

LOK SABHA DEBATES

(English Version)

Thirteenth Session
(Fifteenth Lok Sabha)



सत्यमेव जयते

(Vol. XXXIII contains Nos. 21 to 32)

Gazettes & Debates Section
Parliament Library Building
Room No. FB-025
Block 'G'

Acc. No.....³⁸.....

Dated...^{19 Sept. 2019}.....

LOK SABHA SECRETARIAT
NEW DELHI

Price : Rs. 115.00

EDITORIAL BOARD

Snehlata Shrivastava

Secretary-General
Lok Sabha

P.V.L.N. Murthy

Joint Secretary

J.S. Rawat

Director

J.B.S. Rawat

Additional Director

Mahavir Singh

Joint Director

Kamala Subramanian

Assistant Editor

© 2013 Lok Sabha Secretariat

None of the Material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

Original English proceedings included in English Version will be treated as authoritative and not the English translation of the speeches made in Hindi and other languages included in it. For complete authoritative version please see Original Version of Lok Sabha Debates.

CONTENTS

Fifteenth Series, Vol. XXXIII, Thirteenth Session, 2013/1935 (Saka)

No. 24, Thursday, April 25, 2013/Vaisakha 05, 1935 (Saka)

SUBJECT	COLUMNS
OBITUARY REFERENCE.....	1-2
WRITTEN ANSWERS TO QUESTIONS	
*Starred Question Nos. 421 to 440.....	2-83
Unstarred Question Nos. 4826 to 5055.....	83-756
ANNEXURE-I	
Member-wise Index to Starred Questions.....	757-758
Member-wise Index to Unstarred Questions.....	758-764
ANNEXURE-II	
Ministry-wise Index to Starred Questions.....	765-766
Ministry-wise Index to Unstarred Questions.....	765-768

*As the House adjourned after Obituary Reference, Starred Questions could not be called for oral answers, therefore, treated as unstarred Questions.

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Thursday, April 25, 2013/Vaisakha 05, 1935 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER *in the Chair*]

OBITUARY REFERENCE

[English]

MADAM SPEAKER: Hon. Members, I have to inform the House about the sad demise of our colleague, Shri Ambica Banerjee and one of our former colleagues, Shri C. Kuppusami.

Shri Ambica Banerjee was a sitting Member representing the Howrah parliamentary constituency of West Bengal.

Shri Banerjee was also a Member of West Bengal Legislative Assembly for five terms and served as Deputy Leader of Opposition in the Assembly for two terms.

An active parliamentarian, Shri Banerjee served as Member of Committee on Urban Development and Committee on Public Undertakings.

Shri Ambica Banerjee passed away in the early hours today at the age of 84 in Kolkata.

Shri C. Kuppusami was a Member of the Twelfth, Thirteenth and Fourteenth Lok Sabhas representing the Chennai North parliamentary constituency of Tamil Nadu.

An able parliamentarian, Shri Kuppusami served as Chairman of the Estimates Committee and was a Member of several parliamentary committees.

An active trade union leader, he contributed immensely for the development of unorganised labour in the country.

Shri C. Kuppusami passed away on 19th April, 2013 at Chennai at the age of 86 years.

We deeply mourn the loss of our colleagues and I am sure the House would join me in conveying our condolences to the bereaved families.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.02½ hrs.

The Members then stood in silence for a short while.

WRITTEN ANSWERS TO QUESTIONS

[English]

National Legal Framework on Water

*421. SHRI SANJAY NIRUPAM: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether a majority of States has opposed the Government's proposal for evolving an overarching national legal framework of general principles on water;

(b) if so, the details thereof;

(c) whether many States have submitted that the national legal framework will impinge on their constitutional right on water resources;

(d) if so, the details thereof; and

(e) the reaction of the Government thereto including the steps being taken by the Government in this regard?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) to (d) The National Water Resources Council (NWRC) at its sixth meeting held on 28th December, 2012, based on the broader consensus that emerged amongst States, had adopted the National Water Policy (2012) containing the proposal for evolution of a National Water Framework Law (NWFL). During deliberations at the said NWRC meeting, a few States had opposed formulation of NWFL, while some of the States had expressed apprehension that the NWFL would encroach upon the States' constitutional jurisdiction. It was suggested that such framework law could be in the form of a set of general guiding principles. However, after deliberations, on the basis of the opening remarks of the Prime Minister in this connection and subsequent clarification given by Union Minister of Water Resources, there was a broader consensus on the National Water Policy (2012).

(e) The Government had made it clear that the National Water Framework Law would not encroach upon the powers of the State Governments, that it would be drafted in such a manner that the rights and powers of the States would not be curtailed in any manner and that it would be finalized only after having threadbare deliberations.

The Ministry of Water Resources has constituted a Committee on 3rd July, 2012 under the Chairmanship of Dr. Y.K. Alagh, former Member, Planning Commission to draft a National Water Framework Law.

Strengthening of Indian Forecasting System

*422. SHRI MADHU GOUD YASKHI:
SHRI PRADEEP MAJHI:

Will the Minister of EARTH SCIENCES be pleased to state:

(a) whether any Memorandum of Understanding (MoU) has been signed by the Earth System Science Organization of the Ministry with the Natural Environment Research Council of the United Kingdom in the recent past;

(b) if so, the details thereof along with the terms and conditions of the said MoU;

(c) the manner in which the said agreement would help us to improve our forecasting capability of various weather and climate related phenomena and natural hazards; and

(d) the details of the status of the various ongoing research projects of these organisations and the benefit accrued or likely to accrue to the country as a result thereof?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI S. JAIPAL REDDY): (a) Yes, Madam.

(b) A MoU was signed on 1st March 2013 to establish an appropriate research cooperation umbrella between the UK and Indian earth system science, climate and environmental research communities. The endeavour of the MoU will be to promote collaboration in the area of Meteorology, Oceanography, Climate Variability and Change, Hydrology, Cryosphere, Natural Hazards

and Biodiversity by promoting information sharing and identification of new opportunities of collaboration through networking, exchange of scientific and technical capacities, and co-funding of research projects through joint calls.

(c) It is envisaged that the MoU provides a suitable joint research and development mechanism to address some of the significant scientific challenges in the Asian region relating to improved understanding of the regional scale monsoon; the possible influence of weather and climate circulation patterns of Northern Europe; and the important (and poorly understood) interactions between climate, glaciers, groundwater and whole sustainability of water resources.

(d) Under the theme of Changing Water Cycle, 5 joint research proposals have so far been undertaken. A joint meeting to review the progress of the projects was conducted on 7-8 February 2013 in Delhi in which 10 scientists from UK have participated along with 15 scientists of India. The expenditure to be incurred by both the parties is generally based on the principle of parity. The share of current committed funding for the five projects is Rs 20 crores (£ 2.7 million) (NERC-UK Component) and Rs 12.5 crore (MoES-Indian component). The formulation of new joint call for inviting collaborative research proposals under monsoon research theme is finalized for which NERC authorised a £ 3 million investment for supporting identified UK research groups to work with Indian groups.

Accident Relief Cranes

*423. SHRI NARAHARI MAHATO:
SHRI NRIPENDRA NATH ROY:

Will the Minister of RAILWAYS be pleased to state:

(a) whether a review of the strategies for modernisation of Disaster Management in Indian Railways has been undertaken in the recent past;

(b) if so, the details thereof;

(c) the number of Accident Relief Cranes in service and operational at present, zone-wise;

(d) whether such cranes are imported or indigenously built and there is any shortage of such cranes and if so, the manner in which the Railways propose to make up this shortfall; and

(e) the other steps being taken in this regard?

THE MINISTER OF RAILWAYS (SHRI PAWAN KUMAR BANSAL): (a) and (b) Strategies for Modernization of Disaster Management on Indian Railways are periodically reviewed for strengthening preparedness to face different disasters on Indian Railways. Modernization of Disaster Management equipment is a continuous and on-going exercise undertaken based on experience gained and inputs received from various quarters. Disaster Management Plan for Indian Railways is reviewed every year at Corporate level, Zonal Railways and Divisional level which also includes guidelines of National Disaster Management Authority (NDMA) on various types of disasters.

Corporate Safety Plan (2003-2013) and Report of High Level Committee on Disaster Management (April,2003), Ministry of Railways, *inter-alia*, suggested for modernization of Disaster Management (DM) on Indian Railways. The main focus area are - faster response, better facilities and equipment, expanding resources to meet requirements in major accidents, better customer focus and training and preparedness, etc.

(c) A list of Zone-wise Accident Relief Cranes is given as under:

Railways	Number of cranes operational
1	2
Central Railway	6
Eastern Railway	5
Northern Railway	9
North Eastern Railway	5
Northeast Frontier Railway	8
Southern Railway	7
South Central Railway	6
South Eastern Railway	5
Western Railway	7
East Central Railway	9
East Coast Railway	7
North Central Railway	3
North Western Railway	8

1	2
South East Central Railway	3
South Western Railway	3
West Central Railway	5
Total	96

(d) Out of 96 Accident Relief Cranes presently available with Zonal Railways, 41 have been imported and remaining 55 are indigenously made. There is no shortfall of cranes.

(e) Does not arise.

[Translation]

Promotion of Agro and Rural Industries

*424. SHRI JAI PRAKASH AGARWAL: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether the Government has assessed or proposes to assess the implementation of various schemes to promote agro and rural industries including the Prime Minister's Employment Generation Programme (PMEGP);

(b) if so, the details thereof, Scheme/State/UT-wise;

(c) the action taken by the Government to address the shortcomings, if any, noticed therein;

(d) whether some of the agro and rural industries are on the verge of closure; and

(e) if so, the details thereof and the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K. H. MUNIYAPPA): (a) to (c) Government in the Ministry of Micro, Small and Medium Enterprises (MSME), as such, does not carry out assessment of implementation of Schemes to promote Agro and Rural Industries (ARI) sector. However, Khadi and Village Industries Commission (KVIC) and Coir Board who implement these Schemes get them duly evaluated through independent agencies for their continuation in the next Five Year Plan and their finding, observations and recommendations (including any shortcomings

noticed) are duly taken into consideration for deciding their continued implementations in succeeding Five Year Plan. As per the Terms of Reference (ToRs) of evaluation, there is no separate provision for capturing State/UT-wise data on implementations except Prime Minister's Employment Generation Programme (PMEGP). The State-wise data on performance of PMEGP, the

major Scheme of ARI sector during XI Plan is given in the enclosed Statement.

(d) No significant trend of any agro and rural industries being on the verge of closure has come to the notice of the Ministry.

(e) Does not arise.

Statement

State-wise performance of PMEGP during XI Plan

Sl. No.	State/UT	Margin Money subsidy Released (Rs. in lakh)	Margin Money subsidy Utilized (Rs. in lakh)	Number of units assisted	Estimated employment generated
1	2	3	4	5	6
1.	Jammu and Kashmir	8445.38	8626.65	6302	55340
2.	Himachal Pradesh	3535.99	3499.61	2571	14157
3.	Punjab	6619.02	6569.77	3107	26796
4.	UT Chandigarh	123.92	119.31	120	713
5.	Uttarakhand	3739.11	3622.74	3012	26870
6.	Haryana	5781.45	5737.81	2738	25899
7.	Delhi	522.36	361.11	431	3266
8.	Rajasthan	12524.7	11797.39	6501	65261
9.	Uttar Pradesh	54208.24	53094.22	16925	173726
10.	Bihar	16973.8	14387.69	7330	49537
11.	Sikkim	569.57	411.37	212	844
12.	Arunachal Pradesh	1154.4	951.79	879	6556
13.	Nagaland	1942.14	1853.29	863	8528
14.	Manipur	1118.67	1357.71	979	6020
15.	Mizoram	1379.68	1526.19	954	8767
16.	Tripura	4501.43	4106.48	2909	20451
17.	Meghalaya	2438.39	2432.39	1416	7049
18.	Assam	13258.68	13143.4	13694	105184
19.	West Bengal	26000.84	26000.73	22580	234628
20.	Jharkhand	7849.84	7653.37	4930	29495
21.	Odisha	15538.94	15507.69	8472	81529
22.	Chhattisgarh	9855.87	9850.44	4134	42841
23.	Madhya Pradesh	15018.43	14893.55	4610	49314

1	2	3	4	5	6
24.	Gujarat*	12853.33	12821.33	4818	50733
25.	Maharashtra**	19316.27	18554.62	12524	96255
26.	Andhra Pradesh	24492.03	24328.62	8099	172389
27.	Karnataka	13110.56	13089.38	6506	58909
28.	Goa	830.11	759.8	377	6331
29.	Lakshadweep	83.66	43.08	58	171
30.	Kerala	9443.85	9418.7	5432	34245
31.	Tamil Nadu	19924.08	19693.81	9818	140681
32.	Puducherry	316.47	230.46	409	1676
33.	Andaman and Nicobar Islands	335.06	324.56	573	1704
Total		314088.66	306769.06	164283	1605865

*including Daman and Diu

**including Dadra and Nagar Haveli

Prices of Chemical Fertilizers

*425. SHRI ARJUN ROY:

SHRI RAJIV RANJAN SINGH ALIAS

LALAN SINGH:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the prices of chemical fertilizers in the international market had come down particularly in the later part of the year 2012-13 compared to the last year;

(b) if so, the average price of each chemical fertilizer in the international market during the year 2011-12 and 2012-13;

(c) whether any mechanism exists to ensure that the benefits of the reduced prices in the international market are passed on to the fertilizer consumers of the country; and

(d) if so, the extent of monetary relief likely to be received by the consumers in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF

CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) Yes, Madam.

(b) The monthly average prices of major imported chemical fertilizers in the international market as per the most commonly used international journal, Fertilizer Market Bulletin (FMB) during 2011-12 and 2012-13 are given in the enclosed Statement.

(c) and (d) Urea is provided to farmers at a Maximum Retail Price (MRP) fixed by Government, which has remained un-changed since April, 2010 except for a very marginal increase of Rs. 50 per tonne in November 2012. As regards Phosphatic and Potassic (P&K) Fertilizers, under Nutrient Based Subsidy (NBS) Policy, which is being implemented *w.e.f.* 1.4.2010, a fixed amount of subsidy decided on annual basis, is provided on each grade of subsidized P&K Fertilizer depending upon its nutrient content. The MRPs of P&K Fertilizers are decontrolled and allowed to be fixed by the companies depending upon market forces as well as the amount of subsidy given by the Government. The Government is considering appropriate mechanism to determine the reasonableness of MRPs so as to address the issue of undue profiteering by the companies due to fall in international prices of fertilizers.

Statement*Average monthly prices of international prices of major fertilizers as per FMB*

(Prices in Rs.)

Month	DAP (C&F)		MOP* (FOB)		Urea* (FOB)		Exchange Rate	
	2011-12	2012-13	2011-12	2012-13	2011-12	2012-13	2011-12	2012-13
October	33614	31238	23214	24522	25098	21297	49.26	53.02
November	34337	30848	24413	25062	26149	21775	50.86	54.78
December	33478	29466	25286	24274	22633	21723	52.68	54.65
January	30092	28681	24643	22950	20729	22048	51.34	54.32
February	28169	28183	23602	21560	19945	22638	49.17	53.90
March	27968	29900	23852	21760	21160	22372	50.32	54.40
Subsidy by Gol per MT (Rs.)	19763	14350	16054	14400	*			

*subsidy rates vary from month to month since MRP is fixed

*[English]***BPL Census**

*426. SHRI KALIKESH NARAYAN SINGH DEO:
SHRI PRATAPRAO GANPATRAO JADHAO:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the percentage of Below Poverty Line (BPL) population has decreased/increased in the recent Socio-Economic and Caste Census/Survey 2011;

(b) if so, the details thereof;

(c) whether all those identified under BPL category have been issued BPL cards and if so, the details thereof and if not, the reasons therefor;

(d) whether there was a difference in parameters used to determine BPL population in urban areas as compared to the rural areas; and

(e) if so, the details thereof and the reasons therefor indicating the BPL population in urban areas?

THE MINISTER OF RURAL DEVELOPMENT (SHRI JAIRAM RAMESH): (a) and (b) The percentage of Below Poverty Line (BPL) population is estimated by the Planning Commission based on a large sample survey done

by the National Sample Survey Organisation (NSSO). These estimates show decline in the percentage of BPL population from 37.2% in 2004-05 to 29.8% in 2009-10. The Socio Economic and Caste Census (SECC) has been launched by the Ministry of Rural Development in 2011 to generate socio economic and demographic indicators at the household level across the country.

(c) The identification of BPL households and issuing of BPL cards to them are the job of the concerned State Government/Union Territory Administration. The BPL cards in the rural areas are issued based on the ranking of the households generated from the information relating to the Socio-Economic indicators gathered in the BPL Census.

(d) The methodology employed by the Planning Commission for determination of BPL population percentage is similar in rural and urban areas.

(e) In view of (d) above, does not arise.

Generic Version of Cancer Drug

*427. SHRI NEERAJ SHEKHAR:
SHRI YASHVIR SINGH:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Supreme Court has allowed the manufacturers to continue making generic version of Glivec cancer drug in a recent judgement;

(b) if so, the extent to which this judgement is likely to help the large number of cancer patients in the country and also Indian pharmaceutical companies; and

(c) the extent to which this judgement is likely to affect the new inventions and investment by foreign companies and availability of good quality of drugs to the patients?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (c) The judgment of the Supreme Court in the case of M/s Novartis AG vs Union of India deliberates upon the patentability of the invention claimed by M/s Novartis in its application filed in the patent office, Chennai on 17th July, 1998. The Supreme Court has decided that the said invention fails in the test of invention and patentability as provided under Sections 2(1)(j), 2(1)(ja) and 3(d) of the Patents Act, 1970. Accordingly, the SLP filed by M/s Novartis was dismissed. The said judgment does not contain any orders in respect of manufacturing of generic version of cancer drug Glivec. In light of the said judgment, the cancer drug Glivec as the beta crystalline form of Imatinib Mesylate is not a patented product and hence there is no restriction on the generic drug manufacturing companies for manufacturing the said drug. The Indian's IPR regime is fully compliant with TRIPS Agreement. As such, there is no reason for any foreign company to be apprehensive about protection of IPRs and effect on the new inventions and investment by foreign companies and availability of good quality of drugs to the patients in India.

Hydro Power Generation Capacity

*428. SHRI KISHANBHAI V. PATEL:

SHRI RAVNEET SINGH:

Will the Minister of POWER be pleased to state:

(a) whether there is any proposal to explore the potential of hydro power generation capacity in the country and invite Foreign Direct Investment (FDI) in the sector;

(b) if so, the details thereof;

(c) the target fixed for increasing the hydro power generation capacity during the 12th Five Year Plan period along with the funds proposed to be allocated/released and the steps taken/being taken by the Government to achieve the target; and

(d) the locations identified for setting up of new hydro power projects in the country along with the steps being taken by the Government to remove the bottlenecks for construction of hydro power projects in the country?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) As per the re-assessment studies carried out by Central Electricity Authority (CEA) during 1978-1987, the hydro power potential in terms of Installed Capacity (I.C.) is estimated at 148701 MW out of which 145320 MW of the potential consists of hydro electric schemes having I.C. above 25 MW.

As per the extant policy, Foreign Direct Investment (FDI) up to 100% is permitted in power sector, under the automatic route for generation, transmission, distribution and trading (excluding atomic energy) which includes hydro power generation also.

(c) and (d) Forty five (45) hydro projects having installed capacity of 10897 MW (25 MW and above) have been targeted for hydro power capacity addition during the 12th Plan, out of which 534 MW has already been commissioned till date. Details are given in the enclosed Statement.

The fund requirement for setting up of these projects is about Rs.87,176 crores which is to be met by the hydro developers themselves. However, a few hydro projects of national importance under Central Sector are provided partial Gross Budgetary Support (GBS) by the Government for which a provision of Rs.2979.29 crores has been allocated in the 12th Five Year Plan. These funds are released through Central Public Sector Enterprises (CPSEs) on a year to year basis depending upon the progress and requirement of the projects. During the first year of the 12th Plan *i.e.* 2012-13, GBS of Rs. 469.50 crores has been released whereas a provision of Rs. 1576.55 crores has been kept for 2013-14.

The Government has taken the following steps to ensure achievement of the 12th Plan target including for hydro development in the country:—

- Each project is monitored by the Central Electricity Authority (CEA) continuously through frequent site visits, interaction with the developers, critical study of monthly progress reports, etc. Chairperson, CEA holds review meetings with the developers and other stakeholders to sort out the critical issues/bottlenecks.
- A Power Project Monitoring Panel (PPMP) has been set up by the Ministry of Power to independently follow up and monitor the progress of the hydro projects.
- Review meetings are taken by Ministry of Power regularly with the concerned officers of CEA, equipment manufacturers, State Utilities/Central

Public Sector Undertakings/Project Developers, etc. to sort out the critical issues.

- Proper Project Planning is ensured to take care of difficult weather and work conditions including transportation of critical manpower and material in the available working season.
- A Task Force on Hydro Power Development was constituted on 03.09.2007 under the Chairmanship of Minister of Power to examine and resolve all issues relating to Hydro Project Development. So far five meetings have been held. The 5th meeting was held on 27.02.2013.
- An Advisory Group under the Chairmanship of Minister of Power has been set up in January, 2013 to discuss and deliberate periodically issues pertaining to the Power Sector and suggest reforms in different areas related to the sector.

Statement

Hydro Projects (25 MW and above) for benefit during 12th Plan

Sl. No.	Project Name	State	Developer	I. C. (No. x MW)	Year-wise Cap. Addition					Total
					2012-13	2013-14	2014-15	2015-16	2016-17	
1	2	3	4	5	6	7	8	9	10	11
A. Commissioned										
Central Sector										
1.	Chamera-III	Himachal Pradesh	NHPC	3x77	231					231
2.	Chutak	Jammu and Kashmir	NHPC	4x11	44					44
3.	Teesta Low Dam-III	West Bengal	NHPC	4x33	99	33				132
Sub Total: Central Sector					374	33				407
State Sector										
4.	Myntdu-I, Addl Unit	Meghalaya	MeSEB	1x42	42					42
5a.	Bhawani Barrage-III	Tamil Nadu	TANGEDCO	2x15	15					15
Sub Total: State Sector					57					57
Private Sector										
6.	Budhil	Himachal Pradesh	LANCO	2x35	70					70
Sub Total: Private Sector					70					70
Sub Total 'A': Commissioned					501	33				534

1	2	3	4	5	6	7	8	9	10	11
B. Under Construction										
Central Sector										
7.	Pare HEP	Arunachal Pradesh	NEEPCO	2x55			110			110
8.	Kameng HEP	Arunachal Pradesh	NEEPCO	4x150					600	600
9.	Subansiri Lower HEP	Arunachal Pradesh	NHPC	4x250*					1000	1000
10.	Parbati-II HEP	Himachal Pradesh	NHPC	4x200					800	800
11.	Rampur HEP	Himachal Pradesh	SJVNL	412		206	206			412
12.	Kol Dam HEP	Himachal Pradesh	NTPC	800			800			800
13.	Parabati-III	Himachal Pradesh	NHPC	4x130		390	130			520
14.	Kishan Ganga	Jammu and Kashmir	NHPC	3x110					330	330
15.	Uri-II	Jammu and Kashmir	NHPC	4x60		240				240
16.	Nimoo Bazgo	Jammu and Kashmir	NHPC	3x15		45				45
17.	Tuirial	Mizoram	NEEPCO	2x30					60	60
18.	Tapovan Vishnugad	Uttarakhand	NTPC	4x130				520		520
19.	Teesta Low Dam-IV	West Bengal	NHPC	4x40			160			160
Sub Total: Central Sector						881	1406	520	2790	5597
State Sector										
20.	Lower Jurala	Andhra Pradesh	APGENCO	6x40		40	160	40		240
21.	Pulichintala	Andhra Pradesh	APGENCO	4x30				60	60	120
22.	Nagarjuna Sagar TR	Andhra Pradesh	APGENCO	2x25			50			50
23.	Kashang-I	Himachal Pradesh	HPPCL	1x65			65			65
24.	Uhl-III	Himachal Pradesh	BVPC	3x33.33			100			100
25.	Sawara Kuddu	Himachal Pradesh	HPPCL	3x37			111			111
26.	Kashang II & III	Himachal Pradesh	HPPCL	2x65				130		130
27.	Sainj	Himachal Pradesh	HPPCL	2x50			100			100
28.	Baglihar-II	Jammu and Kashmir	JKPDC	3x150					450	450
29.	Thottiar	Kerala	KSEB	1x30 + 1x10				40		40
30.	Pallivasal	Kerala	KSEB	2x30			60			60
31.	New Umtru	Meghalaya	MeECL	2x20			40			40
32.	Bhawani Barrage-II	Tamil Nadu	TANGEDCO	2x15		30				30
5b.	Bhawani Barrage-III	Tamil Nadu	TANGEDCO	2x15		15				30
Sub Total: State Sector						85	686	270	510	1551
Private Sector										
33.	Tidong-I	Himachal Pradesh	NSL Tidong Power Gen. Ltd.	2x50				100		100

1	2	3	4	5	6	7	8	9	10	11	
34.	Sorang	Himachal Pradesh	Himachal Sorang Power Pvt. Ltd.	2x50		100				100	
35.	Tangnu Romai-I	Himachal Pradesh	Tangnu Romai Power Gen. Ltd	2x22				44		44	
36.	Maheshwar	Madhya Pradesh	SMHPCL	10x40			400			400	
37.	Bhasmey	Sikkim	GATI	2x25.5				51		51	
38.	Jorethang Loop	Sikkim	DANS Pvt. Ltd.	2x48			96			96	
39.	Rangit-IV	Sikkim	Jal Power	3x40			120			120	
40.	Teesta-VI	Sikkim	LANCO	4x125				500		500	
41.	Teesta-III	Sikkim	Teesta Urja	6x200			1200			1200	
42.	Chujachen	Sikkim	GATI	2x49.5		99				99	
43.	Singoli Bhatwari	Uttarakhand	L & T	3x33				99		99	
44.	Phata Byung	Uttarakhand	LANCO	2x38			76			76	
45.	Srinagar	Uttarakhand	AHPCo. Ltd.	4x82.5			330			330	
Sub Total: Private Sector						199	2222	794	0	3215	
Sub Total 'B': Under Construction						0	1165	4314	1584	3300	10363
Total-12th Plan						501	1198	4314	1584	3300	10897

Financial Frauds

*429. SHRI ANAND PRAKASH PARANJPE:
SHRI S. ALAGIRI:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Government is considering to grant statutory status/powers to the Serious Fraud Investigation Office (SFIO);

(b) if so, the details thereof;

(c) the number of cases referred to SFIO during each of the last three years, till date, company-wise;

(d) the number of cases investigated during the said period along with the action taken thereon, company-wise;

(e) whether SFIO proposes to develop an early warning system to detect frauds and if so, the details thereof and the time by which it is likely to be put into operation?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT): (a) and (b) Yes, Madam. The Government has proposed to grant statutory status to Serious Fraud Investigation Office (SFIO) and accordingly has incorporated enabling provisions in Clause 211 of the Companies Bill, 2012.

In addition to according statutory status, the following are some of the other important provisions relating to the functioning of SFIO proposed in the Companies Bill, 2012 :

- 'Fraud' defined and made cognizable;
- Coordination mechanism between SFIO and other investigating agencies statutorily recognized;
- Investigation Report of SFIO shall be treated at par with investigation report filed in the court by a Police Officer under Criminal Procedure Code;
- Powers of arrest for certain offences.

(c) and (d) During the last 3 years (2010-11, 2011-12 and 2012-13), 64 cases were referred to SFIO; company-wise details are given in the enclosed Statement-I. During this period, investigations have been completed in 55 cases; company-wise details are given in the enclosed Statement-II.

Out of these 55 cases in which investigations were ordered by the Ministry, 26 were ordered on the basis of directions of various High Courts for investigations. In most of the cases referred by High Courts, specific issues were referred for investigation and action taken was limited to filing of investigation report to the courts. It is the prerogative of the High Courts to take action on the investigation reports. However, the Ministry also issues instructions on the findings in these reports if there are violations of law.

In cases referred by the Ministry under Section 235 of the Companies Act, sanctions are given for prosecution whenever necessary. In 20 cases, 79 complaints have been

filed under the Companies Act and 6 complaints have been filed under the Indian Penal Code (IPC), 1860.

(e) Yes, Madam. It is under active consideration of the Ministry of Corporate Affairs to develop a "Fraud Prediction Model" for generating early warning signals for prediction of fraud and malfeasance in the corporate sector.

A High-powered Steering Committee has been set up with technical experts in various fields to design a comprehensive framework for a fraud prediction model. The terms of reference, include drawing up of a detailed plan for implementation including timeline for testing a pilot.

The Steering Committee has submitted its draft report to SFIO which is under consideration. It is expected that the pilot testing of the model will be done within the current financial year (2013-14). Model development being a highly iterative process, the pilot would start as "Fraud Propensity Model" to be fine tuned over time into a predictive model.

Statement-I

Sl. No.	Name of Company	Date of order of Inv.	Date of submission of report/present position
1	2	3	4
Year-2010-11			
1.	Global Trust Bank	28.05.2010	09.03.2012
2.	Subhiksha Trading Services Ltd.	23.07.2010	Investigation withdrawn by MCA and again ordered on 18.10.2012. Stayed by the High Court for eight weeks <i>w.e.f.</i> 25.02.2013. Stay continues as the case is yet to come up for hearing.
3.	Goldquest International Pvt. Ltd.	28.07.2010	05.03.2012
4.	Questnet Enterprises India Pvt Ltd.	28.07.2010	05.03.2012
5.	Jayant Vitamins Ltd.	11.08.2010	29.05.2012
6.	City Limouzines (India) Ltd.	07.10.2010	30.01.2012
Year-2011-12			
7.	Ambuja Cements Ltd.	02.06.2011	26.07.2011
8.	ACC Ltd.	02.06.2011	26.07.2011
9.	Ultratech Cement Ltd.	02.06.2011	27.07.2011
10.	M/s H.M. Dyeing Ltd. (under liquidation)	27.07.2011	21.02.2012

1	2	3	4
11.	M/s Dimensions Investment and Securities Ltd. (under Liquidation)	09.08.2011	07.03.2012
12.	M/s Speak Asia Online	10.08.2011 & 13.12.2012	Under Progress
13.	M/s Metflex Ceramic Ltd. (under Liquidation)	05.09.2011	11.01.2012
14.	M/s Palamoor Agro Complex Ltd (under Liquidation)	13.10.2011	29.02.2012
15.	M/s Ganga Yamuna Finvest Pvt. Ltd. (under Liquidation)	18.10.2011	30.03.2012
16.	M/s Lakshish Habitats Ltd. (under Liquidation)	14.12.2011	13.08.2012
17.	M/s Savitri India Ltd. (under Liquidation)	04.01.2012	14.08.2012
18.	M/s Jensions & Nicholson Financial Services Ltd. (under Liquidation)	02.02.2012	17.08.2012
19.	Pushkar Trading Co. Ltd. (under liquidation)	13.03.2012	31.08.2012
Year-2012-13			
20.	Triveni Infrastructure Development Co. Ltd. (under liquidation)	02.04.2012	06.09.2012
21.	Singh Contractors (I) Pvt. Ltd. (in Liquidation)	11.04.2012	26.09.2012
22.	Timber World Resorts and Plantation Pvt. Ltd. (in liquidation)	23.04.2012	27.02.2013
23.	Kush Print (P) Ltd. (in liquidation)	23.04.2012	05.12.2012
24.	Casion Finance & Investment (India) Ltd. (under liquidation)	07.05.2012	23.11.2012
25.	DSS Mobile Communications Ltd. (under Liquidation)	16.05.2012	18.03.2013
26.	Vijay Associates (a proprietary concern)	17.05.2012	26.07.2012
27.	Ayushi Buildestates Pvt. Ltd.	17.05.2012	18.09.2012
28.	Mauve Farms Pvt. Ltd.	17.05.2012	03.08.2012
29.	Yusuf Properties Pvt. Ltd.	17.05.2012	30.08.2012
30.	Sajjad Properties Pvt. Ltd.	17.05.2012	31.12.2012
31.	Reebok India Co. (Unlimited Liability Co.)	29.05.2012	Under Progress

1	2	3	4
32.	Independent Mobile Infrastructure (P) Ltd. (In Liquidation)	08.06.2012	19.10.2012
33.	M/s Basil International Ltd.	02.07.2012	Under Progress
34.	M/s Vamshi Chemicals Ltd.		
35.	M/s Nixil Pharmaceuticals Specialities Ltd.		
36.	Appeline Cosmetics & Toiletries Ltd.		
37.	M/s Basil Express Ltd.		
38.	M/s Vaishnavi Corporate Communications Pvt. Ltd	09.07.2012	Under Progress
39.	M/s Vaishnavi Advisory Services Pvt. Ltd		
40.	M/s Leisure Clubs India Pvt. Ltd		
41.	M/s Claro Consultancy Pvt. Ltd		
42.	M/s Magic Airlines Pvt. Ltd		
43.	M/s Maansi Agro Pvt. Ltd		
44.	M/s Crownmart International India Pvt. Ltd		
45.	M/s Vitcom Consulting Private Ltd.		
46.	M/s Neucom Consulting Pvt. Ltd.		
47.	M/s Omway Build Estate Pvt. Ltd.	12.07.2012	02.11.2012
48.	M/s Abcindy Networks Pvt. Ltd.	25.07.2012	12.12.2012
49.	M/s Unigateway 2U Trading Pvt. Ltd.;	03.08.2012	Under Progress
50.	M/s Unipay 2U Marketing Pvt. Ltd.;		
51.	M/s Unipay Creative Business Pvt. Ltd.;		
52.	M/s Unipay 2U Production Pvt. Ltd.		
53.	M/s BPTP Parklands, Faridabad	03.08.2012	Stayed up to 18.03.2013. Re-notified on 11.04.13.
54.	M/s BPTP Parkland Pride		As per order dt. 11.04.2013, the HC has quashed the two FIRs and the proceedings emanating therefrom. Hence, both the cases stand withdrawn by the HC.
55.	M/s Kinematics Marketing (P) Ltd.	03.08.2012	01.04.2013
56.	M/s Life Business Project Pvt. Ltd. (Mr. Bhuvnesh Chaturvedi & Ors.)	14.08.2012	01.03.2013
57.	M/s Gennext Promoters Pvt. Ltd.	30.08.2012	13.12.2012
58.	M/s Mehak Vyapaar Pvt. Ltd.	26.09.2012	21.03.2013

1	2	3	4
59.	M/s ABW Infrastructure Ltd.	18.10.2012	Under Progress
60.	M/s Alchemist Infra Realty Ltd.	05.11.2012	Stayed up to 07.03.2013. Further stayed up to 06.08.2013
61.	M/s D.R. Gaur Projects Pvt. Ltd.	04.12.2012	Under Progress
62.	M/s Alliance Nirman Pvt. Ltd. & M/s G.N. Properties Pvt. Ltd.	04.12.2012	Order of investigation was withdrawn by the Delhi High Court on 21.12.2012.
63.	M/s Tulsiyat Tek Pvt. Ltd.	06.03.2013	Under Progress
64.	M/s Seamless Outsourcing LLP		

Statement-II

*Investigation completed during the last three years
(2010-11, 2011-12 & 2012-13)*

Sl. No.	Name of Company	Referred by	Date of order of Inv.	Report Submitted	Action taken
1	2	3	4	5	6
1.	Nicco UCO Alliance Credit Ltd.	Ministry	20.06.2008	03.06.2010	<ul style="list-style-type: none"> 4 complaints under Companies Act filed. 2 complaints under IPC are being filed.
2.	Information Technologies India Ltd.	Ministry	16.07.2010	03.09.2010	<ul style="list-style-type: none"> 7 complaints under Companies Act filed. Filing of 6 complaints under IPC is stayed by the HC.
3.	PSG Developers & Engineers Ltd	Ministry	16.05.2008	16.11.2010	<ul style="list-style-type: none"> 14 complaints under Companies Act filed. 12 complaints under IPC are being filed.
4.	Zenet Software Ltd.	Ministry	15.05.2008	21.01.2011	<ul style="list-style-type: none"> Petition for compounding of offences referred to RoC in respect of 2 cases of violation of the Companies Act In respect of violations under IPC, the same have been referred to CBI for necessary action.
5.	Sugandh Estate & Investment Pvt. Ltd.	Ministry	16.05.2008	21.01.2011	<ul style="list-style-type: none"> Petition for compounding of offences referred to RoC in respect of 2 cases of violation of the Companies Act. In respect of violations under IPC, the same have been referred to CBI for necessary action.
6.	Amadhi Investments Ltd.	Ministry	16.05.2008	21.01.2011	<ul style="list-style-type: none"> Petition for compounding of offences referred to RoC in respect of 2 cases of violation of the Companies Act

1	2	3	4	5	6
					<ul style="list-style-type: none"> • In respect of violations under IPC, the same have been referred to CBI for necessary action.
7.	Welvet Financial Advisors Pvt Ltd.	Ministry	16.05.2008	21.01.2011	<ul style="list-style-type: none"> • 4 complaints under Companies Act filed.
8.	AVI Telecom Ltd.	Ministry	05.05.2008	31.01.2011	<ul style="list-style-type: none"> • 1 complaint under Companies Act filed.
9.	AVI Petroleum Ltd	Ministry	05.05.2008	31.01.2011	<ul style="list-style-type: none"> • 1 complaint under Companies Act filed.
10.	AVI Packaging (India) Ltd.	Ministry	05.05.2008	31.01.2011	<ul style="list-style-type: none"> • 1 complaint under Companies Act filed.
11.	A&R Oil Mills Pvt. Ltd.	Ministry	05.05.2008	31.01.2011	<ul style="list-style-type: none"> • 1 complaint under Companies Act filed.
12.	Rishi Spinners Ltd.	Ministry	05.05.2008	31.01.2011	<ul style="list-style-type: none"> • Company has been struck off.
13.	Rishi Financial Services Ltd.	Ministry	05.05.2008	31.01.2011	<ul style="list-style-type: none"> • 1 complaint under Companies Act filed.
14.	Sesa Goa Ltd.	Ministry	23.10.2009	29.04.2011	<ul style="list-style-type: none"> • 3 complaints under Companies Act filed.
15.	Sesa Industries Ltd.	Ministry	23.10.2009	29.04.2011	<ul style="list-style-type: none"> • 1 complaint under Companies Act filed.
16.	Systems America (India) Ltd.	Ministry	17.01.2008	16.05.2011	SFIO report forwarded to Enforcement Directorate for further action.
17.	Ambuja Cements Ltd.	Ministry	02.06.2011	26.07.2011	SFIO report referred to CCI for appropriate action.
18.	ACC	Ministry	02.06.2011	26.07.2011	SFIO report referred to CCI for appropriate action.
19.	Ultratech Cement	Ministry	02.06.2011	27.07.2011	SFIO report referred to CCI for appropriate action.
20.	Megacity (Bangalore) Developers & Bldgs Ltd.	Ministry	17.04.2009	02.08.2011	<ul style="list-style-type: none"> • 8 complaints under Companies Act filed. • 6 complaints under IPC filed.
21.	Rishi Oil & Fats Ltd (in Liquidation)	Ministry	05.05.2008	29.12.2011	Prosecution sanctioned, leave of the High Court is awaited.
22.	AVI Shoes Ltd (in Liqn)	Ministry	05.05.2008	29.12.2011	Prosecution sanctioned, leave of the High Court is awaited.
23.	AVI Industries Ltd (in Liquidation)	Ministry	13.05.2009	29.12.2011	Issues under reference covered in the report of the AVI Shoes.
24.	Austral Coke & Project Ltd.	Ministry	20.01.2010	29.12.2011	<ul style="list-style-type: none"> • 4 complaints under Companies Act filed. • 2 complaints under IPC are being filed.
25.	M/s Metlex Ceramic Ltd. (under Liquidation)	High Court	05.09.2011	11.01.2012	Report Submitted to the High Court
26.	City Limouzines (India) Ltd.	Ministry	07.10.2010	30.01.2012	<ul style="list-style-type: none"> • 12 complaints under Companies Act filed.

1	2	3	4	5	6
					<ul style="list-style-type: none"> • 5 complaints under IPC are being filed.
27.	M/s H.M. Dyeing Ltd. (under Liquidation)	High Court	27.07.2011	21.02.2012	Supplementary report is under progress to strengthen IPC charges.
28.	M/s Palamoor Agro Complex Ltd. (under Liquidation)	High Court	13.10.2011	29.02.2012	<ul style="list-style-type: none"> • 2 Complaints under IPC are being filed. • Prosecutions under the Companies Act are being filed by RoC, Hyderabad.
29.	Goldquest International Pvt. Ltd.	Ministry	28.07.2010	05.03.2012	<ul style="list-style-type: none"> • Instructions from MCA awaited on a reference
30.	Questnet Enterprises India Pvt Ltd.	Ministry	28.07.2010	05.03.2012	<ul style="list-style-type: none"> • Instructions from MCA awaited on a reference
31.	Dimensions Investment & Securities Ltd. (under Liquidation)	High Court	09.08.2011	07.03.2012	<ul style="list-style-type: none"> • Report submitted to the High Court. • 2 complaints under Companies Act are being filed.
32.	Global Trust Bank	Ministry	28.05.2010	09.03.2012	8 complaints under Companies Act filed.
33.	M/s Ganga Yamuna Finvest Pvt. Ltd. (under Liquidation)	High Court	18.10.2011	30.03.2012	Report Submitted to the High Court
34.	Jayant Vitamins Ltd.	Ministry	11.08.2010	29.05.2012	9 complaints under Companies Act filed.
35.	M/s Vijay Associates	High Court	17.05.2012	26.07.2012	Report Submitted to the High Court
36.	M/s Mauve Farms Pvt. Ltd.	High Court	17.05.2012	03.08.2012	Report Submitted to the High Court
37.	M/s Lakshish Habitats Ltd. (under Liquidation)	High Court	14.12.2011	13.08.2012	Report Submitted to the High Court
38.	M/s Savitri Finlease Securities Ltd. (under Liquidation)	High Court	04.01.2012	14.08.2012	Report Submitted to the High Court
39.	M/s Jenson & Nicholson Financial Services Ltd.	High Court	02.02.2012	17.08.2012	Report Submitted to the High Court
40.	Yusuf Properties Pvt. Ltd.	High Court	17.05.2012	30.08.2012	Report Submitted to the High Court
41.	Pushkar Trading Co. Ltd. (under Liquidation)	High Court	13.03.2012	31.08.2012	Report Submitted to the High Court
42.	Triveni Infrastructure Development Co. Ltd. (under Liquidation)	High Court	02.04.2012	06.09.2012	Report Submitted to the High Court

1	2	3	4	5	6
43.	Ayushi Buildestates Pvt. Ltd.	High Court	17.05.2012	18.09.2012	Report Submitted to the High Court
44.	Singh Contractors (I) Pvt. Ltd. (in Liquidation)	High Court	11.04.2012	26.09.2012	Report Submitted to the High Court
45.	Independent Mobile Infrastructure (P) Ltd. (In Liquidation)	High Court	08.06.2012	19.10.2012	Report Submitted to the High Court
46.	M/s Omway Build Estate Pvt. Ltd.	High Court	12.07.2012	02.11.2012	Report Submitted to the High Court
47.	Casion Finance & Investment (India) Ltd. (under Liquidation)	High Court	07.05.2012	23.11.2012	Report Submitted to the High Court
48.	Kush Print (P) Ltd. (In Liquidation)	High Court	23.04.2012	05.12.2012	Report Submitted to the High Court
49.	M/s Abcindya Networks Pvt. Ltd.	High Court	25.07.2012	12.12.2012	<ul style="list-style-type: none"> ● Report Submitted to the High Court. ● 2 complaints under the Companies Act are being filed.
50.	M/s Gennext Promoters Pvt. Ltd.	High Court	30.08.2012	13.12.2012	<ul style="list-style-type: none"> ● Report Submitted to the High Court ● 17 complaints under the Companies Act are being filed.
51.	Sajjad Properties Pvt. Ltd.	High Court	17.05.2012	31.12.2012	Report Submitted to the High Court
52.	Timber World Resorts and Plantation Pvt. Ltd. (In Liquidation)	High Court	23.04.2012	27.02.2013	Report Submitted to the High Court
53.	M/s Life Business Project Pvt. Ltd. (Mr. Bhuvnesh Chaturvedi & Ors.)	High Court	14.08.2012	01.03.2013	Report Submitted to the High Court
54.	DSS Mobile Communications Ltd. (under Liquidation)	High Court	16.05.2012	18.03.2013	Report Submitted to the High Court
55.	M/s Mehak Vyapaar Pvt. Ltd.	High Court	26.09.2012	21.03.2013	Report Submitted to the High Court

[Translation]

Iron Ore Transportation

430. SHRI DINESH KASHYAP: Will the Minister of RAILWAYS be pleased to state:

(a) the quantum of iron ore transported by the Railways in the country particularly from Bailadila iron ore mines operated by the National Mineral Development Corporation Limited in Dantewada District in Chhattisgarh during the 11th Five Year Plan period, year-wise;

(b) the amount of freight earned by the Railways as a result thereof, year-wise and;

(c) the steps taken/being taken by the Railways to improve the iron ore transportation system in the country?

THE MINISTER OF RAILWAYS (SHRI PAWAN KUMAR BANSAL): (a) and (b) Year-wise iron ore transported and the amount of freight earned by the railways from Bailadila mines operated by the National Mineral Development Corporation Limited in Dantewada district in Chhattisgarh for the 11th Five Year Plan (2007-08 to 2011-12) is as under:-

Year	Loading (in Million Tonnes)	Earning (in crores of Rupees)
2007-08	15.43	1050.33
2008-09	14.92	1261.53
2009-10	16.51	1221.85
2010-11	18.50	1676.28
2011-12	17.56	1521.18

(c) Steps that have been taken/being taken by the Railways to improve the iron ore transportation are as follows:

1. Rail connectivity to Iron Ore Mines is an ongoing activity on Indian Railways. Railways have formulated a new policy called "Policy for participative Models in Rail Connectivity and Capacity Augmentation Projects" which came into effect from 10.12.2012.

2. Following works have been undertaken in South-Eastern Railway and East Coast Railway, which are two of the major Iron Ore loading zones.

- (i) To facilitate growth in handling of Iron-ore in connection with expansion of Tata Steel for production of 10 Million Tonnes of finished Steel, works for expansion of Adityapur Yard has been completed.
- (ii) Regrading of Tata Goods Yard has been completed.
- (iii) Capacity of 8 lines to full length capacity in the classification yard of Tata is in progress.
- (iv) Push pull system in Tata Steel – Joda Circuit has been introduced to reduce the turn-round time of rakes to improve iron ore loading of Tata Steel.
- (v) Doubling work of Padaphar-Banspani Section, Barbil-Barajamda Section, Banspani-Jaruli Section and Dumetra-Champajharan Section has been completed.
- (vi) Development of hot axle siding into full length loading line at Rangra in Chakradharpur Division of South Eastern Railway has been completed on 1.2.2013.
- (vii) An MOU was signed on 21.12.12 between Ministry of Railways and National Mineral Development Corporation (NMDC) for 150 km long Kirandul-Jagdarpur Doubling Project in East Coast Railway for carrying the mineral ore from the mines of NMDC in Kirandul and Bachel area.
- (viii) In East Coast Railway, 11 works of longer loops have been sanctioned in 2013-14 in order to augment

capacity, debottleneck congested sections, and facilitate long haul freight trains. These will facilitate evacuation and transportation of coal and iron ore.

- (ix) Long haul operation in empty direction and also partial heavy haul operation in KK line has been introduced to improve capacity utilization.
- (x) Commissioning of in-motion weigh bridge in sidings of National Mineral Development Corporation to avoid enroute detention for the purpose of weighment at Bhansi and over loading and commissioning of Route Relay Interlocking (RRI) at Bachel.
- (xi) Augmentation of Rolling Stock for loading of iron ore and introduction of special type wagons BOBSN, BOBSNM1 (25 tonne axle load) and BOY exclusively for transportation of Iron Ore in close circuit operation between mines and steel plants.
- (xii) Implementation of Rake Allotment System (RAS) in South Eastern and East Coast Railway for transparent allotment of rakes against demand and for the optimum utilization of rolling stock leading to maximization of iron ore loading.

3. Following important Iron Ore/Steel Connectivity Projects have been sanctioned and are ongoing:

Sl. No.	Name of Iron Ore/Steel Connectivity Sanctioned Projects
1	2
1.	Rajkharswan-Sini-3rd line
2.	Bimlagarh-Dumitra Doubling
3.	Sini-Adityapur (22.5 Km) 3rd line
4.	Toranagallu-Rajithpura (22.9 Km) Doubling

1	2
5.	Kirandul-Jadgalpur (150 Km) Doubling
6.	Goelkera- Manoharpur 3rd line (40 Km)
7.	Kankanadi-Panambur Patch Doubling (19 Km)
8.	Banspani-Daitari-Tomka-Jakhapura (180 Km) Doubling
9.	Dangoaposi-Rajkharswan 3rd line
10.	Champajharan-Bimlagarh (21 Km) Doubling
11.	Omalur-Metturdam Patch Doubling with electrification
12.	Rajkharswan-Chakradharpur 3rd line (20 Km)
13.	Manoharpur-Bondamanda 3rd line (30 Km)
14.	Angul-Sukinda Road (98.7 Km) New Line
15.	Daitari-Banspani (155 Km) Doubling
16.	Dallirajahara-Jagdalpur (235 Km) New Line
17.	Talcher-Bimlagarh (154 Km) New Line
18.	Hospet-Hubli-Londa-Tinaighat-Vosco-de-Gama (352.28 km) Doubling

Money and Muscle Power in Elections

*431. SHRI VIJAY BAHADUR SINGH: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the growing influence of money and muscle power is evident in parliamentary and legislative elections;

(b) if so, the reaction of the Government thereto;

(c) whether the Election Commission has suggested any measures to address the issue;

(d) if so, the details thereof; and

(e) the steps taken/being taken to conduct free and fair elections in the country?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) and (b) There is a perception that the influence of money and muscle power in parliamentary and legislative elections is increasing. The Government and the Election Commission are seriously concerned about the role of money and muscle power in elections.

(c) to (e) Government of India has been receiving suggestions/recommendations on electoral reforms from time to time from various bodies including the Election Commission, political parties, eminent persons, State Legislatures and public bodies. With a view to curbing and eliminating the influence of money and muscle power in elections and in the light of the experience gained during elections and suggestions received from time to time, the successive Governments have taken measures to bring electoral reforms by amending the elections laws.

To carry out further reforms and with a view *inter-alia* to eliminate the use of unaccounted money and muscle power in elections, the issue of electoral reforms in its entirety has been referred to the Law Commission with a request to consider the issue after taking into consideration the reports of various committees in the past, views of the Election Commission and other stake holders and suggest comprehensive measures for changes in the law. The Law Commission had been requested to submit concrete suggestions in this regard within three months from 16th January, 2013. However, the Commission has informed that recommendations on electoral reforms would require extensive consultations within the Law Commission, other stakeholders including Election Commission and Political Parties. Hence, the recommendations of the Law Commission are yet to be received. On receipt of the recommendations, matter will be further examined in consultation with the stake holders towards a suitable decision in the matter at the earliest.

The measures already taken by Election Commission include opening of separate division in the Election Commission to oversee election expenditure, appointment of Expenditure Observers and Assistant Expenditure Observers, deployment of Flying Squads and Static Surveillance Teams to keep vigil over movement of cash linked with candidates or political parties, or items of bribe meant for inducement of elections, liquor and other illicit items during election and their seizure, Media Certification and Monitoring Committee to keep a watch on media advertisements and suspected cases of paid news, Maintenance of Shadow Observation Register and Folder of evidence in respect of each candidate, Video Surveillance Team to oversee major items of expenditure, opening of separate bank account by the candidate for the

purpose of election expenses and involving the Income Tax Department to keep vigil over movement of cash through the airports, hotels, financial brokers etc. in the constituency during election process. The Election Commission has also issued instruction to all candidates and political parties to avoid cash transactions during election process.

Allocation of Power from Central Pool

*432. SHRI A.T. NANA PATIL:
SHRIMATI SARIKA DEVENDRA SINGH
BAGHEL:

Will the Minister of POWER be pleased to state:

(a) the criteria fixed for allocation of power from Central Pool to various States along with the quantum of power provided to the various States from the Central Pool during each of the last three years, State wise;

(b) whether new power projects have been launched along with the increase in demand of power in the country;

(c) if so, the details thereof along with the details of power generation from various sources during each of the last three years, State-wise;

(d) whether there is uniformity in the demand, supply and consumption of power in all the States; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) Power from Central Generating Stations to beneficiary States/ Union Territories is allocated in accordance with formula for allocation of power which is being treated as guidelines from April, 2000. As per these guidelines, allocation of power is made to the States/UTs in two parts, namely firm allocation of 85% and 15% unallocated power for allocation by the Government for meeting the urgent/overall requirement. The firm allocation includes allocation of 12% free power to the affected States and 1% for local area development in case of Hydro Power Stations and 10% (not free) power to the home State in case of Thermal and Nuclear Power Stations. The balance 72%/75% power is distributed amongst the States/UTs of the region in accordance with the pattern of Central plan assistance and energy consumption during the

previous five years, both factors having equal weightage. Central plan assistance is determined in accordance with the Gadgil formula, in which population of the States is also taken into consideration. In case of joint venture projects, the equity contributing State gets benefit in firm allocation in accordance with their equity contribution.

The aforementioned guidelines for allocation of power from Central Generating Stations are applicable to the generating stations, for which PPAs have been signed upto 5th January, 2011. After 5th January, 2011, power is to be procured by the Distribution Companies/ Utilities through tariff based competitive bidding. In 13 new projects of NTPC, Central Government has in January, 2011 approved allocation of 50% of power to 'Home' State, 15% unallocated power at the disposal of Government of India and 35% to other constituents (except 'Home' State) of that region on the basis of extant guidelines on allocation of power giving equal weightage to central plan assistance and energy consumption by each State of the Region for preceding 5 years. Similar dispensation has also been provided by the Government in January, 2011 in respect of new projects of Nuclear Power Corporation of India Limited.

State-wise details of power allocated from Central Generating Stations to various states during last three years are given in the enclosed Statement-I.

(b) and (c) Yes, Madam. New projects have been commissioned along with increase in demand of power in the country. The details of new projects commissioned in

the last three years are given in the enclosed Statement-II. The details of increase in demand in the last three years are given in the enclosed Statement-III. The details of power generation from various sources during last three years are given in the enclosed Statement-IV.

(d) and (e) There is no uniformity in the demand, supply and consumption of power in all the States and these vary from State to State which is evident from the State-wise details of power demand and availability for the period from April, 2012 to March, 2013 in the country given in the enclosed Statement-V.

The reasons for non-uniformity in demand-supply consumption and demand-supply gap are as under:-

- (i) Variation in population in various States.
- (ii) Different kinds of mix of various categories of consumers viz domestic, agricultural, industrial and commercial.
- (iii) Different mix of type of generation *i.e.* thermal, hydro, renewable.
- (iv) Variation in thrust given by different State Governments for augmentation of power generation capacity to meet rising demand of the States.
- (v) Varying financial conditions of the States leading to varying quantum of purchase of power from the sources outside the State.

Statement-I

State-wise Allocation of Power during peak hours

(Figures in MW)

States	As on 31.03.2011	As on 31.03.2012	As on 31.03.2013*
Chandigarh	209	204	211
Delhi	4098	3897	4232
Haryana	1939	1945	2224
Himachal Pradesh	1160	1156	1219
Jammu and Kashmir	1607	1603	1700
Punjab	2027	2045	2113
Rajasthan	2257	2374	2831

States	As on 31.03.2011	As on 31.03.2012	As on 31.03.2013*
Uttar Pradesh	5420	5520	5779
Uttarakhand	750	796	844
Railways/Powergrid	102	102	102
Gujarat	2588	2768	3368
Madhya Pradesh	2444	2553	4527
Chhattisgarh	701	805	1127
Maharashtra	3634	3853	6781
Goa	437	444	491
Daman and Diu	155	165	319
DNH	531	566	906
DAE/Powergrid	21	17	17
Andhra Pradesh	2768	3306	3675
Karnataka	1500	1672	1810
Tamil Nadu	3329	3282	3766
Kerala	1296	1626	1633
Puducherry	386	394	396
NLC	100	100	100
Powergrid	6	6	6
Bihar	1662	1742	1802
Jharkhand	551	526	562
DVC	168	168	5990
Odisha	1544	1544	1705
West Bengal	1225	1225	1403
Sikkim	149	149	150
Powergrid	1	1	1.26
Arunachal Pradesh	139	134	134
Assam	811	721	746
Manipur	123	123	123
Meghalaya	212	212	212
Mizoram	76	74	74
Nagaland	88	80	80
Tripura	105	105	105

*Note: Allocation figures on 31.03.2013 includes capacity of dedicated CS stations, merchant power and capacity allocated/diverted from other stations located within/outside the region. The allocation figure for DVC as on 31.03.2013 includes allocation to DVC from its own generating stations while in other years this allocation from DVC stations is not included.

Statement-II*List of Projects Commissioned during 2012-2013*

Sl. No.	Project Name	State	Sector	Fuel Type	Capacity (MW)
1.	Simhapuri TPP Ph-1 U2	Andhra Pradesh	Private	Coal	150
2.	Thamminapatnam TPP I U 1	Andhra Pradesh	Private	Coal	150
3.	Kasaipalli TPS Unit 2	Chhattisgarh	Private	Coal	135
4.	Korba West	Chhattisgarh	State	Coal	500
5.	Ratija TPP Unit 1	Chhattisgarh	Private	Coal	50
6.	Sipat St-I STPP Unit 3	Chhattisgarh	Central	Coal	660
7.	Pragati III GT-3	Delhi	State	Gas	250
8.	Pipava CCPP	Gujarat	State	Gas	351
9.	Salaya TPS U 2	Gujarat	Private	Coal	600
10.	Ukai TPP Ext U-6	Gujarat	State	Coal	500
11.	Umpp-Mundra U 2,3,4,5	Gujarat	Private	Coal	3200
12.	Unosugen CCPP Module 1	Gujarat	Private	Gas	382.5
13.	Indira Gandhi (Jhajjar) STPP U3	Haryana	Central	Coal	500
14.	Mahatma Gandhi TPP U2	Haryana	Private	Coal	660
15.	Budhil Unit-1,2	Himachal Pradesh	Private	Hydro	70
16.	Chamera III Unit 1,2,3	Himachal Pradesh	Central	Hydro	231
17.	Chutak HEP Unit 1,2,3,4	Jammu and Kashmir	Central	Hydro	44
18.	Adhunik Power TPP U1,2	Jharkhand	Private	Coal	540
19.	Koderma TPP Unit 2	Jharkhand	Central	Coal	500
20.	Amaravati TPP Ph 1 U1	Maharashtra	Private	Coal	270
21.	Bela TPP-1U-1	Maharashtra	Private	Coal	270
22.	Butibori TPP U-1	Maharashtra	Private	Coal	300
23.	EMCO Warora TPP U1	Maharashtra	Private	Coal	300
24.	GEPL TPP Ph-1, Unit 1,2	Maharashtra	Private	Coal	120
25.	Mouda TPP U1,2	Maharashtra	Central	Coal	1000
26.	Tirora TPP Ph I Ut-1,2	Maharashtra	Private	Coal	1320
27.	MYNTDU U3	Meghalaya	State	Hydro	42
28.	Bina TPP U1,2	Madhya Pradesh	Private	Coal	500
29.	Mahan TPP Unit 1	Madhya Pradesh	Private	Coal	600
30.	Satpura TPS Extn U-10	Madhya Pradesh	State	Coal	250
31.	Vindhyachal STPS-IV U-11,12	Madhya Pradesh	Central	Coal	1000
32.	Sterlite (Jharsuguda) TPP U-4	Odisha	Private	Coal	600

Sl. No.	Project Name	State	Sector	Fuel Type	Capacity (MW)
33.	Kamalanga TPP U-1	Odisha	Private	Coal	350
34.	Jalipa Kapurdi U5,6,7,8	Rajasthan	Private	Lig	540
35.	Ramgarh GT	Rajasthan	State	Gas	110
36.	Bhawani Kattlai Barrage-III U-1	Tamil Nadu	State	Hydro	15
37.	Ind Barath Tuticorin U-1	Tamil Nadu	Private	Coal	150
38.	Mettur TPP Ext U 1	Tamil Nadu	State	Coal	600
39.	North Chennai Ext U 2	Tamil Nadu	State	Coal	600
40.	Vallur TPP Ph I Unit 2	Tamil Nadu	Central	Coal	500
41.	Tripura CCGT	Tripura	Central	Gas	363.3
42.	Harduganj TPP Ext. Unit-9	Uttar Pradesh	State	Coal	250
43.	Parichha Extn U-5,6	Uttar Pradesh	State	Coal	500
44.	Rihand STPP ST-III Unit 5	Uttar Pradesh	Central	Coal	500
45.	Teesta Low Dam-III Unit 1,2,3	West Bengal	Central	Hydro	99
Total					20622.8

List of Projects Commissioned during 2011-2012

Sl. No.	Plant Name	State	Sector	Fuel Type	Capacity (MW)
1.	Simhadri TPP U4	Andhra Pradesh	Central	Coal	500
2.	Simhapuri Energy Pvt. Ltd U1	Andhra Pradesh	Private	Coal	150
3.	Jurala Priya U 6	Andhra Pradesh	State	Hydro	39
4.	Kothagudem ST-VI	Andhra Pradesh	State	Coal	500
5.	Lakwa WH	Assam	State	Gas	37.2
6.	Sipat-I U1,2	Chhattisgarh	Central	Coal	1320
7.	Kasaipalli TPP	Chhattisgarh	Private	Coal	135
8.	S. V. Power TPP	Chhattisgarh	Private	Coal	63
9.	Katghoda TPP U1	Chhattisgarh	Private	Coal	35
10.	Rithala ST	Delhi	Private	Gas	36.5
11.	Pragati-III (Bawana) GT-3	Delhi	State	Gas/Lng	250
12.	Mundra TPP Ph-II U 2	Gujarat	Private	Coal	660
13.	Ultra Mega Mundra U1	Gujarat	Private	Coal	800
14.	Salaya TPP U 1	Gujarat	Private	Coal	600
15.	GSEG Hazira Ext	Gujarat	State	Gas/Lng	351
16.	Mundra TPP-III U1-3	Gujarat	Private	Coal	1980
17.	Indira Gandhi TPP (Jhajjar) JV U2	Haryana	Central	Coal	500

Sl. No.	Plant Name	State	Sector	Fuel Type	Capacity (MW)
18.	Mathama Gandhai (Jhajar) TPP U1	Haryana	Private	Coal	660
19.	Malana II U1,2	Himachal Pradesh	Private	Hydro	100
20.	Karcham Wangtoo U 1-4	Himachal Pradesh	Private	Hydro	1000
21.	Kodarma U1	Jharkhand	Central	Coal	500
22.	Maithan RBC JV U1,2	Jharkhand	Private	Coal	1050
23.	Udupi TPP (Lanco Nagarjuna) U2	Karnataka	Private	Coal	600
24.	Bellari TPP U2	Karnataka	State	Coal	500
25.	JSW Energy, Ratnagiri U3-4	Maharashtra	Private	Coal	600
26.	TPS at Warora U4	Maharashtra	Private	Coal	135
27.	Mihan TPP	Maharashtra	Private	Coal	246
28.	Khaper Kheda Ext	Maharashtra	State	Coal	500
29.	Bhusawal TPP U4,5	Maharashtra	State	Coal	1000
30.	Myntdu ST-I U1,2	Meghalaya	State	Hydro	84
31.	Sterlite TPP U3	Odisha	Private	Coal	600
32.	Jalipa Lignite U 3,4	Rajasthan	Private	Lignite	270
33.	Vallur TPP Ph-1 U1	Tamil Nadu	Central	Coal	500
34.	Neyveli - II Lig U1	Tamil Nadu	Central	Lignite	250
35.	Koteshwar U3,4	Uttarakhand	Central	Hydro	200
36.	Khambarkhera U 1,2	Uttar Pradesh	Private	Coal	90
37.	Maqsoodpur U 1,2	Uttar Pradesh	Private	Coal	90
38.	Barkhera TPP U 1,2	Uttar Pradesh	Private	Coal	90
39.	Kundarki TPP U1,2	Uttar Pradesh	Private	Coal	90
40.	Utrala TPP U1,2	Uttar Pradesh	Private	Coal	90
41.	Anpara-C U1,2	Uttar Pradesh	Private	Coal	1200
42.	Rosa TPP Ph-II U3,4	Uttar Pradesh	Private	Coal	600
43.	Harduaganj Ext U-8	Uttar Pradesh	State	Coal	250
44.	Durgapur Steel U1,2	West Bengal	Central	Coal	1000
45.	Santalidih Ext-U 6	West Bengal	State	Coal	250
Total					20501.7

List of Project Commissioned during 2010-11

Sl. No.	Plant Name	State	Sector	Fuel Type	Capacity (MW)
1.	Simhadri-Ext U-3	Andhra Pradesh	Central	Coal	500
2.	Konaseema St	Andhra Pradesh	Private	Gas/Lng	165

Sl. No.	Plant Name	State	Sector	Fuel Type	Capacity (MW)
3.	Kond Andhra Pradesh Alli CCPP Ph-II St	Andhra Pradesh	Private	Gas/Lng	133
4.	Jurala Priya U 4,5	Andhra Pradesh	State	Hydro	78
5.	Kakatiya TPP	Andhra Pradesh	State	Coal	500
6.	Rayalseema St-III, U5	Andhra Pradesh	State	Coal	210
7.	Korba III U-7	Chhattisgarh	Central	Coal	500
8.	Rithala CCPP GT	Delhi	Private	Gas/Lng	71.5
9.	Pragati-III (Bawana) GT-1,2	Delhi	State	Gas/Lng	500
10.	Mundra TPP Ph-I, U 3,4	Gujarat	Private	Coal	660
11.	Mundra TPP Ph-II, U 1	Gujarat	Private	Coal	660
12.	Surat Lignite Ext U3,4	Gujarat	State	Lignite	250
13.	Indira Gandhi TPP (Jhajjar) JV U1	Haryana	Central	Coal	500
14.	Rajasthan IV Gandhi TPS (Hissar) U-2	Haryana	State	Coal	600
15.	Allain Duhangan	Himachal Pradesh	Private	Hydro	192
16.	Sewa-II U1,2,3	Jammu and Kashmir	Central	Hydro	120
17.	Kaiga U-4	Karnataka	Central	Nuclear	220
18.	Ud Uttar Pradesh I TPP (Lanco Nagarjuna) U1	Karnataka	Private	Coal	600
19.	Raichur U 8	Karnataka	State	Coal	250
20.	Kutiyadi Addl. Ext U1,2	Kerala	State	Hydro	100
21.	JSW Energy, Ratnagiri U1,2	Maharashtra	Private	Coal	600
22.	TPS at Warora U1-3	Maharashtra	Private	Coal	405
23.	Sterlite TPP U 2,1	Odisha	Private	Coal	1200
24.	Barsingsar LIG U1,2	Rajasthan	Central	Lignite	250
25.	Jallipa Lignite U2	Rajasthan	Private	Lignite	135
26.	Chhabra TPS U-2	Rajasthan	State	Coal	250
27.	Baramura GT	Tripura	State	Gas/Lng	21
28.	Koteshwar U1,2	Uttarakhand	Central	Hydro	200
29.	Dadri Ext U-6	Uttar Pradesh	Central	Coal	490
30.	Rosa St-I U2	Uttar Pradesh	Private	Coal	300
31.	Farakka Stage-III U-6	West Bengal	Central	Coal	500
32.	Mejia Ph II U7,8	West Bengal	Central	Coal	1000

12160.5

Statement-III*State-wise Variation of energy Requirement during last three years*

State/System/ Region	2012-13* (MU)	2011-12 (MU)	% Change	2011-12 (MU)	2010-11 (MU)	% Change	2010-11 (MU)	2009-10 (MU)	% Change
1	2	3	4	5	6	7	8	9	10
Chandigarh	1637	1568	4.4	1568	1519	3.2	1519	1576	-3.6
Delhi	26078	26751	-2.5	26751	25625	4.4	25625	24277	5.6
Haryana	41407	36874	12.3	36874	34552	6.7	34552	33441	3.3
Himachal Pradesh	8982	8161	10.1	8161	7626	7	7626	7047	8.2
Jammu and Kashmir	15410	14250	8.1	14250	13571	5	13571	13200	2.8
Punjab	48600	45191	7.5	45191	44484	1.6	44484	45731	-2.7
Rajasthan	55524	51474	7.9	51474	45261	13.7	45261	44109	2.6
Uttar Pradesh	91647	81339	12.7	81339	76292	6.6	76292	75930	0.5
Uttarakhand	11331	10513	7.8	10513	9850	6.7	9850	8921	10.4
Northern Region	300616	276121	8.9	276121	258780	6.7	258780	254231	1.8
Chhattisgarh	17098	15013	13.9	15013	10340	45.2	10340	11009	-6.1
Gujarat	93209	74696	24.8	74696	71651	4.2	71651	70369	1.8
Madhya Pradesh	51117	49785	2.7	49785	48437	2.8	48437	43179	12.2
Maharashtra	122989	141382	-13	141382	128296	10.2	128296	124936	2.7
Daman and Diu	1940	2141	-9.4	2141	2181	-1.8	2181	1934	12.8
Dadar Nagar Haveli	4460	4380	1.8	4380	4429	-1.1	4429	4007	10.5
Goa	3116	3024	3	3024	3154	-4.1	3154	3092	2
Western Region	293929	290421	1.2	290421	268488	8.2	268488	258528	3.9
Andhra Pradesh	99785	91730	8.8	91730	78970	16.2	78970	78996	0
Karnataka	66295	60830	9	60830	50474	20.5	50474	45550	10.8
Kerala	21234	19890	6.8	19890	18023	10.4	18023	17619	2.3
Tamil Nadu	92150	85685	7.5	85685	80314	6.7	80314	76293	5.3
Puducherry	2328	2167	7.4	2167	2123	2.1	2123	2119	0.2
Lakshadweep	36	37	-2.7	37	25	48	25	24	4.2
Southern Region	281792	260302	8.3	260302	229904	13.2	229904	220576	4.2
Bihar	15410	14311	7.7	14311	12384	15.6	12384	11587	6.9
DVC	17433	16648	4.7	16648	16590	0.3	16590	15199	9.2
Jharkhand	7042	6280	12.1	6280	6195	1.4	6195	5867	5.6

1	2	3	4	5	6	7	8	9	10
Odisha	25152	23036	9.2	23036	22506	2.4	22506	21136	6.5
West Bengal	42123	38679	8.9	38679	36481	6	36481	33750	8.1
Sikkim	413	390	5.9	390	402	-3	402	388	3.6
Andaman and Nicobar Islands	241	244	-1.2	244	240	1.7	240	240	0
Eastern Region	107573	99344	8.3	99344	94558	5.1	94558	87927	7.5
Arunachal Pradesh	585	600	-2.5	600	511	17.4	511	399	28.1
Assam	6518	6034	8	6034	5403	11.7	5403	5122	5.5
Manipur	573	544	5.3	544	568	-4.2	568	524	8.4
Meghalaya	1827	1927	-5.2	1927	1545	24.7	1545	1550	-0.3
Mizoram	405	397	2	397	369	7.6	369	352	4.8
Nagaland	567	560	1.3	560	583	-3.9	583	530	10
Tripura	1116	949	17.6	949	882	7.6	882	855	3.2
North-Eastern Region	11590	11011	5.3	11011	9861	11.7	9861	9332	5.7
All India	995500	937199	6.2	937199	861591	8.8	861591	830594	3.7

*Provisional

State-wise Variation of Peak Demand during last three years

State/System/ Region	2012-13* (MW)	2011-12 (MW)	% Change	2011-12 (MW)	2010-11 (MW)	% Change	2010-11 (MW)	2009-10 (MW)	% Change
1	2	3	4	5	6	7	8	9	10
Chandigarh	340	263	29.3	263	301	-12.6	301	308	-2.3
Delhi	5942	5031	18.1	5031	4810	4.6	4810	4502	6.8
Haryana	7432	6533	13.8	6533	6142	6.4	6142	6133	0.1
Himachal Pradesh	2116	1397	51.5	1397	1278	9.3	1278	1118	14.3
Jammu and Kashmir	2422	2385	1.6	2385	2369	0.7	2369	2247	5.4
Punjab	11520	10471	10	10471	9399	11.4	9399	9786	-4
Rajasthan	8940	8188	9.2	8188	7729	5.9	7729	6859	12.7
Uttar Pradesh	13940	12038	15.8	12038	11082	8.6	11082	10856	2.1
Uttarakhand	1759	1612	9.1	1612	1520	6.1	1520	1397	8.8
Northern Region	45860	40248	13.9	40248	37431	7.5	37431	37159	0.7
Chhattisgarh	3271	3239	1	3239	3148	2.9	3148	2819	11.7

1	2	3	4	5	6	7	8	9	10
Gujarat	11999	10951	9.6	10951	10786	1.5	10786	10406	3.7
Madhya Pradesh	10077	9151	10.1	9151	8864	3.2	8864	7490	18.3
Maharashtra	17934	21069	-14.9	21069	19766	6.6	19766	19388	1.9
Daman and Diu	311	301	3.3	301	353	-14.7	353	280	26.1
Dadar Nagar Haveli	629	615	2.3	615	594	3.5	594	529	12.3
Goa	524	527	-0.6	527	544	-3.1	544	485	12.2
Western Region	40075	42352	-5.4	42352	40798	3.8	40798	39609	3
Andhra Pradesh	14031	14054	-0.2	14054	12630	11.3	12630	12168	3.8
Karnataka	10124	10545	-4	10545	8430	25.1	8430	7942	6.1
Kerala	3578	3516	1.8	3516	3295	6.7	3295	3109	6
Tamil Nadu	12606	12813	-1.6	12813	11728	9.3	11728	11125	5.4
Puducherry	348	335	3.9	335	319	5	319	327	-2.4
Lakshadweep	8	8	0	8	7	14.3	7	6	16.7
Southern Region	37638	37599	0.1	37599	33256	13.1	33256	32178	3.4
Bihar	2295	2031	13	2031	2140	-5.1	2140	2249	-4.8
DVC	2606	2318	12.4	2318	2059	12.6	2059	1938	6.2
Jharkhand	1189	1030	15.4	1030	1108	-7	1108	1088	1.8
Odisha	3968	3589	10.6	3589	3872	-7.3	3872	3188	21.5
West Bengal	7322	6592	11.1	6592	6162	7	6162	6094	1.1
Sikkim	95	100	-5	100	106	-5.7	106	96	10.4
Andaman and Nicobar Islands	48	48	0	48	40	20	40	40	0
Eastern Region	16655	14707	13.2	14707	13767	6.8	13767	13220	4.1
Arunachal Pradesh	116	121	-4.1	121	101	19.8	101	95	6.3
Assam	1197	1112	7.6	1112	971	14.5	971	920	5.5
Manipur	122	116	5.2	116	118	-1.7	118	111	6.3
Meghalaya	334	319	4.7	319	294	8.5	294	280	5
Mizoram	75	82	-8.5	82	76	7.9	76	70	8.6
Nagaland	110	111	-0.9	111	118	-5.9	118	100	18
Tripura	229	215	6.5	215	220	-2.3	220	176	25
North-Eastern Region	1998	1920	4.1	1920	1913	0.4	1913	1760	8.7
All India	135453	130006	4.2	130006	122287	6.3	122287	119166	2.6

*Provisional

Statement-IV*Power generated in last three years including current year-source-wise, year-wise State/UT-wise*

Sl. No.	Region/State	Category	Actual Generation in MU			
			2012-13	2011-12	2010-11	2009-10
1	2	3	4	5	6	7
1.	BBMB	Hydro	10,941.96	12,459.50	11,273.40	9,371.30
2.	Delhi	Thermal	10,740.71	9,970.70	9,130.00	10,152.80
3.	Haryana	Hydro	-	-	-	235.4
		Thermal	25,452.55	24,046.50	18,854.80	18,154.90
		Total	25,452.55	24,046.50	18,854.80	18,390.40
4.	Himachal Pradesh	Hydro	20,330.53	19,160.60	15,388.60	14,452.30
5.	Jammu and Kashmir	Hydro	12,469.81	12,279.10	12,418.10	11,422.40
		Thermal	0	5.4	14.1	12.5
		Total	12,469.81	12,284.50	12,432.20	11,434.90
6.	Punjab	Hydro	3,930.12	4,626.90	4,190.80	3,499.30
		Thermal	18,004.78	19,068.40	18,324.80	20,295.70
		Total	21,934.90	23,695.30	22,515.60	23,795.00
7.	Rajasthan	Hydro	845.92	821.6	390.1	352.1
		Thermal	32,680.07	31,531.50	27,156.20	25,553.70
		Nuclear	8,847.86	8,974.10	7,704.50	3,488.30
		Total	42,373.85	41,327.10	35,250.90	29,394.00
8.	Uttar Pradesh	Hydro	1,580.06	1,403.70	700	947.3
		Thermal	1,00,256.04	93,620.00	91,645.80	86,513.60
		Nuclear	2,544.37	1,983.80	1,886.50	817.6
		Total	1,04,380.47	97,007.50	94,232.20	88,278.40
9.	Uttarakhand	Hydro	12,452.65	13,542.50	11,488.70	9,779.60
	Northern	Total	261077.43	2,53,494.2	2,30,566.5	2,15,048.7
10.	Chhattisgarh	Hydro	301.94	314.1	125.2	279.9
		Thermal	67,826.91	59,061.20	56,030.50	51,518.00
		Total	68,128.85	59,375.40	56,155.70	51,797.90
11.	Goa	Thermal	249.08	277.1	292.3	320.9
12.	Gujarat	Hydro	4,560.46	4,959.00	4,164.30	2,956.80
		Thermal	82,724.70	69,678.50	65,603.80	61,137.20
		Nuclear	3,470.47	3,787.40	1,446.10	1,068.10
		Total	90,755.63	78,424.80	71,214.20	65,162.10

1	2	3	4	5	6	7
13.	Madhya Pradesh	Hydro	7,215.19	7,736.10	4,898.00	4,830.20
		Thermal	43,480.92	41,696.30	42,708.90	43,596.50
		Total	50,696.11	49,432.40	47,606.90	48,426.70
14.	Maharashtra	Hydro	5,517.84	6,238.40	5,828.20	5,740.30
		Thermal	76,804.41	77,338.90	71,839.20	69,767.20
		Nuclear	9,824.89	9,814.50	9,117.00	7,990.90
		Total	92,147.14	93,391.70	86,784.40	83,498.40
Western		Total	301976.81	2,80,901.4	2,62,053.4	2,49,206.0
15.	Andhra Pradesh	Hydro	3,448.11	6,370.80	8,009.60	5,880.40
		Thermal	83,648.00	85,697.90	77,122.70	73,400.70
		Total	87,096.11	92,068.70	85,132.30	79,281.10
16.	Karnataka	Hydro	10,160.75	14,259.90	10,746.90	12,651.40
		Thermal	28,352.90	24,112.70	22,213.00	19,586.00
		Nuclear	5,441.75	5,210.70	3,873.10	3,225.60
		Total	43,955.40	43,583.30	36,833.00	35,462.90
17.	Kerala	Hydro	4,647.22	7,808.00	6,801.60	6,710.40
		Thermal	2,208.99	1,045.70	2,461.10	3,658.50
		Total	6,856.21	8,853.70	9,262.70	10,368.80
18.	Lakshadweep	Thermal			-	29.3
19.	Puducherry	Thermal	220.43	251.5	195.5	227.3
20.	Tamil Nadu	Hydro	2,884.77	5,199.30	4,957.50	5,614.90
		Thermal	47,999.67	46,697.80	45,222.30	47,024.80
		Nuclear	2,741.52	2,516.10	2,239.30	2,046.10
		Total	53,625.96	54,413.20	52,419.10	54,685.90
Southern		Total	1,91,754.11	1,99,170.3	1,83,842.5	1,80,055.2
21.	Andaman and Nicobar Islands	Hydro			-	11.1
		Thermal	130.99	94.9	86.8	214
		Total	130.99	94.9	86.8	225
22.	Bihar	Hydro			-	30.2
		Thermal	14,706.46	13,812.30	14,568.70	12,036.30
		Total	14,706.46	13,812.30	14,568.70	12,066.50
23.	DVC	Hydro	199.36	296.1	115	198.1
		Thermal	25,956.21	19,536.60	16,549.90	14,690.60
		Total	26,155.57	19,832.70	16,664.90	14,888.70

1	2	3	4	5	6	7	
24.	Jharkhand	Hydro	142.29	270.1	3.5	115.7	
		Thermal	11,422.49	6,387.20	5,678.50	5,557.70	
		Total	11,564.78	6,657.30	5,681.90	5,673.40	
25.	Odisha	Hydro	4,351.33	4,987.30	4,754.30	3,920.00	
		Thermal	37,276.82	35,298.60	30,910.50	30,773.60	
		Total	41,628.15	40,285.90	35,664.70	34,693.60	
26.	Sikkim	Hydro	2,588.64	2,920.60	2,976.50	2,968.10	
		Thermal			-	0.1	
		Total	2,588.64	2,920.60	2,976.50	2,968.20	
27.	West Bengal	Hydro	1,137.20	1,077.90	1,130.00	1,110.80	
		Thermal	45,698.91	45,030.70	43,955.60	42,238.90	
		Total	46,836.11	46,108.50	45,085.60	43,349.70	
Eastern			143610.7	1,29,712.2	1,20,729.0	1,13,865.1	
28.	Arunachal Pradesh	Hydro	1239.66	978.4	1,399.60	1,053.00	
29.	Assam	Hydro	1,102.89	1,453.00	1,198.80	1,184.80	
		Thermal	3,097.56	3,102.90	3,129.90	3,133.20	
		Total	4,200.45	4,555.90	4,328.70	4,318.00	
30.	Manipur	Hydro	581.75	523.5	603.9	381.4	
		Thermal			-	0.3	
		Total	581.75	523.5	603.9	381.7	
31.	Meghalaya	Hydro	782.42	594.5	438.8	675	
32.	Mizoram	Thermal			-		
33.	Nagaland	Hydro	213.33	228.8	256	257.6	
34.	Tripura	Hydro			-	49.8	
		Thermal	1,426.83	1,442.80	1,313.40	1,282.50	
		Total	1,426.83	1,442.80	1,313.40	1,332.30	
North-Eastern			Total	8,444.44	8,324.00	8,340.40	8,017.50
35.	Bhutan (Import)	Hydro	4,788.82	5,284.50	5,610.90	5,358.60	
Grand Total			911652.31	8,76,886.5	8,11,142.8	7,71,551.1	

* Provisional.

**Joint projects of Haryana, Punjab, Himachal Pradesh and Rajasthan.

Note: 1. Projects of capacity upto 25 MW are not being monitored in CEA since 01.04.2010.

2. Central sector power projects generation figure are included in State generation.

Statement-V*Power Supply Position for 2012-13 (Provisional)*

State/System/ Region	Energy				Peak			
	April, 2012 - March, 2013				April, 2012 - March, 2013			
	Requirement	Availability	Surplus/Deficit (-)		Peak Demand	Peak Met	Surplus/Deficit (-)	
	(MU)	(MU)	(MU)	(%)	(MW)	(MW)	(MW)	(%)
1	2	3	4	5	6	7	8	9
Chandigarh	1,637	1,637	0	0	340	340	0	0
Delhi	26,078	25,940	-138	-0.5	5,942	5,642	-300	-5.0
Haryana	41,407	38,209	-3,198	-7.7	7,432	6,725	-707	-9.5
Himachal Pradesh	8,982	8,735	-247	-2.7	2,116	1,672	-444	-21.0
Jammu and Kashmir	15,410	11,558	-3,852	-25.0	2,422	1,817	-605	-25.0
Punjab	48,600	45,995	-2,605	-5.4	11,520	8,751	-2,769	-24.0
Rajasthan	55,524	53,853	-1,671	-3.0	8,940	8,515	-425	-4.8
Uttar Pradesh	91,647	76,446	-15,201	-16.6	13,940	12,048	-1,892	-13.6
Uttarakhand	11,331	10,709	-622	-5.5	1,759	1,674	-85	-4.8
Northern Region	300,616	273,082	-27,534	-9.2	45,860	41,790	-4,070	-8.9
Chhattisgarh	17,098	16,799	-299	-1.7	3,271	3,134	-137	-4.2
Gujarat	93,209	93,061	-148	-0.2	11,999	11,960	-39	-0.3
Madhya Pradesh	51,117	46,163	-4,954	-9.7	10,077	9,462	-615	-6.1
Maharashtra	122,989	118,977	-4,012	-3.3	17,934	16,765	-1,169	-6.5
Daman and Diu	1,940	1,809	-131	-6.8	311	286	-25	-8.0
Dadar Nagar Haveli	4,460	4,287	-173	-3.9	629	629	0	0.0
Goa	3,116	3,042	-74	-2.4	524	475	-49	-9.4
Western Region	293,929	284,138	-9,791	-3.3	40,075	39,486	-589	-1.5
Andhra Pradesh	99,785	82,254	-17,531	-17.6	14,031	11,630	-2,401	-17.1
Karnataka	66,295	57,065	-9,230	-13.9	10,124	8,761	-1,363	-13.5
Kerala	21,234	20,382	-852	-4.0	3,578	3,262	-316	-8.8
Tamil Nadu	92,150	76,009	-16,141	-17.5	12,606	11,053	-1,553	-12.3
Puducherry	2,328	2,288	-40	-1.7	348	320	-28	-8.0
Lakshadweep	36	36	0	0	8	8	0	0
Southern Region	281,792	237,998	-43,794	-15.5	37,638	31,586	-6,052	-16.1
Bihar	15,410	12,835	-2,575	-16.7	2,295	1,784	-511	-22.3
DVC	17,433	16,461	-972	-5.6	2,606	2,525	-81	-3.1
Jharkhand	7,042	6,753	-289	-4.1	1,189	1,097	-92	-7.7
Odisha	25,152	24,318	-834	-3.3	3,968	3,694	-274	-6.9

1	2	3	4	5	6	7	8	9
West Bengal	42,123	41,834	-289	-0.7	7,322	7,249	-73	-1.0
Sikkim	413	413	0	0.0	95	95	0	0.0
Andaman and Nicobar Islands	241	186	-55	-23	48	48	0	0
Eastern Region	107,573	102,614	-4,959	-4.6	16,655	15,415	-1,240	-7.4
Arunachal Pradesh	585	550	-35	-6.0	116	114	-2	-1.7
Assam	6,518	6,071	-447	-6.9	1,197	1,148	-49	-4.1
Manipur	573	542	-31	-5.4	122	120	-2	-1.6
Meghalaya	1,827	1,606	-221	-12.1	334	330	-4	-1.2
Mizoram	405	377	-28	-6.9	75	73	-2	-2.7
Nagaland	567	536	-31	-5.5	110	109	-1	-0.9
Tripura	1,116	1,061	-55	-4.9	229	228	-1	-0.4
North-Eastern Region	11,590	10,742	-848	-7.3	1,998	1,864	-134	-6.7
All India	995,500	908,574	-86,926	-8.7	135,453	123,294	-12,159	-9.0

#Lakshadweep and Andaman and Nicobar Islands are stand-alone systems, power supply position of these, does not form part of regional requirement and availability

Note: Both peak met and energy availability represent the net consumption (including the transmission losses) in the various States. Net export has been accounted for in the consumption of importing States.

[English]

Touts in Rail Reservations

*433. SHRI S. R. JEYADURAI:
SHRI D. B. CHANDRE GOWDA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether some railway officials and touts have been arrested by the Northern Railway Vigilance Cell during the recent Holi festival for their alleged role in the blackmarketing of tickets and other malpractices;

(b) if so, the details thereof;

(c) the details of touts, railway officials, passengers travelling on transferred tickets arrested during Holi in various railway zones, zone-wise; and

(d) the details of concrete steps taken by the Railways to free itself from touts and their nexus with railway officials?

THE MINISTER OF RAILWAYS (SHRI PAWAN KUMAR BANSAL): (a) and (b) During checks conducted by Northern Railway Vigilance two Railway officials belonging to Railway Protection Force (RPF) were apprehended for

demanding and accepting illegal gratification for allowing decoy passengers in compartment reserved for ladies/disabled passengers. An First Information Report (FIR) had been registered with Government Railway Police (GRP) and both officials were taken under Judicial Custody. In March 2013, 12 touts were prosecuted by Northern Railway under Section 143 of Railway Act.

(c) Zone-wise details of number of cases of touts apprehended/prosecuted are given in the enclosed Statement. No Railway staff and passenger travelling on transferred tickets were arrested during Holi. However, fare and penalties amounting to Rs. 21.65 lakhs were recovered from 2893 passengers in March 2013.

(d) Regular checks are conducted by RPF, Commercial and Vigilance wings of Railways to curb the touting activities. Railway staff if found indulging in malpractices are taken up under the Disciplinary & Appeals Rules. Steps such as introduction of Photo Identity Card, monitoring and surveillance of the important reservation offices through Closed Circuit Televisions (CCTVs), creating awareness among passengers against menace of touts etc. have also been taken.

Statement

Numbers of touts prosecuted, convicted and amount of fine realised under section 143 of the Railways Act during the months of Jan to March 2013

Railway	January 2013			February 2013			March 2013		
	Persons Prosecuted	Persons Convicted	Amount of fine realized (in Rs.)	Persons Prosecuted	Persons Convicted	Amount of fine realized (in Rs.)	Persons Prosecuted	Persons Convicted	Amount of fine realized (in Rs.)
Central	50	21	70500	35	14	64000	30	0	0
Eastern	23	2	0	8	5	23000	6	1	0
East Central	7	7	18000	4	4	6000	6	6	6000
East Coast	2	0	0	4	3	2000	1	0	0
Northern	3	0	0	8	2	8000	12	0	0
North Central	4	3	3500	0	0	0	4	0	0
North Eastern	0	0	0	0	0	0	0	0	0
Northeast Frontier	0	0	0	0	0	0	0	0	0
North Western	1	0	0	0	0	0	5	0	0
Southern	3	0	0	2	0	0	7	4	26000
South Central	24	1	5200	7	1	5000	9	0	0
South Eastern	3	0	0	3	0	0	17	0	0
South East Central	2	0	0	1	0	0	1	0	0
South Western	24	22	105500	37	32	161500	16	11	58000
Western	5	1	1000	3	2	10000	16	0	0
West Central	0	0	0	3	1	2000	13	0	0
Total	151	57	203700	115	64	281500	143	22	90000

[Translation]

Augmentation of Water Resources

*434. SHRI PASHUPATI NATH SINGH:
SHRI P. KARUNAKARAN:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether certain water resource projects have been undertaken in the country with the help of foreign aid;

(b) if so, the details of such projects undertaken during the last three years, State-wise, including Jharkhand;

(c) whether the said external assistance has been utilised fully;

(d) if so, the details thereof and the resultant increase in water resources across the country, State-wise including Jharkhand; and

(e) the other steps being taken for augmentation of water resources in the country?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) Yes, Madam.

(b) and (c) The details of water resource projects with external assistance undertaken during the last three years, the amount of external assistance and their utilization, State-wise are given in the enclosed Statement. No water resource project with external assistance has been taken up in the State of Jharkhand.

(d) Six water resource projects with external assistance undertaken during the last three years aims to strengthen institutional as well as water/irrigation service delivering reform initiatives; development of about 4,660 minor irrigation schemes throughout 18 districts of West Bengal that will bring irrigation in about 1.19 lakh hectare; rehabilitation of about 223 large dams in 4 States, viz. Madhya Pradesh, Odisha, Kerala and Tamil Nadu; Coastal Protection and Management in Ullal in Karnataka and Mirya Bay in Maharashtra; and improvement of the flood and river bank erosion risk management systems in flood prone areas in Assam. Out of six projects, three projects in the States of Rajasthan, Andhra Pradesh and West

Bengal will help in better management of water resources. The other three will help in dam rehabilitation, coastal protection and flood control. Since the projects have started recently, it will take some time to assess their impact.

(e) Government of India provides technical and financial assistance to State Governments with a view to encouraging sustainable development and efficient management of water resources through various Schemes and Programmes, namely "Accelerated Irrigation Benefits Programme" (AIBP), "Command Area Development and Water Management Programme" (CADWM), "Repair, Renovation and Restoration of Water Bodies" (RRR).

Statement

Water resource projects with the help of external assistance

Sl. No.	State	Name of Project	Agreement Date/ Terminal Date of Disbursement	Amount of Assistance (US \$ million) (IBRD/IDA)	Disbursement during 2010-11 2011-12 2012-13 (US \$ million)		
1	2	3	4	5	6		
World Bank							
1.	Rajasthan	Additional Financing for Rajasthan Water Sector Restructuring Project 4709-IN	21.05.2010/ 31.03.2013	12.40 (IDA) XDR	0.00	1.39	2.55
2.	Andhra Pradesh	Andhra Pradesh Water Sector Improvement Project 7897-IN	14.08.2010/ 31.07.2016	450.60 (IBRD)	41.13	14.65	40.95
3.	West Bengal	West Bengal accelerated Development of Minor Irrigation Project 8090-IN	21.12.2011/ 31.12.2017	125.00 (IBRD)	0.00	0.31	0.91
		West Bengal accelerated Development of Minor Irrigation Project 5014-IN	21.12.2011/ 31.12.2017	78.20 (IDA) XDR	0.36	0.01	3.39
4.	Madhya Pradesh, Odisha, Kerala and Tamil Nadu	Dam Rehabilitation and Improvement Project 7943-IN	21.12.2011/ 30.06.2018	175.00 (IBRD)	0.00	0.00	0.44
		Dam Rehabilitation and Improvement Project 4787-IN	21.12.2011/ 30.06.2018	115.90 (IDA) XDR	0.00	0.00	3.34

1	2	3	4	5	6	
Asian Development Bank						
5.	Maharashtra and Karnataka	Sustainable Coastal Protection and Management Investment Program Project-I 2679-IND	17.08.2011/ 31.12.2014	51.56	0.00	0.56 1.32
6.	Assam	Assam Integrated Flood and River Bank Erosion Risk Management Investment Program 2684-IND	10.05.2011/ 30.09.2014	56.90	0.00	0.29 4.01

[English]

Allocation for Tribal Sub-Plan

*435. SHRI LAXMAN TUDU:
SHRI MANSUKHBHAI D. VASAVA:

Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) whether the Government has earmarked 10 per cent of the annual budget allocation for Tribal Sub-Plan under the National Rural Drinking Water Programme;

(b) if so, the details thereof;

(c) the details of the amount earmarked for Tribal Sub-Plan during each of the last three years; and

(d) the details of achievement made so far with the help of the earmarked funds to provide drinking water to the habitations falling in tribal areas?

THE MINISTER OF STATE OF THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI BHARATSINH SOLANKI): (a) and (b) Yes, Madam. Since 2011-12, at the national level, 10% of the National Rural Drinking Water Programme (NRDWP) budget is earmarked for Tribal Sub-Plan (TSP). States are required to utilize from out of the total State NRDWP allocation a portion for TSP in proportion to the percentage of population of rural Scheduled Tribe (ST) persons in the State to the total rural population of the State, which when aggregated at the National level comes to 10% of the NRDWP budget.

(c) The amounts earmarked for TSP under the NRDWP in the years 2011-12 and 2012-13 are:

Year	Amount (In Rs. crore)
2011-12	850.00
2012-13	1050.00

No amount was earmarked for TSP in 2010-11.

(d) The achievement in coverage of Scheduled Tribe concentrated rural habitations with drinking water supply under the NRDWP, in the years 2011-12 and 2012-13 are as under:

Year	Coverage of ST Population Concentrated Habitations Achievement
2011-12	28009
2012-13	29060*

*As on 28.02.2013

[Translation]

Skill Development Scheme

*436. SHRI HARISHCHANDRA CHAVAN: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) the salient features of the scheme for Skill Development initiatives to enhance employment and livelihood skills of the minorities;

(b) whether the Government intends to take or has taken any steps to provide better marketing facilities to those artisans belonging to the minority communities; and

(c) if so, the details thereof?

THE MINISTER OF MINORITY AFFAIRS (SHRI K. RAHMAN KHAN): (a) to (c) The Ministry of Minority

Affairs has formulated a Scheme for "Skill Development of Minorities". The Scheme aims to promote and conserve traditional skills of minorities and establish their linkages with market and to improve employability of existing workers, school dropouts etc. Under the Scheme, the priority will also be given to promote the traditional skills including arts and crafts practiced by minority communities and establish their linkages with the national and global market. However, the training for various modern trades having employment potential in the region shall also be encouraged. The action has been taken by the Ministry for approval of the scheme during current financial year as per laid down procedure.

Also, the Ministry through the National Minorities Development and Finance Corporation (NMDFC), a Central Public Sector Enterprise, *inter-alia*, implements promotional Schemes of Vocational Training and Marketing Assistance Scheme. The Vocational Training Scheme aims to impart skills to minority beneficiaries to enable them to earn self/wage employment. The Marketing Assistance Scheme provides assistance to craft persons to promote marketing and sale of their products. Both the Schemes have recently been revised for better delivery of services to the targeted minorities.

[English]

National Electricity Fund

*437. SHRI ASADUDDIN OWASI:
SHRI ANANTHA VENKATARAMI REDDY:

Will the Minister of POWER be pleased to state:

(a) whether any scheme has been launched to provide interest subsidy on loans raised from the financial institutions through the National Electricity Fund (NEF) for the works to be carried out in the distribution sector during the financial years 2012-2013 and 2013-14;

(b) if so, the details thereof;

(c) the details of the proposals received by the Union Government from various State Governments under the scheme along with the total subsidy provided so far, State/UT-wise;

(d) whether the Government proposes to revise the eligibility criteria for the States to get the subsidy; and

(e) if so, the details thereof along with the steps taken/being taken by the Government to link the subsidy to the progress achieved by the States in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) Government of India launched the National Electricity Fund (Interest Subsidy Scheme) in July 2012 to provide interest subsidy on loans raised by both public and private Distribution Companies (DISCOMS), for capital works sanctioned by financial institutions to improve the infrastructure in distribution sector during the financial year 2012-13 and 2013-14. Details of the Scheme are given in the enclosed Statement-I.

(c) Projects worth Rs. 10,953.80 crores have been sanctioned by the Union Government to various Utilities/States for consideration of Interest subsidy benefit under National Electricity Fund. Details are given in the enclosed Statement-II.

(d) and (e) Not applicable.

Statement-I

Government of India has approved setting up of National Electricity Fund (Interest Subsidy Scheme) to provide interest subsidy on loans disbursed to the State Power Utilities, Distribution Companies (DISCOMS) – both in public and private sector for the loans taken from Private and Public Financial Institutions, to improve the infrastructure in distribution sector.

2. Rural Electrification Corporation (REC), would be the Nodal Agency to operationalise the scheme.

3. Under NEF Scheme, interest subsidy would be provided on loans taken by private and public power utilities in distribution sector for non Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) and non Restructured Accelerated Power Development and Reforms Programme (R-APDRP) Projects.

4. The preconditions for eligibility are linked to reform measures taken by the States and the amount of interest subsidy is linked to the progress achieved in reforms linked parameters. The preconditions of eligibility are operationalisation of State Electricity Regulatory Commission (SERC), formulation of business plan for

turn around of utilities, re-organization of State Electricity Boards (SEB), release of subsidy by State Government to DISCOMs, submission of audited annual accounts and timely filing of tariff petition.

5. There will be two categories of States for working out the interest subsidy— Special Category and Focused States, and States other than Special Category and Focused States. Each power utility eligible for subsidy on interest would be assigned marks based on reforms measures *i.e.* reduction in AT&C losses; reduction in revenue gap (Average Cost of Supply (ACS) - Average Revenue Realized on

subsidy received basis); return on equity and Multi Year Tariff (MYT). Based on the consolidated score achieved on these parameters, the utilities would be categorized and will be eligible for subsidy in interest rates from 3% to 5% in States other than Special Category and Focused States and 5% to 7% in Special Category and Focused States.

6. National Electricity Fund would provide interest subsidy aggregating Rs. 8466 crore spread over 14 years for loan disbursement amounting to Rs. 25,000 crore for distribution schemes sanctioned during the 2 years *viz.*, 2012-13 and 2013-14.

Statement-II

Sl. No.	Name of Utility	Name of State	Total Project Cost	Loan Amount sanctioned for Interest Subsidy benefit under NEF
1.	MSEDCL	Maharashtra	7042.61	5657.13
2.	APNPDCL	Andhra Pradesh	1829.56	1646.60
3.	APSPDCL	Andhra Pradesh	1291.43	1151.46
4.	APEPDCL	Andhra Pradesh	157.25	143.57
5.	HPSEBL	Himachal Pradesh	388.53	330.79
6.	MPMKVVCL	Madhya Pradesh	488.03	203.56
7.	MPPoKVVCL	Madhya Pradesh	866.64	196.53
8.	UPCL	Uttarakhand	179.99	125.99
9.	UHBVNL	Haryana	68.94	62.05
10.	WBSEDCL	West Bengal	1249.37	1124.43
11.	CSPDCL	Chhattisgarh	379.55	311.70
Total			13941.89	10953.80

[Translation]

Track Management System

438. SHRI GANESHRAO NAGORAO
DUDHGAONKAR:
SHRIMATI ASHWAMEDH DEVI:

Will the Minister of RAILWAYS be pleased to state:

(a) the details of the progress made in the maintenance of railway tracks consequent on the introduction of the Track Management System (TMS) in the Railways;

(b) the details of the other measures and technologies being used by the Railways for the maintenance of railway

tracks and detecting defects to prevent incidents of derailment/accidents;

(c) the number of incidents of derailment/accidents and consequential loss due to faults in tracks during the last three years, year-wise; and

(d) the other steps being taken by the Railways in this regard?

THE MINISTER OF RAILWAYS (SHRI PAWAN KUMAR BANSAL): (a) Railways have introduced Track Management System (TMS), which is a web-enabled central server based software application for integrating various track structure data, inspection data and work

execution data. Condition of track is noted by way of regular inspections and also by track recording cars and all these are entered in Track Management System by field engineers through small laptop with internet connectivity. After analyzing all such inputs, Track Management System gives different reports which help in better planning of maintenance inputs and repairs which are required to be given at different locations.

So far, the system has been implemented in 28 Divisions of Indian Railways & larger benefits from TMS applications will start coming when this system is implemented in all the 68 Divisions of the Indian Railways.

(b) Railways have introduced modern and sturdy track structure comprising concrete sleepers, 60 kg. rail, elastic fastenings with proper ballast cushion and long welded rails. Maintenance is being done with mechanized equipments. Periodic observations are also made for rail defects and track geometry with Ultrasonic Flaw Detection Machines and Track Recording Cars respectively. Indian Railways have 708 nos. of track machines which need to be increased to 2305 nos. by the year 2020 to achieve complete mechanization of track renewal and maintenance as envisaged in the Vision 2020. These measures have helped in preventing incidents of derailment/accidents.

(c) The number of train accidents including derailments and consequential loss due to defects in track during last three years is tabulated below:

Year	No. of derailment/ accidents due to defects in track	Consequential loss of Railway property due to these derailment/ accidents (in crores of Rs.)
2010-11	30	5.14
2011-12	24	6.88
2012-13	19	17.15

(d) It has been decided to lay Thick Web Switches, Weldable Cast Manganese Steel crossings on identified routes. Number of Alumino Thermit (AT) Welds are also being reduced with the increased use of Flash Butt Welding process. The technology of AT Welds is also being improved. Total no. of rail joints is also being reduced by rolling 65 metre long rails instead of 13 metre earlier.

Conversion of Sea Water into Drinking Water

*439. SHRI VILAS MUTTEMWAR:
SHRI JAGDISH SHARMA:

Will the Minister of EARTH SCIENCES be pleased to state:

(a) whether any success has been achieved in converting sea water into safe drinking water;

(b) if so, the details thereof;

(c) whether the Government has formulated any scheme at the national level for converting sea water into safe drinking water;

(d) if so, the details thereof including locations of such projects, State-wise; and,

(e) the details of the cost of purification of water in this regard?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI S. JAIPAL REDDY): (a) and (c) Yes, Madam.

(b) Earth System Science Organisation (ESSO) - National Institute of Ocean Technology (NIOT) has indigenously designed developed and demonstrated Low Temperature Thermal Desalination (LTTD) technology for conversion of sea water into potable water. The LTTD is a process under which the warm surface sea water is flash evaporated at low pressure and the vapour is condensed with cold deep sea water. This technology is efficient and found to be suitable for island territories of India, especially Lakshadweep Islands. The same process is used to generate potable drinking water utilizing the thermal wastewater (having temperatures significantly more than room temperature), from thermal power plants. Till date, 4 LTTD Plants have been successfully commissioned in the country, one each at Kavaratti (2005), Minicoy (2011), Agatti (2011), Lakshadweep and at North Chennai Thermal Power Station (NCTPS), Chennai (2008). The capacity of each of these LTTD Plants is 1 lakh liter of potable water per day.

(d) ESSO proposes to set up a LTTD Plant with a capacity of generating 2 million litres of potable water per day (2 MLD) at Tuticorin Thermal Power Station, Tamil

Nadu and six LTTD Plants funded by the Lakshadweep Administration, one each in the islands of Lakshadweep viz., Amini, Chetlet, Kadamath, Kalpeni, Kiltan and Andrott with a capacity of generating one lakh litre of potable water per day.

(e) The cost per liter of desalination would depend on the technology used and cost of electricity which varies from place to place. According to the cost estimates made recently by an independent agency for LTTD technology, the operational cost per litre of desalinated potable water is about 19 paise for island based plants.

[English]

Performance of Power Generation Equipment

*440. SHRI EKNATH MAHADEO GAIKWAD:
SHRI N.S.V. CHITTHAN:

Will the Minister of POWER be pleased to state:

(a) the details of the Chinese firms supplying power generation equipment in the country;

(b) whether the Central Electricity Authority (CEA) is aware about the problems being faced by some power project developers that have used Chinese equipment and if so, the details thereof;

(c) whether the CEA has evaluated the performance of power generation equipment in the country supplied by the Chinese firms;

(d) if so, the details thereof and the outcome thereof; and

(e) the steps taken/being taken by the Government to reduce the dependency on Chinese power equipment?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) Generation equipment (boilers and turbine generators) for thermal generating units being imported from China is mostly being supplied by three major Chinese manufacturers M/s Dongfang Electric, Shanghai Electric and Harbin Power along with their group companies.

(b) to (d) As informed by CEA no problems with Chinese equipment have been brought out by the developers at large. However, incidents of forced shutdown

on Chinese units in Yamunanagar Thermal Power Station (2x300 MW) due to damage to HIP turbine rotor and Failure of LP turbine blades and in Hissar Thermal Power Station – Unit 1 of 600 MW due to high vibration and blade damage were reported by Haryana Power Generation Corporation Ltd. (HPGCL). Repairs were undertaken by the HPGCL/ suppliers and the units have been restored to service.

(e) The following steps have been taken by the Government to reduce dependency on Chinese power equipments:-

(i) In view of large thermal capacity addition programme envisaged mostly through supercritical units, efforts have been made to create indigenous manufacturing capacity for supercritical equipment. BHEL have entered into technology collaboration agreements with M/s. Alstom (France) and Siemens (Germany) for manufacturing of supercritical boiler and turbine generators respectively. BHEL have also taken up augmentation of its manufacturing capacity and is stated to have achieved a capacity of 20,000 MW/Year. Apart from BHEL, several Joint Ventures for manufacture of supercritical boilers and turbine generators have been set up in the country and the total manufacturing capacity envisaged by the JVs is about 16000 MW/Year for boilers and 15,000 MW/Year for turbine generators.

(ii) With a view to encourage domestic suppliers and provide orders to them, bulk orders for 11 nos. 660 MW supercritical units for NTPC and DVC and 9 nos. 800 MW supercritical units for NTPC were approved by the Government and have been undertaken by NTPC. These bulk orders are with mandatory requirement of indigenization of manufacturing of supercritical units by the successful bidders as per a pre-agreed Phased Manufacturing Programme (PMP). The roadmap for PMP has also been defined indicating milestones for setting up manufacturing facilities for boilers and turbine generators.

- (iii) In order to compensate the disadvantages suffered by the domestic power equipment manufacturing industry on account of higher interest rates, local taxes and infrastructural inadequacies, create a level playing field to the domestic power equipment manufacturing industry *vis-à-vis* foreign vendors and promote self sufficiency in this vital sector, Government has levied Custom Duty @5%, Countervailing Duty (CVD) @12% (as applicable and equal to excise duty on domestic industry from time to time) & Special Additional Duty (SAD) @ 4% on the imported equipments of all categories of Power Generation Projects, *viz.*, Mega Power Projects (including UMPPs) and non-Mega Power Projects.

[Translation]

Hike in Power Tariff

4826. SHRIMATI SEEMA UPADHYAY:
SHRI HARSH VARDHAN:
SHRI MAHESHWAR HAZARI:
SHRIMATI USHA VERMA:

Will the Minister of POWER be pleased to state:

(a) whether Delhi Electricity Regulatory Commission has *inter-alia* recommended to his Ministry to increase the power tariff citing loss of private companies distributing power in Delhi;

(b) if so, the details thereof;

(c) whether his Ministry is considering to know the truth by getting the loss cited by the private companies audited by Comptroller and Auditor General, (CAG); and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) The electricity tariff in NCT of Delhi is determined by the Delhi Electricity Regulatory Commission (DERC) as per provisions contained in Section 62 & 86 of the Electricity Act, 2003. The Central or State Government has no role in this exercise.

The Commission, under the provisions contained in Section 86(2) of the Electricity Act, 2003 has sent a Statutory Advice to the Government of NCT of Delhi on various issues relating to liquidation of revenue gap, loss on account of sale of surplus power, allocation of power from pit-head power generating stations of NTPC, need to extend various Central Government sponsored schemes to the benefit of electricity consumer of NCT of Delhi, along with a host of other important issues.

(c) and (d) The Government of NCT Delhi has informed that in the process of tariff determination, DERC carries out various prudence checks while considering the tariff petitions submitted by distribution companies. However, DERC has also recommended to get accounts of three private distribution utilities, at least for the last three financial years, audited by the C&AG (Comptroller and Auditor General of India).

The Power Department of Government of NCT Delhi *vide* affidavit submitted to Hon'ble High Court in W.P. (C) No.895 of 2011 has stated that the Delhi Cabinet has approved for an audit of the BSES Group of Distribution Companies' accounts by the C&AG since inception. This decision is in furtherance of the earlier decision of the Government as stated in the short affidavit dated 9.11.2011 that "...given the need to carry the conviction of the general public/consumers about the authenticity of the claims of the Discoms, it may well be desirable to get the occasional C&AG audit done". This matter is *sub-judice* at present.

[English]

Closure of Fertilizer Companies

4827. SHRI SANJAY DINA PATIL: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether various fertilizer manufacturing companies are going to close their plants;

(b) if so, the details thereof along with the reasons therefor; and

(c) the steps being taken by the Government for providing assistance or subsidy to these companies?

THE MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND

MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) No, Madam.

(b) and (c) In view of (a) above, question does not arise.

RGGVY under scanner of DVMC

4828. SHRI MANICKA TAGORE: Will the Minister of POWER be pleased to state:

(a) whether his Ministry has received any proposal from the Ministry of Rural Development that the implementation of Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) may be brought under the scanner of the District Level Vigilance Monitoring Committees (DVMCs);

(b) if so, the details thereof; and

(c) the response and the action taken by his Ministry in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) Yes, Madam. On the request of Ministry of Power, Ministry of Rural Development has expanded the scope of District Level Vigilance and Monitoring Committee to include 'Review of RGGVY' as a regular agenda item.

(c) Ministry of Power has asked Rural Electrification Corporation, the nodal agency for RGGVY, to advise all agencies implementing RGGVY in the country to associate with District Level Vigilance and Monitoring Committees for facilitating the review.

Power Fluctuations

4829. SHRI A.K.S. VIJAYAN: Will the Minister of POWER be pleased to state:

(a) whether the Government is aware of the reports that power fluctuations are damaging electrical appliances in homes and establishments and in many cases causing fatal accidents in the country;

(b) if so, the details thereof; and

(c) the remedial measures proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) to (c) No reports of damaging electrical appliances in homes and establishments causing fatal accidents in the country due to electricity fluctuations have been received by the Government. Government of India has notified appropriate regulations called 'Central Electricity Authority (Measures Relating to Safety and Electricity Supply) Regulations, 2010' which is applicable throughout India. Further, as per section 42 of the Electricity Act, 2003: "It shall be the duty of a distribution licensee to develop and maintain an efficient, coordinated and economical distribution system in his area of supply and to supply electricity in accordance with the provisions contained in this Act." State Electricity Regulatory Commissions (SERCs) are entrusted with overseeing the performance of the licensees under their jurisdiction. Licensees are to comply with the standards of performance as laid down by the appropriate Commissions.

Establishment of Urea Plant by IFFCO

4830. SHRI JAYARAM PANGI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Indian Farmers Fertilizer Cooperative Limited (IFFCO) plans to fund about USD 500 million to establish a urea plant in Canada;

(b) if so, the details thereof;

(c) whether this move will bring in cost-effective low price urea into India;

(d) if so, the details thereof; and

(e) if not, the manner in which this investment is likely to be helpful to the country?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) Yes, Madam. The total equity contribution for the proposed Project is estimated around USD 500 Million. But the share of IFFCO in total equity contribution is yet to be finalized.

(c) and (d) The cost of the Urea produced from the proposed Project to India would be dependent upon the economics of transportation costs from Canada to India.

Increased production of Urea from the proposed Project will reduce Imports of Urea into North America from Middle East, which in turn is expected to have softening impact on CFR India prices of Urea.

(e) Question does not arise.

New Thermal Power Projects

4831. SHRI E.G. SUGAVANAM: Will the Minister of POWER be pleased to state:

(a) whether new Thermal Power Projects are proposed to be set up in the country including Odisha during the 12th Five Year Plan period;

(b) if so, the details thereof along with the estimated cost of the projects, project-wise; and

(c) the time by which the new projects are likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) to (c) Thermal Power Projects with the capacity of 72,339.6 MW have been proposed to be set up in the country including 3,960 MW in Odisha during the 12th Five Year Plan. The details of these Thermal Power Projects along with their estimated cost and likely date of commissioning are given in the enclosed Statement.

Statement

Thermal Power Projects targeted for commissioning during 12th plan

As on 22 April, 2013

Sector State	Project Name	Impl. Agency	Project Est. Cost (Rs. in lakhs)	Unit No.	Cap. (MW)	Cap (MW) Achieved	Act(A)/Ant. Comm. Date
1	2	3	4	5	6	7	8
Central Sector							
Assam	Bongaigaon TPP	NTPC	437535	U-1	250	—	06/2014
				U-2	250	—	05/2015
				U-3	250	—	10/2015
Bihar	Barh STPP-I	NTPC	869297	U-1	660	—	06/2015
				U-2	660	—	04/2016
				U-3	660	—	02/2017
Bihar	Barh STPP-II	NTPC	734104	U-4	660	—	10/2013
				U-5	660	—	09/2014
Bihar	Muzaffarpur TPP Exp	NTPC	315433	U-3	195	—	03/2014
				U-4	195	—	09/2014
Bihar	Nabi Nagar TPP	NTPC	535200	U-1	250	—	07/2014
				U-2	250	—	01/2015
				U-3	250	—	07/2015
				U-4	250	—	01/2016
Chhattisgarh	Sipat-I	NTPC	832339	U-3	660	660	02/06/12(A)
Haryana	Indira Gandhi TPP	APCPL	829300	U-3	500	500	07/11/12(A)

1	2	3	4	5	6	7	8
Jharkhand	Bokaro TPS "A" Exp.	DVC	231300	U-1	500	–	08/2014
Jharkhand	Koderma TPP	DVC	431300	U-2	500	500	15/02/13(A)
Maharashtra	Mouda TPP	NTPC	545928	U-1	500	500	19/04/12(A)
				U-2	500	500	29/03/13(A)
Madhya Pradesh	Vindhyachal TPP-IV	NTPC	591500	U-11	500	500	14/06/12(A)
				U-12	500	500	22/03/13(A)
Tamil Nadu	Neyveli TPS-II Exp.	NLC	245357	U-2	250	–	03/2014
Tamil Nadu	Tuticorin JV	NLC	490954	U-1	500	–	12/2013
				U-2	500	–	03/2014
Tamil Nadu	Vallur TPP Ph I	NTECL	555278	U-2	500	500	28/02/13(A)
Tamil Nadu	Vallur TPP-II	NTECL	308678	U-3	500	–	02/2014
Tripura	Monarchak CCPP	NEEPCO	62344	GT+ST	101	–	05/2014
Tripura	Tripura Gas	OTPC	342900	Module-1	363.3	363.3	03/01/13(A)
				Module-2	363.3	–	08/2013
Uttar Pradesh	Rihand TPP- III	NTPC	623081	U-5	500	500	25/05/12(A)
				U-6	500	–	11/2013
West Bengal	Raghunathpur TPP Ph-I	DVC	412200	U-1	600	–	07/2013
				U-2	600	–	03/2014
Sub Total					14877.6	5023.3	
State Sector							
Andhra Pradesh	Damodaram Sanjeevaiah TPS	APPDL	843214	U-1	800	–	05/2014
				U-2	800	–	11/2014
Andhra Pradesh	Rayalseema St-III U-6	BHEL	302886	U-6	600	–	12/2015
Assam	Namrup CCGT	APGCL	69400	GT	70	–	12/2013
				ST	30	–	03/2014
Chhattisgarh	Korba West St-III.	CSPGCL	315600	U-5	500	500	22/03/13(A)
Chhattisgarh	Marwa TPP	CSPGCL	631800	U-1	500	–	08/2013
				U-2	500	–	12/2013
Delhi	Pragati CCGT-III	PPCL	519581	GT-3	250	250	27/06/12(A)
				GT-4	250	–	05/2013
				ST-2	250	–	08/2013

1	2	3	4	5	6	7	8
Gujarat	Pipavav CAPP	GSECL	254558	Block-1	351	–	07/2013
				Block-2	351	351	27/03/13(A)
Gujarat	Sikka TPP Extn.	GSECL	235600	U-3	250	–	12/2013
Gujarat	Ukai TPP Extn.	GSECL	221800	U-6	500	500	05/03/13(A)
Maharashtra	Chandrapur TPS	MSPGCL	550000	U-8	500	–	12/2013
Maharashtra	Koradi TPP Expn.	MSPGCL	1188000	U-8	660	–	06/2014
Maharashtra	Parli TPP Expn.	MSPGCL	137500	U-8	250	–	12/2013
Madhya Pradesh	Malwa TPP	MPGENCO	675000	U-1	600	–	07/2013
Madhya Pradesh	(Shree Singa ji TPP)			U-2	600	–	12/2013
Madhya Pradesh	Satpura TPP Extn	MPPGCL	303234	U-10	250	250	22/03/13(A)
				U-11	250	–	07/2013
Rajasthan	Chhabra TPP Extn.	RRVUNL	220000	U-3	250	–	06/2013
				U-4	250	–	09/2013
Rajasthan	Kalisindh TPS	RRVUNL	550000	U-1	600	–	08/2013
Rajasthan	Ramgarh CAPP Extn. -III	RRVUNL	64000	GT	110	110	20/03/13(A)
				ST	50	–	08/2013
Tamil Nadu	Mettur TPP Ext	TNEB	355004	U-1	600	600	11/10/12(A)
Tamil Nadu	North Chennai Extn, U-1	TNEB	355200	U-1	600	–	07/2013
Tamil Nadu	North Chennai Extn, U-2	TNEB	271875	U-2	600	600	09/03/13(A)
Uttar Pradesh	Anpara-D	UPRVUNL	535879	U-6	500	–	02/2014
Uttar Pradesh				U-7	500	–	06/2014
Uttar Pradesh	Harduaganj Ext	UPRVUNL	260500	U-9	250	250	25/05/12(A)
Uttar Pradesh	Parichha Extn	UPRVUNL	235600	U-5	250	250	24/05/12(A)
				U-6	250	250	11/03/13(A)
Sub Total					13922	3911	
Private Sector							
Andhra Pradesh	Bhavanpadu TPP	M/s East Coast Energy Ltd.	657294	U-1	660	–	10/2015
				U-2	660	–	03/2016
Andhra Pradesh	NCC TPP	NCC Power Projects Ltd	704600	U-1	660	–	04/2016
				U-2	660	–	08/2016

1	2	3	4	5	6	7	8
Andhra Pradesh	Painampuram	Thermal	686900	U-1	660	–	09/2014
	TPP	Power Tech Corporation Ltd		U-2	660	–	12/2014
Andhra Pradesh	Simhapuri Energy Pvt. Ltd Ph-I	Madhucon Projects Ltd	148500	U-2	150	150	02/07/12(A)
Andhra Pradesh	Thamminapatnam TPP-I	Meenakshi Energy Pvt. Ltd	142800	U-1	150	150	09/09/12(A)
				U-2	150	150	17/04/13(A)
Andhra Pradesh	Thamminapatnam TPP-II	Meenaksha Energy Ltd.	312000	U-3	350	–	10/2014
				U-4	350	–	04/2015
Andhra Pradesh	Vizag TPP	Hinduja National Power Corp. Ltd	554500	U-1	525	–	02/2014
				U-2	525	–	06/2014
Chhattisgarh	Akaltara (Naiyara) TPP	Wardha PCL (KSK)	1619000	U-1	600	–	07/2013
				U-2	600	–	10/2013
				U-3	600	–	06/2014
Chhattisgarh	Avantha Bhandar U-1	TPS, Korba West Power Co. Ltd.	385000	U-1	600	–	10/2013
Chhattisgarh	Balco TPP	Bharat Aluminium Co.	465000	U-1	300	–	03/2014
				U-2	300	–	01/2014
Chhattisgarh	Bandakhar TPP	M/s Maurti Clean Coal & Power Ltd	145600	U-1	300	–	08/2014
Chhattisgarh	Baradarha TPP	D.B. Power Ltd	664000	U-1	600	–	09/2013
				U-2	600	–	03/2014
Chhattisgarh	Binjkote TPP	M/s SKS Power Generation (Chhattisgarh) Ltd.	689000	U-1	300	–	09/2014
				U-2	300	–	12/2014
				U-3	300	–	09/2015
Chhattisgarh	Kasaipalli TPP	ACB India Ltd.	126700	U-2	135	135	21/06/12(A)
Chhattisgarh	Lanco Amarkantak TPS-II	LAP Pvt. Ltd.	694050	U-3	660	–	10/2014
				U-4	660	–	03/2015

1	2	3	4	5	6	7	8
Chhattisgarh	Ratija TPP	Spectrum Coal and Power Ltd	22000	U-1	50	50	04/02/13(A)
Chhattisgarh	Singhitarai TPP	Athena Chhattisgarh Power Ltd.	620000	U-1	600	–	03/2015
Chhattisgarh	Swastic TPP	M/s ACB	0	U-1	25	–	09/2013
Chhattisgarh	Tamnar TPP (Raigarh)	O.P.Jindal	1280000	U-1	600	–	02/2014
				U-2	600	–	06/2014
Chhattisgarh	TRN Energy TPP	M/s TRN Energy Pvt. Ltd.	284400	U-1	300	–	08/2014
				U-2	300	–	12/2014
Chhattisgarh	Uchpinda TPP	RKM Powergen Pvt. Ltd	665361	U-1	360	–	10/2013
				U-2	360	–	01/2014
				U-3	360	–	04/2014
Chhattisgarh	Vandana Vidyut TPP- Chhattisgarh	M/s Vandana Vidyut	145844	U-1	135	–	06/2013
				U-2	135	–	10/2013
Gujarat	Mundra UMTTP	Tata Power Co.	640000	U-2	800	800	25/07/12(A)
Gujarat	Salaya TPP	Essar Power Gujarat Ltd.	482000	U-2	600	600	13/06/12(A)
Haryana	Jajjar TPP (Mahatama Gandhi TPP)	CLP Power India Pvt. Ltd	600000	U-2	660	660	11/04/12(A)
Jharkhand	MahadevPrasas STPP Ph-I	Adhunik Power Co.Ltd	265000	U-1	270	270	19/11/12(A)
				U-2	270	270	29/03/13(A)
Jharkhand	Mata Shri Usha TPP-Ph-I	M/s Corporate Power Ltd	290000	U-1	270	–	09/2014
				U-2	270	–	12/2014
Maharashtra	Amravati TPP Ph-I	India Bulls	688900	U-1	270	270	25/03/13(A)
				U-2	270	–	06/2013
				U-3	270	–	09/2013
				U-4	270	–	12/2013
				U-5	270	–	05/2014
Maharashtra	Bela TPP-I	IEPL	147700	U-1	270	270	20/03/13(A)
Maharashtra	Butibori TPP Ph-II	Vidarbha Industries Power	160000	U-1	300	300	17/08/12(A)

1	2	3	4	5	6	7	8
Maharashtra	Dhariwal Infrastructure TPP	Dhariwal Infrastructure (P) Ltd	289800	U-1	300	—	05/2013
				U-2	300	—	10/2013
Maharashtra	EMCO Warora TPP	EMCO Energy Ltd. (GMR)	348000	U-1	300	300	07/02/13(A)
				U-2	300	—	06/2013
Maharashtra	GEPL TPP	GEPL	65649	U-1	60	60	08/09/12(A)
				U-2	60	60	28/04/12(A)
Maharashtra	Lanco Vidarbha TPP	Lanco Vidarbha	693600	U-1	660	—	03/2015
				U-2	660	—	08/2015
Maharashtra	Nasik TPP Ph-I	India Bulls	678900	U-1	270	—	05/2013
				U-2	270	—	08/2013
				U-3	270	—	11/2014
				U-4	270	—	01/2015
				U-5	270	—	03/2015
Maharashtra	Tirora TPP Ph-I	Adani Power Ltd	926300	U-1	660	660	11/09/12(A)
				U-2	660	660	25/03/13(A)
Maharashtra	Tirora TPP Ph-II	Adani Power Ltd		U-1	660	—	05/2013
Madhya Pradesh	Anuppur TPP Ph-I	MB Power MP	624000	U-1	600	—	07/2014
				U-2	600	—	02/2015
Madhya Pradesh	Bina TPP	Bina Power Supply Co. Ltd	275000	U-1	250	250	12/08/12(A)
				U-2	250	250	31/03/13(A)
Madhya Pradesh	Gorgi TPP	DB Power(MP) Ltd.	664000	U-1	660	—	06/2016
Madhya Pradesh	Sasan UMPP	Reliance Power Ltd.	1584000	U-2	660	—	09/2013
				U-3	660	—	05/2013
Madhya Pradesh	Seioni TPP Ph-I	Jhabua Power Ltd	292400	U-1	600	—	01/2014
Odisha	Derang TPP	JITPL	596100	U-1	600	—	11/2013
Odisha	Ind Bharat TPP (Odisha)	Ind. Bharat	318500	U-1	350	—	11/2013
				U-2	350	—	02/2014
Odisha	Kamalanga TPP	GMR	454000	U-1	350	350	28/03/13(A)
Odisha				U-2	350	—	09/2013
Odisha				U-3	350	—	12/2013

1	2	3	4	5	6	7	8
Odisha	KVK Nilanchal TPP	KVK Nilanchal	135000	U-1	350	—	01/2014
Odisha	Lanco Babandh TPP	Lanco Babandh Power Ltd	693000	U-1	660	—	03/2015
Odisha	Sterlite TPP	Sterlite Energy Ltd.	766900	U-4	600	600	25/04/12(A)
Punjab	Goindwal Sahib	GVK Power	298786	U-1	270	—	06/2013
				U-2	270	—	10/2013
Punjab	Rajpura TPP (Nabha)	Nabha Power Ltd	960000	U-1	700	—	01/2014
				U-2	700	—	03/2014
Punjab	Talwandi Sabo TPP	M/s Sterlite	1025000	U-1	660	—	12/2013
				U-2	660	—	04/2014
				U-3	660	—	07/2014
Rajasthan	Jallipa-Kapurdi TPP	Raj West Power Ltd. (JSW)	608500	U-5	135	135	05/02/13(A)
				U-6	135	135	03/03/13(A)
Tamil Nadu	Tuticorin TPP (Ind- Barath TPP)	IBPIL	359500	U-1	660	—	03/2016
Uttar Pradesh	Prayagraj (Bara) TPP	J.P.Power	1162227	U-1	660	—	07/2014
				U-2	660	—	11/2014
				U-3	660	—	03/2015
West Bengal	Haldia TPP-I	M/s Haldia Energy Ltd.	302600	U-1	300	—	08/2014
				U-2	300	—	11/2014
Sub Total					43540	7535	
Total (12th Plan)					72339.6	16469.3	

Partial Freeing of Fertilizer Prices

4832. SHRIMATI SHRUTI CHOUDHRY: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the partial freeing of fertilizer prices leads to urea overdose; and

(b) if so, the details thereof and the steps being taken by the Government to remedy the situation?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND

MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) The MRP of urea is statutorily controlled by the Government whereas, the MRPs of P&K fertilizers are decontrolled and decided by the manufacturers/importers at reasonable level taking into account subsidy being paid by the Government and prevailing international market prices under Nutrient Based Subsidy Policy. The difference in MRP of urea and P&K fertilizer might have lead to more utilization of urea.

(b) The State Governments are responsible for training programme for farmers for balance use of

nutrients. The Department of Fertilizers is emphasizing State Agriculture Department to create awareness among farmers to adopt balanced fertilization of soils during annual zonal conference and weekly video conferences.

[Translation]

Pranahita Chevella Irrigation Project

4833. SHRI HANSRAJ G. AHIR: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government has approved the Pranahita Chevella Irrigation Project proposed to be constructed across Pranahita river on the borders of the State of Maharashtra;

(b) if so, the details thereof;

(c) whether any protest was lodged by the Government of Maharashtra in view of interests of the State being overlooked by this interstate irrigation project and if so, the details thereof;

(d) whether the Union Government proposes to take steps to resolve the issues through its mediation in view of the water dispute; and

(e) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) and (b) Pranahita Chevella Irrigation Project is at the appraisal stage of Central Water Commission.

(c) to (e) An agreement has been entered into between the Hon'ble Chief Minister of Andhra Pradesh and Hon'ble Chief Minister of Maharashtra on 05.05.2012 agreeing to constitute Inter State Board (ISB). As per the agreement, the ISB is a joint committee of the two States and is the overall in-charge of the survey, investigation, preparation of project report, execution and any other issues mutually agreed by both the States with regard to the Pranahita river. The Chairman and the Co-Chairman of ISB are the respective Chief Ministers of the two States by rotation of one year.

Revival of Rivers

4834. SHRI BADRI RAM JAKHAR: Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of river projects started by the Union

Government for the revival and development of the rivers, State-wise;

(b) the quantum of funds allocated and released to the various State Governments for the said purpose during the last three years and the current year, State-wise;

(c) whether desired results have not been achieved by these schemes for various rivers in the country; and

(d) if so, the details thereof and the steps taken/proposed to be taken thereon?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) to (d) The information is being collected and will be laid on the Table of the House.

Complaints against Power Distribution Companies

4835. SHRI RATAN SINGH:
RAJKUMARI RATNA SINGH:

Will the Minister of POWER be pleased to state:

(a) the details of complaints received from the public representatives against power distribution companies during the last three years;

(b) whether any action has been taken by the Government against such power distribution companies on the basis of complaints received;

(c) if so, the details thereof and if not, the reasons therefor; and

(d) the corrective measures being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) Yes, Madam. Complaints have been received from the public representatives against power distribution companies. Details of complaints received from the public representatives from Year 2010 to 2012 are given in the enclosed Statement.

(b) to (d) Electricity is a concurrent subject and the responsibility of electricity distribution rests with the States. Government of India acts as a facilitator in supplementing the efforts of States to provide power to consumers in an improved manner. However, as and when any complaint is received from the public representatives against Power Distribution Companies, the same is dealt at high priority and referred to concerned for necessary action.

Statement

Details of complaints received from the public representatives against Power Distribution Companies during the last three years (2010 to 2012)

Sl. No.	Year	Name of Public representatives	Subject
1.	2010	Shri Gorakh Prasad Jaiswal, MP (Lok Sabha)	Regarding problem of low- voltage in Village-Badka Gaon, Block- Bhatparpani, Janpad- Devaria (U.P.)
2.	2010	Shri Oommen Chandy Leader of Opposition, Kerala Legislative Assembly	Regarding alleged corruption charges in the bidding process of R-APDRP project by Kerala State Electricity Board
3.	2011	Smt. Bimla Kashyap Sood, Member of Parliament (Rajya Sabha)	Regarding Shifting electricity meters installed at the main entrance door, BC-632, West Shalimar Bagh, Delhi.
4.	2012	Shri Sarada Mohanty MP (RS) and Shri G.R. Koli, MP (LS)	Regarding providing electricity connection in Sh. Sushil Sinha's PCO Booth Stall No. 341, Chandu Lal Balmiki Marg, Model Market, INA, New Delhi.

Upgradation of Infrastructure of IMD

4836. SHRI KAPIL MUNI KARWARIA: Will the Minister of EARTH SCIENCES be pleased to state:

(a) whether the Government has formulated any scheme for improving the functioning of scientists working in the field of meteorological research and forecasting;

(b) if so, the details thereof;

(c) whether the existing infrastructure is inadequate for the said purpose; and

(d) if so, the steps proposed to be taken by the Government for upgradation of infrastructure of India Meteorological Department (IMD)?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI S. JAIPAL REDDY): (a) No exclusive scheme has been launched Madam. However, the Flexible Complementing Scheme (FCS) of Career Progression has been implemented for the scientific services including those engaged in weather research and forecasting.

FCS implementation was based on the Third Central Pay Commission Recommendations of 1973 that allows award of promotion from one grade to another after a prescribed period of service for scientists of proven merit and ability irrespective of the availability of any vacancy. The FCS provisions have been amended

from time to time by the Government following the recommendations of the subsequent pay commissions. Recently, Government has modified FCS for Scientists based on the recommendations of the 6th Central Pay Commission in September, 2010.

(b) Does not arise.

(c) and (d) No, Madam. However, Government feels that the upgradation of the observing system, high performance computing, communication, forecast/warning systems, product dissemination systems etc. should become a continuous process by which State-of-the-art science and technology tools can be made accessible to the scientists engaged in weather research and forecasting towards enhancing the service quality.

During the XI Plan, phase-I of the modernization programme of the Earth System Science Organization (ESSO)-IMD is implemented by the Government with an allocated grant of Rs. 920 crores.

Construction of Dams

4837. SHRI GANESH SINGH: Will the Minister of WATER RESOURCES be pleased to state:

(a) the name and location of dams being constructed with Central assistance in the country including the backward and rural areas of various States during the last three years and the current year;

(b) the funds allocated and spent by the Union Government and State Government separately for construction of such dams; and

(c) the date on which the construction of each dam was started, the phase-wise progress of construction work of each dam along with the time by which the work is likely to be completed?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) to (c) The name and location of dams

being constructed with Central Assistance under Accelerated Irrigation Benefits Programme (AIBP) in the country including the backward and rural areas of various States during the last three years and the current year along with the date on which these project were included in AIBP, likely date of their completion as per MOU, total Central Assistance released to these projects up to March 2013, expenditure incurred by State Governments up to March 2011 and the progress of the projects indicating the potential creation achieved up to March 2011 is given in the enclosed Statement.

Statement

List of dam projects under construction under AIBP in the country including backward and rural areas

(Rs. in crore)

Sl. No.	Name of Dams	District Benefitted	Year of Inclusion	Likely Year of Completion (As per MoU)	Potential Created		Latest Estimated Cost of AIBP components	Total Expenditure upto 03/2011	Cumulative CLA/Grant released upto 03/2013
					Target under AIBP	Created upto 3/2011			
					(Th. Ha)		(Rs. in crore)		
1	2	3	4	5	6	7	8	9	10
Andhra Pradesh									
1.	Neelwai	Adilabad	2006-07	2013-14	5.26	0.00	77.77	66.55	18.40
2.	Palemvagu	Khammam	2005-06	2013-14	4.10	0.00	63.57	69.04	9.54
3.	Musurmilli	East Godavari	2007-08	2012-13	9.16	6.54	153.52	127.08	85.74
4.	Indira Sagar (Polavaram)	West Godavari Krishna East Godavari Krishna	2008-09	2014-15	436.00	0.00	5974.72	1987.78	562.47
Bihar									
1.	Batane	Aurangabad, Palamu (Jharkhand)	2000-01	2013-14	4.81	0.00	60.72	40.66	3.34
2.	Durgawati	Rohtas, Bhabua	1996-97	2013-14	20.30	3.30	896.65	399.51	84.05
Chhattisgarh									
1.	Kosarteda	Bastar	2002-03	2010-11*	11.12	6.50	138.28	130.18	54.77
2.	Kelo Project	Raigarh, Jangir, Champa	2008-09	2011-12*	22.81	0.00	571.91	243.49	27.02
Karnataka									
1	Upper Krishna St. 1 Ph. III	Gulbarga/Bizapur	1996-97	2017-18	243.90	148.80	2135.40	2120.68	1380.68

1	2	3	4	5	6	7	8	9	10
Madhya Pradesh									
1.	Sindh Phase II	Shivpuri, Gwalior, Datia, Bhind	1998-99	2014-15	159.05	77.25	1862.42	1157.23	513.64
2.	Mahi	Dhar, Jhabua	2001-02	2012-13	26.43	24.43	490.28	347.62	340.62
3.	Bawanthadi	Balaghat, Bhandara*	2003-04	2013-14	29.41	27.02	587.16	221.98	94.93
4.	Upper Beda	Khargaon	2008-09	2011-12*	9.92	7.39	208.60	103.22	88.35
5.	Lower Goi	Barwani	2008-09	2013-14	15.69	0.00	332.71	130.72	215.11
6.	Sagar(Sagad)	Vidisha	2011-12	2013-14	17.06	0.00	129.06	0.00	23.75
7.	Singhpur	Chattrpur	2011-12	2014-15	10.20	0.00	128.80	0.00	15.75
8.	Sanjay Sagar (Bah)	Vidisha	2011-12	2013-14	17.81	0.00	129.02	0.00	23.42
9.	Bansagar (Unit II)	Rewa, Satna, Sidhi, Shahdol	2003-04	2013-14	154.54	98.08	1379.07	980.82	450.29
Jharkhand									
1.	Sonua	West Singhbhum	1997-98	2012-13	8.01	0.00	61.14	54.21	19.25
2.	Surangi	Singhbhum, Ranchi	1997-98	2012-13	2.60	0.00	34.71	31.01	13.28
3.	Upper Sankh	Gumla	2004-05	2012-13	7.07	0.40	89.06	80.96	26.35
4.	Panchkhero	Kodarma, Giridih	2004-05	2012-13	3.09	0.00	54.65	47.23	8.24
5.	Subernarekha Multipurpose	Saraikela, Kharswan, West Singhbhum	2011-12	2014-15	234.65	0.00	4398.86	0.00	851.26
Maharashtra									
1.	Gosikhurd	Nagpur, Bhandara Chandrapur	1996-97	2013-14	231.08	25.185 upto 3/2009	7111.52	3349.43	2961.12
2.	Upper Manar	Nanded	2002-03	2012-13	8.28	10.84	338.24	209.01	96.39
3.	Upper Pen Ganga	Yavatmal, Parbhani, Nanded	2004-05	2014-15	44.47	25.11	1511.82	397.56	272.06
	Bawanthadi [IS]	Bhandara	2004-05	2013-14	27.71	24.70	678.81	464.48	149.50
4.	Lower Dudhna	Parbhani, Jalna	2005-06	2014-15	44.48	10.82	811.84	580.68	199.75
5.	Lower Wardha	Wardha	2006-07	2014-15	63.33	15.38	1742.85	519.63	154.69
6.	Uttermand	Satara	2007-08	2013-14	4.73	3.145 upto 3/2010	32.97	22.89	7.97
7.	Tarali	Satara	2007-08	2012-13	14.28	2.50	481.66	217.55	223.63
8.	Dhom Balakwadi	Pune / Satara	2007-08	2012-13	18.10	47.77	451.93	160.13	117.82

1	2	3	4	5	6	7	8	9	10
9.	Arjuna	Ratnagiri	2007-08	2013-14	9.41	0.87	259.77	216.69	79.50
10.	Lower Pedhi	Amravati, Akola	2008-09	2012-13	17.02	0.00	255.97	154.68	219.42
11.	Lower Panzara	Dhule	2009-10	2013-14	6.79	1.30	132.44	61.90	114.87
12.	Aruna	Sindhudurg	2009-10	2013-14	9.03	0.39	210.45	90.00	48.04
13.	Naradave (Mahammadwadi)	Sindhudurg	2009-10	2013-14	7.92	0.46	211.46	76.50	37.68
14.	Gadnadi	Ratnagiri	2009-10	2014-15	3.47	0.50	395.17	106.21	37.80
15.	Kudali	Satara	2009-10	2012-13	5.33	0.00	77.00	36.00	12.22
16.	Nandur Madhmeshwar Ph-II	Aurangabad	2009-10	2012-13	20.50	0.00	195.41	38.46	175.28
Manipur									
1.	Khuga	Churachandpur and Bishnupur	1996-97	2012-13	15.00	10.00	353.83	313.96	193.98
2.	Thoubal	Imphal, Senapati, Thoubal, Ukul	1997-98	2014-15	29.45	10.86	1260.22	691.91	732.84
Odisha									
1.	Subernarekha	Mayarbhanj	1997-98	2016-17	183.14		2862.89	1456.81	1310.05
2.	Lower Indira (KBK)	Noapada	1999-00	2013-14	38.87	17.16	1192.46	909.59	948.34
3.	Lower Suktel (KBK)	Bolangir Sonepur	1999-00	2016-17	40.42	0.00	901.24	303.03	232.39
4.	Telengiri (KBK)	Korapat	2003-04	2014-15	13.83	0.00	471.39	119.33	145.32
5.	RET Irrigation (KBK)	Kalahandi	2003-04	2014-15	8.50	0.00	273.81	108.55	94.32
6.	Kanupur	Keonjhar	2003-04	2014-15	29.58	0.00	981.53	605.74	612.75
7.	Chheligrada Dam	Ganjaon	2003-04	2016-17	3.00	0.00	194.10	78.82	13.13
Uttar Pradesh									
1.	Kachnoda Dam	Lalitpur	2009-10	2012-13	10.85	3.26	362.40	164.20	64.68
2.	Arjun Sahayak	Mahoba, Hamirpur, Banda	2009-10	2013-14	44.38	0.00	741.38	204.93	307.90
West Bengal									
1.	Tatko	Purulia	2000-01	2012-13	1.20	0.67	11.53	3.55	5.98
2.	Patloi	Purulia	2000-01	2012-13	2.16	0.27	11.32	5.38	5.12

*[English]***National Judicial Commission**

4838. SHRI M. VENUGOPALA REDDY:
SHRI S.S. RAMASUBBU:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government is aware of the long pending demand for setting up of a National Judicial Commission;

(b) if so, the details along with the action taken by the Government; and

(c) the time by which the said Commission is likely to be set up?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) to (c) The appointment of Judges to High Courts and Supreme Court is based on a Memorandum of Procedure for Appointment of Judges of Supreme Court and High Courts prepared in 1998 pursuant to the Supreme Court Judgement of October 6, 1993 read with their Advisory Opinion of October 28, 1998. Representations have been made by various agencies and expert bodies to review/change the present procedure of appointment of judges. Based on the suggestions received, there is a proposal to establish a broad based Judicial Appointments Commission. However, no decision has been taken by the Government so far.

*[Translation]***Supply of Bed Rolls**

4839. SHRI GORAKHNATH PANDEY: Will the Minister of RAILWAYS be pleased to state:

(a) whether the bed rolls being supplied to the passengers in trains is not of good quality;

(b) if so, the steps being taken in this regard and whether the standard of cleanliness in rail coaches particularly Allahabad-Duronto has declined; and

(c) if so, the corrective measures being taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) to (c) Indian Railways always endeavor to provide good quality linen to the passengers in trains. Bed sheets, Pillow covers and Towels are washed after every use. All the items of bedroll (including blankets) are condemned and replaced with new ones on attaining their prescribed life or on condition basis.

It is endeavored to maintain high standards of cleanliness and hygiene in coaches including those running in Allahabad Duronto Express. All the coaches of this train are intensively cleaned during primary maintenance in the base depot at Allahabad.

*[English]***Non-Availability of Funds of Fertilizer Industry**

4840. SHRI ADHALRAO PATIL SHIVAJI:
SHRI MADHU GOUD YASKHI:
SHRI GAJANAN D. BABAR:
SHRI ANANDRAO ADSUL:
SHRI DHARMENDRA YADAV:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the fertilizer industry in the country is facing hardships due to non-availability of funds;

(b) if so, the details in this regard;

(c) whether plants are running old, obsolete and need huge investments;

(d) if so, the fact thereof;

(e) whether the Indian Fertilizer Industry is not able to set up potash projects in the country as they do not have requisite funds;

(f) if so, the details thereof and the solution worked out by the Government to ensure potash security; and

(g) the steps taken by the Government to make Indian fertilizer industry viable?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) and (b) No, Madam. However due to shortfall in availability of budget provision in the last financial year (2012-13), payment of fertilizer subsidy was temporarily delayed. An amount of Rs.70629.72 crores have been allocated in the Budget estimates for 2013-14, whereas an amount of Rs. 22000 crores have been provided under Vote on Account for 2013-14 to clear the pending claims of the companies.

(c) and (d) Five units of FCIL and three units of HFCL were closed down due to obsolescence of technology, as per decision of the GOI in 2002. The Cabinet in October 2008 approved to revive closed units of FCIL and HFCL subject to non-recourse to Govt. Funding. The proposal to revive units of FCIL and HFCL is under examination of the Department.

BVFCL has two operating units. Its Namrup-II plant was commissioned in 1976 and Namrup III plant commissioned in 1987. The Namrup plant is based on old technologies and has become obsolete against highly energy efficient large sized modern plants. It has been proposed to set up a new Brownfield Ammonia Urea Plant at Namrup considering long term viability.

FACT and MFL plants are also very old and are being maintained by way of extensive repairs, renewals and replacements with the help of loan from plan fund obtained from Government of India from time to time thereby ensuring capacity utilization.

(e) No, Madam. India is solely dependent on imports of potash as there is no commercially viable and known potash source available in the country.

(f) and (g) For ensuring Potash security and making Indian Fertilizer Industry viable, Department of Fertilizers in consultation with Ministry of External Affairs, Ministry of Economic Affairs, Ministry of Mines, Ministry of Petroleum & Natural Gas and Ministry of Coal and Ministry of Railways is facilitating long term engagements and joint ventures for controlling stakes in fertilizer's mines in different countries through bilateral Joint Working Groups (JWGs). Government has also constituted an inter-Ministerial Committee comprising of these Departments/Ministries to leverage opportunities available in other sectors towards fertilizer security

through joint ventures or through acquisition of assets in resource rich countries.

[Translation]

Narmada Canal Project

4841. SHRI DEVJI M. PATEL: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether inordinate delay has occurred in completion of Narmada Canal Project due to lack of sufficient financial assistance;

(b) if so, the details thereof and the cost overrun resulting from the said delay;

(c) the corrective measures taken by the Union Government to expedite the project work;

(d) whether any time frame has been fixed for completion of this project; and

(e) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) No extra ordinary delay has been faced in completion of Sardar Sarovar (Narmada) Project due to lack of sufficient financial assistance.

(b) Does not arise in view of reply to part (a) above.

(c) Government of India is providing funds for the project under Accelerated Irrigation Benefits Programme (AIBP) for the expeditious completion.

(d) and (e) The Planning Commission, Government of India during the revised investment clearance to the project *vide* letter dated 20th May, 2010 has fixed the financial year 2016-17 for completion of Sardar Sarovar (Narmada) Project.

[English]

Development of Khadi Industry

4842. SHRI NARANBHAI KACHHADIA: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether the Government has set targets to make Khadi industries more profitable and market driven;

(b) if so, the details thereof and the achievements made in this regard; and

(c) the details of the funds provided for the purpose and its utilisation?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K.H. MUNIYAPPA): (a) Government in the Ministry of Micro, Small and Medium Enterprises (MSME) supplements the efforts of the State Governments in promotion and holistic development of khadi and village industries sector by

implementing a number of Schemes through Khadi and Village Industries Commission (KVIC) with a view to make such activities sustainable and improve marketability of their products. No specific targets, as such, have been set by the Government to make khadi industries more profitable and market driven.

(b) and (c) The details of the major schemes, the funds provided, utilized and achievements made during XI Plan under them are given in the enclosed Statement.

Statement

Details of funds provided, utilized and achievements under Major Schemes for Khadi during XI Plan

Sl. No.	Name of major scheme	Funds provided (in Rs. crore)	Funds utilized (in Rs. crore)	Achievements
1.	Khadi Grant (including Market Development Assistance (MDA) and Interest Subsidy Eligibility Certificate (ISEC) Scheme)	1022.38	894.87	Annual Khadi production: Rs 723.48 crore Annual Khadi sale: Rs 995.23 crore Cumulative employment: 10.45 lakh persons.
2.	Workshed Scheme for Khadi Artisans	71.56	70.04	26947 artisans covered.
3.	Scheme for Enhancing Productivity and Competitiveness of Khadi Industry and Artisans	29.19	17.04	54 Khadi Institutions assisted.
4.	Scheme for Strengthening Infrastructure of Existing Weak Khadi Institutions and Assistance for Marketing Infrastructure	5.24	4.59	58 Weak Khadi Institutions assisted; 30 Outlets renovated.
5.	Scheme of Fund for Regeneration of Traditional Industries (for Khadi clusters)	28.77	26.41	29 Khadi clusters developed.

Protection of Generic Drug Producers

4843. SHRI HEMANAND BISWAL: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government is taking steps to protect the interests of generic drug producers in the country;

(b) if so, the details thereof;

(c) whether the price of pharmaceutical products in India are much higher when compared to other countries and if so, the details thereof; and

(d) the steps being taken by the Government to develop the pharmaceutical industry in the country?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) The Government has been providing fiscal and non-fiscal benefit to the Indian pharmaceutical sector mainly generic medicine manufacturers, like Excise Free Zones, Tax Benefit on Research and Development Activities, Credit Linked Capital Subsidy Scheme under Ministry of Micro, Small and Medium Enterprises etc.

(c) Under the Drugs (Prices Control) Order, 1995 (DPCO, 1995), no person can sell any formulation (medicines) of price controlled category to a consumer at a price exceeding the price notified/approved by the NPPA/ Government. In respect of drugs – not covered under the Drugs (Prices Control) Order, 1995 *i.e.* non-scheduled drugs, manufacturers fix the prices by themselves without seeking the approval of Government / NPPA. Such prices are normally fixed depending on various factors like the cost of bulk drugs used in the formulation, cost of excipients, cost of R&D, cost of utilities /packing material, sales promotion costs, trade margins, quality assurance cost, landed cost of imports etc.

As a part of price monitoring activity, NPPA regularly examines the movement in prices of non-scheduled formulations. Wherever a price increase beyond 10% per annum is noticed, subject to prescribed conditions, the manufacturer is asked to bring down the price voluntarily failing which action is initiated under paragraph 10(b) of the DPCO, 1995 for fixing the price of the formulation in public interest. This is an ongoing process.

(d) The Department of Pharmaceuticals has notified the National Pharmaceutical Pricing Policy-2012 on 07.12.2012 with the objective to put in place a regulatory framework for pricing of drugs so as to ensure availability of required medicines—“essential medicines” – at reasonable prices even while providing sufficient opportunity for innovation and competition to support the growth of industry, thereby meeting the goals of employment and shared economic well being for all.

Completion of Projects

4844. SHRI B. Y. RAGHAVENDRA: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether a number of project sanctioned under his Ministry were not completed on time and funds allocated were also not utilised by the authorities concerned;

(b) if so, the details thereof for the last three years;

(c) whether the Government has developed any effective monitoring mechanism to ensure timely completion of projects with optimum utilisation of funds; and

(d) if so, the details thereof?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI S. JAIPAL REDDY): (a) and (b) Most of the research projects sanctioned under the Ministry have been completed on time and the funds allocated for the projects had been utilized by the respective implementing institutions/universities. A small percentage of projects were not completed on time due to procedural delays and also due to geographical locations. In technology demonstration projects especially for agro based projects, seasonal requirements need to be met for validating and testing the technologies.

(c) and (d) The Government has instituted several monitoring mechanisms to review and evaluate the outcome of the R&D projects at various stages of its implementation to ensure timely completion of projects with optimum utilisation of funds. This includes mid-term review by experts in the field, incorporating necessary changes, if required and a final evaluation to measure the extent of success in R&D projects. Projects sanctioned under national laboratories have well laid monitoring mechanisms for prompt Implementation of projects *viz.* (I) At laboratory level by respective Research Council; (II) By the task force at the project level; and (III) By the Cluster Directors at the cluster level. These measures ensure achieving the objectives in planned time scales.

Cancellation of Tickets

4845. SHRI P. VENUGOPAL: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have been able to earn more revenue from the cancellation of e-tickets;

(b) if so, the amount earned by the Railways on this account for the last three years;

(c) whether the Railways are earning hefty revenue from the cancellation of tatkal tickets as well; and

(d) if so, the amount earned by the Railways from the cancellation of tatkal tickets during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) and (b) The cancellation charges (including clerkage charges) recovered during the last three years on account of cancellation of e-tickets (including Tatkal tickets) were approximately 1101.98 crores.

(c) and (d) The cancellation charges (including clerkage charges) recovered during the last three years on account of cancellation of Tatkal tickets were approximately Rs. 165.76 crores.

Water User Association in West Bengal

4846. SHRIMATI MAUSAM NOOR: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Registered Water Users' Associations are yet to be formed in West Bengal;

(b) if so, the measures undertaken by the Government to speed up the formation of these associations in West Bengal;

(c) whether it is true that the irrigation potential utilised as documented in the official data and the irrigation potential utilised by the farmers differ substantially; and

(d) if so, the reasons there for and the measures being taken by the Union Government to address this issue?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) Water Users' Associations (WUAs) are formed and registered in West Bengal.

(b) WUAs are formed while taking up of construction of field channels under Command Area Development and Water Management (CAD&WM) Programme. States, including West Bengal, are provided assistance for formation of WUAs. An amount of Rs.1000 per hectare is provided as a functional grant to each registered WUAs to be shared in the ratio of 450:450:100 among the Centre: State: Farmers.

(c) Government of West Bengal has reported that about 42% of potential created under major and medium irrigation projects has been utilised during 2010-11 as per record.

(d) Water being State subject, irrigation projects are planned and implemented by the respective State Governments through their own resources. However, Central Assistance is provided to supplement the resources under CAD&WM Programme for utilisation of irrigation potential created. To reduce the gap of irrigation potential created and utilised, CAD&WM Programme is to be implemented *pari-passu* with Accelerated Irrigation Benefits Programme during XII Plan.

Database of Water Resources

4847. SHRI RAMSINH RATHWA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether there is any proposal to create a database of old/natural water resources in the country;

(b) if so, the details thereof, State-wise;

(c) whether there is a proposal to upgrade the traditional resources of water;

(d) if so, the details thereof; and

(e) the details of assistance to be provided to State Governments for restoration of the said water resources?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) and (b) There is no proposal at present to create a database of old/natural water resources in the country. However, a web based Water Resources Information System (www.india-wris.nrsc.gov.in) has been developed to keep all water related data (other than classified data) in public domain.

(c) to (e) State Governments take necessary action to preserve and upgrade traditional sources of water. In order to supplement the efforts of State Governments, the Central Government implements the Scheme for Repair, Renovation and Restoration (RRR) of water bodies. Approximately 10,000 water bodies are proposed to be considered during XII Plan covering about 6.235 lakh hectares of Culturable Command Area (CCA). Planning Commission has kept an outlay of Rs. 6235 crores under the Scheme of RRR of water bodies for XII Plan.

Inflated Electricity Bills

4848. SHRI RAVINDRA KUMAR PANDEY: Will the Minister of POWER be pleased to state:

(a) whether the Central Electricity Regulatory Commission (CERC) plays any role/regulatory function over the frequent hike of power tariff by the States;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether the Union Government has received any complaints regarding installation of fast electricity meters

and footing of inflated electricity bills by the private Discoms in the country particularly in Delhi and if so, the details thereof and the action taken thereon;

(d) whether the Union Government proposes to incorporate stringent penalty clauses in the Electricity Act, 2003 against the installation of fast electricity meters by the private Power Distribution Companies which results in highly inflated electricity bills for domestic consumption; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) Power Tariff in States is decided by the State Electricity Regulatory Commissions and Central Electricity Regulatory Commission (CERC) does not play any role/regulatory

function in fixation of that tariff.

(c) As per available records, no complaint regarding installation of fast electricity meters and footing of inflated electricity bills by the private Discoms has been received in this Ministry so far. However, Government of NCT Delhi has informed that in the past the complaints regarding fast electricity meters and inflated bills were received from different corners. The Govt. of NCT of Delhi undertook a Meter Testing Drive under the supervision of Sub-Divisional Magistrates on four successive Saturdays starting from 17.09.2005. The exercise was carried out along with representatives of RWAs Consumer Coordination Council, Members from Department of Training and Technical Education, GNCTD and Discoms. The details of test drive conducted on 17.09.2005, 24.09.2005, 01.10.2005 and 08.10.2005 is tabulated below:-

Date	No. of Meters Tested	Meters found within prescribed limits	Meters found fast	Meters found slow	Meters found defective/faulty/tampered
19.09.05	508	501	1	4	2
24.09.05	471	461	2	4	4
01.10.05	512	507	0	4	1
08.10.05	486	483	1	2	#
Total	1977	1952	4	14	7

Delhi Electricity Regulatory Commission (DERC) had setup a Committee in August, 2003 to look into various complaints being received in the Commission regarding faulty meters. The Committee had submitted its report and it was observed that more than 91% of the meters recorded consumption level within the prescribed limits given in the Indian Electricity Rules. About 2% of the meters were found to be slow and 0.5% were faster than the prescribed limit.

The Public Grievance Cell, Department of Power, Govt. of NCT of Delhi started testing drive of electricity meters in Delhi through an independent third party Central Power Research Institute (CPRI), Bangalore since May 2007. The electricity meters were tested at the premises of the consumers on their suspicion of having a faulty meter. Out of 1652 electricity meters 81 were found beyond permissible limit of $\pm 2.5\%$.

The Distribution Companies adjust the over payment/underpayment on this count in the subsequent bills to the consumers as per provisions of DERC Supply Code and Performance Standards Regulations.

(d) and (e) Section 55 of the Electricity Act, 2003 already provides for installation of correct meters in accordance with regulations to be made in this behalf by the Authority. In furtherance of above, Central Electricity Authority has notified the 'Central Electricity Authority (Installation and Operation of Meters) Regulations, 2006 and amended in 2010'.

Rural Electrification in Maharashtra

4849. SHRI NILESH NARAYAN RANE: Will the Minister of POWER be pleased to state:

(a) the number of proposals received by the

Government regarding rural electrification in Maharashtra during the last three years; and

(b) the status of each such proposal along with the details of proposals pending at present?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) Only one supplementary project proposal for rural electrification in Sholapur district of Maharashtra with a project cost of Rs. 3499.58 lakhs has been received in last three years under Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY).

(b) The project proposal was approved by the Monitoring Committee and the same has been awarded on 06.07.2012. No proposal of Maharashtra is pending.

[Translation]

Task Forces in Bio-Technology

4850. SHRI RAJU SHETTI: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) the details of Task Forces working under the Department of Bio-Technology along with the achievements thereof;

(b) the number of research projects in the universities approved by the Department of Bio-Technology during 2010-2013; and

(c) the names of such universities along with the funds allocated for them separately?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI S. JAIPAL REDDY): (a) to (c) The information is being collected and laid on the Table of the House.

Desert Development Programme

4851. SHRI HARISH CHOUDHARY: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the State Government of Rajasthan has made a request to the Union Government for providing any kind of financial assistance under the Desert Development Programme;

(b) if so, the details thereof; and

(c) the current status of the said proposal?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA): (a) to (c) In 20012-13, the State Government of Rajasthan had requested to release Central funds to Jalore, Jodhpur and Jhunjhunu districts for implementation of DDP special projects of Hariyali II and III, Hariyali IV and Hariyali V respectively sanctioned under Hariyali guidelines. The Central funds of Rs. 352.292 lakh were released to Jalore district. The proposals of Jodhpur and Jhunjhunu districts are under process.

Setting up of Commissions

4852. SHRI ZAFAR ALI NAQVI: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether the Commissions on the lines of National Commission for Minority Educational Institutions (NCMEI) have also been set up in the State;

(b) if so, the names of States where such commissions have been set up;

(c) if not, whether the Government is contemplating to issue any kind of guidelines to the States for setting up of such commissions; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING): (a) No Commission on the lines of the National Commission for Minority Educational Institutions (NCMEI) have been set up in the States.

(b) and (d) Does not arise.

(c) No, Madam.

[English]

Right to Water

4853. SHRI M. SRINIVASULU REDDY:
SHRI SURESH KUMAR SHETKAR:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether there is a demand to recognize people's access to safe water as a fundamental human right and to

do away with certain clauses in the draft National Water Policy, 2012; and

(b) if so, the details thereof and the views of each State in this regard?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) and (b) Access to safe water for drinking and other domestic needs being a problem in many areas, there have been demands from various quarters for recognizing peoples access to safe water as a fundamental human right.

Some of the major views of the States on draft National Water Policy (2012) expressed during the sixth Meeting of the National Water Resources Council, held on 28.12.2012 are given in the enclosed Statement. The National Water Policy (2012) has been adopted by National Water Resources Council as per deliberations.

Statement

*Views of State Governments expressed during
6th meeting of National Water Resources
Council held on 28th December, 2012*

Sl.No. Major Concerns of State Governments

1. Assam

- (i) As a short term measure, we recommend that erosion be included as a natural disaster qualifying for assistance under National Disaster Relief Fund.
 - (ii) The use of our river water should be based on concept of territorial integrity, which reinforces the commonality of purpose and States that lower riparian States also have a right to natural flow of river and upper riparian can use it but must allow the waters to flow unchanged in quantity and quality.
 - (iii) Flood management issue, being of paramount importance for safety of life and property of the people, should be given mandatory consideration and weightage in all hydroelectric and other water based projects and schemes.
-

Sl.No. Major Concerns of State Governments

2. Punjab

- (i) Any revision in National Water Policy should be based on the existing Constitutional provisions and well recognized/universally accepted principles.
- (ii) Establishment of water tariff system, fixation of criteria for water charges, statutory empowerment of Water Users Association, pricing of electricity, establishment of a Water Regulatory Authority are the matters which should be left to the States.
- (iii) The distribution of water resources should be and must be based on universally accepted Riparian Principles.
- (iv) Inter basin transfer of water based on equity and social justice will be in conflict with exclusive rights of people living in basin areas.
- (v) Any integrated water resources management for the basins as a whole or sub-basin will be direct infringement on the freedom of the States to plan, formulate and execute water supply schemes as per their needs.

3. Maharashtra

- (i) We request the Government of India to consider an appropriate package to meet the evolving needs.

4. Mizoram

- (i) It would be highly appreciated if this specific clause could be inserted in the present document to address the unique needs and inspiration of the Scheduled Caste and Scheduled Tribes and other weaker sections of the society.
 - (ii) Policies to address the specific problems of hill areas like sudden run off, weak water holding capacity of soil, erosion and sediment transport, recharging of hill slope aquifers would have greatly benefitted the problems being faced in the hills.
-

 Sl.No. Major Concerns of State Governments

5. Goa

- (i) Goa has strong objections against the policy of Inter Basin Transfer of water that does not take into account long term in basin needs of the State from which outside the basin diversion are proposed.
- (ii) Goa believes that River Basin Organizations (RBOs) cannot be effective mechanism in the resolving disputes between basin States. It is Goa's settled conviction that with unfettered powers with no accountability to the State legislatures, far from paving the way for resolving disputes between basin States, RBOs would only further aggravate the disputes.

6. Karnataka

- (i) The proposed Water Framework Law should be based on providing broad guidelines rather than specific directions.
- (ii) Therefore, a suitable mechanism has to be evolved which will facilitate the basin States to decide on the equitable and justifiable share based on the ground realities rather than creating more and more Authorities.
- (iii) Government of India must support the States with technical and financial resources to develop such a suite of policies, strategies and programs.

7. Haryana

- (i) The proposed national framework law in the draft policy could be misconstrued as an encroachment on the States' constitutional jurisdiction. Such a framework law could at best be in the form of a set of general guiding principle.
 - (ii) Then there is a suggestion for managing water as a common pool of community resource. This concept, before acted upon, needs careful consideration.
-

 Sl.No. Major Concerns of State Governments

- (iii) The time has come to think of "water efficient buildings" and "water efficient industries", as well. A dedicated fund of this nature will also help in carrying forward the research and development in this important area.

8. Jharkhand

- (i) The proposal to enact any Central legislation on the subject matter of water is neither warranted nor necessary as per the provisions of the constitution.
- (ii) The use of forest land for water conservation, like building a dam, and for industry or mining are very different but they are treated alike under Forest Conservation Act resulting into two to three years in getting forest clearance, which defeats the purpose of water conservation and increasing water storage.
- (iii) Water could be allocated to States in proportion to their contribution and there is a need for expeditious resolution of inter-State water disputes.

9. Arunachal Pradesh

- (i) Goals of National Water Policy will be realized when the Central Government generously commit enough resources to its implementation and sustenance.
- (ii) I urge upon the Central Government for generosity in rewarding the dividend for maintaining forest cover in the form of Green Bonus to Arunachal Pradesh.

10. Uttar Pradesh

- (i) Instead of making National Water Framework Law, it would be more appropriate for the Central Government to lay down general guiding principles.
 - (ii) There is a need for wider consultation before deciding on amendments in the Indian Easement Act, 1882.
-

 Sl.No. Major Concerns of State Governments

11. Andhra Pradesh

- (i) The new policy does away with the "priority allocation" of water resources among sectors and clubs them under "pre-emptive needs". We insist that the "inter-sectoral priorities" as indicated in the 2002 Policy should be retained.
- (ii) While we welcome the proposal for working out environmental flows, we feel that it needs to be scientific probing further for its practicability.
- (iii) All clearances to water projects in a time bound manner needs to be further clarified by specifying the mechanism which would bring together half a dozen Ministries and other institutions involved.

12. West Bengal

- (i) One school of thought preaches that there is really no water surplus basin from ecological angle. The need of adequate consultation with the States may be incorporated in the Policy to properly assess the impact of such transfers.
- (ii) River and sea erosion should be declared as a national problem as these are mostly observed in the lowermost reaches of inter-State and often international rivers like Ganga, Teesta, etc., rendering millions of people homeless.
- (iii) Present elaborate process of sanction and release of Central funds adopted for scrutiny and appraisal often mar the progress and sometimes frustrate the ultimate purpose of ensuring food security through execution of projects.
- (iv) Formulation of an action plan by the upper riparian States to mitigate the damages due to flood in the lower riparian States by increasing/restoring flood cushion in such reservoirs be made mandatory and the Union Government needs to

 Sl.No. Major Concerns of State Governments

provide necessary technical and financial assistance to the States for implementation of the Action Plan.

13. Kerala

- (i) A broad overarching National Legal framework for legislation on water governance is likely to infringe upon the rights of the States to legislate on the vital subject of water.
- (ii) Water is a basic entitlement to which all people, irrespective of their economic status, should have free access.
- (iii) Rather than having a pre-determined system to ensure river flows to cater to the perceived ecological needs of the rivers, how best the ecological needs of rivers can be met may be left to the respective States.
- (iv) Water Users Associations could not be vested with the power to fix rates to ensure that economically weaker sections were not left out of accessing water.
- (v) While keeping water bodies free from pollution is the need of the hour, the system of periodical inspection of water pollution by a third party which may lead to misuse of powers in the absence of clear definition of the third party.
- (vi) All the riparian States should be able to work out a solution to disputes among themselves in spirit of true nationalism.

14. Madhya Pradesh

- (i) A Policy is a vision document for a sector and not the least a tool to usurp the constitutionally mandated rights of the States.
 - (ii) Water is a public good and its treatment as an economic good in the name of efficient use is fraught with danger.
 - (iii) The ecological needs of a river regime forming a pre-emptive need would hinder the development of the sector, especially in the rainfed regions.
-

Sl.No. Major Concerns of State Governments

- (iv) The NWP (2012) lays emphasis on centralized monitoring, regulation and control. Instead it should institutionalize ways to strengthen State Water Resources Departments by complementary interventions, capacity buildings, etc. so that they themselves can undertake these activities.

15. Rajasthan

- (i) The Central Government should consider grant of special status to Rajasthan considering its geo-physical conditions and water scarcity situations.
- (ii) All Inter-State Rivers and Canals should be declared as National Rivers and Canals to protect the interest of States in reference to inter-State water disputes.
- (iii) The inter-sectoral priorities in water allocation should be in the Policy.

16. Bihar

- (i) There could only be a national framework on general policies on water but these should not be of regulatory nature.
- (ii) National Water Policy should specifically frame institutional systems and apparatus with a focus on State Specific needs.
- (iii) The proposed draft Policy rightly recognizes that appropriate economic principle should be applied to determine the pricing of water. However, economic principles alone do not resolve the issue of allocation of water to different sectors. The objectives of social justice, poverty and environment must also be factored in this perspective.
- (iv) The demand of water from a particular river basin by a State should be determined proportionate to the contribution to its catchment area into the river.

17. Tamil Nadu

- (i) Devolution of Authority for the legislation on water should vest with the State Government.
-

Sl.No. Major Concerns of State Governments

There is no need to evolve a National Legal Framework.

- (ii) The Policy should, therefore, ensure that the upper riparian States do not object to the utilization of water by the lower riparian States, especially in the drought prone and needy areas and the lower riparian States should not be compelled to get the concurrence of the other co-basin States for the projects enunciated.
- (iii) The existing agreements, awards of Tribunal, covenants, etc. should be protected in Inter State River Projects.
- (iv) The Policy should concentrate on strengthening water use infrastructure, wherever it is weak.
- (v) The State, owning dam under whose control the dam is operated and maintained should have the authority in matters related to dam inspections, analysis of information reports or recommendations regarding regulating dam safety status, and measures to be undertaken to improve dam safety in respect of dams located in other States.
- (vi) The project planning of water resources projects having inter-State ramifications including hydro-power projects should be managed by Central Government utilities.
- (vii) The establishment of a permanent Water Disputes Tribunal will be impracticable and ineffective. Further, it will expose the poor understanding of the disputes that arise in several river basins, which are very varied in purport and content.

18. Uttarakhand

- (i) Uttarakhand is protecting forests in spite of its limiting impact on implementation of development schemes, and therefore, States like Uttarakhand should be given Green Bonus.
-

Sl. No.	Major Concerns of State Governments
	(ii) 50% of water requirement of urban areas should be met with by rain water harvesting.
	(iii) It would be in the national interest to accord highest priority to water augmentation and conservation in Himalayan Region in the National Water Policy.
19. Odisha	
	(i) Ministry of Forest and Environment should make special dispensation for forest and environmental clearance by delegating adequate power to States so that the execution of the projects can be expedited.
	(ii) Central funding may be extended to complete pre-project activities, such as, land acquisition and rehabilitation & re-settlement before grounding the project.
20. Meghalaya	
	(i) Brahmaputra Board may be substituted with a Regional Water Management Authority having decentralized effective presence in each State Capital of North East region.
	(ii) More attention is also required for the development of appropriate water management technologies for the hilly areas along with the integrated flood management programme with thrust on catchment area treatment aimed at enhancing surface water retention, silt management and ground water recharge.
21. Gujarat	
	(i) The National Water Policy should encourage such innovations in water sector which focus on finding affordable solutions for the needs of people with no sacrifice of quality of life or economic output.
	(ii) Another aspect for which I would like to invite attention of this august body is the necessity to promote desalination in a big way.
	(iii) Draft Water Policy 2012 is silent about defining the priorities for water allocation

Sl. No.	Major Concerns of State Governments
	which were clearly stipulated in National Water Policy 2002.
	(iv) The National Water Policy cannot and should not have any provision enabling the formulation of water framework law. At the most the Government of India can suggest suitable guidelines, if felt necessary.
	(v) The Policy should now spell out concrete steps to be taken and draw up a time bound action plan rather than skirting this issue of vital national importance (inter-linking of rivers).
22. Himachal Pradesh	
	(i) Our immediate challenge is to provide food & water to poor and ensure that rivers and forests are not converted into big sewers and dumping yards. We need to inculcate a habit of achieving zero wastage level, thereby, conserving and protecting our precious water reserves, for which comprehensive planning is required.
	(ii) Accordingly new pattern to design/execute new water supply schemes based on bigger water sources instead of small sources to cover maximum possible population is being adopted.
23. Manipur	
	No comment
24. Chhattisgarh	
	(i) Water related law should be prepared at State level. Water Regulatory Authority should be set up under state legislation.
	(ii) Permission for any inter State project should not be accorded without concurrence of party States. Inter linking river projects should be within States' jurisdiction only.
25. Tripura	
	(i) In making any water frame work law as mentioned in the Draft Document it may

Sl. No. Major Concerns of State Governments

- be looked into the right of the States in this respect is not curbed. Any inter State and international issues may be coordinated by the Union Government in consultation with the States.
- (ii) Priority for deployment of national investment to support construction of water infrastructure is absent in the draft. Provision may be made for this.
- (iii) Farmers having land holding less than 1 hectare should not be priced for water for irrigation as well as rural people should not be charged for drinking water.
- (iv) Rivers and water bodies get dried by siltation. Desiltation to conserve these should get priority in the policy frame.
-

[Translation]

MDGs under Sanitation Sector

4854. SHRIMATI KAMLA DEVI PATLE: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) the details of the progress made under the Millennium Development Goals (MDGs) in the field of sanitation in the country including Chhattisgarh, State/UT-wise;

(b) the details of the States which have not achieved MDGs; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI BHARATSINH SOLANKI): (a) and (b) Target 7c, set under Millennium Development Goals (MDG) 7, seeks to halve, by 2015, the proportion of people without sustainable access to safe drinking water and basic sanitation (based on 1990 data). This would imply that at least 54.7% of the rural households should have access to sanitation by 2015 to meet MDG target.

According to the information presented in the WHO/ UNICEF report on 'Progress on Sanitation and Drinking Water 2012 Update', the use of sanitation facilities as a percentage of population was 33% in rural areas of the country. As per Census 2011 also, 32.67% of rural households reported to have access to toilets.

No MDG targets have been set for the States, but based on above criteria, the targets have been worked out and shown in the enclosed Statement-I along-with the status of achievement as per Census 2011. The States with higher positive values of gap between MDG targets and Sanitation Coverage reported by Census 2011 are the ones, that are lagging behind.

(c) Government of India has designed a paradigm shift in Total Sanitation Campaign (TSC) which is now called the Nirmal Bharat Abhiyan (NBA), in the XIIth Five Year Plan. The objective of NBA is to achieve sustainable behavior change with provision of sanitary facilities in entire communities in a phased, saturation mode with "Nirmal Grams" as outcomes. Under NBA, following steps have been taken:

- A shift from motivating individual household toilet construction to covering whole communities in a Gram Panchayat saturation mode for holistic sanitation outcomes.
- The scope of providing incentives for individual household latrine units has been widened to cover all APL households who belong to SCs, STs, small and marginal farmers, landless labourers with homesteads, physically challenged and women headed households along-with all BPL households. Financial incentive for construction of toilets has been raised for all eligible beneficiaries to Rs. 4600/- from the earlier amount of Rs 3200/- under NBA. In addition upto Rs. 4500/- can be spent under Mahatma Gandhi National Rural Employment Guarantee Scheme for construction of the toilet. Along-with beneficiary contribution of Rs. 900/-, the total unit cost of toilet is now Rs. 10000/-.

- More emphasis on Information Education Communication (IEC).with earmarked 15% of the total outlay of district projects for IEC activities. With a view to give thrust to a new approach towards IEC, the Ministry has launched a Communication and Advocacy Strategy (2012-2017).
- Conjoint approach with National Rural Drinking Water Programme (NRDWP) to ensure water availability for sanitation in Gram Panchayats. Focused convergence of rural sanitation with associated Ministries including Health, School Education, Women and Child Development with NBA.

Statement

State/UT-wise MDG targets and achievements in Rural Sanitation Coverage (in% of households)

Sl. No.	State/UT	MDG Targets for Rural Sanitation Coverage to be achieved by 2015	Rural Sanitation Coverage as per Census 2011	Gap between MDG Target and Sanitation Coverage reported by Census 2011
A	B	C	D	E=(C-D)
1.	Andaman and Nicobar Islands	63.16	61.08	2.08
2.	Andhra Pradesh	53.31	34.88	18.43
3.	Arunachal Pradesh	71.31	55.75	15.56
4.	Assam	65.27	61.54	3.73
5.	Bihar	52.48	18.61	33.87
6.	Chandigarh	51.53	94.31	-42.78
7.	Chhattisgarh**	51.82	14.85	36.97
8.	Dadra and Nagar Haveli	55.30	29.28	26.01
9.	Daman and Diu	54.19	65.80	-11.61
10.	Goa	64.99	72.60	-7.61
11.	Gujarat	55.58	34.24	21.34
12.	Haryana	53.27	57.71	-4.45
13.	Himachal Pradesh	53.21	67.45	-14.24
14.	Jammu and Kashmir*	NA	41.71	NA
15.	Jharkhand**	52.48	8.33	44.15
16.	Karnataka	53.42	31.89	21.54
17.	Kerala	72.04	94.41	-22.37
18.	Lakshadweep	89.44	98.34	-8.90
19.	Madhya Pradesh	51.82	13.58	38.24
20.	Maharashtra	53.32	44.20	9.12

A	B	C	D	E=(C-D)
21.	Manipur	66.51	87.73	-21.22
22.	Meghalaya	59.07	56.94	2.12
23.	Mizoram	79.19	87.10	-7.91
24.	Nagaland	63.43	77.69	-14.26
25.	NCT of Delhi	64.80	86.50	-21.69
26.	Odisha	51.79	15.32	36.47
27.	Puducherry	55.92	40.41	15.51
28.	Punjab	57.90	71.89	-14.00
29.	Rajasthan	53.32	20.13	33.19
30.	Sikkim	65.10	85.14	-20.04
31.	Tamil Nadu	53.59	26.73	26.86
32.	Tripura	81.21	84.59	-3.38
33.	Uttar Pradesh	53.22	22.87	30.35
34.	Uttarakhand**	53.22	54.96	-1.74
35.	West Bengal	56.15	48.70	7.45
	India	54.74	32.67	22.07

*No census conducted in 1991 in Jammu and Kashmir, so no MDG target is available

**Three States *i.e.* Chhattisgarh, Jharkhand and Uttarakhand were bifurcated from M.P., Bihar and U.P. So their targets are same as original state's MDG targets

Indira Awas Yojana

4855. SHRI IJYARAJ SINGH:
SHRI CHANDRAKANT KHAIRE:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government Phouds proposes to provide housing facility under the Indira Awas Yojana to those people whose houses destroyed due to fire, floods or any other natural calamity;

(b) if so, the details thereof along with the number of people to whom housing facility has been provided and the funds allocated and spent on the same after these kind of incidents during the last three years and the current year; and

(c) if not, the reasons therefore and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA):

(a) to (c) As per Indira Awaas Yojana (IAY) Guidelines, 5% of IAY funds are earmarked for construction of houses damaged due to natural calamities with a State-wise ceiling of 10% of annual allocation (including State share). In case of occurrence of calamities in any part of a State, funds undei this component of IAY are made available to those districts with the limit of 50% of the normal annual allocation for each district subject to a ceiling of 10% of the State's annual allocation. As per the requests received from the State Governments for providing assistance to people affected by natural calamities, financial assistance is provided for construction of houses. Statement showing State-wise details of funds released under 5% of IAY during the last three years and current year is enclosed.

Statement

(Rs. in lakh)

Sl.No.	State/UTs	2010-11	2011-12	2012-13	2013-14(*)
1.	Andhra Pradesh		719.940		
2.	Arunachal Pradesh		23.100		
3.	Assam			1655.645	
4.	Bihar	3290.044			
5.	Chhattisgarh		685.379	195.964	
6.	Himachal Pradesh	18.769			
7.	Karnataka		26.250		
8.	Madhya Pradesh	45.113			
9.	Manipur		20.790		
10.	Sikkim		126.000		
11.	Tamil Nadu	59.437			
Total		3413.363	1601.459	1851.609	0.00

(*) No funds have been released during the current year

*[English]***Renuka Dam Project**

4856. SHRI P. VISWANATHAN: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the National Green Tribunal (NGT) has cleared the Renuka Dam Project on a tributary of the Yamuna River in Himachal Pradesh and if so, the details thereof;

(b) whether the project has also been cleared by the Ministry of Environment and Forests under Forest Conservation Act and if so, the details thereof;

(c) the tentative cost of the project and the expected water supply to Delhi in million gallons of water;

(d) the total power likely to be generated by this project in Megawatts and the quantum of power to be made available to Himachal Pradesh; and

(e) the total compensation to be paid for land acquisition?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) Environmental clearance accorded has been challenged in the "National Green Tribunal and

proceedings are going on.

(b) Forest clearance from Ministry of Environment and Forest has not been obtained by State Government.

(c) The cost of the project has been worked out in CWC/CEA as Rs. 3498.86 crore (Price Level March, 2009) excluding Interest during construction, escalation and Local Area Development Fund (LADF). The Project has storage capacity of 0.498 billion cubic metre which would benefit the upper Yamuna basin States including Delhi.

(d) The Project envisages generation of 40 Megawatt of power.

(e) As informed by Himachal Pradesh Power Corporation Limited (HPPCL), presently, 57 awards have been made by HPPCL for an amount of Rs. 291.23 crore excluding compensation for structures and trees in most of the cases. The approximate total amount of compensation to be paid for land acquisition would be in the vicinity of Rs. 450 to 500 crore.

*[Translation]***Monopoly of Operation by Private Distribution Companies**

4857. SHRI GORAKH PRASAD JAISWAL:
SHRI PRATAPRAO GANPATRAO JADHAO:

Will the Minister of POWER be pleased to state:

(a) whether in spite of having provision in the Electricity Act, 2003 for encouraging competition in the field of power distribution, there is no competition amongst the power distribution companies in any of the States and the Government has not made any effort in this regard;

(b) if so, the details thereof along with the reasons therefor;

(c) whether the power distribution companies are having monopoly for operation in areas which were selected by them with the help of the senior officers of Central/State Governments whereas, as per the Provisions of the Electricity Act, 2003 there should be at least three companies in an area for distribution of Power; and

(d) if so, the reaction of the Government thereto and the corrective measures being taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) Promoting competition in electricity sector is one of the cornerstones of the Electricity Act, 2003. Under 6th proviso of Section 14 of the Electricity Act, 2003, the Appropriate Commission may grant a licence to two or more persons for distribution of electricity through their own distribution system within the same area subject to certain conditions.

Based on the available information, following multiple licensees are operating in Mumbai, Maharashtra:-

Brihan Mumbai Electricity Supply and Transport Undertaking (BEST);

Reliance Infrastructure Ltd. (Distribution) (R Infra-D);

Tata Power Company Ltd. (Distribution) (TPC-D); and

Maharashtra State Electricity Distribution Co. Ltd. (MSEDCL).

(c) Distribution is a licensed activity and the grant of license is governed as per the provisions of the Act and the regulations made thereunder by the Appropriate Commission. The relevant provisions of the Act in this regard are given in the enclosed Statement.

(d) Does not arise in view of reply to (c) above.

Statement

Relevant provisions of the Electricity Act, 2003

PART IV LICENSING

12. No person shall

- (a) transmit electricity; or
- (b) distribute electricity; or
- (c) undertake trading in electricity,

unless he is authorised to do so by a licence issued under section 14, or is exempt under section 13.

13. The Appropriate Commission may, on the recommendations, of the Appropriate Government, in accordance with the national policy formulated under section 5 and in public

interest, direct, by notification that subject to such conditions and restrictions, if any, and for such period or periods, as may be specified in the notification, the provisions of section 12 shall not apply to any local authority, Panchayat Institution, users' Association, Co-operative Societies, Non-Governmental Organizations, or Franchisees:

14. The Appropriate Commission may, on application made to it under section 15, grant any person licence to any person-

- (a) to transmit electricity as a transmission licensee; or
- (b) to distribute electricity as a distribution licensee; or
- (c) to undertake trading in electricity as an electricity trader,

in any area as may be specified in the licence:

Provided that any person engaged in the business of transmission or supply of electricity under the provisions of the repealed laws or any Act specified in the Schedule on or before the appointed date shall be deemed to be a licensee under this Act for such period as may be stipulated in the licence, clearance or approval granted to him under the repealed laws or such Act specified in the Schedule, and the provisions of the repealed laws or such Act specified in the Schedule in respect of such licence shall apply for a period of one year from the date of commencement of this Act or such earlier period as may be specified, at the request of the licensee, by the Appropriate Commission and thereafter the provisions of this Act shall apply to such business:

Provided further that the Central Transmission Utility or the State Transmission Utility shall be deemed to be a transmission licensee under this Act:

Provided also that in case an Appropriate Government transmits electricity or distributes electricity or undertakes trading in electricity, whether before or after the commencement of this Act, such Government shall be

deemed to be a licensee under this Act, but shall not be required to obtain a licence under this Act:

Provided also that the Damodar Valley Corporation, established under sub-section (1) of section 3 of the Damodar Valley Corporation Act, 1948, shall be deemed to be a licensee under this Act but shall not be required to obtain a licence under this Act and the provisions of the Damodar Valley Corporation Act, 1948, in so far as they are not inconsistent with the provisions of this Act, shall continue to apply to that Corporation:

Provided also that the Government company or the company referred to in sub-section (2) of section 131 of this Act and the company or companies created in pursuance of the Acts specified in the Schedule, shall be deemed to be a licensee under this Act:

Provided also that the Appropriate Commission may grant a licence to two or more persons for distribution of electricity through their own distribution system within the same area, subject to the conditions that the applicant for grant of licence within the same area shall, without prejudice to the other conditions or requirements under this Act, comply with the additional requirements relating to the capital adequacy, credit-worthiness, or code of conduct as may be prescribed by the Central Government, and no such applicant who complies with all the requirements for grant of licence, shall be refused grant of licence on the ground that there already exists a licensee in the same area for the same purpose:

Provided also that in a case where a distribution licensee proposes to undertake distribution of electricity for a specified area within his area of supply through another person, that person shall not be required to obtain any separate licence from the concerned State Commission and such distribution licensee shall be responsible for distribution of electricity in his area of supply:

Provided also that where a person intends to generate and distribute electricity in a rural area to be notified by the State Government, such person shall not require any licence for such generation and distribution of electricity, but he shall comply with the measures which may be specified by the Authority under section 53:

Provided also that a distribution licensee shall not require a licence to undertake trading in electricity.

Application under PMEGP

4858. SHRI MURARI LAL SINGH: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the number of applications received and cleared for setting up of small industries under the Prime Minister's Employment Generation Programme (PMEGP) during each of the last three years, State/UT-wise;

(b) the steps taken by the Government to clear the pending applications;

(c) whether the Government proposes to raise the time limit of loan funding under Programme; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K.H. MUNIYAPPA): (a) Prime Minister's Employment Generation Programme (PMEGP) is a credit-linked subsidy programme for assisting unemployed youth and traditional artisans for setting up micro-enterprises in the non-farm sector. The Programme is implemented by Khadi and Village Industries Commission (KVIC), State/UT Khadi and Village Industries Boards (KVIBs) and District Industries Centres (DICs) with KVIC as the nodal agency at national level, and credit is provided by Banks. The State/UT-wise number of applications received by implementing agencies under PMEGP during each of the last three years and forwarded to Banks by District level Task Force Committees (DTFCs) as also the number of cases disbursed are given in the enclosed Statement.

(b) An allocation of Rs.1228.44 crore was made in 2012-13 to meet the margin money requirement of pending and new cases.

(c) and (d) At present, there is no proposal under the consideration of the Government to alter the time limit of loan funding under PMEGP. However, Banks have been allowed time upto 31 May 2013 to disburse cases sanctioned by Banks under PMEGP upto 31 March 2013.

Statement

State-wise number of applications received, recommended by District level Task Force Committees (DTFCs) as well as those disbursed by Banks.

		(Number)		
Sl. No.	State/UT	Applications received	Applications recommended by DTFCs to Banks	Number of cases disbursed by Banks (includes applications pending for disbursement at the end of the previous year)
1	2	3	4	5
2010-11				
1.	Jammu and Kashmir	5642	1989	1920
2.	Himachal Pradesh	3406	1458	961
3.	Punjab	3504	2084	823
4.	Chandigarh	101	52	30
5.	Uttarakhand	2988	1753	974
6.	Haryana	3570	2054	915
7.	NCT of Delhi	2703	1242	149
8.	Rajasthan	13762	6194	2481
9.	Uttar Pradesh	26349	15981	4462
10.	Bihar	18161	12118	1428
11.	Sikkim	243	210	78
12.	Arunachal Pradesh	1728	521	232
13.	Nagaland	9613	1047	242
14.	Manipur	1125	454	204
15.	Mizoram	1416	865	380
16.	Tripura	2751	1895	733
17.	Meghalaya	2440	979	305
18.	Assam	27307	6328	4756
19.	West Bengal	64342	27541	5679
20.	Jharkhand	4706	4600	1707
21.	Odisha	18043	6101	2581
22.	Chhattisgarh	7360	5722	1576
23.	Madhya Pradesh	7377	5348	1180
24.	Gujarat*	10537	7364	1354

1	2	3	4	5
25.	Maharashtra**	15813	13525	4848
26.	Andhra Pradesh	17904	9938	2743
27.	Karnataka	10840	5303	1871
28.	Goa	162	115	133
29.	Lakshadweep	75	69	32
30.	Kerala	5155	2276	1641
31.	Tamil Nadu	19812	9582	2247
32.	Puducherry	510	390	216
33.	Andaman and Nicobar Islands	335	272	183
Total		309780	155370	49064

2011-12

1.	Jammu and Kashmir	10544	1249	1920
2.	Himachal Pradesh	2793	1390	809
3.	Punjab	253	0	899
4.	Chandigarh	81	57	38
5.	Uttarakhand	1226	399	894
6.	Haryana	685	88	786
7.	NCT of Delhi	1619	950	195
8.	Rajasthan	9208	4733	2075
9.	Uttar Pradesh	2157	845	5569
10.	Bihar	12367	11577	4887
11.	Sikkim	134	92	64
12.	Arunachal Pradesh	2305	596	375
13.	Nagaland	2037	497	556
14.	Manipur	14771	1203	564
15.	Mizoram	1096	417	418
16.	Tripura	4917	2970	1812
17.	Meghalaya	1954	711	712
18.	Assam	30959	8163	5280
19.	West Bengal	0	0	5806
20.	Jharkhand	7501	5389	2372
21.	Odisha	20526	7012	2259
22.	Chhattisgarh	7128	6013	1510
23.	Madhya Pradesh	5276	4684	1943

1	2	3	4	5
24.	Gujarat*	5193	4325	1863
25.	Maharashtra**	13795	9749	2705
26.	Andhra Pradesh	1849	13	1672
27.	Karnataka	110	0	1852
28.	Goa	199	172	155
29.	Lakshadweep	0	0	12
30.	Kerala	2666	960	1629
31.	Tamil Nadu	852	0	3228
32.	Puducherry	134	125	72
33.	Andaman and Nicobar Islands	187	175	204
Total		164522	74554	55135

2012-13

1.	Jammu and Kashmir	0	0	1296
2.	Himachal Pradesh	2540	900	855
3.	Punjab	3633	961	649
4.	Chandigarh	192	174	26
5.	Uttarakhand	3216	2398	781
6.	Haryana	2845	1572	406
7.	NCT of Delhi	2502	822	135
8.	Rajasthan	8938	5207	1442
9.	Uttar Pradesh	8932	3654	3650
10.	Bihar	17477	10828	2356
11.	Sikkim	120	67	42
12.	Arunachal Pradesh	1394	580	193
13.	Nagaland	1720	456	332
14.	Manipur	14771	800	518
15.	Mizoram	1654	694	486
16.	Tripura	5499	3715	362
17.	Meghalaya	2448	364	369
18.	Assam	56289	8674	3493
19.	West Bengal	60599	15866	5463
20.	Jharkhand	9084	6132	1466
21.	Odisha	17665	6381	2198
22.	Chhattisgarh	1075	1075	1606

1	2	3	4	5
23.	Madhya Pradesh	6469	5525	2414
24.	Gujarat*	0	0	883
25.	Maharashtra**	359	240	2936
26.	Andhra Pradesh	14562	3882	1344
27.	Karnataka	10621	2461	3638
28.	Goa	188	152	46
29.	Lakshadweep	0	0	0
30.	Kerala	5031	3642	1108
31.	Tamil Nadu	1076	573	1654
32.	Puducherry	93	62	31
33.	Andaman and Nicobar Islands	114	111	67
Total		261106	87968	42245

*including Daman and Diu

**including Dadra and Nagar Haveli

Ravi Beas Water to Himachal Pradesh

4859. SHRI BHARAT RAM MEGHWAL: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government had directed the Bhakra Beas Management Board (BBMB) that the water for irrigation of the areas in Himachal Pradesh should come from the share of the State in the Ravi-Beas water of Punjab;

(b) if so, whether the BBMB has implemented the said decision; and

(c) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) As informed by the Bhakra Beas Management Board (BBMB), the Government of India *vide* letter dated 17.05.1984 had conveyed to BBMB that water for all the areas of Himachal Pradesh proposed to be irrigated (existing as well as potentially irrigable areas) as per clause-1 of the Agreement reached on 04.08.1983 between Punjab and Himachal Pradesh, has to come from the share of Punjab in the Ravi-Beas waters.

(b) and (c) As stated by BBMB, the above decision was implemented upto the year 2009 by booking 25 Cusecs (Cs) of the utilization of Himachal Pradesh to Punjab's

account of Ravi-Beas waters. Thereafter, Government of Rajasthan raised an issue insisting upon booking of actual (*i.e.* 102 Cs at present as per annual average) water utilization of Himachal Pradesh to Punjab's account of Ravi-Beas waters instead of to common pool. This issue has not been resolved so far.

[English]

Misuse of Subsidized Fertilizers

4860. SHRI PRALHAD JOSHI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the fertilizers supplied at subsidized rates is being misused;

(b) if so, whether the Government has received any complaints of such incidents in the country;

(c) if so, the number of such complaints reported during the last three years and the current year, year-wise

(d) the action taken by the Government in this regard;

(e) whether the Government proposes to issue fertilizer passbooks to eligible farmers to prevent misuse; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) to (d) There are reports of alleged black-marketing from some quarters. The State Governments are adequately empowered to take preventive/punitive actions for violation of any of the provisions of Fertilizer Control Order (FCO), 1985 promulgated under Essential Commodities Act, 1955. Black-marketing activity is violation of FCO. Department of Fertilizers has also advised/sensitized the State Governments for gearing up enforcement agencies under their jurisdiction to take appropriate action against the offenders.

(e) and (f) At present there is no such proposal under consideration of Department of Fertilizers.

Stoppage of Trains

4861. SHRI CHARLES DIAS: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways are considering for stoppage of more trains at Tripunithura near Ernakulam, Kerala in view of the heavy rush of passengers and the difficulty being faced by the passengers to reach far away stations to board trains; and

(b) if so, the time by which it is likely to be provided?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) and (b) At present, there is no proposal to provide stoppage of additional trains at Tripunittura. However, stoppage of 16303/16304 Ernakulam-Thiruvananthapuram Central Vanchinad Express has recently been provided at Tripunittura *w.e.f.* 02.10.2012.

Unclaimed Money lying with Companies

4862. SHRI P. KUMAR: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Government is considering to analyse data on unpaid and unclaimed money lying with various companies in the country;

(b) if so, the details thereof;

(c) whether the Government is considering to provide facilities to investors to keep a track of cases pending against a company or its director; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT): (a) to (d) Yes, Madam. The Ministry of Corporate Affairs has decided to analyse the data uploaded on the MCA 21 portal by companies regarding unpaid and unclaimed money lying with such companies. It has also been decided to provide a search facility on the system to enable investors to obtain details of prosecution pending against a company or its directors.

[Translation]

Closure of NTPC Plants

4863. SHRI RAJENDRA AGRAWAL: Will the Minister of POWER be pleased to state:

(a) whether the National Thermal Power Corporation Limited (NTPC) has closed some of its units recently;

(b) if so, the details thereof along with the reasons therefor; and

(c) the steps taken/proposed to be taken by the Government to obviate such a situation in future?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) As of today, NTPC has not taken any decision to permanently close any of its units.

(b) and (c) In view of (a) above, do not arise.

Land Acquisition Policy

4864. SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government proposes to initiate any programme for creating awareness among the farmers, land owners and other stakeholders regarding land acquisition act/policy and the related rules and various aspects related to it so as to safeguard their interest as well as the public interest;

(b) if so, the details thereof;

(c) whether the Government proposes to provide alternate employment to the farmers whose land has been acquired; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA): (a) and (b) Various Information, Education and Communication (IEC) activities are undertaken by the Department from time to time to create awareness among the stakeholders about various aspects of land acquisition, Rehabilitation and Resettlement. Further, to address various issues related to land acquisition, rehabilitation and resettlement, the Department of Land Resources, Ministry of Rural Development has prepared the Land Acquisition, Rehabilitation and Resettlement Bill, 2011 after detailed deliberation and consultations, with the stakeholders. The Bill has been introduced in the Lok Sabha on 7th September, 2011.

(c) and (d) The rehabilitation and resettlement benefits for the affected families in the National Rehabilitation and Resettlement Policy (NRRP), 2007, *inter alia*, provide that in case of a project involving land acquisition on behalf of a requiring body, the requiring body shall give preference to the affected families-at least one person per nuclear family-in providing employment in the project, subject to the availability of vacancies and suitability of the affected person for the employment. Further, wherever necessary, the requiring body shall arrange for training of the affected persons, so as to enable such persons to take on suitable jobs.

Utilisation of Funds

4865. SHRI JAGDISH SINGH RANA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the percentage of budget allocation utilized by the Ministry of Rural Development during the last three years till date, year-wise; and

(b) the steps taken by the Government to ensure full utilization of the budgetary allocation?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) The

percentage of budget allocation (Revised Estimates) utilized by the Ministry of Rural Development (Department of Rural Development and Department of Land Resources) during last three years (*i.e.* 2010-11, 2011-12 and 2012-2013) is 94.54%, 95.83% and 97.02% respectively.

(b) The Ministry of Rural Development has developed a system of monitoring the implementation and impact of the programmes including utilization of funds through on line Periodical Progress Reports, Performance Review Committee, Area Officer's Scheme, Vigilance and Monitoring Committee at the State/District Level, and National Level Monitors. Besides, the State Governments have been advised to adopt a five-pronged strategy consisting of (i) creation of awareness about the schemes, (ii) transparency, (iii) people's partnership, (iv) accountability, social audit and (v) strict vigilance and monitoring at all levels.

[English]

Freight Rates

4866. SHRI S. PAKKIRAPPA:
SHRI ASADUDDIN OWAIISI:
SHRI ANURAG SINGH THAKUR:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the freight rates have been increased recently by the Railways and if so, the details thereof, commodity-wise;

(b) the additional revenues likely to accrue to the Railways as a result thereof;

(c) whether the revenues collected from freight are used to subsidize the passenger travel and if so, the details thereof;

(d) whether the Railways have introduced fuel adjustment component on freight;

(e) if so, the details thereof and the reasons therefor;

(f) whether the Railways propose to apply the same mechanism on passenger fares as well; and

(g) if so, the details thereof and if not the alternate measures being taken by the Railways to bridge the gap of revenue loss on passenger fares?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) to (e) With a view to rationally insulate Railways' finances, particularly in the context of deregulation of HSD oil, it has been decided to introduce a dynamic pricing mechanism for adjusting tariffs in sync with movements in fuel cost in either direction, say twice a year. However, in view of the rationalisation in passenger fares implemented recently, *i.e.* with effect from 22.01.2013, Fuel Adjustment Component (FAC) – linked revision, in the first instance, has been introduced only in the case of freight tariffs with effect from 1st April 2013. The overall impact of the rationalisation effected is assessed as an uniform, across-the-board increase of 5.8 percent in freight rates.

The additional revenue likely to accrue to the Railways as a result of the adjustment in Freight rates implemented with effect from 01.04.2013 is assessed at approximately Rs. 4200 crores during 2013-14.

Cross-subsidization between freight and passenger services as well across various segments of passenger services has conventionally been the modus operandi of financing Railway's social obligations. However, care is taken to ensure that the growth potential in freight business does not get compromised.

(f) Evaluation of various alternatives relating to rationalization of the tariff structure is an on-going process. Such exercises do not constitute a proposal for FAC-linked revision of Passenger fares at present.

(g) The steps taken by Indian Railways to generate revenue from passenger services include introduction of new trains, enhancing the composition of more popular trains, running special trains, regular analysis and reviews of quota utilization etc.

Quota for Railway Employees

4867. SHRI RUDRAMADHAB RAY: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways plan to fix maximum limit/quota for railway employees or free pass users in each train both in sleeper and AC class to enable more seats for paid users;

(b) if so, the details thereof along with the reasons therefor; and

(c) if not, the manner in which the Railways plan to make available more berths for paying travellers and limit the free users?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) to (c) A limited number of berths/seats have been earmarked in Rajdhani, Shatabdi and Duronto Express Trains in all classes and in air-conditioned class of Jan Shatabdi Express Trains as Duty Pass Quota against which serving/retired railway employees can book berths/seats against Duty/Privilege/Post Retirement Complimentary passes. In these trains, booking of passengers who hold complimentary passes is also done against the Duty Pass Quota. This restriction is not applicable to other Mail/Express Trains.

With a view to providing enhanced accommodation and increasing the availability of berths/seats, various steps are taken which include augmentation of the composition of existing trains, increasing frequency of trains and introduction of new trains subject to operational feasibility.

India Opportunities Venture Fund

4868. SHRI NALIN KUMAR KATEEL:
SHRI SHIVARAMA GOUDA:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether the Government has set up or proposes to set up India Opportunities Venture Fund for Micro, Small and Medium Enterprises (MSMEs);

(b) if so, the details and objectives thereof; and

(c) the number of beneficiary MSMEs during each of the last three years, State/UT-wise?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K.H. MUNIYAPPA): (a) and (b) India Opportunities Venture Fund (IOVF) as announced in the Union Budget 2012-13 has been operationalised by Small Industries Development Bank of India (SIDBI) with effect from August 1, 2012. The IOVF envisages enhancing the availability of equity/risk capital to Micro, Small and Medium Enterprises (MSME) sector. IOVF provides direct assistance to MSMEs as well as indirect assistance by way of Fund of Fund operations.

(c) As on March 31, 2013, the Fund has committed direct assistance of Rs. 230.82 crore to 120 MSMEs, the State/UT-wise details of which are given in the enclosed Statement.

Statement

State/Union Territory-wise details of assistance provided under IOVF (as on 31.3.2013)

(Rs. in crore)		
State/UT	Number of MSMEs	Sanction
Direct Assistance		
Chandigarh	5	10.40
Chhattisgarh	1	2.00
Goa	1	0.25
Gujarat	5	14.05
Haryana	27	40.57
Karnataka	5	8.63
Madhya Pradesh	1	2.90
Maharashtra	32	89.14
Delhi	4	4.00
Punjab	6	9.35
Rajasthan	16	27.52
Uttar Pradesh	4	5.85
Uttarakhand	1	2.00
Tamil Nadu	12	14.16
Total	120	230.82
Indirect Assistance-Fund of Funds*		
Total		174.00
Grand Total		404.82

*Under Fund of Funds, venture capital funds invest across India.

Source: SIDBI

Implementation of Nutrient Based Subsidy Policy

4869. SHRI PONNAM PRABHAKAR: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government is implementing Nutrient-based Subsidy Policy, which allows free market pricing, while the Government gives a fixed subsidy;

(b) if so, the details thereof; and

(c) if not, the reasons thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (c) Yes, Madam. The Government is implementing Nutrient Based Subsidy (NBS) Policy for Phosphatic and Potassic (P&K) fertilizers *w.e.f.* 1.4.2010, under which a fixed amount of subsidy decided on annual basis, is provided on each grade of subsidized P&K Fertilizers depending upon its nutrients namely Nitrogen, Phosphate, Potash and Sulphur, contents. The Maximum Retail Prices (MRPs) of P&K Fertilizers are fixed by manufactures/importers based on demand-supply dynamics. At present the NBS Scheme is applicable to 22 grades of P&K Fertilizers.

Monthly Progress Report of Lakshadweep

4870. SHRI HAMDULLAH SAYEED: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Administration of Union Territory of Lakshadweep has failed to provide the Monthly Progress Reports for MPLADS in a timely manner; and

(b) if so, the details of Monthly Progress Reports delayed since 2004 till 2013, year-wise, separately?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) As per para 6.4(viii) of the Guidelines of Members of Parliament Local Area Development Scheme (MPLADS), the Nodal District Authorities have to submit Monthly Progress Reports (MPR) to Government of India, State Government and MP concerned on or before the 10th of the succeeding month. However, sometimes delays do occur in submission of MPRs. The MPR gives the cumulative financial and physical progress. The MPR for the succeeding month includes the information of the preceding month. On date, Lakshadweep has submitted the MPR for the month of February 2013, which gives the cumulative position of release and expenditure up to the end of that month.

[Translation]

Flood in Bihar

4871. SHRIMATI RAMA DEVI: Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of the efforts made by the Union Government to check flood in northern Bihar;

(b) the amount of funds allocated by the Union Government for the said efforts during the last three years, year-wise; and

(c) the details of the works completed so far through those funds, work-wise?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) In order to have effective flood management in North Bihar, the Government of India is having continuous dialogue with the Government of Nepal for construction of large reservoir in the territory of Nepal.

The Union Government offers technical, advisory, catalytic and promotional support to the State Governments. Besides the measures undertaken by the various State

Governments to reduce impacts of floods from their own resources, the Government of India is also providing central assistance under Flood Management Programme to various State Governments including Bihar to enable them to undertake the works related to river management, anti erosion, flood control, drainage development, flood proofing, flood control programme, damaged flood management works and anti-sea erosion.

(b) Under Flood Management Programme, the Government of India had released an amount of Rs 360.45 crore to the State Government of Bihar during the last three years *i.e.* 2010-11 to 2012-13 as per details given below.

Year	2010-11	2011-12	2012-13	Total
Funds released under FMP (Rs in crore)	127.17	178.80	54.48	360.45

(c) A total of 43 nos. of works were approved under Flood Management Programme during XI Plan out of which 26 nos. of works had been completed as per details given in the enclosed Statement.

Statement

Details of works approved and completed in Bihar under Flood Management Programme

(Amount in Rs. lakh)

Scheme Code No.	Name of Scheme/State	Location		Estimated Cost	Central Share (75%)	Funds released	Status of completion
		River/Tributary	District/Taluka				
1	2	3	4	5	6	7	8
BR1	Raising and strengthening of Kamla embankments.	Kamla	Madhubani	5209.26	3906.95	3797.06	completed
BR2	Bagmati Flood Management Scheme.	Bagmati	North Bihar	13516.00	10137.00	9672.40	Ongoing
BR3	Raising and strengthening of Simaria-Gorgama embankment.	Gerua	Bhagalpur	1236.10	927.08	786.79	completed
BR4	Anti erosion Scheme at Basahi Breach closure on 72-74 KM of I.B.G.E (on river Burhi Gandak in Distt. Begusarai).	Burhi Gandak	Begusarai	515.00	386.25	349.37	completed

1	2	3	4	5	6	7	8
BR5	Anti erosion Scheme at Bagha Town.	Gandak	West Champaran	628.02	471.02	471.02	completed
BR6	Anti erosion scheme at Saran embankment between 119.58 Km to 120.78 km near Batardeh village.	Gandak	Gopalganj	680.00	510.00	427.52	completed
Br-9	Raising & strengthening of balance reaches of Tirhut embankment from 29.61 km to 83.40 km.	Gandak	Muzaffarpur/ Vaishali	2627.65	1970.74	1652.54	Ongoing
Br-10	Anti erosion work near Rampur Khanth village (3.45 km to 4.61 km) and at Sonakhan (5.55 km to 5.885 km) along Bagmati left embankment.	Bagmati	Sitamarhi	830.72	623.04	585.54	completed
Br-11	Anti erosion work on Piprasi – Pipraghat embankment between 0.00 km to 35.00 km and GH portion between 0.00 km to 6.68 km.	Gandak	West Champaran	920.97	690.73	640.47	completed
Br-12	Brick soling on the top of Champaran embankment in between 32.24 km – 132.40 km.	Gandak	East & West Champaran	1492.81	1119.61	1119.61	completed
Br-13	Brick soling road on Saran embankment from 35.20 km to 80.00 km on right bank of river Gandak	Gandak	Chapra	957.53	718.15	718.15	completed
Br-14	Raising & strengthening of right Burhi Gandak embankment from 8.00 km u/s of Akharaghat to 39.00 km d/s of Akharaghat.	Burhi Gandak	Muzaffarpur	1200.00	900.00	798.86	completed
Br-15	Drbhanga Town Protection Scheme (Part-I)	Darbhanga Bagmati	Darbhanga	933.40	700.05	680.07	completed
Br-16	Darbhanga Town Protection Scheme (Part-II)	Darbhanga Bagmati	Darbhanga	1416.09	1062.07	1026.66	Ongoing
Br-17	Darbhanga Town Protection Scheme (Part-III)	Darbhanga Bagmati & spill channel of Kamla river.	Darbhanga	1060.14	795.11	768.59	completed

1	2	3	4	5	6	7	8
Br-19	Khagaria Town Protection Scheme (Part-II)	Chanha	Begusarai, Khagaria	1339.18	1004.39	821.77	Ongoing
Br-20	Khagria Town Protection Scheme (Part-III)	Bagmati	Begusarai, Khagaria	550.86	413.15	413.15	Ongoing
Br-21	Raising and strengthening of Piprasi-Pipraghat embankment and G.H. Portion in Bihar.	Gandak	West Champaran	1471.60	1103.70	713.57	completed
Br-22	Anti erosion works on left bank of river Ganga near Hetampur & Kasimchak in Danapur Diara with restoration work.	Ganga	Patna	1230.47	922.85	911.33	completed
Br-24	Anti erosion work on the left bank of River Ganga near Mathurapur village under Dighwara Block of Saran district of Bihar.	Ganga	Saran	101.94	76.46	70.20	completed
Br-25	Anti erosion work on right bank of river Ganga at Neeknamtola.	Ganga	Bhojpur	169.00	126.75	124.08	completed
Br-26	Anti erosion work on left bank of right channel of river Ganga in Raghapur Diara.	Ganga	Vaishali	665.68	499.26	464.20	completed
Br-27	Raising and strengthening of Lalbakeya right marginal embankment from 9.06 RD to 13.50 RD at Goabari.	Lalbakeya	East Champaran	175.30	131.48	94.99	completed
Br-28	Anti erosion work on right & left bank of river Mani near Gorghat village.	Mani	Munger	339.39	254.54	254.54	completed
Br-29	Anti erosion work on right bank of river Ganga near Maniyarchak village.	Ganga	Munger	352.00	264.00	258.65	completed
Br-30	Anti erosion work near village Mohli Taufeer Diyara under Munger district of Bihar.	Ganga	Munger	673.90	505.43	505.43	completed
Br-31	Raising and strengthening of Eastern and Western Kosi embankments, Bihar	Kosi	Supaul, Saharsa, Madhubani	33939.00	25454.25	17486.00	Ongoing
Br-32	Raising, strengthening and extension of existing embankments along Bhutahi Balan river, Madhubani district.	Bhutahi Balan	Madhubani	3714.00	2785.50	900.00	Ongoing

1	2	3	4	5	6	7	8
Br-33	Anti-erosion works at Rustampur, Jafarabad-Jahangirpur and Jafarabad-Sukumarpur villages in Raghopur Diara along river Ganga in district Vaishali.	Ganga	Vaishali	1391.00	1043.00	985.87	completed
Br-34	Anti-erosion works at village Paharpur-Manorath, Bangara - Barar, Gayee Tola between 5 to 6 mile of Tirhut embankment along river Gandak in Muzaffarpur district.	Gandak	Muzaffarpur	813.00	610.00	555.83	completed
Br-35	Anti-erosion works at left bank of river Ghaghra in districts Siwan & Chapra (Bihar).	Ghaghra	Siwan & Chapra	1059.00	794.00	559.70	completed
Br-36	Anti-erosion work in between 135 - 160 ch. (Sector-B) near village Kewatia, 143 -160.38 ch. near village Majharia & 1491 -1505.75 ch. near village Nainijore (Sector - C) of BKG embankment on right bank of Ganga in districts Bhojpur & Buxar in Bihar.	Ganga	Bhojpur & Buxar	755.00	566.00	529.39	completed
Br-37	Anti-erosion works "Restoration of spurs & retired line embankment" in Jarlahi-Karhagola Scheme on the left bank of river Ganga in Katihar distt. of Bihar.	Ganga	Katihar	970.00	728.00	698.60	completed
Br-38	Mahananda Flood Management Scheme in distt Katihar (Phase I).	Mahananda	Katihar	14968.80	11226.60	6880.06	Ongoing
Br-39	Anti erosion work along the left bank of river Ganga (i) near village Kasimchak in Danapur Diara (ii)downstram of Mokama bridge (iii) downstram of Vikramshila bridge (iv) Town Protection work near Patna City and Ramnagar Diara (v) near village Mathurapur-Ami.	Ganga	Patna	6354.42	4765.82	0.00	Ongoing

1	2	3	4	5	6	7	8
Br-41	Extension of embankment on left and right bank of river Kamala Balan in lengths of 11.42 km and 5.00 km with brick soling road on top in left over reaches and protection work at two points on extended portion of right Kamla Balan embankment in distt Darbhanga and Madhubani.	Kamla	Darbhanga & Madhubani	5611.54	4208.66	300.00	Ongoing
Br-42	Raising and strengthening of left and right embankment on Noon river including associated works in Samistipur distt..	Noon	Samistipur	2671.00	2003.25	1436.51	Ongoing
Br-43	Anti erosion work with Breach closure work at KM (Ch 688) of Lava Chaukia Paharpur near Govindpur right embankmet of Mahananda river and raising 7 strengthening of Azamnagar ring bund from 0.00 Km to 2.58 Km (Ch. 84.50) on Left embankment of Mahananda river in the State of Bihar	Mahananda	Katihar	1117.42	838.07	580.07	Ongoing
Br-44	Anti erosion works along the river Gandak in Bihar at Sallahpur Tandaspur Charki & Magarpal Charki in Chhapra and Vaishali district Chhapra & Vaishali	Gandak	Gopalganj, Chhapra & Vaishali	1423.79	1067.84	0.00	Ongoing
Br-45	Anti erosion work at Koerpatti village between 27 to 32 mile of Champaran embankment on the left bank of river Gandak, West Champaran district.	Gandak	West Champaran	1980.00	1485.00	743.00	Ongoing
Br-46	Breach Closure of Saran embankment, anti-erosion works & Raising and strengthening of Patahara	Gandak	Gopalganj	5714.00	4285.00	2143.00	Ongoing

1	2	3	4	5	6	7	8
	Chharki embankment on river Gandak, Gopalganj district.						
Br-47	Flood protection works of Pipra-Piparasi embankment on right bank of River Gandak, Champaran district.	Gandak	West Champaran	2173.00	1629.00	815.00	Ongoing
Br-48	Bagamati Flood Management Scheme, Phase-II, Sitamarhi Darbhanga, Samstipur districts.	Bagamati	North Bihar	12094.00	9070.00	4535.00	Ongoing
Total				137041.98	102779.74	68079.59	

[English]

Proposals from Andhra Pradesh

4872. SHRI ANJANKUMAR M. YADAV: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have received any proposal from the Government of Andhra Pradesh for various railway projects including Hyderabad-Srisailam *via* Kalvakurthi project; and

(b) if so, the details and the present status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) and (b) No proposals were received from Government of Andhra Pradesh recently. Survey for laying new Railway line between Hyderabad- Srisailam (170 Kms) has already been taken up.

[Translation]

Proposals for Conservation of Water in Madhya Pradesh

4873. SHRI PREMCHAND GUDDU:
SHRI DEORAJ SINGH PATEL:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the number of ponds constructed for conservation of water in Madhya Pradesh;

(b) whether the Union Government has received any proposal regarding water conservation from the State Government of Madhya Pradesh; and

(c) if so, the details thereof and the action taken by the Union Government on those proposals so far?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) Under Integrated Watershed Management Programme (IWMP). 143 farm ponds have been constructed in Madhya Pradesh and Check dams constructed as part of water conservation structure are 120693.

(b) and (c) The proposals of total numbers of 78 water bodies in Madhya Pradesh were received in 2010-11 under Repair, Renovation and Restoration of Ponds/tanks for funding under the Bundelkhand Package. A total grant amounting to Rs. 9.95 crore was released to Government of Madhya Pradesh for taking up these water bodies so far.

The proposals of total numbers of 371 water bodies in Madhya Pradesh were received in 2011-12 for funding under the Scheme of Repair, Renovation and Restoration of water Bodies with domestic support. Government has decided that the new proposals of water bodies for release of funds under RRR may be processed only after the Scheme on RRR is approved by the Cabinet for continuation during XII Plan.

*[English]***DRI Housing Loan**

4874. SHRIMATI JAYSHREEBEN PATEL: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Differential Rate of Interest (DRI) housing loan is available to beneficiaries of State Government BPL housing schemes in the same way as Indira Awas Yojana (IAY) beneficiaries;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether the DRI Scheme proposed to be extended to BPL beneficiaries of housing assistance schemes sponsored by the State Government other than SC/ST families;

(d) if so, the details thereof;

(e) whether the limit of twenty thousand rupees for DRI loan per Indira Awas Yojana proposed to be enhanced to Fifty thousand rupees; and

(f) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA):

(a) and (b) As per existing instructions, loan under Differential Rate of Interest (DRI) Scheme is not available to the beneficiaries of State Government Housing Schemes.

(c) to (f) At present, no decision has been taken for extension of DRI Scheme to BPL beneficiaries of housing assistance schemes of State Governments and enhancement of loan amount admissible for IAY houses.

*[Translation]***Proposals from Rajasthan**

4875. SHRI RAM SINGH KASWAN: Will the Minister of WATER RESOURCES be pleased to state:

(a) the total number of proposals received by Central Water Commission and Central Groundwater Board from the Government of Rajasthan for according approval to various schemes during the last one year;

(b) the number of schemes approved out of them along with number of proposals still under consideration; and

(c) the time by which these schemes are likely to be approved?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) During the last one year, one preliminary report of Kalisindh Dam multipurpose project was received in Central Water Commission in November, 2012. The same was examined by specialised directorates of Central Water Commission and comments/observations have been sent to project Authorities with a request to submit the detailed project report in proper format as per the guidelines of Ministry of Water Resources. However, no other proposal has been received in CWC and CGWB from the Government of Rajasthan.

(b) and (c) Does not arise in view of reply under part (a) above.

*[English]***Monitoring of Sale of Generic Drugs**

4876. SHRI AMARNATH PRADHAN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government has any plan to set up an agency to monitor the sale of generic drugs at discount rate to lure the chemists to promote their sale and also to check the sale of generic drugs at higher prices;

(b) if so, the details thereof; and

(c) the manner in which the Government plans to supply the quality generic drugs at reasonable prices?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) No, Madam.

(b) Does not arise.

(c) The Government proposes to make available quality generic drugs at reasonable prices by opening more and more Jan Aushadhi Drug Stores.

Exit Polls

4877. SHRI SOMEN MITRA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government is considering framing rules, bringing any legislation to ban exit polls during elections;

(b) if so, the details there till date; and

(c) if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) and (b) Section 126 A of the Representation of People Act, 1951 *inter alia* provides that no person shall conduct any exit poll and publish or publicise by means of the print or electronic media or disseminate in any other manner, whatsoever, the result of any exit poll during such period, as may be notified by the Election Commission in this regard. Contravention of this provision is punishable with imprisonment for a term which may extend to two years or with fine or with both.

(c) Does not arise.

Campaign to Highlight Qualities of Generic Drugs

4878. SHRI ADHI SANKAR: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether in the wake of malicious campaigns against the Indian drugs in many parts of the world, the Department of Pharmaceutical along with domestic drug industry has launched any global campaign to highlight the qualities of generic drugs produced in the country;

(b) if so, the details thereof;

(c) whether the Pharmaceutical Export Promotion Council has organized these campaigns around the world; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) The Department of Pharmaceuticals has not launched any global campaign to highlight the qualities of generic drugs produced in the country. However, at various International

bilateral fora like. Joint Working Group, Inter-Governmental Commissions etc, the Department of Pharmaceutical highlights the quality of generic drugs produced in the country.

(b) to (d) In view of (a) above, do not arise.

National Level Monitors

4879. SHRI M. KRISHNASSWAMY: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the National Level Monitors (NLMs) are playing a crucial role with regard to various rural development schemes in the country;

(b) if so, the details thereof and the inspections carried out and visits undertaken to monitor the schemes, State-wise;

(c) the details of the cases of irregularities found in each scheme by the NLMs, scheme and State-wise; and

(d) the details of corrective steps being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Yes, Madam.

(b) The NLMs are playing a crucial role of third party independent monitors with regard to implementation of programmes of the Ministry of Rural Development and Ministry of Drinking Water and Sanitation in different districts of the country. Their functions include regular monitoring of the programmes, special monitoring of specific programmes and enquiry into complaints as and when assigned. The NLMs are required to visit work sites and beneficiaries, assets created etc. and also interact with all stake holders including the public and furnish reports to the Ministry. The details of inspections carried out and visits undertaken by the NLMs State-wise, during the year 2012-13, are given in the enclosed Statement.

(c) and (d) The reports of the NLMs relate to their observations during site visits and discussions including perceived deviations from the provisions contained in the Guidelines of the Schemes. The official record of the State Government is not accessible to them. As such, the observations of the NLMs are not conclusive at this stage.

The reports received from the NLMs are examined in the Ministry and are also forwarded to the State Government concerned for follow up action. Workshops are also held in which NLMs present their findings to the Ministry and State Government officials, and the State Governments are advised to initiate appropriate remedial action.

Statement

Sl. No.	Name of State	No. of Visits by NLMs during 2012-13
1	2	3
1.	Andhra Pradesh	22
2.	Arunachal Pradesh	15
3.	Assam	27
4.	Bihar	40
5.	Chhattisgarh	19
6.	Goa	2
7.	Gujarat	26
8.	Haryana	21
9.	Himachal Pradesh	8
10.	Jammu and Kashmir	24
11.	Jharkhand	25
12.	Karnataka	30
13.	Kerala	13
14.	Madhya Pradesh	58
15.	Maharashtra	31
16.	Manipur	10
17.	Meghalaya	7
18.	Mizoram	8
19.	Nagaland	11
20.	Odisha	31
21.	Punjab	20
22.	Rajasthan	33
23.	Sikkim	4
24.	Tamil Nadu	30

1	2	3
25.	Tripura	4
26.	Uttar Pradesh	66
27.	Uttarakhand	13
28.	West Bengal	19
Total		617

[Translation]

Mobile Courts

4880. SHRI YASHBANT LAGURI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Union Government has taken any action to set up mobile courts in backward areas in Odisha;

(b) if so, the details thereof along with the names of the locations where such courts are located; and

(c) if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) to (c) Under the provisions of the Constitution, primary responsibility for establishment of subordinate courts in the States, rests with the respective State Government. As per information received from the State Government, no exclusive mobile courts have been set up in backward areas of Odisha. However, State Government has set up eight Gram Nyayalayas which are holding mobile courts in remote areas within their jurisdiction in terms of Section 9(1) of the Gram Nyayalayas Act, 2008. These Gram Nyayalayas are located at eight places, namely, Puri, Lakhanpur, Rajnagar, Junagarh, Sankhemundi, Similiguda, Ghasipura and Kolnara.

Water for Domestic Use

4881. SHRI NARENDRA SINGH TOMAR: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the availability of water for domestic use is very less even though adequate quantity of water is available in the country; and

(b) if so, the steps proposed by the Union Government in this regard?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) The average annual water availability in the country has been assessed as 1869 Billion Cubic Meters (BCM). However, the utilizable water resources, considering topographic, hydrological and other constraints, has been estimated to be about 1121 BCM comprising 690 BCM of surface water and 431 BCM of replenishable ground water. The National Commission for Integrated Water Resources Development (NCIWRD) had, in its Report (1999), assessed the water requirements for domestic uses for the years 2025 and 2050 as 62 BCM and 111 BCM respectively. Hence, the availability of water for domestic use is sufficient to meet the demand.

(b) Several steps for augmentation, conservation and efficient management to ensure sustainability of water resources are undertaken by the respective State Governments. In order to supplement the efforts of the State Governments, Government of India provides technical and financial assistance to State Governments to encourage sustainable development and efficient management of water resources through various schemes and programmes. State Governments allocate water for different uses depending on their priorities and requirements.

The Ministry of Drinking Water & Sanitation administers through the States the Centrally Sponsored Scheme, National Rural Drinking Water Programme (NRDWP) for providing financial and technical assistance to the States to supplement their efforts to provide drinking water to the rural areas. The State Governments are vested with powers to plan, execute and implement Drinking Water Supply Schemes under NRDWP.

Ministry of Urban Development is supplementing the efforts of State Governments/Urban Local Bodies in providing water supply in Urban areas/Metropolitan Cities under the Schemes/programmes such as Jawahar Lal Nehru National Urban Renewal Mission, North Eastern Region Urban Development Programme, Non-Lapsable Central Pool of Resources and Urban Infrastructure Development Scheme in Satellite Towns.

[English]

Merger of Rural Development Schemes

4882. SHRI SURESH KUMAR SHETKAR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government proposes to merge all the rural development schemes into one comprehensive plan with the revised guidelines to suit the present conditions;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) No, Madam.

(b) and (c) Does not arise.

Functioning of Power Plants

4883. SHRI S.S. RAMASUBBU: Will the Minister of POWER be pleased to state:

(a) whether the Sasan and Kudankulam power plants have started functioning;

(b) if so, the details thereof along with the estimated quantum of power generation therefrom and the States which are likely to be benefitted through these projects; and

(c) if not, the reasons therefor and the time by which the above projects are likely to be functional?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) to (c) Sasan UMPP (6x660 MW) has not yet started functioning and is under advanced stage of construction. Its first unit has been Synchronized on 09.03.2013. As per Power Purchase Agreement (PPA), the first unit is scheduled for commissioning in May, 2013 and subsequent units 7 months each thereafter. States to be benefitted from Sasan UMPPs are Madhya Pradesh, Uttar Pradesh, Uttarakhand, Delhi, Punjab, Rajasthan and Haryana.

The power generation from Kudankulam Nuclear Power Project (2x1000 MW) has not started so far. States to be benefitted from Kudankulam Nuclear Power Plant are Karnataka, Tamil Nadu, Kerala and Puducherry. It is expected that both the units are likely to be functional within this financial year.

Payment of Marketing Margin to Fertilizer Units

4884. SHRIMATI DARSHANA JARDOSH: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether any action has been taken by the Government on the issue of marketing margin levied by the private sector natural gas Marketing Companies, as currently the Government is not paying this marketing margin to the fertilizer units;

(b) if so, the details thereof; and

(c) the time by which the Government is going to disburse this marketing margin to fertilizer units?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (c) The issue of marketing margin is still under consideration of the Ministry of Petroleum and Natural Gas for notification of rates of marketing margin.

Development of MSMEs

4885. SHRI R. DHROVANARAYANA:
SHRI RAJIAH SIRICILLA:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether the Government has monitored the progress and latest developments made in the Micro, Small and Medium Enterprises (MSMEs) sector in the country;

(b) if so, the details thereof along with the growth rate in production, establishment of new units and the employment generated during each of the last three years and the current year, State/UT-wise;

(c) the steps being taken to overcome the constraints impeding the growth of the MSMEs sector in terms of creations of new units, production, employment generation; and

(d) the funds allocated and spent for this purpose to achieve higher rate of growth to promote MSMEs sector all over the country including Andhra Pradesh?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K.H. MUNIYAPPA): (a) and (b) The Government monitors the progress of the sector with corrective actions through regular Intra-Ministry and Inter-Ministry meetings and meeting with other stake-holders such as State Governments, Financial

Institutions, Industry Associations, Individual Entrepreneurs etc. in addition to undertaking periodic third party evaluation of Schemes and programmes implemented by the Ministry and conduct of All India Censuses. The growth rates of gross output and employment, as per the latest Census (Fourth Census conducted with base reference year 2006-07), wherein data was collected till 2009 and the results published in 2011-12 as compared to Third All India Census of Small Scale Industries (conducted with base reference year 2001-02) are given in the enclosed Statement-I and Statement-II respectively. The growth rate of new units established during 2008-09 to 2011-12 as per the number of Entrepreneurs Memorandum Part-II (EM-II) indicating commencement of operation) filed under Micro, Small and Medium Enterprises Development (MSMED) Act, 2006 at District Industries Centres of State/UT Commissionerates/Directorates of Industries, State/UT-wise, is given in the enclosed Statement-III.

(c) The steps taken by Government to overcome the constraints impeding the growth of the MSMEs Sector are:

- (i) In the area of banking, the Reserve Bank of India has issued detailed guidelines to all scheduled commercial banks on lending to the MSME Sector which, *inter-alia*, provide for a time frame for disposal of loan applications, loan limit for dispensing the collateral requirement and sub-targets for micro enterprises within the MSEs lending.
- (ii) In order to provide marketing support, Government has introduced the Public Procurement Policy, 2012, in addition to implementation of the following Schemes.
 - (a) Vendor Development Programme
 - (b) Marketing Assistance and Technology Upgradation
 - (c) Marketing Development Assistance
- (iii) To address the need for enhancing the quality, the Ministry provides one time reimbursement of charges for acquiring ISO 9001/14001 certification to the extent of 75% of the cost, subject to a maximum of

Rs. 75,000, in addition to providing support for adoption of latest Quality Management Standards (QMS) and Quality Technology Tools (QTT) through implementation of the Scheme, 'enabling MSME Manufacturing Sector to be competitive through QMS/QTT'.

(d) The allocation for this purpose to achieve higher rate of growth to promote MSMEs Sector are made at

country level including Andhra Pradesh. The details of allocation and expenditure of the Ministry, during the last two years, are given below:

(Rs. crore)		
Year	Allocation (BE)	Expenditure
2011-12	2700	2019.58
2012-13	2835	2235.56(P)#

#(P):-Provisional

Statement-I

State-wise Annual Growth Rate of Gross Output in MSME Sector for 2001-02 to 2006-07

(Rs in crore)

Sl. No.	State/UT	Gross output		
		SSI (2001-02)	MSME* (2006-07)	Growth Rate (%)
1	2	3	4	5
1.	Jammu and Kashmir	2575.52	16035.39	44.16
2.	Himachal Pradesh	2410.73	17247.20	48.22
3.	Punjab	26017.69	81625.05	25.69
4.	Chandigarh	1300.68	1888.55	7.74
5.	Uttarakhand	1969.13	16187.64	52.40
6.	Haryana	19964.64	53198.68	21.65
7.	Delhi	15277.29	29672.34	14.20
8.	Rajasthan	13672.51	50004.43	29.61
9.	Uttar Pradesh	27424.30	111089.69	32.28
10.	Bihar	3698.27	16709.30	35.20
11.	Sikkim	28.23	189.76	46.39
12.	Arunachal Pradesh	56.45	1101.73	81.17
13.	Nagaland	370.28	2845.03	50.35
14.	Manipur	480.90	1094.70	17.88
15.	Mizoram	132.09	677.21	38.67
16.	Tripura	304.83	1177.84	31.04
17.	Meghalaya	322.87	1150.80	28.94
18.	Assam	3315.67	13403.27	32.23
19.	West Bengal	17678.77	78880.05	34.87
20.	Jharkhand	1274.69	10040.29	51.10
21.	Odisha	5266.97	29075.42	40.73

1	2	3	4	5
22.	Chhattisgarh	2715.41	8437.34	25.45
23.	Madhya Pradesh	9702.34	34388.44	28.80
24.	Gujarat	13286.23	55306.91	33.01
25.	Daman and Diu	6435.02	7735.73	3.75
26.	Dadar and Nagar Haveli	4207.37	2177.43	-12.34
27.	Maharashtra	41014.51	126864.55	25.34
28.	Andhra Pradesh	18261.62	58404.82	26.18
29.	Karnataka	12320.54	56317.61	35.52
30.	Goa	2017.79	8147.46	32.20
31.	Lakshadweep	28.23	20.01	-6.65
32.	Kerala	8151.05	74821.73	55.80
33.	Tamil Nadu	18256.77	105270.21	41.96
34.	Puducherry	2238.04	5771.99	20.86
35.	Andaman and Nicobar Islands	92.58	254.24	22.39
All India		282269.98	1077212.86	30.72

*Excludes activities under wholesale/retail trade, legal, educational and social services, hotel and restaurants, transports and storage and warehousing (except cold storage)

Statement-II

State-wise Annual Growth Rate of Employment in SSI/MSME Sector for 2001-02 to 2006-07

Sl. No.	State/UT	Employment (Lakh)		
		SSI(2001-02)	MSME(2006-07)	Growth Rate (%)
1	2	3	4	5
1.	Jammu and Kashmir	1.52	5.75	30.49
2.	Himachal Pradesh	1.30	4.68	29.30
3.	Punjab	9.08	26.79	24.17
4.	Chandigarh	0.48	1.23	20.71
5.	Uttarakhand	1.95	6.96	29.03
6.	Haryana	5.53	18.84	27.81
7.	Delhi	6.27	19.81	25.88
8.	Rajasthan	8.68	30.79	28.82
9.	Uttar Pradesh	40.02	92.36	18.21
10.	Bihar	10.83	28.26	21.15
11.	Sikkim	0.03	0.79	90.89
12.	Arunachal Pradesh	0.03	1.19	107.21

1	2	3	4	5
13.	Nagaland	0.57	1.71	24.36
14.	Manipur	1.36	2.36	11.63
15.	Mizoram	0.24	0.81	27.26
16.	Tripura	0.57	1.75	25.24
17.	Meghalaya	0.65	1.92	24.28
18.	Assam	4.29	14.25	27.14
19.	West Bengal	21.69	85.78	31.65
20.	Jharkhand	2.75	12.91	36.21
21.	Odisha	9.25	33.24	29.15
22.	Chhattisgarh	5.32	9.52	12.34
23.	Madhya Pradesh	13.44	33.66	20.16
24.	Gujarat	12.68	47.73	30.36
25.	Daman and Diu	0.29	0.37	5.22
26.	Dadar and Nagar Haveli	0.13	0.41	25.80
27.	Maharashtra	20.51	70.04	27.84
28.	Andhra Pradesh	21.40	70.69	26.99
29.	Karnataka	16.39	46.72	23.31
30.	Goa	0.30	1.88	44.49
31.	Lakshadweep	0.04	0.06	11.15
32.	Kerala	11.15	49.62	34.80
33.	Tamil Nadu	20.18	80.98	32.04
34.	Puducherry	0.35	1.01	23.84
35.	Andaman and Nicobar Islands	0.08	0.38	36.26
	All India	249.33	805.24	26.42

Statement-III*State-wise Annual Growth Rate of Number of Entrepreneurs Memorandum (Part-II)*

Sl. No.	State/UT	2008-09 to 2009-10	2009-10 to 2010-11	2010-11 to 2011-12
1.	Jammu and Kashmir	22.76	-23.32	28.01
2.	Himachal Pradesh	13.84	-10.54	-9.13
3.	Punjab	72.09	36.50	3.31
4.	Chandigarh	58.39	-31.76	48.85
5.	Uttarakhand	39.00	5.45	7.50

Sl. No.	State/UT	2008-09 to 2009-10	2009-10 to 2010-11	2010-11 to 2011-12
6.	Haryana*	-15.99	6.63	-7.31
7.	Delhi	135.71	20.61	73.37
8.	Rajasthan	0.14	1.87	-1.52
9.	Uttar Pradesh	5.85	-1.35	-2.19*
10.	Bihar	27.95	7.28	-4.51
11.	Sikkim	-74.65	122.22	-25.00
12.	Arunachal Pradesh	3.74	-54.95	-28.00
13.	Nagaland	-42.15	-90.24	NA
14.	Manipur	-41.73	50.62	-1.64
15.	Mizoram	4.60	-60.40	-33.84
16.	Tripura	-7.63	0.00	-5.96
17.	Meghalaya	161.96	-28.08	-23.40
18.	Assam	-1.93	-10.25	-19.12
19.	West Bengal	-12.98	-13.49	33.25
20.	Jharkhand	-36.35	3.14	36.09
21.	Odisha	10.71	-5.75	30.05
22.	Chhattisgarh	-15.65	10.74	44.36
23.	Madhya Pradesh	39.24	-0.22	2.03
24.	Gujarat	11.90	39.75	85.34
25.	Daman and Diu	-56.68	17.76	-34.13
26.	Dadra and Nagar Haveli	-27.27	-28.85	43.24
27.	Maharashtra	-2.07	21.86	7.66
28.	Andhra Pradesh	93.48	0.66	0.61
29.	Karnataka	9.49	7.21	14.03
30.	Goa	47.37	-21.43	10.23
31.	Lakshadweep	64.29	4.35	-66.67
32.	Kerala	-24.61	-15.14	-1.71
33.	Tamil Nadu	30.42	38.52	22.00
34.	Puducherry	-6.54	-7.00	-35.48
35.	Andaman and Nicobar Islands	13.33	13.24	6.49
All India*		10.60	10.83	18.40

Source: The States/UTs Commissionerates/Directorates of Industries;

(NA): Not Available,

(*):- Figures revised as per data received upto 19.02.2013.

[Translation]

Railway Quarters/Colony

4886. SHRI BHOOPENDRA SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the railway staff colony/quarters at Sagar and Bina in Madhya Pradesh are in a dilapidated condition and lacking basic amenities;

(b) if so, the details thereof and the reasons therefor;

(c) the steps taken/proposed to be taken by the Railways for maintenance and repairing of quarters and providing basic amenities at these locations; and

(d) the time by which these works are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) No, Madam.

(b) Does not arise.

(c) and (d) Maintenance and repairs of quarters is a continuous process and is carried out as per requirement and availability of funds.

Export of Agro and Rural Industries Products

4887. SHRI MAROTRAO SAINUJI KOWASE: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the quantum and value of agro and rural industries products exported during each of the last three years State/UT-wise;

(b) whether there has been a decline in the export of these products during the said period;

(c) if so, the details thereof; and

(d) the remedial steps taken/being taken by the Government to boost the export of these products?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K. H. MUNIYAPPA): (a) The figures of export of Agro and Rural Industries comprising Khadi, Village Industries and Coir, are maintained in terms of their rupee value. The

value of export of these products during the last three years is as under:

Year	Value of export (Rs. crore)
2009-10	886.88
2010-11	923.91
2011-12	1136.49
2012-13 (Provisional)	1189.18

State-wise figures are not maintained by Khadi and Village Industries Commission (KVIC) and Coir Board.

(b) No, Madam.

(c) and (d) Do not arise.

Constitution of Review Committee

4888. SHRI N. CHELUVARAYA SWAMY: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government has constituted any Review Committee to go into all the aspects of new developments to be incorporated in the National Fertilizer Policy;

(b) if so, the details thereof along with the details of the recommendations made by the Committee; and

(c) the likely time-frame by which the new policy is likely to be formulated and announced?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) The Government has not constituted any Review Committee to go into all the aspects of new developments to be incorporated in the National Fertilizer Policy.

(b) and (c) In view of (a) above, question does not arise.

Acquisition of Land by NTPC

4889. SHRI DILIP SINGH JUDEV: Will the Minister of POWER be pleased to state:

(a) the details of land acquired by the National Thermal Power Corporation Limited (NTPC) in Sipat and adjoining areas along with the quantum of compensation provided to the land losers in this regard;

(b) the number of land loser families to whom jobs have been provided so far;

(c) whether the NTPC has not provided jobs in adequate numbers to the land loser families and also not provided them with regular employment; and

(d) if so, the details thereof and the reasons therefor and the steps being taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) Details of land acquired by NTPC in Sipat and adjoining areas for setting up its Sipat Super Thermal Power Project is as under:

Private land	:	2309.34 acre
Government land	:	2050.23 acre
Total	:	4359.57 acre

NTPC had deposited Rs. 3302.87 lakhs with District Administration towards payment of land compensation for entire private land, for further disbursement to the concerned land losers. The deposit was made during the period 2000 to 2008.

(b) to (d) Rehabilitation Action Plan (RAP) for Sipat Project was formulated in consultation with the stakeholders including the Project Affected Persons (PAPs) and the District Administration.

State of art technology has been deployed at Sipat Project limiting the direct employment opportunities in NTPC. Due to this reason, monetary assistance to facilitate purchase of land by the PAPs was agreed as the main rehabilitation option by the District Administration. The Rehabilitation Plan was duly approved by the District Collector in the year 2000 before its implementation. Accordingly, rehabilitation grant as per the approved RAP has already been disbursed to the PAPs.

In addition to payment of rehabilitation grants as per approved RAP, employment to PAPs at Sipat Project was envisaged in RAP as part of 'other benefits' based on

availability of vacancies and suitability of candidates. Based on vacancy and suitability of the candidates, employment has been provided at Sipat Project to 279 PAPs as part of other benefits. Further, 50 PAP candidates have been issued offer for appointment out of which 28 candidates have already joined.

Besides above, willing PAPs have also been facilitated gainful employment opportunities through various contracting agencies at the project.

Another 109 PAP candidates have been sponsored by NTPC for ITI training who are undergoing training at Government ITI - Koni, Bilaspur.

Power Projects in Chhattisgarh

4890. SHRI YASHODHARA RAJE SCINDIA: Will the Minister of POWER be pleased to state:

(a) whether the Chhattisgarh State Power Generation Company Limited failed to complete four power projects in the State resulting in huge losses;

(b) if so, the details thereof and the reasons attributed for delay in completion of these projects;

(c) whether the Government intends to set a deadline for completion of these projects to avoid more losses; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) Out of four Power Projects in Chhattisgarh, one project, namely, Korba West Extension Thermal Power Project (1x500 MW) has already achieved full load on 22.03.2013 and Commercial Operation (COD) is anticipated in June, 2013. Marwa Thermal Power Project (2x500 MW) is under construction and the first Unit (500 MW) of Marwa Thermal Power Station is expected to be commissioned in August, 2013 and the second Unit (500 MW) in December, 2013. The work on the two other Thermal Power Projects, namely, 2x660 MW Bhaiyathan Thermal Power Project and 2x660 MW IFFCO-Chhattisgarh TPP Power Project are yet to be started. The reasons for delay are as follows:

Sl. No.	Project Name	Capacity (MW)	Reasons for Delay
1.	Marwa TPP	2x500	- Agitation by villagers. - Non-readiness of Balance of Plant equipment.
2.	Bhaiyathan TPP	2x660	Delay due to non clearance of coal blocks allotted to the project. MOEF has not accorded environmental clearance for the development of Gidhmuri & Paturia Coal Blocks. Therefore, M/s India Bulls Pvt. Ltd. has withdrawn their offer for development of the project due to uncertainty regarding these two captive coal blocks allotted to the project.
3.	IFFCO – Chhattisgarh TPP	2x660	The Project is delayed due to delay in getting stage-II clearance from MOEF for development of Tara Captive Coal Block.

(c) and (d) The commissioning schedule of Marwa TPP (2x500 MW), Bhaiyathan TPP (2x660 MW) and IFFCO – Chhattisgarh TPP (2x660 MW) are as follows:

Sl. No.	Project Name	Capacity (MW)	Commissioning Schedule
1.	Marwa TPP	2x500	Unit-1: August, 2013 Unit-2: December, 2013
2.	Bhaiyathan TPP	2x660	Due to uncertainty regarding MOEF clearance for the Captive Coal Blocks allocated to Bhaiyathan TPP and IFFCO – Chhattisgarh TPP, it is not possible to set a deadline for completion of these two projects.
3.	IFFCO – Chhattisgarh TPP	2x660	

Cultural Centres for Anglo Indians

4891. SHRI CHARLES DIAS: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether the Government is prepared to institute cultural centres for Anglo-Indians in view of their background and to protect their identity, at major centres where the Anglo-Indian are concentrated; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING): (a) No, Madam. There is no such proposal under consideration of the Government.

(b) Does not arise in view of (a) above.

[Translation]

Development of Science and Technology

4892. SHRI MAHENDRASINH CHAUHAN: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Government of Gujarat has sent proposals regarding development of Science and Technology to the Government during the last three years and if so, the details thereof, year-wise;

(b) the decision taken by the Government on these proposals;

(c) the number of proposals rejected by the Government and reasons therefor; and

(d) the number of proposals pending before the Central Government at present?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI S. JAIPAL REDDY): (a) and (b) Although, the Ministry of Science & Technology does not implement any Centrally Sponsored Schemes and also do not have any provision for making State-wise allocations, the Ministry in coordination with State Governments, including the State of Gujarat, implements some Central Schemes like Innovation in Science Pursuit for Inspired Research (INSPIRE) Award Scheme, State Science and Technology Programme (SSTP) and Patent Facilitation Cell (PFC) Programme and seek proposals

from them. Details on INSPIRE Award, SSTP and PFC Programmes for the last three years 2010-11, 2011-12 and 2012-13 are given below:

- (i) Under INSPIRE Award Scheme of Department of Science and Technology (DST), two students are selected from every middle and high school of the country having classes 6 to 10 during a Five Year Plan period for an INSPIRE Award of Rs. 5000/- each for preparing a Science Project/Model. Merit based selection of students is done by the State Government machinery involving Headmaster/Headmistress/Principal of the schools. Award amount is directly sent to the selected children in the form of an INSPIRE Award Warrant issued by Bank. The awardees participate in the District Level Exhibition and Project Competitions (DLEPCs) and best 5% to 10% entries from the District are selected for participation in the State Level Exhibitions and Project Competitions (SLEPCs). Best 5% entries from the State/UT, subject to a minimum of 5 are selected to participate in the National Level Exhibition and Project Competition (NLEPC). Implementation of the Scheme is done by the State/UT Governments. All the 28 States and 7 UTs are participating in the Scheme. Entire cost for conduct of competitions at various levels is borne by the Central Government. Money is released to State Nodal Officers in-charge of INSPIRE for organizing competitions at District and State Levels.
- (ii) Under State Science and Technology Programme (SSTP) of DST annual core grant support provided to State Science and Technology Councils. Core support is provided to State S&T Councils with the objective of facilitating these councils in planning, monitoring and implementing S&T activities in the States. This core grant assistance partially covers support for Scientific, Technical and Administrative manpower, travel, office expenses and modern office equipment etc.
- (iii) Under Patent Facilitation Cell (PFC) Programme of DST, 24 Patent Information Centres (PICs) are supported in various States including the State of Gujarat for creating awareness and

extend assistance on protecting Intellectual Property Rights (IPR) including patent, copyright, geographical indication etc. at State Level. These PICs are also creating Intellectual Property Cells in Universities (IPCU) of their respective States. As of now 71 IPCU's have been created in different universities of the States.

Year-wise details of the grants provided under the above programmes in the State of Gujarat during the last three years 2010-11, 2011-12 and 2012-13 are as under;

(Rs. in lakhs)

Name of Programme	2010-11	2011-12	2012-13	Total
INSPIRE Award*	270.25 (5405)	1086.14 (21670)	1159.91 (23138)	2516.30 (50213)
SSTP	53.00	66.09	56.00	175.09
PFC	4.50	4.66	4.87	14.03
Total	327.75	1156.89	1220.78	2705.42

*figures in brackets indicate the number of INSPIRE Awards to all States.

In addition, the Council of Scientific Industrial Research (CSIR) under the Department of Scientific and Industrial Research (DSIR) of the Ministry of Science & Technology has taken steps to setup an Innovation Complex in Ahmedabad, Gujarat in the 12th Five Year Plan for catalyzing innovation ecosystem in the region, incubating platform technologies in the identified areas, incubating spin-offs and nurturing Micro, Small and Medium Sector Enterprises (MSMEs) in the designated fields through innovative inputs etc.

(c) Does not arise.

(d) Under the INSPIRE Programme out the proposal received from Government of Gujarat during the financial year 2012-13, sanction of 769 awards were pending as on 31st March, 2013. These pending proposals have been already processed for sanction.

Funds for Development of Minorities

4893. SHRI ARJUN RAM MEGHWAL: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether the funds provided to various States for the development of minorities have lapsed or have been surrendered by them;

(b) if so, the names of various States which have surrendered the funds provided to them by the Union Government during the each of the last three years and the current year, State-wise;

(c) whether rupees 820 crores provided by the Union Government to the Government of Rajasthan for the development of minority communities could not spent in the absence of projects;

(d) if so, the details thereof and the reasons therefor; and

(e) the action taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING): (a) and (b) Multi-sectoral Development Programme (MsDP) is implemented through States/UTs and funds is placed with them for execution of approved projects. As per information available with this Ministry, no funds have been surrendered by the States/UTs. During the 11th Five Year Plan, out of the total allocation of Rs.3780 crore for 11th Five Year Plan, project proposals for Rs.3733.90 crore (99% of total allocation) have been approved for implementation of MsDP in 20 States/UTs. The Programme was continued in 2012-13 on the existing guidelines of the MsDP. Project proposals for Rs. 1109.74 crore have been approved and Rs. 646.42 crore have been released during 2012-13 consuming 99.52% of the allocation for MsDP.

(c) On the basis of the criteria for identification of Minority Concentration District, no districts was found eligible in Rajasthan for implementation of Multi-sectoral Development Programme during 11th Five Year Plan. Therefore, no funds were released to Govt. of Rajasthan under MsDP.

(d) and (e) Does not arise.

[English]

Gas Based Projects in Karnataka

4894. SHRI G. M. SIDDESWARA: Will the Minister of POWER be pleased to state:

(a) whether the State Government of Karnataka has sent any proposal to the Union Government regarding

setting up of 700 MW gas based power projects in the State;

(b) if so, the details thereof;

(c) the date of receipt of the proposal and the present status thereof;

(d) whether there is delay on the part of the Union Government in clearing the proposal; and

(e) if so, the reasons therefor along with the time frame by which a final decision in this regard is likely to be taken?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) Yes, Madam.

(b) The State Government of Karnataka had requested for allocation of gas for two new gas based power projects at Bidadi Combined Cycle Power Project (CCPP) 1400 MW (2x700) and Tadadi CCPP 2100 MW (3x700) proposed for 12th Plan.

(c) The application was received in this Ministry on 29.10.2010.

(d) and (e) With the reduction in availability of gas from Krishna Godavari (KG) - D6 basin, Ministry of Power/Central Electricity Authority had issued an advisory not to plan any gas based power generation plants till 2015-16 based on domestic gas due to non availability of domestic gas.

[Translation]

Railway Stations in Bihar

4895. SHRI SYED SHAHNAWAZ HUSSAIN: Will the Minister of RAILWAYS be pleased to state:

(a) the number of railway stations in Bihar, division-wise;

(b) the total number of railway stations/platforms constructed in the State during the last three years and the current year, division-wise;

(c) the details of funds allocated/spent thereon, division-wise;

(d) whether any norms/guidelines are adopted by the Railways in the allocation of funds to each division; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) and (b) Number of Railway Stations in Bihar and number of Railway Stations/Platforms constructed during the last three years and current year are as under:

Railway Division	No. of Railway Stations in Bihar	Number of Railway Stations constructed during the last three years and current year	Number of Railway Platforms constructed during the last three years and current year
1	2	3	4
Dhanbad	06	—	—
Mughalsarai	59	—	—

1	2	3	4
Danapur	206	05	17
Sonpur	88	05	10
Samastipur	199	09	15
Asansol	06	01	09
Malda	59	01	03
Katihar	60	02	10
Varanasi	55	02	09
Total	738	25	73

(c) to (e) The expenditure on passenger amenities works is funded under Plan Head 'Passenger Amenities'. Funds are allocated Zonal Railway wise. The funds allotted to Zonal Railways are further allotted against the various sanctioned works subject to relative priority of works. The details of the allocation under Plan Head 'Passenger Amenities' on Eastern Railway (ER), East Central Railway (ECR), North Eastern Railway (NER) and Northeast Frontier Railway (NFR) which serve the state of Bihar, during the last three years and the current year are as under:

(Rs. in crores)

Rly	2010-11		2011-12		2012-13		2013-14
	Allocation	Expenditure	Allocation	Expenditure	Allocation	Expenditure	Allocation
Eastern	184.22	157.71	103.69	130.26	129.30	125.02	162.64
East Central	57.61	38.72	39.02	35.82	45.98	36.03	76.21
North Eastern	21.42	23.78	17.63	17.24	19.69	15.36	24.96
Northeast Frontier	55.68	59.13	47.11	53.90	75.91	64.74	58.94

[English]

Import of P&K Fertilizers

4896. SHRI PRATAP SINGH BAJWA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government has taken any initiatives/steps to reduce the dependency on import of P&K Fertilizers and increase their production in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) Yes, Madam.

(i) In order to reduce the dependency of the country on import of P&K Fertilizers including its raw materials and for increasing its production, the Government is encouraging acquisition of fertilizer assets/resources by Indian PSUs/ Companies and setting up of joint venture fertilizer projects abroad in the resource rich

countries with long-term off-take agreements at some preferential prices from such countries.

- (ii) The Government is providing loans under plan fund to public sector fertilizer companies to renovate their old plants to maximize production.
- (iii) The Government is allowing companies to use various blends of rock phosphate to manufacture Single Super Phosphate (SSP) one of the fertilizers used as substitute of DAP.
- (iv) Public Sector fertilizer companies namely Rashtriya Chemical Fertilizers (RCF), National Fertilizer Limited(NFL) and FCI Aravally Gypsum and Minerals India Ltd.(FAGMIL) are in the process of setting up of SSP Plants.
- (v) Other Public Sector Undertaking namely Fertilizers and Chemicals Travancore (FACT) is in process of increasing the capacity of their Phosphoric Acid Plant and its NP Plants.
- (vi) Due to favourable policies for SSP, private fertilizer companies are also planning to set up SSP Plants.

[Translation]

Water Level in Reservoirs

4897. SHRI GOPINATH MUNDE: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether water level of the major reservoirs has decreased during this year in comparison to the previous three years in various parts of the country;
- (b) if so, the year and reservoir-wise comparative data of water level of each reservoir during the last three years and the current year;
- (c) the reasons for decreasing water level in such reservoirs; and
- (d) if so, the details thereof and the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) to (d) Central Water Commission monitors live storage of 84 important reservoirs spread across the country. The total live storage capacity of these reservoirs is 154.421 Billion Cubic Meter (BCM). The live storage available in these reservoirs as on 18th April in the year 2010 to 2013, are given in the following table:

Sl. No.	Date	Live Storage in 84 Reservoirs (BCM)	% w.r.t Live Storage Capacity
1.	18.4.2013	44.774	29
2.	18.4.2012	43.889	28
3.	18.4.2011	51.164	33
4.	18.4.2010	34.733	22

Thus, from above table, it may be concluded that storage available this year is slightly better than last year. However, compared to the year 2011, the storage is lesser. The storage is better than that was available in 2010. The details are given in the enclosed Statement.

The water level in reservoirs varies from year to year mainly depending on the rainfall and operation of reservoirs to meet the demands for various purposes. Water being State subject, utilization of available water in reservoirs for various purposes is within the purview of the respective State Governments. However, the Ministry of Water Resources had taken a review of storage available in reservoirs *vis-a-vis* progress of onset of south west monsoon in June 2012. Keeping in view possibility of delay in the onset of the monsoon and also uneven spatial distribution which may result in some areas getting less than normal rainfall, the Ministry had issued an Advisory on 09.07.2012 to all the State Governments stating *inter-alia* that priority is to be given to drinking water supply and irrigation and judicious use of water may be made. It was also suggested that use of ground water may be made to meet the situation to the extent possible.

Statement

Water level and live storage of reservoirs as on 18th April 2010 to 2013

Sl. No.	Name of Reservoir	State	Frl (Mts.)	Live Cap. at Frl (BCM)	18th April 2013		18th April 2012		18th April 2011		18th April 2010	
					Level (Mts)	Live Storage (BCM)	Level (Mts)	Live Storage (BCM)	Level (Mts)	Live Storage (BCM)	Level (Mts)	Live Storage (BCM)
1	2	3	4	5	6	7	8	9	10	11	12	13
1.	Srisaïlam	Andhra Pradesh	269.75	8.288	254.63	1.573	245.25	1.264	247.03	1.464	248.90	1.701
2.	Nagarjuna Sagar	Andhra Pradesh	179.83	6.841	157.83	0.412	156.06	1.224	169.77	4.145	157.12	1.425
3.	Sriramsagar	Andhra Pradesh	332.54	2.300	322.54	0.331	322.23	0.309	324.55	0.564	320.38	0.000
4.	Somasila	Andhra Pradesh	100.58	1.994	83.23	0.044	95.25	1.055	98.65	1.604	94.91	1.011
5.	Lower Manair	Andhra Pradesh	280.42	0.621	270.33	0.140	272.35	0.208	271.91	0.192	268.07	0.084
6.	Tenughat	Jharkhand	269.14	0.821	258.90	0.413	258.78	0.196	256.55	0.210	257.18	0.231
7.	Maithon	Jharkhand	146.30	0.471	140.01	0.252	141.02	0.194	138.89	0.121	139.64	0.145
8.	Panchet Hill	Jharkhand	124.97	0.184	123.81	0.184	124.36	0.155	120.87	0.032	121.52	0.049
9.	Konar	Jharkhand	425.81	0.176	421.84	0.145	422.38	0.118	416.81	0.047	420.53	0.091
10.	Tilaiya	Jharkhand	368.81	0.142	365.62	0.118	365.47	0.039	364.38	0.017	364.18	0.013
11.	Ukai	Gujarat	105.16	6.615	97.01	2.828	96.53	2.653	97.77	3.114	92.34	1.528
12.	Sabarmati (Dharoi)	Gujarat	189.59	0.735	182.42	0.191	183.21	0.232	180.51	0.112	177.60	0.033
13.	Kadana	Gujarat	127.70	1.472	126.65	1.083	123.90	0.828	118.26	0.424	122.07	0.679
14.	Shetrunji	Gujarat	55.53	0.300	47.67	0.019	50.02	0.052	51.22	0.078	48.27	0.026
15.	Bhadar	Gujarat	107.89	0.188	97.18	0.000	103.63	0.054	104.06	0.064	100.77	0.014
16.	Damanaganga	Gujarat	79.86	0.502	71.05	0.155	70.25	0.135	73.20	0.251	75.20	0.315
17.	Dantiwada	Gujarat	184.10	0.399	162.81	0.002	170.40	0.052	162.94	0.003	163.07	0.003
18.	Panam	Gujarat	127.41	0.697	124.15	0.480	124.10	0.477	119.20	0.255	107.95	0.018
19.	Sardar Sarovar	Gujarat	121.92	1.566	117.95	0.925	114.82	0.478	118.08	0.944	120.73	1.350

20.	Karjan	Gujarat	115.25	0.523	105.36	0.267	103.93	0.239	106.60	0.293	105.26	0.265
21.	Gobind Sagar (Bhakra)	Himachal Pradesh	512.06	6.229	478.87	1.807	474.53	1.462	484.10	2.286	463.13	0.751
22.	Pong Dam	Himachal Pradesh	423.67	6.157	400.23	1.468	403.13	1.878	410.29	3.067	395.46	0.905
23.	Krishnaraja Sagra	Karnataka	752.50	1.163	735.78	0.000	741.55	0.195	745.66	0.463	744.72	0.393
24.	Tungabhadra	Karnataka	497.74	3.276	482.23	0.145	480.11	0.068	483.00	0.194	479.05	0.050
25.	Ghataprabha	Karnataka	662.95	1.391	639.62	0.203	635.16	0.094	641.55	0.263	639.75	0.206
26.	Bhadra	Karnataka	657.76	1.785	642.28	0.433	647.69	0.799	649.56	0.952	650.48	1.031
27.	Linganamakki	Karnataka	554.43	4.294	539.04	1.067	540.82	1.294	542.61	1.555	541.21	1.348
28.	Narayanpur	Karnataka	492.25	0.863	487.30	0.433	487.06	0.308	486.25	0.247	487.01	0.304
29.	Malaprabha (Renuka)	Karnataka	633.83	0.972	621.35	0.052	621.57	0.057	622.72	0.095	625.07	0.195
30.	Kabini	Karnataka	696.16	0.275	684.97	0.000	689.88	0.000	690.29	0.000	689.84	0.000
31.	Hemavathy	Karnataka	890.63	0.927	873.46	0.023	874.33	0.048	880.28	0.243	875.24	0.067
32.	Harangi	Karnataka	871.42	0.220	852.96	0.012	856.15	0.029	864.35	0.084	856.20	0.029
33.	Supa	Karnataka	564.00	4.120	531.06	1.157	525.44	0.845	530.07	1.099	529.23	1.050
34.	Vanivilas Sagar	Karnataka	652.28	0.802	637.54	0.109	641.76	0.219	645.66	0.370	637.35	0.102
35.	Almatti	Karnataka	519.60	3.105	507.46	0.552	507.55	0.076	510.56		512.02	0.689
36.	Gerusoppa	Karnataka	55.00	0.130	53.88	0.123	47.56	0.090	50.40	0.104	51.50	0.110
37.	Kallada (Parappan)	Kerala	115.82	0.507	91.86	0.094	98.20	0.166	100.06	0.194	98.25	0.167
38.	Idamalayar	Kerala	169.00	1.018	133.74	0.201	144.54	0.398	135.96	0.234	138.24	0.276
39.	Idukki	Kerala	732.43	1.460	703.97	0.238	708.75	0.389	713.77	0.568	710.08	0.436
40.	Kakki	Kerala	981.46	0.447	949.46	0.108	960.94	0.190	961.37	0.194	960.53	0.200
41.	Periyar	Kerala	867.41	0.173	859.86	0.037	859.15	0.027	861.40	0.062	858.75	0.021
42.	Gandhi Sagar	Madhya Pradesh	399.90	6.827	393.96	3.426	389.13	1.644	380.61	0.000	382.53	0.204
43.	Tawa	Madhya Pradesh	355.40	1.944	343.94	0.452	341.59	0.356	342.84	0.463	347.29	0.843
44.	Bargi	Madhya Pradesh	422.76	3.180	413.80	1.164	412.00	0.920	412.90	1.044	411.65	0.876

1	2	3	4	5	6	7	8	9	10	11	12	13
45.	Bansagar	Madhya Pradesh	341.64	5.166	335.69	2.731	337.07	3.229	328.05	0.745	327.02	0.539
46.	Indira Sagar	Madhya Pradesh	262.13	9.745	250.86	2.348	250.72	2.317	250.70	2.317	247.62	1.220
47.	Minimata Bangoi	Chhattisgarh	359.66	3.046	352.42	1.763	353.06	1.851	347.00	1.178	346.55	1.145
48.	Mahanadi	Chhattisgarh	348.70	0.767	340.71	0.187	345.34	0.481	340.90	0.197	342.74	0.304
49.	Jayakwadi (Paithon)	Maharashtra	463.91	2.171	455.31	0.000	457.26	0.285	459.43	0.754	456.16	0.103
50.	Koyana	Maharashtra	657.90	2.652	642.82	1.170	643.48	1.369	643.69	1.386	646.48	1.614
51.	Bhima(Ujjani)	Maharashtra	496.83	1.517	488.19	0.000	491.53	0.100	493.80	0.624	494.33	0.763
52.	Isapur	Maharashtra	441.00	0.965	431.78	0.274	434.46	0.414	437.00	0.593	426.15	0.004
53.	Mula	Maharashtra	552.30	0.609	538.08	0.080	541.92	0.181	546.31	0.332	542.51	0.200
54.	Yeldari	Maharashtra	461.77	0.809	448.18	0.012	450.26	0.071	457.47	0.423	447.32	0.000
55.	Girna	Maharashtra	398.07	0.524	381.52	0.000	385.74	0.080	387.19	0.116	387.37	0.121
56.	Khadakvasla	Maharashtra	582.47	0.056	580.64	0.032	580.64	0.033	578.51	0.011	578.45	0.010
57.	Upper Vaitarna	Maharashtra	603.50	0.331	598.17	0.168	598.96	0.191	598.19	0.169	595.40	0.102
58.	Upper Tapi	Maharashtra	214.00	0.255	210.93	0.098	210.19	0.070	211.36	0.118	211.69	0.132
59.	Pench (Totaladoh)	Maharashtra	490.00	1.091	480.20	0.454	476.23	0.290	481.36	0.509	475.20	0.254
60.	Upper Wardha	Maharashtra	342.50	0.564	337.10	0.154	337.00	0.179	338.69	0.274	337.55	0.199
61.	Hirakud	Odisha	192.02	5.378	186.12	2.116	185.72	1.925	187.16	2.642	185.81	1.965
62.	Balimela	Odisha	462.08	2.676	453.97	1.431	440.16	0.088	452.20	1.202	446.26	0.574
63.	Salanadi	Odisha	82.30	0.558	52.42	0.008	70.25	0.214	53.02	0.010	63.41	0.092
64.	Rengali	Odisha	123.50	3.432	117.88	1.655	115.70	1.139	115.54	1.097	115.98	1.199
65.	Machkund(Jalput)	Odisha	838.16	0.893	830.48	0.367	831.70	0.432	835.82	0.697	823.02	0.093
66.	Upper Kolab	Odisha	858.00	0.935	853.48	0.546	848.48	0.202	852.39	0.456	847.44	0.152
67.	Upper Indravati	Odisha	642.00	1.456	633.56	0.627	629.25	0.284	632.86	0.570	632.05	0.503

68.	Thein	Punjab	527.91	2.344	506.73	0.951	496.63	0.493	506.42	0.935	497.06	0.509
69.	Mahi Bajaj Sagar	Rajathan	280.75	1.711	270.75	0.662	270.50	0.640	260.45	0.057	261.45	0.095
70.	Jhakam	Rajathan	359.50	0.132	347.15	0.040	345.80	0.034	336.75	0.008	337.50	0.009
71.	Rana Pratap Sagar	Rajathan	352.81	1.436	345.84	0.272	348.00	0.580	345.12	0.166	345.69	0.249
72.	Lower Bhawani	Tamil Nadu	278.89	0.792	261.24	0.079	264.30	0.140	269.87	0.315	270.09	0.323
73.	Mettur(Stanley)	Tamil Nadu	240.79	2.647	211.88	0.162	227.89	1.123	237.14	2.141	226.00	0.962
74.	Vaigai	Tamil Nadu	279.20	0.172	271.39	0.041	272.65	0.055	273.82	0.070	266.96	0.011
75.	Parambikulam	Tamil Nadu	556.26	0.380	536.47	0.027	547.60	0.208	551.87	0.289	546.69	0.191
76.	Aliyar	Tamil Nadu	320.04	0.095	301.66	0.002	315.59	0.067	316.05	0.070	314.10	0.058
77.	Sholayar	Tamil Nadu	1002.79	0.143	962.27	0.010	965.28	0.015	958.06	0.005	961.49	0.009
78.	Gumti	Tripura	93.55	0.312	83.60	0.000	83.60	0.000	84.75	0.015	82.25	0.000
79.	Matatila	Uttar Pradesh	308.46	0.707	303.79	0.211	303.64	0.274	303.46	0.263	307.70	0.631
80.	Rihand	Uttar Pradesh	268.22	5.649	257.22	1.230	258.81	1.789	254.94	0.538	254.85	0.512
81.	Ramganga	Uttarakhand	365.30	2.196	346.63	1.006	343.47	0.858	347.51	1.049	327.51	0.267
82.	Tehri	Uttarakhand	830.00	2.615	765.90	0.535	762.65	0.458	781.65	0.981	754.55	0.279
83.	Mayurakshi	West Bengal	121.31	0.480	112.18	0.126	112.70	0.111	111.30	0.078	111.60	0.084
84.	Kangsabati	West Bengal	134.14	0.914	126.22	0.333	124.37	0.105	122.89	0.049	122.16	0.022
Total for 84 Reservoirs			154.421		44.774		43.889		51.164		34.733	
Percentage					29		28		33		22	

[English]

Adulteration Blackmarketing of Fertilizers

4898. SHRI G. M. SIDDESWARA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the mechanism for checking adulteration/black-marketing of fertilizers and dealing with the offenders;

(b) the criteria of analyzing the fertilizer samples; and

(c) the number of samples analyzed in various States during the last year; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) Fertilizers have been declared as essential commodities under the Essential Commodities Act (ECA), 1955. In order to ensure adequate availability of good quality of fertilizers at reasonable price to the farmers, the Government of India under Section 3 of the Essential Commodities Act has promulgated the Fertilizer Control Order (FCO) 1985. FCO empowers the Government to regulate the quality of fertilizers. Under Clause 19 of FCO sale/manufacture of such fertilizers which are not of prescribed standard is strictly prohibited. The State Governments are adequately empowered to take appropriate action against the sale of non-standard fertilizers. Violation of provisions of FCO can invite panel action-including prosecution of offenders. The offender who is convicted may be awarded the sentence up to seven years imprisonment under ECA, besides cancellation of authorization letter. Under clause 6 of FCO, it is required that the dealer displays the stock position and price list of fertilizers at the premises.

Under Fertilizer Control Order, 1985, powers have been given to the State Governments for checking the quality and price of fertilizers at dealers and manufactures level. For this purpose, they have appointed the notified authorities and fertilizer Inspectors for issuance of Letter of authorization for sale of fertilizers and checking the quality of fertilizers. The State Governments have also established Fertilizers Quality Control Laboratories where the samples drawn by the Fertilizers Inspectors are analyzed as per the prescribed methods. The action against offenders is taken by the State Governments in accordance with the Clause 28/31 of FCO and also under various sections of Essential Commodities Act 1955.

In addition to above, DOF has from time to time, written to the Chief Secretaries, Ministry of Home Affairs to activate the enforcement agencies under their jurisdiction to check diversion of subsidized fertilizers. Department of Fertilizers through weekly video conference with Department of Agriculture and Cooperation and representatives of State Government has been sensitizing and advising the State Governments for keeping strict vigil and taking of prompt action by the state governments to check black marketing. These issues were highlighted during Zonal conference on Agriculture inputs for Kharif 2013 season held from 6th 8th February, 2013 and the National Conference on Agriculture for Kharif Campaign-2013 held from 6th to 7th March, 2013 wherein representatives from all the States were present.

(b) The samples are analyzed by the notified fertilizer testing laboratories in accordance with the method given under Schedule II, Part B of FCO.

(c) and (d) The Statement showing the number of samples analyzed in various States during 2011-12 is enclosed.

Statement*Statewise number of fertilizer samples analysed and found non-standard during 2011-12*

Sl. No.	Name of State	No. of Lebs.	Annual Analysing Capacity	No. of Samples Analysed	Non Standard			% Capacity Utilities-Non	% Samples Non-Standard
					Nutrient Deficient	Physical Parameter and Impurities	Total		
1.	Assam	1	500	275	7	0	7	55.0	2.5
2.	Mizoram	1	250	0	0	0	0	0.0	0.0
3.	Jharkhand	1	3385	838	11	0	11	24.8	1.3
4.	Bihar	1	2000	1735	110	0	110	88.9	6.3
5.	Odisha	2	3500	2196	54	14	68	62.7	3.1
6.	West Bengal	3	4500	2079	306	0	306	48.2	14.7
Total East and NE		9	14135	7125	488	14	502	50.4	7.0
7.	Gujarat	3	7500	9060	88	18	106	120.8	1.2
8.	Madhya Pradesh	4	5200	4853	668	42	710	93.3	14.6
9.	Chhattisgarh	1	2500	2018	158	5	163	80.7	8.1
10.	Maharashtra	4	16000	16403	1624	673	2297	102.5	14.0
11.	Rajasthan	4	8000	15820	147	50	197	197.6	1.2
Total West Zone		16	39200	48154	2685	788	3473	122.8	7.2
12.	Haryana	3	5100	4561	50	26	76	89.4	1.7
13.	Himachal Pradesh	2	2000	1707	34	4	38	85.4	2.2
14.	Jammu and Kashmir	2	1450	1896	62	0	62	130.7	3.3
15.	Punjab	2	3000	3018	40	1	41	100.6	1.4
16.	Uttar Pradesh	5	10000	11345	705	0	705	113.5	5.2
17.	Uttarakhand	2	800	183	3	0	3	22.9	1.6
Total North Zone		16	22350	22710	894	31	925	101.8	4.1
18.	Andhra Pradesh	5	15000	15419	257	4	261	102.8	1.7
19.	Karnataka	7	10065	6229	308	21	329	81.9	5.3
20.	Kerala	2	3000	2542	109	0	109	84.7	4.3
21.	Puducherry	1	700	484	1	3	4	69.1	0.8
22.	Tamil Nadu	14	17500	17398	390	145	535	99.4	3.1
Total South Zone		29	46265	42702	1065	173	1238	90.9	2.8
23.	Government of India	4	8500	11909	303	75	378	140.1	3.2
Total All India		74	130450	131970	5435	1081	6513	101.2	4.9

Defects in Coaches/Locomotives

4899. SHRI K. SUGUMAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether the number of coaches and locomotives developing defects have increased in the recent times;

(b) if so, the number of such coaches and locomotives developed defects during the last three years, year-wise;

(c) whether the Railways have conducted any study and analysis in this regard;

(d) if so, the main findings thereof;

(e) whether quality of coaches and locomotives produced/procured by the Railways is also one of the major factors for such defects; and

(f) if so, the details thereof and the corrective measures taken/being taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) and (b) There has been overall reduction in the number of coaches developing defects enroute and equipment failures on diesel locomotives.

(c) and (d) Analysis of failures of coaches and locomotives is regularly being carried out and corrective and preventive action taken for continual improvement.

(e) No, Madam. Coaches and locomotives being produced/procured pass through stringent quality checks and inspections at various stages of its manufacture including prior to their final despatch from production units.

(f) While quality of coaches and locomotives produced/procured do not form major factors for defects encountered in service, regular analysis of failures is being done and corrective and preventive action taken for continual improvement.

[Translation

Persons affected due to Tehri Dam Project

4900. SHRIMATI MALA RAJYA LAXMI SHAH: Will the Minister of POWER be pleased to state:

(a) whether the persons affected or displaced due to the Tehri Dam Project have not yet been rehabilitated and compensation has also not been paid to them;

(b) if so, the details thereof and the reasons therefor;

(c) whether the State Government has demanded requisite funds from the Union Government for the same and if so, the details thereof;

(d) whether the Union Government provided the funds/sanctioned the package for rehabilitation of the displaced persons; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) Rehabilitation and Resettlement (R&R) of the affected population is being carried out by the State Government with funds provided by THDC. The affected population of Old Tehri Town has been completely rehabilitated at New Tehri Town, or Rishikesh and Dehradun as per the option of the oustees. All fully affected rural families of fully affected villages have been rehabilitated through allotment of land/cash compensation. Rural resettlement colonies are located in agricultural area in Dehradun and Haridwar District and have been provided with all civic facilities. The partially rural affected families, which are not to be relocated, have been paid cash compensation.

(c) to (e) Funds for R&R as per the approved R&R package/ additional measures approved by the Government have been fully provided to the State Government. The Tehri Project cost included Rs. 1380.96 cr. towards R&R (including land acquisition, compensations, development of facilities etc.). On the request of the State Government, additional funds of Rs. 102.99 Cr., as approved by the Ministry of Power, were released by THDCIL to the Uttarakhand Government for R&R works of Tehri Project.

Agra Cantt. Railway Station

4901. PROF. RAMSHANKAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether any additional arrangements have been made at Agra Cantt. Railway Station for the foreign tourists

visiting Agra to see the Taj Mahal;

(b) if so, the details thereof and whether the standard of cleanliness is not up to the required level at the said station; and

(c) if so, the necessary steps being taken by the Railway in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) A Tourist Facilitation Centre is available at Agra Cantt. for providing information to tourists.

(b) and (c) No complaint of sub-standard cleanliness at Agra Cantt. Station has been received by the Railway. Further, to keep standard level of cleanliness at Agra Cantt Station, dual system of cleanliness (contractual and departmental) are functional. Toilets on pay and use contract is also functional.

[English]

Mission Mode Programme for Disposal of Cases

4902. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Union Government has launched any mission mode programme for early disposal of cases;

(b) if so, the details thereof and the progress made in effective implementation of the programme, State-wise;

(c) whether there is any action plan for maximum use in Hindi and regional languages for the success of Gram Nyayalayas; and

(d) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) and (b) The disposal of pending cases in Courts is within the domain of judiciary. The Government has set up a National Mission for Justice Delivery and Legal Reforms in August, 2011 to achieve twin goals of (i) increasing access by reducing delays and arrears; and (ii) enhancing accountability through structural changes and by setting performance standards and capacities. The Mission has been pursuing five strategic initiatives: (i) outlining policy and legislative changes (ii) re-engineering of procedures and court processes (iii)

focussing on Human Resource Development, (iv) leveraging Information and Communication Technology and tools for better justice delivery and (v) Improving Infrastructure. The Mission has adopted a coordinated approach for phased liquidation of arrears and pendency in judicial administration which, *inter-alia*, involve better infrastructure for courts including computerisation, increase in strength of subordinate judiciary, policy and legislative measures in the areas prone to excessive litigation, re-engineering of court procedure for quick disposal of cases.

In the short span since it has come into existence, the Mission has taken several steps in each of the five strategic areas. Constitution Amendment Bill for raising the retirement age of High Court Judges is before the Parliament. A comprehensive proposal has been formulated for constitution of All India Judicial Service (AIJS). All the 28 States have formulated their Litigation Policies with a view to reduce the Governmental litigation. An Inter-Ministerial Group (IMG) constituted to suggest necessary amendments to the Negotiable Instruments (NI) Act along with other policy and administrative measures to check increasing litigation relating to cheque bounce cases, has recommended measures including procedural and legislative changes to reduce number of cheque bounce cases.

An important aspect of the judicial reforms relates to re-engineering court procedures and court processes for early disposal of cases. A comprehensive Scheme of National Court Management Systems (NCMS) has been formulated and notified by Hon'ble Supreme Court of India. Under the NCMS, a National Framework of Court Excellence (NFCE) has been prepared, which shall set measurable standards of performance for courts addressing the issues of quality, responsiveness and timeliness.

With a view to enhancing resources of the State Governments, Government has increased the Central share by revising the funding pattern from 50:50 to 75:25 (for States other than North Eastern States) under modified Centrally Sponsored Scheme for development of infrastructure facilities for the judiciary from the year 2011-12 onwards. The funding pattern for North-Eastern States has been kept as 90:10 with effect from 2010-11. Central Assistance amounting to over Rs. 2,549 crore has been released to States/Union Territories since the inception

of the Scheme. Out of this, over Rs. 708 crore has been released in 2012-13. Besides, Rs. 2,800 crore has been sanctioned by States/Union Territories for construction of Court buildings and residential quarters of Judges between July 2010 and September 2012. Construction of 234 Courts buildings and 254 residential quarters was completed during the period.

The Government of India had launched a pendency reduction drive from July 2011 to December, 2011. As per feedback received from various High Courts, total pendency was reduced by over 6 lakh cases, out of which about 1.36 lakh cases belonged to the senior citizens, disabled,

minors and marginalized sections of society. The pendency of civil and criminal cases in Subordinate Courts has come down to 2,68,51,766 as on 31.03.2012 in comparison to pendency of 2,75,48,070 one year before *i.e.* as on 31.03.2011. State-wise pending cases in the subordinate courts as on 31.03.2011 and as on 31.03.2012 are given in the enclosed Statement.

(c) and (d) Under Section 29 of the Gram Nyayalayas Act 2008, proceedings before the Gram Nyayalaya and its judgment can, as far as practicable, be conducted in one of the official languages of the State other than the English language.

Statement

State-wise pending cases in the Subordinate Courts as on 31.03.2011 and as on 31.03.2012

Sl.No.	Name of State/UT	Pending cases as on 31.03.2011	Pending cases as on 31.03.2012
1.	Uttar Pradesh	5630120	5798272
2.	Andhra Pradesh	950617	917620
3.	Maharashtra	3731751	3144426
4.	Goa	29114	30052
5.	Diu and Daman and Silvassa	5789	4997
6.	West Bengal	2842706	2638937
7.	Andaman and Nicobar Islands	15029	13384
8.	Chhattisgarh	266283	266220
9.	Delhi	918104	689766
10.	Gujarat	2181588	2197565
11.	Assam	253133	264204
12.	Nagaland	5058	4130
13.	Meghalaya	2859	3357
14.	Manipur 1	9501	14238
15.	Tripura	47673	43954
16.	Mizoram	4772	4426
17.	Arunachal Pradesh	6441	6148
18.	Himachal Pradesh	178490	195018
19.	Jammu and Kashmir	190771	207588
20.	Jharkhand 2	294657	298240
21.	Karnataka	1136467	1115280

Sl.No.	Name of State/UT	Pending cases as on 31.03.2011	Pending cases as on 31.03.2012
22.	Kerala	986189	1071305
23.	Lakshadweep	177	240
24.	Madhya Pradesh	1114788	1129432
25.	Tamil Nadu	1206482	1193541
26.	Puducherry	25190	27141
27.	Odisha	1104945	1159482
28.	Bihar 3	1549710	1628291
29.	Punjab	560370	544972
30.	Haryana	564198	594733
31.	Chandigarh	73959	57890
32.	Rajasthan	1513840	1432967
33.	Sikkim	1286	1310
34.	Uttarakhand	146013	152640
Total		2,75,48,070	2,68,51,766

Shortage of Fuel

4903. SHRI C. SIVASAMI: Will the Minister of POWER be pleased to state:

(a) whether various power projects in the country are running at half their installed generation capacity due to shortage of fuel;

(b) if so, the details thereof; and

(c) the steps being taken/proposed to be taken by the Union Government to ensure adequate supply of fuel to the Power Plants?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) For the year 2012-13, the Plant Load Factor (PLF) which is a measure of utilisation of the installed capacity of the Thermal Power Projects in the country was 69.95%. The performance of power plants in the country depend upon many factors like forced and planned outages, technological obsolescence of some of the vintage units, schedule from beneficiary States, transmission constraints and availability and quality of fuel for thermal plants. During the year 2012-13, as against the generation target of 767.3 Billion Unit (BU) of thermal based power plants, the actual generation was 760.37 BU, thus,

almost meeting the generation target and with a growth of 7.27% over the last year generation of 708.8 BU.

(c) In order to ensure adequate supply of fuel to the power plants, the following decisions have been taken by the Government:

- (i) CIL will sign Fuel Supply Agreements (FSAs) with power plants that have entered into long term Power Purchase Agreements (PPAs) with DISCOMs and have been commissioned/would get commissioned on or before 31st March, 2015.
- (ii) The FSAs will be signed for full quantity of coal mentioned in the Letters of Assurance (LOAs) for a period of 20 years with trigger level of 80% for levy of disincentive and 90% for levy of incentive.
- (iii) The Ministry of Coal has been requested to impress upon the coal companies to increase the coal production so as to meet the demands of power plants.
- (iv) Power Utilities have been advised to import coal to bridge the gap between requirement and availability of indigenous coal.

- (v) Thrust on ramping up production of coal by the allottees of captive coal block from existing mines and expedite commissioning of new coal block.

[Translation]

Surrender of Licences

4904. DR. KIRODI LAL Will the Minister of POWER be pleased to state:

(a) whether the Government is aware that a number of companies to whom licences have been given to operate in the power sector are surrendering their licences;

(b) if so, the details thereof along with the reasons therefor;

(c) whether the Central Electricity Regulatory Commission (CERC) has taken stock of the situation; and

(d) if so, the details thereof along with the remedial measures being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) As per available information, during the period June, 2004 to March, 2013, the Central Electricity Regulatory Commission (CERC) granted trading licenses to 64 applicants for inter-State trading in electricity. Of these, 14 licensees have surrendered their licenses and their licences have been revoked by the Commission. The licensees in their applications for surrender of licence had cited reasons such as competitive power trading business, high volatility and uncertainty prevailing in the market as the reasons for surrender of their licences.

The details of licensees, who have surrendered their licenses, are as under:

Sl.No.	Name of Licensees
1.	MMC Limited
2.	DLF Power Limited
3.	Jindal Steel and Power Limited
4.	Sarda Energy and Minerals Ltd.
5.	GMR Energy Limited
6.	BGR Energy Systems Limited

Sl.No.	Name of Licensees
7.	Malaxmi Energy Trading Private Limited
8.	Patni Projects Pvt. Limited
9.	Vandana Global Limited
10.	Indiabulls Power Generation Limited
11.	Basic Point Commodities Pvt. Ltd.
12.	Righill Electrics Limited
13.	Godawari Power and Ispat Limited
14.	Kandla Energy and Chemical Limited., Ahmadabad

(c) and (d) Yes, Madam. Keeping in view the various risks involved in the electricity trading business and to create conducive environment for the same, CERC has taken the following measures:

- (i) Revised the trading margin for short term power (upto one year) from a flat rate of 4 paise/kWh for any sale price to 4 paise/kWh where the sale price is less than or equal to Rs. 3/kWh and 7 paise/kWh where the sale price exceeds Rs. 3/kWh through the Central Electricity Regulatory Commission (CERC) (Fixation of Trading Margin) Regulations, 2010.
- (ii) Trading margin has been removed for all the long-term contracts (i.e. for the contracts having duration of more than one year) undertaken by the trading licensees.
- (iii) A new trading licence category (Category IV for undertaking trading upto 100 MU in a year) has been introduced to encourage more number of small players in the electricity trading.
- (iv) Introduction of Renewable Energy Certificates (RECs) trading through power exchanges to facilitate the trading licensees to diversify their product portfolio and enhance the volume of trading.

[English]

Innovation Complex

4905. SHRI R. THAMARASELVAN: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Council of Scientific and Industrial Research (CSIR) proposes to set up the country's first CSIR innovation complex by 2014;

(b) if so, the details thereof;

(c) whether CSIR is considering to commercialize its innovations; and

(d) if so, the details thereof ?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI S. JAIPAL REDDY): (a) The setting up of CSIR Innovation Complexes in Kolkata, Chennai and Mumbai has been approved.

(b) CSIR Innovation Complexes are translational research setups for catalyzing innovation eco-system in the region.

(c) CSIR, by its mandate, shall not be directly involved in commercializing its innovations.

(d) Does not arise.

Development of Entrepreneurship

4906. SHRI KIRTI AZAD: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) the details of programmes initiated by the National Science and Technology Entrepreneurship Development Board (NSTEDB);

(b) the details of the agencies networked under the aegis of NSTEDB;

(c) the details of entrepreneurial initiatives and the financial details of the same; and

(d) the number of people enrolled and successfully trained by NSTEDB?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI S. JAIPAL REDDY): (a) National Science and Technology Entrepreneurship Development Board (NSTEDB) implements a plan Scheme of the Department of Science and Technology (DST) viz. "S&T Entrepreneurship Development" for promotion of knowledge based technology driven entrepreneurship. The Scheme supports a variety of programmes for promotion of entrepreneurship. Some of

the major programmes supported under the Scheme are: Technology Business Incubators (TBIs) and Science and Technology Entrepreneurs Parks (STEPs) for developing an innovation and entrepreneurial ecosystem in and around academic institutions; Innovation and Entrepreneurship Development Centres at academic institutions to encourage innovation among Science and Technology (S&T) students; S&T Entrepreneurship Development Project to promote micro-enterprises in backward areas in the country; Organization of Entrepreneurship Awareness Camps (EACs) in academic institutions to create awareness among students and faculty on entrepreneurship; Entrepreneurship Development Programmes (EDPs) and Technology Based EDPs and Women Entrepreneurship Development Programmes (WEDPs) to train S&T persons in various facets of entrepreneurship; Faculty Development Programmes to train faculty for organizing and promoting entrepreneurship in academic institutions. Besides these programmes, NSTEDB also supports various projects for scouting, supporting and scaling up of innovations and entrepreneurship.

(b) NSTEDB nurtures and provides networking opportunities for various stakeholders involved in implementing projects supported by NSTEDB. Technology Business Incubators and S&T Entrepreneurs Parks numbering about 66 have formed a formal association called The Indian STEP and Business Incubators Association (ISBA). ISBA is working as good networking platforms for all stakeholders. Other agencies which are networked with NSTEDB are Institutes of Entrepreneurship Development created by various State Governments; Technical Consultancy Organisations in various States promoted by all India Financial Institutions, Banks and State Governments; Academic and R&D Institutions; and Non Governmental Organisations engaged in promotion of entrepreneurship.

(c) Details of various entrepreneurial initiatives are described at part (a) of the answer. NSTEDB under the plan Scheme S&T Entrepreneurship Development has incurred an expenditure of Rs.39.56 crore (2010-11) Rs. 43.61 crore (2011-12) and approximately Rs.41.00 crores (2012-13) during last three years.

(d) NSTEDB enrolled approximately 80,000 students/prospective entrepreneurs/faculty during 2012-13 for training

on various facets of entrepreneurship through its various training programmes.

Electrification in Tribal Areas

4907. SHRI SANSUMA KHUNGGUR BWISWMUTHIARY: Will the Minister of POWER be pleased to state:

(a) whether the Union Government has taken concrete steps to speed up the electrification work under Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) in the backward/tribal areas of the North Eastern Region, particularly the Bodoland Territorial areas and also to set up new power plants; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) The following steps have been taken by the Government of India for effective implementation of the RGGVY in the country including backward tribal areas of the North Eastern Region:

- (i) Government of India has set up an inter-Ministerial Monitoring Committee under chairmanship of Secretary (Power) which periodically meets to sanction projects and review progress of implementation.
- (ii) States have been advised to set up District Committees to monitor the progress of rural electrification works. District Committees have been set up in all the States to monitor the progress of rural electrification works.
- (iii) States have also been advised to associate elected representatives including the Members of Parliament in the District Committee.
- (iv) The States have also been requested by MOP to hold monthly meeting under the Chairmanship of Chief Secretary to resolve the bottlenecks in implementation of RGGVY.
- (v) Ministry of Power, Government of India as well as Rural Electrification Corporation (REC), the nodal agency for RGGVY, conduct frequent

review meetings with all the stakeholders, the concerned State Governments, State Power Utilities and implementing agencies for expeditious implementation of the scheme as per the agreed schedules.

- (vi) For speedier and effective implementation of projects, execution of project has been taken on turnkey basis.
- (vii) To ensure qualitative execution of rural electrification works, a three tier quality control mechanism has been enforced under RGGVY.
- (viii) Wherever there is delay in forest clearance/ Railway clearances etc. requiring inter-Ministerial interventions, the matters are taken up with concerned Ministry/Railway Board at different levels to expedite the issue of necessary clearances.

As regarding the steps taken by the Government to set up new power plants including NE Region, capacity addition of 88,537 MW, has been planned from conventional sources for the 12th Five Year Plan on All-India basis. With this level of capacity addition, the demand for power on All India basis is likely to be met by the terminal year of 12th Plan (2016-17). This capacity addition programme of 88,537 MW during 12th Plan includes 3,529.6 MW capacity addition in North-Eastern Region.

Under Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY), 82 Projects were sanctioned in North Eastern States including backward tribal areas of the Bodoland Territorial area covering electrification of 13,595 un/de-electrified villages, intensive electrification of 22,147 partially electrified villages and release of free electricity connections to 16,24,668 BPL households. The sanctioned projects in North Eastern States cover all the districts including backward tribal areas and also Bodoland Territorial areas. Cumulatively, as on 31.03.2013, the electrification works in 12,339 UE villages, intensive electrification of 18,535 PE villages have been completed and free electricity connections to 12,13,673 BPL households have been released under the Scheme. The State-wise details are given in the enclosed *Statement*.

Statement*State-wise coverage and achievement of RGGVY in North-Eastern Region*

As on 31.03.2013

Sl. No.	Name of State	No. of districts	Un-electrified villages		Partially Electrified villages		BPL Households	
			Coverage	Achievement	Coverage	Achievement	Coverage	Achievement
1.	Arunachal Pradesh	16	2106	1700	1760	1045	40726	28786
2.	Assam	23	8326	8019	12984	12290	1150597	908550
3.	Manipur	9	882	616	1378	562	107369	28851
4.	Meghalaya	7	1866	1654	3239	2223	109696	85495
5.	Mizoram	8	137	94	570	346	27417	15144
6.	Nagaland	11	105	88	1140	1069	69899	37562
7.	Sikkim	4	25	25	418	383	11458	9783
8.	Tripura	4	148	143	658	617	107506	99502
Total		82	13595	12339	22147	18535	1624668	1213673

*[Translation]***Fertilizer Dealers/Retailers**

4908. SHRI SURENDRA SINGH NAGAR Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) The present number of fertilizer dealers/retailers in the country including Uttar Pradesh, State-wise;

(b) whether the Union Government proposes to increase the number of dealers/retailers in the country especially in Uttar Pradesh;

(c) if so, the details in this regard; and

(d) if not, the reasons therefor?;

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (d) The State-wise (including Uttar Pradesh) list of Fertilizer wholesalers and retailers is given in the enclosed Statement.

Fertilizer wholesalers and retailers are appointed by respective companies on the basis of their own commercial consideration.

Statement*State-wise C&F Wholesaler and Retailer (Distributor & Dealers)*

State	Wholesaler	Retailer	Total
Andaman and Nicobar Islands	2	0	2
Andhra Pradesh	1572	12142	13714
Arunachal Pradesh	4	4	8
Assam	245	1277	1522
Bihar	708	17746	18454
Chhattisgarh	461	2733	3194
Dadra and Nagar Haveli	0	1	1
Daman and Diu	0	1	1
Goa	18	92	110
Gujarat	1000	9402	10402
Haryana	832	4532	5364
Himachal Pradesh	97	2269	2366
Jammu and Kashmir	272	780	1052

State	Wholesaler	Retailer	Total
Jharkhand	125	1969	2094
Karnataka	1392	10549	11941
Kerala	245	2646	2891
Madhya Pradesh	2017	8296	10313
Maharashtra	4406	26800	31206
Manipur	52	35	87
Megalaya	8	80	88
Mizoram	11	1	12
Delhi	89	106	195
Nagaland	2	2	4
Odisha	843	10038	10881
Puducherry	12	39	51
Punjab	907	8020	8927
Rajasthan	1150	9886	11036
Tamil Nadu	1164	10923	12087
Tripura	29	334	363
Uttar Pradesh	2020	31461	33481
Uttarakhand	69	997	1066
West Bengal	2725	17218	19943
Total	22477	190379	212856

Burnt Transformers

4909. SHRI JAGDANAND SINGH: Will the Minister of POWER be pleased to state:

(a) whether people in many parts of the country particularly in Bihar are forced to live in dark due to snapping of wires and frequent burning of transformers and the electric tubewells also ceases to function as a result thereof;

(b) if so, the details thereof;

(c) whether most of the tubewells installed in various parts of the country by funding of National Bank for Agriculture and Rural Development (NABARD) have not yet been electrified;

(d) if so, the details thereof and the reasons therefor; and

(e) the time by which the work of changing the burnt transformers and electrification of new tubewells will be completed?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) The Government of India launched 'Rajiv Gandhi Grameen Viduytikaran Yojana (RGGVY)' for creation of Rural Electricity Infrastructure & Household Electrification, in April 2005 for providing access to electricity to rural households and providing free electricity connections to BPL households. The responsibility of maintenance and upkeep of rural electricity infrastructure created under RGGVY including repair of wires and restoring damaged transformers due to burning, rests with the respective Power Utility. Under RGGVY, the distribution transformers in the villages have been installed to cater to the domestic lighting load and BPL households and not to cater to the load of tube-wells.

(c) and (d) In Bihar, National Bank for Agriculture for Rural Development (NABARD) has sanctioned 3000 Tube-wells project with Total Financial Outlay of Rs. 166.20 crore involving RIDF loan of Rs. 157.89 crore under RIDF XI (2005-06). The cumulative disbursement under this project is Rs. 143.43 crore (91% of RIDF loan). Out of 3000 tube-wells, work in respect of only 2744 tube-wells could be executed by the Government of Bihar. The work in respect of remaining 256 tube-wells could not be taken up due to problems in site selection.

Till the tranche closure on 31 March 2012 only 822 tube-wells have been reported to be energised. The rest of the tube-wells are reported to be in the process of energisation by the department under State plan funding.

(e) Under RGGVY, once the village have been energized and handed over to State Power Utility, the responsibility of maintenance and upkeep of infrastructure including replacement/repair of burnt transformers falls under the jurisdiction of respective State Power Utility.

[English]

Incentives to Entrepreneurs

4910. SHRI DUSHYANT SINGH: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the details of various incentives given by the Government to promote entrepreneurship;

(b) whether India ranked 166th in the survey conducted by the World Bank in regard to starting businesses/industries;

(c) if so, the reason for such a low rank; and

(d) the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K. H. MUNIYAPPA): (a) Ministry of Micro, Small and Medium Enterprises operates a number of Schemes to promote entrepreneurship. Under the Prime Minister's Employment Generation Programme (PMEGP) subsidy linked bank loan is provided to new entrepreneurs; under the Credit Guarantee Scheme collateral free bank loan is facilitated; under Rajiv Gandhi Udyami Mitra Yojana (RGUMY), cost of Udyami Mitras providing hand holding support to new entrepreneurs is subsidized.

(b) World Bank brought out a report named, "Doing Business in a More Transparent World", in the year 2012. In the report ease of doing business in various countries, was reported on the basis of facilities available for starting businesses, as per a set of criteria decided. While overall rank of India given in the report is 132, under the category of "starting a business" India has been ranked 166.

(c) As per the criteria followed in the "Doing Business in a More Transparent World" Report-2012, the ranking under "starting a business" has been decided on the criteria of number of procedures to be completed; time taken; cost to be incurred and minimum own capital needed to be invested, for starting a new business. On the basis of data compiled under each of the above criteria and their comparison with data with other countries, the ranking of India has been decided in the report.

(d) Government has taken a number of initiatives to facilitate starting of new business in India, viz., abolition of registration of small scale industries with the enactment of MSMED Act -2006 and introduction of optional filing of Entrepreneurial Memorandum (EM); progressive online filing of Entrepreneurial Memorandum; launching of Venture Capital Fund by SIDBI; launching of special SME platform

by the National Stock Exchange and Bombay Stock Exchange to facilitate capital market access for Micro, Small and Medium Enterprises (MSMEs) etc.

[*Transliteration*]

Procurement of Medicines by Public Sector Companies

4911. SHRI ANANT KUMAR HEGDE:
SHRI RAJIV RANJAN SINGH ALIAS
LALAN SINGH:
DR. MURLI MANOHAR JOSHI:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Public Sector Companies and insurance companies procure only 21 per cent medicines in the country at the lower rates in comparison to the rates at which these medicines are bought by the common man;

(b) if so, the facts in this regard;

(c) whether the Government gives priority to bring down the prices of medicines to be sold to Public Sector Companies and the insurance companies in the country; and

(d) if so, the facts in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) No such information is maintained in the Department of Pharmaceuticals.

(c) and (d) No such orders/instructions have been issued by Department of Pharmaceuticals.

Abida Begum Express

4912. SHRI ASHOK KUMAR RAWAT: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have taken or propose to take any step to restart Abida Begum Express Train which used to run from Kanpur-Balamau-Nimsar via Shahjahanpur to Delhi;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) to (c) No train service with the name "Abida Begum Express" has been operated between Kanpur and Delhi via Balamau-Shahjahanpur in the recent past. As such, the question of its restoration does not arise. Further, introduction of a train between Kanpur and Delhi via Balamau-Shahjahanpur is not feasible due to operational and resource constraints.

[English]

Austerity Measures by DVC

4913. SHRI SUSHIL KUMAR SINGH: Will the Minister of POWER be pleased to state:

(a) whether the Damodar Valley Corporation (DVC) was issued the circular in line of O.M. No. 7(1) E. Coord./2012 dated 31.5.2012 to Deptt. of Finance, Ministry of Finance regarding austerity measures as well as total ban on creation of plan and non-plan posts;

(b) if so, the details thereof;

(c) whether the DVC created four posts of Deputy Chief Engineer in the Finance Department in New Delhi in violation of the rules; and

(d) the details regarding violations in the above appointments and the action taken against the same?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) Yes, Madam. Damodar Valley Corporation (DVC) issued an O.M. dated 21.06.2012 (copy at Annex) in line of O.M. No.7(1)E.Coord./2012 dated 31.05.2012 of Dept. of Finance, Ministry of Finance regarding austerity measures.

(c) No, Madam.

(d) In view of (c) above, doesn't arise.

**Damodar Valley Corporation
DVC Tower, V.I.P. Road
Kolkata-700054**

No.G/G-99(Vol.III)91-99(Pt.)/689

June 21, 2012.

OFFICE MEMORANDUM

Sub: Expenditure Management—Economy Measures and Rationalization of Expenditure.

Reference is invited to the O.M. issued by the Ministry of Finance, G.O.I., Department of Expenditure vide No.7(1)E.Coord/2012 dated 31st May, 2012 which is self explanatory.

The said O.M. is enclosed herewith for information and implementation by all concerned.

Encl: As above.

Sd/-

21.06.2012

(Pallav Roy)

Additional Secretary

Distribution:-

As per list 'C'.

[Translation]

Coaching Terminal/Old Age Homes

4914. SHRI VISHNU DEO SAI:

SHRI VIRENDRA KUMAR:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the foundation stone for setting up a coaching terminal under Lok Sabha constituency Raigarh(Chhattisgarh) was laid in 1998;

(b) if so, the details and the present status thereof alongwith the details of funds allocated /spent thereon so far;

(c) the time by which the said terminal is likely to be made operational;

(d) whether the Railways proposed to set up old age homes in the country for their retired employees; and

(e) if so, the details and the present status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) Yes, Madam. Foundation stone for setting up a coaching terminal at Raigarh was laid on 14th September, 1998.

(b) Initially the work was sanctioned in 1998-99, however, it was dropped, subsequently. Thereafter, the proposal has not been included in the Railway Budget so far. Hence, no fund has been allocated to this work so far.

(c) Since the work has not been sanctioned, no time frame can be fixed for operationalisation of the terminal.

(d) No, Madam.

(e) Does not arise.

[English]

Capitalisation of Off-Patented Drugs in US

4915. SHRI KHAGEN DAS: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether many drugs are likely to fall-off the patent cliff in US during the next few year;

(b) if so, the details of such drugs;

(c) whether the Government is planning to facilitate the Indian generic companies to capitalize on the opportunity; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) As per Mckinsey and company study "Capturing the India Advantage" quoted in the Report of Working Group on Drugs and Pharmaceuticals Industry constituted for the XII Five Year Plan (2012-2017), US\$ 300 billion are expected to go off patent by 2015 for conventional molecules and Biopharma. Factoring for the reduction in price and the consequent market value from patent to generics this is estimated to be at least 30-35% which translates to some US\$ 100 Billion.

(c) and (d) Department of Biotechnology has intimated that they in collaboration with Central Drug Standard Control Organization (CDSCO), Directorate General of Health Services, New Delhi developed "Guidelines on Similar Biologics: Regulatory Requirements for Marketing Authorization in India-2012" through consultative process with the involvement of various stakeholders including

industry representatives. These Guidelines streamline the regulatory process and provide guidance and documentary support to develop safe, efficacious, affordable, and quality similar biologics (biogeneric drugs) and also facilitate Indian generic pharmaceutical companies to capitalize on the opportunity on account of fall-off the patent cliff in the US during the next few years.

[Translation]

Pending Applications

4916. SHRI ZAFAR ALI NAQVI: Will the Minister of POWER be pleased to state:

(a) the total number of applications of proposed units for thermal power generation lying pending due to non-availability of water in the country;

(b) whether the Government is considering these applications;

(c) if so, the time by which these applications are likely to be disposed of; and

(d) the quantum of water required for these proposed units and the policy of the Government for water distribution in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) to (d) No application in this regard has been received in this Ministry. Water for a Thermal Power Project is allocated by the State Government. In cases of Inter-State issues, the clearance of Central Water Commission/Ministry of Water Resources is required to be obtained by the developer.

[English]

Responsibility in Bhopal Gas Tragedy

4917. SHRI NAMA NAGESWARA RAO: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether a US Court has recently ruled that neither Union Carbide Corporation nor its former Chairman Mr. W. Anderson were liable for environmental remediation or pollution related claims by those living around its now defunct plant in Bhopal, where a gas leak in 1984 killed thousands of people;

(b) if so, the reaction of the Government on such judgment delivered by a US Court;

(c) whether the Government proposes to appeal against the judgment delivered by US Court; and

(d) if so, the time by which it is likely to be done and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (d) Department of Chemicals and Petrochemicals has not received any communication regarding the ruling given by a US Court that neither Union Carbide nor its former Chairman Mr. Warren Anderson is liable for environmental remediation or pollution-related claims by those living around its now defunct plant in Bhopal, where a gas leak in 1984 killed thousands of people. However, this matter was reported in the media. As per information available in the department, a case (Sajida Bano vs UCC) regarding environmental remediation was filed by Bhopal Gas Victims and several activist organizations in a US Court in 1999. Union of India was not a party in the case. Union of India and Government of Madhya Pradesh had filed No Objection Certificate in the US Court. The case was finally dismissed in October, 2005. Subsequently, in January, 2010, Shri H. Rajan Sharma, lead counsel for the victims in a class action litigation against UCC titled Sahu et al vs UCC et al requested to consider intervention by Union of India and join as a party in the case. The matter was examined in consultation with Ministry of Law and Justice and it was decided that the Union of India should not intervene as a party in the US Court proceedings as the issue of Bhopal Gas Leak and its various ramifications is already being agitated by Union of India in various Courts including the Supreme Court of India and Union of India has nothing to gain by making an application for intervention in the US Courts.

[Translation]

**Sale of Decontrolled Phosphate
and Potash Fertilizers**

4918. SHRI GOPAL SINGH SHEKHAWAT Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government has extended the relief plan on the sale of decontrolled phosphate and potash fertilizers; and

(b) if so, the details in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) Yes, Madam. The decontrolled Phosphatic and Potassic (P&K) Fertilizers are provided on subsidised prices to farmers under Nutrient Based Subsidy (NBS) Policy. Under the policy a fixed amount of subsidy decided on annual basis, is provided on each grade of subsidized P & K fertilizer depending upon its nutrient content. At present 22 grades of P&K Fertilizers are covered under the NBS Scheme.

[English]

Additional Power for Kerala

4919. SHRI P. K. BIJU:

SHRI M. B. RAJESH:

Will the Minister of POWER be pleased to state:

(a) the details of additional power requirement of Kerala during the 12th Five Year Plan period;

(b) whether the State has any additional power generation capacity; and

(c) if so, the details thereof along with the steps being taken by the Government for additional power generation in the State during the 12th Five Year Plan period?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) The Electric Energy Requirement of Kerala by end of 11th Plan (2011-12) was 19890 MU. As per 18th Electric Power Survey of the country, the Electric Energy Requirements of Kerala State by end of 12th Plan is estimated to be 26584 MU. Therefore, additional Electric Energy Requirement of Kerala during 12th Plan is estimated to be 6694 MU.

(b) and (c) Yes, Madam, as per Planning Commission, the capacity addition of 88,537 MW has been planned from conventional sources for the 12th Five Year Plan on an

All-India basis. This includes 100 MW capacity addition in the State of Kerala as detailed below:

Sl.No.	Project Name	Fuel Type	Capacity (MW)
1.	Thottiar HEP	Hydro	40
2.	Pallivasal HEP	Hydro	60
Total			100

Besides this, Kerala will get the share of 432 MW from Central sector power projects located in Southern Region for likely benefits during 12th Plan.

With the capacity addition of 88,357 MW, the demand for power on All India basis is likely to be met by the terminal year of 12th Plan (2016-17). Government has advised States to tie up for procurement of power through competitive bidding (from project developers or traders) to meet their requirement, based on their anticipated demand supply scenario.

Electrified Villages

4920. SHRI S. SEMMALAI: Will the Minister of POWER be pleased to state:

(a) whether the approved definition defines that the villages and hamlets would be deemed to be electrified if a minimum of 10 per cent of the house holds are provided with electricity;

(b) if so, the details thereof;

(c) whether the Government proposes to amend the definition upwards and consider a village/hamlet fully electrified if at least more than 50 per cent of habitation gets electrified and if so, the details thereof;

(d) whether all the dalit families in the habitation will be provided with electricity under the programme irrespective of the definition; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) As per new definition effective from 2004-05, a village would be declared as electrified if:

(i) Basic infrastructure such as distribution transformer and distribution lines are provided

in the inhabited locality as well as the dalit basti/ hamlet where it exists. (For electrification through Non- Conventional Energy Sources a distribution transformer may not be necessary).

(ii) Electricity is provided to public places like Schools, Panchayat Offices, Health Centres, Dispensaries, Community Centres etc. and

(iii) The number of households electrified should be at least 10% of the total number of households in the village.

There is no definition of electrified hamlets.

(c) No, Madam.

(d) and (e) Under Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY), Below Poverty Line (BPL) families (including SC/ST BPL families) are provided free electricity connection in the habitations where the projects are sanctioned and have population more than 100. As on 31.03.2013, free electricity connection to 2,07,21,824 BPL households have been released under RGGVY.

Orders on Price Control of Drugs

4921. SHRI MOHAMMED E. T. BASHEER: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the orders of the Government regarding price control of drugs have not yet made any significant result and if so, the details thereof along with the reasons therefor;

(b) whether the Government proposes to intervene in this issue effectively; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (c) Under the provisions of the Drugs (Prices Control) Order, 1995 (DPCO, 1995) the prices of 74 scheduled bulk drugs and the formulations containing any of these drugs are controlled. National Pharmaceutical Pricing Authority (NPPA) fixes or revises prices of scheduled drugs/

formulations as per the provisions of the DPCO, 1995. Since inception, NPPA has fixed/revised prices in 533 cases of Scheduled Bulk Drugs and 12170 cases of Scheduled formulations. Under the provisions of DPCO, 1995, no person is authorized to sell any scheduled formulation (medicine) to a consumer at a price exceeding the price notified/approved by the NPPA/Government.

In respect of drugs not covered under the DPCO, 1995 i.e. non-scheduled drugs, manufacturers are at liberty to fix the prices by themselves without seeking the approval of Government/NPPA. Thus, there is no control on the launch price of non scheduled formulations. However, as a part of price-monitoring activity, NPPA regularly examines the movement in prices of non-scheduled formulations. Wherever a price increase beyond 10% per annum is noticed, the manufacturer is asked to bring down the price voluntarily failing which, subject to prescribed conditions, action is initiated under paragraph 10(b) of the DPCO, 1995 for fixing the price of the formulation in public interest. Based on monitoring of prices of non-scheduled formulations, Government have fixed prices in case of 30 formulation packs under para 10(b) and companies have reduced price voluntarily in case of 65 formulation packs. Thus in all, prices of 95 packs of non-scheduled drugs have got reduced as a result of the intervention of NPPA.

Export by SSIs

4922. SHRI ANANTH KUMAR: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the total exports made from Small Scale Industries (SSIs) sector during each of the last three years and the major markets for these exports;

(b) whether the Government has identified the areas where there has been decline in exports;

(c) if so, the details thereof and the reasons therefor; and

(d) the steps taken by the Government to increase export of SSIs products?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K .H. MUNIYAPPA): (a) As per Directorate General of Commercial

Intelligence and Statistics (DGCI&S) data, the total exports from Micro, Small and Medium Enterprises (MSME) sector have been provisionally estimated as follows:—

US\$ Million		
Sl. No.	Year	MSME Exports
1.	2009-10	82,494
2.	2010-11	1,11,403
3.	2011-12	1,31,483

The main markets of 20 most exported MSME Product Groups, which constituted more than 90% of MSME exports during 2009-12 included USA, European Union (EU), UAE, Turkey, Singapore, Hong Kong, Israel and Saudi Arabia.

(b) and (c) The exports of 20 most exported MSME Product Groups did not decline during 2009-10 to 2011-12. The list of these 20 Product Groups is enclosed as Statement.

(d) Government has been implementing various schemes/programmes to enhance the competitiveness of the MSME products for increasing their exports. Some of these Schemes/Programmes include the 10 components of National Manufacturing Competitiveness Programme (NMCP); Credit Guarantee Scheme; Credit Linked Capital subsidy Scheme; Cluster Development Programme; Market Development Assistance Scheme; and Vendor Development Programme for Ancillarisation.

Statement

Sl.No.	List of 20 most exported MSME Product Groups
1.	Pearls, precious stones, metals, coins, etc
2.	Electrical, electronic equipment
3.	Articles of apparel, accessories, not knit or crochet
4.	Pharmaceutical products
5.	Machinery and Mechanical Appliances; Parts thereof
6.	Articles of iron or steel
7.	Articles of apparel, accessories, knit or crochet
8.	Organic chemicals
9.	Other made textile articles, sets, worn clothing etc.

Sl.No. List of 20 most exported MSME Product Groups

10. Vehicles other than railway, tramway
11. Plastics and articles thereof
12. Rubber and articles thereof
13. Footwear, gaiters and the like, parts thereof
14. Articles of leather, animal gut, harness, travel goods
15. Tools, implements, cutlery, etc. of base metal
16. Tanning, dyeing extracts, tannins, derivatives, pigments etc.
17. Essential oils, perfumes, cosmetics, toileteries
18. Stone, plaster, cement, asbestos, mica, etc. articles
19. Carpets and other textile floor coverings
20. Furniture, lighting, signs, prefabricated buildings

Requirement of Coal

4923. SHRI BALKRISHNA KHANDERAO SHUKLA:
SHRIMATI JAYSHREEBEN PATEL:

Will the Minister of POWER be pleased to state:

(a) the total annual requirement of coal of Ukai Thermal Power Plant; and

(b) the source from which this requirement of coal is met by the said power plant?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) Ukai Thermal Power Station (TPS) of 1350 MW is having a Fuel Supply Agreement of 4.17 Million Tonne with South Eastern Coal Field Limited and Western Coal Field Limited. Apart from above, Unit-6 (500 MW) of Ukai TPS has been recently commissioned on 5th March, 2013 which is linked to captive coal block. Due to delay in production from allocated coal block, Ministry of Coal has accorded tapering linkage from South Eastern Coal Field.

Online Voting for NRIs

4924. SHRI P. T. THOMAS: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the present status of the proposal to provide e-voting facility to Non-Resident Indians (NRIs) to cast their vote online;

(b) whether the Government has considered for implementing the system in future elections; and

(c) if so, the details thereof and the expected time of implementation?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) There is no proposal under consideration of the Government to provide e-voting facility to Non-Resident Indians (NRIs) to cast their vote online.

(b) No, Madam,

(c) Does not arise.

[Translation]

Saryu Canal Project

4925. SHRI JAGDAMBIKA PAL: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the work on the ongoing Saryu Canal Project in Uttar Pradesh has not been completed so far and if so, the time by which it is likely to be completed; and

(b) the areas of Uttar Pradesh where farmers are likely to get irrigation benefits by the completion of this project?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) The work of Saryu Canal Project has not been completed so far and is scheduled for completion by March, 2016.

(b) The project would benefit Bahraich, Shrawasti, Bairampur, Gonda, Basti, Santkabirnagar and Gorakhpur Districts of Uttar Pradesh.

[English]

Gauge Conversion Project

4926. SHRI SANJAY DHOTRE: Will the Minister of RAILWAYS be pleased to state:

(a) the present status of Ratlam-Mhow-Khandwa-Akola gauge conversion project along with the progress made towards forestry clearance for Akola-Khandwa section;

(b) whether the Railways propose to explore the feasibility of an alternate alignment line along the periphery of Melghat Tiger Reserve;

(c) if so, the details thereof; and

(d) the other steps being taken by the Railways to expedite the work on the said project?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) to (d) Gauge conversion of Ratlam-Fatehabad-Indore-Mhow-Khandwa-Amalakhurd-Akot-Akola Section (472.60 km), was sanctioned in year 2008-09. Part detailed estimates for part of project covering Ratlam-Fatehabad-Indore-Mhow (159.45 km) and Akot-Akola (43.50 km) Sections, have been sanctioned. Gauge conversion of Ratlam-Fatehabad Section (80 km) has been completed. Further, conversion of Fatehabad-Indore Section is targeted for completion by March, 2014. Approximately, expenditure of Rs. 120 crore has been incurred upto March 2013. An outlay of Rs. 119.83 crore has been proposed for this project in the Budget 2013-14. Section Amlakhurd-Akot is presently passing through Melghat Tiger Reserve. Since forestry clearance was not granted, survey for alternative alignment of Akot-Amlakhurd Section for avoiding the forest area and taking railway line along the periphery of Melghat Tiger Reserve, has been carried out by Regional Remote Sensing Center, Nagpur (NRSC). The project is progressing as per the availability of resources and statutory approvals.

[*Transation*]

Water Return

4927. SHRI DANVE RAOSAHEB PATIL:
SHRI MADHUSUDAN YADAV:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government has taken any steps in pursuance to the 12th Five Year Plan document which envisages filing of 'water returns' as compulsory by the commercial and manufacturing companies to check the reckless use of water and pollution;

(b) the number of industries which have observed the said provision, State-wise;

(c) the number of such industries which have not filed water return as per the said provision;

(d) the action taken by the Government against such industries; and

(e) the other steps being taken by the Union Government to ban the unabated commercial use of water in drought affected areas and make uninterrupted supply of water in drought affected residential areas?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) Provision for making filing of 'water return' as compulsory by the commercial and manufacturing companies is at conceptual stage.

(b) to (d) Do not arise since the filing of water returns by industries has not yet been made compulsory.

(e) State Governments undertake necessary measures to regulate commercial use of water in the State including drought affected areas and provide uninterrupted supply of water in the State including drought affected residential areas.

The Ministry of Drinking Water and Sanitation Administers through the States the Centrally Sponsored Scheme, National Rural Drinking Water Programme (NRDWP) for providing financial and technical assistance to the States to supplement their efforts to provide drinking water to the rural areas including drought affected areas. The State Governments are vested with powers to plan, execute and implement Drinking Water Supply Schemes under NRDWP.

Ministry of Urban Development is supplementing the efforts of State Governments/Urban Local Bodies in providing water supply in Urban areas/Metropolitan cities under the Schemes/Programmes such as Jawahar Lal Nehru National Urban Renewal Mission, North Eastern Region Urban Development Programme, Non-Lapsable Central Pool of Resources and Urban Infrastructure Development Scheme in Satellite Towns.

[*English*]

Railway Network in Odisha

4928. SHRI BHARTRUHARI MAHTAB:
SHRI RUDRAMADHAB RAY:
SHRI KALIKESH NARAYAN SINGH DEO:
SHRI AMARNATH PRADHAN:

Will the Minister of RAILWAYS be pleased to state:

(a) the details and the present status of railway

lines/projects announced for the State of Odisha during the last Five Year Plan period including the Khurda-Bolangir project along with the details of funds allocated/spent thereon, project-wise;

(b) whether most of the parts in the State of Odisha have no rail connectivity in comparison to the neighbouring States, if so, the details thereof and the reasons therefor;

(c) whether the Railways have received representations from various quarters of the State for

improving rail connectivity;

(d) if so, the details thereof along with the reaction of the Railways thereto; and

(e) the other steps taken/being taken by the Railways to expand the railway network in the State?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) Railway Projects announced during the last Five Year Plan (2007-

2012).

Sl. No.	Name of Project	Year of inclusion in the Budget	Amount allocated in 2013-14 (Rs. in crore)	Latest Anticipated cost (Rs. in crore)	Expenditure upto March, 2013 (Rs. in crore)	Present Status
1	2	3	4	5	6	7
1	Raipur-Titlagarh (203 Km) (doubling) including New Line Mandir Hasaud Naya Raipur (20 Km) and new MM for conversion of Raipur (Kendri)-Dhamtari and Abhanpur-Raimbranh (67.20 Km)	2007-08	96.91	614.35	51.42	Detailed Estimate sanctioned and earthwork and ballast supply commenced. Detailed Estimate also sanctioned for Mandir Hasaud Naya Raipur Section.
2.	Rupsa-Bangriposi (90 Km) (GC) with Buramara-Ghakulia (50Km-Newline)	(1995-96) 2007-08	0.84	643.97	173.04	Rupsa Bangriposi Completed and commissioned. Buramara-Ghakulia work entrusted to RVNL on SPV mode and Bankability study taken up.
3.	Barbil-Barajamda (10 Km) (doubling)	2007-08	2.00	56.00	50.18	Completed and commissioned
4.	Dumetra-Champajharan (19 Km) (doubling)	2007-08		120.00	94.77	Completed and commissioned
5.	Banspani-Jaroli (8.7 Km) (doubling)	2008-09	1.00	90.88	55.90	Section commissioned.
6.	Banspani-Daitari-Tomka-Jakhapura (180 Km) (doubling)	2009-10	90.37	942.45	80.88	3 Contracts awarded, earthwork and Bridges taken up.
7.	Brundamal-Jharsuguda-Flyover connection for joining DN Line.	2009-10	01.00	81.66	3.00	Detailed Estimate under sanction.
8.	Sambalpur-Talcher (174.11 Km) (doubling)	2010-11	50.00	679.27	36.00	Final Location Survey completed and estimate taken up.

1	2	3	4	5	6	7
9.	Delang-Puri (28.7 Km) (doubling)	2010-11	55.00	165.16	33.30	Detailed Estimate sanctioned. Contract for earthwork & bridges awarded and work taken up. Delang-Sakhigopal Section targeted for 2013-14.
10.	Champajharan-Bimlagarh (21 Km) (doubling)	2010-11	20.00	177.38	24.36	Contract for ballast and earth work awarded and work taken up.
11.	Digha-Jaleswar (41Km) (New Line)	2010-11	1.00	352.65	4.20	Detailed Estimate sanctioned. Land acquisition taken up.
12.	Simhachalam North Gopalapatnam-doubling of bypass line (2.07 Km)	2011-12	10.00	23.33	10.00	Track linking completed.
13.	Kirandul-Jagdapur (150 Km) (doubling)	2011-12	142.50	826.57	01.00	MoU signed with NMDC Ltd. Part-Detailed Estimate has been sanctioned for 327.96 cr. (for 0 to 45.5 Km.)
14.	Khurda Road-Bolangir (289 Km) (New Line)	1994-95	60.00	1995.25	244.41	86% of physical work in respect of Phase-1 (from Khurda Road to Begunia) of Khurda Road-Bolangir New Line Project has been completed. Khurda Road-Khurda Town Section has been completed in 2012-13. Khurda Town-Sunakhela Section falling on Khurda Road-Nayagarh is targeted for completion in 2013-14.

(b) Odisha is having a network density of 6.69 Km. per lakh of population which is higher than National average of 6.22 Km per lakh of population. In area terms, network density of Odisha is 15.81 Km per 1000 Sq. Km which is less than national average of 19.61 Km.

(c) to (e) Yes, Madam. Letters from public representatives from Odisha including Shri Kalikesh N. Singh Deo, MP, Shri Rama Chandra Khuntia, MP, and Shri Naveen Patnaik, Chief Minister of Odisha regarding improvement of rail connectivity in Odisha were received and the same were acknowledged/replied after due examination.

7 New Line projects covering a length of 906.7Km and 16 Doubling/GC projects covering a length of 1354 Km falling fully/partly in Orissa have been taken up. On completion, these projects will augment Railway network in Odisha.

Freight Incentive Scheme

4929. SHRI GUTHA SUKHENDER REDDY: Will the Minister of RAILWAYS be pleased to state:

(a) the details of various freight incentive schemes being adopted by the Railways;

(b) whether the said schemes have yielded positive results for the Railways and if so, the details thereof;

(c) whether the Railways have received any request from the cement companies and public representatives in this regard; and

(d) if so, the details thereof along with the action taken thereon by the Railways?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) The slew of Freight Incentive Schemes presently in operation includes:

- (i) Incentive Scheme for Traditional Empty Flow Direction;
- (ii) Incentive Scheme for Loading Bagged Consignments in Open & Flat Wagons;
- (iii) Incentive Scheme for Freight Forwarders; and
- (iv) Incentive Scheme for Incremental Traffic.

(b) Freight Incentive Schemes have performed to the satisfaction of both rail users as well as Indian Railways as detailed below:

Year	Freight Earning (Rs. in crores)	Concession allowed (Rs. in crores)
2010-11	4155.79	152.19
2011-12	5963.90	220.60
2012-13 (up to December, 2012)	5609.26	190.47

(c) and (d) Established mechanisms for interacting on an on-going basis with major customers, including the association of cement companies, is in place on Railways. In pursuance of issues highlighted during such interactions, some of the steps taken recently include enlargement of the list of two-point/multi-point combinations, allowing 'mini' rake loading for distance up to 500 Kilometers, extending the benefit of Incentive Scheme for Incremental Traffic to new sidings established under Liberalized Siding Rules, etc.

[Translation]

Women Judges

4930. SHRI BALIRAM JADHAV:
DR. SANJEEV GANESH NAIK:
SHRI SANJAY DINA PATIL:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Fast Track Courts have been set up in the States in which women judges have also been appointed to hear the cases of crimes and harassment related to women on fast track basis;

(b) if so, the details thereof along with the number of women judges in various Courts, State-wise;

(c) whether the Union Government will ensure that other States also set up such Fast Track Courts; and

(d) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) to (d) The Courts at subordinate level are set up by the State Governments in consultation with the respective High Court. Government has requested the Chief Justices of all the High Courts and all the Chief Ministers to set-up Fast Track Courts for concluding trial in rape cases. It is for the State Governments to decide and establish Fast Track Courts including Courts with women judges looking to their availability and requirement. As per information available, as on December 2012, 796 fast track courts have been functioning in 18 States.

Details regarding the women judges are not maintained. However, 212 Family Courts have been established in the States. As per Section 4(4)(b) of the Family Courts Act, 1984, preference is given to women in selecting persons for appointment as judges.

Defunct Toilets

4931. SHRI MANSUKHBHAI D. VASAVA:
SHRI HARISH CHOUDHARY:

Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) whether the Union Government has urged the State Governments to conduct baseline survey of the defunct toilets in the country under the Nirmal Bharat Abhiyan;

(b) if so, the details thereof; and

(c) the details of various works done by the Government and success achieved to renovate the aforesaid toilets so far?

THE MINISTER OF STATE OF THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI BHARATSINH SOLANKI): (a) to (c) Yes, Madam. Government of India has requested all States/UTs to carry out fresh baseline survey to revise the Project Implementation Plans under Nirmal Bharat Abhiyan (NBA) in view of the modified NBA guidelines. The Baseline Survey *inter-alia* also seeks to identify and enumerate the dysfunctional toilets. The

Survey is in progress. However under Nirmal Bharat Abhiyan, responsibility to maintain and repair the Individual Household Latrines (IHHLs) lies with beneficiaries.

Area of Irrigated Land

4932. RAJKUMARI RATNA SINGH:

SHRI RAMSINH RATHWA:

DR. SANJAY SINGH:

SHRI PASHUPATI NATH SINGH:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the total area of irrigated cultivable land available in the country, State-wise;

(b) the details of funds provided by the Union Government to the States during the last three years for the expansion of irrigation facilities in their respective States, State and year-wise;

(c) whether some States were specially provided any package or special funds for area-specific and schemes-specific needs and if so, the funds provided to the States, State-wise;

(d) the funds spent by the Union Government to recharge the water level and making use of it during the same period along with the outcome thereof; and

(e) the steps taken/being taken by the Government to increase the percentage of irrigated land in the country?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) As per Ministry of Agriculture and Cooperation, the irrigated cultivable land for the year 2010-11 is 89356 thousand hectares. State-wise irrigated cultivable land in the country is given in the enclosed Statement-I.

(b) The Union Government provides Central Assistance under Accelerated Irrigation Benefits Programme (AIBP) to the State Governments on their requests and as per the Guidelines of AIBP for completion of ongoing MMI projects and surface Minor Irrigation Schemes. Central Assistance is also provided to the State Governments for the eligible projects under Repair, Renovation and Restoration (RRR) of Water Bodies with domestic support. State-wise Central Assistance provided under AIBP by Central Government to the States during the last three

years is given in the enclosed Statement-II. State-wise Central Assistance provided under RRR & CAD&WM with domestic support by the Central Government to the States during the last three years is given in the enclosed Statement-III and IV.

(c) The Bundelkhand Special Package for Drought Mitigation is being implemented over a period of 3 years starting 2009-10 in Bundelkhand region of Uttar Pradesh and Madhya Pradesh. The package is presently approved up to 31.03.2013. Under the Water Resources component of the package, an amount of Rs.410.00 crores to UP and Rs.881.00 crores to MP was provided as ACA component for implementing the approved activities. As on 31.03.2013 Rs. 400.25 crores and Rs. 878.16 crores has been released to UP and MP States respectively.

(d) Under the Central Sector Scheme of "Ground Water Management and Regulation", demonstrative artificial recharge and rain water harvesting projects were implemented during XI Plan so that the State Governments may replicate such projects in similar hydro geological environments. Rs.79.12 crore were sanctioned to different States out of which Rs. 65.12 crore were released in last three years and Department of Land Resources, Ministry of Rural Development has been implementing Integrated Watershed Management Programme (IWMP) w.e.f. 26.02.2009, for development of rain fed/degraded areas and under the Scheme Rs. 6083 cr. has been released in the last three years.

(e) Planning and implementation of irrigation projects are undertaken by respective State Governments. However, Government of India provides technical and financial assistance to States under "Accelerated Irrigation Benefits Programme" (AIBP), "Command Area Development and Water Management" (CAD&WM) and "Repair, Restoration and Renovation" (RRR) of Water Bodies for early completion of the Schemes.

Statement-I

Sl. No.	State/Union Territories	Irrigated/Cultivable land (in th.ha)
1	2	3
1.	Andhra Pradesh	7153
2.	Arunachal Pradesh	56

1	2	3	1	2	3
3.	Assam	170	20.	Odisha	1539
4.	Bihar	4448	21.	Punjab	7724
5.	Chhattisgarh	1605	22.	Rajasthan	8322
6.	Goa	36	23.	Sikkim*	20
7.	Gujarat	5616	24.	Tamil Nadu	3348
8.	Haryana	5543	25.	Tripura*	122
9.	Himachal Pradesh	193	26.	Uttarakhand	562
10.	Jammu and Kashmir	479	27.	Uttar Pradesh	19374
11.	Jharkhand	150	28.	West Bengal	5562
12.	Karnataka	4279	29.	Andman and Nicobar Islands	0
13.	Kerala	467	30.	Chandigarh	1
14.	Madhya Pradesh	7421	31.	Dadra and Nagar Haveli	7
15.	Maharashtra	4850	32.	Daman and Diu	0
16.	Manipur	73	33.	Delhi	32
17.	Meghalaya	74	34.	Lakshadweep	1
18.	Mizoram	12	35.	Puducherry	25
19.	Nagaland	92	Total		89356

Statement-II*Central Assistance Released under the AIBP during 2010-11 to 2012-13*

Sl. No.	State	2010-11	2011-12	2012-13	Grand Total
1.	Andhra Pradesh	22.7920	397.8810	0.0000	5676.0317
2.	Arunachal Pradesh	48.6346	33.7880	54.6650	355.5056
3.	Assam	406.4030	424.7100	414.0410	
4.	Bihar	55.7535	15.5300	9.7200	816.3919
5.	Chhattisgarh	174.8106	201.4660	157.2650	1171.0056
6.	Goa	20.0000	20.2500	8.0000	273.1700
7.	Gujarat	361.4200	0.0000	1285.9340	7112.1742
8.	Haryana	0.0000	0.0000	0.0000	90.5400
9.	Himachal Pradesh	43.5213	129.7050	48.51 90	650.1393
10.	Jammu and Kashmir	156.0341	225.1180	167.9470	1484.3758

Sl. No.	State	2010-11	2011-12	2012-13	Grand Total
11.	Jharkhand	242.8874	559.9560	568.9860	1475.2988
12.	Karnataka	567.7593	511.4040	368.9570	5715.9293
13.	Kerala	10.0172	0.0000	0.0000	179.2696
14.	Madhya Pradesh	658.6918	473.4640	963.2170	6066.5606
15.	Maharashtra	2069.0559	1199.8920	1019.0170	10679.0149
16.	Manipur	249.9965	44.5500	375.0000	1391.5048
17.	Meghalaya	110.1947	81.3002	59.8640	319.1542
18.	Mizoram	51.0923	42.1100	0.0000	258.1797
19.	Nagaland	70.0000	72.6470	76.9910	412.0191
20.	Odisha	591.6811	614.9420	14.8180	4649.5423
21.	Punjab	140.4760	43.6300	0.0000	670.9826
22.	Rajasthan	41.9200	3.3750	0.0000	2133.2152
23.	Sikkim	14.3639	33.7144	0.0000	64.1681
24.	Tripura	47.9999	34.8751	17.7500	362.8355
25.	Tamil Nadu	0.0000	0.0000	0.0000	20.0000
26.	Uttar Pradesh	432.5382	279.8440	144.6380	3740.5838
27.	Uttarakhand	160.0600	232.7513	148.8010	1560.8018
28.	West Bengal	89.1000	107.0020	0.0000	405.6761
Total		6837.2033	5783.9050	5904.1300	60254.8175

Statement-III

Funds released to States under the Scheme of RRR of Water Bodies with domestic support during last three years

(Rs. in crore)

Sl. No.	Name of State	Fund released during 2010-11	Fund released during 2011-12	Fund released during 2012-13	Total funds released
1	2	3	4	5	6
1.	Odisha	75	70.33	0.00	145.33
2.	Karnataka	47.47	77.51	0.00	124.98
3.	Andhra Pradesh	189	0.00	0.00	189
4.	Bihar	25	0.00	27.54	52.54
5.	Uttar Pradesh (Budelkhand)	29.08	0.00	10.3790	39.4590
6.	Madhya Pradesh (Bundelkhand)	7.33	2.62	0.00	9.95
7.	Meghalaya Umiam Lake (cost related to irrigation only)	1.78	0.64	0.00	2.42

1	2	3	4	5	6
8.	Maharashtra	0.00	80.53	0.00	80.53
9.	Gujarat	0.00	10.61	0.00	10.61
10.	Chhattisgarh	0.00	34.68	0.00	34.68
11.	Rajsthan	0.00	7.07	0.00	7.07
12.	Haryana	0.00	7.04	2.52	9.56
Total		374.66	291.03	40.439	706.129

Statement-IV

Central Assistance under Command Area Development and Water Management (CADWM) from 2010-11 to 2012-13

Sl. No.	Name of the State/UT	Central Assistant Release (in Rs. Lakh)			
		2010-11	2011-12	2012-13	Total
1	2	3	4	5	6
1.	Andhra Pradesh	0.00	0.00	0.00	0.000
2.	Arunachal Pradesh	40.98	56.39	168.84	266.210
3.	Assam	226.00	0.00	269.48	495.480
4.	Bihar	2669.09	2943.86	3000.00	8612.950
5.	Chhattisgarh	8285.09	1392.17	2000.00	11677.260
6.	Goa	80.56	6.42	178.85	265.830
7.	Gujarat	893.86	682.00	1791.50	3367.360
8.	Haryana	4767.24	5800.62	5515.26	16083.120
9.	Himachal Pradesh	0.00	0.00	0.00	0.000
10.	Jammu and Kashmir	2250.19	2005.52	3156.69	7412.400
11.	Jharkhand	0.00	0.00	0.00	0.000
12.	Karnataka	5341.51	5308.00	3952.92	14602.430
13.	Kerala	106.25	418.08	28.00	552.330
14.	Madhya Pradesh	1000.00	5510.11	2557.71	9067.820
15.	Maharashtra	0.00	2148.27	409.25	2557.520
16.	Manipur	1200.00	927.02	775.42	2902.440
17.	Meghalaya	25.52	0.00	0.00	25.520
18.	Mizoram	0.00	13.00	0.00	13.000
19.	Nagaland	0.00	15.00	0.00	15.000
20.	Odisha	3563.07	3102.85	2341.79	9007.710
21.	Punjab	6000.00	3000.00	0.00	9000.000
22.	Rajasthan	0.00	2244.07	1744.41	3988.480

1	2	3	4	5	6
23.	Sikkim	0.00	0.00	0.00	0.000
24.	Tamil Nadu	1500.00	2999.82	1030.82	5530.640
25.	Tripura	0.00	0.00	0.00	0.000
26.	Uttar Pradesh	7000.00	10000.00	7597.79	24597.790
27.	Uttarakhand	0.00	0.00	0.00	0.000
28.	West Bengal	690.95	0.00	0.00	690.950
Total		45640.31	48573.20	36518.73	130732.24

**Inclusion of Drugs in Category
of Essential Drugs**

4933. DR. MURLI MANOHAR JOSHI:
SHRI DINESH CHANDRA YADAV:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government has included 348 drugs in the category of essential drugs under the new pharmaceutical policy;

(b) if so, the names of the said drugs along with the criteria adopted for price fixation of the said drugs; and

(c) the time by which the Government has decided to implement the said policy?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) Government has included in the new National Pharmaceutical Pricing Policy, 2012 (NPPP-2012), 614 formulations of specified dosages and strengths resulting from 348 drugs under National List of Essential Medicines-2011(NLEM-2011) as declared by Ministry of Health and Family Welfare, *vide* Office Memorandum No 12-01/Essential Medicines/08-DC/DFQC, dated 8th June, 2011.

(b) The names of the 348 drugs are given in the enclosed Statement and the regulation of prices of drugs is on the basis of fixing the ceiling price of formulations through Market Based Pricing (MBP).

(c) The National Pharmaceutical Pricing Policy, 2012 (NPPP-2012) has been notified on 7th December, 2012.

Statement

Alphabetical List of Medicines in NLEM 2011

1. 25% Dextrose
2. 5-Amino Salicylic Acid
3. 5-Fluorouracil
4. Acetazolamide
5. Acetyl Salicylic Acid
6. Acriflavin+Glycerin
7. Actinomycin D
8. Activated Charcoal
9. Acyclovir
10. Adenosine
11. Adrenaline Bitartrate
12. Albendazole
13. Albumin
14. Allopurinol
15. Alpha Interferon
16. Alprazolam
17. Aluminium Hydroxide + Magnesium Hydroxide
18. Amikacin
19. Amiodarone
20. Amitriptyline
21. Amlodipine
22. Amoxicillin
23. Amoxicillin+Clavulinic Acid

-
- | | |
|--|---|
| 24. Amphotericin B | 59. Cefotaxime |
| 25. Ampicillin | 60. Ceftazidime |
| 26. Anti-D Immunoglobulin (Human) | 61. Ceftriaxone |
| 27. Antitetanus Human Immunoglobulin | 62. Cephalexin |
| 28. Artesunate (To be used only in combination with Sulfadoxine + Pyrimethamine) | 63. Cetrimide |
| 29. Ascorbic Acid | 64. Cetrizine |
| 30. Atenolol | 65. Chlorambucil |
| 31. Atorvastatin | 66. Chloramphenicol |
| 32. Atracurium besylate | 67. Chlorhexidine |
| 33. Atropine Sulphate | 68. Chloroquine phosphate |
| 34. Azathioprine | 69. Chlorpheniramine Maleate |
| 35. Azithromycin | 70. Chlorpromazine Hydrochloride |
| 36. B.C.G Vaccine | 71. Ciprofloxacin Hydrochloride |
| 37. Barium Sulphate | 72. Cisplatin |
| 38. Beclomethasone Dipropionate | 73. Clindamycin |
| 39. Benzathine Benzylpenicillin | 74. Clofazimine |
| 40. Benzoin Compound | 75. Clomiphene Citrate |
| 41. Benzyl Benzoate | 76. Clopidogrel |
| 42. Betamethasone | 77. Clotrimazole |
| 43. Betamethasone Dipropionate | 78. Cloxacillin |
| 44. Betaxolol Hydrochloride | 79. Coal Tar |
| 45. Bisacodyl | 80. Codeine Phosphate |
| 46. Bleaching Powder | 81. Colchicine |
| 47. Bleomycin | 82. Condoms |
| 48. Bromocriptine Mesylate | 83. Co-Trimoxazole (Trimethoprim + Sulphamethoxazole) |
| 49. Bupivacaine Hydrochloride | 84. Cryoprecipitate |
| 50. Busulphan | 85. Cyanocobalamin |
| 51. Calamine | 86. Cyclophosphamide |
| 52. Calcium Carbonate | 87. Cyclosporine |
| 53. Calcium Gluconate | 88. Cytosine Arabinoside |
| 54. Calcium Iodate | 89. D.P.T Vaccine |
| 55. Carbamazepine | 90. Dacarbazine |
| 56. Carbimazole | 91. Danazol |
| 57. Carboplatin | 92. Dapsone |
| 58. Cefixime | 93. Daunorubicin |
-

-
- | | |
|---|---|
| 94. Desferrioxamine Mesylate | 129. Etoposide |
| 95. Dexamethasone | 130. Factor IX Complex (Coagulation Factors II, VII, IX, X) |
| 96. Dexchlorpheniramine Maleate | 131. Factor VIII Concentrate |
| 97. Dextran-40 | 132. Famotidine |
| 98. Dextran-70 | 133. Fentanyl |
| 99. Dextromethorphan | 134. Ferrous Salt |
| 100. Diazepam | 135. Filgrastim |
| 101. Diclofenac | 136. Fluconazole |
| 102. Dicyclomine Hydrochloride | 137. Flumazenil |
| 103. Didanosine | 138. Fluorescein |
| 104. Diethylcarbamazine Citrate | 139. Fluoxetine Hydrochloride |
| 105. Digoxin | 140. Flutamide |
| 106. Dihydroergotamine | 141. Folic Acid |
| 107. Diloxanide Furoate | 142. Folinic Acid |
| 108. Diltiazem | 143. Formaldehyde IP |
| 109. Dimercaprol | 144. Framycetin Sulphate |
| 110. Diphtheria Antitoxin | 145. Fresh Frozen Plasma |
| 111. Dithranol | 146. Furosemide |
| 112. Dobutamine | 147. Gemcitabine Hydrochloride |
| 113. Domperidone | 148. Gentamicin |
| 114. Dopamine Hydrochloride | 149. Gentian Violet |
| 115. Doxorubicin | 150. Glibenclamide |
| 116. Doxycycline | 151. Glucagon |
| 117. Efavirenz | 152. Glucose |
| 118. EMLA Cream | 153. Glucose with Sodium Chloride |
| 119. Enalapril Maleate | 154. Glutaraldehyde |
| 120. Enoxaparin | 155. Glycerin |
| 121. Erythromycin Estolate | 156. Glyceryl Trinitrate |
| 122. Esmolol | 157. Griseofulvin |
| 123. Ethambutol | 158. Haloperidol |
| 124. Ether | 159. Halothane with Vaporizer |
| 125. Ethinylestradiol | 160. Heparin Sodium |
| 126. Ethinylestradiol + Levonorgesterol | 161. Hepatitis B Vaccine |
| 127. Ethinylestradiol + Norethisterone | 162. Homatropine |
| 128. Ethyl Alcohol 70% | 163. Hormone Releasing IUD |
-

-
- | | |
|--|---|
| 164. Hydrochlorothiazide | 199. Lorazepam |
| 165. Hydrocortisone Sodium Succinate | 200. Losartan Potassium |
| 166. Hydrogen Peroxide | 201. Magnesium Sulphate |
| 167. Hydroxychloroquine Phosphate | 202. Mannitol |
| 168. Hydroxyethyl Starch (Hetastarch) | 203. Measles Vaccine |
| 169. Hyoscine Butyl Bromide | 204. Medroxy Progesterone Acetate |
| 170. Ibuprofen | 205. Mefloquine |
| 171. Ifosfamide | 206. Meglumine Lothalamate |
| 172. Imatinib | 207. Meglumine Lotroxate |
| 173. Imipramine | 208. Melphalan |
| 174. Indinavir | 209. Mercaptopurine |
| 175. Insulin Injection (Soluble) | 210. Mesna |
| 176. Intermediate Acting (Lente/NPH Insulin) | 211. Metformin |
| 177. Intraperitoneal Dialysis Solution | 212. Methotrexate |
| 178. Iodine | 213. Methyl Cellulose |
| 179. Iopanoic Acid | 214. Methyl Ergometrine |
| 180. Ipratropium Bromide | 215. Methyldopa |
| 181. Iron Dextran | 216. MethylPrednisolone |
| 182. Isoflurane | 217. Methylrosanilinium Chloride (Gentian Violet) |
| 183. Isoniazid | 218. Methylthioninium Chloride (Methylene Blue) |
| 184. Isosorbide 5 Mononitrate/Dinitrate | 219. Metoclopramide |
| 185. Ispaghula | 220. Metoprolol |
| 186. IUD containing Copper | 221. Metronidazole |
| 187. Ketamine Hydrochloride | 222. Miconazole |
| 188. L- Asparaginase | 223. Midazolam |
| 189. Lamivudine | 224. Mifepristone |
| 190. Lamivudine + Nevirapine + Stavudine | 225. Misoprostol |
| 191. Lamivudine + Zidovudine | 226. Mitomycin-C |
| 192. Leflunomide | 227. Morphine Sulphate |
| 193. Levodopa + Carbidopa | 228. Multivitamins (As per Schedule V of Drugs and Cosmetics Rules) |
| 194. Levothyroxine | 229. N/2 Saline |
| 195. Lignocaine | 230. N/5 Saline |
| 196. Lignocaine Hydrochloride | 231. N-acetylcysteine |
| 197. Lignocaine Hydrochloride + Adrenaline | 232. Naloxone |
| 198. Lithium Carbonate | |
-

-
- | | |
|--------------------------------------|-------------------------------------|
| 233. Nelfinavir | 268. Polyvalent Antisnake Venom |
| 234. Neomycin + Bacitracin | 269. Potassium Chloride |
| 235. Neostigmine | 270. Potassium Permanganate |
| 236. Nevirapine | 271. Povidone Iodine |
| 237. Nicotinamide | 272. Pralidoxime Chloride(2-PAM) |
| 238. Nifedipine | 273. Praziquantel |
| 239. Nitrofurantoin | 274. Prednisolone |
| 240. Nitrous Oxide | 275. Prednisolone Acetate |
| 241. Norethisterone | 276. Prednisolone Sodium Phosphate |
| 242. Normal Saline | 277. Premix Insulin 30:70 Injection |
| 243. Nystatin | 278. Primaquine |
| 244. Ofloxacin | 279. Procainamide Hydrochloride |
| 245. Olanzapine | 280. Procarbazine |
| 246. Omeprazole | 281. Promethazine |
| 247. Ondansetron | 282. Propofol |
| 248. Oral Poliomyelitis Vaccine (LA) | 283. Propranolol Hydrochloride |
| 249. Oral Rehydration Salts | 284. Propylidone |
| 250. Oxaliplatin | 285. Protamine Sulphate |
| 251. Oxygen | 286. Pyrazinamide |
| 252. Oxytocin | 287. Pyridostigmine |
| 253. Paclitaxel | 288. Pyridoxine |
| 254. Pantoprazole | 289. Pyrimethamine |
| 255. Paracetamol | 290. Quinine Sulphate |
| 256. Penicillamine | 291. Rabies Immunoglobulin |
| 257. Pentamidine Isothionate | 292. Rabies Vaccine |
| 258. Permethrin | 293. Raloxifene |
| 259. Pheniramine Maleate | 294. Ranitidine |
| 260. Phenobarbitone | 295. Riboflavin |
| 261. Phenylephrine | 296. Rifampicin |
| 262. Phenytoin Sodium | 297. Ringer Lactate |
| 263. Phytomenadione | 298. Ritonavir |
| 264. Pilocarpine | 299. Salbutamol Sulphate |
| 265. Piperazine | 300. Salicylic Acid |
| 266. Platelet Rich Plasma | 301. Saquinavir |
| 267. Polygeline | 302. Sevoflurane |
-

-
303. Silver Sulphadiazine
 304. Sodium Bicarbonate
 305. Sodium Lothalamate
 306. Sodium Meglumine Diatrizoate
 307. Sodium Nitrite
 308. Sodium Nitroprusside
 309. Sodium Stibogluconate
 310. Sodium Thiosulphate
 311. Sodium Valproate
 312. Specific Antisnake Venom
 313. Spironolactone
 314. Stavudine
 315. Stavudine+Lamivudine
 316. Streptokinase
 317. Streptomycin Sulphate
 318. Succinyl Choline Chloride
 319. Sulfadoxine + Pyrimethamine
 320. Sulfasalazine
 321. Sulphacetamide Sodium
 322. Sulphadiazine
 323. Tamoxifen Citrate
 324. Terbutaline Sulphate
 325. Testosterone
 326. Tetanus Toxoid
 327. Tetracaine Hydrochloride
 328. Thiamine
 329. Thiopentone Sodium
 330. Timolol Maleate
 331. Tramadol
 332. Trihexyphenidyl Hydrochloride
 333. Tropicamide
 334. Tuberculin, Purified Protein Derivative
 335. Urokinase
 336. Vancomycin Hydrochloride
 337. Vecuronium
-

-
338. Verapamil
 339. Vinblastine Sulphate
 340. Vincristine
 341. Vitamin A
 342. Vitamin D (Ergocalciferol)
 343. Warfarin Sodium
 344. Water for Injection
 345. Zidovudine
 346. Zidovudine+ Lamivudine+ Nevirapine
 347. Zinc Oxide
 348. Zinc Sulfate
-

[English]

Port Connectivity

4934. SHRIMATI SUPRIYA SULE:
 DR. SANJEEV GANESH NAIK:
 SHRI SANJAY DINA PATIL:

Will the Minister of RAILWAYS be pleased to state:

(a) whether all the ports in the country are linked with railway network;

(b) if so, the details thereof along with the ports yet to be linked with railway network; and

(c) the details of the plan proposed by the Railways for linking remaining ports with railway lines along with the present status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) Yes, Madam. All the Major Ports in the country are linked with main trunk routes of rail network.

(b) and (c) The list of Major Ports and their connectivity to the main trunk routes of rail network is as under:

1. Kolkata Port is connected with Majerhat on Sealdah-Budge-Budge Double Line section.
2. Haldia Port is connected with Haldia station on Panskura-Haldia Single Line section.
3. Paradeep Port is connected with Paradeep station on Haridaspur-Paradeep Single Line section which is under construction.

4. VSKP Port is connected with VSKP existing station on VSKP – VSKP Port Single Line section.
5. Chennai Port is connected with Chennai Beach station on Chennai Beach-Korukkupet Double Line section.
6. Ennore Port is connected with Attipattu station on Chennai-Gudur Double Line section.
7. Tuticorin Port is connected with Tuticorin station on Vanchi Maniyachchi-Tuticorin Single Line section.
8. Kandla Port is connected with Kandla on Gandhidham-Kandla Single Line section.
9. Mumbai is connected with Ravli station on Kurla Sandhurst Double Line section.
10. JNPT Port is connected with Jasai station on Panvel-Jasai Double Line section.
11. Marmugoa Port is connected with Marmugoa on Vasco-Marmugoa Single Line section.
12. New Mangalore Port is connected with Tokur on Mangalore-Panambur Single Line section and Suratkal on KRCL.
13. Cochin Port is connected with Idappalli station on Ernakulam-Shoranur Double Line section.

Other Connectivity issues are decided based on case to case evaluation of operational requirement, commercial viability, technical feasibility and resource availability.

Establishment of New Urea Plants

4935. SHRI FRANCISCO COSME SARDINHA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government is considering to establish some new urea plants in the country with a view to increase the production capacity of urea;

(b) if so, the details thereof;

(c) the amount to be invested to establish the above plants and their production capacity;

(d) whether the country is likely to be self-reliant in demand and supply of urea after these plants start producing urea; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (e) Yes, Madam. The Government has notified the New Investment Policy 2012 on 2nd January 2013 to facilitate fresh investment in urea sector in future and to reduce India's import dependency in urea production. In response to New Investment Policy 2012, the Department of Fertilizers has received the following proposals from companies listed below for Brownfield/Greenfield projects (each Project with 1.27 million MT of urea capacity):

Sl. No.	Company	Projects	Ownership	State/Country
1.	IFFCO-Kalol	Brownfield Ammonia-Urea Expansion Plant at Kalol	Cooperative	Gujarat
2.	IGFL-Jagdishpur	Brownfield Expansion Urea Project at Jagdishpur.	Private	Uttar Pradesh
3.	CFCL-Gadepan	Expansion of Ammonia-Urea Units at Gadepan-Kota.	Private	Rajasthan
4.	KRIBHCO-Hazira	Brownfield Hazira Fertilizer Unit- Phase-II.	Cooperative	Gujarat
5.	TCL-Babrara	Expansion of Urea Project at Babrara.	Private	Uttar Pradesh
6.	GNVFC-Bharuch	Brownfield Ammonia-Urea Project at Dahej.	State JV	Gujarat

Sl. No.	Company	Projects	Ownership	State/Country
7.	GSFC-Vadodara	Greenfield Ammonia-Urea Project at Dahej.	State PSU	Gujarat
8.	NFCL-Kakinada	Expansion of Ammonia-Urea Project at Kakinada.	Private	Andhra Pradesh
9.	Shriram Group Companies	Greenfield Coal Gasification Ammonia-Urea Project at Paradip, Odisha.	Private	Odisha
10.	RCF-Thal	Brownfield Ammonia-Urea Expansion project at Thal-III of RCF	CPSU	Maharashtra
11.	KF&CL- Kanpur	Brownfield Ammonia-Urea Project at Panki-Kanpur.	Private	Uttar Pradesh
12.	KSFL-Shahjahanpur	Brownfield Urea Ammonia Project at Shahjahanpur-II.	Private	Uttar Pradesh
13.	MATIX Fertilizers and Chemicals Ltd.	Greenfield Ammonia-Urea Fertilizers Complex at Panagarh, West Bengal.	Private	West Bengal

In addition to above, FACT Cochin and the Government of Tripura has approached Department of Fertilizers for setting up of a 1.3 MMTPA capacity gas based urea fertilizer project each at Cochin and Tripura respectively. The Chief Secretary, Government of Tripura has indicated that gas requirement would be met from ONGC source. The above proposals are under consideration of Department of Fertilizers. It is expected that country would become self sufficient in urea by the end of 12th Plan period.

[Translation]

Socially Desirable Projects

4936. SHRI MAKANSINGH SOLANKI:

SHRI MAROTRAO SAINUJI KOWASE:

SHRI RAJU SHETTI:

SHRI ADAGOORU H. VISHWANATH:

SHRI YASHBANT LAGURI:

Will the Minister of RAILWAYS be pleased to state:

(a) the details and the present status of socially desirable projects announced by the Railways during the last three years and the current year, project-wise;

(b) the present status of new line projects on Wadsa-Gadchiroli, Banspani-Bimlagarh and Badampahar-Kendujhargarh sections;

(c) whether the Railways propose laying of railway lines on Khandwa-Dahod and Krishnaraja Nagar-Kushala Nagar (Karnataka) sections; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) 47 New Line and 9 Gauge Conversion socially desirable projects have been sanctioned and taken up. Project-wise details are given in the enclosed Statement.

(b) The present status of Wadsa-Gadchiroli, Banspani-Bimlagarh and Badampahar-Kendujhargarh Projects are as given below:-

(i) Wadsa-Gadchiroli-Final Location Survey completed. Estimate preparation taken up.

(ii) Banspani-Bimlagarh-The detailed estimate has been sanctioned. Forestry clearance and land acquisition has been taken up.

(iii) Badampahar-Kendujhargarh-No such project is sanctioned.

(c) No, Madam.

(d) Due to huge throwforward of ongoing projects and limited availability of resources, sanction of these projects is not under consideration at present.

Statement

Project-wise details of socially desirable projects sanctioned during the last three years and the current year i.e. 2010-11, 2011-12, 2012-13 & 2013-14 are given as under:

Sl. No.	Name of the project with length (in Km)	Cost (Rs. in Cr.)
New Line		
1.	Ajmer-Kota (Nasirabad-Jalindri) (145 km)	822
2.	Anandnagar-Ghugli via Maharajganj (50 km)	307
3.	Barwadih-Chirmari (182 km)	1137
4.	Chickballapur-Puttaparthysri Satya Sai Nilyam (103 km)	558
5.	Chickballapur-Gowribidanur (44 km)	327.25
6.	Chola-Bulandshahar (16 km)	59
7.	Delhi-Sohna-Nuh-Ferozpur-Jhirka-Alwar (104 km)	1239
8.	Dimapur-Tizit (257 km)	4274
9.	Faizabad-Lalaganj via Akbarganj, Maharajganj and Raibareilly (116 km)	654
10.	Ferozpur-Patti (25 km)	147
11.	Gadag-Wadi (252 km)	1117
12.	Hissar-Sirsa via Agroha and Fatehabad (93 km)	400
13.	Kapilvastu-Basti via Bansi (91 km)	643
14.	Mannuguru-Ramagundum (200 km)	1112
15.	Pirpainti-Jassidih (127 km)	915.98
16.	Pushkar-Merta (59 km)	323
17.	Srinivasapura-Madanapalli (75 km)	296
18.	Sriperumbudur-Guduvanchery with Spur to IRUN, Kattukotti-Avadi-Sriperambudur (60 km)	839
19.	Yamuna Nagar-Chandigarh via Sadhaura, Narayangarh (91 km)	876
20.	Agartala-Akhaura (Bangladesh) (13 km)	252
21.	Akkanapet-Medak (17.2 km)	114.37
22.	Bhadrachalam-Kovvur (151 km)	923.23
23.	Rohtak-Mehem-Hansi (68.8 km)	287
24.	Unchhar-Amethi (66.17 km)	380
25.	Bhadutola-Jhargram via Lalgarh (54 km)	289.64
26.	Gudur-Durgarajapatnam (41.55 km)	277.74
27.	Hansdiha-Godda (30 km)	267.09

Sl. No.	Name of the project with length (in Km)	Cost (Rs. in Cr.)
28.	Madurai-Tuticorin <i>via</i> Aruppukkottai (143.5 km)	603.43
29.	Marikuppam-Kuppam (23.7 km)	288
30.	Murkongselek-Pasighat (30.617 km)	165.82
31.	Nadikude-Srikalahasti (309 km)	1313.99
32.	Qadian-Beas (39.68 km)	205.22
33.	Ratlam -Dungarpur <i>via</i> Banswara (176.47 km)	2082.75
34.	Shimoga-Harihar (78.66 km)	562.74
35.	Tumkur-Chitradurg-Davangere (199.7 km)	913
36.	Wadsa-Gadchiroli (49.5 km)	232.4
37.	Whitefield-Kolar (52.9 km)	353.44
38.	Bagalkot-Kudachi (142 km)	986.73
39.	Balurghat-Hilli (29 km)	242.22
40.	Bowaichandi-Arambagh (31 km)	267.37
41.	Byrnihat-Shillong (108.40 km)	4083.02
42.	Digha-Jaleswar (41 km) with new MM for Digha-Egra (31 km)	553.63
43.	Hasnabad-Hingaljanj (14 km)	260.1
44.	Jogbani-Biratnagar (Nepal) (18 km)	241.52
45.	Kaliyaganj-Buniadpur (33.13 km)	222.21
46.	Rishikesh-Karanprayag (125.09 km)	4295.3
47.	Tarakeshwar-Magra (51.95 km) incl. MM for Tarakeshwar-Furfurasharif (21.75 km)	527.54

Gauge Conversion

1.	Nagbir-Nagpur (106 km)	401
2.	Ahmedabad-Botad (170.48 km)	567.18
3.	Dhasa-Jetalsar (104.44 km)	376.59
4.	Lucknow-Pilibhit <i>via</i> Sitapur, Lakhimpur (262.76 km)	715.75
5.	Miyagam-Karjan-Dabhoi-Samalaya GC with electrification (96.46 km)	439.88
6.	Chhindwara-Mandla Fort (182.25 km)	737.72
7.	Dholpur-Sirmuttra with extension to Gangapur City (144.6 km)	2030.5
8.	Gwalior-Sheopurkalan with extension to Kota (284 km)	3712
9.	Jaynagar-Bijalpura, including extension between Bijalpura-Bardibas (Nepal) (69.08 km)	470

*[English]***Review of IAY**

4937. SHRI HARIN PATHAK:
SHRI C. R. PATIL:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether an expert group has been set up to review the Indira Awas Yojana (IAY) scheme by the Government;

(b) if so, the details thereof;

(c) the suggestions of the expert group regarding the IAY scheme; and

(d) the time by which the said suggestions are likely to be implemented by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA):

(a) to (c) A Working Group on Indira Awas Yojana (IAY) was constituted by the Planning Commission for the 12th Five Year Plan on 24th June, 2011 under the Chairmanship of Shri B.K.Sinha, the then Secretary, Ministry of Rural Development with 20 Members. The Working Group made important suggestions for effective implementation of IAY. The major recommendations/suggestions of the Working Group on IAY are as under:

- (i) Enhancement of Unit Assistance under Indira Awas Yojana (IAY)
- (ii) Creation of State Funds
- (iii) Enhancement of loan Under Differential Rate of Interest Scheme (DRI)
- (iv) Enhancement of Unit Assistance for Purchase of Homestead Plots under IAY
- (v) Provision of Administrative Expenses under IAY.

(d) The Government has accepted the following suggestions for implementation with effect from 1.4.2013:

- (i) Enhancement of Unit Assistance under Indira Awas Yojana (IAY) from Rs.45,000/- to Rs. 70,000/- in Plain areas and from Rs. 48,500/- to Rs. 75,000/- in Hilly/difficult areas/IAP districts.
- (ii) Enhancement of Unit Assistance for Purchase of Homestead Plots under IAY from Rs. 10,000/- to Rs. 20,000/-.
- (iii) Provision of 4% Administrative Expenses under IAY.

*[Translation]***Railway Line Projects**

4938. SHRI AVTAR SINGH BHADANA:
PROF. RAMSHANKAR:

Will the Minister of RAILWAYS be pleased to state:

(a) the present status of new line project on Roorkee-Muzaffarnagar and Agra-Etawah sections;

(b) the present status of progress made towards sanctioning of Dehradun-Kalsi new line project alongwith the details of steps taken by the Railways in this regard; and

(c) the details of financial implications assessed for these projects along with the details of financing module worked out and the funds allocated/spent thereon so far, project-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) to (c) Deoband (near Muzaffarnagar)-Roorkee new line project has been taken up on 50 : 50 cost sharing basis with the State Govt. of Uttarakhand. Agra-Etawah new line work is being funded through Railway's Normal Gross Budgetary Support. Details of these projects are as under:-

(Rs. in crore)

New line Project	Latest anticipated cost	Expenditure upto March, 2013	Proposed outlay 2013-14	Financial Progress	Remarks
1	2	3	4	5	6
Deoband-Roorkee (27.45 km)	336.90	176.56	20.00	52%	Acquisition of land taken up.

1	2	3	4	5	6
Agra-Etawah (114 km)	427.21	353.21	25.00	83%	Bhandai-Fatehabad-Bah section (74 km) completed. On the 40 km long Bah-Udi portion, 20 km has been completed and the remaining 20 km is targeted for completion in 2013-14.

Dehradun-Kalsi new line survey was completed in 2009-10 and as per the survey report, the cost of construction of this 43.45 km long new line was assessed as Rs. 557.18 crore with a rate of return of (-) 3.90%. Ministry of Defence and State Govt. of Uttarakhand were approached with cost sharing proposals. The project could not be advanced as no positive response was received from either of them. Subsequently, at the request of the State Govt. of Uttarakhand, Dehradun-Vikasnagar new line survey was taken up.

[English]

State Funding of Elections

4939. DR. M.THAMBIDURAL: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government is considering to implement the proposal of State-funding of elections; and

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the time by which the Government is likely to take a decision in this regard?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) to (c) The issue of electoral reforms in its entirety, which *inter alia* includes the funding of elections, has been referred to the Law Commission of India for its recommendations. The Law Commission had been requested to submit concrete suggestions in this regard within three months from 16m January, 2013. However, the Commission has informed that recommendations on electoral reforms would require extensive consultations within the Law Commission, other stakeholders including Election Commission and Political Parties. Hence, the recommendations of the Law Commission are yet to be received. On receipt of the recommendations, matter will be further examined in consultation with the stake holders towards a suitable decision in the matter at the earliest.

Rake Traffic

4940. SHRI BAL KUMAR PATEL: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways review the existing facilities at stations/sidings approved for handling full rake traffic in view of huge detention there at;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether the Railways propose to de-notify those locations where placement of a rake is done in more than one part on account of non-availability of holding capacity in lines;

(d) if so, the details thereof;

(e) whether the Railways propose to consider the waiver of demmorage to the siding owners who agree to invest the same in creating adequate infrastructure in their sidings; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) and (b) Yes, Madam. Capacity Augmentation and improvement in Goods shed all over the country is an on - going activity. Proposals are examined based on operational requirement, commercial justification, technical feasibility and resource availability. The justification depends upon the traffic projections, availability of other goods sheds in close proximity and spare capacity available with them. 101 works for goods sheds improvement at a cost of Rs. 1124.23 cr. are sanctioned and on-going all over Indian Railways.

(c) and (d) De-notification of a goods shed is an extreme and exceptional administrative action that is resorted to when the traffic offered drops to an abysmal

level. Railways are sensitive and therefore, do not de-notify a goods shed only on account of multiple placement.

(e) No, Madam. There is no such proposal under consideration.

(f) Does not arise.

Vacant Post of Director

4941. SHRI BHARAT RAM MEGHWAL:
SHRI UDAY SINGH:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the procedure adopted by the Government for selection of Director of National Institute of Pharmaceutical and Research (NIPER), Mohali in 2005;

(b) the reasons for delay in appointing a regular Director despite the fact that Board of Governors (BOG) was constituted in June, 2011;

(c) whether Punjab and Haryana High Court judgment in November, 2012 had struck down the selection and appointment of the registrar of NIPER which was one of the points raised in the special requisition meeting of Board of Governors called in July, 2012; and

(d) if so, the reasons and justification for not holding the BoG meeting after July, 2012 on such administrative and financial lapses?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT KUMAR JENA): (a) In 2004, Director, National Institute of Pharmaceutical Education & Research (NIPER), Mohali, was appointed by Board of Governors (BoG) with the prior approval of the President of India, being Visitor of NIPER, Mohali.

(b) NIPER, Mohali has informed that the process was initiated in the 55th meeting of BoG, NIPER, Mohali held on 9.1.2012. The recommendations of the Search-cum-Selection Committee for selection of Director were placed in the 59th meeting of the BoG held on 23.03.2013. As on date, the recommendations of the BoG have not been received in the Ministry for obtaining approval of the President of India, being Visitor of NIPER, Mohali.

(c) NIPER has reported that the Order of Hon'ble Single Judge in Civil Writ Petition No. 6458 of 2012 in regard to appointment of Registrar has been stayed by a Double Bench headed by Chief Justice of Hon'ble Punjab & Haryana High Court in Letter Patents Appeals no. 2094 of 2012 & 2106 of 2012. Next date of hearing is fixed for 03.05.2013.

(d) NIPER, Mohali has reported that meetings of the BoG were held in 2012 as per the provisions of the NIPER Act, 1998. The first meeting of the BoG in 2013 was held on 23.03.2013.

Constitution of Committee for women in SC

4942. SHRI TARACHAND BHAGORA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Hon'ble Supreme Court (SC) is likely to set up a grievance committee and redressal mechanism as envisaged in the Vishaka judgement to redress the complaint by any person who has been subjected to any form of sexual harassment in the workplace in the entire precincts of the Supreme Court; and

(b) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) and (b) The Complaints Committee constituted in 2007 in the Supreme Court by the Registry to prevent sexual harassment against women in pursuance of the directions of the Supreme Court in Vishaka and Ors vs. State of Rajasthan and Ors. has been reconstituted *vide* order dated 21.03.2013 in the Writ Petition (C) No. 162 of 2013 (Binu Tamta and Anr. vs. High Court of Delhi and Ors).

Rail Bridges

4943. SHRI RAMEN DEKA:
SHRI JAGDISH SINGH RANA:
SHRI RAM SINGH KASWAN:

Will the Minister of RAILWAYS be pleased to state:

(a) the targeted date of completion of Bogibeel Mega bridge in Assam along with its current status;

(b) whether the Railways have taken or propose to take any step for construction of foot over bridge at Tapri railway junction in Uttar Pradesh to prevent rail accidents;

(c) if so, the details thereof;

(d) the details of action taken on representation given regarding construction of rail over bridges at C-42 railway level crossing on Rewari-Sadulpur section and at C-21 railway level crossing on Ratangarh-Degana section in Rajasthan;

(e) whether the Government of Rajasthan has been consulted by the Railways in this regard; and

(f) if so, the time by which these over-bridges are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) Target 2015-16. Construction of embankment, major and minor bridges, stations works have been completed on the North Bank and South Bank of the bridge. Overall 36 well foundations out of 42 and 28 pier shafts out of 42 for Bogibeel Bridge have been completed. Fabrication work of superstructure is undertaken. Upto March, 2013 overall progress is 54.06%.

(b) and (c) A work of Foot Over Bridge (FOB) at Tapri Railway Station has been sanctioned. Presently, the foundation of FOB has already been cast and superstructure (Steel Girders) brought to site. The launching of FOB is planned at the end of April, 2013 and the bridge is likely to be completed by August, 2013.

(d) LC No C-42 does not exist in Rewari-Sadulpur section. The traffic density of level crossing No. C-21 on Ratnagarh-Degana section is 30281 TVU (Train Vehicle Unit). Since traffic density is less than one lakh so it does not qualify for replacement by an ROB on cost sharing basis. Hence ROB in lieu of LC No. C-21 is not sanctioned.

(e) No, Madam.

(f) Does not arise.

Employment for Women in Rural Areas

4944. SHRIMATI J. HELEN DAVIDSON:

SHRI PULIN BIHAR BASKE:

SHRI JAGDAMBIKA PAL:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of special schemes launched by the Government in various States/UTs for upliftment of rural women;

(b) whether the Government has formulated any scheme for development and creation of employment for women in rural areas in the country, particularly for the State of Tamil Nadu;

(c) if so, the details thereof, State/UT-wise;

(d) the funds allocated and released by the Union Government and utilized by the States under various rural schemes for women, State and Scheme-wise; and

(e) the targets fixed and achievements made regarding generation of employment opportunities for women in rural areas in the country, particularly in the State of Tamil Nadu during 11th Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN):

(a) to (c) For directly benefiting women, Mahila Kisan Sashktikaran Pariyojana (MKSP) is a sub-component of National Rural Livelihood Mission (NRLM) to meet the specific needs of women farmers and achieve socio-economic and technical empowerment of the rural women farmers, predominantly small and marginal farmers. The Ministry has sanctioned 51 projects under MKSP up to 31st March, 2013. The State-wise allocation/release of funds for these projects is given in the enclosed Statement-I.

(d) and (e) The Ministry of Rural Development is implementing two employment generation programmes namely Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) and National Rural Livelihood Mission (NRLM). The funds released and utilization made under MGNREGA and NRLM is given in the enclosed Statement-II. Employment generated for women under these programmes are given the enclosed Statement-III.

Statement-I*Fund allocation and release under MKSP*

(Rs. in crore)

Sl. No.	Name of the State	Project Sanctioned	Allocation of Funds (Central share)
1.	Andhra Pradesh	26	217.43
2.	Assam	01	12.666
3.	Bihar	02	80.39
4.	Chhattisgarh	01	2.243
5.	Gujarat	01	19.96725
6.	Himachal Pradesh	01	2.03175
7.	Karnataka	02	15.94
8.	Kerala	02	66.38
9.	Madhya Pradesh	04	24.78
10.	Maharashtra	01	4.37
11.	Odisha	07	28.8767
12.	Rajasthan	01	8.43
13.	West Bengal	01	10.13
14.	Multi State Project (Chhattisgarh, Jharkhand, West Bengal, Odisha and Maharashtra)	01	39.13
Total		51	532.7647

The Ministry has already released an amount of Rs. 94.8575 crores as 1st installment of Central share out of the total allocation of Rs. 532.7647 crores.

Statement-II*Central Allocation, Central Release and Total Utilization under MGNREGA and SGSY/NRLM during 11th five year plan.*

(Rs. in lakhs)

Sl. No.	State	MGNREGA		SGSY/NRLM		
		Central Release	Total Utilization	Central Allocation	Central Release	Total Utilization
1	2	3	4	5	6	7
1.	Andhra Pradesh	1726740.71	1917636.11	54512.57	55220.38	60869.37
2.	Arunachal Pradesh	17207.44	10473.36	3045.64	2068.71	766.58
3.	Assam	329550.12	420571.38	79146.71	80141.89	81325.64
4.	Bihar	629244.21	852269.61	129680.71	86022.24	94719.35
5.	Chhattisgarh	695936.18	787170.65	28801.79	28903.28	29739.29
6.	Gujarat	221979.77	246519.79	20519.51	20123.89	23307.52
7.	Haryana	71510.34	83437.01	12072.74	12188.74	13487.05

1	2	3	4	5	6	7
8.	Himachal Pradesh	188034.35	202594.32	5083.62	4488.02	5216.23
9.	Jammu and Kashmir	144603.70	120873.89	6291.94	4128.70	3290.15
10.	Jharkhand	546885.43	623924.01	48897.45	41387.62	44474.19
11.	Karnataka	566280.77	774693.18	41164.20	39518.99	45062.05
12.	Kerala	239087.96	247958.77	18470.91	18342.24	19779.02
13.	Madhya Pradesh	1571743.26	1724166.83	61711.56	60906.84	65050.94
14.	Maharashtra	171159.62	288768.28	81373.41	81668.82	86850.12
15.	Manipur	183202.02	157678.34	5306.43	2801.46	1120.46
16.	Meghalaya	84337.31	94047.53	5944.68	2665.74	2392.35
17.	Mizoram	100794.22	97774.27	1375.22	1728.22	1610.84
18.	Nagaland	206001.06	191557.41	4077.80	3368.35	1770.94
19.	Odisha	440128.72	477566.20	62351.45	60479.93	62220.55
20.	Punjab	48374.62	57826.16	5867.07	5312.23	5919.62
21.	Rajasthan	1792873.45	1981703.72	31257.76	30973.83	33603.04
22.	Sikkim	28112.56	27500.41	1523.82	1697.04	1632.00
23.	Tamil Nadu	812896.58	853001.60	48201.68	48828.46	52231.46
24.	Tripura	285882.33	300664.13	9579.70	10198.25	11618.01
25.	Uttar Pradesh	2042574.04	2210204.39	186696.93	178382.36	180971.97
26.	Uttarakhand	115412.66	130928.54	9829.50	9900.29	10543.72
27.	West Bengal	830731.09	950072.71	69292.20	63964.19	68561.53
28.	Andaman and Nicobar Islands	3491.38	4031.59	125.00	65.00	66.29
29.	Dadra and Nagar Haveli	277.03	257.98	125.00	37.50	2.04
30.	Daman and Diu	111.86	0.00	125.00	25.00	0.00
31.	Goa	1520.33	2419.80	726.00	356.78	314.69
32.	Lakshadweep	775.84	915.97	125.00	50.00	27.63
33.	Puducherry	4006.42	3210.18	1175.00	1051.00	876.15
34.	Chandigarh	65.00	NR	NA	NA	NA
Total		14101532.38	15842418.12	1034478.00	956995.96	1009420.80

Note: The total Utilization is out of total available funds. There is no Central Allocation under MGNREGA.

NA – Not Available, NR – Not Received

Statement-III*Employment generated under MGNREGA and Swarozgaris Assitsted under SGSY/NRLM during 11th five year plan.*

Sl. No.	States/UTs	MGNREGA		SGSY/NRLM	
		Total Persondays Generated (In Lakhs)	Women Persondays Generated (In Lakhs)	Total Swarozgaris Assitsted (In Numbers)	Women Swarozgaris Assitsted (In Numbers)
1	2	3	4	5	6
1.	Andhra Pradesh	15026.39	8680.39	1022039.00	903684.00
2.	Arunachal Pradesh	86.40	23.45	4950.00	2492.00
3.	Assam	2794.70	769.89	575615.00	345497.00
4.	Bihar	5230.81	1518.42	682621.00	387883.00
5.	Chhattisgarh	5918.06	2740.55	198307.00	117451.00
6.	Gujarat	1692.98	768.27	183502.00	80449.00
7.	Haryana	357.48	123.88	97464.00	75623.00
8.	Himachal Pradesh	1073.98	505.35	44431.00	28438.00
9.	Jammu and Kashmir	656.85	66.65	24366.00	12762.00
10.	Jharkhand	3780.00	1174.49	400411.00	273050.00
11.	Karnataka	4287.94	1807.15	399353.00	334852.00
12.	Kerala	1667.70	1495.14	179326.00	139020.00
13.	Madhya Pradesh	12164.80	5256.97	382517.00	184318.00
14.	Maharashtra	1813.27	805.92	605390.00	492532.00
15.	Manipur	1159.70	473.18	10800.00	8731.00
16.	Meghalaya	642.86	275.40	53962.00	31092.00
17.	Mizoram	619.09	201.83	27346.00	19738.00
18.	Nagaland	1105.12	392.71	19860.00	12386.00
19.	Odisha	2822.22	1070.88	483591.00	407136.00
20.	Punjab	276.13	86.58	59886.00	35651.00
21.	Rajasthan	16151.39	10942.40	249271.00	156211.00
22.	Sikkim	159.19	72.39	8327.00	5744.00
23.	Tamil Nadu	9941.31	7915.97	520340.00	480219.00
24.	Tripura	1856.63	782.04	145824.00	81598.00
25.	Uttar Pradesh	13207.91	2550.44	1397863.00	566589.00
26.	Uttarakhand	794.73	326.96	72927.00	40547.00
27.	West Bengal	6344.88	1897.01	298289.00	199924.00

1	2	3	4	5	6
28.	Andaman and Nicobar Islands	19.03	8.70	1591.00	775.00
29.	Dadra and Nagar Haveli	1.65	1.39	24.00	2.00
30.	Daman and Diu	NR	NR	NR	NR
31.	Goa	8.66	6.04	3619.00	2711.00
32.	Lakshadweep	6.21	2.38	177.00	72.00
33.	Puducherry	32.77	24.59	9616.00	9235.00
34.	Chandigarh	NR	NA	NA	NA
Total		111700.84	52767.43	8163605.00	5436412.00

NA – Not Available, NR – Not Received

[Translation]

Irregularities under RGGVY

4945. SHRI RAMKISHUN:

SHRI P. L. PUNIA:

SHRI SYED SHAHNAWAZ HUSSAIN:

SHRI BAIDYANATH PRASAD MAHATO:

RAJKUMARI RATNA SINGH:

Will the Minister of POWER be pleased to state:

(a) whether complaints regarding irregularities under the Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) have been received from various States particularly in Bihar, State-wise;

(b) if so, the details thereof along with the details of enquiry conducted through any Committee to ascertain as to whether the funds allocated to the various States including Uttar Pradesh and Bihar have been properly utilized, State-wise;

(c) the action taken/being taken against the responsible persons for delay in completion of the projects under the Scheme along with the corrective measures being taken by the Government in this regard;

(d) the details of funds allocated for Barabanki and Pratapgarh areas of Uttar Pradesh and utilized during the last three years under the Scheme along with the status of completion of projects in the said areas and the number of villages in which electricity has been provided;

(e) whether the Government proposes to make amendments in RGGVY; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) to (c) Complaints regarding alleged irregularities in the States of Jharkhand and Jammu and Kashmir were received. The matter is under investigation by CBI.

No such enquiry has been conducted by any Committee to ascertain as to whether the funds allocated to the various States including Uttar Pradesh and Bihar have been properly utilized.

In addition, other complaints of various nature that are received in the Ministry of Power from different quarters are promptly sent to the concerned implementing agencies for taking appropriate action/corrective measures.

(d) In the last three years *i.e.* 2010-11 to 2012-13, no fund has been released to Barabanki and Pratapgarh in Uttar Pradesh. Under RGGVY, projects of district Barabanki and Pratapgarh of Uttar Pradesh were sanctioned in the 10th Plan with the project cost of Rs. 7636.60 lakh and Rs. 4950.40 lakh respectively. The electrification works in these districts have been completed.

(e) and (f) The Ministry of Power has proposed for continuation of the RGGVY Scheme to the remaining villages/habitations having population 50 and above against the existing provision of population 100 and above in the 12th Plan subject to availability of funds.

[English]

Justice Delivery System

4946. SHRI BASU DEB ACHARIA:
SHRI ANNU TANDON:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government is contemplating any plan of action to address people's grievances against the slow paced justice delivery system in the country;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether the Government is considering allowing e-petitions and e-filing of cases as part of an effort to speed up judicial processes and to modernise judicial system through digital technology; and

(e) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) to (c) The disposal of pending cases in Courts is within the domain of judiciary. The Government has set up a National Mission for Justice Delivery and Legal Reforms in August, 2011 to achieve twin goals of (i) increasing access by reducing delays and arrears; and (ii) enhancing accountability through structural changes and by setting performance standards and capacities. The Mission has been pursuing five strategic initiatives: (i) outlining policy and legislative changes (ii) re-engineering of procedures and court processes (iii) focussing on Human Resource Development, (iv) leveraging Information and Communication Technology & tools for better justice delivery and (v) Improving Infrastructure. The Mission has adopted a coordinated approach for phased liquidation of arrears and pendency in judicial administration which, *inter-alia*, involve better infrastructure for courts including computerisation, increase in strength of subordinate judiciary, policy and legislative measures in the areas prone to excessive litigation, re-engineering of court procedure for quick disposal of cases.

In the short span since it has come into existence, the Mission has taken several steps. An Inter-Ministerial Group (IMG) constituted to suggest necessary amendments to

the Negotiable Instruments (NI) Act along with other policy and administrative measures to check increasing litigation relating to cheque bounce cases, has recommended measures including procedural and legislative changes to reduce number of cheque bounce cases. An important aspect of the judicial reforms relates to re-engineering court procedures and court processes for early disposal of cases. A comprehensive Scheme of National Court Management Systems (NCMS) has been formulated and notified by Hon'ble Supreme Court of India. Under the NCMS, a National Framework of Court Excellence (NFCE) has been prepared, which shall set measurable standards of performance for courts addressing the issues of quality, responsiveness and timeliness. With a view to enhancing resources of the State Governments, Government has increased the Central share by revising the funding pattern from 50:50 to 75:25 (for States other than North Eastern States) under modified Centrally Sponsored Scheme for development of infrastructure facilities for the judiciary from the year 2011-12 onwards. The funding pattern for North-Eastern States has been kept as 90:10 with effect from 2010-11. The Government of India had launched a pendency reduction drive from July 2011 to December, 2011. As per feedback received from various High Courts, total pendency was reduced by over 6 lakh cases, out of which about 1.36 lakh cases belonged to the senior citizens, disabled, minors and marginalized sections of society. The pendency of civil and criminal cases in subordinate courts has come down to 2,68,51,766 as on 31.03.2012 in comparison to pendency of 2,75,48,070 one year before *i.e.* as on 31.03.2011.

(d) and (e) The Government is implementing the eCourts Integrated Mission Mode Project for computerisation of 14,249 District and Subordinate Courts and for upgradation of ICT infrastructure in Supreme Court and High Courts. As on 31st March 2013, 12,233 district and subordinate courts have been computerized.

The Project envisages delivery of a number of services such as filing and registration of cases, generation of automated causers, uploading of judgments etc. Some of these services are already being delivered to the citizens in different courts. Allowing e-petitions and e-filing of cases has not as yet been provided for in the ongoing eCourts Mission Mode Project.

[Translation]

Amenities at Delhi Based Stations

4947. SHRI TUFANI SAROJ: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is a lack of passenger amenities at Sarai Rohilla station, Old Delhi Station and Hazrat Nizamuddin stations in Delhi;

(b) if so, the reasons for delay in overcoming the inconveniences caused to passengers and to develop those stations as model stations;

(c) whether other stations besides New Delhi railway station have not been kept in the list of priority stations; and

(d) if not, the reasons for negligence in overcoming mismanagement at ticket counters of Old Delhi Station, Hazrat Nizamuddin and Sarai Rohilla stations?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) and (b) No, Madam. All minimum essential passenger amenities, as per norms, have already been provided at Sarai Rohilla, Old Delhi and Hazrat Nizamuddin Railway Stations. These stations have already been developed under 'Model' Station Scheme except provision of Pay and Use Toilet at Delhi Sarai Rohilla station.

(c) Due priority is given to every stations for the purpose of provision of amenities as per norms.

(d) At present, 24 ticket counters at Delhi Junction, 15 at Nizamuddin and 10 at Delhi Sarai Rohilla stations are considered adequate.

[English]

Implementation of AIBP in Maharashtra

4948. SHRI SURESH KALMADI:
SHRI SAMEER BHUJBAL:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether any proposals have been received from Maharashtra to include major irrigation projects under the Accelerated Irrigation Benefit Programme (AIBP);

(b) if so, the details including the current status of the proposals sent by Maharashtra Government including Naidhamna Barrage, Tembhu LIS and Urmodai projects;

(c) the details regarding execution plan of each of these projects;

(d) the reasons for non-inclusion of any of these projects in AIBP so far and the measures taken by the Central Water Commission to expedite the scrutiny/appraisal of these projects to ensure timely release of Central assistance to these irrigation projects; and

(e) whether the funds allocated under AIBP have been fully utilised during the last five years and the current year and if so, the details thereof and if not, the reasons therefor during the said period, year and State-wise?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a), (b) and (d) During 2012-13, 4 number of major/medium irrigation project proposals including Nerdhamna Barrage, Tembhu LIS and Urmodi Project were received from Government of Maharashtra for inclusion in the Scheme of Accelerated Irrigation Benefits Programme (AIBP). The proposals were processed by Central Water Commission (CWC) and Ministry of Water Resources (MoWR), however, funds were not released as these are new proposals and the approval of Union Cabinet for continuation of AIBP Scheme during the XII Five Year Plan is to be taken.

(c) As per the AIBP Guidelines in practice, the major/medium projects are to be completed in a time span of four years and surface minor irrigation projects in two years after inclusion in the scheme of AIBP. For inclusion in AIBP, the project should be in advanced stage of construction.

(e) During XI Plan (2007-08 to 2011-12), Rs.39850 crore were allocated for AIBP and Rs.9969.50 crore has been allocated under AIBP during the year 2012-13. The State-wise CA released for Major/Medium (MMI)/Minor Projects during the above years and during 2012-13 is given in the enclosed Statement-I and expenditure details of MMI Projects is given in the enclosed Statement-II. The State-wise CA released for Surface Minor Irrigation Schemes during the above years and during 2012-13 and expenditure details is given in the enclosed Statement-III.

1	2	3	4	5	6	7	8
26.	Uttar Pradesh	150.6900	315.4732	238.0820	432.5382	279.8440	144.6380
27.	Uttarakhand	265.6500	371.6580	127.0063	160.0600	232.7513	148.8010
28.	West Bengal	8.9500	22.8100	0.9144	89.1000	107.0020	0.0000
Total		5445.7051	7598.2213	6945.5929	6837.2033	5783.9050	5904.1300

Statement-II

(Rs in crore)

State/Project Name	Expenditure of AIBP components of MMI projects					
	2007-08	2008-09	2009-10	2010-11	2011-12 (tentative)	2012-13 (tentative)
Andhra Pradesh	2459.102	1820.924	2810.150	2370.021	1943.186	*
Assam	23.870	60.297	80.229	10.184	0.000	*
Bihar	397.547	350.917	257.040	122.882	0.000	*
Chhattisgarh	165.120	148.805	211.310	128.198	17.370	*
Goa	94.190	97.790	86.640	91.620	62.680	*
Gujarat	797.420	588.402	268.790	747.080	1727.360	*
Haryana	0.000	0.000	0.000	0.000	0.000	*
Himachal Pradesh	93.000	60.018	110.036	55.349	0.000	*
Jammu and Kashmir	48.426	94.642	43.662	50.689	21.886	*
Jharkhand	54.818	42.587	20.024	13.399	0.000	*
Karnataka	638.332	1015.881	768.698	1035.769	547.952	*
Kerala	18.952	2.728	5.615	26.656	11.140	*
Madhya Pradesh	874.223	1094.784	1087.747	1361.365	1218.206	*
Maharashtra	1950.022	1797.900	2248.862	2417.345	2760.857	*
Manipur	105.550	188.260	125.600	183.560	0.000	*
Meghalaya	0.000	0.000	0.000	0.000	0.000	*
Odisha	312.470	398.270	394.090	1797.120	125.670	*
Tripura	6.076	9.631	15.622	5.700	0.000	*
Tamil Nadu	0.000	0.000	0.000	0.000	0.000	*
Uttar Pradesh	687.113	919.375	722.869	942.899	0.000	*
Uttarakhand	0.000	0.000	0.000	0.000	0.000	*
West Bengal	12.968	58.307	32.715	0.672	0.000	*

Expenditure details to be submitted by State Governments

Statement-III

*State-wise details of Grant Released to the States for M.I. Schemes from 2007-08 to 31.03.2013
under AIBP and Expenditure*

(Rs. in crore)

Sl. No.	State	2007-08		2008-09		2009-10		2010-11		2011-12		2012-2013	
		Grant released	Expenditure incurred	Grant released	Expenditure incurred	Grant released	Expenditure incurred	Grant released	Expenditure incurred	Grant released	Expenditure incurred	Grant released	Expenditure incurred
1.	Arunachal Pradesh	47.18	52.4222	33.958	37.7311	30.780	34.2000	48.6350	54.0389	33.7883	37.5426	54.6651	60.7390
2.	Assam	62.148	69.0533	322.7044	358.5604	577.9694	642.1882	356.9030	396.5589	377.7456	419.7173	414.0209	25.000
3.	Manipur	49.8070	55.3411	39.5600	43.9556	42.5403	47.2670	40.5000	45.0000	44.5500	49.5000	0	*
4.	Meghalaya	1.1600	1.2889	24.8009	27.5566	22.5018	25.0020	110.1951	122.4390	81.3011	90.3346	59.8639	*
5.	Mizoram	34.3430	38.1589	50.7176	56.3529	36.4500	40.5000	51.0921	56.7690	42.1101	46.7890	0	*
6.	Nagaland	40.510	45.0111	48.5979	53.9977	57.2860	63.6511	70.0000	77.7778	72.6525	80.7250	76.9910	85.5456
7.	Sikkim	3.240	3.6000	0	0	2.6049	2.8943	14.3639	15.9599	33.7144	37.4604	0	0
8.	Tripura	8.1000	9.0000	20.5065	22.7850	31.3488	34.8320	0.0000	0.0000	34.8751	38.7501	17.7500	*
9.	Himachal Pradesh	43.510	48.3444	37.5078	41.6753	37.8195	42.0217	32.4000	36.0000	47.1152	52.3502	48.5190	*
10.	Jammu and Kashmir	105.1851	116.8723	297.7547	330.8386	158.0534	175.6149	110.7215	123.0239	163.4678	181.6309	155.2400	*
11.	Odisha (KBK)	14.870	16.5222	24.1697	26.8552	40.5000	45.0000	27.8538	30.9487	0	0.0000	0	0
12.	Uttarakhand	265.65	295.1667	371.6580	412.9533	127.0063	141.1181	160.0600	177.8444	232.7513	258.6126	148.8013	*
13.	Andhra Pradesh	0.00	0.0000	231.66	257.4000	0	0.0000	0.00	0.0000	141.75	157.5000	0	0
14.	Chhattisgarh	59.57	66.1889	151.0212	167.8013	16.0383	17.8203	131.7986	146.4429	179.1856	199.0951	141.7400	*
15.	Madhya Pradesh	128.325	142.5833	51.7594	57.5104	173.3724	192.6360	202.5023	225.0026	211.2880	234.7644	471.7069	286.2200
16.	Maharashtra	86.490	96.1000	210.9923	234.4359	0	0	256.1439	284.6043	77.2109	*	178.8416	*
17.	Bihar	3.55	3.9444	34.8489	38.7210	0	0	32.3535	35.9483	15.5303	17.2559	9.7200	*
18.	West Bengal	8.12	9.0222	0	0	0	0	8.10	9.0000	4.46	4.9512	0	0
19.	Rajasthan	0	0	0	0	14.170	*	0	0	0	0.0000	0	0
20.	Karnataka	0	0	0	0	48.5066	53.8962	34.6388	38.4876	59.1674	65.7416	161.6000	*
21.	Jharkhand	0	0	0	0	0	0	231.6474	257.386	224.4158	249.3509	53.2646	*
Total		961.7581	1068.6201	1952.2173	2169.1303	1416.9477	1558.6419	1919.9089	2133.2321	2077.0755	2222.0718	1992.7243	457.5046

*Utilization Certificates are yet to be received

Appointment of Additional Solicitor General

4949. SHRIMATI PARAMJIT KAUR GULSHAN: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether there is any reservation in the appointment of Additional Solicitor General and if so, the details thereof; and

(b) if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) No, Madam;

(b) Law Officers (Attorney General, Solicitor General and Additional Solicitor General) are appointed from among the advocates, keeping in view their sincerity, integrity and professional competence. Such proposals are taken up in the Government at the highest level and after approval of the Appointments Committee of the Cabinet, the appointment is made. Apart from the above, there is no reservation with respect to the category of persons who can be appointed as Additional Solicitor General of India.

XBRL

4950. SHRI BAIJAYANT PANDA:

SHRI VIKRAMBHAI ARJANBHAI MADAM:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Government has formed a Committee to develop the roadmap for future implementation of Extensible Business Reporting Language (XBRL);

(b) if so, the details thereof;

(c) the details of terms of references of the said Committee;

(d) whether the Government has invited suggestions from various stakeholders;

(e) if so, the details of suggestions/comments so far received by the Government in this regard; and

(f) the number of companies comply with the new XBRL reporting norms at present since its inception?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT): (a) to (c) The Ministry had set up a Committee in November, 2011

comprising of XBRL experts and representatives from the corporate sector as well as the Institute of Chartered Accountants of India (ICAI) with the following terms of references:

- i. Identification of class of companies and various reports to be filed in XBRL in a phased manner.
- ii. Development of Taxonomies to be used by Corporates for their regulatory filings to Government agencies.
- iii. Extensions in Taxonomies and XBRL Assurance framework.
- iv. Training, awareness and capacity building of stakeholders.
- v. Framework for consumption & dissemination of XBRL data.

(d) and (e) Information regarding setting up the Committee and its terms of reference was put on the Ministry's website: www.mca.gov.in for information of the general public, inviting suggestions and comments. In response to this, a large number of suggestions were received regarding:-

- i. new accounting concepts (elements) in the taxonomy,
- ii. approach that may be adopted in development of applicable taxonomies,
- iii. approach that may be adopted for resolving technical issues like 'extensions' in taxonomies and rendering of XBRL documents,
- iv. phased coverage of new companies/filings in XBRL,
- v. framework for consumption and dissemination of XBRL data, etc.

(f) The new norms have been put in place for XBRL filing with effect from 6th October, 2011 for select class of companies. For the financial years 2010-11 and 2011-12, 29039 and 25786 companies respectively have filed their Balance Sheet using the revised XBRL norms.

Opening of Jan Aushadhi Outlets

4951. PROF. RANJAN PRASAD YADAV:
SHRI RAMSINH RATHWA:
SHRI G. M. SIDDESWARA:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government proposes to open Jan Aushadhi Outlets in district hospitals for providing medicines at affordable prices to common man;

(b) if so, the plan for its operation, set up and the target for near future along with the current status thereof; and

(c) the efforts being made by the Government to increase the basket of medicines being supplied to Jan Aushadhi Outlets?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (c) Yes, Madam. 154 Jan Aushadhi Drug Stores have been opened in various States / UTs till 31.3.13. 319 medicines are listed for sale at these stores. A revised plan to open 3000 more drug stores during the 12th Five Year Plan including increasing the basket of medicines is under active consideration of the Government.

Embankments in Assam

4952. SHRI KABINDRA PURKAYASTHA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government has the latest status report of the embankments and dykes in Assam;

(b) if so, the latest position of the embankments and dykes of the Barak Valley of Assam; and

(c) the measures taken/proposed to be taken to repair the embankments, dykes to control river erosion in the State?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) Yes Madam. In the State of Assam, the total embankment length is 4473.82 km. (Brahmaputra

and Barak Valley). The latest status of these embankments is stated below:

Sl. No.	Category	Length	% of Total Length
1.	Extremely Vulnerable	950 Km.	21.3%
2.	Vulnerable	2390 Km.	53.6%
3.	Reasonably Safe	1133.82 Km.	25%

(b) In Barak Valley of Assam, the total embankment length is 731 Km. The latest status of these embankments is stated below:

Sl. No.	Category	Length	% of Total Length
1.	Extremely Vulnerable	450 Km.	61.56%
2.	Reasonably Safe	81 Km.	11.08%
3.	Safe	200 Km.	27.36%

(c) For repairing of these embankments, dykes and to control erosion in the State, 90 (Ninety) nos. of Schemes amounting to Rs. 10258.00 crores have been formulated by the Water Resources Department, Assam. Out of these 54 nos. of Schemes have been recommended by the Brahmaputra Board, another 8 nos. are under process for approval at Brahmaputra Board and another 28 nos. of Schemes are under process for approval at CWC, Shillong.

Among the 54 nos. of Schemes recommended by the Brahmaputra Board, 12 nos. of Schemes amounting to Rs.183.044 crores have been recommended by Planning Commission and another 7 nos. of Schemes amounting to Rs.258.26 crores is under process at Planning Commission.

[Translation]

Monitoring of PMGSY

4953. SHRI CHANDRAKANT KHAIRE:
SHRI IJYARAJ SINGH:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether local Members of Parliament (MPs) are not consulted regarding Pradhan Mantri Gram Sadak

Yojana (PMGSY) and they have no role in monitoring system of the scheme;

(b) if so, the reaction of the Government thereto;

(c) the steps taken by the Government to include local MPs in implementation and monitoring of PMGSY; and

(d) the outcome of the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA): (a) to (d) The PMGSY guidelines provide greater role for the Members of Parliament in the implementation of the programme, and various provisions laid down in the guidelines in this regard include:

- (i) Consultation with the Members of Parliament at the finalization of Core Network and Annual Proposals.
- (ii) The Superintending Engineer concerned of the zone/region is required to request the local Member of Parliament to select any PMGSY road(s) for Joint Inspection once in six months.
- (iii) Inviting all elected representatives associated with the programme for the foundation laying and inauguration ceremony. The foundation stone for PMGSY road to be laid by the local Member of Parliament.

Further, the Vigilance and Monitoring Committees (VMCs) constituted by the Ministry of Rural Development provide crucial role to the Members of Parliament in reviewing the implementation of the programmes of the Ministry, including PMGSY.

[English]

Water Regulatory Authority

4954. SHRI GAJANAN D. BABAR:
SHRI ADHALRAO PATIL SHIVAJI:
SHRI ANANDRAO ADSUL:
SHRI DHARMENDRA YADAV:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether there is a proposal to set up a Water Regulatory Authority in each State vested with powers to fix and regulate the water tariff system;

(b) if so, the present status thereof and the response of the State Governments thereon; and

(c) the measures taken by the Government to meet the water scarcity in the water deficit areas of the country?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) and (b) The National Water Resources Council (NWRC) at its sixth meeting held on 28th December, 2012 based on the broader consensus that emerged, adopted the National Water Policy (2012) containing recommendation for setting up of an independent Statutory Water Regulatory Authority by each State to fix and regulate the water tariff system.

(c) Several steps for augmentation, conservation and efficient management, to ensure sustainability of water resources are undertaken by the respective State Governments. In order to supplement the efforts of the State Governments, Government of India provides technical and financial assistance to State Governments to encourage sustainable development and efficient management of water resources through various Schemes and programmes such as Accelerated Irrigation Benefits Programmes (AIBP); Command Area Development and Water Management (CAD & WM); Repair, Renovation and Restoration of Water Bodies and Demonstrative Projects on Rainwater Harvesting and Artificial Recharge. The Government of India have also launched the National Water Mission with the objective of "conservation of water, minimizing wastage and ensuring its more equitable distribution both across and within States through integrated water resources development and management".

Creation of Rural Assets

4955. SHRI VARUN GANDHI:
SHRIMATI MANEKA GANDHI:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government is taking any steps to create permanent rural assets which would facilitate sustainable livelihoods to the unemployed in rural India;

- (b) if so the details thereof; and
 (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (c) The Ministry of Rural Development implements through State Governments and Union Territory Administration the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) and Swarnjayanti Gram Swarojgar Yojana (SGSY)/National Rural Livelihood Mission (NRLM) programmes to provide sustainable livelihoods through wage and self-employment. The MGNREGA is to enhance the livelihood security of the rural households by providing up to 100 days of guaranteed wage employment in a year to every household on demand for doing unskilled manual work and creation of assets in rural areas. The works executed under MGNREGA have led to creation of rural durable income generating assets. The SGSY has been restructured as NRLM and the objective is to reduce poverty by enabling the poor households to access gainful self-employment and skilled waged employment opportunities resulting in appreciable improvement in their livelihoods on a sustainable basis, through building strong and sustainable grassroots institutions of the poor.

Sharing of Cost with States

4956. SHRI JOSEPH TOPPO: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have asked various State Governments particularly North-Eastern States to share the cost of long pending railway projects to ensure timely completion thereof;

(b) if so, the details and the present status thereof, State/UT-wise; and

(c) the time-frame set for implementation thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) and (b) Yes, Madam. To cope up with huge throw forward of ongoing projects, funds constraint, limited availability of resources and expeditious completion of ongoing projects, State Governments including Assam were approached to share cost of construction of railway line and provide land free of cost for the projects passing through their respective States. As a result, ten State Governments have come forward to share cost of 37 projects covering a length of 5102 km. State-wise details are enclosed as Statement.

(c) Due to huge throw forward and limited availability of resources, time frame for implementation of ongoing projects is not feasible to be fixed. Time frame for completion of a project is decided annually depending upon operational requirement, availability of resources and progress made on individual projects.

Statement

Details of ongoing projects on cost sharing basis with State Governments are given below:

Sl. No.	State	% age of cost sharing by the State Govt.	Name of Project (Km)	Latest cost (in Rs. cr.)	Status
1	2	3	4	5	6
New Line					
1.	Andhra Pradesh	25	Kotapalli-Narsapur (57.21 km)	1045.2	Preliminary work taken up.
2.	-do-	33	Manoharabad-Kotapalli (148.9 km)	975.14	Preliminary work taken up.
3.	-do-	25	Kakinada-Pithapuram (21.5 km)	125.68	Project yet to take off.
4.	-do-	50	Cuddapah-Bangalore (Bangarapet) (255.4 km)	2050.00	Construction in 5 phases. 3 under taken.
5.	-do-	50	Nadikude-Srikalahasti (309 km)	1313.99	Project sanctioned.

1	2	3	4	5	6
6.	-do-	50	Bhadrachalam-Kovvur (151 km)	923.23	Included in Railway Budget 2012-13.
7.	-do-	50	Akkanapet-Madek (17.20 km)	114.37	Included in Railway Budget 2012-13.
8.	Chhattisgarh	*	Dallirajahara-Jagdalpur (235 km)	1105.23	Construction in two phase and stopped due to securities issues.
9.	Haryana	50	Jind-Sonepat (88.9 km)	500.00	27% work completed
10.	Haryana	50	Rohtak-Meham-Hansi (68.8 km)	287.00	Sanctioned in Railway Budget 2012-13.
11.	Haryana	50	Rewari-Rohtak (81.26 km)	712.29	Rewari-Rohtak completed. Extension of line upto Makrauli taken up.
12.	Himachal Pradesh	25	Bhanupalli-Bilaspur-Beri (63.1 km)	2966.99	Preliminary works taken up.
13.	Jharkhand	66.67	Rampurhat-Mandarhill via Dumka (130 km) and Rampurhat-Murarai (29.48 km)	900.05	40% work completed
14.	-do-	66.67	Giridih-Koderma (102.5 km)	768.88	74% work completed
15.	-do-	66.67	Koderma-Ranchi (189 km)	2957.21	77% work completed
16.	-do-	66.67	Koderma-Tilaiya (68 km)	418.17	35% work completed
17.	-do-	50	Hansidah-Godda (30 km)	267.09	Included in Railway Budget 2011-12.
18.	Karnataka	50	Hassan-Bangalore via Shravanabelagola (166 km)	1290.00	70% work completed
19.	-do-	50	Kadur-Chickmagalur- Sakleshpur (93 km)	341.75	74% work completed
20.	-do-	50	Munirabad-Mahabubnagar (246 km)	1290.00	28% work completed
21.	-do-	50	Gulbarga-Bidar (140 km)	776.00	Work taken up in 3 phases. Overall physical progress 55%.
22.	-do-	50	Bagalkot-Kudachi (142 km)	986.73	Preliminary work taken up.
23.	-do-	50	Rayadurg- Tumkur via Kalyandurg (213 km)	970.34	12% work completed.
24.	-do-	50	Tumkur-Chitradurg- Davangere (199.7 km)	913.00	Sanctioned in 2011-12 Budget.
25.	-do-	50	Shimoga-Harihar (78.66 km)	562.74	Sanctioned in 2011-12 Budget.

1	2	3	4	5	6
26.	Karnataka	50	Whitefield-Kolar (52.9 km)	353.44	Sanctioned in 2011-12 Budget.
27.	-do-	50	Bangalore-Satyamangalam (260 km)	1800.00	Bangalore – Chamrajnagar clear of forest area taken up on cost sharing with Government of Karnataka.
28.	Maharashtra	40	Wardha-Nanded (via Yevatmal-Pusood) (270 km)	1604.94	Preliminary work taken up.
29.	-do-	50	Ahmednagar-Beed-Parli Vajjnath (250 km)	2820.00	Ahmednagar-Narayandoh completed. Balance work under progress.
30.	Rajasthan	50	Ratlam-Dungarpur via Banswara (176.47 km)	2082.75	Overall physical progress is 12%.
31.	Uttarakhand	50	Deoband (Muzaffarnagar)-Roorkee (27.45 km)	336.91	Overall physical progress is 20%.
32.	-do-	Land	Kichha-Khatima (57.7 km)	208.40	Land has not been provided so far by State Govt.
Gauge Conversion					
33.	Jharkhand	66.67	Ranchi-Lohardaga with extension to Tori (113 km)	456.45	55% work completed
34.	Karnataka	50	Kolar-Chickballapur (96.5 km)	438.91	75% work completed.
35.	West Bengal	50	Bardhaman-Katwa (51.52 km) with Katwa-Bazarsau (30.59 km) - doubling, Katwa (Dainhat)-Mateswar (34.4 km), Nangun-Mangalkot (8.60 km) and Mateswar-Memari (35.6 km) new line	1088.86	Overall physical progress is 50% for main project.
Doubling					
36.	Andhra Pradesh	50	Vijaywada-Gudivada-Bhimavaram-Narasapur, Gudivada-Machlipatnamand Bhimavaram-Nidadavolu (221 km) - Doubling with electrification	1009.82	Survey under progress.
37.	Karnataka	66.67	Ramanagaram-Mysore (91.5 km) with electrification of Kengeri-Mysore	800.00	75% work completed.

* State Government will provide Government land free of cost, meet cost of land acquisition and exempt royalty and State Taxes on minerals and materials required for construction of this line.

[Translation]

Electrification Projects

4957. SHRIMATI SUMITRA MAHAJAN:
SHRI BHISMA SHANKAR ALIAS
KUSHAL TIWARI:

Will the Minister of RAILWAYS be pleased to state:

(a) the details and present status of ongoing/pending electrification of railway lines in the country, State/Zone-wise;

(b) the details of the requests received from various State Governments including Madhya Pradesh for

electrification of railway lines during the last three years and the current year, State-wise;

(c) the details of action taken thereon by the Railways; and

(d) the steps taken/being taken by the Railways to expedite the completion of the said projects?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) State/Zone-wise details and present status of on-going electrification of railway lines in the country are as under:-

On-going Railway Electrification Projects

Sl. No.	State(s)	Zonal Railway	Name of Project (and Year of Sanction)	Route Kilo meter (RKM) Total	Balance RKM as on 01.04.2013
1	2	3	4	5	6
1.	Madhya Pradesh/ Maharashtra	Central and South East Central	Amla-Chhindwara-Kalumna (2012-13)	257	257
2.	Maharashtra	Central	Amrawati-Narkher (Material modification of new line- November 2012)	138	138
3.	West Bengal	Eastern	Krishnanagar-Shantipur-Nabadwipghat with Gauge Conversion (2001-02/2007-08)	27	14
4.	West Bengal	Eastern	Andal-Sitarampur via Jamuria-Ikra and Sripur (2012-13)	57	57
5.	West Bengal	Eastern	Burdwan-Katwa with Gauge Conversion (2007-08)	52	28
6.	West Bengal/ Jharkhand	Eastern	Pandabeshwar-Sainthia-Pakur incl. Khana-Sainthia (2010-11)	205	57
7.	Uttar Pradesh/ Bihar	North Eastern, East Central	Barabanki-Gonda-Gorakhpur-Barauni incl. Siwan-Thawe as phase I of Barabanki-Barauni-Guwahati (2007-08)	757	77
8.	Bihar, West Bengal/ Assam	East Central, North east Frontier	Barauni-Katihar-Guwahati incl. Katihar-Barsoi (2008-09)	836	567
9.	Odisha	East Coast	Angul-Sukinda (with new line by Rail Vikas Nigam Limited (RVNL) 1997-98)	99	99
10.	Odisha	East Coast	Haridaspur-Paradeep (with new line by RVNL 1996-97)	82	82
11.	Odisha/Chhattisgarh/ Andhra Pradesh	East Coast	Vizianagaram-Rayagada-Titlagarh-Raipur (2011-12)	465	465

1	2	3	4	5	6
12.	Haryana/Punjab	Northern	Chandigarh-Ludhiana (with new line 2005-06)	112	17
13.	Delhi/Uttar Pradesh	Northern	Noli-Delhi Shahdara (with Traffic facilities Supplementary 2008-09)	10	10
14.	Haryana/Punjab	Northern	Rohtak-Bhatinda-Lehra Muhabat (2010-11)	252	252
15.	Uttar Pradesh	Northern	Ghaziabad-Moradabad (2010-11)	140	138
16.	Uttar Pradesh	Northern	Varanasi-Janghai-Unchahar incl. Phaphamau-Prayag-Allahabad (2008-09)	207	3
17.	Punjab/Himachal Pradesh/Jammu and Kashmir	Northern	Jalandhar-Jammu Tawi incl. Jammu Tawi-Udhampur (2007-08).	275	30
18.	Uttarakhand	Northern	Laksar-Dehradun/(Material Modification of Ambala-Moradabad)	79	79
19.	Uttar Pradesh	Northern, North Eastern	Rosa-Sitapur-Burhwal (2011-12)	181	181
20.	Uttar Pradesh	North Central, North Eastern	Jhansi-Kanpur incl. Ait-Konch and Kanpur Anwarganj-Kalyanpur (2008-09)	241	11
21.	Uttar Pradesh/Rajasthan	North Central	Mathura-Alwar (2010-11)	121	83
22.	Rajasthan	North Western	Alwar-Rewari (2011-12)	82	82
23.	Haryana	North Western	Rewari-Manheru (with Doubling 2011-12)	69	69
24.	Karnataka/Andhra Pradesh	South Central, South Western	Yelahanka-Dharmavaram-Gooty (2010-11)	306	202
25.	Kerala/Karnataka	Southern	Shoranur-Mangalore-Penambur (2010-11)	328	213
26.	Tamil Nadu	Southern	Coimbatore North-Mettupalayam (2012-13)	33	33
27.	Tamil Nadu	Southern	Madurai-Tuticorin-Nagercoil (2008-09)	262	03
28.	Andhra Pradesh	South Central	Obulavaripalle-Krishnapatnam (New line by RVNL 2006-07)	113	85
29.	Andhra Pradesh	South Central	Vijayawada-Gudivada-Bhimavaram-Nidadavolu and Gudivada-Machilipatnam and Bhimavaram-Narasapur (with Doubling 2011-12)	221	221
30.	Andhra Pradesh/Karnataka/Maharashtra	South Central, Central	Pune-Wadi-Guntakal (Doubling with electrification by RVNL, 2009-10 With ADB funding)	641	641
31.	Maharashtra	South east Central	Gondia-Ballarshah (2010-11)	250	241
32.	West Bengal/Jharkhand	Eastern	Kumedpur-Malda-Singhbad and Pakur-Malda (2012-13)	153	153

1	2	3	4	5	6
33.	Andhra Pradesh/ Karnataka	South Central, South Western	Guntakal-Bellary-Hospet section including Tornagallu-Ranjitpura branch line (2012-13)	138	138
34.	Madhya Pradesh/ Uttar Pradesh	North Central and West Central	Itarsi-Katni-Manipur-Cheeki including Satna-Rewa (2012-13)	653	653
35.	Jharkhand/ Madhya Pradesh/Uttar Pradesh	East Coast	Garwa Road-Chopan-Singrauli including Karalila Road (2012-13)	257	257
36.	Andhra Pradesh	South Central	Nallapadu-Guntakal (2012-13)	426	426
37.	Odisha	East Coast	Sambalpur-Angul (2012-13)	156	156
38.	Haryana	North Western	Manheru-Hisar (2012-13)	74	74
39.	Odisha	East Coast	Jharsuguda-Sambalpur-Titlagarh section including Jharsuguda-Ib (By pass line) (2012-13)	238	238
40.	Karnataka	South Western	Kengeri-Mysore (Material modification of Bangalore-Mysore doubling, February'2010)	126	78
41.	Gujarat	Western	Miyagam-Dabhoi-Samalaya (with Doubling 2011-12)	96	96

(b) and (c) During the last three years and current year, the following proposals for electrification of Rail Routes have been received from various State Governments

including Madhya Pradesh and their present status are as under:

Sl. No.	Name of the proposed section(s) for electrification	State Government	Status/Action taken
1	2	3	4
1.	Vijayawada-Gudiwada-Machilipatnam-Bhimavaram/Narsapur-Nidadavolu	Andhra Pradesh	Doubling alongwith electrification of this section has been sanctioned.
2.	Bibinagar-Nallapadu	Andhra Pradesh	Survey for electrification is being carried out.
3.	Nallapadu-Dronachallam(Dhone)	Andhra Pradesh	This is a part of Nallapadu-Guntakal sanctioned electrification project.
4.	Guntur-Tenali-Repalle	Andhra Pradesh	Electrification of Guntur-Tenali is sanctioned with Doubling.
5.	Guwahati-Dibrugarhand Bongaigaon-Kamakhiya	Assam	Survey for electrification is being carried out for Guwahati-Dibrugarh via Lumding. Electrification for Bongaigaon-Kamakhiya section, not feasible on operational ground.
6.	New Bongaigaon-Kamakhiya via Rangiya and Guwahati	Assam	This is a part of Barauni-Katihar-Guwahati sanctioned electrification project.
7.	Guwahati-Tinsukiya via Lumding	Assam	Survey for electrification is being carried out for this section.

1	2	3	4
8.	Katihar-Guwahati	Assam	This is a part of Barauni-Katihar-Guwahati sanctioned electrification project and work is in progress.
9.	Koraput-Rayagada-Vizianagaram	Odisha	Koraput-Damanjodi is already electrified. Electrification of Damanjodi-Singapur Road has been included in Rail Budget 2013-14. Singapur Road-Rayagada-Vizianagaram is a part of Vizianagaram-Raipur sanctioned electrification project.
10.	Itarsi-Katni-Allahabad	Madhya Pradesh	Electrification of this section has been sanctioned and preliminary works are being taken up.
11.	Electrification of all rail lines in Madhya Pradesh	Madhya Pradesh	Electrification of railway tracks is decided based on financial viability, traffic volumes and operational flexibility.
12.	Maksi-Vijaypurand Guna-Gwalior	Madhya Pradesh	Not feasible on operational ground.
13.	Manmad-Parbhani and Pune-Kolhapur	Maharashtra	Survey for electrification is being carried out.
14.	Manmad-Hyderabad	Maharashtra	Survey for electrification is being carried out.
15.	Electrification of Konkan rail line	Maharashtra	Electrification of this section is not under consideration at present.
16.	Panvel-Pen-Roha	Maharashtra	Not feasible on operational ground.
17.	Titlagarh-Sambalpur-Jharsaguda and Talcher-Sambalpur	Odisha	Electrification of both sections have been sanctioned and Preliminary works are being taken up.
18.	Haridaspur-Paradeep	Odisha	Electrification is being taken up by Rail Vikas Nigam Limited with new line.
19.	Bina-Kota	Rajasthan	Completed.
20.	Jaipur-Sawai Madhopur	Rajasthan	Not feasible on operational ground.
21.	Delhi-Jaipur-Ajmer-Ahmedabad	Rajasthan	Electrification of this section has been included in Rail Budget 2013-14.
22.	Villupuram-Tiruchchirappalli-Madurai	Tamil Nadu	Work has been physically Completed.
23.	Madurai-Tuticorin/Nagercoil	Tamil Nadu	Work has been physically Completed.
24.	Coimbatore-Tiruchchirappalli	Tamil Nadu	Coimbatore-Erode is already electrified. Electrification of Erode-Tiruchchirappalli is not feasible on operational ground.
25.	Electrification of various rail lines in Tamil Nadu.	Tamil Nadu	Electrification of railway tracks is decided based on financial viability, traffic volumes and operational flexibility.
26.	Shoranur-Mangalore	Kerala	Work is sanctioned and in progress.
27.	Kollam-Punalur	Kerala	At present, not in active consideration.
28.	Shoranur-Nilambur	Kerala	At present, not in active consideration.
29.	Laksar-Dehradun	Uttarakhand	Work is sanctioned and in progress.
30.	Delhi-Rohtak	Delhi/Haryana	Completed.

(d) To expedite completion of electrification of railway tracks, various steps have been taken, which *inter-alia* include award of turn-key contracts, cultivation of new agencies for works and better project monitoring mechanism etc.

Kanti Thermal Power Plant

4958. DR. RAGHUVANSH PRASAD SINGH: Will the Minister of POWER be pleased to state:

- (a) the present status of Kanti Thermal Power Plant in Bihar;
- (b) the plant load factor after renewal of two old units;
- (c) the details regarding setting up of new units; and
- (d) the time by which production of power is likely to be commenced by new units?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) Kanti Thermal Power Plant is owned by a Joint Venture Company of NTPC and Bihar State Electricity Board (namely, Kanti Bijlee Utpadan Nigam Limited). It consists of two stages, Stage-I (2x110 MW) and Stage-II (2x195 MW). Stage-I is at present under Renovation and Modernization (R&M) and Stage-II is under construction.

(b) Both the old units will be put on load after completion of R&M.

(c) and (d) Two new units of 195 MW capacity each in Stage-II are under construction. Power production is likely to commence from first unit on March, 2014 and from second unit on August, 2014.

[English]

Notaries

4959. SHRI NISHIKANT DUBEY: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Union Government has received proposals from various State Governments including Jharkhand to enhance the number of Notaries in the State;
- (b) if so the details thereof State-wise; and

(c) the number of State and Central Notaries licensed under the Notaries Act, 1952, State-wise during the last three years?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) Yes, Madam. Central Government has received requests from the State Governments of Kerala, Goa and Himachal Pradesh. However, no request to enhance the number of Notaries has been received from the State Government of Jharkhand.

(b) Quota of Public Notaries in respect of State Governments of Goa & Kerala have been enhanced from 250 to 350 and 845 to 1000, respectively. In respect of the State Government of Himachal Pradesh, a request for increase in the existing State quota of Public Notaries from 450 to 600 or alternatively transfer of 50% of the posts falling under the Central Government quota to the State Government quota was received. This Department has suggested Government of Himachal Pradesh to suggest the applicants aspiring to be a Notary to apply for Notary-ship direct to the Central Government.

(c) The Central Government does not maintain the data relating to Notaries licensed by the State Governments. However, a Statement showing the Notaries licensed by the Central Government under the Notaries Act, 1952 during the last three years is enclosed.

State	Notaries Appointed by Central Government during the year		
	2010	2011	2012
1	2	3	4
Andaman and Nicobar Islands	-	-	-
Andhra Pradesh	24	74	-
Arunachal Pradesh	-	-	-
Assam	-	-	-
Bihar	9	11	-
Chandigarh	2	2	-
Chhattisgarh	-	1	-
Delhi	13	11	-

1	2	3	4
Dadar and Nagar Haveli	-	-	-
Daman and Diu	-	-	-
Goa	2	1	-
Gujarat	74	132	184
Himachal Pradesh	-	-	-
Haryana	20	60	-
Jammu and Kashmir	-	-	-
Jharkhand	1	1	-
Kerala	34	69	-
Karnataka	49	125	-
Lakshadweep	-	-	-
Meghalaya	-	-	-
Maharashtra	120	168	-
Manipur	-	-	-
Mizoram	-	-	-
Madhya Pradesh	5	8	-
Nagaland	-	-	-
Odisha	3	2	-
Punjab	18	37	-
Puducherry	11	1	-
Rajasthan	10	45	-
Sikkim	-	-	-
Tamil Nadu	105	163	-
Tripura	-	4	-
Uttar Pradesh	29	72	159
Uttarakhand	"	9	-
West Bengal	9	4	-

Allotment of Stalls

4960. SHRIMATI BHAVANA PATIL GAWALI:
SHRI P. LINGAM:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have received any complaints for allotment of vending Licence to any contractor in violation of the Railway Catering Policy, 2010;

(b) if so, the details thereof and the reasons therefor;

(c) the number of stalls/trolleys in Northern Railway Zone by Indian Railways Catering and Tourism Corporation (IRCTC) belonging to reserved category of contractors like women/SC/ST/OBC and minority community whose contracts were terminated and possession taken over since November, 2009; and

(d) the steps taken by the Railways to rehabilitate and restore back stalls/trolleys to those contractors which were taken over by IRCTC?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) and (c) No, Madam.

(b) and (d) Does not arise.

[Translation]

Doubling Projects

4961. SHRI RADHA MOHAN SINGH:
DR. KIRIT PREMAJIBHAI SOLANKI:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose for doubling of broadgauge line between Varanasi Junction and Bhatni Junction;

(b) if so, the details and the present status thereof including Udhana-Jalgaon, Gandhidham-Kandla Port and Gnadhidham-Adipur sections;

(c) the details of funds allocated/spent thereon, project-wise; and

(d) the time by which these projects are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) to (d) On Varanasi Bhatni section, doubling of Varanasi-Aunrihar as a part of Manduadih-Aunrihar doubling project and Mau-Indara have been taken up. Their present status including Udhna-Jalgaon, Gandhidham-Kandla Port and Gandhidham-Adipur doubling projects and funds allocated/spent thereon is as under:

(Rs. in crore)

Sl. No.	Name of the projects	Anticipated expenditure upto March, 2013	Outlay proposed for 2013-14	Status
1.	Manduadih-Aunrihar (38 km)	46.20	10.00	Doubling of Varanasi-Aunrihar (34 km) is part of Manduadih-Aunrihar sanctioned doubling project. Detailed estimate sanctioned. Contract awarded. Works taken up.
2.	Mau-Indara (8.30 km)	68.16	1.00	The section has already been commissioned for passenger traffic on 12.12.2011.
3.	Udhna-Jalgaon with electrification (306.93 km)	425.12	270	Doubling of Amalner-Dharangaon-Chawalkhede (32 km) and Vyara-Ukaisongarh-Chinchpada (60 km) sections have been completed and commissioned. Further, doubling of Chinchpada-Nandurbar (41 km) and Badoli-Vyara (29 kms) sections have been targeted for completion by March' 2014
4.	Gandhidham-Kandla Port (12 km)	30.99	2.00	Work completed.
5.	Gnadhidham-Adipur (8 km)	26.56	2.00	Work Completed

Shortage of Water Resources

4962. SHRI ARVIND KUMAR CHAUDHARY:
SHRI BHUDEO CHOUDHARY:
SHRI NIKHIL KUMAR CHOUDHARY:
SHRIMATI PUTUL KUMARI:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the country is likely to face acute water shortage by 2025 as per the water management and development policy of the Government, if so, the details thereof;

(b) the State-wise details of the concrete measures being taken by the Government for better water management to fulfil the future needs of the people;

(c) whether funds have been allocated to implement schemes during 11th Five Year Plan and if so, the details thereof, State/ UT-wise;

(d) whether the Union Government has received any proposals related to drinking water from State Governments and if so, the State/UT-wise details thereof; and

(e) whether the proposals have been approved by the Union Government and if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) The National Water Policy, 2012 states that large parts of India have already become water stressed and that rapid growth in demand for water due to population growth, urbanization and changing lifestyle pose serious challenges to water security.

(b) and (c) Government of India provides technical and financial assistance to State Governments to increase storage capacity and encourage sustainable development and efficient management of water resources through various Schemes and Programmes namely "Accelerated Irrigation Benefits Programme (AIBP)", "Command Area Development and Water Management Programme", "Repair, Renovation and Restoration of Water Bodies" and Artificial Recharge to Ground Water. The details of State-wise funds released under the above mentioned schemes/programmes during the 11th Five Year Plan (2007-08, 2008-09, 2009-10, 2010-11 and 2011-12) given in the enclosed Statement-I to IV.

(d) and (e) The Ministry of Drinking Water and Sanitation Administers through the States the Centrally Sponsored Scheme, National Rural Drinking Water Programme (NRDWP) for providing financial and technical assistance to the States to supplement their efforts to provide drinking water to the rural areas. The State Governments are vested with powers to

plan, execute and implement Drinking Water Supply Schemes under NRDWP. The allocation and releases made to the States/UTs under NRDWP during the financial year 2012-13 as reported by the States/UTs on the online Integrated Management Information System of the Ministry of Drinking Water and Sanitation is given in the Statement-V.

Statement-I

State-wise details of Central Assistance released under AIBP

(Rs in crores)

Sl. No.	State/UT	2007-08	2008-09	2009-10	2010-11	2011-12
1.	Andhra Pradesh	987.77	855.18	1300.728	22.792	397.8810
2.	Arunachal Pradesh	47.18	33.96	30.780	48.635	33.7880
3.	Assam	77.34	405.95	589.973	406.403	424.7100
4.	Bihar	62.24	109.70	77.913	55.754	15.5300
5.	Chhattisgarh	96.96	193.04	60.885	174.811	201.4660
6.	Goa	32.48	39.23	20.250	20.000	20.2500
7.	Gujarat	585.72	258.61	6.080	361.420	0.0000
8.	Haryana	0.00	0.00	0.00		0.0000
9.	Himachal Pradesh	114.05	119.32	90.680	43.521	129.7050
10.	Jammu and Kashmir	199.23	393.07	171.728	156.034	225.1180
11.	Jharkhand	9.22	3.72	0.00	242.887	559.9560
12.	Karnataka	349.90	442.42	823.828	567.759	511.4040
13.	Kerala	0.00	0.90	3.812	10.017	0.0000
14.	Madhya Pradesh	500.35	473.78	758.746	658.692	473.4640
15.	Maharashtra	972.25	2257.83	1395.395	2069.056	1199.8920
16.	Manipur	103.99	221.67	42.540	249.997	44.5500
17.	Meghalaya	1.16	24.80	22.502	110.195	81.3002
18.	Mizoram	34.34	50.72	36.450	51.092	42.1100
19.	Nagaland	40.51	48.60	57.286	70.000	72.6470
20.	Odisha	624.36	724.44	871.572	591.681	614.9420
21.	Punjab	13.50	9.54	22.050	140.476	43.6300
22.	Rajasthan	156.53	178.62	157.577	41.920	3.3750
23.	Sikkim	3.24	0.00	2.605	14.364	33.7144

Sl. No.	State/UT	2007-08	2008-09	2009-10	2010-11	2011-12
24.	Tripura	8.10	43.18	36.209	48.000	34.8751
25.	Tamil Nadu	0.00	0.00	0.00		0.000
26.	Uttar Pradesh	150.69	315.47	238.082	432.538	279.8440
27.	Uttarakhand	265.65	371.66	127.006	160.060	232.7513
28.	West Bengal	8.95	22.81	0.914	89.100	107.0020

Statement-II

State-wise Central Assistance released under the Command Area Development and Water Management Programme

Sl. No.	Name of the State	Central assistance released (Rs. Lakh)				
		2007-08	2008-09	2009-10	2010-11	2011-12
1	2	3	4	5	6	7
1.	Andhra Pradesh	0.00	0.00	0.00	0.00	0.00
2.	Arunachal Pradesh	238.59	250.00	0.00	40.98	56.39
3.	Assam	0.00	594.61	0.00	226.00	0.00
4.	Bihar	0.00	0.00	6095.19	2669.09	2943.86
5.	Chhattisgarh	0.00	0.00	0.00	8285.09	1392.17
6.	Goa	0.00	0.00	0.00	80.56	6.42
7.	Gujarat	3057.66	0.00	0.00	893.86	682.00
8.	Haryana	2332.22	4411.19	5451.28	4767.24	5800.62
9.	Himachal Pradesh	0.00	0.00	0.00		0.00
10.	Jammu and Kashmir	777.61	1292.83	1432.35	2250.19	2005.52
11.	Jharkhand	0.00	0.00	0.00		0.00
12.	Karnataka	5771.29	1500.00	3170.04	5341.51	5308.00
13.	Kerala	0.00	0.00	0.00	106.25	418.08
14.	Madhya Pradesh	490.07	0.00	589.67	1000.00	5510.11
15.	Maharashtra	622.27	2623.63	3404.79		2148.27
16.	Manipur	184.07	554.47	938.77	1200.00	927.02
17.	Meghalaya	0.00	0.00	3.56	25.52	0.00
18.	Mizoram	6.43	0.00	0.00		13.00
19.	Nagaland	19.43	0.00	0.00		15.00
20.	Odisha	1101.91	2976.25	1577.80	3563.07	3102.85
21.	Punjab	3589.24	6091.13	0.00	6000.00	3000.00
22.	Rajasthan	1804.38	4630.31	2980.85		2244.07
23.	Sikkim	0.00	0.00	0.00		0.00

1	2	3	4	5	6	7
24.	Tamil Nadu	1740.48	0.00	4650.00	1500.00	2999.82
25.	Tripura	0.00	0.00	0.00		0.00
26.	Uttar Pradesh	5746.30	7094.76	9475.99	7000.00	10000.00
27.	Uttarakhand	0.00	409.92	0.00		0.00
28.	West Bengal	231.58	0.00	1600.00	690.95	0.00
Total		27713.52	32429.10	41370.29	45640.31	48573.20

Statement-III*Fund released to States under Repair, Renovation and Restoration of Water Bodies (RRR) Schemes*

(in Rs. crores)

Name of State	Fund released during 2009-10	Fund released during 2010-11	Fund released during 2011-12
Odisha	72.12	75	70.33
Karnataka	74.04	47.47	77.51
Andhra Pradesh		189	
Bihar		25	
Uttar Pradesh (Budelkhand)		29.08	
Madhya Pradesh (Bundelkhand)		7.33	2.62
Meghalaya-Umiam Lake		1.78	0.64
Maharashtra			80.53
Gujarat			10.61
Chhattisgarh			34.68
Rajasthan			7.07
Haryana			7.04
Total	146.16	374.66	291.03

Note: Funding under the scheme started with effect from 2009-2010.

Statement-IV*State-wise Funds released under Central Sector Scheme for Demonstrative Artificial Recharge to Ground Water*

(in Rs. lakhs)

State	Fund released 2008-09	Fund released 2009-10	Fund released 2010-11	Fund released 2011-12
1	2	3	4	5
Andhra Pradesh	0	91.01	52.64	294.04
Arunachal Pradesh	77.9	0	103.87	227.61

1	2	3	4	5
Bihar	0	0	0	67.21
Chandigarh	0	0	543.22	0
Chhattisgarh	0	0	0	150.40
Delhi	0	0	0	30.41
Gujarat	0	0	221.37	0
Himachal Pradesh	0	0	0	165.14
Jammu and Kashmir	0	0	0	91.28
Jharkhand	0	0	11.54	122.40
Karnataka	0	76.41	67.61	303.00
Kerala	11.715	0	10.82	55.07
Madhya Pradesh	0	0	302.30	331.07
Maharashtra	0	0	10.61	4.55
Nagaland	0	0	0	141.34
Odisha	0	0	0	325.04
Punjab	53.836	0	0	56.62
Rajasthan	0	0	0	235.06
Tamil Nadu	33.3	368.45	0	112.61
Uttar Pradesh	0	504.44	728.50	1269.49
West Bengal	33.327	0	44.44	33.33
Total	210.078	1040.31	2096.9 1	4015.66

Note: No amount was released in the year 2007-08

Statement-V

State-wise Allocation, Release and Expenditure for the financial year 2012-13 as per the online Integrated Management Information System of the Ministry of Drinking Water and Sanitation*

(in Rs. crores)

Sl. No.	State	Allocation Central	Release Central	Expenditure	
				Central	%age against the central fund
1	2	3	4	5	6
1.	Andhra Pradesh	563.39	485.14	672.82	85.55
2.	Bihar	484.24	224.30	292.39	57.34
3.	Chhattisgarh	168.89	148.64	107.72	46.94
4.	Goa	6.07	0.03	0.00	0.00
5.	Gujarat	578.29	717.47	660.10	63.16

1	2	3	4	5	6
6.	Haryana	250.24	313.41	272.11	76.14
7.	Himachal Pradesh	153.59	129.90	95.55	49.81
8.	Jammu and Kashmir	510.76	474.50	348.41	56.06
9.	Jharkhand	191.86	243.43	204.39	64.33
10.	Karnataka	922.67	869.24	541.12	49.99
11.	Kerala	193.59	249.04	122.29	46.13
12.	Madhya Pradesh	447.33	539.56	287.46	49.96
13.	Maharashtra	897.96	846.48	429.09	36.78
14.	Odisha	243.91	210.58	248.95	84.41
15.	Punjab	101.90	144.27	91.67	62.25
16.	Rajasthan	1352.54	1411.36	869.03	50.20
17.	Tamil Nadu	394.82	570.17	428.86	52.92
18.	Uttar Pradesh	1060.87	980.06	381.93	33.50
19.	Uttarakhand	159.74	74.28	92.79	42.95
20.	West Bengal	523.53	502.36	560.11	72.90
21.	Arunachal Pradesh	145.32	223.22	106.80	45.95
22.	Assam	525.71	659.21	479.29	60.92
23.	Manipur	69.99	66.21	16.41	21.74
24.	Meghalaya	73.96	97.61	67.45	50.17
25.	Mizoram	48.35	47.92	24.68	42.80
26.	Nagaland	110.25	110.20	49.73	44.68
27.	Sikkim	36.69	32.36	28.29	34.47
28.	Tripura	70.66	100.59	99.36	94.97
29.	Andaman and Nicobar Islands	1.15	0.78	0.00	0.00
30.	Chandigarh	0.00	0.00	0.00	0.00
31.	Dadra and Nagar Haveli	0.00	0.00	0.00	0.00
32.	Daman and Diu	0.00	0.00	0.00	0.00
33.	Delhi	0.00	0.00	0.00	0.00
34.	Lakshadweep	0.00	0.00	0.00	0.00
35.	Puducherry	1.75	0.88	0.00	0.00

Wastage of Water

4963. SHRIMATI PUTUL KUMARI:
 SHRI ARVIND KUMAR CHAUDHARY:
 SHRI NIKHIL KUMAR CHOUDHARY:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government has reviewed the system of management aimed at conservation and checking wastage of a sacred natural resource like water in view of its shortage and if so, the details thereof;

(b) whether there is any proposal to address the problem of shortage of drinking water especially in the areas where quality of underground water is not good and where the water table is going down rapidly;

(c) if so, the details thereof and the steps proposed to be taken thereon; and

(d) the total quantum of water estimated to be wasted every year due to lack of proper management and the steps proposed to be taken by the Union Government thereon?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) Yes, Madam. Keeping in view the challenges emerging from increasing demands on water resources in the country due to population growth, urbanization, industrialization etc., Government of India undertook a review of the National Water Policy, 2002. The new National Water Policy, 2012 has made several recommendations for the improved management of water resources in the country. The Salient Features of the National Water Policy, 2012 are given in the enclosed Statement.

(b) and (c) The Ministry of Drinking Water and Sanitation Administers through the States the Centrally Sponsored Scheme, National Rural Drinking Water Programme (NRDWP) for providing financial and technical assistance to the States to supplement their efforts to provide drinking water to the rural areas. The State Governments are vested with powers to plan, execute and implement Drinking Water Supply Schemes under NRDWP.

Ministry of Urban Development is supplementing the efforts of State Governments/Urban Local Bodies in providing water supply in Urban areas/Metropolitan cities under the Schemes/Programmes such as Jawahar Lal Nehru National Urban Renewal Mission, North Eastern Region Urban Development Programme, Non-Lapsable Central Pool of Resources and Urban Infrastructure Development Scheme in Satellite Towns.

In areas where water table is going down in the country, several steps have been taken to encourage artificial recharge, rainwater harvesting and regulation of ground water development to arrest declining ground water levels. For water conservation, rainwater harvesting and artificial recharge to ground water, Government of India has implemented pilot/demonstrative artificial recharge projects during VIII, IX, X and XI Plan periods. In addition, technical assistance is provided to the State Governments and other organizations for rainwater harvesting and artificial recharge. In areas where the quality of underground water is not good, remedial measures are concentrated on providing alternative sources of water supply, since *in-situ* treatment of contaminated aquifers is difficult.

(d) Due to seasonal, geographical and annual variation in availability of water as well as lack of adequate storage, substantial quantity of water, especially during monsoon season, remains unused and flows into sea. As per present assessment, the average annual water availability in the country is 1869 Billion Cubic Meters (BCM). Further, it has been estimated in the year 2009 by Central Water Commission (CWC) that about 450 BCM of surface water and by Central Ground Water Board (CGWB) that about 243 BCM of ground water are being utilized for various purposes. The rest of the water could be considered to be flowing down to sea.

Several measures for increasing the storage capacity are taken up by the State Governments, *viz*, construction of dams, check dams and farm ponds. Government of India supplements the efforts of the State Governments for increasing storage capacity by rendering technical and financial assistance through programmes like Accelerated Irrigation Benefits Programme and Repair, Renovation and Restoration of Water Bodies.

Statement*Salient features of National Water Policy (2012)*

1. Emphasis on the need for a national water framework law, comprehensive legislation for optimum development of inter-State rivers and river valleys, amendment of Irrigation Acts, Indian Easements Act, 1882, etc.
2. Water, after meeting the pre-emptive needs for safe drinking water and sanitation, achieving food security, supporting poor people dependent on agriculture for their livelihood and high priority allocation for minimum eco-system needs, be treated as economic good so as to promote its conservation and efficient use.
3. Ecological needs of the river should be determined recognizing that river flows are characterized by low or no flows, small floods (freshets), large floods and flow variability and should accommodate development needs. A portion of river flows should be kept aside to meet ecological needs ensuring that the proportional low and high flow releases correspond in time closely to the natural flow regime.
4. Adaptation strategies in view of climate change for designing and management of water resources structures, review of acceptability criteria and increasing water storage have been emphasized.
5. A system to evolve benchmarks for water uses for different purposes, *i.e.*, water footprints, and water auditing be developed to ensure efficient use of water. Project financing has been suggested as a tool to incentivize efficient and economic use of water.
6. Setting up of Water Regulatory Authority has been recommended. Incentivization of recycle and re-use has been recommended.
7. Water Users Associations should be given statutory powers to collect and retain a portion of water charges, manage the volumetric quantum of water allotted to them and maintain the distribution system in their jurisdiction.
8. Removal of large disparity in stipulations for water supply in urban areas and in rural areas has been recommended.
9. Water resources projects and services should be managed with community participation. Wherever the State Governments or local governing bodies so decide, the private sector can be encouraged to become a service provider in public private partnership model to meet agreed terms of service delivery, including penalties for failure.
10. Adequate grants to the States to update technology, design practices, planning and management practices, preparation of annual water balances and accounts for the site and basin, preparation of hydrologic balances for water systems, and benchmarking and performance evaluation.

*[English]***Pending Project Proposals of Karnataka**

4964. SHRI K. JAYAPRAKASH HEGDE: Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of irrigation projects forwarded by the Government of Karnataka for approval of the Union Government so far;

(b) whether a huge number of irrigation projects forwarded by Karnataka are pending for approval for a very long period;

(c) if so, the reasons for the delay in the approval of the projects; and

(d) the action being taken by the Union Government thereon?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) and (b) Details of major and medium irrigation projects forwarded by Government of Karnataka for the acceptance of Advisory Committee of Ministry of Water Resources on Irrigation, Flood Control and Multi Purpose Projects are given in the enclosed Statement.

(c) and (d) The time taken to clear the project proposals depend upon time taken by the project authorities

in furnishing compliance to the technical observations given by Central Water Commission and submission of clearance

from concerned agencies including Ministry of Environment and Forests and Ministry of Tribal Affairs etc.

Statement

Status of appraisal of Irrigation Projects of Karnataka State (New Projects)

Sl. No.	Name of Project	Category	Rivers/Basin	Benefits (Th.Ha)	Status
1.	Sonthi Lift Irrigation Scheme	Major	Bhima/Krishna	16.00	Observations of CWC on Irrigation Planning sent to Project Authorities in April, 2013. Statutory clearances from Ministry of Environment and Forest and Ministry of Tribal and Affairs are not yet given.
2.	ERM of Narayanpur Left Bank Canal	Major	Krishna	restoration of 105623 ha out of total command area of 408703 ha	Observation of Ministry of Agriculture forwarded to Project Authorities in April 2013.
3.	Upper Tunga	Major	Tunga/ Tungabhadra/ Krishna	94.698 (CCA), 80.494 (ICA)	Statutory clearance from Ministry of Environment and Forest is not yet given
4.	Modernisation of Tunga Anicut Canal System	Medium	Tunga/ Krishna	8.705	Observations of CWC issued on 21.12. 2012.
5.	Modernisation of Gonthi Anicut Canals System	Medium	Bhadra/ Tungabhadra/ Krishna	4.6	Observations of CWC issued on 26.3.2013

Status of appraisal of Irrigation Projects of Karnataka State (Revised Projects)

Sl. No.	Name of Project	Major/Medium	River/Basin	Benefits (Th. Ha)	Revised Cost (Rs. cr)	Status
1.	Karanja	Major	Karanja/ Manjra/ Godavari	26.227	630.00 cr (at PL 2010-11)	Observations of CWC issued in March and April, 2013

Sent Back Projects (Major)

Sl. No.	Name of Projects	Major/Medim	River/Basin	Benefits CCA in (Th. Ha)	Status
1	2	3	4	5	6
1.	Singatalur (Huligudda) LIS	Major	Tungabhadra/ Krishna	16.188	Modified report with an utilization of 18.55 TMC was received in Mar'06 and sent back in June, 06, due to allocation more than 7.64 TMC.

1	2	3	4	5	6
2.	Harangi Irrigation Project	Major	Harangi Cauvery	68.808	The project lies in Cauvery basin. As such prior consent of the Tribunal is necessary for appraisal of the project. Conveyed to the Govt of Karnataka on 24.8.2008.
3.	Hemavathi	Major	Hemavathy Cauvery	283.581	The project lies in Cauvery basin. As such prior consent of the Tribunal is necessary for appraisal of the project. Conveyed to the Government of Karnataka on 24.8.2008.
4.	Yagachi	Major	Yagachi Cauvery	14.974	The project lies in Cauvery basin. As such prior consent of the Tribunal is necessary for appraisal of the project. Conveyed to the Government of Karnataka on 24.8.2008.

Sent Back Projects (Medium)

Sl. No.	Name of Project	Major/Medium	Rivers/Basin	Benefits (Th. Ha)	Status
1.	Bellarynala Irrigation Project	Medium	Krishna	9.55	Project was deferred by the 92nd TAC of MoWR, GOI held on 27.02.08 for want of clearance from MoEF and MoTA
2.	Kamasamudhra Lift Irrigation Scheme	Medium	Cauvery	5.127	Water allocation under CWDT award is necessary for appraisal of the projects
3.	Kachenahalli Lift Irrigation Scheme	Medium	Cauvery	5.10	
4.	Huchanakoplu Lift Irrigation Scheme	Medium	Cauvery	3.361	
5.	Basapur Lift Irrigation Scheme	Medium	Tungabhadra/ Krishna	2.267	CWC comments issued on Inter State Matter
6.	Attapady valley Irrigation Project	Medium	Bhavani/ Cauvery	5.187	Water allocation under CWDT award is necessary for Appraisal of the projects

Donation to Political Parties

4965. SHRI SHAILENDRA KUMAR:
SHRI JOSE K. MANI:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Union Government has considered the necessity to have a more transparent accounting procedure to be followed by political parties relating to

donations from both big and small donors either by cheque or cash; and

(b) if so, the response of the Government to the suggestion made by the Election Commission to make amendments in Form 24 A under Income Tax Act, 1961?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) The Government is concerned about the need to have a transparent accounting procedure

to be followed by the political parties relating to donations received by it. One such step towards it has been taken by Government by introduction of the Electoral Trusts Scheme, 2013 for approval of electoral trusts under clause (22AAA) of section 2 of Income Tax Act, 1961 and insertion of new rule 17CA for functioning of electoral trusts for the purpose of section 13B of the said Act. Scheme and rules provide that the electoral trust shall be a company registered under section 25 of the Companies Act, 1956. It provides that 95% contributions received in any financial year shall be distributed to political parties, registered under section 29A of the Representation of the People Act, 1951, within the financial year itself. It is further provided that no contribution shall be received in cash. It is also provided that complete details of the contributors including their Permanent Account Number would be taken by the electoral trusts at the time of receiving any contribution. Therefore, the scheme and the rules provide for a transparent mechanism of contributions to political parties through electoral trusts.

(b) In the interest of greater transparency with regard to contributions received during any financial year by political parties under section 29B of the Representation of the People Act, 1951, they are required to file a report in Form 24A under rule 85B of the Conduct of Elections Rules, 1961 read with section 29C of the said Act. The Election Commission has requested the Government to amend the said Form 24A which is under consideration.

[*Translanton*]

Railway Terminus Stations

4966. SHRI SAMEER BHUJBAL:
SHRI BAIDYANATH PRASAD MAHATO:
SHRI JAGDISH SINGH RANA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose to set up Nasik Road Terminus, railway station at Malipur near Saharanpur station and beautification of Narkatiaganj Junction;

(b) if so, the details and the present status thereof;

(c) if not, the reasons therefor; and

(d) the time frame set for completion of work thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) No, Madam.

(b) Does not arise.

(c) Nasik Road Station (NK) is between Odha (OD) and Devlali (DVL) Stations on Manmad (MMR) - Kalyan (KYN) section of Central Railway. Manmad Station, located at a distance of 73 Km from Nasik Road Station, has pit line and rake stabling facility. In view of the availability of a fully developed coaching terminal at Manmad, and severe space constraint at Nasik Road Station, the demand for developing a new terminal at Nasik Road Station is neither operationally required nor commercially justified for the present.

Malipur:

Malipur, near Saharanpur, is presently not on rail head. There is no operational requirement and commercial justification for developing a station at Malipur.

Narkatiaganj:

As per the extant directives, desired passenger amenities are available at Narkatiaganj as per its scale. Upgradation/beautification is a continuous process and works in this regard are undertaken based on need of passenger traffic dealt at the station and the priority of the work subject to fund availability.

(d) Does not arise.

Employment under PMEGP

4967. DR. PADMASINHA BAJIRAO PATIL: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the details of target set for employment generation under Prime Minister's Employment Generation Programme (PMEGP) during each of the last three years, State/UT-wise;

(b) whether the said targets have been achieved under the said Programme;

(c) if so, the details thereof;

(d) if not, the reasons therefor and thereaction of the Government thereto; and

(e) the funds allocated for the purpose during the said period, State/UT-wise?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K. H. MUNIYAPPA): (a) to (c) and (e) The State/UT-wise allocation of margin money subsidy is treated as target under Prime Minister's Employment Generation Programme (PMEGP). State/UT-wise release of margin money subsidy under PMEGP along with

margin money subsidy utilized, number of projects assisted and estimated employment opportunities created during each of the last three years is given in the enclosed Statement.

Achievement under PMEGP in term of margin money subsidy utilization has always exceeded the release by the Ministry during each of the last three years.

(d) Does not arise.

Statement

State/UT-wise margin money subsidy released, margin money utilized, number of units assisted and estimated employment generated under PMEGP

2010-11

Sl. No.	State/UT	Margin Money Released (Rs. in lakh)	Margin Money Utilized (Rs. in lakh)	Number of units assisted	Estimated employment generated
1	2	3	4	5	6
1.	Jammu and Kashmir	2544.81	2941.29	1920	15360
2.	Himachal Pradesh	1374.78	1339.72	961	4781
3.	Punjab	1833.28	1755.06	823	8234
4.	UT Chandigarh	63.98	28.96	30	302
5.	Uttarakhand	1120.18	1190.26	974	8769
6.	Haryana	1887.82	1886.64	915	10508
7.	Delhi	173.83	109.72	149	1490
8.	Rajasthan	4401.64	3904.93	2481	24085
9.	Uttar Pradesh	13848.08	13360.58	4462	45019
10.	Bihar	3504.32	3207.20	1428	8316
11.	Sikkim	173.77	154.24	78	321
12.	Arunachal Pradesh	248.00	342.44	232	2320
13.	Nagaland	466.00	546.35	242	1396
14.	Manipur	0.00	304.55	204	1691
15.	Mizoram	306.00	546.51	380	3658
16.	Tripura	811.25	1098.76	733	2583
17.	Meghalaya	515.00	574.00	305	1609
18.	Assam	5538.00	4808.10	4756	38473

1	2	3	4	5	6
19.	West Bengal	6719.17	6719.06	5679	56790
20.	Jharkhand	1562.68	2429.68	1707	15363
21.	Odisha	4949.26	4983.97	2581	25842
22.	Chhattisgarh	2983.58	3643.65	1576	18213
23.	Madhya Pradesh	5440.13	5196.18	1180	17467
24.	Gujarat*	3042.54	3229.02	1354	16483
25.	Maharashtra**	4793.82	5244.46	4848	36592
26.	Andhra Pradesh	7443.94	7750.24	2743	53808
27.	Karnataka	3696.02	3681.27	1871	14000
28.	Goa	391.71	294.79	133	2456
29.	Lakshadweep	77.00	26.08	32	84
30.	Kerala	3164.19	3141.21	1641	11375
31.	Tamil Nadu	4389.80	4475.04	2247	31895
32.	Puducherry	85.64	103.24	216	757
33.	Andaman and Nicobar Islands	171.83	101.06	183	573
Total		87722.05	89118.26	49064	480613

*including Daman and Diu.

**including Dadra and Nagar Haveli

2011-12

Sl. No.	State/UT	Margin Money Released (Rs. in lakh)	Margin Money Utilized (Rs. in lakh)	Number of units assisted	Estimated employment generated
1	2	3	4	5	6
1.	Jammu and Kashmir	2780.57	2983.42	1920	15360
2.	Himachal Pradesh	1141.28	1152.51	809	4248
3.	Punjab	1695.61	1756.94	899	4622
4.	UT Chandigarh	0.00	39.98	38	144
5.	Uttarakhand	1123.74	1059.62	894	6942
6.	Haryana	1396.25	1353.79	786	7418
7.	Delhi	213.02	189.69	195	906
8.	Rajasthan	3684.10	3518.29	2075	14955
9.	Uttar Pradesh	18851.45	18599.43	5569	59901
10.	Bihar	7417.30	9873.73	4887	35193
11.	Sikkim	0.00	113.87	64	253

1	2	3	4	5	6
12.	Arunachal Pradesh	349.25	431.63	375	1516
13.	Nagaland	695.46	1155.94	556	6545
14.	Manipur	630.42	869.51	564	3142
15.	Mizoram	508.00	723.57	418	3404
16.	Tripura	2868.06	2539.45	1812	16079
17.	Meghalaya	833.42	1228.13	712	3273
18.	Assam	4035.14	5544.99	5280	44205
19.	West Bengal	5581.67	5581.67	5806	61092
20.	Jharkhand	3620.64	3486.33	2372	7116
21.	Odisha	4220.87	4194.51	2259	20905
22.	Chhattisgarh	3182.97	3306.12	1510	10345
23.	Madhya Pradesh	5172.54	5419.41	1943	16256
24.	Gujarat*	6101.97	6147.35	1863	18662
25.	Maharashtra**	4730.07	4548.95	2705	24661
26.	Andhra Pradesh	5568.30	5497.37	1672	37336
27.	Karnataka	3863.96	3872.13	1852	14971
28.	Goa	215.22	296.12	155	2467
29.	Lakshadweep	0.00	10.52	12	25
30.	Kerala	2910.66	2928.85	1629	9195
31.	Tamil Nadu	7383.44	7164.15	3228	43473
32.	Puducherry	164.32	79.22	72	361
33.	Andaman and Nicobar Islands	83.22	116.47	204	552
Total		101022.92	105783.66	55135	495523

*including Daman and Diu.

**including Dadra and Nagar Haveli.

2012-13

Sl. No.	State/UT	Margin Money Released (Rs. in lakh)	Margin Money Utilized# (Rs. in lakh)	Number of units assisted#	Estimated employment generated#
1	2	3	4	5	6
1.	Jammu and Kashmir	3667.37	2113.48	1296	11902
2.	Himachal Pradesh	1449.60	1259.51	855	4171
3.	Punjab	1691.03	1079.88	626	4002

1	2	3	4	5	6
4.	UT Chandigarh	135.38	34.11	24	87
5.	Uttarakhand	1979.18	1028.70	781	4196
6.	Haryana	1898.29	886.02	406	4077
7.	Delhi	368.98	106.56	130	1040
8.	Rajasthan	6737.25	3815.75	1346	10242
9.	Uttar Pradesh	14789.65	10464.36	3640	36091
10.	Bihar	7234.44	5956.02	2356	15317
11.	Sikkim	216.09	75.72	42	245
12.	Arunachal Pradesh	290.74	263.20	193	1330
13.	Nagaland	1049.83	554.40	237	2988
14.	Manipur	1057.31	839.86	518	2245
15.	Mizoram	724.52	511.40	486	3888
16.	Tripura	2867.73	660.26	362	2597
17.	Meghalaya	1194.87	664.78	369	1476
18.	Assam	6614.04	2918.62	3493	11548
19.	West Bengal	7326.41	6099.40	5344	42820
20.	Jharkhand	3396.37	2099.86	1231	6155
21.	Odisha	7937.60	4445.80	2198	21980
22.	Chhattisgarh	4456.80	3735.69	1467	7650
23.	Madhya Pradesh	9831.73	6538.15	2414	19543
24.	Gujarat*	5640.48	3012.66	883	8648
25.	Maharashtra**	6875.19	5425.28	2922	16686
26.	Andhra Pradesh	7190.36	4163.02	1344	13247
27.	Karnataka	6318.62	3046.56	3638	6139
28.	Goa	387.68	83.87	46	355
29.	Lakshadweep	0	0	0	0
30.	Kerala	3265.49	1909.97	1108	7290
31.	Tamil nadu	6084.27	4224.13	1654	28812
32.	Puducherry	17.00	42.23	31	123
33.	Andaman and Nicobar Islands	149.75	30.77	67	155
Total		122844.05	78090.02	41507	297045

*including Daman and Diu.

**including Dadra and Nagar Haveli.

#provisional

*[English]***Rajiv Gandhi Grameen Viduyutikaran Yojana**

4968. SHRI TAKAM SANJOY: Will the Minister of POWER be pleased to state:

(a) whether Rajiv Gandhi Grameen Viduyutikaran Yojana (RGGVY) under the 11th Five Year Plan covering the North Eastern States are running behind their respective scheduled time of completion;

(b) if so, the details thereof and the reasons therefor;

(c) the status of utilization of funds sanctioned for the projects and the cost escalation as a result of the backlog thereof; and

(d) the concrete measures taken by the Government to expedite completion of these projects?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) to (c) Under Rajiv Gandhi Grameen Viduyutikaran Yojana (RGGVY), 66 projects were sanctioned in 11th Plan in North Eastern States for electrification of 11,970 Un/de-Electrified villages (UEV), intensive electrification of 18,328 Partially Electrified Villages (PEV) and release of free electricity connections to 13,88,104 BPL households with project cost of Rs.

4816.17 crore. Cumulatively, in North Eastern States, as on 31.03.2013, the electrification works in 10,757 UE villages, intensive electrification of 15,081 PE villages have been completed and free electricity connections to 10,21,326 BPL households have been released. An amount of Rs. 4084.11 crore has been released. The details of coverage, achievement and fund released, North Eastern (NE) State-wise, are enclosed as Statement. As per RGGVY guidelines unit rates are not allowed to vary during the currency of contract.

The progress in NE Region has been affected due to extremely difficult terrain, remoteness and inaccessibility of villages, forest clearance issues, litigation, Right of Way (ROW) issues, flood, problem in transportation of material and, insurgency in few States.

(d) In order to speed up the electrification works under RGGVY in North Eastern Region, regular review meetings are being conducted. Rural Electrification Corporation (REC) Ltd, the nodal agency for RGGVY, had conducted State specific review meeting in May, 2012 and July, 2012. The contracts of non-performing agencies have been terminated in Arunachal Pradesh. Use of steel poles for ease of transportation had also been allowed as a special case for Arunachal Pradesh.

Statement

State-wise Physical and Financial progress of RGGVY for the projects sanctioned under 11th Plan in North-Eastern Region

As on 31.03.2013

Sl. No.	Name of State	No. of districts	Un-electrified Villages		Partially Electrified Villages		BPL Households		Revised sanctioned project cost (Rs. in crore)	Funds* released (Rs. in crore)
			Coverage	Achievement	Coverage	Achievement	Coverage	Achievement		
1	2	3	4	5	6	7	8	9	10	11
1.	Arunachal Pradesh	13	1869	1463	1439	861	36349	24436	912.15	731.92
2.	Assam	21	7423	7116	11238	10544	994629	781094	2551.90	2230.25
3.	Manipur	7	696	432	1108	296	92922	18169	293.72	217.88
4.	Meghalaya	5	1733	1522	2465	1546	87975	64196	385.64	335.50
5.	Mizoram	6	47	31	361	191	18799	8585	180.70	135.91

1	2	3	4	5	6	7	8	9	10	11
6.	Nagaland	9	93	85	871	873	55609	32704	225.80	199.64
7.	Sikkim	2	9	9	260	225	7734	6059	104.33	90.06
8.	Tripura	3	100	99	586	545	94087	86083	161.93	142.95
Total		66	11970	10757	18328	15081	1388104	1021326	4816.17	4084.11

*Funds include subsidy and loan by REC.

[Translation]

**Financial Assistance for Establishment
of Education Centres**

4969. KUMARI SAROJ PANDEY: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether the Government provides financial assistance to the persons belonging to the minority communities to establish and operate their own educational centres for promoting education; and

(b) if so, the community-wise financial assistance

released to such communities during each of the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING): (a) No, Madam. However, the Maulana Azad Education Foundation (MAEF) provides Grants-in-aid to NGOs for construction and expansion of schools, technicals/vocational training centres with emphasis on girl students.

(b) Details of Grants-in-aid to NGOs provided by MAEF during each of last three years and current year are given in the enclosed Statement.

Statement

Maulana Azad Education Foundation

Details of grant-in-aid sanctioned during the last three years

Sl. No.	Name and Address of the NGO	Year of Sanction	Purpose of grant	Grant-in-aid Sanctioned (Rs.)
1	2	3	4	5
Andhra Pradesh				
1.	Mahmoodia Educational and Welfare Society, Nirmal, Opp-Kasba High School. Nirmal, Distt. Adilabad	2011-12	Prurchase Computer/Science Lab Equipments for school	225,000
2.	Gowihami Educational Society I-IA, Jyothi Swaroopa Nilayam, Tangulur-523274. Distt. Prakasham (AP)	2011-12	Prurchase Computer/Science Lab Equipments for school	300,000
3.	Alpha Educational Society. 9/185-4. Saipet, Distt. Cuddapah-51600! (AP)	2011-12	Expension of School Bldg.	2,000,000
Arumchal Pradesh				
4.	Ziro Valley Charity Mission Society, C/o Ziro Valley School. Vill. Lempia, PS/PO: Ziro, Distt. Lower Subansiri (Arunachal Pradesh)	2011-12	Construction of Boy's hostel Bldg.	3,000.000

1	2	3	4	5
Assam				
5.	Jana Kalyan Sangstha, HO: Dhupaguri, PO: Dhupaguri, Distt. Nagaon-782123 (Assam)	2011-12	Expansion of Middle School Bldg.	800,000
6.	Aid for the Disabled Society, Morigaon Town, Ward No. 7, PO and Distt. Morigaon-782105 (Assam)	2011-12	Construction of B.Ed. College Bldg.	1,500,000
7.	Tazzuddin Ahamad Educational Trust, C/o Dispur Public School, Notbama, Near Housefed Complex Road, PO: Secretariat, Dispur, Haligaon. Guwahatt-38, Distt. Kamrup (Assam)	2011-12	Expansion of School Bldg. and purchase of Science/ Computer Lab Equipments	1,300,000
8.	Adarsh Samaj Kalyan Samity, Vill. Beloguri, Natun Bazar, P: Solman. Via -Haiborgaon, Distt. Nagaon-782002 (Assam)	2011-12	Expansion of High School Bldg.	1,000,000
9.	Patihrakandi College of Education, PO: Patharkandi, Distt. Karimganj-788724 (Assam)	2011-12	Construction of Boys Hostel Bldg.	1,000,000
10.	North East Paramedical and Nursing Institute. C/o NEPNI School of Nursing, Ambika Mansion, Hatigaon Main Road, Dispur, Distt. Guwahati-781006 (Assam)	2011-12	Construction of Girls Hostel Bldg.	3,000,000
Bihar				
11.	Kainat Foundation. C/o Kainat Inter School, Kainat Nagar, Kako, Distt. Jahanabad-804418	2011-12	Construction of Hostel, Bldg.	1,470,000
Delhi				
12.	Faisal Education Society, C/o Rajdhani Public School, A-I, Babu Nagar, Tiraha Shiv Vihar, Delhi	2011-12	Purchase of Computers for School Lab	250,000
Chhattisgarh				
13.	Osmani Educational Society, Chhotapara, Near Masjid, Raipur-492001	2011-12	Construction of Hr. Sec. School Bldg.	2,500,000
Gujarat				
14.	Pir Haji Alishah Bukhari High School Samakhiyali Trust, National Highway No. 8. Nr. Char Rasta. Samakhiyari, Tq. Bhachau, Distt. Kuchchh	2011-12	Construction of 30 Bedded Boys Hostel Bldg.	1,000,000
15.	Darul Uloom Faizur-rahman Trust. Opp. Vrudhhashram, R.T.O. Road, Junagadh-362001	2011-12	Construction of 100 Bedded Girls Hostel Bldg.	3,000,000
16.	Doctor Nakadar Charitable Trust, N.B. Complex, Purbordi Chakla, Kadi (N.G.) Distt. Mehsana-382715	2011-12	Expansion of High School Bldg.	1,000,000

1	2	3	4	5
17.	Gulshan-e-Maher Muslim Minority Public Education Trust, 4085, "GULSHAN", Opp. Delta Aptt., Kalyaniwad, Khanpur, Ahmedabad-380001	2011-12	Expansion of Primary School Bldg.	600,000
18.	Nutan Education Sarvajanik Trust, Nava Chowk, Vahorvad, Sojitra, Distt. Anand -387240 (Gujarat)	2011-12	Construction of High School Bldg.	2,000,000
19.	Sarvoday Kelavani Mandal, At. & PO: Kanodar, Ta. Palanpur, Distt. Banaskantha-385520 (Gujarat)	2011-12	Expansion of Hr. Sec. School Bldg	1,500,000
20.	Madarsa-e-Gharib Nawaz Trust, Chandroda, Tq. Becharaji, Distt. Mehsana-384030 (Gujarat)	2011-12	Expansion of High School Bldg	1,000,000
21.	National Education Trust, Green Park, Bhagdavada, Distt. Valsnd-396001 (Gujarat)	2011-12	Consturction of school building.	600,000
Haryana				
22.	Mewat Education Board, C/o Choudhary Mohd. Yasin Khan High School, Nuh. Distt. Mewat.	2011-12	Expansion of High-School Bldg.	1,000,000
23.	Education and Development Society, Village Khushpuri, PO: Nagina, Distt. Mewat-122108	2011-12	Expansion of high School Bldg.	1,000,000
24.	Mewat Educational and Welfare Sangathan, Bhadas, Nagina, Distt.-Mewat-122108	2011-12	Expansion of high School Bldg.	1,000,000
25.	Ch. Azmat Khan Memorial Human Welfare Soccity, Vill Neemkhera, Alipur Tigra Tehsil Ferozepur Jhirka, Distt. Mewat-122104	2011-12	Construction of 30 bedded boys Hostel Bldg.	1,000,000
26.	Anishiea Educational and Welfare Society, Vill. Jhimrawat, Tehsii Firozpur Jhirka, Distt. Mewat	2011-12	Expansion of high School Bldg.	1,000,000
27.	Gramin Vikas and Siksha Sudhar Samili, C/o Mewat Vikas High School. Mahun Chopra, Tehsil FP Jhirka, PO: Mandekhera Distt. Mewat-122108 (Haryana)	2011-12	Expansion of High School Bldg.	1,000,000
28.	Jan Vikas Avam Shiksha Samiti, Vill. Dungeja. PO: Pinangwan. Tehsil: FP Jhirka, Distt. Mewat-Nuh-122508 (Haryana)	2011-12	Expansion of High School Bldg.	1,000,000
29.	Mewat Educational and Development Society, C/o M.G. Middle School, Ranyala Khurd (Jhanda). Tehsil; Hathin, Distt. Palwal (Haryana)	2011-12	Expansion of Middle School Bldg.	800,000
30.	Mewat Educational Organisation, C/o Utopian Sr. Sec. School, Vill. Punhana, Distt. Mewat-122508 (Haryana)	2011-12	Construction of High School Bldg.	2,000,000

1	2	3	4	5
31.	Mewat Educational and Development Society, Dungeja, PO: Pinangwan, Tehsil F.P. Jhirka, Distt. Mewat-122508 (Haryana)	2011-12	Expansion of Sr. Sec. School Bldg.	1,500,000
32.	Mewat Shiksha Sudhar Samiti, Vill. Mundheta. PO: Pinangwan, Teh. Punhana, Distt. Mewat-Nuh 122508 (Harvana)	2011-12	Construction of High School Bldg.	1,000,000
33.	Jan Vikas Evam Shiksha Sudhar Samiti. No. 64. Pachanka, PO: Hathin, Distt. Palwal (Haryana)	2011-12	Expansion of School Bldg.	600,000
34.	Sahil Education Society, Khori Kalan (Tauru) Distt. Mewat-122105 (Haryana)	2011-12	Construction of School Bldg.	2,500,000
Jammu and Kashmir				
35.	Child Right Education Society, C/o New Spring Buds Educational Institute, Wehdatpura, Distt Budgam (Jammu and Kashmir)	2011-12	Construction of High School Bldg.	1,000,000
Jharkhand				
36.	Hafiz Alhaz Zakariya Education Trust, Patratoli. Kanke, Distt. Ranchi-834006 (Jharkhand)	16.09.09	Expansion of School Bldg.	1,000,000
37.	Abdur Razzaque Ansari Memorial Welfare Society, Irba. Ormanjhi, Distt. Ranchi-835238 (Jharkhand)	20.07.10	Construction of Girls Hostel Bldg.	3,000,000
Karnataka				
38.	The Mavalli Education Society, #64, 2nd Cross, Lalbagh Fort road, Dodda Mavalli, Bangalore-560004	2011-12	Expansion of School Bldg.	1,000,000
39.	Saquaflia Millat Education Society, Vivekanad Nagar, Gadag	2011-12	Construction of 30 Bedded Boys Hostel Bldg.	1,000,000
40.	Mathruvani Educational Society, Kamakshipalya, 2nd stage, Basaveshwaranagar, Bangalore-560079	2011-12	Purchase of Computers/ Science Lab Equipments	300,000
41.	Aftab Educaiton Trust, Yermarus Camp-584135. Tq. and Disu. -Rarchur	2011-12	Construction of 100 Bedded Boys Hostel Bldg.	3,000,000
42.	Radiance Education Society, Talikoti, Tq Muddebihal, Distt. Bijapur-586214	2011-12	Expansion of Primary School Bldg.	600,000
43.	Azad Educational Society, C/o Abul Kalam Azad High School, Athani-591304, Belgaum (Karnataka) (Ph: 251692)	2011-12	Construction of 100 Bedded Girls Hostel Bldg.	3,000,000
44.	Ar-Rehan Educational Trust, Assar Mohalla, Sira-572137, Distt.-Tumkur (Karnataka)	2011-12	Consturclion of 30 Bedded Boys Hostel Bldg	1,000,000

1	2	3	4	5
45.	MMU Trust, Konkani Doddi, Ramadevara Bella Road, Ramanagaram-571511, Distt. Bangalore (Karnataka)	2011-12	Construction of 30 Bedded Girls Hostel Bldg.	1,000,000
46.	People's Education Society and Trusi Shaikh Campus, Nehru Nagar, Distt. Belgaum-590010 (Karnataka)	2011-12	Construction of 100 Bedded Boys Hostel Bldg.	3,000,000
47.	Mitlat Education and Welfare Society, Basha Nagar, Distt.-Davangere-577001 (Karnataka)	2011-12	Purchase of equipments/ machinery/tools/furniture for VTC	500,000
48.	Royal Education Society, Old Exhibition Building, Sheshadri Iyer Road, Distt. Mysore (Karnataka)	2011-12	Construction of School Bldg.	600,000
49.	Noor Afeal Educational and Charitable Trust, Opp. Raj-Rajeshwari Hotel Vasant Nagar. MSK Mill Road, Gulbarga-585102 (Karnataka)	2011-12	Purchase of Lab equipment	500,000
Kerala				
50.	Nadvathul Islam. Vaduthala, C/o Nadvathul Islam School, PO: Nadvath Nagar. Distt. Alappuzha	2011-12	Expansion of Primary School Bldg.	600,000
51.	Nusrathul Islam Trust, C/o Rahmath Public Hr. Sec. School, Pullur, Karuvambram PO: Manjeri-3, Distt. Malappuram-676123	2011-12	Expansion of Hr. Sec. School Bldg.	1,500,000
52.	Valapattanam Muslim Welfare Association, C/o Tajum Uloom English Medium High School, Village and PO: Valapattanam, Distt. Kannur-670010	2011-12	Expansion of High School Bldg.	1,000,000
53.	Al-Arif Educational and Chariable Trust. Ashoka Road, Kaloore, Cochin	2011-12	Expansion of high school Bldg.	1,000,000
54.	Islahiya Association, Chennamangallur, Mukkam, Calicut	2011-12	Construction of 100 bedded Girls Hostel Bldg.	3,000,000
55.	Ansarul Islam Charitable Trust, C/o Markazul Uloom Eng. School. At & PO: Kondotty-673638, Distt. Malappuram (Kerala)	2011-12	Construction of 100 bedded Girls Hostel Bldg.	3,000,000
56.	Guidance Islamic Centre. Kattuppara, PO: Chelakkad. Via Putamanthole. Distt. Malappuram-679323 (Kerala)	2011-12	Expansion of Hr. Sec. School Bldg.	1,500,000
57.	Mankada Anadha Sala Sangham, C/o Mufeed Al-Uloom Arabic College, Post-Mankada, Distt. Malappuram-679324 (Kerala)	2011-12	Construction of 30 Bedded Girls Hostel Bldg.	1,000,000

1	2	3	4	5
58.	Irshad Educational & Charitable Trust. C/o Irshad High School, Mannarkkad, Distt.-Palakkad-678582 (Kerala)	2011-12	Expansion of High School Bldg.	1,000,000
59.	Koppam Muslim Education Trust, PO: Pulassery. Koppam, Distt. Palakkad-679307 (Kerala)	2011-12	Construction of Girls Hostel Bldg.	1,000,000
60.	Muslim Cultural Trust, PO. Melmuri. Distt. Malappuram (Kerala)	2011-12	Construction of Girls Hostel Bldg.	3,000,000
61.	Thaikkattukara Muslim Jamath Educational and Charitable Trust, PO: Thaikkattukara, Aluva. Distt. Ernakulam (Kerala)	2011-12	Expansion of School Building	1,000,000
62.	Kumaranellur Islahiya Arabic College and Orphanage Committee, C/o Islahiya Orphanage School, Kumaranellur, PO: Angadi, Distt. Palakkad-679552 (Kerala)	2011-12	Construction of Hostel Bldg.	1,500,000
Madhya Pradesh				
63.	Anand Vihar Shiksha Samiti Evam Samaj Kalyan, Opp. Telephone Exchange, Samrat Nagar, Waraseoni, Distt. Balaghat-481371	2011-12	Expansion of High School Bldg.	1,000,000
64.	Abhilasha Sanskritik Evam Shaikslanik Sangthan, F-14, Misha Apartment, Karbala Road, Bhopal (MP)	2011-12	Expansion of B.Ed. College Bldg.	1,500,000
Maharashtra				
65.	Masoomen Education Society, C/o Super English Medium High School, Mangal Colony, Sahyadri Nagar, Sangli	20M-12	Purchase of Science/Computer Lab Equipments	300,000
66.	Minority Educational Society, Plot no. 6. Shadab Bagh, Bhosa Road, Distt. Yavatmal	2011-12	Construction of High School Bldg.	2,000,000
67.	Yavatmal Zilla Alpsankhayak Mahila Vikas Bahuddeeshiya Sanstha, C/o Urdu D.Ed College, Alsaminagar. Panderlowada Road. Near Reliance Petrol Pump. At & Post-Yavalmal-445001	2011-12	Expansion of D.Ed. College Bldg.	1,000,000
68.	Cosmopolitan Educational and Welfare Society, Opp. Shivajt Park. Nankheda Road, Nanal Peth. Parbhani-431401	2011-12	Expansion of B.Ed. College Bldg.	1,000,000
69.	Darul Uloom Zakaria, At. & PO- Kondave, Tal & Distt.-Satara-415002 (MS)	2011-12	Expansion of Primary School Bldg.	600,000
70.	Tiger Welfare Association, At. Post-Jaihind Saw Mill, Subhash Road, Beed-431122 (MS)	2011-12	Expansion of D.Ed College Bldg.	1,000,000

1	2	3	4	5
71.	Raja Education and Bahuuddeshiya Society, Pimpalgain, Raja, Tq. Khamgaon, Distt. Buldana (MS)	2011-12	Construction of High school Bldg.	2,000,000
72.	Maulana Azad Urdu Education Society, Watdlnar Gangai, Tq. Daryapur, Distt. Amravati-444819 (MS)	2011-12	Expansion of High school Bldg.	1,000,000
73.	Mahatma Gandhi Education Society, C/o Khan Abdul Gaffe Khan Urdu High School, Fakrabad, Mohalla-Pathri, Distt. Parbhani-431506 (MS)	2011-12	Construction of School bldg.	2,500,000
74.	Mother Teresa Educational Trust, Old Collector Compound, Plot No. 15, Room No. 45, Gate No. 05, Malad (W), Mumbai-400095 (MS)	2011-12	Construction of school Bldg.	2,500,000
75.	Walawa Taluka Baudha Society, C/o Wanlesswadi High School, Wanlesswadi, Tal. Miraj, Distt. Sangli-416416 (MS)	2011-12	Construction of Boys Hostel Bldg.	3,000,000
76.	Shri Umajirao Sanamadikar Medical Foundation, Jath, Tal Jath. Distt. Sangli-416404 (MS)	2011-12	Construction of Boys Hostel Bldg.	3,000,000
Manipur				
77.	The Rural Development Backward Organisation. Vill. Changamdabi Mathak Sagallou, PO/PS: Yairipok-795149, Distt.-Imphal East-II (Manipur)	2011-12	Expansion of Middle School Bldg.	800,000
78.	The A. Ghani Educational Society, Minthuthong, Hafiz Hatta, PO: Imphal. Distt. East Imphal-795001	2011-12	Expansion of High School Bldg.	1,000,000
79.	Nilofar Education Development Society, Khergao, Imphal East -795001 (Manipur)	2011-12	Construction of High School Bldg.	1,200,000
80.	Kashung Thoyiba Leingaila Educational Resource Centre, PB No. 38, Phungreilang, Circle Road (Zingsho Phungrei-tang/Seipect Ramlung) Distt. Ukhrlul-795142 (Manipur)	2011-12	Construction of Boys Hostel Bldg.	3,000,000
Tamil Nadu				
81.	Texcity Medical and Educational Trust, Texcity Campus. Podanur Main Road, Coimbatore-641023	2011-12	Consturction of Girls Hostel Bldg.	2,500,000
82.	Takwa Education Trust, C/o TET Teacher Training Institute for Women, 6/907. Trichy Main Road, Netaji Nagar. Distt. Namakkal-637001	2011-12	Expansion of D.Ed. College Bldg.	1,000,000

1	2	3	4	5
Uttar Pradesh				
83.	Eram Educational Society, C-Block, Indiranagar, Lucknow	2011-12	Construction of 30 Bedded Girls Hostel Bldg.	1,000,000
84.	Aman Social Welfare Society, 58. Bhitargaon, Neoria, Hussainpur, Pilibhit	2011-12	Expansion of High School Bldg.	1,000,000
85.	Habib Shiksha Prasar Samiti, C/o Habib Kanya Inter College, Nayagaon. Jungle Kaur, Distt. Gorakhpur	2011-12	Expansion of Middle School Bldg.	800,000
86.	Alp Sankhyak Samaj Swashtiya Evam Shiksha Samiti, Mohalla Upadiyan, Town-Kethore, Distt.-Meerut-250104	2011-12	Expansion High School Bldg.	1,000,000
87.	Rafi Ahmad Usmani Kanya Inter College Samiti, Vill & Post:- Kafara, Distt.-Lakhimpur Khiri-262701	2011-12	Purchase of Computer/ Science Lab Equipment	500,000
88.	Khaliq Ahmad Usmani Girls Inter College Samiti, Village & Post-Padriya tula Distt.-Lakhimpur Khiri-262701	2011-12	Purchase of Computer/ Science Lab Equipments	500,000
89.	Najibabad Educational Society, C/o Najibuddaula Girls Inter College, Najibabad. Mohalla -Bisatyan, Distt.-Bijnor-246763	2011-12	Expansion of Hr. Sec. School Bldg.	1,500,000
90.	Maulana Azad Sikshan Sansthan, Village-Naudar PO: Ramgarh. Distt. Chandauli	2011-12	expansion of Hr. Sec. School Bldg.	1,500,000
91.	Athar Educational Society', F-16, Guiyan Bagh. Distt. Moradabad -244001	2011-12	Expansion of High School Bldg.	1,000,000
92.	Lalla Miyan Janta Education Society, Town and P.O. Saidpur, Tehsil-Bisauli. Distt. Badaun-202525	2011-12	Construction of High School Bldg.	2,000.000
93.	Qasimul Uloom Shiksha Samiti, Mohalla-Azad Nagar, Vill&Post-Mankapur, Distt.-Gonda -271302	2011-12	Expansion of Middle School Bldg.	800,000
94.	Saint Saif Shikshan Sansthan, C/o Saint Saif J. H. School, Mohallah-Naipura., Gazraula, Distt.-J.P. Nagar	2011-12	Expansion of High School Bldg.	1,000,000
95.	Tasadduque Husain Muslim Educational Society, C/o Waseem Turki Muslim Degree College, Vill. Fatehpur Mafi, Post Palaula, Distt. JP Nagar-244222	2011-12	Construction of 30 Bedded Boys Hoslel Bldg.	1,000,000
96.	Zafar Shiksha Pracharani Samiti, C/o Zafarui Millat Memorial High School, Nizamabad, Azamgarh-276206	2011-12	Expansion of High School Bldg.	1,000,000

1	2	3	4	5
97.	Smt. Mariyam Bibi Sewa Samarpan Sansthan, Village Pure Lahuria, Kodaras Khurd, Block Amawan, Distt. Raibareli	2011-12	Construction of VTC Bldg. & Purchase of Machinery/Tools Equipment	2,000,000
98.	Naseem Memorial and Welfare Society, Village Seemara, Raninagar Road, PO: Katesar, Distt. Chandauli	2011-12	Expansion of Hr. Sec. School Bldg.	1,500,000
99.	Madarsa Nisarul Uloom Shahzadpur, Akbarpur, Ambedkar Nagar-224122	2011-12	Construction of 100 Bedded Boy's Hostel Bldg.	3,000,000
100.	Maulana Abul Kalam Azad Welfare Society, Ajay Nagar. New Ismail, Luckmw C/o Maulana Azad Prathmik Vidhyala, Dakshimola, Town: Banki, Distt. Barabanki (UP)	2011-12	Expansion of Middle School Bldg.	800,000
101.	Abu Hurairah Model School Samiti Madina Colony, Firozabad-283203	2011-12	Expansion of High School Bldg.	1,000,000
102.	Abrar Hussain Educational Society, Bldhuna Road, Saurikh, Distt.- Kannauj -209728	2011-12	Expansion of High School Bldg.	1,000,000
103.	Abdul Bari Muslim Educational Society, C/o S.B.M. Girls Inter college. Pakka Bagh, Bijnore Road, Amroha-244221. Distt.-J.P Nagar	2011-12	Purchase of Computer/ Science Lab Equipments	300,000
104.	Nasrullah Montessori Nursery School, Ansar Nagar, Sirsia. PO: Balua, Distt. Maharajganj -273302	2011-12	Expansion of Primary School Bldg.	600,000
105.	Maulana Azad Educational Society, Kot West, Idgah Road, Hasanpur-244241. Distt. J.P. Nagar	2011-12	Construction of Primary School Bldg.	1,000,000
106.	A.N. Ambedkar Siksha Sansthan, C/o A. N. Ambedkar High School, Gram Machhriya Gaon, 506. Vashoda Nagar Kanpur	2011-12	Construction of 100 Bedded Boys Hostel Bldg.	3,000,000
107.	Shahid Memorial Educational Society, C/o Shahid Memorial Junior High School. Near Ravan Chungi, Qaboolpura, Udaun-243601	2011-12	Construction of 30 Bedded Boys Hostel Bldg.	1,000,000
108.	The Modern Educational Society, Near Jama Masjid, Deoband-247554, Distt. Saharanpur	2011-12	Construction of Primary School Bldg.	1,000,000
109.	Greenfield Modern Society. Arya Nagar. Chhutmalpur, Distt.-Saharanpur-247662	2011-12	Construction of Middle School Bldg.	1,500,000
110.	Islamic Association, C/o Shabnam Memorial Hr. Sec. School, Barhalganj, Distt. Gorakhpur	2011-12	Expansion of High School Bldg.	1,000,000
111.	Mary Children Academy. Co Jesus and Mary Inter College, PO. Nawabganj. Distt. Bareilly-243406	2011-12	Expansion of Hr. Sec. School Bldg.	1,500,000

1	2	3	4	5
112.	Sunbeam Elimentary School Samiti. Vill. & Post Abdullahpur, Distt. Meerut	2011-12	Expansion of Hr. Sec. school Bldg.	1,500,000
113.	Dalit Pichhra Varg Alpsankhyak Avam Nirasharit Mahila Utthan Samiti, V/P-Inhauna. Singhpur, Tiloi, Raebareli-229801	2011-12	Construction of Boys & Girls Hostel Bldg.	3,000,000
114.	Warsi Higher Secondry School Society, Vill: Qazitpur, PO: Afzalpurwari, Sirathu. Distt. Kaushambi-212217 (UP)	2011-12	Expansion of Hr. Sec. school Bldg.	1,500,000
115.	Kisan Mahavidyalaya Shikshan Sansthan, Vill. Mahuwa Pakar. PO: Gavra Chauki. Tehsil Mankapur. Distt. Gonda -271312 (UP)	2011-12	Expansion of B.Ed. College Bldg.	1,500,000
116.	Mulakallim Muslim Educational Society. C/o Shaikh Rajab Ali Hr. Sec. School, Bamhaur, Azamgarh (UP)	2011-12	Expansion of High School Bldg.	1,000,000
117.	Darul Uioom Qadria Gulshan-e-Barkai, Parasarai, PO: Intyathol, Distt. Gonda	2011-12	Construction of girls hostel bldg	2,500,000
118.	Saima Shiksha Samiti, C/o Sainia Intermediate College, Vill. & Post: Majhil Gaon, Tehsil Kunda, Distt. Pratapgarh-230204 (UP)	2011-12	Expansion of Hr. Sec. School Bldg.	1,500,000
119.	Madarsa Saqlania Asgar Ali Darul Uloom Ahle Sunnat School Samiti, C/o DMA Public Jr. High School, Vill. Dhanori, Tehsil Swar, Distt. Rampur (UP)	2011-12	Expansion of Middle school Bldg.	800,000
120.	Bhartiya Shiksha Prachiar Sansthan, Bhikampur, Block Bijauli, Aligarh-202130	2011-12	Expansion of high school Bldg. & computer lab equipment	1,250,000
121.	Prayagraj Welfare Society, C/o Benhur High School, 592-B, Sultanpur Bhawa, Allahabad-211003 (UP)	2011-12	Expansion of High School Bldg.	1,000,000
122.	Society for Educational and Rural Development, C/o Indian Public School, Pakbara Road, Dingerpur, Distt. Moradabad-244301 (UP)	2011-12	Expansion of Middle School Bldg.	800,000
123.	Oxford Public School Siksha Samiti, C/o Oxford Veer Abdul Hameed High School, Mohalla-Fatehullah Ganj, Ward No. 19, Thakurdwara, Distt. Moradabad-244601 (UP)	2011-12	Construction of Boy's Hostel Bldg.	1,300,000
124.	Sheikh Gulam Hasan Parshikshan Sansthan, Vill. Razzak Khera, PO: Asahi Azampur, Distt. Hardoi-241305 (UP)	2011-12	Expansion of Primary School Bldg.	600,000

1	2	3	4	5
125.	Azizia Montessori School Samiti, Mohalla-Pureniya Talab, Distt. Balrampur (UP)	2011-12	Expansion of Middle School Bldg.	800,000
126.	Ruksana Begum Educational Society, Vill. Atrasi Kalan, Distt. J.P. Nagar-244236 (UP)	2011-12	Expansion of High School Bldg.	1,000,000
127.	Mirza Ahsanullah Beg Education & Social Welfare Society, Vill. & Post: Anjan-shaheed. Distt. Azamgarh-276125 (UP)	2011-12	Construction of 100 Bedded Girls Hostel Bldg.	3,000,000
128.	Shaheed Ashfaquillah Khan Memorial Welfare Society, 12, Mohanpura. Orai, Distt. Jalaun-285001 (UP)	2011-12	Expansion of Hr Sec. School Bldg.	1,500,000
129.	Faujdar Hasnain Educational & Social Welfare Society, Vill Shahabad, PO: Bridgemanganj, Distt. Maharajaganj-273157 (UP)	2011-12	Expansion of High School Bldg.	1,000,000
130.	Mohammad Arif Islamiya Education Society, C/o M A. Islamiya Hr. Sec. School, Divyapur Road, Bidhuna, Distt. Auraiya-206243 (UP)	2011-12	Expansion of High School Bldg. & Purchase Computers & Equipments	1,300,000
131.	Navada Gramudhyog Vikas Samiti, Mohalla Bagla, Amroha, Distt. JP Nagar-244221 (UP)	2011-12	Construction of Middle School Bldg.	1,000,000
132.	Jamia Darussalam Society, 609 Sector-4, Shastri Nagar, Meerut, C/o Jamia Darussalam School, Mohalla Purab Thok. Patiyali Road, Ganjdun-dwara. Distt. Kashiram Nagar-207242	2011-12	Expansion of Primary School Bldg.	600,000
133.	Indira Balika Shikshan Samiti, Vill. & Post Tekustar-Ramkola, Distt. Kushinagar (UP)	2011-12	Expansion of Hr Sec. School Bldg.	1,500,000
134.	Smt. Sumitra Devi Balika Uchcharat Madhiyamik Vidyalaya Shiksha Samiti, Vill. Ramchandrapur, PO: Sithora, Distt. Fatehpur (UP)	2011-12	Purchase of Computer And Science Lab Equipments	500,000
135.	M. Jatihar Ali Educational Society. C/o Maulana Jauhar Ali Girls School, Vill. Purnahn Buzurg, Kinder Patti, Distt. Kushinagar (UP)	2011-12	Construction of Middle School Bldg.	800,000
136.	Arjun Seva Samati, Vill. Khojpur, PO: Manjhanpur, Distt. Kaushambi (UP)	2011-12	Purchase of Computer Lab Equipments	300,000
137.	Shri Sadhu Saran Singh Bal Vidhya Niketan Vill. & Post: Barayepur, Distt. Fatehpur-212656 (UP)	2011-12	Expansion of Hr. Sec. School Bldg.	1,500,000
138.	Swargiya Abdul Jabbar Uchattar Madhyamik Vidyalaya Samiti, Vill. Sukhankheda, PO: Bhatoli, Tehsil-Sandeela. Distt. Hardoi-241001 (UP)	2011-12	Construction of Boys Hostel Bldg.	1,000,000

1	2	3	4	5
139.	Arshi Modern Nursery and Primary School Society, C/o Arshi Girls Inter College, 88/156, Chaman Ganj, Md. Ali Park, Kanpur (UP)	2611-12	Purchase of Computer/Science Lab Equipments at Arshi Girls Inter College & expansion of Arshi Public Education Centre (School) Bldg.	1,300,000
140.	Rabia Khatoon Memorial Balika Vidlaya Society, Post Kampil, Tehsil-Kaimganj, Farrukhabad (UP)	2011-12	Expansion of Middle School Bldg	800,000
141.	Madarsa Islamia Maqtab Committee, Vill. Alhadpur, Post Fazil Nagar, Distt. Kushinagar-274401 (UP)	2011-12	Expansion of Middle School Bldg.	800,000
142.	Haji Ali Jan Khan Memorial Educational Society, Villgae & Post-Shareef Nagar, Tehsil-Thakudwara, Distt Moradabad-244602 (UP)	2011-12	Construction of 100 Bedded Dormitory type Boys Hostel Bldg.	3,000,000
143.	Khawaja Gareeb Nawaz Public School Samiti, Vill. Chandkheri, Post-Dilari, Distt. Moradabad-244401 (UP)	2011-12	Expension of High School Bldg.	1,000,000
144.	Bazm-e-Adab Society, Mohalla Qazi Sarai 1st, Nagina, Distt. Bijnor-246762 (UP)	2011-12	Expention of Middle School Bldg.	800,000
145.	Babar Shiksha Samiti, Village-Hazrat Nagar Garhi, Tehsil-Sambhal, Distt. Moradabad-244301 (UP)	2011-12	Expansion of High School Bldg.	1,000,000
146.	Rafeeq Educational & Welfare Society, Mohalla Neemtala, Gamgoh, Distt. Saharanpur	2011-12	Construction of Primary School Bldg.	1,000,000
147.	Dr. Mehmood Ahmed Memorial Society, C/o A. B. Convent Juniour High School, Khcra, Gariya Gaon, Nagra, Distt.-Jhansi-284003 (UP)	2011-12	Construction of Middle School Bldg.	1,500,000
148.	Muslim Progressive and Educational Council of UP, Abul Barkat, Deoband, Distt. Saharanpur-247554 (UP)	2011-12	Construction of 100 Bedded Girls Hostel Bldg.	3,000,000
149.	Shri Gafoor Khan Islamia Shiksha Samiti. Vill. Rampur. PO. Fanda, Teh; Jasrana, Distt. Firozabad	2011-12	Expansion of High School Bldg	1,000,000
150.	N. Rahman Allahabad Public School Society, Noorulla Road, Allahabad-211003 (UP)	2011-12	Construction of 100 Bedded Girts Hostel btdfi.	3,000,000
151.	Shri Munawwar Mussain Muslim Shiksha Vikas Samiti, C/o M. S. Sainik High School, Ameenpur Sanvrow. Post-Karari, Tehsil-Manjhanpur, Distt. Kaushambi (UP)	2011-12	Expansion of High School Bldg.	1,000,000

1	2	3	4	5
152.	New Indian Montessory School Samiti, Vill. Sonversa, Post-Vishnupur berra, Block-Padrikripal, Atroli Road, Dtsst. Gonda-271601 (UP)	2011-12	Construction of High School Bldg.	1,000,000
153.	Era Educational Society, Kasba & PO. Shahi, Teh. Meerganj, Distt. Baraily-243505 (UP)	2011-12	Expansion of High Sphool Bldg.	1,000,000
154.	Shakeel Educational Society, A-645, Indira Nagar, Distt. Lucknow (UP)	2011-12	Expansion of Primary School Bldg.	500,000
155.	Sardar Khan Alp Sankhyak Vikas Sansthan, C/o Sardar Khan Alp Sankhayak Higher Secondary School, Vill. & Post-Kailai. Distt. Firozabad -225122 (UP)	2011-12	Expansion of High School Bldg.	1,000,000
156.	Maharana Pratap Balika Uchcharat Madhyamik Vidyalay Samiti, Karchalpur, Distt. Fatehpur(UP)	2011-12	Construction of 30 Bedded Boys Hostel Bldg.	1000,000
157.	Anjuman-e-Shaikhul Hind Society, Kasimabad. Post- Anjan Shaheed, Teh: Sagrhi, Distt. Azamgarh-276125 (UP)	2011-12	Expansion of School Bldg.	600,000
158.	Menhadi Hasan Memorial Education Centre School Samiti, Jarari, Distl. Farrukhabad (UP)	2011-12	Construction of School Bldg.	800,000
159.	Anjuman Islahul Muslemin, Post & Town-Dasna, Disn. Ghaziabad-201001 (UP)	2011-12	Expansion of School Bldg.	1,500,000
160.	Manav Sewa Sansthan, 36, ITI Road, Dakshini Gautam Nagar, Distt. Fatehpur (UP)	2011-12	Purchase of Computer and Science Lab Equipments	500,000
161.	Maharaja Aditya Narayan High School Association, Bhadohi, Distt. Sant Ravidas Nagar-221401 (UP)	2011-12	Expansion of School Bldg. & Purchase of Lab Equipment	1,500,000
162.	M.K. Sewa Sansthan, Vill. Kabra, Barayepur, Distt. Fatehpur (UP)	2011-12	Expansion of School Bldg.	600,000
163.	Freedom Fighter Maulana Hussain Ahmed Madni Educational Trust, Madni Manzil, Madni Nagar, Deoband, Distt. Saharanpur-247554 (UP)	2011-12	Construction of Girls Hostel Bldg.	3,000,000
164.	Maulana Abul Kalam Azad Academy, Nagla-Sahu, PO: Jaee, Distt. Meerut-250406 (UP)	2011-12	Expansion of School Bldg.	800,000
165.	Maulana Abul Kalam Azad Memorial Welfare Society, Mohalla-Pathanpura, Deoband, Distt. Saharanpur (UP)	2011-12	Construction of School Bldg.	1,000,000
Uttarakhand				
166.	Madarsa Gulzar Farjd Society, C/o M.G.F.M. Inter College, Dargah Imam Sahab Piran Kaliyar, Post Khas Roorkee, Distt. Haridwar-247667	2011-12	Construction of 100 Bedded Boys Hostel Bldg.	3,000,000

1	2	3	4	5
167.	Mother India Alp Sankhyak Siksha Samiti, Missarwala, Post Kunda, Tehsil Kashipur, Distt. U.S. Nagar	2011-12	Expansion of High School Bldg.	1,000,000
West Bengal				
168.	Beluni Janakafyan Sangha, PO: Dholahal, Block: Kulpi, Distt, South 24-Parganas	2011-12	Construction of 50 Bedded Hostel Bldg.	1,500,000
169.	Charaktala Manab Sampad Bikash Samity, Vill Charaktala, PO Gangaprasad, Distt. Malda-732207 (West Bengal)	2011-12	Purchase of Machinery/ Tools/Equipment for VTC	500,000
Andhra Pradesh				
170.	Iqra educational Socy, Ward No. 10, Rakkaspet, Bodhan, Distt. Nizamabad (AP)	2012-13	For construction of High School Building	1,350,000
171.	Ararsh Vidya Mandir, Kondapeta, Banaganapalli, Distt. Kumool (A.P.)	2012-13	For purchase of Computer / Science Lab. Equipment	250,000
172.	Sister Care Education Society, 2-14-151, Syamala Nagar, Nr. Railway Gate, Distt. Guntur (A.P.)	2012-13	For construction of 100 bedded Girls Hostel Bldg.	3,000,000
173.	Khwaja Garib Nawaz Educational Society, Main Road, Kangala Distt. Guniur(AP)	2012-13	For construction of 30 bedded Girls Hostel Bldg.	1,000,000
174.	Muslim Minorities Education & Welfare Society, Vijaynagar Distt. Hyderabad (AP)	2012-13	For construction of 100 bedded Girls Hostel Bldg.	3,000,000
175.	Godavari Educational Society. D. No. 16-2-70, Opp. Old Water Tank, Wednesday Market, Bhimavaram, Distt. West Godavari (AP)	2012-13	Expansion of Primary School Bldg.	600,000
Bihar				
176.	Edara Al-Nishat Muslemeen Educational Society, Indrapuri Colony, Ashiana Road, Raja Bazar, Distt. Patna (Bihar)	2012-13	For expansion of B.Ed College Bldg	1,500,000
177.	Alp Sankhyak Viaks Paristhan Kendra Nalanda Kaghzi Mohalla, Bihar Sharif. Distt, Nalanda (Bihar)	2012-13	For construction of 100 bedded Boys Hostel Bldg.	3,000,000
178.	Edara Falahul Muslemin, Phulwari Sharif, Patna (Bihar)	2012-13	For construction of 100 bedded Girls Hostel Bldg.	3,000,000
Gujarat				
179.	Azad Education Trust, B-I 1/12. Rehan Park Society, Opp. Welfare Hospital, Bharuch. (Gujarat)	2012-13	For purchase of Computer/ Science Lab. Equipment	250,000
180.	Napad Vanta Minority Educational Trust, At. Napad (Vanta), Distt. Anand (Gujarat)	2012-13	For construction of High School Building	2,000,000

1	2	3	4	5
181.	Dhandhuka Taluka Muslim Kelwani Mandal, Nr. Pirasar Talav, Dhandhuka, Distt. Ahmedabad (Gujarat)	2012-13	For expansion of High School Building	1,000,000
182.	Borsad Taluka Muslim Education Trust, Borsad 388540, Distt. Anand (Gujarat)	2012-13	For purchase of Computer/ Science Lab. Equipment for school	250,000
183.	Faiz Charitable Trust, Bapunagar, Shital Char Rasta, Rander Road, D. Surat (Gujarat)	2012-13	For Expansion of Higher Secondary School Bldg.	1,500,000
Haryana				
184.	Gramin Bal Vikas Avm Education Samiti, Neemka, The. Punhana, PO: Bichhor, Distt. Mewat (Haryana)	2012-13	For Expansion of Higher Secondary School Bldg.	1,500,000
185.	Mohd. Samsuddin Education & Social Society, Vill. Diahara, PO: Tauru, Distt. Mewat (Haryana)	2012-13	For construction of High School Building	2,000,000
Jharkhand				
186.	Chakradharpur Millat Educational Development Society, Main Road. PO Chakardharpur, W. Singhbhum (Jharkhand)	2012-13	For expansion of High School Building	1,000,000
187.	Hazrat Munam Pak Talimee Mission, Hazari Bagh (Jharkhand)	2012-13	For construction of 50 bedded Boys Hostel Bldg.	1,500,000
Karnataka				
188.	Noor Educational Trust, Noor Colony, Nr. Horticulture Centre, Haladkeri, Hyderabad Road, Distt. Bidar (Karnataka)	2012-13	For construction of 30 bedded Boys Hostel Bldg.	1,000,000
189.	The Huda Educational Society, Cowl Bazar, Bellary (Karnataka)	2012-13	For construction of 30 bedded Girls Hostel Bldg.	1,000,000
190.	Vocational Education Society. Old Jewargi Road, Gulbarga (Karnataka)	2012-13	For construction of ITI Bldg.	1,000,000
191.	Khidmath-U1-Muslameen, Jambunath Road, Rahmat Nagar, Hospet, Distt. Bellary (Karnataka)	2012-13	For expansion of D.Ed. College Bldg.	1,000,000
192.	The Bijapur District Socio-Economic & Cultural Association (SECAB Association) Naubag, Bijapur (Karnataka)	2012-13	For Purchase of Science Lab. Equipment for school	290,000
193.	Minorities Women Multipurpose Society & Rural Social Welfare Trust, Kalkeri Sindagi. Distt. Bijapur (Karnataka)	2012-13	For Construction of ITI (VTC) Bldg.	1,000,000
194.	Jafaria Education & Welfare Trust, Potenahalli, Gauribdhnur Taluk, Distt. Chickbalapur-561213 (Karnataka)	2012-13	Construction of 30 bedded boy's hostel Bldg.	1,000,000

1	2	3	4	5
195.	Al-Farooq Education Society (C/o Al-Farooq Pre-Primary, Hr. Primary & High School), Behind Tehsil Office, Aland, Distt. Gulbarga - 582302 (Karnataka)	29.09.11	Expansion of High School Bldg.	1,000,000
196.	Saint Tact English School, No. 566, 2nd Main, Kushal Nagar, K. G. Hall, Bangalore (Karnataka)	28.02.12	construction of High School Bldg.	2,000,000
Kerala				
197.	Jamia Nadwiyaa Trust, Salah Nagar, PO. Edavanna Distt. Malappuram (Kerala)	2012-13	For construction of 100 bedded Girls Hostel Bldg.	3,000,000
198.	Taleemul Islam Trust, PO: Payangadi, Distt. Kannur (Kerala)	2012-13	For purchase of Tools/ Equipment for 1TI	800,000
199.	Al-Aman Educational and Charitable Trust, C/o Ali Ameen Public School Pathanapuram, Distt. Kollam (Kerala)	2012-13	For expansion of High School Building	1,000,000
200.	Manarul Huda Trust, P.B. No. 5829, Emke Manzil Kallattumukka, Manacaud, Thiruvananthapuram (Kerala)	2012-13	For Purchase of Computer/ Science Lab. Equipment	300,000
201.	Makhdoomiya Islamika Samskarika Complex Committee, Athanikkal, PO: Vcllurvambram, Distt. Malappuram (Kerala)	2012-13	For construction of 100 bedded Girls Hostel Bldg.	3,000,000
202.	J & J Educational & Charitable Institution, PO: Karupadanna, Distt. Thrissur (Kerala)	2012-13	For Expansion of Higher Secondary School Bldg.	1,500,000
203.	Al-Azhar Muslim Educational Charitable Society, Mala, Distt. Thrissur (Kerala)	2012-13	For Expansion of Higher Secondary School Bldg.	1,500,000
204.	Alloor Educational Society, Allor, PO: Kanmanam Thekkumuri, Via Kalpakanchry, Distt. Malappuram (Kerala)	2012-13	For Expansion of Higher Secondary School Bldg	1,500,000
205.	Karuvanthiruthy Khidmathul Islam Sangham, PO: Karuvanthiruthy, Feroke, D. Calicut (Ker.)	2012-13	For expansion of Primary School Building	600,000
206.	Majma'a Malabar Al-Islami, Rahmath Nagar, PO: Kavanur-673644, Distt. Malappuram (Kerala)	2012-13	Expansion of B.Ed. College Bldg	1,500,000
207.	Oachira Thanveerul Islam Sangham Trust, PO: Oachira, Distt. Kollam-690526 (Kerala)	2012-13	Expansion of Hr. Sec. School Bldg.	1,500,000
208.	Salafi Charitable Trust, C/o Narikkuni English Medium School, PO: Punnurcheripalam. Narikkuni. Distt. Kozhikode-678585 (Kerala)	2012-13	Expansion of High school Bldg.	1,000,000
209.	Narukara Pattarkulam, Hayathul Islam Sangam, PO: Narukara Manjeri, Distt. Malappuram-676522 (Kerala)	2012-13	Expansion of High School Bldg.	1,000,000

1	2	3	4	5
210.	Manjeri Thurakkal Hidaythul Muslimeen Sangham, Thurakkal, PO: Manjeri, Distt., Malappuram-676121 (Kerala)	2012-13	Purchase of Equipments/ Machinery/ Tools for ITI	800,000
211.	Areacode Educational Trust, PO: Areacode, Ernad, Distt. Malappuram-673639 (Kerala)	2012-13	Expansion of High school Bldg.	1,000.000
212.	Kuniyil Humathul Islam Sangam, Kuniyil, PO: Kizhuparamba. <i>Via</i> -Areacode. Distt. Malappuram 673639 (Kerala)	2012-13	Expansion of High school Bldg.	1,000.000
213.	Islamic Development Council (IDC), C/o IDC English School, Orumanayur, PO: Chavakkad, Distt. Thrissur (Kerala)	2012-13	Construction of 30 bedded Girls Hostel Bldg.	1,000,000
214.	Panamaram Islamic & Educational Society (PICES). C/o Crescent Public High School, PO: Panamaram, Distt. Wayanad (Kerala)	2012-13	Expansion of High School Bldg.	1,000,000
215.	Kannur Association of Social and Economic Reforms Trust (Kaoser Charitable Trust) Kaoser Complex, Caltex Junction, PO Box No. 439, Distt. Kannur-670002 (Kerala)	2012-13	Expansion of Hr Sec. School Bldg.	1,500,000
216.	Cherukara Manfaul Uloom Islamic Complex Committi, C/o MIC English Medium Sr. Sec. School, PO: Cherukara, Parintalmanna, Distt. Malappuram (Kerala)	2012-13	Expansion of Hr Sec. School Bldg.	1,500,000
Madhya Pradesh				
217.	Abhilashi Sanskritik Evam Shaikshanik Samiti, Machna Colony, Bhopal (MP)	2012-13	For expansion of B.Ed College Bldg.	1,500,000
218.	Nav Hind Mahila Evam Bal Vikas Samiti, C/o Happy Memorial High School, Haraypura Road. Disit. Shajapur(MP)	2012-13	For Construction of Higher Secondary School Bldg.	2,500,000
219.	Bright Educational, Technical and Vocational Sociely, 43, Vikram Nagar, Behind Kanya Mahavidhyalava, Ujjain Road Etawa, Distt. Dewas	2012-13	Purchase of Science/ Computer Lab Equipments	250,000
220.	Anjuman Nurul Islam Sikshan Samiti, Nagori Colony, Mahidpur. Distt Ujjain	2012-13	Expansion of Middle School Bldg.	800,000
Maharashtra				
221.	Husamiah Education Society, Kampte Road, Shantinagar, Nagpur (MS)	2012-13	For purchase of Computer/ Science Lab. Equipment	125,000
222.	Taj Educational & Social Welfare Trust, C/o Urdu High School. Takli RR. Tq. Khuldabad, Distt. Aurangabad (MS)	2012-13	For construction of High School Building	2,000,000

1	2	3	4	5
223.	Sura Educational & Welfare Society, 39A. Gulkada Professors Colony, Himayat Bagh, Distt. Aurangabad (MS)	2012-13	For expansion of B.Ed College Bldg.	1,500,000
224.	Matioanl Education Society, C/o National Industrial Training Centre. Near Railway Over Bridge, Shivaji Nagar, D. Nanded (MS)	2012-13	For purchase of Machinery/ Tools/Equipment for ITI	800,000
225.	Amina Gramin Vikas Sansthan, Plot No 6 Behind Police Line Takli, Nr. Post Office. Jatar Nagar, Distt. Nagpur (MS)	2012-13	For construction of Higher Secondary School Bldg.	2,500,000
226.	Central India Sarvajanic Wachanaly, Sadar Bazar, Distt. Nagpur (MS)	2012-13	For purchase of Computer/ Science Lab. Equipment for Technical Institute	800,000
227.	Maulana Abul Kalam Azad Hindustani Shikshan Sanstha, Shirur (Tajbad), Tq. Ahmedpur, Distt. Latur (MS)	2012-13	For purchase of Computer Lab. Equipment	200,000
228.	Bhiwandi Weavers Education Society, Samad Nagar, Kanery, Bhiwandi, Distt. Thane (MS)	2012-13	For purchase of Science / Computer Lab. Equipment for school	300,000
229.	Dr. Allama Iqbal Education Society, Ladhed, Tq. Carwha, Distt. Yavatmal (MS)	2012-13	For purchase of Science/ Computer Lab. Equipment for school	200,000
230.	Habib Educational & Welfare Sociely, Habib Educational Complex. M.H. Mohani Raod, Kausa, Mumbra Distt. Thane (MS)	2012-13	For purchase of Science/ Computer Lab. Equipment for school	300,000
231.	Natioanal Education Society, C/o Anglo Urdu-High School, Mohalla-Mujawar, Distt. Nandurbar (MS)	2012-13	For purchase of Science/ Computer Lab. Equipment for school	500,000
232.	Father Stephens Academy. C/o Father Stephens Academy School, Giriz Vasai, Distt. Thane (MS)	2012-13	For purchase of Science / Computer Lab. Equipment for school	250,000
233.	Anjuman Tahzeeb-ul-Akhlaq. C/o Tahzeeb High School, S.N.221/22, Tahzeeb Nagar, Malegaon, Distt. Nasik (MS)	2012-13	For construction of High School Building	2,000,000
234.	Dhavadvadi Education Society, Dhavadvadi, Tq. Jat, Distt. Sangli (MS)	2012-13	For expansion of Middle School Bldg.	800,000
235.	Quadriya Education & Social Welfare Society, C/o Tehzeeb Urdu High School & Jr. College, Peer viosa Quadri Nagar, Chalisgaon, Distt. Jalgaon (MS)	2012-13	For purchase of Science/ Computer Lab. Equipment for school	500,000

1	2	3	4	5
236.	Abdul Majeed Central Education Society, 502, Amar Sajjan Towers, D. Nagpur (MS)	2012-13	For construction of 100 bedded Boys Hostel Bldg.	3,000,000
237.	Muslim Education Sociely. Tq. Pusad, Tilak Ward Pusad, Distt. Yavatmal-445204 (MS)	2012-13	Construction of High School Bldg.	2,000,000
238.	Muslim Youth Welfare Association, 95/6, I.L.H. Colony, Distt. Nanded-431602 (MS)	2012-13	Construction of 30 Bedded Bobs Hostel Bldg.	1,000,000
Manipur				
239.	The Muolvaiphei Rural Health & Research Centre, Muolvaiphei, Distt. Churachandpur (Manipur)	2012-13	For construction of 30 bedded Girls Hostel Bldg.	1,000,000
240.	Chil Chil Asian Mission Society, Campus Distt. Kanglatngbi (Manipur)	2012-13	For construction of 100 bedded Girls Hostel Bldg.	3,000,000
241.	The Social Development & Rehabilitation Council C/o Emida Public School, Phauden, PO& Distt. Thoubal-795138 (Manipur)	2012-13	Expansion of Middle School Bldg.	800,000
Meghalaya				
242.	The Salesian Sister of Northen India, Auxilium Convent Nongthymmai., Shillong (Meghalaya)	2012-13	For Expansion of Higher Secondary School Bldg.	1,500,000
Nagaland				
243.	Lima Aier Memorial School, Lingrijan,,Distt. Dimapur (Nagaland)	2012-13	For construction of 100 bedded Girls Hostel Bldg.	2,500,000
244.	Vision Home Club, C/o Vision Home Hr. Sec. School, Diphupar (4th Mile), Central Jail Road, Dimapur (Nagaland)	2012-13	For Expansion of Higher Secondary School Bldg.	1,500,000
Odisha				
245.	Diligent Action Group for Neglected Inform & Economically Low for All Round Salvation (DANIELS), Shastri Nagar. PO: Brajrajnagar, Distt. Jharsuguda (Odisha)	2012-13	For Expansion of High School Bldg.	1,000,000
Rajasthan				
246.	Darul Uloom Faize Siddiqia (Sunnia Hanfia) Sansthan, Vill. Sujan Ka Niwan, Post: Nawatala (Bakhasar) Teh. Choutan, Distt. Barmer (Rajasthan)	2012-13	For construction of 100 bedded Boys Hostel Bldg.	3,000,000
247.	Iqra Manav Seva Sansthan, C/o Rajasthan Public School, Vill. & PO: Kaithwara. Teh. Pahari, Distt. Bharatpur-321024 (Rajasthan)	2012-13	Expansion of Middle School Bldg.	800,000
Tamil Nadu				
248.	Saracens Educational Society, Saracens Building, 51, Shivaganga Road, Distt. Madurai (TN)	2012-13	For Expansion of Higher Secondary School Bldg.	1,200,000

1	2	3	4	5
249.	Popular Educational Trust, Cape Road, Edalakudy, Kottar, Nagercoil, D. Vallioor (TN)	2012-13	For expansion of B.Ed College Bldg.	1,500,000
250.	Dr. Rahman's Trust, C/o Munna Australian Matriculation Hr. Sec. School, No.22/10, Gummath Palli Street, Parangipettai, Distt. Cuddalore-608502 (TN)	2012-13	Construction of 50 Bedded Girls Hostel Bldg.	1,500,000
Uttarakhand				
251.	Edara Shabab-e-Islami, Library Complex, Mehuwala Mafi. Distt. Dehradun (UK)	2012-13	For expansion of Middle School Bldg.	800,000
252.	Holy Mary School Samiti, C/o Holy Mary School, Green Park, (Brahampuri), Niranjanpura Majra, Distt. Dehradun (UK)	2012-13	For expansion of Middle School Bldg.	800,000
253.	Sir Syed Ahmed Khan Education & Welfare Society, Mohalla Pashchimi Chhipiyan, Town-Jaspur, Distt. U.S. Nagar (UK)	2012-13	For Construction of Middle School Bldg.	1,500,000
254.	Madarsa Zia-ul-Uloom Samiti, Mohalla -Nai Basti, Jaspur, Distt. U.S. Nagar-244712 (Uttarakhand)	2012-13	Expansion of High School Bldg.	1,000,000
255.	Siddiqui Muslim Education Society, Mohalla-Ali Khan. Kashipur, Distt. U.S. Nagar-244713 (Uttarakhand)	2012-13	Expansion of Hr. Sec. School Bldg.	1,500,000
Uttar Pradesh				
256.	Mirza Anwer Beg Educational Society, Userahta, Shahganj, Jaunpur (UP)	2012-13	For Expansion of Higher Secondary School Bldg.	1,500,000
257.	M.B. Educational & Welfare Society, Radhna nayatpur, Kithor, D. Meerut (UP)	2012-13	For cosntruction of Primary School Bldg.	1,000,000
258.	Rasheed Memorial Welfare Trust Society, Khurja Distt. Bulandshahar (UP)	2012-13	For Purchase of Lab, Equipment for Middle School	200,000
259.	Ram Educational. Cultural & Social Welfare Society, C/o Iram Public School, Azad Nagar, Town & PO Tambaur, Distt. Sitapur (UP)	2012-13	For cosntruction of Middle School Bldg.	1,000,000
260.	Veer Abdul Hameed Smarak Shiksha Prasar Samiti, Vill. Hathoda, PO: Baldeo. The, Mahavan, Distt. Mathura (UP)	2012-13	For cosntruction of Middle School Bldg.	1,500,000
261.	Madarsa Hadeesul Quran Social Development & Awarness Society, Kasba: Laliyana, Distt. Meerut (UP)	2012-13	For cosntruction of Primary School Bldg.	1,000,000
262.	Iqra Public School & Welfare Educational Society, Vill. Post Khairabad, D. Mau (UP)	2012-13	For Expansion of High School Bldg.	1,000,000

1	2	3	4	5
263.	Shamsuddin Memorial Shiksha Gramin Vikas Sansthan, Vill. Seelpur, Post Kundarki, Distt. Moradabad (UP)	2012-13	For construction of Middle School Bldg.	1,500,000
264.	Khan Memorial Public School Samiti, Vill. Khana Gotiya Bandiya, Post.-Tilyapur, C.B. Ganj, Distt. Bareilly (UP)	2012-13	For expansion of Middle School Bldg.	800,000
265.	Maulana Azad Educational Society, Vill. & Post Laliyana, Distt. Meerul (UP)	2012-13	For Expansion of Higher School Bldg. & Purchase of Science & Computer Lab Equipment for School	1,800,000
266.	Mirza Anwer Beg Charitable Trust, Erekiyana, Shahganj, Jaunpur (UP)	2012-13	For construction of 30 bedded Girls Hostel Bldg.	1,000,000
267.	Abdul Gaffar Haslimi Inter College Association. Vill. & PO: Sahdullah Nagar, Distt. Balrampur (UP)	2012-13	For construction of 100 bedded Boys Hostel Bldg	3,000,000
268.	Imamia Educational Society, A-Block, GTB Nagar Kareli, Distt. Allahabad (UP)	2012-13	For Expansion of Higher Secondary School Bldg,	1,500,000
269.	Majeediya Society. C/o Majeediya Public School, Eidgaha Road, Sardhana, Distt. Meerut (UP)	2012-13	For expansion of Middle School Bldg	800,000
270.	Janta Public School Society, Dcorania Distt. Bareilly (UP)	2012-13	For expansion of Middle School Bldg.	800,000
271.	Murtaza Zaidi Educational & Charitable Society, 6 Mohsin Manzil (Purani Kothi), Zaidi Farm, Distt. Meerut (UP)	2012-13	For expansion of Middle School Bldg.	800,000
272.	Rural Education Development Society, Vill: Dhondheypur, PO: Tarabganj. D. Gooda (UP)	2012-13	For expansion of Primary School Building	600,000
273.	Dr. Zakir Hussain Memorial Shiksha Samiti, Vill. & PO. Khujnawar. Distt. Saharanpur (UP)	2012-13	For construction of Middle School Bldg.	1,500,000
274.	Hakimiil Ummal Educational & Social Welfare Society, Vill. & Post Parwar, Distt. Sultanpur (UP)	2012-13	For expansion of Primary School Building	600,000
275.	Abbasi Charitable & Educational Society, Kailsa Road, Amroha, Distt. JP Nagar (UP)	2012-13	For expansion of B Ed College Bldg.	1,500,000
276.	Ahsan Educational Development Evam Welfare Society, Kasba & Po: Mubarkpur, Tehsil Sadar. Distt. Azamgarh (UP)	2012-13	For expansion of Primary School Building	600,000
277.	Mohammad Haroon Educational Society, Vill. & PO: Umri, Distt. Bijnor (UP)	2012-13	For expansion of Higher Secondary School Building	1,500,000
278.	Jafar Memorial Girls Educational Society, Vill. & PO: Jaganpur, Distt. Faizahad (UP)	2012-13	For expansion of Higher Secondary School Building	1,500,000

1	2	3	4	5
279.	Sunrays Public School Samiti, C-506, Yashoda Nagar, Distt. Kanpur (UP)	2012-13	For construction of Higher Secondary School Building	2,500,000
280.	Firasat Gram Vikas Evam Shiksha Sansthan. Vill. Devrania Shumali, PO: Khas, Tehsil-Sadar, Distt. Rampur (UP)	2012-13	For construction of Primary School Building	1,000,000
281.	Pragati Modem School Samiti, Vill. Dhanauri. Tehsil Swar, Distt. Rampur (UP)	2012-13	For expansion of Middle School Bldg.	800,000
282.	Abdul Rahman Shiksha Samiti. Vill. Rampur-Shahpur, Block Chandous, Tehsil Ghabana, Distt. Aligarh (UP)	2012-13	For expansion of Middle School Bldg.	800,000
283.	Guru Tegh Bahadur Educational Society, Powayan Road. Banda, D Shahjahanpur (UP)	2012-13	For construction of 100 bedded Boys Hostel Bldg.	3,000,000
284.	Siraje Hind Educational Society, Vill. & PO: Murki, Kerakai, Distt. Jaunpur	2012-13	For expansion of Higher Secondary School Building	1,500,000
285.	Shalesh Jan Kalyan Samiti, Vill. Nagdinpur, Post, Bararpur, Distt. Ftehpur	2012-13	For expansion of High School Building	1,000,000
286.	Abdul Rasheed Samaj Seva Samiti, Milak-Amaait, PO: Dilari, Distt. Moradabad	2012-13	For expansion of Middle School Bldg.	800,000
287.	Foundation for Social Care, 173/35, 2nd Floor, Dr. B. N. Verma Road. Aminabad, Distt. Lucknow-226018 (UP)	2012-13	Expansion of High school Bldg.	1,000,000
288.	Little Nest Public Educational Society, Vill. & PO: Jargawan, Distt. Barabanki-225416 (UP)	2012-13	Expansion of Middle school Bldg.	800,000
289.	Mariyam Hoor Memorial Educational Welfare Society, Vill. & PO: Gosaiganj, Tehsil-Sadar, Distt. Faizabad (UP)	2012-13	Expansion of Middle School Bldg.	800,000
290.	Linh Son Buddhist Dong Faap Intermediate College Society, in-front of Imperial Hotel, Vill. & Post: Kushinagar, Distt. Kushinagar-274403 (UP)	2012-13	Expansion of High School Bldg.	1,000,000
291.	Weaker Section Education & Common Welfare Society, Town & Post. Kunderki, Tehsil-Bilari, Distt. Moradabad-202413 (UP)	2012-13	Construction of Middle School Bldg.	1,500,000
292.	Mukhiya Shabbii Education Society, Vill. Wakarpur, Aiayan, Post-Baheri Brahmanan, Distt. Moradabad-244402 (UP)	2012-13	Expansion of High School Bldg.	1,000,000
293.	Muslim Fund Kopaganj, C/o Habib Hr. Sec. School, Madani Manzil, Chaman Road, Kopalganj, Ghousi, Distt. Mau-275305 (UP)	2012-13	Purchase of Computers & Science Lab Equipment	140,000

1	2	3	4	5
294.	Iqbal Gafoor Public School Samiti, Manjhola Billoch, Post & Block-Noorpur, Distt. Bijnor-246727 (UP)	2012-13	Construction of 100 bedded boys hostel Bldg.	3,000,000
295.	A.I.A. Educational Society, Akhier Building, 36, Tavela Street, Nr. Gokuldas Degree College, Distt. Moradabad-244001 (UP)	2012-13	Construction of 100 bedded girls hostel Bldg.	2,500,000
296.	Naseeran Memorial Educational Society, C/o Janta Degree College, PO: Noorpur, Distt. Bijnor-246734 (UP)	2012-13	Construction of girls hostel Bldg.	3,000,000
297.	Citizen Care & Upliftment Foundation, C/o Decent Collegiate. Hauda Talab Post Kakori, Distt. Lucknow (UP)	2012-13	Construction of Primary School Bldg.	1,000,000
298.	Abdul Rauf Khan Shiksha Samiti, C/o Abdul Rauf Khan Memorial Jr. High School, Vill. Sharfabad, PO: Jarari. Distt. Farrukhabad-209739	2012-13	Construction of Middle School Bldg.	1,500,000
299.	Janta Public School Samiti, C/o HKS Hr. Sec. School, Vill. Usmanpur, PO: Sullanpur, Distt. Moradabad-244001 (UP)	2012-13	Expansion of High School Bldg.	1,000,000
300.	Ekta Prathmic Vidhalay Samiti, C/o Abdul Hakim Memorial Inter Collegc. Vill. Sultan Pur Munda, PO: Sahaspur, Tehsil -Thakudwara, Distt. Moradabad-244401 (UP)	2012-13	Expansion of Hr. Sec. School Bldg.	1,500,000
301.	Mohaddis-e-Azam Mission School Samiti, Kichaucha Shariff. Distt. Ambedkar Nagar (UP)	2012-13	Expansion of High School Bldg.	1,000,000
302.	Subedar Allaudin Educational & Welfare Society, H.No. 17, Abul Fazal Enclave-1, Jamia Nagar, Okhla, New Delhi -110025	2012-13	Expansion of National Public School Bldg. at Vill. Harsoli, Distt. Muzaffarnagar (UP)	800,000
303.	Muslim Educational & Social Welfare Association, C/o Deoband Unani Medical College, Mohalla -Naya Bans, Nr. Talheri Chungi, Deoband, Distt. Saharanpur-247554 (UP)	2012-13	Construction of 100 bedded boys hostel Bldg.	3,000,000
304.	Tahira Begum Memorial Educational & Welfare Society, 93/103, B.C. Bunkar Colony, Narai Bandh, PO: Maunath-Bhanjan. Distt. Mau-275101 (UP)	2012-13	Expansion of Primary School Bldg.	500,000
West Bengal				
305.	Muslim Welfare & Educational Trust, 40/4B, Ekbalpore Lane, Kolkatla (WB)	2012-13	For construction of 50 bedded Girls Hostel Bldg.	1,500,000
Total				402,450,000

Note: No Grant-in-aid was sanctioned during the year 2010-11

Corruption in NTPC

4970. SHRI RADHA MOHAN SINGH: Will the Minister of POWER be pleased to state:

(a) whether cases of alleged corruption and irregularities involving embezzlement of crores of rupees in the National Thermal Power Corporation Limited (NTPC) have been brought to the notice of the Government;

(b) if so, the details thereof during the last five years till date;

(c) the details of the enquiry conducted in this regard along with the outcome thereof including the number

of officials found to be guilty and the total amount involved therein; and

(d) the steps being taken by the Government to prevent recurrence of such incidents in future?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) to (d) Yes, Madam. Based on available records, details of the cases of alleged corruption and irregularities involving embezzlement of funds in the National Thermal Power Corporation Limited (NTPC) during the last five years along with action taken against those found guilty are given in the enclosed Statement-I and II. To prevent recurrence of such incidents instructions/guidelines are issued and monitored by CVC.

Statement-I

Details of the cases of alleged corruption and irregularities involving embezzlement of funds in the National Thermal Power Corporation Limited (NTPC) during the last five years along with action taken against those found guilty received in the Ministry

Sl. No.	Allegations	Action Taken
1.	Complaint against Shri Swantantra Kumar, ED (HR), NTPC irregularities in a tender on high prices etc.	Report of CVO, NTPC dated 30.4.2008 was examined in the Ministry and forwarded to CVC <i>vide</i> OM dated 8.9.2008. CVC <i>vide</i> OM dated 13.10.2008 advised closure of the complaint.
2.	Allegation about steep fall in quality and bungling of crores of rupees due to corruption in the second phase of NTPC Kahalgaon received from Lok Sabha Secretariat	On the basis of CVO, NTPC report dated 3.10.2008, factual information was furnished to Thermal wing of the Ministry for sending a reply to the Petition Committee, Lok Sabha <i>vide</i> OM dated 27.02.2009.
3.	Complaint dated 18.7.2009 alleging charges of corruption against Shri R. S. Sharma, CMD, NTPC in setting up of Bongaigaon TPS of NTPC	CVO, NTPC <i>vide</i> letter 11.12.2009 furnished the report to the Ministry. On examining the report it was seen that the allegations leveled in the complaint are not based on facts and could not be substantiated. The same was informed to CVC <i>vide</i> OM dated 20th January 2010. CVC advised closure of the case.
4.	Complaint against favoritism and corruption in formulating qualifying criteria for NIT in <i>r/o</i> construction of NTPC Tower at Noida having total contract value of Rs. 236 crores.	While the case was being examined in the Ministry, CVO, NTPC <i>vide</i> letter dated 10.02.2011 informed that CVC has closed the case <i>vide</i> OM dated 12.12.2010.
5.	Alleged scam of Rs. 200-250 crores in NTPC Tapovan tender for civil package	CVO, NTPC <i>vide</i> letter dated 24.09.2010 furnished the report in the matter. On examining the report it was observed that allegation of malafide were not substantiated, as tender was scrapped by NTPC Board on 3.6.2010 being quoted price of L-1

Sl. No.	Allegations	Action Taken
		bidder was 38.29% (Rs.266.57 crores) higher than the estimated cost. The report was sent to CVC <i>vide</i> OM dated 1.11.2010.
6.	Complaint received from CVC under Public interest disclosure protection of informer resolution against Shri P.K. Bhardwaz , DGM, NTPC alleging spending huge money on children education, purchase of Cars, investment in share and property etc.	As advised by CVC, It was informed to CVO,NTPC <i>vide</i> letter dated 31st December 2012 to take up the case with CBI for discreet verification, since the matter pertained to a below board level officer of NTPC.
7.	Addl. Secretary, DOPT <i>vide</i> DO letter 19.7.2010 forwarded an article appearing in the Indian Express, Delhi dated 8th July 2010 regarding "US Firm bribed Indian PSUs for contracts; Deptt. of Justice to Court" in which it was alleged that BHEL, MSEB, HSEB, NTPC, Bhilai Electricals as well as Spin Industries and J. Mehta & Co. having received bribes from California based Control Component Inc. (CCI) .	The matter was examined in consultation with CVO, NTPC and the report was forwarded to DOPT. On examination of reports of CVO, NTPC it was seen that though M/s. CCI have informed of making some payments through their agents to officials of NTPC, however, neither any name nor any evidence regarding payment of such bribes to NTPC officials could be made available by M/s CCI. DOPT was informed that due to lack of evidence the matter could not be pursued.
8.	Complaint against Shri R.S.Sharma, CMD, NTPC for award of the package for development and operation of PakriBarwadih Coal Mine at twice the estimated cost.	CVO, NTPC <i>vide</i> letter dated 17.1.2011 and 25.2.2011 furnished the report, which were examined in the Ministry and no irregularity found. The same was forwarded to CVC <i>vide</i> OM dated 18th April 2011 in agreement with CVO, NTPC report.
9.	Corruption in Bongaigaon Thermal Power station by NTPC Scam of Rs. 269 crores.	A number of complaints were received. On the complaints CVO, NTPC <i>vide</i> letter dated 9.5.2011 furnished the report which was examined in the Ministry and forwarded to Cabinet Secretariat /PMO as well as CVC. CVC <i>vide</i> OM dated 5.3.2012 advised to take up the matter with the management for review of the system. They also advised that Ministry may examine the part of the complaint where it is stated that Mr. Vinod Kumar whose cell No. is given is acting as middleman between Mr. Choudhary, CMD, NTPC and Parties/contractors. The matter was taken up with the CVO, NTPC and Department of Telecommunication to obtain the call details of Cell number of Shri Vinod Kumar. CVO, NTPC and Department of Telecommunication have informed that the details can be obtained through designated security agency. CVC has been informed in this regard with the request for closure of case.

Statement-II

Details of the cases of alleged corruption and irregularities involving embezzlement of funds in the National Thermal Power Corporation Limited (NTPC) during the last five years along with action taken against those found guilty received in the NTPC

Sl. No.	Allegations	Action taken
1.	Theft of Naphtha by falsifying the weighment records to the extent of Rs. 5.67 lacs.	FIR was lodged by the project officials. In departmental inquiry penalty of reduction to lower grade was imposed on 07.04.2009.
2.	Theft of Naptha by falsifying the weighment records to the extent of Rs. 6.32 lacs.	-do-
3.	Embezzlements of company funds to the extent of approx. Rs. 70,23,553/-.	FIR was lodged by the project officials. Major penalty proceedings are in progress. Inquiring Authority appointed on 16.07.2012
4.	Release of fraudulent payments to the extent of approx. Rs. 29,50,409/- to M/s Jaypee Corp.	FIR was lodged by the project officials. Major penalty proceedings are in progress. Inquiring Authority appointed on 26.02.2013
5.	Misappropriation of NTPC funds to the extent of approx. Rs. 18,71,576/-.	FIR was lodged by the project officials. Major penalty proceedings are in progress. Inquiring Authority appointed on 25.02.2013.
6.	Pilferage of construction steel of the value of approx. Rs. 44 lacs.	FIR was lodged by the project officials. Major penalty proceedings are in progress. One more official of Manager rank has also been charge sheeted for departmental action.
7.	Accepting favour from sub-contractor of NTPC Koldam for sponsoring the education of her daughter at King's College London costing Rs. 20 lakhs.	Departmental proceedings for major penalty action initiated on 28.03.13
8.	Demanding "Blackberry" mobile phone as Illegal gratification from a working contractor	Departmental proceedings for major penalty action initiated on 08.04.13. Voice sample & recorded conversation of the Charged Officer have been sent to Truth Lab for analysis for invoking, side by side, case under PC Act / criminal proceedings.
9.	Fraudulent issue of Computer Cartridges from Stores of NTPC, EOC	Recordable Warning issued on 30.10.2012
	-do-	Administrative action approved by DA
	-do-	Minor penalty proceedings approved by DA. File sent to DA on 05.02.2013 for review of for review of case and recommend major penalty proceedings against Sh. M.C. Verma, Engr. (Stores).
	-do-	Major penalty proceedings approved by DA

*[English]***Thermal Power Plants**

4971. SHRI D.B. CHANDRE GOWDA:
SHRI JAGDISH SINGH RANA:

Will the Minister of POWER be pleased to state:

(a) whether the Government is in a position for 100 per cent utilisation of the installed capacity of power generation of the power plants;

(b) if so, the details thereof and if not, the reasons therefor;

(c) the difference between installed capacity and actual power generation from the power plants in the Public sector and Private sector during the last three years and the current year; and

(d) the steps being taken/proposed to be taken by the Union Government in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) 100% utilization of installed capacity of generation power plants is not possible, on account of various factors such as auxiliary power consumption, planned maintenance and forced outage of the plants. Also, the generation from plants depends on required schedule of power depending upon demand, availability of fuel, transmission constraints and outage of units. In case of hydro, availability of water is also a factor.

(c) The installed capacity is measured in Mega Watt (MW) and actual power generation from the power plant during a year is measured in Million Unit (MU). The installed capacity (MW) and actual power generation (MU) from the power plants in Public sector and Private sector during the last three years and the current year are as under:

Year	Installed Capacity (MW) as on 31st March of the year			Actual Generation during the year # (MU)		
	Private	Public Sector		Private	Public Sector	
		Central	State		Central*	State
2012-13	68859.04	65359.94	89124.62	183963.85	380636.57	347051.89
2011-12	59121.73	54029.43	86725.87	139646.58	369289.17	367952.73
2010-11	35449.70	50759.43	87417.28	116139.81	351701.43	343301.55
2009-10	29014.01	47479.43	82905.05	93634.47	329642.47	348273.64

#Excludes generation from stations up to 25 MW.

*Includes imports from Bhutan.

Watershed Management Projects

4972. DR. RATTAN SINGH AJNALA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of the different schemes for the watershed management projects in the country;

(b) the details of the expenditure incurred on such projects in Punjab;

(c) whether the Government has any regulatory authority to check the effectiveness in terms of rise in ground water level of such projects; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA):

(d) Steps have been taken/proposed to be taken by the Government to improve generation to the extent possible are:

- Better operation and Maintenance of plant. Adoption of more efficient Super critical technology for thermal power generation.
- Renovation, modernization and life extension of old power generating units.
- Retirement of inefficient thermal generation units.
- Promoting energy efficiency in existing thermal power plants.

(a) The Department of Land Resources, Ministry of Rural Development has been implementing three area development programmes viz. Integrated Wasteland Development Programme (IWDP), Drought Prone Area Programme (DPAP) and Desert Development Programme (DDP) since 1995-96 on watershed basis. The above three programmes have been integrated into a single a modified programme called Integrated Watershed Management Programme (IWMP) w.e.f. 26.02.2009, for development of rainfed/degraded areas. The major activities taken up under IWMP *inter-alia* include ridge area treatment, drainage line treatment, soil and moisture conservation, rain water harvesting, nursery raising, afforestation, horticulture, pasture development, livelihoods for asset less persons.

(b) As on 31.03.2013, an amount of Rs.14.04 crore has been incurred as expenditure on Integrated Watershed Management Programme (IWMP) and Rs. 23.30 crore was incurred on Integrated Wasteland Development Programme (IWDP). No projects under DPAP and DDP had been sanctioned in Punjab.

(c) and (d) The Central Ground Water Authority (CGWA) has been constituted under the Environment (Protection) Act, 1986 for the purpose of regulation and control of ground water development and management in the country. It is headed by the Chairman, Central Ground Water Board (CGWB) and 14 other members of different Ministries/Departments/Organizations/Institutions of Government of India. The Central Ground Water Authority do not exercise any powers/ regulatory measures to check the effectiveness in terms of rise in ground water level of watershed managements projects. The Central Ground Water Authority excercises following powers and perform functions namely:

- (i) Exercise of powers under section 5 of the Environment (Protection) Act, 1986 for issuing directions and taking such measures in respect of all matters referred to in sub-section(2) of section 3 of the said Act.
- (ii) To resort to penal provisions contained in section 15 to 21 of the said Act.

(iii) To regulate and control, management and development of ground water in the country and to issue necessary regulatory directions for the purpose.

(iv) Exercise of powers under section 4 of the Environment (Protection) Act, 1986 for the appointment of officers.

Considering the severity of the exploitation and in order to restrict further exploitation of ground water, some of highly over exploited areas are Notified by Central Ground Water Authority for regulation of ground water withdrawal. The Central Ground Water Authority has so far notified 162 areas in the country for the purpose of regulation of ground water development.

[Translation]

Marketing Facilities in Rural Areas

4973. SHRI SAJJAN VERMA:
SHRI SOHAN POTAI:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has proposed any scheme to provide marketing facilities (Grameen Hat) for people living below poverty line in rural areas to sell their products;

(b) if so, the time by which it is likely to be implemented;

(c) whether State Governments have sent any proposals for such scheme; and

(d) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEP JAIN): (a) to (d) The Government has introduced a Scheme for setting up of Village Haat (Grameen Haats) under SGSY during 2009 that would help rural artisans to promote marketing of their products. Under the Scheme, the Government provides assistance to the States upto Rs. 15 lakhs for creation of Village Haats at the rate of 3 per district. The amount will be shared between the Central and State Government in the ratio of 75:25 (for NE States, in the ratio of 90:10).

So far 1647 Village Haats in 549 districts of 29 States/UTs have been released funds since inception.

The State/UT-wise details of funds released, both 1st and 2nd instalment, to Village Haats is given in the enclosed Statement.

Statement

State-wise Status of Fund Released on account of Village Haats

Sl. No.	Name of DRDA (Non-NE States/UTs)	No. of DRDAs	No. of VH	Instalment Released		No. of 2nd Instt. Released
				1st Instt. @ Rs. 5.625 lakh per VH	2nd Instt. @ Rs. 5.625 lakh per VH	
1	2	3	4	5	6	7
1.	Andhra Pradesh	22	66	371.250	0.000	0
2.	Bihar	29	87	489.375	236.250	42
3.	Chhattisgarh	16	48	270.00	236.250	42
4.	Goa	1	3	16.875	0.000	0
5.	Gujarat	25	75	421.875	32.825	6
6.	Haryana	20	60	337.500	0.000	0
7.	Himachal Pradesh	12	35	202.500	95.625	17
8.	Jammu and Kashmir	9	27	151.875	0.000	0
9.	Jharkhand	22	66	371.250	253.125	45
10.	Karnataka	29	87	489.375	0.000	0
11.	Kerala	14	42	236.250	151.180	27
12.	Madhya Pradesh	48	144	810.000	438.750	78
13.	Maharashtra	33	99	556.875	217.627	39
14.	Odisha	30	90	506.250	438.750	78
15.	Rajasthan	32	96	540.000	67.500	12
16.	Punjab	20	60	337.500	185.625	33
17.	Tamil Nadu	30	90	506.250	135.000	24
18.	Uttar Pradesh	69	208	1181.250	888.129	158
19.	Uttarakhand	13	39	219.375	84.375	15
20.	West Bengal	16	48	270.000	16.875	3
21.	Puducherry	1	3	22.500	0.000	0
Total		491	1473	8308.125	3477.886	618
Name of DRDA (North East States)				1st Instt. @ Rs. 6.75 lakh per VH for NE	2nd Instt. @ Rs. 6.75 lakh per VH for NE	No. of 2nd Instt. Released
1.	Arunachal Pradesh	2	15	101.250	60.147	9

1	2	3	4	5	6	7
2.	Assam	27	81	546.750	222.750	33
3.	Manipur (*AA 29.5.2009)	1	3	20.250	20.250	3
4.	Meghalaya	1	3	20.250	20.250	3
5.	Mizoram	8	24	162.000	162.000	24
6.	Nagaland	11	33	222.750	121.500	18
7.	Sikkim	1	3	20.250	0.000	0
8.	Tripura	4	12	81.000	20.250	3
Total		58	174	1174.500	627.147	93
Grand Total		549	1647	9482.625	4105.033	711

[English]

Representation of Muslims

4974. SHRI ABDUL RAHMAN: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether the Muslims constitute 73 per cent of all the notified minorities;

(b) if so, whether they have not got representation in the National Commission for Minorities as per that ratio; and

(c) if so, the steps being taken to provide proportional representation to Muslims in that Commission?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING): (a) Yes, Madam.

(b) and (c) Section 3 of the National Commission for Minorities Act, 1992 States that the Commission shall consist of a Chairperson, a Vice Chairperson and five Members to be nominated by the Central Government from amongst persons of eminence, ability and integrity, provided that the five Members including the Chairperson shall be amongst the minority community.

Reduction in Car Production

4975. SHRI ASHOK TANWAR: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the passenger car production growth has reduced to a marginal one per cent during April-November, 2012 against its corresponding period of 2011;

(b) if so, the details thereof and if so, the reasons therefor;

(c) whether as per the Society of Indian Automobile Manufacturers (SIAM) passenger car production is growing at seventeen per cent over the last ten years;

(d) if so, the details thereof and if so, the reasons therefor;

(e) whether the Government is aware of the steps proposed to be taken by the Automotive Mission Plan (2006-2016);

(f) if so, the details thereof; and

(g) the details of the incentives provided by the new Foreign Trade Policy to increase the production of the passenger cars?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) and (b) Yes, Madam.

As per the Society of Indian Automobile Manufacturers (SIAM), passenger car production has reduced to a marginal one per cent during April-November, 2012 against its corresponding period of 2011. The number of production of passenger car during April-November, 2011 and 2012 was 15,75,777 and 15,91,911 respectively.

(c) Yes, Madam. Till 2011-12, the Compounded Annual Growth Rate (CAGR) of passenger cars was 17%. However, in 2012-13, the market declined and therefore the last 10 years CAGR fell to 15.86%.

(d) The details production and growth rate for the last 10 years are given below:

Year	Production (in numbers)	Growth Rate (%)
2002-03	5,57,410	11.41
2003-04	7,82,562	40.39
2004-05	9,60,487	22.74
2005-06	10,46,133	8.92
2006-07	12,38,021	18.34
2007-08	14,26,212	15.20
2008-09	15,16,967	6.36
2009-10	19,32,620	27.40
2010-11	24,53,097	26.93
2011-12	25,37,170	3.43

The reasons for high growth of the passenger car are as follows:

- (i) Policy intervention by the Government including import policy, FDI policy and excise policy under Automotive Mission Plan (2006-16).
- (ii) Enhancement of purchasing power of the consumers.
- (iii) Easy availability of finance.
- (iv) Need for increased mobility by the people due to urbanization.
- (e) Yes, Madam.

(f) Automotive Mission Plan 2006-16 envisages comprehensive support and development of the automobile and auto components sectors on a long term and sustained basis.

(g) No incentive has been provided by the new Foreign Trade Policy to increase the production of the passenger car.

Incubation Centres

4976. SHRIMATI ANNU TANDON: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether the Government is considering setting up specialised institutes for micro and small entrepreneurship;

(b) if so, the details thereof;

(c) whether the Government proposes to setting up a separate incubation and technology cell for entrepreneurs seeking to set up Micro, Small and Medium Enterprises; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K. H. MUNIYAPPA): (a) No, Madam.

(b) Does not arise.

(c) and (d) As per approved guidelines of the Scheme "Support for Entrepreneurial and Managerial Development of SMEs through Incubators", implemented by Ministry of Micro, Small and Medium Enterprises (MSME), Government has been recognizing incubation centres in various academic institutions as Business Incubators for supporting the development of new ideas and their subsequent commercialization. Until 2012-13 the Government has recognized 102 academic institutions as Business Incubators. As per the approved guidelines, Government has the target of recognizing 25 academic institutions as Business Incubators per year in remaining 4 years of the 12th Plan.

Tipaimukh Dam Project

4977. DR. THOKCHOM MEINYA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether it is a fact that the Tipaimukh Dam Project has been delayed;

(b) if so, the reasons therefor;

(c) whether there is any objection from Bangladesh to this project;

(d) if so, the details thereof; and

(e) the action taken by the Union Government thereon?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) and (b) Tipaimukh Dam Project has been accorded concurrence by Central Electricity Authority under Ministry of Power on 02.07.2003. However, Project is yet to be taken up for construction pending forest clearance from Ministry of Environment and Forest.

(c) and (d) Bangladesh is of the view that this project may cause adverse effect in their territory and a joint sub group is necessary to monitor and advice for the study of assessment of impact of the project in their territory.

(e) Government of India has assured to Government of Bangladesh that it will not take such steps which would adversely affect Bangladesh and as suggested by Bangladesh, a joint Subgroup on Tipaimukh Dam Project under Joint Rivers Commission (JRC) has been formed for the assessment of impact of the project in Bangladesh territory. Two meetings of the Subgroup are already held in August 2012 in New Delhi and February 2013 in Dhaka. Both the sides are satisfied with the progress made in this regard.

Bench of High Courts

4978. SHRI MAHENDRA KUMAR ROY: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the present position of establishment of Circuit Branch of Calcutta High Court at Jalpaiguri, West Bengal;

(b) whether it will be opened in the Zilla Parishad Bungalow and if so, the details thereof and the reasons therefor;

(c) whether construction of a new building has been started to accommodate the Circuit Branch; and

(d) if so, the details thereof and the funds sanctioned by the Union Government therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) to (d) A group of five (5) Judges of the Calcutta High Court has visited Jalpaiguri to assess the adequacy of infrastructure both temporary as well as permanent, for starting the Circuit Bench. Their assessment has been that the temporary infrastructure made ready by

the State Government, is not adequate to take care even of the minimum number of Judges and their staff required for the Circuit Bench. The residential facilities are also inadequate even for the sanctioned number of staff let alone the actual required number.

As for the construction of new permanent building for the Circuit Bench, boundary wall alone has been constructed. The work for the main court building and residential bungalows for Judges, has not commenced. The Bench will be established after receiving confirmation from the Calcutta High Court as to the availability of necessary infrastructure for operationalizing the Bench.

The funds for the Circuit Bench would be provided by the State Government of West Bengal.

Misuse of Fertilizer Subsidy by Agents

4979. DR. SANJEEV GANESH NAIK: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the fertilizer subsidy is misused by agents of fertilizers in the country;

(b) if so, the details thereof; and

(c) the steps being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) There are reports of misuse of fertilizer subsidy in view of alleged diversion of fertilizers for purpose other than agriculture use, black-marketing etc, but the same have not been confirmed by the State Governments.

(c) In order to prevent any misuse of subsidy by fertilizer companies, the following measure are already in place:

- (i) Monitoring of subsidy payments is done through the web based on-line Fertilizer Monitoring System (FMS), under which the companies are required to upload data relating to purchase of raw material, production, consumption, sales etc. on daily

basis. The fertilizer companies are required to generate subsidy bills for each month in the FMS.

- (ii) The subsidy bills are finally cleared only after receipt of prescribed Proforma-B issued by respective State Governments, where the subsidised fertilizers have been received/sold, certifying receipt/sales of the quantity of fertilizers have been received and sold in the State besides quality of the fertilizers.
- (iii) State Governments are adequately empowered to take preventive/punitive actions for violation of any of the provisions of Fertilizer Control Order (FCO) 1985 under Essential Commodities Act 1955. Black-marketing activity is violation of FCO.
- (iv) Department of Fertilizers has also advised/sensitized the State Governments for gearing up enforcement agencies under their jurisdiction to take appropriate action against the offenders, if any.

Earnings of Railways

4980. SHRI K. SIVAKUMAR ALIAS J. K. RITHEESH:
SHRI NILESH NARAYAN RANE:
SHRI PONNAM PRABHAKAR:
SHRI N. CHELUVARAYA SWAMY:

Will the Minister of RAILWAYS be pleased to state:

- (a) the details of the net earnings of the Railways during the Financial year 2012-13;
- (b) whether despite the hike in freight charges and a partial increase in the passenger fares, the Railways' earnings have fallen short of their target;
- (c) if so, the details thereof along with the reasons therefor;
- (d) whether the Railways propose to borrow some funds from the market and/or from the Government; and
- (e) if so, the details thereof along with the details of such borrowings by the Railways during the last three years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) to (c) Earnings of Indian Railways during the financial year 2012-13 (Provisional) is as under:

(Rs. in crore)				
Sl. No.	Segment	Revised Estimates Target	Provisional Approximates	Excess/ Shortfall
(i)	Passenger	32,500	31,321	-1,179
(ii)	Other Coaching	3,083	3,049	-34
(iii)	Goods	85,956	84,862	-1,094
(iv)	Sundry Other Earnings	4,096	4,141	+ 45
(v)	Gross Earnings	1,25,635	1,23,373	-2,262

In the passenger segment, the shortfall is primarily due to lesser originating passengers and class mix. In Goods segment, while the loading target has been largely met, the shortfall in earnings is due to fall in average lead and commodity mix.

(d) and (e) Yes, Madam. Railways propose to borrow Rs. 15,103 crore during 2013-14 from the market. Details of such market borrowings during last three years are given below:

Year	Amount (Rs. in crore)
2010-11	9,780
2011-12	14,790
2012-13 (RE)	15,000

Further, a loan of Rs. 3,000 crore was also taken from General Revenues during 2011-12 which was fully paid back with interest during 2012-13.

Direct Cash Transfer for Scholarship Schemes

4981. SHRI ANTO ANTONY:
SHRI ASADUDDIN OWAISI:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the direct cash transfer on the basis of Aadhaar numbers has been implemented in three

scholarship schemes by the Government in selected districts of the country;

(b) if so, the details thereof;

(c) the number of beneficiaries so far opened bank accounts to get the benefit of direct cash transfer under these schemes;

(d) whether due to non-coverage by Aadhaar, many beneficiaries are unable to get the direct cash transfer; and

(e) if so, the details thereof and the steps taken or being taken by the Government to give benefits of direct

cash transfer to those who are yet to get their Aadhaar numbers?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING): (a) and (b) No, Madam but Direct Benefit Transfer (DBT) has been initiated in the two Scholarship Schemes viz; Post-Matric Scholarship Scheme and Merit-cum Means based Scholarship Scheme and one Fellowship Scheme viz; Maulana Azad National Fellowship Scheme in the first phase of DBT taken up in 43 districts of 16 States/UTs of the country. The detail of total number of beneficiaries is as under:

Name of the Scheme	No. of States	No. of Districts	Total no. of beneficiaries	Total no. of beneficiaries with bank account	Total no. of beneficiaries with Aadhaar No. and bank account
Merit-cum-Means based Scholarship Scheme	16	43	3538	3538	1343
Post Matric Scholarship Scheme	16	43	46834	46673	19362
Maulana Azad National Fellowship Scheme	16	43	77	77	6

(c) The number of beneficiaries so far opened bank accounts to get the benefit of direct cash transfer under these Schemes are as:

Scheme Name	Total number of Beneficiaries	Beneficiaries with bank account
Merit-cum-Means based Scholarship Scheme	3538	3538
Post Matric Scholarship Scheme	46834	*46673
Maulana Azad National Fellowship Scheme	77	77

This is because online application under Post-Matric Scholarship Scheme was kept optional for classes XI and XII.

(d) and (e) No, Madam. Under all the three Schemes of this Ministry identified for Direct Benefit Transfer, payment/transfer of scholarship/fellowship to the eligible recommended students /candidates is made directly in their bank account by the States/UTs in Post-Matric Scholarship

Scheme and Merit-cum-Means based Scholarship Scheme and by the University Grants Commission (UGC) in Maulana Azad National Fellowship Scheme.

Hence, all transfer of benefits have been made directly in the bank account of the beneficiary by the States/UTs/UGC irrespective of having Aadhaar Number in this financial year *i.e.* 2012-13. This has been affected electronically.

Ultra Mega Power Projects

4982. SHRI P. R. NATARAJAN:
SHRIMATI SHRUTI CHOUDHRY:

Will the Minister of POWER be pleased to state:

(a) whether the Union Government has approved setting up of Ultra Mega Power Projects (UMPPs) in the country particularly in Tamil Nadu;

(b) if so, the details thereof along with their power generation capacity, Project and State-wise;

(c) whether these projects were completed and

power generation has been started by them and if so, the details thereof, project-wise;

(d) if not, the reasons therefor and the steps being taken by the Union Government for their early completion, project-wise;

(e) whether some States will get 50 per cent of power from these UMPPs; and

(f) if so, the details thereof, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) to (d) The Government of India had launched an initiative for the development of coal-based Ultra Mega Power Projects (UMPPs) each with a capacity of 4,000 MW. Sixteen UMPPs have been identified in various parts of the Country. Out of these, two UMPPs are identified for being located in Tamil Nadu. So far, four UMPPs have been awarded to the developer(s) selected through International

Tariff based competitive bidding process. Mundra UMPP is fully commissioned and generating electricity. First unit of Sasan UMPP has been synchronized in March 2013. Other units of Sasan UMPP and all the units of Krishnapatnam and Tilaiya UMPP are likely to be commissioned in the 12th Plan, except the last unit of Tilaiya UMPP which is expected in 13th Plan. Other UMPPs are in various stages of development and commissioning schedule of these UMPPs can be given only after the projects are awarded to the developers.

Power generation capacity with Project-wise & State-wise details of the various UMPPs are given in the enclosed Statement.

(e) and (f) States namely Odisha will get 50% power from two additional UMPPs proposed in the State of Odisha and Andhra Pradesh will get 50% power from second UMPP in Andhra Pradesh and Maharashtra will get 50% power from UMPP proposed in Maharashtra.

Statement

Sl. No.	UMPP	Proposed Capacity (MW)	Location	Status
1	2	3	4	5
A. Awarded UMPPs.				
Madhya Pradesh				
1.	Sasan (6x660MW)	6x660= 3960	Sasan in District Singrauli.	Project awarded and transferred to M/s Reliance Power Ltd. on 07.08.2007. Project is under advanced stage of construction and its first unit was synchronized on 9.3.2013 and expected to achieve CoD in May, 2013. Last unit is expected to achieve CoD in April, 2016.
Gujarat				
2.	Mundra (5x800MW)	5x800= 4000	Mundra in village Tundawand in District Kutch.	Project awarded and transferred to M/s Tata Power Ltd. on 24.4.2007. All the 5 units of Mundra UMPP have been commissioned. Mundra UMPP has become fully commercially operational.
Andhra Pradesh				
3.	Krishnapatnam (6x660MW)	6x660= 3960	Krishnapatnam in District Nellore.	The Project awarded and transferred to M/s Reliance Power Ltd.(RPL) on 29.1.2008. RPL has stopped work at site, citing new regulation of coal pricing in Indonesia. Procurers issued termination notice to Coastal Andhra Power Ltd. (CAPL), a Reliance Power Company on

1	2	3	4	5
				15.3.12. CAPL approached Hon'ble High Court of Delhi. The Court has dismissed CAPL's petition. CAPL has now approached the Division Bench, Delhi High Court and Indian Arbitrator Council. The Case is subjudice.
Jharkhand				
4.	Tilaiya (6x660MW)	6x660= 3960	Near Tilaiya village in Hazaribagh and Koderma Districts.	Project awarded and transferred on 7.8.2009 to M/s Reliance Power Ltd. Construction of the plant is held up as the land has not been handed over to the developer by Jharkhand Government.
B. Other UMPPs				
Odisha				
5.	Bedabahal		Near Bedabahal in Sundergarh District.	Request for Qualification (RFQ) bids for selection of the Developer of the project have been received on 1st August, 2011. Request for Proposal to be issued after SBDs finalization.
6.	1st additional UMPP in Odisha		Site at Bijoypatna in Chandbali Tehsil of Bhadrak District for coastal location has been identified.	--
7.	2nd additional UMPP in Odisha		Site at Narla and Kasinga sub division of Kalahandi District for inland location has been identified.	--
Chhattisgarh				
8.	Chhattisgarh		Near Salka and Khamera villages in District Surguja.	The RfQ was issued on 11.6.2010. The date of submission of RfQ for Chhattisgarh UMPP is being extended from time to time as Ministry of Environment and Forests (MoEF) has categorized coal blocks of this UMPP in "No Go" area. The last date for submission of RfQ bids now is 3.10.2013.
Tamil Nadu				
9.	Tamil Nadu		Village Cheyyur, District Kancheepuram.	The site has been finalized. RfQ to be issued after Standard Bidding Documents (SBDs) are revised.
10.	2nd Tamil Nadu UMPP		Site Not finalized	--
Andhra Pradesh				
11.	2nd Andhra Pradesh UMPP		Village Nayunipalli, District Prakasam, Andhra Pradesh	Pre-RfQ stage
Jharkhand				
12.	2nd Jharkhand UMPP		Site at Husainabad, Deoghar District has been identified.	--

Gujarat

13. 2nd Gujarat UMPP Not finalized --

Karnataka

14. Karnataka State Govt. has identified a suitable site in Niddodi village of Mangalore taluka Dakshina Kannada District. --

Maharashtra

15. Maharashtra Not finalized --

Bihar

16. Bihar Site at Kakwara in Banka District has been identified.

Security in Trains

4983. SHRI SULTAN AHMED: Will the Minister of RAILWAYS be pleased to state:

(a) the measures that have been taken by the Railways to improve the security in the passenger coaches during night time;

(b) whether the Railways propose to install CCTV cameras in the passenger coaches in this regard;

(c) if so, the details thereof;

(d) whether Route Relay Interlocking work has been completed in entire rail network; and

(e) if so, the details thereof and if not, the current status of this exercise?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) Policing on Railways is a State Subject and prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains including creation of secure environment for women are, therefore, the statutory responsibility of the State Governments, which they discharge through Government Railway Police (GRP) of the States concerned. However, Railway Protection Force supplements the efforts of Government Railway Police by deploying its staff for escorting of important trains in affected areas and access control duties at important and sensitive stations.

The following measures are being taken by the Railways to improve security of passengers:-

1. On vulnerable and identified routes/sections, 1275 trains are escorted by Railway Protection Force daily on an average, in addition to 2200 trains escorted by Government Railway Police of different States daily.
2. An Integrated Security System consisting of electronic surveillance of vulnerable stations through CCTV Camera network, access control, anti-sabotage checks has been approved to strengthen surveillance mechanism over 202 sensitive and vulnerable Railway stations.
3. Security Help-Line numbers have been set up in the Zonal Control Rooms over some zonal railways to facilitate the passengers especially the lady passengers to inform about any untoward incidents. The numbers of such security help-lines have been displayed at conspicuous places of important Railway stations and in the coaches of trains.
4. Regular coordination meetings are held with State Police at all level to ensure proper registration and investigation of crime by Government Railway Police.

(b) and (c) There is no proposal for installation of CCTV Cameras in coaches under consideration.

(d) and (e) No, Madam. Out of 6189 Broad Gauge Interlocked stations, Route Relay Interlocking (RRI) is provided on major Junction Stations where as Penal Interlocking (PI)/ Electronic Interlocking (EI) is provided at way side stations. So far, RRI at 267 stations, PI at 4179 stations and EI at 614 stations have been provided over Indian Railways.

Implementation of MFMS

4984. SHRI SHIVARAMA GOUDA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Mobile based Fertilizer Monitoring System (MFMS) is implemented in only a few States;

(b) if so, the details thereof alongwith the reasons therefor;

(c) whether the Union Government proposes to implement it all over the country;

(d) if so, the details thereof; and

(e) the likely of the impact of the scheme on the fertilizer sector?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) and (b) The Union Government is following a phased approach in the implementation of mFMS: mobile based Fertilizer Monitoring System. Government approach towards direct disbursement of Fertilizer subsidy to the intended beneficiaries is given as under:

- I. **Phase I:** Information visibility till the retailer's level where part (balance 5-15% *w.r.t.* fertilizer grades) subsidy is disbursed to the manufacturers on the basis of the information of retail acknowledgements reported in mobile based Fertilizer Monitoring System (mFMS).
- II. **Phase II:** Part subsidy payment to the manufacturers on the basis of the information of retailer sales of fertilizers captured in mobile based Fertilizer Monitoring System (mFMS).
- III. **Phase III:** Subsidy payment to the retail customer on the basis of fertilizer sales made to him/her.

IV. **Phase IV:** Subsidy payment to the farmer on the basis of details of sales made to him/her.

Phase-I (mFMS: mobile based Fertilizer Monitoring System) has been got developed by Department of Fertilizers through National Informatics Centre (NIC) throughout the country to bring Information visibility till the retailer's level. Its rollout through all the registered fertilizers manufacturers (116), wholesalers (22 Thousand) and retailers (1.90 Lakhs) is being stabilized across the country.

During the phase II, information on sale of Fertilizers to the farmers is to be captured. It is proposed to start Pilot using different modes of data capture such as through Web, Mobile and POS etc. in the identified 12 Districts. After successful pilot implementation, the rollout shall be taken up across the country.

(c) to (e) Yes, Madam. The Government intends to implement all phases of mFMS, across the country. The ultimate outcome of mFMS Phase-I implementation has resulted, the fertilizer supply /stocks information visibility at every point of transaction *i.e.* for companies (State/District level), for wholesalers (District level) and for Retailers (Village level) across the country on line in mFMS portal.

The end goal of mFMS is to bring visibility in Subsidy payment to the farmer on the basis of details of sales made to him/her.

[Translation]

Projects for States with Less Irrigation Facilities

4985. SHRI VIRENDRA KUMAR: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government is contemplating to accord priority in providing financial assistance under the Centrally funded schemes for irrigation projects to the States like Madhya Pradesh which are having lower percentage of irrigation facilities; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) and (b) The Union Government provides Central Assistance (CA) under Accelerated Irrigation Benefits Programme (AIBP) to the States as per

guidelines for completion of ongoing projects. As per the latest amendments to AIBP guidelines made in December 2006, the condition that an ongoing project has to be completed before inclusion of a new project under AIBP has been relaxed for projects benefitting States with lower irrigation development as compared to national average. The proposals received from Government of Madhya Pradesh are processed as per the latest Guidelines of AIBP.

[English]

Tech. Villages

4986. SHRI UDAY SINGH: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Council of Scientific and Industrial Research (CSIR) has decided to concentrate on rural areas and small towns to implement latest technologies and to create awareness about their use and benefits and also depute its scientists to villages to identify technologies that would help people earn some extra income;

(b) if so, the details thereof;

(c) whether the CSIR is also setting up Tech. villages across the country to provide indigenous technologies in villages; and

(d) if so, the details thereof for the 11th and 12th Plan periods and the extent to which it will help the economic growth of rural people across the country including Andhra Pradesh?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI S. JAIPAL REDDY): (a) and (b) Yes, Madam. Council of Scientific and Industrial Research (CSIR) has been providing the S&T knowledgebase needed for the socio-economic development in the country CSIR's Scheme namely, 'CSIR-800' is focused at bringing in desired S&T interventions for improving the quality of life, removing drudgery and augmenting income of the people at the base of the economic pyramid. CSIR's Technology-enabled Villages (TECHVIL) initiative through this scheme is for relevant technological interventions, skill development and upgradation for 1 million people at the base of economic pyramid.

CSIR has been adopting villages to promote employment generation and income augmentation. It has

thus catalyzed commercial cultivation of Geranium in Uttaranchal and Lavender in Jammu & Kashmir through community participation. In these end to end missions, farmers have been trained not only for cultivation of Geranium and Lavender but also for extraction of oil, augmenting thus their income. Likewise CSIR has made efforts for development of niche Mentha varieties and their propagation for mass cultivation. Such efforts have contributed to economic growth and achieving global leadership position in Menthol mint oil production and export.

CSIR has set up Post-harvest Centres in Mizoram (Aizawl) and Arunachal Pradesh (Pashighat). These Centres are focused at helping the local farmers in the region for value addition to their agricultural produce. The Centres house technology for high efficiency drying and processing of ginger, cardamom, turmeric, chillies etc. The CSIR Post Harvest Technology Centres help augmenting income generating and employment opportunities.

CSIR technology development efforts aimed at socio-economic and development have led to (i) empowering people at Kashmir Valley through creation of aromatic industry; development of bio-inoculants for enhancing plant productivity and its dissemination in UP to the farmers in partnership with the State Government on a very large scale (ii) development of mushroom technology, its transfer and training benefitting economically the rural women in North East States and (iii) development of the ethnic products and their promotion for economic development of the women entrepreneurs of Manipur.

CSIR has developed indigenous substitute of Ukraine clay in granite ceramic tiles which has reduced the Ukraine clay requirement from 20% to about 1%, reducing thus the foreign material import and associated costs. This has made major economic difference and benefitted small and medium scale enterprises in Gujarat.

Over the years CSIR has developed technologies for: food and food processing; building and construction; enhancing potability of water; environment and sanitation; cultivation and processing of economic plants; rural roads; farm machinery; solar rickshaw (soleckshaw), leather; pottery etc. The technologies developed have been gainfully utilized in several States and contributed in improving

quality of life and economic growth of focused villages and small towns.

CSIR is partnering with the National Innovation Council (NInC) to provide S&T interventions needed for enhancing the technological base of Micro, Small and Medium Enterprises (MSME). CSIR has adopted six clusters for the purpose. They are (i) Mango Cluster, Krishnagiri; (ii) Brass Cluster, Moradabad; (iii) Bamboo Cluster, Agartala; (iv) Auto Cluster, Faridabad; (v) Ayurveda Cluster, Thrissur; and (vi) Life Sciences Cluster, Ahmedabad. As a part of this focused effort, CSIR has developed: for Mango Cluster, Krishnagiri, a protocol for enhancing the storage life of Krishnagiri mangoes from 7 days to 35 days; for Brass Cluster, Moradabad, a lacquer has been developed to give more shine to Moradabad Brass artifacts *vis-a-vis* Chinese Products; and for Agartala Bamboo Cluster, cheaper alternative to Jiget binding material for making Agarbatties has been developed. These S&T interventions are contributing towards economic growth of the targeted MSME clusters.

Under CSIR-800, technology focus areas are: (i) Affordable Health and Nutrition; (ii) Potable Water and Sanitation; (iii) Affordable Housing; (iv) Sustainable Energy, (v) Value-added Agriculture; (vi) Energy Efficiency; and (vii) Waste to Wealth.

CSIR scholars pursuing their PhD research in recently established AcSIR, have a mandatory requirement to undertake 4 Credit practical course of 8 weeks duration for addressing and solving a rural problem. Several hundreds of such scholars will act as a work force in implementation of S&T intervention (lab to land program) for economic value addition.

Thus CSIR scientists have been working in rural settings. These efforts will be further scaled up through TECHVILs to fulfill the desirable objectives of the CSIR-800 scheme.

(c) and (d) Strategic implementation of the CSIR-800 scheme is focused on CSIR's new initiative of several geographically distributed CSIR Technology-enabled Villages' (TECHVIL) to take fruits of S&T to footsteps of the rural people by integrating S&T solutions with people's needs. TECHVILs form the platforms where CSIR

technologies, as needed by the village communities, are focused for economic growth and improvement in quality of life.

CSIR-800 scheme has identified the districts that were declared backward by the Planning Commission in 2001 and 2010 and also figure in the list identified for joint action with the UN under UNDAF (UN Development Assistance Framework); RGF (Rajiv Gandhi Foundation); and/or PACS (Poorest Areas Civil Society).

Demand and Supply of Fertilizers

4987. SHRI PURNMASI RAM: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Union Government has made an assessment of the demand and supply of fertilizers for the Kharif and Rabi seasons in each State;

(b) if so, the details thereof, State-wise;

(c) whether the Union Government proposes to set up the buffer stock of fertilizers to meet the shortage, in each State; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) The assessment of the demand of fertilizers for each season is finalized by Department of Agriculture and Cooperation in consultation with Department of Fertilizers, States, Railways, Fertilizer Association of India and representatives of the fertilizer companies through biennial Zonal Conferences before start of each crop season *i.e.* Kharif and Rabi. Statement-I showing requirement, supply plan, availability and sales during last Rabi 2012-13 is enclosed. The assessment of demand of fertilizers for current Kharif season has been finalized by Department of Agriculture and Cooperation in the same manner and is given in the enclosed Statement-II.

(c) and (d) As can be seen, the availability of all the fertilizers during Rabi 2012-13 was satisfactory. At present, availability is comfortable, as on 01.04.2013, 17.45 LMT stocks were available with the States and at ports, therefore, there is no need for buffer stocking of fertilizers right now.

Statement-I*(A) Requirement, Availability and Sales of fertilizers during RABI 2012-13 (October, 12 to March, 13)*

(Figures in 000' MTs)

States	UREA				DAP			
	Requirement	Supply Plan	Availability	Sales	Requirement	Supply Plan	Availability	Sales
1	2	3	4	5	6	7	8	9
Andhra Pradesh	1600.00	1991.95	1485.01	1397.77	500.00	585.94	311.55	282.52
Karnataka	700.00	996.74	816.81	798.73	275.00	370.68	235.80	220.59
Kerala	105.00	125.39	63.70	63.70	20.00	30.86	15.10	10.06
Tamil Nadu	700.00	923.25	582.30	574.46	230.00	270.04	123.72	116.52
Gujarat	1175.00	1397.09	960.56	949.48	400.00	400.12	273.34	247.98
Madhya Pradesh	1100.00	1585.28	1264.83	1208.18	500.00	922.80	588.99	521.76
Chhattisgarh	190.00	402.86	306.54	287.06	90.00	204.88	141.93	124.65
Maharashtra	1250.00	1585.42	1025.31	977.20	560.00	620.20	378.07	342.47
Rajasthan	1050.00	1457.11	1263.71	1218.88	380.00	557.37	382.69	343.93
Haryana	1125.00	1712.12	1287.17	1220.82	400.00	702.05	458.40	422.18
Punjab	1315.00	1929.13	1703.64	1641.57	330.00	762.05	462.09	424.54
Himachal Pradesh	29.50	39.45	32.17	32.17	0.00	0.00	0.00	0.00
Jammu and Kashmir	78.00	155.03	95.08	89.01	45.00	52.64	41.02	35.95
Uttar Pradesh	3400.00	4671.39	3630.53	3555.10	915.00	1961.38	1356.53	1274.59
Uttarakhand	110.00	167.62	114.68	108.82	14.50	38.62	17.19	16.87
Bihar	1150.00	1450.05	1202.07	1192.95	275.00	496.59	348.46	325.16
Jharkhand	100.00	152.37	79.29	79.24	45.00	40.71	27.77	27.67
Odisha	200.00	228.72	167.36	152.14	100.00	190.59	71.73	66.23
West Bengal	850.00	1028.18	882.84	868.51	275.00	492.74	290.13	281.63
Assam	170.00	201.38	138.77	138.33	40.00	61.00	23.64	18.49
All India	16460.98	22300.55	17128.82	16578.41	5418.35	8813.11	5551.04	5106.69

(B) Requirement, Availability and Sales of fertilizers during RABI 2012-13 (October, 12 to March, 13)

States	MOP				NPK			
	Requirement	Supply Plan	Availability	Sales	Requirement	Supply Plan	Availability	Sales
1	10	11	12	13	14	15	16	17
Andhra Pradesh	335.00	304.92	178.18	156.98	1100.00	1468.39	912.13	854.72
Karnataka	275.00	266.34	124.97	117.00	700.00	854.91	506.72	479.00
Kerala	104.00	111.16	42.12	40.95	121.00	126.66	73.84	65.66
Tamil Nadu	344.00	277.65	128.97	128.11	376.00	559.19	285.00	266.34
Gujarat	100.00	104.36	47.04	43.42	280.00	271.71	285.96	275.16
Madhya Pradesh	50.00	100.00	24.46	23.71	214.00	216.35	108.29	90.22

1	10	11	12	13	14	15	16	17
Chhattisgarh	42.00	55.39	27.51	25.56	50.00	111.55	30.27	17.55
Maharashtra	300.00	292.10	151.98	142.25	950.00	1041.27	616.89	569.44
Rajasthan	16.24	19.30	7.79	7.80	76.10	40.43	34.16	33.72
Haryana	40.00	36.87	3.09	3.09	47.50	21.50	12.11	12.09
Punjab	50.00	43.33	9.92	9.92	97.50	16.81	16.11	14.45
Himachal Pradesh	6.00	4.00	6.57	6.57	28.00	27.37	13.33	13.31
Jammu and Kashmir	25.00	16.62	14.36	13.05	0.02	0.00	0.00	0.00
Uttar Pradesh	250.00	213.69	49.06	33.07	572.50	504.55	269.93	258.89
Uttarakhand	3.00	10.42	1.10	1.10	32.00	45.71	18.51	17.24
Bihar	150.00	133.74	70.36	69.29	190.00	265.76	204.23	201.60
Jharkhand	15.00	11.75	0.26	0.25	88.50	21.63	9.58	9.58
Odisha	90.00	74.80	27.62	27.55	192.49	210.81	121.88	114.75
West Bengal	275.00	208.30	138.79	136.54	428.21	834.11	488.24	476.85
Assam	90.00	78.79	50.09	46.35	15.80	16.66	3.07	2.76
All India	2584.38	2371.16	1108.48	1036.76	5599.11	6684.90	4020.17	3783.09

Statement-II*State-wise requirement for Kharif 2013*

(Figures in 000' MTs)

State/UT	Urea	DAP	MOP	NPK
South Zone				
Andhra Pradesh	1650.00	700.00	300.00	1100.00
Karnataka	800.00	500.00	290.00	750.00
Kerala	100.00	20.00	97.00	124.00
Tamil Nadu	450.00	200.00	200.00	293.30
Puducherry	12.00	2.30	2.00	8.00
Andaman and Nicobar Islands	0.50	0.50	0.40	0.50
Total	3012.50	1422.80	889.40	2275.80
West Zone				
Gujarat	1200.00	300.00	70.00	243.00
Madhya Pradesh	750.00	650.00	90.00	220.00
Chhattisgarh	500.00	210.00	75.00	130.00
Maharashtra	1550.00	950.00	300.00	950.00
Rajasthan	700.00	304.00	9.00	69.70
Goa	3.20	1.80	0.20	5.00
Daman and Diu	0.21	0.10	0.02	0.01

State/UT	Urea	DAP	MOP	NPK
Dadar and Nagar Haveli	0.98	0.92	0.10	1.05
Total	4704.39	2416.82	544.32	1618.76
North Zone				
Haryana	850.00	300.00	25.00	35.00
Punjab	1325.00	500.00	40.00	50.00
Uttar Pradesh	2800.00	950.00	100.00	600.00
Uttarakhand	135.00	20.00	3.50	25.00
Himachal Pradesh	33.00	0.00	1.00	10.00
Jammu and Kashmir	67.50	32.00	6.00	0.00
Delhi	2.20	2.00	0.50	0.60
Chandigarh	0.00	0.00	0.00	0.00
Total	5212.70	1804.00	176.00	720.60
East Zone				
Bihar	1000.00	250.00	80.00	175.00
Jharkhand	160.00	50.00	15.00	35.00
Odisha	450.00	175.00	100.00	250.00
West Bengal	560.00	300.00	150.00	400.00
Total	2170.00	775.00	345.00	860.00

State/UT	Urea	DAP	MOP	NPK
North-East Zone	0.00	0.00	0.00	0.00
Assam	145.00	25.00	60.00	7.50
Tripura	30.00	3.00	5.00	0.00
Manipur	30.60	5.00	2.15	0.00
Meghalaya	4.10	3.00	0.30	0.00
Nagaland	0.85	0.50	0.20	0.00
Arunachal Pradesh	0.50	0.30	0.10	0.00
Mizoram	8.00	4.00	3.00	0.00
Sikkim	0.00	0.00	0.00	0.00
Total	219.05	40.80	70.75	7.50
All India	15318.64	6459.42	2025.47	5482.66

Increase in Price of Urea

4988. SHRI M. I. SHANAVAS:
SHRI M. VENUGOPALA REDDY:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the prices of urea in the international market during each of the last three years and the current year;

(b) whether the Government proposes to increase the retail prices of urea and other fertilizers to reduce the subsidy burden in the current fiscal;

(c) if so, the details thereof and the reasons therefor along with the likely maximum retail price at which urea is to be made available to the farmers;

(d) whether the Government has recently withdrawn the freight subsidy on fertilizers; and

(e) if so, the details thereof and the steps being taken to check the increase in prices of fertilizers?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) The weighted average C&F price of urea in the international market during last three years is given below:

2010-11	US\$327.38 PMT
2011-12	US\$481.74 PMT
2012-13	US\$417.40 PMT

(b) and (c) There is no proposal to increase the MRP of urea. As regards P&K fertilizers Government is implementing NBS policy *w.e.f* 2010, under which a fixed amount of subsidy decided on annual basis, is provided on each grade of subsidized P&K fertilizers depending upon its nutrient contents. The MRP of P&K fertilizers are fixed by Fertilizer Companies based on demand supply dynamics.

(d) There is no change in freight subsidy scheme for urea and for P&K fertilizers primary freight is being paid by the Government and secondary freight is subsumed in MRP of the fertilizers.

(e) The MRP of urea is statutorily controlled and there is no change in MRP of Urea since April 2010 except some minor increase of Rs. 50/MT *w.e.f.* 1st November 2012. The MRPs of P&K fertilizers are decided by the manufacturers/importers at reasonable level taking in to account subsidy being paid by the Government and prevailing international market prices under Nutrient Based Subsidy Policy.

[Translation]

Promotion of Generic Medicines

4989. SHRI SURESH KASHINATH TAWARE: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government proposes to promote generic medicines in the interest of common people for their use;

(b) if so, the steps taken by the Government for availability of generic medicines;

(c) whether the Government has identified the formulations of generic medicines in the country;

(d) if so, the details thereof; and

(e) whether any action proposed to be taken by the Government against the doctors who are not prescribing the generic medicines and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (e) Yes, Madam. The Government has opened 154 Jan

Aushadhi Drug Stores (JADS) in various States/UTs for selling generic drugs at reasonable prices to the common man. The Government has been requesting State/UT Administration to assist in opening more and more JADS. A total of 319 medicines including formulation have been identified for sale at these JADS. Wherever Jan Aushadhi Stores have been opened, the concerned State Government have been issuing instructions/guidelines to their Doctors in the Government Hospitals to prescribe generic medicines. Similar instructions are also reported to have been issued by the Ministry of Health and Family Welfare to the Doctors to prescribe medicines in generic names.

[English]

Debt of Power Companies

4990. SHRI ANUP KUMAR SAHA: Will the Minister of POWER be pleased to state:

(a) the debts of power distribution companies in Delhi towards the National Thermal Power Corporation Limited (NTPC), company-wise; and

(b) the steps being taken/proposed to be taken by NTPC to recover them?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) There are no over dues outstanding from power distribution companies in Delhi to NTPC as on 31.03.2013 against monthly energy bills.

(b) In view of (a) above does not arise.

Fund mobilization for procurement of fertilizers

4991. SHRI AJAY KUMAR: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Union Government has limited the time given to co-operative organizations for fund mobilization for the procurement of fertilizers to one week;

(b) if so, the details thereof;

(c) whether there has been any opposition to this move from the State Government; and

(d) if so, the reaction of the Union Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (d) Yes, Madam. The instructions were issued on 18th July, 2012 to Fertilizer Marketing Entities (FMEs) to sell minimum 50% of urea, imported on Government Account and marketed by them, through State Sponsored Federation/ Marketing Federation/Co-operatives subject to the advance payment by these organizations within 7 days from the date of intimation by the FMEs. Subsequent to this, on 16th August, 2012 the condition of advance payment was removed and now the State Sponsored Federation/Marketing Federation/Co-operatives are required to place the order within 7 days from the date of intimation by FMEs, failing which the FMEs are free to sell such quantity through their own marketing channel.

Works under MGNREGA

4992. SHRI L. RAJAGOPAL: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose to undertake some works requiring unskilled labour under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA);

(b) if so, the details and the present status thereof; and

(c) the areas of works identified for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) to (c) Government of Rajasthan has sanctioned some works in vicinity of Railway track where track crossing is also involved. Some of these track crossing works are being executed under MNREGA Scheme wherever agreed by State Government. Such work is being undertaken under Railways supervision. However, other State Governments have not come forward to sponsor any such work under MNREGA Schemes.

Construction of roads under PMGSY

4993. SHRI NITYANANDA PRADHAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has proposed to award construction of roads work under Pradhan Mantri Gram

Sadak Yojana (PMGSY) projects to private parties in the nexal affected areas in the country;

(b) if so, the details thereof;

(c) the progress of road connectivity in the said areas in Odisha State under the above project; and

(d) the details of funds sanctioned and utilised under the above project to the States including Odisha during the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA): (a) and (b) As per programme guidelines, the projects under Pradhan Mantri Gram Sadak Yojana (PMGSY) are executed by the State Governments through their agencies *i.e.* SRRDA (State Rural Roads Development Agency). These agencies award the contracts to the private contractors/parties for execution of sanctioned works. It was observed that the level of implementation of road works under PMGSY in 82 Selected Tribal and Backward Districts (as identified by the Ministry of Home Affairs and Planning Commission) under Integrated Action Plan (IAP) had been below National level. In order to supplement to the contracting capacity of the States in IAP districts, the Ministry has taken following decisions recently:

- (i) States can move proposals for engagement of State or Central Public Sector Units (PSUs) having experience of road construction to entrust the task, for which Government of India can consider to pay agency fee.
- (ii) In case of roads passing partly or completely through forest areas, the same may be got constructed through the Forest Department.

(c) In 18 IAP districts of the State of Odisha, the projects for construction of 27,632 kms of roads for connecting 7,738 eligible unconnected habitations have been cleared by the Ministry. As reported by the State, the connectivity has been provided to 4,340 habitations by constructing 15,805 kms of roads.

(d) The value of works sanctioned in the 82 IAP districts including the IAP districts of the State of Odisha and expenditure incurred by the States are given in the enclosed Statement.

Financial progress of PMGSY works in 82 nexal affected Districts as on 28th Feb, 2013

(All values in Rs. crore)

Sl. No.	States	No. of IAP District	Value of Projects cleared	Cumulative Expenditure incurred upto Feb, 2013	Expenditure incurred during the year 2012-13 (upto Feb., 2013)
1.	Andhra Pradesh	8	2,191	1,427	120
2.	Bihar	11	5,326	3,178	545
3.	Chhattisgarh	10	4,315	2,773	171
4.	Jharkhand	17	3,249	1,871	271
5.	Madhya Pradesh	10	4,725	3,223	306
6.	Maharashtra	2	476	314	95
7.	Odisha	18	9,895	5,911	956
8.	Uttar Pradesh	3	689	430	9
9.	West Bengal	3	1,084	764	59
Total		82	31,950	19,890	2,533

[Translation]

Teesta River Water treaty with Bangladesh

4994. SHRI SUDARSHAN BHAGAT: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government has formulated any concrete policy to implement the Teesta River Water sharing treaty with Bangladesh;

(b) if so, the details thereof;

(c) whether the Union Government has discussed all points involved therein with the Government of West Bengal; and

(d) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) and (b) Government of India has been in discussion with Government of Bangladesh to have an Agreement on sharing of common rivers including Teesta river on equitable and fair basis. During the visit of Hon'ble Prime Minister of India to Dhaka, Bangladesh in September 2011, both the Prime Ministers, welcomed the

progress and directed the concerned officials to conclude the agreement at the earliest. Thereafter, during Technical level meeting in February 2012 at Kolkatta, discharge data (from 1998 to 2010) of Gajaldoba barrage of India and Dalia barrage of Bangladesh have been exchanged by both sides for finalization of draft agreement. Subsequently, discussion has also been held at various bilateral forums time to time with Bangladesh in this regard.

(c) and (d) Union Government has also discussed all points involved therein with the Government of West Bengal at appropriate levels and endeavour of the Government is to arrive at an agreement on Teesta on a fair and equitable basis which is acceptable to all the parties concerned and which protects the interest of all stake holders.

[English]

Village Industries

4995. SHRI P. C. GADDIGOUDAR: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether World Bank has proposed to grant loans for funding infrastructure projects for the development of village industries;

(b) if so, the details thereof;

(c) the details of development that is proposed to be carried out in village industries sector; and

(d) the manner in which this will help to revitalize this sector?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K. H. MUNIYAPPA): (a) No, Madam.

(b) Does not arise.

(c) and (d) Government of India has been implementing a number of Schemes for the development of village industries in the country. These include, besides Interest Subsidy Eligibility Certificate (ISEC) Scheme and Market Development Assistance which cover 'polyvastra' under village industries, Schemes like Product Development Design Intervention and Packaging (PRODIP) and Rural Industry Service Centre (RISC) under Village Industries Grants and

a Scheme of Fund for Regeneration of Traditional Industries (SFURTI) for development of village industries clusters by providing them with improved equipments, common facilities centres, business development services, training, capacity building and design and marketing support, etc.

Further, Prime Minister's Employment Generation Programme (PMEGP), the major Scheme implemented by the Ministry in the non-farm sector seeks to generate self-employment in the country by assisting in setting up of micro-enterprises.

[Translation]

Employment in Lieu of Land Acquisition

4996. SHRI BHUDEO CHOUDHARY: Will the Minister of RAILWAYS be pleased to state:

(a) the details of the progress made so far in the implementation of the policy/guidelines for providing compensation and employment to those whose land has been acquired for railway projects;

(b) the number of persons whose land has been acquired for railway projects during the last three years, State-wise;

(c) the number of eligible persons under the said policy/guidelines given compensation and employment during the said period, State-wise; and

(d) the other steps taken/being taken by the Railways to give employment to the remaining eligible persons?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) to (d) Information is being collected and will be laid on the Table of the House.

Fund allocation by CAPART

4997. SHRI BHAUSAHEB RAJARAM WAKCHAURE: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of amount allocated by Council for Advancement of People's Action and Rural Technology (CAPART) for rural people during the last three years and the current year;

(b) if so, the details of the institutes which have been allotted fund as on date, State-wise; and

(c) the number of people who have benefitted from the said allocations during the said period State and year-wise?

THE MINISTER OF STATE IN THE MINISTRY

OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN):
(a) to (c) Details of amount allocated by Council for Advancement of People's Action and Rural Technology (CAPART) to organizations (NGOs) and the number of people benefitted during the last three years and the current year, State-wise and year-wise are attached as Statement.

Statement

Details of amount allocated by CAPART to organizations (NGOs) during the last three years and the current year, State-wise and year-wise

(Amount in Rupees)

Sl. No.	Vo Name	Address	Scheme	Sanctioned Amount	Date of Sanction	Released Amount	People Benefitted
1	2	3	4	5	6	7	8
Fin Year-2010-2011							
Andhra Pradesh							
1.	Chaitanya Educational Society	1/169-2, Illrd Road Extension, Anantapur, A.P.	Public Cooperation	1032350	24-May-10	0	-
2.	Chaitanya Yuvajana Sangham	H.No.2-3-175/1, Upparpalli Village, Gandhi Nagar, Bahadurpura, Rajendranagar Mandal, Rr Distt., AP.	Public Cooperation	1343100	24-May-10	0	-
3.	Forum for Integrated Development	H.No 3-4-1009, (Adj. Bus Depot) Barakatpura, Hyderabad, A.P.	Advancement of Rural Technology Scheme	2067000	9-Apr-10	1860300	230
4.	Indira Priyadarsini Women's Welfare Association	8-7-179/1, Plot No. 51 2nd Floor, Samanthanagar, Old Bowenpally, Kukataply Municipality, Secunderabad, A.P.	Gram Shree Mela	450000	10-Sep-10	0	-
5.	Integrated Rural Development Society	D.No.7-1-34,Kothakotavari St, Amadalavalasa, Srikakulam Distt., A.P.	Gram Shree Mela	365500	10-Sep-10	365500	50
6.	Prakriti Environment Society	H.No.7-4-167, Ferozguda, Balanagar, Hyderabad, A.P.	Gram Shree Mela	962000	10-Sep-10	0	
7.	Seva Bharati	Behind Z.P.P. High School, Tiruchanur, Distt. Chittoor, Andhra Pradesh	Gram Shree Mela	450000	10-Sep-10	225000	50

1	2	3	4	5	6	7	8
8.	Youth Club of Bejjipuram	D.No.4/29-A, Bejjipuram Village, Murapaka S.O, Ranastalam Taluk, Srikakulam Distt., AP-532403.	Gram Shree Mela	396000	10-Sep-10	0	-
Bihar							
1.	Bibipur Area Small Farmers and Resourceless Communities Association	PO Anirudh Beluhor, Distt. Vaishali, Bihar	Public Cooperation	1495175	24-May-10	0	-
Delhi							
1.	Confederation of Indian Industry-CII	23, Institutional Area, Lodhi Road, New Delhi - 110003	Public Cooperation	543500	15-Mar-11	0	-
2.	Confederation of Indian Industry-CII	23, Institutional Area, Lodhi Road, New Delhi - 110003	Public Cooperation	732300	17-Feb-11	0	-
3.	Confederation of Indian Industry-CII	23, Institutional Area, Lodhi Road, New Delhi-110003	Public Cooperation	732300	13-Oct-10	0	-
4.	Confederation of Indian Industry-CII	23, Institutional Area, Lodhi Road, New Delhi-110003	Public Cooperation	732300	7-Feb-11	0	-
5.	Confederation of Indian Industry-CII	23, Institutional Area, Lodhi Road, New Delhi-110003	Public Cooperation	732300	17-Feb-11	0	-
6.	Indian Institute of Technology	CRDT-IIT, Huaz Khas, New Delhi-16	Advancement of Rural Technology Scheme	4535000	17-Aug-10	0	-
Gujarat							
1.	National Innovation Foundation	Ahmedabad, Gujarat	Advancement of Rural Technology Scheme	1045000	18-May-10	940500	72
2.	Dr. Ambedkar Education	Bhavnagar, Gujarat	Gram Shree Mela	450000	13-Dec-10	0	-
3.	Maldhari Seva Sangh	Ahmedabad, Gujarat	Gram Shree Mela	450000	13-Dec-10	0	-
4.	Unimek Gramya Vikas Charitable Trust	Distt. Rajkot, Gujarat	Gram Shree Mela	450000	13-Dec-10	0	-
Haryana							
1.	Modern Education Society	Mandouri Road, Mandoura, Distt-Teh-Sonipat, Haryana	Public Cooperation	1378300	21-May-10	0	-

1	2	3	4	5	6	7	8
Jharkhand							
1.	Lifetech Development Institution	At-G.T. Road, Mugma More, Mungma, Distt-Dhanbad, Jharkhand	Gram Shree Mela	449000	5-Aug-10	449000	50
Kerala							
1.	Community Development Society	Civil Station, Malapuram	Gram Shree Mela	450000	30-Sep-10	0	-
2.	Rajagiri Educational Alternatives and Community Health Service Society	Rajagiri College of Social Sciences, Rajagiri, Kalamassery	Gram Shree Mela	450000	30-Sep-10	449510	50
Rajasthan							
1.	Rajasthan Navchetna Samiti, Kotputali	Bajajon Ka Mohalla, Marwar Mundwa, Distt-Nagaur, Rajasthan-341026	Gram Shree Mela	439000	7-Sep-10	0	-
2.	Shilpi Sansthan (Paryavaran Shiksha Sanskriti Lalitkala Vikas Sansthan)	Khagal Mohalla, Barmer-344001, Rajasthan	Gram Shree Mela	439000	31-Aug-10	329250	50
Tamil Nadu							
1.	A M M Murugappa Chettiar Research Centre	Tiam House, No-28, Rajaji Salai, Chennai, Tamil Nadu	Advancement of Rural Technology Scheme	300000	7-Sep-10	0	-
2.	Centre For Social Development	Kulala Street, Thirunainarkurichy, Ammandivilai P.O, Kurunthencode, Kanyakumari Distt, Tamil Nadu	Advancement of Rural Technology Scheme	4904000	15-Apr-10	2452000	40
Uttarakhand							
1.	Alpshankhyak Evam Pichhara Varg Vikas Samiti	Sarada Factory Ke Samane, Nikat Sheesmahal, Kathgodam-Nainital, Uttarakhand	Gram Shree Mela	450000	9-Sep-10	0	-
Uttar Pradesh							
1.	Adhar	117/507, Q-Block, Sharda Nagar-Kanpur, Distt.-Kanpur, U.P	Gram Shree Mela	450000	13-Jul-10	0	-

1	2	3	4	5	6	7	8
2.	Bal Mahila Avam Gram Vikas Sewa Samiti	58/300/1B/1 Ayodhya Kunj, Arjun Nagar, Mein Road-Agra. U.P.	Gram Shree Mela	450000	11-Aug-10	0	-
3.	Daraganj Gramodyog Vikas Sansthan	109, Tagore Town, Distt Allahabad, Uttar Pradesh	Gram Shree Mela	450000	23-Jul-10	0	-
4.	Dr. Ambedkar Swasthya Vikash Sewa Samiti	Pitamberkhera, Near C Block Rly Crossing Rajajipuram Lucknow-17, Uttar Pradesh	DIS	2321880	24-Jun-10	0	-
5.	Gopal Shikshan and Gramin Vikas Sansthan	Vill/Po-Jonihan, Distt.- Fatehpur, Uttar Pradesh	Gram Shree Mela	450000	26-Jul-10	0	-
6.	Gorakhpur Bharatiya Shiksha Parishad	Dharmashala Bazar, Gorakhpur, Uttar Pradesh	Gram Shree Mela	450000	29-Jul-10	0	-
7.	Jan Jagriti Sewa Sansthan	D.M. Colony-Sutarkhana-Banda, Dist-Banda, U.P.	Gram Shree Mela	450000	26-Jul-10	0	-
8.	Krishna Social Welfare Organisation	486/160, Lahore Gunj, Dali Gunj-Lucknow, U.P.	Gram Shree Mela	450000	26-Jul-10	0	-
9.	Maulana Azad Memorial Society	93 Adal Saray Kalpi, Jalaun, U.P.	Gram Shree Mela	450000	16-Aug-10	0	-
10.	Purvanchal Vikas Sansthan	Moha-Khaudaipura, PO-Sadar, Ghazipur, U.P.	Gram Shree Mela	450000	2-Aug-10	0	-
11.	Sainik Mahila Prashikshan Sansthan	Jubilee Road, Moh-Purdiipur, Shahar Gorakhpur, U.P.	Gram Shree Mela	450000	16-Jul-10	0	-
12.	Sharda Samajothan Evam Shiksha Samiti	2/180, Ruchi Khand, Sharda Nagar, Blk-Sarojini Nagar, Distt. Lucknow, U.P.	Public Cooperation	709087	21-May-10	0	-
13.	Shri Nageshwar Jan Kalyan Samiti	26, Church Lane-Allahabad, Uttar Pradesh	Gram Shree Mela	450000	26-Jul-10	0	-
West Bengal							
1.	Sarbik Palli Kalyan Kendra	At/Po Kiageria, Via Chandrakona, Distt. Midnapore, West Bengal	Public Cooperation	915838	31-May-10	0	-
Total						592	

Fin Year - 2011-12 - NIL

Fin Year - 2012-13 - NIL

Fin Year - 2013-14 - NIL

[English]

Super Critical Thermal Power Plant

4998. SHRI ADAGOORU H. VISHWANATH: Will the Minister of POWER be pleased to state:

(a) whether a super critical Thermal Power Plant was decided to be set up in Raichur area of Karnataka;

(b) if so, the details thereof along with the present status thereof;

(c) the details of prospective completion of the project and commencement of its commercial operation; and

(d) the present status of the imported coal based Thermal Power project at Udupi in Karnataka?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) to (c) Yes, Madam. Yermarus super critical thermal power projects of Karnataka Power Corporation Limited (KPCL) is under construction in Raichur area of Karnataka. The details of the project are given below:

Sl. No.	Name of Project	Anticipated date of Commissioning	Anticipated Commercial Operation date
1.	Yermarus Thermal Power Plant (2x800 MW) KPCL	March, 2016	June, 2016

Present Status of Yermarus Thermal Power Project (2x800 MW):

Boiler erection of both the units started and pressure part erection is in progress. Foundation Work for Electrostatic Precipitator, Primary Air, Forced Air and Induced Draft Fans, Mills and Bunkers, Control room, Cooling Water Pump House, Ash Handling Plant and Coal Handling Plant and Turbine Generator is in progress.

(d) Both the Units of Udupi Thermal Power Project (2x600 MW) have been commissioned and started commercial operation.

Canal System in Punjab

4999. SHRI HARSIMRAT KAUR BADAL: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government has received any request from Punjab for revamping the 150 year old canal water distribution system;

(b) if so, the details thereof;

(c) whether the Government is aware that Punjab, according to a National Aeronautics & Space Administration (NASA) report, shall face near desertification in next two decades and if so, the details thereof;

(d) whether the Government is aware that by revamping canal system, Punjab shall save up to 30 per cent of its water which is being wasted due to non-repair; and

(e) if so, the action taken/proposed to be taken by the Union Government in this regard?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) and (b) The Project Proposal of Rehabilitation, Extension, Renovation, Modernisation of canal system, Restoring Storage Capacity of Reservoirs, Lining of Water Courses and Installation of Tube Wells alongwith allied works within Punjab State for Rs.3769.35 crore was submitted to Central Water Commission (CWC) in June, 2011. On examination of the proposal, it was *inter-alia* found that the project report was not prepared as per the existing guidelines of CWC/MoWR. The project proposal was returned to State Government in Sept, 2011 with the request to resubmit the modified DPR to CWC.

(c) As per information from media there was such a report from NASA.

(d) As per the project proposal, revamping of canal system shall result in saving of water.

(e) The State Government has to submit Modified DPR to CWC for establishing its techno-economic viability.

[Translation]

Grant of Miniratna Status to PSUs

5000. SHRI MAHABALI SINGH: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) the norms regarding grant of Miniratna status to a Public Sector Undertaking (PSU);

(b) the names of the PSUs which have been accorded the status of Miniratna;

(c) whether the Government has received any proposals for grant of Miniratna status to certain PSUs; and

(d) if so, the details thereof?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) As per the criteria laid down by the Government, the Central Public Sector Enterprises (CPSEs) which have made profits in the last three years continuously and have positive net worth are eligible to be considered for grant of Miniratna status.

(b) As per available information, presently there are 69 Miniratna CPSEs as under.

Miniratna Category-I CPSEs

1. Airports Authority of India
2. Antrix Corporation Limited
3. Balmer Lawrie & Co, Limited
4. Bharat Dynamics Limited
5. BEML Limited
6. Bharat Sanchar Nigam Limited
7. Bridge & Roof Company (India) Limited
8. Central Warehousing Corporation
9. Centra] Coalfields Limited
10. Chennai Petroleum Corporation Limited
11. Cochin Shipyard Limited
12. Container Corporation of India Limited
13. Dredging Corporation of India Limited

14. Engineers India Limited
15. Ennore Port Limited
16. Garden Reach Shipbuilders & Engineers Limited
17. Goa Shipyard Limited
18. Hindustan Copper Limited
19. HLL Lifecare Limited
20. Hindustan Newsprint Limited
21. Hindustan Paper Corporation Limited
22. Housing and Urban Development Corporation Limited
23. India Tourism Development Corporation Limited
24. Indian Railway Catering & Tourism Corporation Limited
25. IRCON International Limited
26. KIOCL Limited
27. Mazagaon Dock Limited
28. Mahanadi Coalfields Limited
29. Manganese Ore (India) Limited
30. Mangalore Refinery & Petrochemical Limited
31. Mishra Dhatu Nigam Limited
32. MMTC Limited
33. MSTC Limited
34. National Fertilizers Limited
35. National Seeds Corporation Limited
36. NHPC Limited
37. North Eastern Electric Power Corporation Limited
38. Northern Coalfields Limited
39. Numaligarh Refinery Limited
40. ONGC Videsh Limited
41. Pawan Hans Helicopters Limited
42. Projects and Development India Limited
43. Rashtriya Chemicals and Fertilizers Limited

44. RailTel Corporation of India Limited
 45. RITES Limited
 46. SJVN Limited
 47. Security Printing and Minting Corporation of India Limited
 48. South Eastern Coalfields Limited
 49. State Trading Corporation of India Limited
 50. Telecommunications Consultants India Limited
 51. THDC India Limited
 52. Western Coalfields Limited
 53. WAPCOS Limited

Miniratna Category-II CPSEs

54. Bharat Pumps & Compressors Limited
 55. Broadcast Engineering Consultants (I) Limited
 56. Central Mine Planning & Design Institute Limited
 57. Ed.CIL (India) Limited
 58. Engineering Projects (India) Limited
 59. FCI Aravali Gypsum & Minerals India Limited
 60. Ferro Scrap Nigam Limited
 61. HMT (International) Limited
 62. HSCC (India) Limited
 63. India Trade Promotion Organisation
 64. Indian Medicines & Pharmaceuticals Corporation Limited
 65. M E C O N Limited
 66. National Film Development Corporation Limited
 67. National Small Industries Corporation Limited
 68. PEC Limited
 69. Rajasthan Electronics & Instruments Limited

(c) and (d) The concerned administrative Ministries/ Departments are competent to grant Miniratna status to CPSEs under their respective administrative control after ensuring that the concerned CPSE(s) fulfil the laid down criteria in this regard

[English]

Inter-Regional Corridors

5001. SHRI C. R. PATIL:
 SHRIMATI JAYSHREEBEN PATEL:

Will the Minister of POWER be pleased to state:

(a) the capacity of present transmission lines in the country;

(b) whether the Union Government plans to run these transmission lines in their full capacity and if so, the details thereof and if not, the reasons therefor;

(c) whether the Gujarat is unable to supply surplus power to power deficit States due to constraints in inter-regional transmission Corridors and if so, the details thereof;

(d) whether the Union Government has chalked out any plan for power deficit States in this regard;

(e) whether Government of Gujarat has requested the Union Government to utilize the fund lying in Power System Development Fund for creation of sufficient inter-regional transmission links; and

(f) if so, the details thereof and the response of the Union Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) The total Circuit Kilometers (ckm) of transmission lines at the voltage level of 220 KV and above in the country is 2,74,588 ckm as on 31.03.2013.

(b) The transmission lines are allowed to be run to their full capacity wherever it is permissible in accordance with Regulations/standards of Central Electricity Authority (CEA)/Central Electricity Regulatory Commission (CERC). However, in certain cases, the loading on transmission lines may have to be restricted keeping in view the voltage stability, angular stability, loop flows, load flow pattern and loading of weakest link in the grid.

(c) Presently, there is no constraint in the Inter-State Transmission System for transfer of long term allocated power from various generating stations to different beneficiary

States. Any margin that may be available in the transmission system are utilised to facilitate medium term and short term open access transaction and vibrant electricity market is functional in the country. Congestion is mainly faced in the short term in the import to the Southern Region (connected through High Voltage Direct Current links to the rest of the country) and seasonal congestion may occur.

(d) It is the responsibility of power deficit States to assess and plan for import of power and seek Inter-Regional/Inter-State transmission access from the Central Transmission Utility (CTU) under the provisions of Open Access laid down in the Electricity Act, 2003 and relevant regulations notified by CERC.

(e) and (f) Government of Gujarat has requested the Union Government to utilise the fund lying in Power System Development Fund (PSDF) for creation of sufficient inter-regional transmission links. However, no specific proposal in this regard has been received by the Managing Committee of PSDF so far. As per the CERC (Power System Development Fund) Regulation, 2010, funds available under PSDF shall be utilized as per the schemes/activities scrutinized/prioritized by the Committee appointed by CERC for administration of funds.

[Translation]

Rise in Prices of Medicines/Life Saving Drugs

5002. SHRI BHOLA SINGH:
SHRI PASHUPATI NATH SINGH:
SHRI A.K.S. VIJAYAN:
SHRI HAMDULLAH SAYEED:
SHRI RAMSINH RATHWA:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the prices of medicines/life saving drugs have risen during the current year;

(b) if so, the details thereof along with the reasons therefor;

(c) the percentage increase in the prices of medicines/life saving drugs during the current year when compared to the last year;

(d) the steps being taken by the Government to check this price rise;

(e) whether the Government proposes to set up any task force to review the prices of these drugs; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (c) There is no classification as 'Life saving drugs' in Drugs (Prices Control) Order, 1995 (DPCO, 1995). As per IMS Health data available with NPPA, the prices of medicines by and large have remained stable during current year. The details are given in the enclosed Statement.

(d) Under the provisions of the DPCO, 1995 the prices of 74 scheduled bulk drugs and the formulations containing any of these scheduled drugs are controlled. NPPA fixes or revises prices of scheduled drugs / formulations as per the provisions of the DPCO, 1995. Under the provisions of DPCO, 1995, no person is authorized to sell any scheduled formulation (medicine) to a consumer at a price exceeding the price notified / approved by the NPPA/Government.

In respect of drugs not covered under the Drugs (Prices Control) Order, 1995 *i.e.* non-scheduled drugs, NPPA regularly examines the movement in prices of non-scheduled formulations. Wherever a price increase beyond 10% per annum is noticed, the manufacturer is asked to bring down the price voluntarily failing which, subject to prescribed conditions, action is initiated under paragraph 10(b) of the DPCO, 1995 for fixing the price of the formulation in public interest.

Further, the National Pharmaceutical Pricing Policy-2012 (NPPP-2012) has been notified on 07.12.2012. As per the provisions of the NPPP-2012, the medicines of strength and dosage forms as specified in National List of Essential Medicines, 2011 (NLEM 2011) shall be under price control.

(e) and (f) There is no proposal to set up any task force to review the prices of drugs.

Statement

Month Under Report: January, 2013

I. Total Market Position:

Total Market (MAT)	: Rs. 60456.19 crores
	: (Rs. 59900.33 crores)
Number of Medicines (Packs) covered	: 61,985 (61,796)
Number of Manufacturers covered	: 518 (518)
Number of Corporations covered	: 481 (481)

The figures within bracket are pertaining to the year 2011-12

The details of percentage number of packs whose prices have increased or decreased or remained stable on the monthly basis in percentage terms as per Stockist Secondary Audit Reports of IMS-Health for the year 2011-12 and 2012-13 (upto January, 2013) are as follows:

Year	April	May	June	July	August	Sept.	Oct.	Nov.	Dec.	Jan.	Feb.	Mar.
1. Percentage number of packs whose prices increased:												
2011-12	0.07	0.02	1.49	0.01	0.004	1.77	0.19	0.03	5.00	0.007	0.03	0.10
2012-13	0.08	0.08	0.64	-	0.01	0.04	0.40	0.005	0.07	0.04	NA	NA
2. Percentage number of packs whose prices decreased:												
2011-12	0.01	0.04	0.89	0.03	0.008	0.67	0.12	0.02	3.74	0.003	0.02	0.03
2012-13	0.03	0.01	0.74	0.01	0.02	0.01	0.03	0.01	0.01	0.01	NA	NA
3. Percentage number of packs whose prices remain stable:												
2011-12	99.92	99.94	97.62	99.96	99.99	97.56	99.69	99.95	91.26	99.99	99.95	99.87
2012-13	99.89	99.91	98.62	99.99	99.97	99.95	99.57	99.99	99.92	99.95	NA	NA

[English]

Review of Pension Scheme

5003. SHRI SANJAY BHOI:
 SHRI ANAND PRAKASH PARANJPE:
 SHRI EKNATH MAHADEO GAIKWAD:
 SHRIMATI SUPRIYA SULE:
 DR. SANJEEV GANESH NAIK:
 SHRI SANJAY DINA PATIL:
 SHRI BHASKARRAO BAPURAO PATIL
 KHATGAONKAR:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the panel set up by the Government to review the pension scheme has recommended for

delaying the monthly old-age pension scheme till the end of 2017;

(b) if so, the details thereof along with the factors behind the said recommendations;

(c) the reaction of the Government to the said recommendations; and

(d) the measures taken or being taken by the Government to enhance the old age pension for the betterment of old age people?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA):

(a) to (d) No panel was set up by the Government to review the pension scheme which has recommended for delaying the monthly old-age pension scheme till the end

of 2017. However, on the direction of the Union Cabinet, a Task Force was constituted under the Chairmanship of Dr. Mihir Shah, Member, Planning Commission to submit a proposal for a Comprehensive National Social Assistance Programme. The Task Force considered various issues, demands and suggestions relating to pension schemes under NSAP, received from various quarters which also include enhancement of old age pension for the betterment of old age people. The Task Force has submitted its report to this Ministry.

[Translation]

Social Auditing in MGNREGS

5004. SHRI ARJUN RAM MEGHWAL: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government is aware that the Panchayati Raj Institutions (PRIs) are not taking much interest in respect of employment and social security for the labourers working under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government has received complaints regarding prevalence of social discrimination in MGNREGS;

(d) if so, the details thereof; and

(e) the appropriate steps including social audit of MGNREGS taken or proposed by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) Section 16(1) of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) provides that Gram Panchayat shall be responsible for identification of projects in the Gram Panchayat area to be taken up under the scheme as per the recommendations of the Gram Sabhas and Ward Sabhas and for executing and supervising such works. Section 13(1) of MGNREGA provides that the Panchayats at district, intermediate and village levels shall be the principle authorities for planning and implementation of the schemes made under the Act. According to the Operational Guidelines issued by the Government, the State Government may consider

dovetailing wage payments under MGNREGS with other social security arrangements provided the workers are willing. Such a social security cover shall be purely voluntary. At present MGNREGA workers are covered under the Janashree Bima Yojana (JBY) implemented by the Ministry of Finance and Rashtriya Swasthya Bima Yojana (RSBY) implemented by the Ministry of Labour. RSBY coverage has been extended to all MGNREGA workers/ beneficiaries who have worked for more than 15 days in the preceding financial year.

(c) and (d) The Scheme does not discriminate on the basis of caste etc. as every registered household, on demand, has to be provided upto 100 days of employment. All complaints relating to improper implementation of the Scheme are forwarded to the State Government for suitable action as prescribed in the provisions of the Act and instructions issued by the Central Government by way of Standard Operating Procedure (SOP).

(e) Suitable provisions are incorporated under Section-17 of MGNREG Act to conduct regular social audits, by the Gram Sabha, of all projects under the Scheme within the Gram Panchayat and Audit of Schemes Rules, 2011 have also been notified. Social Audit is an effective means for ensuring transparency, participation, consultation and accountability under MGNREGA. The process of Social Audit combines people's participation and monitoring with the requirements of the audit discipline. In keeping with the principles of transparency and accountability, instructions have also been issued to the State Governments/UTs for establishment of Ombudsman in all districts, with adequate powers vested in him, for expeditious redressal of grievances regarding implementation of MGNREG Scheme including any complaint regarding discrimination on the basis of gender/caste/religion. There is a comprehensive system of monitoring and review of the implementation of MGNREGA, which *inter-alia* include Periodic Progress Report, Performance Review Committee, Quarterly Regional Reviews, Area Officers' Scheme, National Level Monitors and Vigilance & Monitoring Committees at the State and District levels. Independent Monitoring and Verification by National Level Monitors (NLMs) and Area Officers are also carried out in cases of specific complaints. The findings and reports of such review meetings and visits are shared with the concerned States/UT Governments for follow up action.

*[English]***Committees on Water Management**

5005. SHRI BHASKARRAO BAPURAO PATIL
Khatgaonkar:
SHRI ANAND PRAKASH PARANJPE:
SHRI EKNATH MAHADEO GAIKWAD:
SHRI N. S. V. CHITTHAN:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government has set up Committees to find ways to clean Yamuna, improve groundwater discharge and harvest rainwater in Delhi;

(b) if so, the details of these Committees, and the time by which these Committees are likely to submit their report to the (Union) Government;

(c) the other steps taken by the Government in the past on these issues; and

(d) the outcome of these steps, till date?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) and (b) In addition to various steps taken by the Ministry of Environment and Forests and Government of NCT of Delhi, Ministry of Water Resources has formed Committee under Chairman, Central Ground Water Board to frame the proposal of rain water harvesting and ground water recharge in NCT of Delhi to decrease dependency of NCT of Delhi on Yamuna Water. The Committee having representatives from Ministry of Urban Development, Delhi Jal Board and Department of Environment, Government of NCT of Delhi shall submit its report within a period of three months.

(c) and (d) Central Ground Water Board under Ministry of Water Resources has taken up demonstrative artificial recharge to ground water and rain water harvesting projects during eighth, ninth, tenth and eleventh plan period. Various type of recharge structures like check dams, roof top rain water harvesting, recharge trench, recharge shaft, recharge well etc. were constructed in these projects. Augmenting water resources for utilization for various purpose, several measures are taken by respective State Governments which *inter alia* include conservation of water

resources through reservoir, traditional water bodies, rain water harvesting and artificial recharge to ground water.

*[Translation]***Ken Betwa Project**

5006. SHRIMATI MEENA SINGH:
SHRI VIJAY BAHADUR SINGH:
SHRIMATI RAMA DEVI:
SHRI MANSUKHBHAI D. VASAVA:
DR. RAGHUVANSH PRASAD SINGH:
SHRIMATI ASWAMEDH DEVI:
SHRI RADHA MOHAN SINGH:
SHRI NIKHIL KUMAR CHOUDHARY:
SHRI P. C. GADDIGOUDAR:
SHRI BHUDEO CHOUDHARY:
SHRI B. Y. RAGHAVENDRA:
SHRI S. PAKKIRAPPA:
SHRI NALIN KUMAR KATEEL:
SHRI SHIVARAMA GOUDA:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the latest status of Ken Betwa Project;

(b) whether it is a fact that inspite of completion of Detailed Project Report (DPR) for Ken Betwa Project not much progress has been made in this regard;

(c) if so, the details thereof, and the reasons therefor; and

(d) the steps taken by the Government for the expeditious compliance of the said project?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) to (c) Ken-Betwa Inter Basin Water Transfer Link has been identified as one of the priority links for preparation of Detailed Project Reports (DPR) under Himalayan Component of National Perspective Plan. A Tripartite Memorandum of Understanding (MoU) amongst the State of Madhya Pradesh, State of Uttar Pradesh and Union Government for proceeding ahead on the Ken-Betwa Link Project and taking up the project for preparation of DPR was signed on 25th August, 2005. National Water Development Agency (NWDA) had prepared the Detailed Project Report (DPR) of Ken-Betwa Link in 2008 and submitted the same to the party States for concurrence. Based on the views

of party States, it has been decided that the DPR of the project will be prepared in two phases. The preparation of the DPR of Phase I & Phase II were taken up by NWDA in light of observations of the concerned State. The DPR of Ken Betwa Link (Phase-I) has been completed by NWDA in 2010 and sent to State Governments of Madhya Pradesh and Uttar Pradesh for concurrence. NWDA has taken up the Survey & Investigation work of Phase-II of link project. The Ken-Betwa Link Project has been included in the list of National Project. The Government is pursuing the Ken-Betwa Link Programme with party States in a consultative manner. Its implementation is dependent upon consensus and cooperation of the concerned States and upon obtaining various mandatory clearances from Ministry/Departments of Central and State Government including statutory clearances.

(d) NWDA has taken up various requisite steps for obtaining various clearances like forest land, wild life, public hearing through State Pollution Control Board for environmental clearance and Rehabilitation & Resettlement etc. Further, the progress of the Ken-Betwa Link Programme is reviewed and issues on the project are resolved in a consultative manner with the party States during the General Body meeting of NWDA and Annual General meeting of the NWDA Society. Further, on the direction of Supreme Court, Ministry of Water Resources is constituting a Committee to be called a 'Special Committee for Inter-linking of Rivers' under the Chairmanship of Hon'ble Minister for Water Resources for expediting the progress of river link programme.

Fast Track Courts

5007. SHRI JITENDRA SINGH BUNDELA:
SHRI A. T. NANA PATIL:
SHRI MAHENDRASINH P. CHAUHAN:
SHRI C. SIVASAMI:
SHRI P. T. THOMAS:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of Fast Track Courts functioning in the country as on December, 2012, State-wise;

(b) whether a demand for reconstitution of Fast Track Courts was made during the recent conference of Chief Ministers and Chief Justices;

(c) if so, the details thereof including the States which have made the said demand;

(d) whether the Government proposes to grant financial assistance to the States for the said purpose; and

(e) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (DR. ASHWANI KUMAR): (a) As per information received from the Registries of the High Courts/State Governments, the number of Fast Track Courts functioning in the country is given in the enclosed Statement.

(b) and (c) In the Conference of Chief Ministers and Chief Justices of High Courts held on 7.4.2013, establishment of Fast Track Courts was discussed and it was decided that the State Governments shall, in consultation with the Chief Justices of the respective High Courts, take immediate steps to establish a suitable number of Fast Track Courts relating to offences against women, children, differently-abled persons, senior citizens and marginalized sections of society. It was also decided that the State Governments shall provide adequate funds for the purpose of creating and continuing the Fast Track Courts.

(d) and (e) Government has approved making available upto Rs. 80 crore per annum on a matching basis upto 31.3.2015 from out of the amount allocated (Rs. 500 crore per annum) for morning/evening/shift Courts in the 13th Finance Commission Award for judiciary, for meeting the expenditure on 10% additional positions of judges to be created in the State Judicial Services in pursuance of the judgement of the Supreme Court in Brij Mohan Lal case.

Statement

The number of Fast Track Courts functioning as on December, 2012

Sl. No.	Name of the State	No. of FTCS functioning as on December 2012
1	2	3
1.	Andhra Pradesh	108
2.	Arunachal Pradesh	3
3.	Assam	20
4.	Bihar	183

1	2	3
5.	Goa	4
6.	Haryana	7
7.	Himachal Pradesh	9
8.	Karnataka	93
9.	Kerala	38
10.	Maharashtra	100
11.	Manipur	2
12.	Meghalaya	3
13.	Mizoram	2
14.	Nagaland	2
15.	Odisha	35
16.	Punjab	15
17.	Uttarakhand	22
18.	West Bengal	150
Total		796

*-information upto 10/12

**-information upto 6/12

Appointment Process of Judges

5008. SHRI HARSH VARDHAN:
DR. KIRODI LAL MEENA:
DR. M. THAMBIDURAI:
SHRI P. L. PUNIA:
SHRI R. THAMARASELVAN:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government proposes to bring a comprehensive bill to amend the appointment process of judges and deal with the complaints of corruption against judges;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) to (c) The appointment of Judges to High Courts and Supreme Court is based on a Memorandum of Procedure for Appointment of Judges of Supreme Court and High Courts prepared in 1998

pursuant to the Supreme Court Judgement of October 6, 1993 read with their Advisory Opinion of October 28, 1998. Representations have been made by various agencies and expert bodies to review/change the present procedure of appointment of judges. Based on the suggestions received, there is a proposal to establish a broad based Judicial Appointments Commission. However, no decision has been taken by the Government so far.

At present, as per the 'in-house mechanism' of higher judiciary, the Chief Justice of India (CJI) is competent to receive complaints against the conduct of the Judges of the Supreme Court and the Chief Justices of the High Courts. Similarly, the Chief Justices of the High Courts (CJHs) are competent to receive complaints against the conduct of the Judges of their Courts. Further, the Government has moved a Bill called the Judicial Standards and Accountability Bill, which provides for a comprehensive mechanism for handling complaints made by citizens on grounds of alleged misbehavior and incapacity against judges of the Supreme Court and High Courts and for taking action against those found guilty after investigation. The Bill also lays down judicial standards and makes it incumbent on the Judges to declare their assets/liabilities.

[English]

Sanitation Facilities

5009. SHRI ANANDRAO ADSUL:
SHRI ADHALRAO PATIL SHIVAJI:
SHRI GAJANAN D. BABAR:
SHRI P. KUMAR:
SHRI NIKHIL KUMAR CHOUDHARY:
SHRI DHARMENDRA YADAV:
SHRI ARVIND KUMAR CHAUDHARY:
SHRI HEMANAND BISWAL:
SHRI PRALHAD JOSHI:
SHRIMATI PUTUL KUMARI:

Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) whether outlay for improving sanitation facilities has been increased by the Government during the 12th Plan;

(b) if so, the details thereof as compared to the 11th Plan;

(c) whether the Government has made any assessment of sanitation facilities in the country;

(d) if so, the details and outcome thereof;

(e) whether sanitation has been accorded a priority under the Bharat Nirman Scheme;

(f) if so, whether this has led the Government to increase its targets and funds earmarked for the purpose;

(g) if so, the details thereof;

(h) whether it is a fact that there has been a demand to spend at least one per cent of the GDP on sanitation; and

(i) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI BHARATSINH SOLANKI): (a) Yes, Madam.

(b) For 12th Plan, an outlay of Rs. 34,377 crore has been provided for Rural Sanitation (425% higher than the 11th Plan) as compared to Rs. 6540 crore provided during 11th Plan.

(c) Yes, Madam. The Government has available an assessment on sanitation facilities in the rural areas from the Census-2011.

(d) According to the results of Census 2011, 32.67 % of rural households are reported to have access to toilets.

(e) to (g) Nirmal Bharat Abhiyan (NBA) is not under Bharat Nirman Scheme. However, the Government of India has accorded a high priority to the Sanitation Sector. In the 12th Plan an outlay of Rs. 34,377 crores has been provided for rural sanitation as compared to Rs. 6540 crores in the 11th Plan, which is a significantly higher allocation. The goal is to achieve 100% access to sanitation for all rural households in the country by 2022 under the NBA. Also as per 12th Plan objectives of NBA, 50% of all the Gram Panchayats are to become Nirmal Grams by 2017.

(h) The Government is not aware of any such specific demand.

(i) Does not arise.

[Translation]

Targets set under Drinking Water and Sanitation Schemes

5010. SHRI P. L. PUNIA:
SHRI A. K. S. VIJAYAN:
SHRI DILIP SINGH JUDEV:

Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) the details of targets set and achievements made under drinking water and sanitation schemes during each of the last three years, State/UT-wise;

(b) the details of the proposals received by the Union Government from various States under the said schemes; and

(c) the action taken by the Government on the said proposals?

THE MINISTER OF STATE OF THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI BHARATSINH SOLANKI): (a) The Ministry of Drinking Water and Sanitation Administers two Centrally Sponsored Schemes namely, National Rural Drinking Water Program (NRDWP) and Nirmal Bharat Abhiyan (NBA). The targets set and achievements in coverage of habitations with drinking water supply under NRDWP from 2010-11 to 2012-13 is given in the enclosed Statement-I. As regards NBA, being a demand driven Scheme, hence no State-wise targets have been set. However, State/UT-wise achievements in construction of Individual Household Latrines, School toilets and Anganwadi toilets during the last 3 years are given in the enclosed Statement-II.

(b) and (c) Under NRDWP, State Governments are empowered to plan and approve drinking water supply Schemes in the State Level Scheme Sanctioning Committee. They do not submit proposals to the Union Government under NRDWP.

As regards NBA, during the last 3 years, 17 District Project Implementation Plans have been submitted to the Ministry and approved.

Statement-I

*Targets and achievements in coverage of habitations with drinking water supply
under NRDWP from 2010-11 to 2012-13*

(Number of habitations)

Sl. No.	State/UT	2010-11		2011-12		2012-13	
		Target	Achievement	Target	Achievement	Target	Achievement
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	6843	6971	5700	6183	5477	5699
2.	Bihar	18774	14221	16600	11243	15015	10085
3.	Chhattisgarh	11255	7847	11454	7977	12642	6145
4.	Goa	0	0	0	0	0	0
5.	Gujarat	1100	1079	1126	1165	1150	1812
6.	Haryana	1007	752	943	859	955	895
7.	Himachal Pradesh	5000	5094	2557	2558	2532	2251
8.	Jammu and Kashmir	1709	903	1451	536	1279	722
9.	Jharkhand	14735	11399	19559	17425	16583	17187
10.	Karnataka	13925	6130	9695	8757	10339	8708
11.	Kerala	744	405	824	419	696	646
12.	Madhya Pradesh	13399	13937	16744	15644	17074	13149
13.	Maharashtra	9745	8987	6502	6364	5940	2954
14.	Odisha	5354	7525	8642	6782	12209	19370
15.	Punjab	2023	1658	1630	643	1473	435
16.	Rajasthan	8878	7254	14262	7885	9137	2420
17.	Tamil Nadu	7318	7039	6000	6000	7000	6585
18.	Uttar Pradesh	2142	1879	23300	23134	24000	2584
19.	Uttarakhand	1565	1324	1359	1102	1085	758
20.	West Bengal	6630	5967	6096	4619	4152	4232
21.	Arunachal Pradesh	517	601	308	415	292	153
22.	Assam	8467	6467	7304	6601	7230	5172
23.	Manipur	333	227	330	234	250	167
24.	Meghalaya	760	380	781	510	628	173
25.	Mizoram	124	121	128	122	57	5
26.	Nagaland	105	128	109	116	175	155
27.	Sikkim	175	100	200	50	280	63
28.	Tripura	834	976	982	1024	1052	1323

1	2	3	4	5	6	7	8
29.	Andaman and Nicobar Islands	0	0	0	0	0	0
30.	Chandigarh	0	0	0	0	0	0
31.	Dadra and Nagar Haveli	0	0	0	0	0	0
32.	Daman and Diu	0	0	0	0	0	0
33.	Lakshadweep	0	0	0	0	0	0
34.	Puducherry	17	12	0	0	30	0
Total		143478	119383	164586	138367	158732	113848

Statement-II

*State/UT-wise achievement in construction of Individual Household Latrines,
School Toilets and Anganwadi Toilets during last 3 years*

Sl. No.	State Name	2010-11			2011-12			2012-13		
		Individual Household Latrines	School Toilets	Anganwadi Toilets	Individual Household Latrines	School Toilets	Anganwadi Toilets	Individual Household Latrines	School Toilets	Anganwadi Toilets
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	1049704	3961	816	654282	7308	1048	381655	4199	1574
2.	Arunachal Pradesh	19799	335	331	27781	4	76	4887	0	8
3.	Assam	498849	4528	1004	510243	633	120	272839	52	76
4.	Bihar	717792	8679	309	839927	22575	1521	787654	16222	4593
5.	Chhattisgarh	236164	616	262	82496	1918	365	51064	1387	220
6.	Dadra and Nagar Haveli	0	0	0	0	0	0	0	0	0
7.	Goa	800	0	0	0	0	0	0	0	0
8.	Gujarat	515224	2323	2343	321357	5182	474	171977	4663	451
9.	Haryana	132137	1340	870	103913	657	633	62949	148	315
10.	Himachal Pradesh	216571	6429	4400	30066	802	132	5183	1215	1066
11.	Jammu and Kashmir	125228	1480	42	70626	2682	97	62441	1863	67
12.	Jharkhand	296678	2158	1451	53479	1228	1067	48204	543	684
13.	Karnataka	810104	4719	3025	414782	1062	1046	295195	1758	687
14.	Kerala	20241	29	195	2188	76	60	5674	34	322
15.	Madhya Pradesh	1166016	16570	4419	900769	43687	1856	551935	1033	804
16.	Maharashtra	562183	4222	1574	519563	539	579	189306	159	5800
17.	Manipur	49576	1227	779	55306	703	144	43917	0	53
18.	Meghalaya	65417	2833	710	51550	2077	595	14134	1603	113
19.	Mizoram	1611	0	0	17237	0	236	4967	106	219
20.	Nagaland	18224	578	60	46318	304	168	22149	28	20

1	2	3	4	5	6	7	8	9	10	11
21.	Odisha	853303	3418	1459	359171	1984	3320	118318	1108	956
22.	Puducherry	77	0	0	0	0	0	0	0	0
23.	Punjab	118415	1000	1951	32535	5	1197	57421	345	620
24.	Rajasthan	750948	6323	1734	730385	5297	2015	242707	14283	3350
25.	Sikkim	0	0	0	0	0	0	0	0	0
26.	Tamil Nadu	473647	1464	182	410794	5605	1202	265824	1561	1144
27.	Tripura	30392	588	645	24761	1035	777	7035	412	2
28.	Uttar Pradesh	2915407	18410	16076	1613384	18	504	130475	30	80
29.	Uttarakhand	132913	219	6	125051	192	29	97472	344	19
30.	West Bengal	466311	12060	6180	800900	16898	9148	559115	19475	12176
Total		12243731	105509	50823	8798864	122471	28409	4454497	72571	35419

Shortcomings in SGSY

5011. DR. SANJAY SINGH:

SHRI PRATAPRAO GANPATRAO JADHAO:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Prof. Radhakrishna Committee has pointed out the shortcomings prevalent in Swarnajayanti Gram Swarozgar Yojana (SGSY);

(b) if so, the details thereof along with the reaction of the Government thereto; and

(c) the extent to which these shortcomings have been done away with?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Yes, Madam.

(b) Some of the major shortcomings pointed out in the Prof. Radhakrishna Committee on Credit Related Issues related to Swarnajayanti Gram Swarozgar Yojana (SGSY) report are:-

- (i) 22 per cent of the SHGs were able to access bank credit for income generating activities including micro enterprises. The bank assistance was abysmally low leading to low level of investment activity. This shortcoming was attributed to failure of public intervention to

enhance the credit absorption capacity of Self Help Groups (SHGs) as well as to the failures of credit delivery systems to reach the poor.

- (ii) Since most of the SHGs were engaged in low technology and less productive traditional activities, the income gains to SHGs were very meagre. Hence, SGSY had not been able to make substantial impact on the living standards of the Swarozgaris.

- (iii) Uneven mobilization of SHG across the States, insufficient capacity building of beneficiaries, low credit mobilization and lack of dedicated professionals to implement the programme.

(c) Based largely on the recommendations of the Prof. Radhakrishna Committee, SGSY has been restructured as National Rural Livelihoods Mission (NRLM) - now renamed as 'Aajeevika'. The Programme is implemented in a mission mode across the country in a phased manner for targeted and time bound delivery of results. It aims at reducing poverty by enabling poor households to access gainful self-employment and skilled wage employment opportunities. NRLM is a demand driven programme and provide quality technical assistance to States to formulate into their own livelihoods based poverty reduction action plan. NRLM has focused on establishing institutional architecture, setting up systems and processes at national and State levels and rolling out mission activities in States. NRLM focuses on social mobilization of rural poor, continuous capacity

building of the women SHGs, imparting requisite skills and creating linkages with livelihoods opportunities for the poor, including those emerging in the organized sector, and monitoring against targets of poverty outcomes. The Programme is implemented through a dedicated support structure at national, State, district and block level. NRLM is working proactively on improving financial inclusion and SHG Bank linkages, both on the demand and supply side. On the demand side, NRLM is building strong institutions of the poor, focusing on their financial literacy and developing a strong repayments culture among the SHG members. On the supply side, the Mission is working closely with Banks on bringing in a suitable policy environment and developing right kind of financial products for the poor.

[English]

Technical Parameters for Clearance

5012. SHRI MANOHAR TIRKEY:
SHRI NRIPENDRA NATH ROY:

Will the Minister of RAILWAYS be pleased to state:

(a) the details of the technical parameters adopted by the Railways to give operational clearance certificate to their rolling stocks particularly on broad gauge routes;

(b) whether different parameters are adopted for different types of rolling stocks on the same route/track; and

(c) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) Provisional speed certificate is issued with 5 years validity on the basis of parameters and computerized simulation of vehicle dynamics of rolling stock, upto a maximum speed as under:

80 km/h for BG Passenger stock.

65 km/h for BG Goods stock.

Final speed certificate is issued on the basis of satisfactory results obtained in oscillation trials of rolling stock.

(b) Yes, Madam. Parameters and their permissible values are different for each type of rolling stock.

(c) Permissible values have been decided by the standing criteria committee of Indian Railway's Research Designs and Standards Organization set up for evolving criteria for assessment of stability of rolling stock on Indian Railways based on service requirements.

[Translation]

Dividends of PSUs

5013. SHRI DINESH CHANDRA YADAV:
SHRI ANANT KUMAR HEGDE:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether Public Sector Undertakings (PSUs) under the Ministry have declared dividend for the financial year 2012-13;

(b) if so, the amount of dividend declared till March, 2013, PSU-wise;

(c) the details of the said dividend amount in comparison to the amount for the year 2011-12;

(d) whether the said undertakings are expected to shell out more dividend for the financial year 2013-14; and

(e) if so, the details of the said amount and the additional funds lying unused with these institutions till the end of March, 2013?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) and (b) The dividend by the Central Public Enterprise (CPSEs) is declared after the finalization, audit and adoption of their annual accounts by the Boards and subsequent approval of Shareholders in Annual General Meetings. As this process has not yet been completed, no dividend for the year 2012-13 has been declared by the CPSEs under Department of Heavy Industries till March, 2013. Bharat Heavy Electricals Limited (BHEL) has, However, declared an interim dividend of Rs. 518.89 crore for the year 2012-13.

(c) BHEL had declared final dividend amounting to Rs. 1567 crore for the year 2011-12.

(d) and (e) Do not arise in view of (a) above.

*[English]***Performance under MGNREGS**

5014. SHRI RAJIAH SIRICILLA:
 SHRI TUFANI SAROJ:
 SHRI ADHALRAO PATIL SHIVAJI:
 SHRI R. DHROVANARAYANA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Union Government proposes to make it compulsory to each State and UTs to submit performance report in regard to utilisation of funds released under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);

(b) if so, the details thereof;

(c) the measures taken by the Union Government to improve the performance in States and UTs where under-utilisation of funds has been reported;

(d) the names of the States where the achievements under the Scheme are below the average;

(e) whether the Government has instructed all the States to gear up the Panchayati Raj institutions for implementing the MGNREGS effectively; and

(f) if so, the details thereof and the response received from each State and UTs so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) The States/UTs are required to submit periodically Utilisation Certificates (UCs) including financial performance and physical progress of works undertaken under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA). Based on the UCs, Labour projection and past performance, funds are released to the States/UTs.

(c) and (d) MGNREGA is a demand driven wage employment programme under which no State-wise targets are fixed. The implementation of the MGNREGA is done by the State Governments in accordance with the Schemes formulated by them as per the provisions of the Act and it is for the concerned State Governments to devise procedures and measures for effective implementation of the Scheme.

(e) and (f) An important goal of MGNREGA is to deepen democracy at the grassroots and bring about greater transparency, responsiveness and accountability in local governance. MGNREGA provides a powerful legal entitlement and opportunity to realize the objectives of the 73rd Amendment of the Constitution. Section 16(1) of MGNREG Act provides that Gram Panchayats shall be responsible for identification of projects in the Gram Panchayat area to be taken up under the Scheme as per the recommendations of the Gram Sabha and Ward Sabhas and for executing and supervising such works. Section 13(1) of MGNREGA provides that the Panchayats at district, intermediate and village levels shall be the principal authorities for planning and implementation of the Schemes made under the Act. States/UTs are bound by these provisions of the MGNREG Act.

MPLAD Funds

5015. SHRI VIRENDER KASHYAP:
 SHRI S. SEMMALAI:
 SHRIMATI SUMITRA MAHAJAN:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the details of amount sanctioned and released on the recommendation of MPs for developmental works in several States under MPLAD Scheme during the last three years and current year, MP-wise as on date;

(b) whether there is any delay in releasing of funds;

(c) if so, the details thereof;

(d) the steps being taken by the Government to release these funds within time and the progress made in this regard, State-wise; and

(e) whether any proposal to increase the annual allocation of funds under the Scheme and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) Government of India in the Ministry of Statistics and Programme Implementation maintains cumulative data on

release and expenditure under the Members of Parliament Local Area Development Scheme (MPLADS), which is updated on the basis of Monthly Progress Reports (MPRs) received from Nodal Districts.

The cumulative position of release and expenditure of 15th Lok Sabha under the MPLADS as on 31.03.2013 is given in the enclosed Statement-I. Position of funds released by Government of India during the period 01.04.2013 to 15.04.2013 is given in the enclosed Statement-II.

(b) to (d) The implementation of the works in the field is undertaken by the District Authorities. The provisions

and conditions for fund release and management are given in Para 4, Sub-paras 4.1 to 4.17, of the Guidelines of MPLADS. Funds released to District Authorities are non-lapsable. Funds left in the District are carried forward for utilization in the subsequent years. Funds not released by Government of India in a year are carried forward for making releases in the subsequent years. This Ministry continuously emphasises on timely and regular utilization of funds and submission of required documents and certifications by the District Authorities.

(e) There is no proposal under consideration to increase the annual allocation of funds under MPLADS.

Statement-I

Release and Expenditure in respect of 15th Lok Sabha under the Members of Parliament Local Area Development Scheme (MPLADS) as on 31.03.2013

(Rs. crore)

Sl. No.	Member of Parliament/Constituency	Entitlement of Constituency	Released by Government of India	Amount available with Nodal District including Interest etc.	Amount Sanctioned	Expenditure Incurred	Unspent Balance	Latest Report Received
1	2	3	4	5	6	7	8	9
State: Nominated								
1.	Dr. Charles Dias ERNAKULAM	14.00	11.50	11.61	12.70	6.20	5.41	January, 13
2.	Smt. Ingrid Mcieod BILASPUR	14.00	11.50	11.61	5.92	5.59	6.02	June, 12
Total		28.00	23.00	23.22	18.62	11.79	11.43	
State: Andhra Pradesh								
1.	Shri Rathod Ramesh ADILABAD (ST)	14.00	11.50	12.23	10.30	9.06	3.17	February, 13
2.	Shri G.V. Harsha Kumar AMALAPURAM (SC)	14.00	11.50	12.33	11.83	8.12	4.21	February, 13
3.	Shri Anantha Venkata Rami Reddy ANANTAPUR	14.00	14.00	14.91	13.94	11.89	3.02	February, 13
4.	Shri Sabbam Hari ANAKAPALLE	14.00	11.50	12.21	7.35	7.00	5.21	June, 12
5.	Smt. Panabaka Lakshmi BAPATLA	14.00	11.50	12.26	10.92	5.85	6.41	February, 13
6.	Shri Suresh Kumar Shetkar ZAHIRABAD	14.00	11.50	12.22	11.74	9.01	3.21	February, 13

1	2	3	4	5	6	7	8	9
7.	Shri. Sarvey Sathyanarayana MALKAJGIRI	14.00	11.50	12.24	10.75	6.73	5.51	February, 13
8.	Shri Naramalli Sivaprasad CHITTOOR	14.00	11.50	12.29	10.65	8.16	4.13	January, 13
9.	Shri Y.S. Jagan Mohan Reddy KADAPA	14.00	11.50	12.31	13.38	11.04	1.27	February, 13
10.	Shri Kavuri Sambasiva Rao ELURU	14.00	11.50	12.10	14.43	10.03	2.07	February, 13
11.	Shri Rayapati Sambasiva Rao GUNTUR	14.00	11.50	12.40	14.27	9.40	3.00	February, 13
12.	Shri Jaipal Sudini Reddy CHELVELLA	14.00	11.50	12.25	11.28	6.32	5.93	January, 13
13.	Shri Kristappa Nimmala HINDUPUR	14.00	14.00	14.81	12.45	10.38	4.43	January, 13
14.	Shri Asaduddin Owaisi HYDERABAD	14.00	6.50	7.43	4.51	3.79	3.64	February, 13
15.	Dr. M. Mangapatti Pallam Raju KAKINADA	14.00	11.50	12.44	11.14	6.83	5.61	February, 13
16.	Shri Ponnam Prabhakar KARIMNAGAR	14.00	11.50	12.22	12.73	5.26	6.96	January, 13
17.	Shri Nama Nageswara Rao KHAMMAM	14.00	11.50	12.14	9.86	8.77	3.37	February, 13
18.	Shri Kotla Jaya Surya Prakash Reddy KURNOOL	14.00	14.00	14.89	14.64	11.86	3.03	February, 13
19.	Shri Konakalla Narayana Rao MACHILIPATNAM	14.00	11.50	11.65	11.28	7.44	4.21	February, 13
20.	Shri K. K. Chandrasekhar Rao MAHABUBNAGAR	14.00	11.50	12.26	14.52	7.85	4.41	October, 12
21.	Smt. M. Vijaya Shanthi MEDAK	14.00	11.50	12.24	12.11	9.29	2.95	February, 13
22.	Shri Komatireddy Raj Gopal Reddy BHONGIR	14.00	11.50	12.16	13.98	10.68	1.48	January, 13
23.	Dr. Manda Jagannath NAGARKURNOOL (SC)	14.00	14.00	14.68	14.44	11.70	2.98	November, 12
24.	Shri Sukender Reddy Gutha NALGONDA	14.00	11.50	12.21	13.75	10.00	2.21	January, 13
25.	Shri S.P.Y. Reddy NANDYAL	14.00	11.50	12.36	13.18	9.40	2.96	February, 13
26.	Shri Modugula Venugopala Reddy NARASARAOPET	14.00	11.50	12.34	13.69	9.90	2.44	February, 13

1	2	3	4	5	6	7	8	9
27.	Shri Bapiraju Kanumuri NARASAPURAM	14.00	11.50	12.10	14.09	9.86	2.24	February, 13
28.	Shri Mekapati Rajamohan Reddy NELLORE (SC)	14.00	11.50	12.26	13.76	7.90	4.36	February, 13
29.	Shri Madhu Gaud Yaskhi NIZAMABAD	14.00	6.50	7.21	9.10	5.69	1.52	February, 13
30.	Shri Magunta Srinivasulu Reddy ONGOLE	14.00	11.50	12.25	14.62	9.22	3.03	February, 13
31.	Shri Porika Naik Balram MAHABUBABAD (ST)	14.00	11.50	12.17	13.91	9.66	2.51	February, 13
32.	Dr. Gaddam Vivekanand PEDDAPALLE (SC)	14.00	11.50	12.22	12.49	6.34	5.88	January, 13
33.	Shri Aruna Kumar Vundavalli RAJAHMUNDRY	14.00	11.50	12.39	11.68	7.66	4.73	February, 13
34.	Shri Annayagari Sai Prathap RAJAMPET	14.00	14.00	14.73	14.57	12.18	2.55	February, 13
35.	Shri M. Anjan Kumar Yadav SECUNDERABAD	14.00	11.50	12.44	13.83	9.21	3.23	February, 13
36.	Shri V. Kishore Chandra Deo ARAKU (ST)	14.00	11.50	12.24	10.27	8.29	3.95	February, 13
37.	Dr. Kruparani Killi SRIKAKULAM	14.00	11.50	12.30	10.43	7.06	5.24	February, 13
38.	Dr. Jhansi Lakshmi Botcha VIZIANAGARAM	14.00	14.00	14.65	15.77	11.81	2.84	February, 13
39.	Dr. Chinta Mohan TIRUPATI (SC)	14.00	6.50	7.32	3.01	2.72	4.60	January, 13
40.	Shri Rajagopal Lagadapati VIJAYAWADA	14.00	11.50	11.65	13.87	7.57	4.08	February, 13
41.	Smt. Daggubati Purandeswari VISAKHAPATNAM	14.00	14.00	14.72	12.16	10.20	4.52	January, 13
42.	Shri Rajaiah Siricilla WARANGAL (SC)	14.00	6.50	7.23	9.83	4.47	2.76	February, 13
Total		588.00	480.50	511.46	506.51	355.60	155.86	
State: Arunachal Pradesh								
1.	Shri Ninong Ering ARUNACHAL EAST	14.00	14.00	16.26	10.81	11.06	5.20	February, 13
2.	Shri Takam Sanjoy ARUNACHAL WEST	14.00	14.00	14.19	11.56	11.64	2.55	February, 13
Total		28.00	28.00	30.45	22.37	22.70	7.75	
State: Assam								
1.	Dr Siren Singh Engti AUTONOMOUS DISTRICT (ST)	14.00	11.50	11.62	9.10	6.74	4.88	January, 13

1	2	3	4	5	6	7	8	9
2.	Shri Ismail Hussain BARPETA	14.00	6.50	6.56	4.09	3.16	3.40	December, 12
3.	Shri Badruddin Ajmal DHUBRI	14.00	6.50	6.61	3.28	2.78	3.83	January, 13
4.	Shri Paban Singh Ghatowar DIBRUGARH	14.00	11.50	11.89	9.04	7.78	4.11	January, 13
5.	Smt. Bijoya Chakravarty GUWAHATI	14.00	14.00	14.03	11.33	9.47	4.56	January, 13
6.	Shri Bijoy Krishna Handique JORHAT	14.00	11.50	11.54	6.50	6.35	5.19	March, 12
7.	Shri Dip Gogoi KALIABOR	14.00	6.50	6.54	6.49	5.95	0.59	January, 13
8.	Shri Lalit Mohan Suklabaidya KARIMGANJ (SC)	14.00	11.50	11.50	8.20	7.59	3.91	January, 13
9.	Shri Sansuma Khunggur Bwismuthiary KOKRAJHAR (ST)	14.00	11.50	11.64	9.14	7.93	3.71	February, 13
10.	Smt. Ranee Narah LAKHIMPUR	14.00	6.50	6.75	5.05	4.05	2.70	January, 13
11.	Shri Ramen Deka MANGALDOI	14.00	11.50	11.62	9.17	8.43	3.19	January, 13
12.	Shri Rajen Gohain NOWGONG	14.00	11.50	11.58	8.90	8.20	3.38	January, 13
13.	Shri Kabindra Purkayastha SILCHAR	14.00	11.50	11.66	9.16	8.41	3.25	February, 13
14.	Shri Joseph Tappa TEZPUR	14.00	11.50	11.61	9.21	7.96	3.65	December, 12
Total		196.00	143.50	145.15	108.66	94.80	50.35	
State: Bihar								
1.	Shri Pradeep Kumar Singh ARARIA	14.00	6.98	7.14	5.32	2.42	4.72	February, 13
2.	Smt. Meena Singh ARRAH	14.00	11.98	12.11	11.29	9.21	2.90	February, 13
3.	Shri Sushil Kumar Singh AURANGABAD	14.00	11.98	11.98	6.04	4.50	7.48	February, 13
4.	Shri Baidyanath Prasad Mahto VALMIKI NAGAR	14.00	11.98	12.15	7.58	5.42	6.72	January, 13
5.	Dr. Sanjay Jaiswal PASCHIM CHAMPARAN	14.00	6.98	7.10	3.74	2.63	4.46	December, 12
6.	Smt. Putul Kumari BANKA	14.00	6.98	7.07	5.50	1.07	6.00	February, 13
7.	Shri Radha Mohan Singh PURVI CHAMPARAN	14.00	6.98	6.98	3.48	2.60	4.38	January, 13

1	2	3	4	5	6	7	8	9
8.	Dr. Monazir Hassan BEGUSARAI	14.00	11.98	12.02	6.62	5.07	6.94	February, 13
9.	Shri Vishwa Mohan Kumar SUPAUL	14.00	11.98	12.07	6.33	6.04	6.02	December, 12
10.	Shri Syed Shahnawaz Hussain BHAGALPUR	14.00	11.98	12.01	10.61	4.58	7.42	January, 13
11.	Shri Lalu Prasad SARAN	14.00	11.98	11.98	8.61	4.52	7.46	February, 13
12.	Shri Jagadanand Singh BUXAR	14.00	11.98	12.12	10.95	10.12	2.00	February, 12
13.	Smt. Aswamedh Devi UJJARPUR	14.00	6.98	7.09	3.25	1.80	5.28	January, 13
14.	Shri Kirti Azad DARBHANGA	14.00	6.98	7.08	8.03	3.69	3.38	January, 13
15.	Shri Hari Manjhi GAYA (SC)	14.00	11.98	12.08	6.95	6.24	5.84	December, 12
16.	Shri Purnmasi Ram GOPALGANJ (SC)	14.00	14.48	14.58	11.37	9.62	4.96	February, 13
17.	Shri Ram Sundar Das HAJIPUR (SC)	14.00	11.98	12.14	8.34	8.18	3.96	January, 13
18.	Shri Jagdish Sharma JAHANABAD	14.00	6.98	7.08	9.01	3.25	3.82	February, 13
19.	Shri Mangani Lal Mandai JHANJIHARPUR	14.00	6.98	6.99	3.17	2.55	4.44	February, 13
20.	Shri Nikhil Kumar Chaudhary KATIHAR	14.00	6.98	7.02	5.30	3.08	3.94	January, 13
21.	Shri Dinesh Chandra Yadav KHAGARIA	14.00	6.98	7.08	3.37	2.68	4.40	September, 12
22.	Shri Mohammad Asrarul Haque KISHANGANJ	14.00	6.98	7.08	5.45	3.75	3.32	December, 12
23.	Shri Sharad Yadav MADHEPURA	14.00	11.98	12.06	9.35	6.79	5.26	October, 12
24.	Shri Hukmadeo Narayan Yadav MADHUBANI	14.00	6.98	6.99	6.58	2.86	4.12	February, 13
25.	Shri Uma Shanker Singh MAHARAJGANJ	14.00	3.48	3.63	2.01	1.29	2.34	January, 13
26.	Shri Rajiv Ranjan (Lalan) Singh MUNGER	14.00	6.98	7.06	5.40	1.10	5.96	February, 13
27.	Shri Ranjan Prasad Yadav PATALIPUTRA	14.00	11.98	12.02	11.01	5.01	7.00	February, 13
28.	Captain Jainarain Prasad Nishad MUZAFFARPUR	14.00	11.98	12.09	8.06	6.41	5.68	January, 13

1	2	3	4	5	6	7	8	9
29.	Shri Kaushalendra Kumar NALANDA	14.00	11.98	12.11	9.88	6.42	5.68	February, 13
30.	Dr. Bhola Singh NAWADA	14.00	11.98	11.99	6.98	4.49	7.50	January, 13
31.	Shri Shatrughan Prasad Sinha PATNA SAHIB	14.00	11.98	12.02	6.51	6.41	5.60	February, 13
32.	Shri Mahabali Singh KARAKAT	14.00	11.98	11.98	9.02	6.85	5.12	December, 12
33.	Shri Bhudeo Chaudhary JAMUI (SC)	14.00	6.98	7.02	5.19	2.37	4.64	December, 12
34.	Shri Maheshwar Hazari SAMASTIPUR (SC)	14.00	11.98	12.14	9.15	4.63	7.50	February, 13
35.	Smt. Meira Kumar SASARAM (SC)	14.00	11.98	12.24	10.25	9.66	2.58	February, 13
36.	Smt. Rama Devi SHEOHAR	14.00	6.98	7.04	6.79	4.58	2.46	January, 13
37.	Shri Arjun Roy SITAMARHI	14.00	6.98	7.02	4.03	3.09	3.92	January, 13
38.	Shri Om Prakash Yadav SIWAN	14.00	6.98	7.22	7.01	5.53	1.68	February, 13
39.	Dr. Raghuvansh Prasad Singh VAISHALI	14.00	6.98	7.11	8.65	3.37	3.74	February, 13
40.	Mr. Uday Singh PURNEA	14.00	6.98	7.11	3.04	2.95	4.16	January, 13
Total		560.00	378.00	381.60	279.22	186.83	194.77	
State: Goa								
1.	Shri Shripad Yesso Naik NORTH GOA	14.00	12.50	12.83	9.19	6.25	6.58	January, 13
2.	Shri Francisco Sardinha SOUTH GOA	14.00	11.50	11.92	8.41	7.03	4.89	January, 13
State: Gujarat								
1.	Shri Harin Pathak AHMEDABAD EAST	14.00	11.58	11.65	11.72	8.69	2.96	January, 13
2.	Shri Naranbhai Kachhadia AMRELI	14.00	11.58	12.38	13.71	9.24	3.14	January, 13
3.	Shri Bharatbhai Madhavsinh Solanki ANAND	14.00	11.58	12.42	12.20	6.93	5.49	January, 13
4.	Shri Mukesh Bhairavdanji Gadhvi BANASKANTHA	14.00	6.58	7.31	13.71	5.40	1.91	February, 13
5.	Shri Balkrishna Khanderao Shukla (Balu Shukla), VADDARA	14.00	6.58	7.38	10.20	4.93	2.45	January, 13

1	2	3	4	5	6	7	8	9
6.	Shri Rajendra Sinh Ghanashyam Sinh Rana, BHAVNAGAR	14.00	6.58	7.55	9.68	5.31	2.24	February, 13
7.	Shri Mansukhbhai Dhanjibhai Vasava BHARUCH	14.00	6.58	7.39	11.36	6.92	0.47	September, 12
8.	Dr. Kirit Premjibhai Solanki AHMEDABAD WEST (SC)	14.00	11.58	11.67	14.98	10.24	1.43	January, 13
9.	Shri Ramsinh Patalyabhai Rathwa CHHOTA UDAIPUR (ST)	14.00	6.58	7.28	8.43	5.14	2.14	January, 13
10.	Shri Dinsha J. Patel KHEDA	14.00	11.58	12.36	14.79	7.87	4.49	January, 13
11.	Dr. (Smt.) Prabha Kishore Taviad DAHOD(ST)	14.00	6.58	7.43	7.11	3.04	4.39	September, 12
12.	Shri Lal Krishna Advani GANDHI NAGAR	14.00	6.58	6.65	9.70	3.78	2.87	January, 13
13.	Shri Prabhatsinh Chauhan PANCHMAHAL	14.00	14.08	14.90	13.72	10.70	4.20	February, 12
14.	Shri Vikrambhai Arjanbhai Maadam JAM NAGAR	14.00	11.58	12.47	11.80	10.27	2.20	January, 13
15.	Shri Dinubhai Boghabhai Solanki JUNAGADH	14.00	11.58	12.43	13.30	6.33	6.10	January, 13
16.	Shri Tusharabhai A. Chaudhary BARDOLI (ST)	14.00	11.58	12.37	8.85	5.82	6.55	February, 13
17.	Shri C. R. Patil NAVSARI	14.00	11.58	12.05	9.53	6.61	5.44	February, 13
18.	Smt. Poonam Veljibhai Jat KACHCHH (SC)	14.00	11.58	12.38	9.11	7.02	5.36	February, 13
19.	Shri Kishanbhai Vestabhai Patel VALSAD (ST)	14.00	11.58	12.29	12.69	8.31	3.98	August, 12
20.	Smt Jayshreeben Kanubhai Patel MAHESANA	14.00	11.58	12.22	11.64	9.49	2.73	January, 13
21.	Shri Jagdish Thakor PATAN	14.00	11.58	12.36	11.88	8.75	3.61	January, 13
22.	Shri Vitthalbhai Hansrajibhai Radadiya PORBANDAR	14.00	11.58	11.65	9.12	5.79	5.86	December, 12
23.	Shri Kuvarjibhai Mohanbhai Bavalia RAJKOT	14.00	11.58	11.94	8.01	6.66	5.28	November, 12
24.	Dr. Mahendrasinh P. Chauhan SABARKANTHA	14.00	6.58	7.13	10.84	5.99	1.14	January, 13
25.	Smt. Darshana Vikram Jardosh SURAT	14.00	11.58	12.22	11.37	7.43	4.79	February, 13

1	2	3	4	5	6	7	8	9
26.	Shri Somabhai Gandadal Koli Patel SURENDRANAGAR	14.00	11.58	12.02	12.88	6.85	5.17	August, 12
Total		364.00	263.50	279.82	292.33	183.51	96.31	
State: Haryana								
1.	Smt. Shruti Chaudhry BHIWANI-MAHENDRAGARH	14.00	14.00	14.41	12.91	10.08	4.33	December, 12
2.	Shri Avtar Singh Bhadana FARIDABAD	14.00	14.00	14.26	13.22	11.38	2.88	February, 12
3.	Shri Kuldeep Bishnoi HISAR	14.00	11.50	11.64	8.14	5.19	6.45	February, 13
4.	Dr. Arvind Kumar Sharma KARNAL	14.00	14.00	14.36	11.63	9.90	4.46	February, 13
5.	Shri Naveen Jindal KURUKSHETRA	14.00	14.00	14.24	13.56	10.03	4.21	February, 13
6.	Shri Inderjit Singh Rao GURGAON	14.00	14.00	14.25	11.68	9.47	4.78	February, 13
7.	Shri Deepender Singh Hooda ROHTAK	14.00	14.00	14.38	11.95	11.20	3.18	February, 13
8.	Shri Ashok Tanwar SIRSA (SC)	14.00	11.50	11.60	12.15	9.17	2.43	January, 13
9.	Shri Jitender Singh Malik SONEPAT	14.00	14.00	14.20	11.65	9.22	4.98	January, 13
10.	Kumari Selja AMBALA (SC)	14.00	11.50	11.65	7.65	5.82	5.83	July, 12
Total		140.00	132.50	134.99	114.54	91.46	43.53	
State: Himachal Pradesh								
1.	Shri Anurag Singh Thakur HAMIRPUR	14.00	14.00	14.73	12.03	10.27	4.46	October, 12
2.	Dr. Rajan Sushant KANGRA	14.00	14.00	15.15	11.73	11.73	3.42	November, 12
3.	Shri Virbhadra Singh MANDI	14.00	14.00	15.10	15.01	12.36	2.74	January, 13
4.	Shri Virender Kashyap SHIMLA (SC)	14.00	14.00	14.28	11.71	9.29	4.99	February, 13
Total		56.00	56.00	59.26	50.48	43.65	15.61	
State: Jammu and Kashmir								
1.	Dr. Mirza Mehboob Beg ANANTNAG	14.00	11.50	11.65	13.25	7.06	4.59	December, 12
2.	Shri Sharifuddin Shariq BARAMULLAH	14.00	12.50	12.61	15.40	9.62	2.99	January, 13

1	2	3	4	5	6	7	8	9
3.	Shri Madan Lal Sharma JAMMU	14.00	14.00	14.10	11.21	9.95	4.15	January, 13
4.	Shri Hassan Khan LADAKH	14.00	14.50	14.55	9.83	8.82	5.73	December, 12
5.	Dr. Farooq Abdullah SRINAGAR	14.00	12.50	12.61	12.71	8.72	3.89	January, 13
6.	Shri Chaudhary Lal Singh UDHAMPUR	14.00	12.50	12.56	12.55	6.69	5.87	January, 13
Total		84.00	77.50	78.08	74.95	50.86	27.22	

State: Karnataka

1.	Shri P.C. Gaddigoudar BAGALKOT	14.00	12.11	12.74	13.33	10.24	2.50	February, 13
2.	Shri D. B. Chandre Gowda BANGALORE NORTH	14.00	12.11	12.35	14.68	12.31	0.04	January, 13
3.	Shri Ananth Kumar BANGALORE SOUTH	14.00	12.11	12.42	11.75	7.41	5.01	September, 12
4.	Shri Suresh Chanabasappa Angadi BELGAUM	14.00	12.11	12.20	7.70	6.43	5.77	November, 12
5.	Smt. J. Shantha BELLARY (SI)	14.00	7.11	7.17	3.45	1.69	5.48	December, 11
6.	Shri N. Dharam Singh BIDAR	14.00	12.11	12.38	11.77	6.59	5.79	January, 13
7.	Shri Ramesh Chandappa Jigajinagi BIJAPUR(SC)	14.00	7.11	7.31	6.97	4.63	2.68	December, 12
8.	Shri Rangaswamy Dhuvanarayana CHAMARAJA NAGAR (SC)	14.00	14.61	14.83	12.20	9.88	4.95	December, 12
9.	Dr. M. Veerappa Moily CHIKBALLAPUR	14.00	12.11	12.34	6.82	6.20	6.14	October, 12
10.	Shri Ramesh Vishwanath Katti CHIKKODI	14.00	12.11	12.50	8.75	6.64	5.86	November, 12
11.	Shri D.V.Sadananda Gowda/ Jayaprakas UDUPI CHIKMAGALUR	14.00	12.11	12.48	9.38	7.19	5.29	February, 13
12.	Shri Janardhana Swamy CHITRADURGA (SC)	14.00	12.11	12.59	11.18	8.16	4.43	February, 13
13.	Shri G.M. Siddeswara DAVANAGERE	14.00	12.11	12.54	13.31	11.94	0.60	January, 13
14.	Shri Pralhad Venkatesh Joshi DHARWAD	14.00	12.11	13.34	8.29	6.36	6.98	October, 12
15.	Shri Udasi Shivkumar Chanabasappa HAVER	14.00	12.11	12.44	8.67	7.18	5.26	January, 13

1	2	3	4	5	6	7	8	9
16.	Shri Mallikarjun Kharge GULBARGA (SC)	14.00	12.11	12.43	12.83	10.04	2.39	January, 13
17.	Shri H.D. Deve Gowda HASSAN	14.00	12.11	12.43	9.13	9.13	3.30	January, 13
18.	Shri Ananth kumar Hegde UTTARA KANNADA	14.00	7.11	7.63	11.90	3.63	4.00	February, 13
19.	Shri Nalin Kumar Kateel DAKSHINA KANNADA	14.00	12.11	12.50	9.52	8.18	4.32	February, 13
20.	Shri K.H. Muniyappa KOLAR (SC)	14.00	12.11	12.67	7.66	6.61	6.06	October, 12
21.	Shri Shivarama Gouda KOPPAL	14.00	12.11	12.51	8.44	5.98	6.53	December, 12
22.	Shri N. Chaluvarya Swamy MANDYA	14.00	7.11	7.40	11.80	4.22	3.18	January, 13
23.	Shri H. D. Kumaraswamy BANGALORE RURAL	14.00	12.11	12.40	10.35	10.35	2.05	February, 13
24.	Shri Adagooru H. Vishwanath MYSORE	14.00	12.11	12.34	7.61	6.00	6.34	January, 13
25.	Shri S. Pakkirappa RAICHUR (ST)	14.00	7.11	7.33	6.43	3.34	3.99	November, 12
26.	Shri Raghavendra Yeddyurappa SHIMOGA	14.00	12.11	12.53	12.34	7.20	5.33	January, 13
27.	Shri G. S. Basavaraj TUMKUR	14.00	7.11	7.26	9.10	7.03	0.23	January, 13
28.	Shri P. C. Mohan BANGALORE CENTRAL	14.00	7.11	7.44	11.58	5.30	2.14	February, 13
Total		392.00	306.50	316.42	276.94	199.86	116.56	

State: Kerala

1.	Shri Kumbakudi Sudhakaran KANNUR	14.00	12.10	12.64	13.76	7.15	5.49	February, 13
2.	Shri K. C. Venugopal ALAPPUZHA	14.00	12.10	12.64	14.82	8.50	4.14	February, 13
3.	Shri Mullappally Ramachandran VADAKARA	14.00	12.10	12.62	13.19	6.17	6.45	January, 13
4.	Shri M. K. Raghavan KOZHIKODE	14.00	12.10	12.54	14.99	6.38	6.16	January, 13
5.	Shri M. I. Shanavas WAYANAD	14.00	14.60	14.68	15.29	10.83	3.85	February, 13
6.	Shri E. Ahamed MALAPPURAM	14.00	12.10	12.73	13.60	8.42	4.31	February, 13

1	2	3	4	5	6	7	8	9
7.	Prof. K. Varkey Thomas ERNAKULAM	14.00	12.10	12.72	12.73	5.68	7.04	February, 13
8.	Shri P. T. Thomas IDUKKI	14.00	12.10	12.70	16.07	9.04	3.66	January, 13
9.	Shri P. Karunakaran KASARAGOD	14.00	12.10	12.60	14.69	5.25	7.35	February, 13
10.	Shri Jose K. Mani KOTTAYAM	14.00	12.10	12.68	15.02	8.96	3.72	February, 13
11.	Shri P. Kuttappan Biju ALATHUR (SC)	14.00	7.10	7.56	12.75	4.91	2.65	February, 13
12.	Shri Suresh Kodikkunnil MAVELIKKARA (SC)	14.00	12.10	12.48	14.54	8.43	4.05	February, 13
13.	Shri K. P. Dhanapalan CHALAKUDY	14.00	12.10	12.64	13.19	6.95	5.69	February, 13
14.	Shri Anto Antony PATHANAMTHITTA	14.00	12.10	12.56	15.04	9.65	2.91	January, 13
15.	Shri M. B. Rajesh PALAKKAD	14.00	12.10	12.62	13.14	8.77	3.85	February, 13
16.	Shri E. T. Mohammed Basheer PONNANI	14.00	12.10	12.68	10.41	5.73	6.95	February, 13
17.	Shri N. Peethambara Kurup KOLLAM	14.00	12.10	12.53	12.71	6.16	6.37	February, 13
18.	Shri P. C. Chacko THRISSUR	14.00	12.10	12.45	15.44	6.40	6.05	February, 13
19.	Dr. Sashi Tharoor THIRUVANANTHAPURAM	14.00	12.10	12.10	12.54	6.95	5.15	February, 13
20.	Shri Anirudhan Sampath ATTINGAL	14.00	12.10	12.67	14.68	8.55	4.12	March, 13
Total		280.00	239.50	248.84	278.60	148.88	99.96	
State: Madhya Pradesh								
1.	Shri K. D. Deshmukh BALAGHAT	14.00	14.03	14.33	11.56	11.19	3.14	February, 13
2.	Smt. Jyoti Dhurve BETUL (ST)	14.00	11.53	11.90	9.14	9.14	2.76	January, 13
3.	Shri Ashok Argal BHIND (SC)	14.00	11.53	11.54	8.96	8.96	2.58	January, 13
4.	Shri Kailash Joshi BHOPAL	14.00	11.53	11.57	8.24	6.54	5.03	November, 12
5.	Shri Kamal Nath CHHINDWARA	14.00	11.53	12.19	10.79	7.99	4.20	February, 13

1	2	3	4	5	6	7	8	9
6.	Shri Shivraj Singh Lodhi DAMOH	14.00	11.53	11.88	9.42	8.03	3.85	February, 13
7.	Shri Gajendra Singh Rajukhedi DHAR (ST)	14.00	14.03	14.40	11.60	10.87	3.53	January, 13
8.	Shri Jyotiraditya Madhavrao Scindia GUNA	14.00	11.53	12.01	11.01	6.53	5.48	February, 13
9.	Smt. Yashodhara Raje Scindia GWALIOR	14.00	11.53	12.03	14.28	9.92	2.11	January, 13
10.	Shri Uday Pratap Singh HOSHANGABAD	14.00	11.53	11.80	6.03	4.38	7.42	March, 12
11.	Smt. Sumitra Mahajan INDORE	14.00	14.03	14.38	12.82	12.77	1.61	January, 13
12.	Shri Rakesh Singh JABALPUR	14.00	11.53	11.99	13.55	10.90	1.09	February, 13
13.	Shri Virendra Kumar TIKAMGARH (SC)	14.00	6.53	6.95	7.90	5.71	1.24	January, 13
14.	Shri Jeetendra Singh Bundela KHAJURAHO	14.00	11.53	11.96	8.62	8.62	3.34	December, 12
15.	Shri Arun Subhashchandra Yadav KHANDWA	14.00	11.53	11.60	6.55	5.85	5.75	September, 12
16.	Shri Makhan Singh Solanki (Babuji) KHARGONE (ST)	14.00	11.53	11.94	8.59	9.02	2.92	January, 13
17.	Shri Basori Singh Masram MANDLA (ST)	14.00	11.53	11.79	10.65	9.65	2.14	February, 13
18.	Km. Meenakshi Natrajan MANDSOUR	14.00	14.03	14.30	10.94	9.55	4.75	February, 13
19.	Shri Narendra Singh Tomar MORENA	14.00	11.53	11.82	6.67	5.31	6.51	February, 13
20.	Shri Narayan Singh Amlabe RAJGARH	14.00	14.03	14.41	11.00	10.83	3.58	January, 13
21.	Shri Deoraj Singh Patel REWA	14.00	11.53	11.94	11.59	10.57	1.37	January, 13
22.	Shri Bhoopendra Singh SAGAR	14.00	14.03	14.44	13.73	12.10	2.34	February, 13
23.	Shri Ganesh Singh SATNA	14.00	11.53	11.84	9.60	9.15	2.69	January, 13
24.	Shri. Sajjan Singh Verma DEWAS (SC)	14.00	11.53	11.66	7.21	6.66	5.00	October, 12
25.	Smt. Rajesh Nandini Singh SHAHDOL (ST)	14.00	14.03	14.45	12.67	10.27	4.18	February, 13

1	2	3	4	5	6	7	8	9
26.	Shri Kantilal Bhuria RATLAM (ST)	14.00	11.53	11.71	8.85	7.69	4.02	January, 13
27.	Shri Govind Prasad Mishra SIDHI	14.00	11.53	11.79	10.58	9.70	2.09	February, 13
28.	Shri Premchand Guddu UJJAIN (SC)	14.00	14.03	14.40	13.23	10.85	3.55	January, 13
29.	Smt. Sushma Swaraj VJDISHA	14.00	14.03	14.32	13.91	13.05	1.27	February, 13
Total		406.00	352.00	361.47	299.69	261.80	99.67	

State: Maharashtra

1.	Shri Dilipkumar Mansukhlal Gandhi AHMEDNAGAR	14.00	11.85	12.78	14.65	9.79	2.99	January, 13
2.	Shri Sanjay Shamrao Dhotre AKOLA	14.00	11.85	11.98	14.68	7.71	4.27	November, 12
3.	Shri Anandrao Vithoba Adsul AMRAVATI (SC)	14.00	11.85	11.98	12.24	6.80	5.18	August, 12
4.	Shri Chandrakant Bhaurao Khaire AURANGABAD	14.00	11.85	12.88	14.21	10.63	2.25	February, 13
5.	Smt. Supriya Sadanand Sule BARAMATI	14.00	11.85	12.84	13.19	8.39	4.45	February, 13
6.	Shri Praful Manoharbai Patel BHANDARA-GONDIYA	14.00	11.85	12.96	9.14	7.14	5.82	December, 12
7.	Shri Gopinath Pandurang Munde BEED	14.00	11.85	12.05	12.60	8.05	4.00	December, 12
8.	Shri Sanjay Nirupam MUMBAI NORTH	14.00	11.85	11.98	14.31	8.26	3.72	January, 13
9.	Smt. Priya Sunil Dutt MUMBAINORTH-CENTRAL	14.00	11.85	11.97	11.78	9.20	2.77	December, 12
10.	Shri Sanjay Dina Patil MUMBAI NORTH EAST	14.00	11.85	11.96	9.40	6.88	5.08	December, 12
11.	Shri Gurudas Vasant Kamat MUMBAINORTH WEST	14.00	11.85	12.03	11.24	6.22	5.81	January, 13
12.	Shri Milind Murlu Deora MUMBAI SOUTH	14.00	11.85	12.55	12.81	7.32	5.23	February, 13
13.	Shri Eknath Mahadeo Gaikwad MUMBAI SOUTH CENTRAL	14.00	11.85	12.42	6.23	6.23	6.19	February, 13
14.	Shri Prataprao Ganpatrao Jadhav BULDHANA	14.00	6.85	7.15	7.69	4.14	3.01	January, 13
15.	Shri Hansraj Gangaram Ahir CHANDRAPUR	14.00	11.85	11.93	9.35	9.35	2.58	November, 12

1	2	3	4	5	6	7	8	9
16.	Shri Marotrao Sainuji Kowase GADCHIROLI-CHIMUR (ST)	14.00	11.85	11.90	11.17	6.93	4.97	March, 12
17.	Shri Haribhau Madhav Jawale RAVER	14.00	11.85	11.97	11.45	6.51	5.46	November, 12
18.	Shri Pratap Narayanrao Sonawane DHULE	14.00	11.85	12.78	9.21	7.54	5.24	January, 13
19.	Shri Harishchandra Deoram Chavan DINDORI (ST)	14.00	11.85	11.85	9.34	6.50	5.35	June, 12
20.	Shri Subhash Bapurao Wankhede HINGOLI	14.00	6.85	6.91	7.81	6.91	0.00	January, 13
21.	Shri Baliram Sukur Jadhav PALGHAR (ST)	14.00	11.85	12.85	13.30	10.22	2.63	January, 13
22.	Shri A. T. Nana Patil JALGAON	14.00	11.85	12.04	9.88	5.86	6.18	November, 12
23.	Shri Raosaheb Danve Patil JALNA	14.00	11.85	12.00	12.99	10.20	1.80	February, 13
24.	Shri Suresh Kashinath Taware BHIWANDI	14.00	11.85	12.03	9.88	7.56	4.47	January, 13
25.	Shri Anand Prakash Paranjpe KALYAN	14.00	11.85	12.42	13.87	9.90	2.52	January, 13
26.	Shri Gajanan Dharmshi Babar MAVAL	14.00	14.35	15.32	13.60	11.44	3.88	February, 13
27.	Shri Sadashiv Rao Dadoba Mandlik KOLHAPUR	14.00	11.85	12.71	12.46	7.16	5.55	December, 12
28.	Shri Anant Gangaram Geete RAIGAD	14.00	11.85	11.96	8.98	4.98	6.98	October, 12
29.	Shri Jaywant Gangaram Awale LATUR (SC)	14.00	11.85	12.77	12.20	7.05	5.72	January, 13
30.	Shri Shivaji Adhalrao Patil SHIRUR	14.00	14.35	15.39	15.26	10.86	4.53	February, 13
31.	Shri Vilas Baburao Muttemwar NAGPUR	14.00	6.85	7.80	6.60	3.38	4.42	February, 13
32.	Shri Bhaskarrao Bapurao Khatgaonkar Pa NANDED	14.00	11.85	12.00	11.17	6.35	5.65	October, 12
33.	Shri Manikrao Hodlya Gavit NANDURBAR (ST)	14.00	11.85	12.03	13.43	10.29	1.74	January, 13
34.	Shri Sameer Magan Bhujbal NASHIK	14.00	6.85	6.85	7.22	4.91	1.94	June, 12
35.	Dr. Padamsinha Bajirao Patil OSMANABAD	14.00	6.85	8.00	10.16	8.00	0.00	February, 13

1	2	3	4	5	6	7	8	9
36.	Shri Bhausaheb Rajaram Wakchaure, SHIRDI (SC)	14.00	11.85	12.83	14.99	9.30	3.53	January, 13
37.	Shri Ganeshrao Nagorao Dudhgaonkar PARBHANI	14.00	11.85	11.99	12.67	9.95	2.04	February, 13
38.	Shri Suresh Kalmadi PUNE	14.00	11.85	12.83	11.43	8.39	4.44	February, 13
39.	Shri Sharad Chandra Govindrao Pawar MADHA	14.00	11.85	12.79	13.41	6.58	6.21	February, 13
40.	Shri Mukul Balkrishna Wasnik RAMTEK (SC)	14.00	6.85	7.82	9.33	6.32	1.50	February, 13
41.	Dr. Nilesh Narayan Rane RATNAGIRI-SINDHUDURG	14.00	6.85	7.74	12.58	4.35	3.39	December, 12
42.	Shri Pratik Prakashbapu Patil SANGLI	14.00	11.85	12.91	14.17	10.65	2.26	February, 13
43.	Shri Udayanraje Pratapsingh Bhonsle SATARA	14.00	11.85	12.01	12.04	6.85	5.16	January, 13
44.	Shri Sushil Kumar Sambhajirao Shinde SOLAPUR (SC)	14.00	6.85	7.83	8.64	4.97	2.86	February, 13
45.	Dr. Sanjeev Ganesh Naik THANE	14.00	6.85	7.49	12.10	6.06	1.43	January, 13
46.	Shri Datta Raghobajim Meghe WARDHA	14.00	11.85	11.98	12.33	7.04	4.94	December, 12
47.	Shri Raju Alias Devappa Anna Shetti HATKANANGLE	14.00	11.85	12.77	11.84	7.96	4.81	December, 12
48.	Smt. Bhavana Gawali (Patil) YAVATMAL-WASHIM	14.00	11.85	11.91	9.15	5.45	6.46	May, 12
Total		672.00	529.00	554.14	548.18	362.53	191.61	
State: Manipur								
1.	Dr. Thokchom Meinya INNER MANIPUR	14.00	14.00	14.05	11.50	10.55	3.50	February, 13
2.	Shri Thangso Baite OUTER MANIPUR (ST)	14.00	14.00	14.13	11.50	10.42	3.71	February, 13
Total		28.00	28.00	28.18	23.00	20.97	7.21	
State: Meghalaya								
1.	Shri Vicent H. Pala SHILLONG	14.00	11.50	12.18	13.04	9.63	2.55	November, 12
2.	Km. Agatha K. Sangma TURA	14.00	11.50	11.92	9.95	7.48	4.44	January, 13
Total		28.00	23.00	24.10	22.99	17.11	6.99	

1	2	3	4	5	6	7	8	9
State: Mizoram								
1.	Shri C. L Ruala MIZORAM (ST)	14.00	14.00	14.11	11.23	10.42	3.69	February, 13
Total		14.00	14.00	14.11	11.23	10.42	3.69	
State: Nagaland								
1.	Shri C. M. Chang NAGALAND	14.00	14.00	14.03	10.60	10.06	3.97	September, 12
Total		14.00	14.00	14.03	10.60	10.06	3.97	
State: Odisha								
1.	Shri Nityananda Pradhan ASKA	14.00	6.50	6.77	8.46	4.51	2.26	January, 13
2.	Shri Srikant Kumar Jena BALASORE	14.00	11.50	11.87	11.16	6.91	4.96	February, 13
3.	Shri Sidhant Mohapatra BERHAMPUR	14.00	6.50	6.78	7.56	4.45	2.33	January, 13
4.	Shri Arjun Charan Sethi BHADRAK (SC)	14.00	11.50	11.83	11.82	8.08	3.75	December, 12
5.	Dr. (Prof.) Prasanna Kumar Patasani BHUBANESWAR	14.00	11.50	11.88	9.62	7.29	4.59	February, 13
6.	Shri Kalikesh Narayan Singh Deo BOLANGIR	14.00	11.50	11.55	11.66	9.17	2.38	November, 12
7.	Shri Bhartruhari Mahtab CUTTACK	14.00	11.50	11.61	9.05	9.05	2.56	October, 12
8.	Shri Rudra Madhab Ray KANDHAMAL	14.00	14.00	14.26	11.66	9.79	4.47	December, 12
9.	Shri Tathagata Satpathy DHENKANAL	14.00	11.50	11.73	9.27	5.63	6.10	February, 13
10.	Shri Bibhu Prasad Tarai JAGATSINGHPUR (SC)	14.00	11.50	11.80	10.10	8.58	3.22	February, 13
11.	Shri Mohan Jena JAJPUR (SC)	14.00	11.50	11.79	6.73	4.32	7.47	December, 12
12.	Shri Bhakta Charan Das KALAHANDI	14.00	11.50	11.91	11.83	9.46	2.45	January, 13
13.	Shri Baijayant Panda KENDRAPARA	14.00	11.50	11.82	8.18	4.57	7.25	January, 13
14.	Shri Yashbant Narayan Singh Laguri KEONJHAR (ST)	14.00	14.00	14.26	11.76	9.74	4.52	February, 13
15.	Shri Jayaram Pangi KORAPUT (ST)	14.00	6.50	6.73	6.69	4.75	1.98	February, 13
16.	Shri Laxman Tudu MAYURBHANJ (ST)	14.00	14.00	14.27	12.89	9.79	4.48	January, 13

1	2	3	4	5	6	7	8	9
17.	Shri Pradeep Majhi NABARANGPUR (ST)	14.00	11.50	11.92	7.27	5.97	5.95	December, 12
18.	Shri Sunjay Bhoi BARGARH	14.00	11.50	11.57	6.36	5.58	5.99	March, 12
19.	Shri Pinaki Misra PURI	14.00	11.50	11.74	11.44	9.63	2.11	February, 13
20.	Shri Amarnath Pradhan SAMBALPUR	14.00	14.00	14.40	11.16	9.43	4.97	February, 13
21.	Shri Hemanand Biswal SUNDARGARH (ST)	14.00	11.50	11.80	6.78	4.72	7.08	November, 12
Total		294.00	236.50	242.29	201.45	151.42	90.87	

State: Punjab

1.	Shri Navjot Singh Sidhu AMRITSAR	14.00	11.50	11.78	9.37	7.97	3.81	February, 13
2.	Smt Harsimrat Kaur Badal BHATINDA	14.00	11.50	11.99	9.39	6.26	5.73	January, 13
3.	Smt. Paramjit Kaur Gulshan FARIDKOT(SC)	14.00	14.00	14.50	11.41	9.58	4.92	February, 13
4.	Shri Sher Singh Ghubaya FIROZPUR	14.00	14.00	14.45	11.78	9.85	4.60	February, 13
5.	Shri Partap Singh Bajwa GUROASPUR	14.00	11.50	11.95	10.39	7.87	4.08	January, 13
6.	Smt. Santosh Chowdhary HOSHIARPUR (SC)	14.00	14.00	14.38	13.15	10.07	4.31	February, 13
7.	Shri Mohinder Singh Kaypee JALANDHAR (SC)	14.00	11.50	12.00	7.52	7.84	7.16	January, 13
8.	Shri Manish Tewari LUDHIANA	14.00	11.50	11.95	6.34	4.74	7.21	August, 13
9.	Smt. Preneet Kaur PATIALA	14.00	14.00	14.44	13.41	11.31	3.13	January, 13
10.	Shri Sukhdev Singh Libra FATEHGARH SAHIB (SC)	14.00	11.50	12.05	11.14	8.89	3.16	February, 13
11.	Shri Ravneet Singh ANANDPUR SAHIB	14.00	14.00	14.49	11.75	9.98	4.51	February, 13
12.	Shri Vijay Inder Singla SANGRUR	14.00	14.00	14.52	11.57	9.61	4.91	February, 13
13.	Dr. Rattan Singh Ajnala KHADOOR SAHIB	14.00	14.00	14.46	13.09	12.17	2.29	February, 13
Total		182.00	167.00	172.96	140.31	113.14	59.82	

1	2	3	4	5	6	7	8	9
State: Rajasthan								
1.	Shri Sachin Pilot AJMER	14.00	11.50	11.69	12.50	6.50	5.19	November, 12
2.	Shri Jitendra Singh ALWAR	14.00	11.50	11.51	10.20	4.94	6.57	February, 13
3.	Shri Tarachand Bhagora BANSWARA (ST)	14.00	11.50	11.66	11.16	9.20	2.46	October, 12
4.	Shri Harish Choudhary BARMER	14.00	11.50	11.50	10.87	5.75	5.75	February, 13
5.	Shri Gopal Singh Shekhawat RAJSAMANO	14.00	14.00	14.25	11.48	9.26	4.99	January, 13
6.	Shri Ratan Singh BHARATPUR (SC)	14.00	11.50	11.50	8.71	6.39	5.11	November, 12
7.	Dr. C. P. Joshi BHILWARA	14.00	6.50	6.85	7.33	6.00	0.85	February, 13
8.	Shri Arjun Ram Meghwal BIKANER (SC)	14.00	11.50	11.50	12.37	7.83	3.67	February, 13
9.	Dr. (Kum.) Girija Vyas CHITIORGARH	14.00	11.50	11.78	11.76	8.15	3.63	February, 13
10.	Shri Ram Singh Kaswan CHURU	14.00	11.50	12.14	13.71	9.26	2.88	November, 12
11.	Shri Kirodilal Lal Meena DAUSA (ST)	14.00	11.50	11.74	9.78	6.79	4.95	December, 12
12.	Shri Bharat Ram Meghwal GANGANAGAR (SC)	14.00	11.50	11.81	10.54	8.89	2.92	February, 13
13.	Shri Lal Chand Kataria JAIPUR RURAL	14.00	14.00	14.34	14.11	11.83	2.51	January, 13
14.	Shri Devji Mansingram Patel JALORE	14.00	11.50	11.52	10.06	7.14	4.38	December, 12
15.	Shri Dushyant Singh JHALAWAR-BARAN	14.00	11.50	11.50	11.22	6.50	5.00	September, 12
16.	Shri Sheesh Ram Ola JHUNJHUNU	14.00	14.00	14.25	12.67	11.21	3.04	February, 13
17.	Smt. Chandresh Kumari Katoch JODHPUR	14.00	11.50	11.77	8.79	7.39	4.38	February, 13
18.	Shri Iyjaraj Singh KOTA	14.00	11.50	11.60	7.66	4.15	7.45	November, 12
19.	Dr. (Smt.) Jyoti Mirdha NAGAUUR	14.00	6.50	6.69	6.09	5.72	0.97	December, 12
20.	Shri Badri Ram Jakhar PALI	14.00	11.50	11.90	10.90	8.56	3.34	February, 13

1	2	3	4	5	6	7	8	9
21.	Shri Khiladi Lal Bairwa KARAUU-OHOLPUR (SC)	14.00	11.50	11.53	8.11	4.52	7.01	April, 12
22.	Shri Namu Narain Meena TONK-SAWAIMADHOPUR	14.00	11.50	11.59	8.02	7.00	4.59	October, 12
23.	Shri Mahadeo Singh Khandela SIKAR	14.00	14.00	14.39	13.93	10.26	4.13	January, 13
24.	Dr. Mahesh Joshi JAIPUR	14.00	14.00	14.29	13.51	11.73	2.56	January, 13
25.	Shri Raghuvir Singh Meena UDAIPUR (ST)	14.00	14.00	14.00	10.89	9.06	4.94	February, 13
Total		350.00	292.50	297.30	266.37	194.03	103.27	
State: Sikkim								
1.	Shri Prem Das Rai SIKKIM	14.00	14.00	14.32	13.84	11.21	3.11	February, 13
Total		14.00	14.00	14.32	13.84	11.21	3.11	
State: Tamil Nadu								
1.	Dr. S. Jagathrakshakan ARAKKONAM	14.00	14.03	14.38	13.86	11.51	2.87	February, 13
2.	Shri Viswanathan Perumal KANCHEEPURAM (SC)	14.00	11.53	11.74	13.85	10.02	1.72	December, 12
3.	Shri Thirumaa Valavan Thol CHIDAMBARAM (SC)	14.00	11.53	11.93	10.07	9.97	1.96	January, 13
4.	Shri P.R. Natarajan COIMBATORE	14.00	11.53	11.93	12.16	5.28	6.65	February, 13
5.	Shri Sambandam Keerapalayam Alagiri CUDDALORE	14.00	11.53	11.93	14.13	11.53	0.40	January, 13
6.	Shri R. Thamaraiselvan DHARAMAPURI	14.00	11.53	11.88	12.22	7.55	4.33	January, 13
7.	Shri N.S.V. Chitthan DINDIGUL	14.00	14.03	14.40	13.21	11.09	3.31	January, 13
8.	Shri M. Krishnasswamy ARANI	14.00	14.03	14.36	13.71	10.54	3.82	February, 13
9.	Shri Munisamy Thambidurai KARUR	14.00	11.53	12.06	13.97	6.72	5.34	February, 13
10.	Shri E.G. Sugavanam KRISHNAGIRI	14.00	11.53	13.08	11.97	7.83	5.25	February, 13
11.	Shri Dayanidhi Maran CHENNAICENTRAL	14.00	6.53	6.96	3.46	2.41	4.55	January, 13
12.	Shri T. K. S. Elangovan CHENNAI NORTH	14.00	6.53	6.95	6.20	5.32	1.63	January, 13

1	2	3	4	5	6	7	8	9
13.	Shri C. Rajendran CHENNAI SOUTH	14.00	6.53	7.04	9.56	5.49	1.55	January, 13
14.	Shri M. K. Alagiri MADURAI	14.00	11.53	11.84	8.90	7.31	4.53	September, 12
15.	Shri O. S. Manian MAYILADUTHURAI	14.00	11.53	11.81	14.70	11.31	0.50	February, 13
16.	Shri A. K. S. Vijayan NAGAPATTINAM (SC)	14.00	11.53	12.30	13.23	10.39	1.91	February, 13
17.	Shri K. Murugesan Anandan VILUPPURAM (SC)	14.00	11.53	11.59	13.80	9.42	2.17	February, 13
18.	Shri Andimuthu Raja NILGIRIS (SC)	14.00	11.53	11.61	13.24	6.51	5.10	February, 13
19.	Shri Adhi Sankar KALLAKURICHI	14.00	11.53	11.63	14.09	11.62	0.01	February, 13
20.	Dr. Ponnusamy Venugopal TIRUVALLUR (SC)	14.00	11.53	11.78	10.64	6.63	5.15	October, 12
21.	Shri D. Napoleon PERAMBALUR	14.00	14.03	14.34	14.38	11.43	2.91	February, 13
22.	Shri K. Sugumar POLLACHI	14.00	11.53	11.97	13.07	6.36	5.61	February, 13
23.	Shri S. Gandhiselvan NAMAkkAL	14.00	11.53	12.32	8.62	8.10	4.22	February, 13
24.	Shri K.J. K. Ritheesh Shivakumar RAMANATHAPURAM	14.00	11.53	11.57	13.80	6.55	5.02	January, 13
25.	Shri A. Ganeshamurthi ERODE	14.00	14.03	14.40	13.83	11.20	3.20	February, 13
26.	Shri S. Semmalai SALEM	14.00	11.53	12.21	13.47	10.20	2.01	January, 13
27.	Shri Palaniappan Chidambaram SIVAGANGA	14.00	11.53	11.90	13.61	9.45	2.45	February, 13
28.	Shri C. Sivasami TIRUPPUR	14.00	11.53	11.92	13.59	8.22	3.70	February, 13
29.	Shri Thalikkottai Rajuthevar Baalu SRIPERUMBUDUR	14.00	11.53	11.53	10.99	5.70	5.83	December, 12
30.	Shri P. Lingam TENKASI (SC)	14.00	11.53	11.96	12.72	10.03	1.93	January, 13
31.	Shri S.S. Palanimanickam THANJAVUR	14.00	11.53	11.68	12.86	6.36	5.32	February, 13
32.	Shri Danapal Venugopal TIRUVANNAMALAI	14.00	14.03	14.37	13.93	10.50	3.87	February, 13

1	2	3	4	5	6	7	8	9
33.	Shri S. R. Jeyadurai THOOTHUKKUDI	14.00	14.03	14.72	14.03	12.95	1.77	February, 13
34.	Shri J.M. Aaroon Rasheed THENI	14.00	11.53	11.55	11.32	6.04	5.51	November, 12
35.	Shri P. Kumar TIRUCHIRAPPALLI	14.00	11.53	11.62	13.66	6.59	5.03	January, 13
36.	Shri S.S. Ramasubbu TIRUNELVELI	14.00	11.53	11.93	14.09	11 '15	0.78	January, 13
37.	Shri Manicka Tagore VIRUDHUNAGAR	14.00	11.53	12.40	12.21	6.15	6.25	January, 13
38.	Smt. Davidson J. Helen KANNIYAKUMARI	14.00	14.03	14.35	14.07	11.39	2.96	February, 13
39.	Shri Abdul Rahman Rahman VELLORE	14.00	14.03	14.37	13.92	11.47	2.90	February, 13
Total		546.00	457.00	472.14	485.14	338.29	133.85	
State: Tripura								
1.	Shri Baju Ban Riyan TRIPURA EAST (ST)	14.00	7.50	7.72	4.10	2.76	4.96	January, 13
2.	Shri Khagen Das TRIPURA WEST	14.00	11.50	11.51	11.53	9.61	1.90	February, 13
Total		28.00	19.00	19.23	15.63	12.37	6.86	
State: Uttar Pradesh								
1.	Dr. (Prof.) Ram Shankar Verma AGRA (SC)	14.00	14.06	14.26	11.56	10.56	3.70	February, 13
2.	Shri Raja Ram Pal AKBARPUR	14.00	11.56	11.60	6.54	6.15	5.45	October, 12
3.	Smt. Raj Kumari Chauhan ALIGARH	14.00	14.06	14.35	11.70	9.75	4.60	February, 13
4.	Shri Kunwar Rewati Raman Singh ALLAHABAD	14.00	11.56	11.70	6.53	4.95	6.75	January, 13
5.	Shri Rahul Gandhi AMETHI	14.00	11.56	11.70	6.27	4.53	7.17	November, 12
6.	Shri Devendra Nagpal AMROHA	14.00	11.56	12.26	8.62	6.87	5.39	January, 13
7.	Smt. Maneka Gandhi AONLA	14.00	11.56	11.67	5.87	4.18	7.49	May, 12
8.	Shri Ramakant Yadav AZAMGARH	14.00	14.06	14.40	11.90	10.21	4.19	January, 13
9.	Shri Ajit Singh BAGHPAT	14.00	11.56	11.85	11.14	7.64	4.21	February, 12

1	2	3	4	5	6	7	8	9
10.	Shri Kamal Kishor BAHRAICH (SC)	14.00	11.56	11.86	6.36	5.61	6.25	November, 12
11.	Shri Neeraj Shekhar BALLIA	14.00	11.56	11.77	6.12	4.72	7.05	October, 12
12.	Shri Vinay Kumar Vinnu Pandey SHRAWASTI	14.00	11.56	11.63	6.45	5.81	5.82	May, 12
13.	Shri Kamlesh Paswan BANSGAON (SC)	14.00	11.56	11.63	6.24	4.22	7.41	October, 12
14.	Shri R. K. Singh Patel BANDA	14.00	11.56	11.70	8.26	6.40	5.30	December, 12
15.	Shri P. L. Punia BARABANKI (SC)	14.00	14.06	14.11	13.92	11.13	2.98	February, 13
16.	Shri Praveen Singh Aron BAREILLY	14.00	11.56	11.74	8.83	6.81	4.93	June, 12
17.	Shri Arvind Kumar Chaudhary BASTI	14.00	11.56	11.78	9.14	8.36	3.42	February, 13
18.	Shri Sanjay Singh Chauhan BIJNOR	14.00	14.06	14.31	11.66	9.32	4.99	February, 13
19.	Shri Gorakh Nath Pandey BHADOHI	14.00	11.56	11.65	7.11	6.82	4.83	October, 12
20.	Shri Dharmendra Yadav BADAUN	14.00	11.56	11.56	6.49	6.49	5.07	June, 12
21.	Shri Kamlesh Balmiki BULANDSHAHR(SC)	14.00	11.56	11.91	8.51	6.63	5.28	February, 13
22.	Shri Surendra Singh Nagar GAUTAM BUDDHA NAGAR	14.00	11.56	11.87	6.73	4.88	6.99	January, 13
23.	Shri Ram Kishun CHANDAULI	14.00	11.56	11.82	6.49	6.06	5.76	July, 12
24.	Shri Gorakh Prasad Jaiswal DEORIA	14.00	11.56	11.76	6.18	4.65	7.11	October, 12
25.	Shri Jagdambika Pal DOMARIYAGANJ	14.00	11.56	11.75	8.33	10.36	1.39	February, 13
26.	Shri Kalyan Singh ETAH	14.00	11.56	11.83	6.61	4.77	7.06	January, 13
27.	Shri Premdas Katheria ETAWAH (SC)	14.00	14.06	14.25	11.43	9.42	4.83	January, 13
28.	Shri Nirmal Khatri FAIZABAD	14.00	14.06	14.21	11.61	10.24	3.97	February, 13
29.	Shri Salman Khursheed FARRUKHABAD	14.00	11.56	11.84	6.67	4.61	7.23	February, 13

1	2	3	4	5	6	7	8	9
30.	Shri Rakesh Sachan FATEHPUR	14.00	6.56	6.89	2.73	2.39	4.50	February, 13
31.	Shri Raj Babbar FIROZABAD	14.00	11.56	11.71	8.73	7.77	3.94	November, 12
32.	Shri Rakesh Pandey AMBEDKAR NAGAR	14.00	11.56	11.61	6.16	5.02	6.59	April, 12
33.	Shri Radhey Mohan Singh GHAZIPUR	14.00	14.06	14.34	10.89	9.51	4.83	February, 13
34.	Shri Dara Singh Chauhan GHOSI	14.00	11.56	12.27	12.64	11.83	0.44	February, 13
35.	Shri Beni Prasad Verma GONDA	14.00	11.56	11.79	10.08	6.36	5.43	February, 13
36.	Shri Yogi Adityanath GORAKHPUR	14.00	11.56	11.82	9.10	5.87	5.95	January, 13
37.	Shri Vijay Bahadur Singh HAMIRPUR	14.00	6.56	6.63	3.12	2.74	3.89	April, 12
38.	Shri Yashvir Singh NAGINA (SC)	14.00	11.56	11.74	10.30	8.06	3.68	February, 13
39.	Smt Usha Venna HARDOI (SC)	14.00	11.56	11.70	10.98	7.82	3.88	February, 13
40.	Smt. Sarika Devendra Singh Baghel HATHRAS (SC)	14.00	11.56	11.90	6.54	4.41	7.49	February, 13
41.	Shri Ghansyam Anuragi JALAUN (SC)	14.00	11.56	11.87	6.17	6.00	5.87	January, 13
42.	Shri Bhism Shankar <i>Alias</i> Kushal Tiwari SANT KABIR NAGAR	14.00	11.56	11.58	6.56	6.56	5.02	March, 12
43.	Shri Dhananjay Singh JAUNPUR	14.00	11.56	11.63	7.18	6.20	5.43	October, 12
44.	Shri Pradeep Kumar Jain (Aditya) JHANSI	14.00	11.56	11.80	6.31	4.46	7.34	February, 13
45.	Smt. Begum Tabassum Hasan KAIRANA	14.00	11.56	11.67	7.81	6.39	5.28	December, 12
46.	Shri Brijbhushan Sharan Singh KAISERGANJ	14.00	11.56	11.91	8.67	7.27	4.64	February, 13
47.	Shri Dimple Yadav KANNAUJ	14.00	11.56	11.68	6.52	5.97	5.71	June, 12
48.	Shri Shriprakash Jaiswal KANPUR	14.00	11.56	11.82	6.62	6.46	5.36	September, 12
49.	Shri Shailendra Kumar KAUSHAMBI (SC)	14.00	11.56	11.69	6.67	6.03	5.66	February, 13

1	2	3	4	5	6	7	8	9
50.	Shri Zafar Ali Naqvi KHERI	14.00	11.56	11.90	6.39	4.76	7.14	December, 12
51.	Shri Kunwar Jitin Prasad DHAURAHRA	14.00	11.56	11.72	6.34	4.44	7.28	September, 12
52.	Shri Lal Ji Tandon LUCKNOW	14.00	11.56	11.65	6.54	4.95	6.70	March, 12
53.	Shri Soraj Tufani MACHHUSHAHR (SC)	14.00	14.06	14.32	10.85	9.34	4.98	November, 12
54.	Shri Harsh Vardhan MAHARAJGANJ	14.00	11.56	11.72	6.73	4.58	7.14	September, 12
55.	Shri Mulayam Singh Yadav MAINPURI	14.00	14.06	14.33	11.73	9.48	4.85	February, 13
56.	Shri Jayant Chaudhary MATHURA	14.00	14.06	14.35	14.02	9.37	4.98	February, 13
57.	Shri Rajendra Agarwal MEERUT	14.00	11.56	11.88	10.50	8.36	3.52	February, 13
58.	Shri Bal Kumar Patel MIRZAPUR	14.00	14.06	14.28	12.54	9.46	4.82	February, 13
59.	Shri Ashok Kumar Rawat MISRIKH (SC)	14.00	11.56	11.63	10.07	7.49	4.14	February, 13
60.	Smt. Sushila Saroj MOHANLALGANJ (SC)	14.00	11.56	11.70	11.80	10.15	1.55	February, 13
61.	Shri adir Rana MUZAFFARNAGAR	14.00	14.06	14.37	10.90	9.39	4.98	December, 12
62.	Shri Rajnath Singh GHAZIABAD	14.00	11.56	11.67	6.51	5.87	5.80	October, 12
63.	Shri Kapil Muni Karwariya PHULPUR	14.00	11.56	11.73	6.72	5.08	6.65	January, 13
64.	Shri Feroze Varun Gandhi PILIBHIT	14.00	14.06	14.43	11.87	9.62	4.81	January, 13
65.	Smt. Rajkumari Ratna Singh PRATAPGARH	14.00	11.56	11.56	8.74	6.89	4.67	November, 12
66.	Smt. Sonia Gandhi RAE BARELI	14.00	11.56	11.78	6.58	5.48	6.30	February, 13
67.	Smt. Jaya Prada Nahata RAMPUR	14.00	11.56	11.76	7.28	5.66	6.10	December, 12
68.	Shri Pakauri Lal ROBERTSGANJ (SC)	14.00	11.56	11.87	8.90	8.00	3.87	January, 13
69.	Shri Jagdish Singh Rana SAHARANPUR	14.00	14.06	14.30	11.50	9.51	4.79	February, 13
70.	Ku. Ratanjeet Pratap Narain Singh KUSHINAGAR	14.00	11.56	11.80	6.02	5.07	6.73	January, 13

1	2	3	4	5	6	7	8	9
71.	Shri Ramashankar Rajbhar SALEMPUR	14.00	11.56	11.73	6.39	5.16	6.57	October, 12
72.	Dr. Shaftqur Rahman Barq SAMBHAL	14.00	6.56	6.57	2.97	2.22	4.35	January, 12
73.	Smt. Seema Upadhyay FATEHPUR SIKRI	14.00	14.06	14.28	11.75	11.16	3.12	February, 13
74.	Shri Mithlesh Kumar SHAHJAHANPUR (SC)	14.00	11.56	11.67	9.10	7.52	4.15	November, 12
75.	Smt. Qaiser Jahan SITAPUR	14.00	11.56	11.70	11.28	9.79	1.91	February, 13
76.	Dr. Sanjay Singh SULTANPUR	14.00	6.56	6.73	4.14	2.91	3.82	January, 13
77.	Smt. Annu Tandon UNNAO	14.00	11.56	11.77	6.43	4.85	6.92	February, 13
78.	Dr. Murli Manohar Joshi VARANASI	14.00	11.56	11.92	10.99	9.46	2.46	February, 13
79.	Shri Mohammed Azharuddin MORADABAD	14.00	11.56	11.78	8.92	6.71	5.07	December, 12
80.	Dr. Baliram LALGANJ (SC)	14.00	11.56	11.83	9.34	5.57	6.26	January, 13
Total		1120.00	945.00	961.75	670.89	547.57	414.18	

State: West Bengal

1.	Shri Mariohar Tirkey ALIPURDUARS (ST)	14.00	12.64	12.71	7.70	5.32	7.39	January, 13
2.	Shri Sakti Mohan Malik ARAMBAG (SC)	14.00	7.64	8.18	7.68	5.75	2.43	February, 13
3.	Shri Bansa Gopal Choudhary ASANSOL	14.00	12.64	13.07	11.94	6.29	6.78	February, 13
4.	Shri Prasanta Kumar Majumdar BALURGHAT	14.00	7.64	8.38	7.94	5.94	2.44	February, 13
5.	Shri Basudeb Acharia BANKURA	14.00	12.64	13.03	10.69	7.30	5.73	January, 13
6.	Dr. (Smt.) Kakoli Ghosh Dastidar BARASAT	14.00	15.14	15.52	14.01	12.95	2.57	January, 13
7.	Shri Dinesh Trivedi BARRACKPUR	14.00	15.14	15.45	14.36	12.75	2.70	January, 13
8.	Shri Sk. Nurul Islam BASIRHAT	14.00	15.14	15.54	15.06	12.62	2.92	January, 13
9.	Shri Adhir Ranjan Chowdhury BAHARAMPUR	14.00	7.64	8.08	9.45	4.10	3.98	January, 13
10.	Srnt. Satabdi Roy BIRBHUM	14.00	12.64	13.40	8.76	6.85	6.55	February, 13

1	2	3	4	5	6	7	8	9
11.	Dr. Ram Chandra Dome BOLPUR (SC)	14.00	7.64	8.33	9.32	5.98	2.35	February, 13
12.	Shri Sk. Saidul Haque BARDHAMAN-DURGAPUR	14.00	7.64	8.08	10.67	6.01	2.07	February, 13
13.	Shri Anup Kumar Saha BARDHAMAN PURBA (SC)	14.00	7.64	8.11	10.63	5.76	2.35	February, 13
14.	Shri Prabodh Panda MEDINIPUR	14.00	12.64	12.69	10.14	9.07	3.62	December, 12
15.	Kum. Subrata Bakshi KOLKATA DAKSHIN	14.00	12.64	13.43	12.55	9.14	4.29	February, 13
16.	Shri Sisir Kumar Adhikari KANTHI	14.00	15.14	15.58	14.93	10.82	4.76	February, 13
17.	Shri Nripendra Nath Roy COOCHBEHAR (SC)	14.00	15.14	15.58	13.03	12.11	3.47	October, 12
18.	Shri Jaswant Singh DARJEELING	14.00	7.64	8.18	8.14	8.14	0.04	January, 13
19.	Shri Somendra Nath Mitra DIAMOND HARBOUR	14.00	7.64	8.09	4.74	3.87	4.22	December, 12
20.	Prof. Saugata Roy DUMDUM	14.00	12.64	13.01	9.61	9.00	4.01	January, 13
21.	Smt. Susmita Bauri BISHNUPUR (SC)	14.00	7.64	8.01	8.56	3.72	4.29	January, 13
22.	Dr. Ratna De (Nag) HOOGHLY	14.00	12.64	13.22	13.48	9.49	3.73	February, 13
23.	Smt. Ambica Banerjee HOWRAH	14.00	12.64	13.13	9.71	6.62	6.51	January, 13
24.	Shri Kabir Suman JADAVPUR	14.00	12.64	12.98	8.30	5.71	7.27	December, 12
25.	Shri Mahendra Kumar Roy JALPAIGURI (SC)	14.00	12.64	12.70	7.68	5.27	7.43	December, 12
26.	Shri Pranab Mukherjee JANGIPUR	14.00	7.64	8.14	6.50	4.97	3.17	January, 13
27.	Dr. Pulin Bihari Baske JHARGRAM (ST)	14.00	12.64	12.68	10.14	8.72	3.96	October, 12
28.	Dr. Tarun Mandai JOYNAGAR (SC)	14.00	7.64	8.00	5.09	3.62	4.38	November, 12
29.	Shri Abu Hasem Khan Choudhury MALDAHA DAKSHIN	14.00	7.64	7.64	6.74	5.59	2.05	January, 13
30.	Shri Tapas Paul KRISHNANAGAR	14.00	12.64	13.16	10.67	7.18	5.98	February, 13
31.	Km. Mausam Noor MALDAHA UTTAR	14.00	12.64	12.64	6.64	5.26	7.38	January, 13
32.	Shri Mohan Jatua Choudhury MATHURAPUR (SC)	14.00	12.64	13.02	10.37	8.09	4.93	December, 12

1	2	3	4	5	6	7	8	9
33.	Shri Gurudas Dasgupta GHATAL	14.00	12.64	12.69	10.14	9.71	2.98	January, 13
34.	Shri Abdul Mannan Hossain MURSHIDABAD	14.00	12.64	13.20	13.14	9.19	4.01	January, 13
35.	Shri Kalyan Banerjee SREERAMPUR	14.00	12.64	13.16	14.28	9.33	3.83	February, 13
36.	Shri Sudip Bandyopadhyay KOLKATA UTTAR	14.00	12.64	13.42	12.33	7.10	6.32	February, 13
37.	Shri Narahari Mahato PURULIA	14.00	7.64	8.03	8.52	5.09	2.94	February, 13
38.	Smt. Deepa Dasmunsi RAIGANJ	14.00	7.64	8.17	6.19	3.79	4.38	January, 13
39.	Shri Sucharu Ranjan Haldar RANAGHAT (SC)	14.00	12.64	13.14	12.68	7.57	5.57	February, 13
40.	Shri Suvendu Adhikari TAMLUK	14.00	15.14	15.61	14.81	11.38	4.23	February, 13
41.	Shri Sultan Ahmed ULUBERIA	14.00	12.64	13.15	12.29	8.07	5.08	January, 13
42.	Shri Gobinda Chandra Naskar BANGAON (SC)	14.00	15.14	15.43	12.63	12.03	3.40	January, 13
Total		588.00	478.50	495.88	432.24	317.27	178.61	
State: Andaman and Nicobar Islands								
1.	Shri Bishnu Pada Ray ANDAMAN AND NICOBAR ISLANDS	14.00	12.50	13.94	11.14	11.18	2.76	February, 13
Total		14.00	12.50	13.94	11.14	11.18	2.76	
State: Chandigarh								
1.	Shri Pawan Kumar Bansal CHANDIGARH	14.00	7.50	7.78	8.20	6.14	1.64	February, 13
Total		14.00	7.50	7.78	8.20	6.14	1.64	
State: Dadra and Nagar Haveli								
1.	Shri Natubhai Gomanbhai Patel DADRA AND NAGAR HAVELI (ST)	14.00	12.50	13.65	13.06	13.61	0.04	February, 13
Total		14.00	12.50	13.65	13.06	13.61	0.04	
State: Daman and Diu								
1.	Shri Lalubhai Babubhai Patel DAMAN AND DIU	14.00	14.00	14.34	11.62	10.16	4.18	December, 12
Total		4.00	14.00	14.34	11.62	10.16	4.18	
State: Delhi								
1.	Shri Mahabal Mishra WEST DELHI	14.00	7.00	9.68	12.20	7.20	2.48	January, 13
2.	Shri Sandeep Dikshit EAST DELHI	14.00	5.00	7.65	4.42	1.27	6.38	February, 13

1	2	3	4	5	6	7	8	9
3.	Smt. Krishna Tirath NORTH WEST DELHI (SC)	14.00	7.00	9.87	10.53	4.93	4.94	February, 13
4.	Shri Ajay Maken NEW DELHI	14.00	7.00	9.89	12.46	4.20	5.69	February, 13
5.	Shri Jai Prakash Agarwal NORTH EAST DELHI	14.00	10.50	13.28	16.05	11.84	1.44	February, 13
6.	Shri Ramesh Kumar SOUTH DELHI	14.00	7.00	9.76	2.78	1.91	7.85	January, 13
7.	Shri Kapil Sibal CHANDINI CHOWK	14.00	10.50	13.18	15.62	8.76	4.42	February, 13
Total		98.00	54.00	73.31	74.06	40.11	33.20	
State: Lakshdweep								
1.	Shri Hamdullah Sayeed LAKSHADWEEP (ST)	14.00	12.50	18.07	14.04	14.04	4.03	February, 13
Total		14.00	12.50	18.07	14.04	14.04	4.03	
State: Puducherry								
1.	Shri V. Narayanasamy PUDUCHERRY	14.00	4.00	4.03	5.30	1.50	2.53	January, 13
Total		14.00	4.00	4.03	5.30	1.50	2.53	
State: Chhattisgarh								
1.	Shri Dinesh Kashyap BASTAR (ST)	14.00	14.09	14.55	12.34	10.88	3.67	February, 13
2.	Shri Dilip Singh Judev BILASPUR	14.00	11.59	12.03	11.44	11.43	0.60	February, 13
3.	Kum. Saraj Pandey DURG	14.00	11.59	12.08	7.90	6.74	5.34	January, 13
4.	Smt Kamla Devi Patle JANJGIR CHAMPA (SC)	14.00	11.59	12.00	8.92	8.75	3.25	October, 12
5.	Shri Sohan Potai KANKER (ST)	14.00	11.59	11.73	8.15	5.86	5.87	December, 12
6.	Shri Chandulal Sahu (Chandu Bhaiya) MAHASAMUND	14.00	11.59	11.67	8.06	6.04	5.63	February, 13
7.	Shri Vishnu Deo Sai RAIGARH (ST)	14.00	11.59	11.71	8.45	8.17	3.54	December, 12
8.	Shri Ramesh Bais RAIPUR	14.00	11.59	11.86	10.26	10.26	1.60	February, 13
9.	Shri Madhusudan Yadav RAJNANDGAON	14.00	11.59	12.19	11.16	10.76	1.43	January, 13
10.	Dr. Charan Das Mahant KORBA	14.00	11.59	12.01	6.94	6.62	5.39	January, 13
11.	Shri Murarilal Singh SARGUJA (ST)	14.00	11.59	11.69	9.00	8.31	3.38	January, 13
Total		154.00	130.00	133.53	102.62	93.82	39.71	

1	2	3	4	5	6	7	8	9
State: Uttarakhand								
1.	Shri Pradeep Tamta ALMORA (SC)	14.00	11.50	11.58	6.49	4.30	7.28	October, 12
2.	Shri Satpal Maharaj GARHWAL	14.00	11.50	11.57	6.60	4.23	7.34	October, 12
3.	Shri Harish Rawat HARDWAR	14.00	11.50	11.57	8.02	5.62	5.95	April, 12
4.	Shri K.C. Singh Baba NAINITAL UDHAM SINGH NAG	14.00	11.50	11.61	7.44	5.12	6.49	January, 13
5.	Smt Mala Rajya Laxmi Shah TEHRI GARHWAL	14.00	9.00	9.30	7.71	7.16	2.14	January, 13
Total		70.00	55.00	55.63	36.26	26.43	29.20	
State: Jharkhand								
1.	Shri Inder Singh Namdhari CHATRA (SC)	14.00	14.14	14.24	11.73	10.09	4.15	February, 13
2.	Shri Pashupati Nath Singh DHANBAD	14.00	11.64	11.81	11.98	11.02	0.79	January, 13
3.	Shri Shibu Soren DUMKA (ST)	14.00	11.64	11.87	9.64	7.73	4.14	December, 12
4.	Shri Ravindra Kumar Pandey GIRIDIH	14.00	14.14	15.24	11.88	11.77	3.47	February, 13
5.	Shri Nishikant Dubey GOODA	14.00	6.64	6.85	3.06	3.06	3.79	September, 12
6.	Shri Yashwant Sinha HAZARIBAGH	14.00	14.14	14.19	11.48	9.20	4.99	February, 13
7.	Dr. Ajay Kumar JAMSHEDPUR	14.00	14.14	14.16	13.48	9.63	4.53	February, 13
8.	Shri Karia Munda KHUNTI (ST)	14.00	11.64	11.65	6.63	6.35	5.30	August, 12
9.	Shri Babulal Marandi KODARMA	14.00	6.64	6.69	4.24	2.91	3.78	November, 11
10.	Shri Sudarshan Bhagat LOHARDAGA (ST)	14.00	11.64	11.64	11.30	10.66	0.98	February, 13
11.	Shri Kameshwar Baitha PALAMU (SC)	14.00	14.14	14.43	11.67	9.46	4.97	February, 13
12.	Shri Devidhan Besra RAJMAHAL (ST)	14.00	6.64	6.81	5.74	4.55	2.26	February, 13
13.	Shri Subodh Kant Sahay RANCHI	14.00	14.14	14.14	11.47	11.13	3.01	January, 13
14.	Shri Madhu Kora SINGHBHUM (ST)	14.00	6.64	6.71	4.00	2.32	4.39	February, 13
Total		196.00	158.00	160.47	128.30	109.88	50.59	
Grand Total		7630.00	6182.00	6400.69	5586.98	4098.28	2302.41	

Statement-II

Release in respect of 15th Lok Sabha under the Members of Parliament Local Area Development Scheme (MPLADS) during 01.04.2013 to 15.04.2013

(Rs. in crore)

Sl. No.	Member of Parliament/ Constituency	Released by Government of India
1	2	3
Kerala		
1.	Shri P. K. Biju, Alathur	5.00
Maharashtra		
2.	Shri Subhash Bapurao, Hingoli	5.00
Odisha		
3.	Shri Arjun Charan Sethi, Bhadrak	2.50
4.	Shri Jayarama Pangi, Karaput	5.00
Rajasthan		
5.	Dr. C.P. Joshi, BHILWARA	5.00
6.	Dr. Jyoti Mirdha, Nagaur	5.00
Tamil Nadu		
7.	Shri C. Rajendran, Chennai South	5.00
8.	Shri P. Chidambaram, Sivaganga	2.50
Uttar Pradesh		
9.	Smt. Sushila Saroj, Mohanlalganj	2.50
10.	Shri Mithilesh Kumar, Shahjahanpur	2.50
Uttarakhand		
11.	Smt. Mala Rajya Laxmi, Tehri Garwal	2.50
West Bengal		
12.	Shri Jaswant Singh, Darjeeling	5.00

1	2	3
13.	Dr. Ram Chandra Dome, Bolpur	5.00
14.	Shri SK. Saidul Haque, Bardhaman Durgapur	5.00
Total		57.50

Construction of houses under IAY

5016. SHRI K. NARAYANA RAO:

SHRI NAMA NAGESWARA RAO:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether sixty lakh houses were envisaged to be constructed through Indira Awas Yojana (IAY) all over the country from 2005-06 to 2008-09 under Bharat Nirman Programme Phase-I;

(b) if so, the number of houses constructed and allotted during the period and expenditure incurred so far State-wise including Andhra Pradesh;

(c) the target set for the next five years period starting from the year 2009-10; and

(d) the achievement made under the scheme as on December, 2012 State wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA): (a) and (b) Yes, Madam. Under Bharat Nirman Programme Phase-I, 60 lakh houses were envisaged to be constructed under Indira Awaas Yojana all over the country from 2005-06 to 2008-2009. Against this target, 71.76 lakh houses were constructed with an expenditure of Rs. 21720.40 crore. Statement-I showing the State-wise, year-wise details of houses constructed/allotted and expenditure incurred under IAY including Andhra Pradesh from the year 2005-06 to 2008-09 is enclosed.

(c) and (d) The target under Phase-II 'Bharat Nirman Programme' is for construction of 120 lakh houses for a period of five years starting from 2009-10. Against this target, 99.61 lakh houses have been constructed. Statement-II showing the State-wise, year-wise details of houses constructed/allotted and expenditure incurred under IAY including Andhra Pradesh from the year 2009-10 to 2012-13 (upto December, 2012) is enclosed.

Statement-I

State-wise houses Allocated, Constructed and Expenditure for the year 2005-06 to 2008-09 under Indra Awaas Yojana

Sl. No.	States/UTs	2005-06			2006-07			2007-08			2008-09			Total		
		No. of Houses		Rs. in lakh	No. of Houses		Rs. in lakh	No. of Houses		Rs. in lakh	No. of Houses		Rs. in lakh	No. of Houses		Rs. in lakh
		Allocated	Const.	Exp.	Allocated	Const.	Exp.	Allocated	Const.	Exp.	Allocated	Const.	Exp.	Allocated	Const.	Exp.
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
1.	Andhra Pradesh	130130	132521	31791.06	138342	146403	33784.76	192148	194861	46838.96	192132	266654	89937.81	652752	740439	202352.59
2.	Arunachal Pradesh	4603	5327	1189.94	4939	4600	1023.4	6765	6422	1332.72	6770	7236	2835.43	23077	23585	6381.49
3.	Assam	101790	104353	23682.96	109214	125441	36388.67	149593	150776	43346.7	149699	112706	62704.1	510296	493276	166122.43
4.	Bihar	384111	331651	87769.49	408350	349053	124880.81	567171	430864	149428.6	567125	484197	215436.08	1926757	1595765	577514.98
5.	Chhattisgarh	20124	26578	5043.71	21393	20818	5334.44	29714	30093	7913.32	29712	30023	10733.47	100943	107512	29024.94
6.	Goa	801	615	179.54	852	1115	196.06	1183	735	109.81	1183	586	398.37	4019	3051	883.78
7.	Gujarat	63819	65602	15840.26	67846	65195	15443.63	94234	110908	24229.87	94226	122412	33836.84	320125	364117	89350.6
8.	Haryana	8960	9743	2448.31	9526	10375	2707.97	13231	13398	3666.61	13229	13302	5357.24	44946	46818	14180.13
9.	Himachal Pradesh	2873	3031	812.56	3054	3317	907.53	4242	4029	1150.25	4242	4501	2329.51	14411	14878	5199.85
10.	Jammu and Kashmir	8924	8231	1834.88	9487	10667	2381.15	13177	15361	2957.88	13176	13211	3938.54	44764	47470	11112.45
11.	Jharkhand	34261	75403	13023.93	36423	57246	11782.16	50589	45936	11861.43	50585	56180	16379.73	171858	234765	53047.25
12.	Karnataka	50136	56944	12850.18	53299	49088	12140.71	74029	39990	13473.46	74023	87051	21783.7	251487	233073	60248.05
13.	Kerala	27880	36413	7421.36	29639	30817	7062.58	41167	37094	10186.83	41164	53133	15190.55	139850	157457	39861.32
14.	Madhya Pradesh	40022	59420	11438.67	42548	54544	13024.53	59096	60222	15072.08	59091	74651	40829.83	200757	248837	80365.11
15.	Maharashtra	78478	94274	22531.87	83430	78427	24512.9	115879	126117	35597.33	115869	118611	54559.1	393656	417429	137201.2
16.	Manipur	3996	4962	1128.85	4287	3460	784.14	5872	3379	803.66	5877	514	425.4	20032	12315	3142.05
17.	Meghalaya	6959	6678	1561.47	7467	4183	1189.73	10228	2271	598.18	10235	5619	2642.64	34889	18751	5992.02
18.	Mizoram	1483	2182	482.43	1591	2178	410.53	2180	1918	494.3	2181	5179	1528.75	7435	11457	2916.01
19.	Nagaland	4605	7949	1188.07	4941	6321	1069.52	6768	7491	1338.66	6773	24717	5498.61	23087	46478	9094.86
20.	Odisha	75465	87070	22344.43	80228	81345	21534.98	111431	140853	34394.63	111422	62447	25709.24	378546	371715	103983.28
21.	Punjab	11081	7868	1753.49	11780	8250	1932.32	16362	17992	3699.49	16361	11700	4429.98	55584	45810	11815.28
22.	Rajasthan	32070	38471	8563.52	34094	33397	9351.73	47354	42517	11330.47	47350	52654	20453.65	160868	167039	49699.37
23.	Sikkim	881	1296	275.69	945	1554	387.85	1294	1533	320.14	1295	1774	685.6	4415	6157	1669.28
24.	Tamil Nadu	52101	66434	18109.11	55389	27919	20434.91	76932	103379	20091.19	76925	94160	33943.24	261347	291892	92578.45

25. Tripura	8967	11902	2808.54	9621	10612	2531.71	13178	12945	5361.62	13187	26389	6343.68	44953	61848	17045.55
26. Uttar Pradesh	172527	185541	44862.77	183414	165469	42750.32	254750	264296	69977.3	254729	267543	107097.03	865420	882849	264687.42
27. Uttarakhand	7863	21722	3563.92	8359	17239	3221.45	11611	18766	3654.45	11610	12696	4242.68	39443	70423	14682.5
28. West Bengal	104098	99259	20728.16	110667	128838	28051.07	153709	107575	27092.16	153697	123808	45394.67	522171	459480	121266.06
29. Andaman and Nicobar Islands	1238	90	74.03	1316	62	12.87	1828	297	52.65	1828	124	74.3	6210	573	213.85
30. Dadra and Nagar Haveli	206	101	9.01	219	77	25.92	305	121	2.16	305	41	16.65	1035	340	53.74
31. Daman and Diu	92	6	0.61	98	8	1.86	136	12	0.56	136	0	0	462	26	3.03
32. Lakhshadweep	80	48	18.55	85	88	34.88	118	97	34.64	118	190	73.54	401	423	161.61
33. Puducherry	617	238	77.68	655	261	45.36	910	101	42.19	910	52	24.37	3092	652	189.6
Total	1441241	1551923	365409.05	1533498	1498367	425342.45	2127184	1992349	546454.30	2127165	2134061	834834.33	7229088	7176700	2172040.1

Statement-II

State-wise Target and Achievement for the year 2009-10 to 2012-13 under Indira Awaas Yojana

(House in Nos.)

Sl. No.	States/UTs	2009-10		2010-11		2011-12		2012-13		Total	
		Target	Achie./Cons.	Target	Achie./Cons.	Target	Achie./Cons.	Target	Achie./Cons.	Target	Achie./Cons.
1	2	3	4	5	6	7	8	9	10	11	12
1.	Andhra Pradesh	371982	434733	257104	257104	249013	249013	270399	226675	1148498	1167525
2.	Arunachal Pradesh	10873	6026	7726	9915	7548	1400	8339	1581	34486	18922
3.	Assam	240446	181162	170849	156911	166913	143770	184408	64868	762616	546711
4.	Bihar	1098001	653214	758904	566148	737486	469885	816305	481667	3410696	2170914
5.	Chhattisgarh	57520	58449	39759	58419	37466	77485	41511	15255	176256	209608
6.	Goa	2291	1864	1584	667	1547	1087	1714	390	7136	4008
7.	Gujarat	182429	166760	126090	167313	123168	111999	136470	51470	568157	497542
8.	Haryana	25611	24138	17703	18055	17293	17282	19163	6409	79770	65884
9.	Himachal Pradesh	8212	9295	5793	5834	5659	6019	6271	1059	25935	22207
10.	Jammu and Kashmir	25508	18594	17995	19666	17578	9042	19476	2599	80557	49901
11.	Jharkhand	97926	87524	167691	167254	63477	117343	69503	47342	398597	419463

1	2	3	4	5	6	7	8	9	10	11	12
12.	Karnataka	143311	158417	99055	95567	96760	26965	107210	56318	446336	337267
13.	Kerala	79695	51590	55084	54853	53808	54499	59620	27866	248207	188808
14.	Madhya Pradesh	114396	96877	79073	79097	76135	98447	84358	70462	353962	344883
15.	Maharashtra	224323	207695	155052	156575	151063	141479	167379	38665	697817	544414
16.	Manipur	9439	3296	6707	4682	6552	2956	7238	2011	29936	12945
17.	Meghalaya	16440	9875	11681	11439	11412	13147	12608	3314	52141	37775
18.	Mizoram	3504	4851	2489	3517	2432	3227	2687	1433	11112	13028
19.	Nagaland	10878	11645	7730	15514	7552	13362	8343	0	34503	40521
20.	Odisha	215715	170766	149100	171223	142082	141398	155363	50438	662260	533825
21.	Punjab	31674	27108	21893	20483	21386	16622	23696	4383	98649	68596
22.	Rajasthan	91670	86992	63362	63464	61894	125642	68578	42560	285504	318658
23.	Sikkim	2080	1819	1478	2739	1444	1805	1596	0	6598	6363
24.	Tamil Nadu	148929	169753	102939	96256	100553	91631	111410	13426	463831	371066
25.	Tripura	21182	8322	15050	12310	14704	26529	16245	0	67181	47161
26.	Uttar Pradesh	493156	483949	340868	305376	332804	307012	368322	43701	1535150	1140038
27.	Uttarakhand	22476	20373	15856	15924	15488	15573	17162	8415	70982	60285
28.	West Bengal	297564	230155	205671	178832	199176	186224	219553	125780	921964	720991
29.	Andaman and Nicobar Islands	2750	242	2446	316	2389	578	2646	316	10231	1452
30.	Dadra and Nagar Haveli	458	0	407	0	398	0	441	0	1704	0
31.	Daman and Diu	205	0	182	0	178	0	197	2	762	2
32.	Lakshadweep	229	88	158	0	154	0	171	0	712	88
33.	Puducherry	1370	47	1218	0	1190	0	1318	0	5096	47
Total		4052243	3385619	2908697	2715453	2726702	2471421	3009700	1388405	12697342	-99908 8

[Translation]

Wi-Fi Facility

5017. SHRI DATTA MEGHE:
SHRI VARUN GANDHI:
SHRI P. VENUGOPAL:
DR. P. T. THOMAS:
SHRI ASADUDDIN OWAISI:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways have introduced WI FI services in several trains recently;
- (b) if so, the details thereof;
- (c) whether the Railways propose to provide such facilities in other trains as well in the near future;
- (d) if so, the detailed plan chalked out in this regard;
- (e) the total expenditure likely to be incurred by the Railways annually in this regard;
- (f) whether the passengers are likely to pay extra for this facility; and
- (g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) Yes, Madam.

(b) Wi-Fi Services have been introduced in three rakes of New Delhi-Kolkata Rajdhani Express (12301/12302) as a pilot project.

(c) Yes, Madam.

(d) Work for extending Wi-Fi facility in 50 more rakes of Rajdhani/Shatabdi/Duranto Express has been proposed in Rail Budget 2013-14.

(e) At present, annual expenditure for provision of Wi-Fi facility in 3 rakes is Rs. 1.23 crores. Further, on introduction of Wi-Fi facility in additional 50 rakes, the annual expenditure is expected to be approximately Rs. 20 crores.

(f) and (g) As of now, this facility has been provided on pilot basis and is free for passengers.

Bandhs and Rail Roko Agitations

5018. SHRI NIKHIL KUMAR CHOUDHARY:
SHRIMATI PUTUL KUMARI:
SHRI ARVIND KUMAR CHAUDHARY:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether number of passenger trains and goods trains were cancelled due to Bandhs/rail roko agitations during 2012-13;
- (b) if so, the details thereof and whether the Railways have assessed the resultant loss;
- (c) if so, the total amount of loss suffered by the Railways;
- (d) whether the loss caused due to cancellation of trains was higher during 2012-13 as compared to the period from 2009 to 2011;
- (e) if so, whether the passengers are compensated due to cancellation of trains; and
- (f) if so, the details thereof and the adequate steps taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) 1421 number of passenger carrying trains cancelled during 2012-13 due to Bandhs/rail roko agitations. As goods trains do not run on time tabled paths, cancellation of goods trains does not arise.

(b) to (d) The loss is not calculated train wise of passenger carrying trains.

(e) and (f) In case of cancellation of trains and late running of trains by more than three hours full refund of fare is permitted to passengers holding reserved tickets without deducting any cancellation charge. Further, whenever the train journey is dislocated en-route due to bandhs/ rail roko, fare for travelled portion is retained and the balance amount of ticket fare is refunded as the fare for untraveled portion without levying any cancellation charges, at the station at which the journey has been terminated.

[English]

Facilities for Quasi Judicial Bodies

5019. SHRI ASADUDDIN OWAISI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Supreme Court has made any remarks that the Union Government is not providing facilities to courts and quasi judicial bodies;

(b) if so, the details thereof;

(c) whether the Government has failed to bring uniformity in service conditions and infrastructural facilities for Chairperson, Presidents, Members of Tribunals and quasi judicial Bodies in spite of assurances given to the courts in this regard;

(d) if so, the reasons therefor; and

(e) the steps taken or being taken by the Government to provide these facilities to these bodies?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) to (e) In pursuance of the judgments of the Supreme Court of India in L. Chandra Kumar's case (AIR 1997 S.C. 1125 to 1155) and Civil Appeal No.3067 of 2004 – Union of India vs R. Gandhi, a proposal to bring all Tribunals under the administrative control of a single nodal agency and having uniformity of appointments and service conditions has been considered and Inter-Ministerial consultations held. There was, however, no consensus possible.

The Apex Court in the Writ Petition (Civil) No.120/2012 – Rajiv Garg vs. UOI has also been hearing a related matter where the Court passed an order that decision may be taken on the uniformity of tenure, uniformity/parity of age of retirement and uniformity of conditions of service of judicial members and chairmen of tribunals operating at the national level, including uniformity in the matter of provision of Government accommodation. Since consensus in this respect has remained elusive in the past, Government has constituted a Group of Ministers (GoM) on 13.03.2013. The GoM will consider and examine all issues relating to uniformity of retirement age, conditions relating to the tenure of appointment/re-appointment and provisions concerning residential and office accommodation for quasi-judicial/regulatory bodies/tribunals, etc. manned by

the sitting/retired Judges of the Supreme Court/High Courts keeping in view all related aspects including the issues that have arisen in different cases before the Supreme Court and functions entrusted to such bodies.

Revival of PSUs

5020. SHRI A.K.S. VIJAYAN: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the Council constituted by the Union Government for assessing loss making Public Sector Units (PSUs) and suggesting the ways for revival or closure or sale out for those industrial units that are not possible to revive, has submitted its report to the Government;

(b) if so, the details thereof;

(c) whether the Council has suggested for closure and outright sale of some units;

(d) if so, the details thereof;

(e) whether the Council had suggested any measures for the workers involved in those units; and

(f) if so, the details thereof?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) and (b) As per the information available, no Council was constituted by the Government for assessing loss making Public Sector Units and suggesting the ways for revival or closure or sale out for those industrial units that are not possible to revive.

(c) to (f) Does not arise.

Lending for Power Generation Projects

5021. SHRIMATI SHRUTI CHOUDHRY: Will the Minister of POWER be pleased to state:

(a) whether the Planning Commission has warned threat there is a risk of banks turning wary of lending to power generation projects;

(b) if so, the details thereof along with the reasons therefor; and

(c) the steps proposed to be taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) No, Madam.

(b) and (c) Do not arise.

[Translation]

Unspent amount of MPLAD Scheme

5022. SHRI HANSRAJ G. AHIR: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether an amount of Rs.3400 crores is still lying unspent out of the Member of Parliament Local Area Development (MPLAD) funds;

(b) if so, the details thereof, constituency-wise;

(c) whether the Government has taken any decision

to provide this unspent amount of the above scheme to the State Governments due to delimitation; and

(d) if so, the details of funds provided to State Government out of this head?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) The Statement of release and expenditure of 15th Lok Sabha under Members of Parliament Local Area Development Scheme (MPLADS) as on 31.03.2013 is enclosed. As on 31.03.2013, an amount of Rs. 2302.41 crore was reported to be lying unspent with District Authorities.

(c) No, Madam.

(d) Question does not arise.

Statement

Release and Expenditure in respect of 15th Lok Sabha under the Members of Parliament Local Area Development Scheme (MPLADS) as on 31.03.2013

(Rs. crore)

Sl. No.	Member to Parliament/Constituency	Entitlement of Constituency	Released by Government of India	Amount available with Nodal District including Interest etc.	Amount Sanctioned	Expenditure Incurred	Unspent Balance	Latest Report Received
1	2	3	4	5	6	7	8	9
State: Nominated								
1.	Dr. Charles Dias ERNAKULAM	14.00	11.50	11.61	12.70	6.20	5.41	January, 13
2.	Smt. Ingrid Mcieod BILASPUR	14.00	11.50	11.61	5.92	5.59	6.02	June, 12
Total		28.00	23.00	23.22	18.62	11.79	11.43	
State: Andhra Pradesh								
1.	Shri Rathod Ramesh ADILABAD (ST)	14.00	11.50	12.23	10.30	9.06	3.17	February, 13
2.	Shri G.V. Harsha Kumar AMALAPURAM (SC)	14.00	11.50	12.33	11.83	8.12	4.21	February, 13
3.	Shri Anantha Venkata Rami Reddy ANANTAPUR	14.00	14.00	14.91	13.94	11.89	3.02	February, 13
4.	Shri Sabbam Hari ANAKAPALLE	14.00	11.50	12.21	7.35	7.00	5.21	June, 12

1	2	3	4	5	6	7	8	9
5.	Smt. Panabaka Lakshmi BAPATLA	14.00	11.50	12.26	10.92	5.85	6.41	February, 13
6.	Shri Suresh Kumar Shetkar ZAHIRABAD	14.00	11.50	12.22	11.74	9.01	3.21	February, 13
7.	Shri. Sarvey Sathyanarayana MALKAJGIRI	14.00	11.50	12.24	10.75	6.73	5.51	February, 13
8.	Shri Naramalli Sivaprasad CHITTOOR	14.00	11.50	12.29	10.65	8.16	4.13	January, 13
9.	Shri Y.S. Jagan Mohan Reddy KADAPA	14.00	11.50	12.31	13.38	11.04	1.27	February, 13
10.	Shri Kavuri Sambasiva Rao ELURU	14.00	11.50	12.10	14.43	10.03	2.07	February, 13
11.	Shri Rayapati Sambasiva Rao GUNTUR	14.00	11.50	12.40	14.27	9.40	3.00	February, 13
12.	Shri Jaipal Sudini Reddy CHELVELLA	14.00	11.50	12.25	11.28	6.32	5.93	January, 13
13.	Shri Kristappa Nimmala HINDUPUR	14.00	14.00	14.81	12.45	10.38	4.43	January, 13
14.	Shri Asaduddin Owaisi HYDERABAD	14.00	6.50	7.43	4.51	3.79	3.64	February, 13
15.	Dr. M. Mangapatti Pallam Raju KAKINADA	14.00	11.50	12.44	11.14	6.83	5.61	February, 13
16.	Shri Ponnamp Prabhakar KARIMNAGAR	14.00	11.50	12.22	12.73	5.26	6.96	January, 13
17.	Shri. Nama Nageswara Rao KHAMMAM	14.00	11.50	12.14	9.86	8.77	3.37	February, 13
18.	Shri Kotla Jaya Surya Prakash Reddy KURNOOL	14.00	14.00	14.89	14.64	11.86	3.03	February, 13
19.	Shri Konakalla Narayana Rao MACHILIPATNAM	14.00	11.50	11.65	11.28	7.44	4.21	February, 13
20.	Shri K. K. Chandrasekhar Rao MAHABUBNAGAR	14.00	11.50	12.26	14.52	7.85	4.41	October, 12
21.	Smt. M. Vijaya Shanthi MEDAK	14.00	11.50	12.24	12.11	9.29	2.95	February, 13
22.	Shri Komatireddy Raj Gopal Reddy BHONGIR	14.00	11.50	12.16	13.98	10.68	1.48	January, 13
23.	Dr. Manda Jagannath NAGARKURNOOL (SC)	14.00	14.00	14.68	14.44	11.70	2.98	November, 12
24.	Shri Sukender Reddy Gutha NALGONDA	14.00	11.50	12.21	13.75	10.00	2.21	January, 13

1	2	3	4	5	6	7	8	9
25.	Shri S.P.Y. Reddy NANDYAL	14.00	11.50	12.36	13.18	9.40	2.96	February, 13
26.	Shri Modugula Venugopala Reddy NARASARAO PET	14.00	11.50	12.34	13.69	9.90	2.44	February, 13
27.	Shri Bapiraju Kanumuri NARASAPURAM	14.00	11.50	12.10	14.09	9.86	2.24	February, 13
28.	Shri Mekapati Rajamohan Reddy NELLORE (SC)	14.00	11.50	12.26	13.76	7.90	4.36	February, 13
29.	Shri Madhu Gaud Yaskhi NIZAMABAD	14.00	6.50	7.21	9.10	5.69	1.52	February, 13
30.	Shri Magunta Srinivasulu Reddy ONGOLE	14.00	11.50	12.25	14.62	9.22	3.03	February, 13
31.	Shri Porika Naik Balram MAHABUBABAD (ST)	14.00	11.50	12.17	13.91	9.66	2.51	February, 13
32.	Dr. Gaddam Vivekanand PEDDAPALLE (SC)	14.00	11.50	12.22	12.49	6.34	5.88	January, 13
33.	Shri Aruna Kumar Vundavalli RAJAHMUNDRY	14.00	11.50	12.39	11.68	7.66	4.73	February, 13
34.	Shri Annayagari Sai Prathap RAJAMPET	14.00	14.00	14.73	14.57	12.18	2.55	February, 13
35.	Shri M. Anjan Kumar Yadav SECUNDERABAD	14.00	11.50	12.44	13.83	9.21	3.23	February, 13
36.	Shri V. Kishore Chandra Deo ARAKU (ST)	14.00	11.50	12.24	10.27	8.29	3.95	February, 13
37.	Dr. Kruparani Killi SRIKAKULAM	14.00	11.50	12.30	10.43	7.06	5.24	February, 13
38.	Dr. Jhansi Lakshmi Botcha VIZIANAGARAM	14.00	14.00	14.65	15.77	11.81	2.84	February, 13
39.	Dr. Chinta Mohan TIRUPATI (SC)	14.00	6.50	7.32	3.01	2.72	4.60	January, 13
40.	Shri Rajagopal Lagadapati VIJAYAWADA	14.00	11.50	11.65	13.87	7.57	4.08	February, 13
41.	Smt. Daggubati Purandeswari VISAKHAPATNAM	14.00	14.00	14.72	12.16	10.20	4.52	January, 13
42.	Shri Rajaiah Siricilla WARANGAL (SC)	14.00	6.50	7.23	9.83	4.47	2.76	February, 13
Total		588.00	480.50	511.46	506.51	355.60	155.86	
State: Arunachal Pradesh								
1.	Shri Ninong Ering ARUNACHAL EAST	14.00	14.00	16.26	10.81	11.06	5.20	February, 13
2.	Shri Takam Sanjoy ARUNACHAL WEST	14.00	14.00	14.19	11.56	11.64	2.55	February, 13
Total		28.00	28.00	30.45	22.37	22.70	7.75	

1	2	3	4	5	6	7	8	9
State: Assam								
1.	Dr Siren Singh Engti AUTONOMOUS DISTRICT (ST)	14.00	11.50	11.62	9.10	6.74	4.88	January, 13
2.	Shri Ismail Hussain BARPETA	14.00	6.50	6.56	4.09	3.16	3.40	December, 12
3.	Shri Badruddin Ajmal DHUBRI	14.00	6.50	6.61	3.28	2.78	3.83	January, 13
4.	Shri Paban Singh Ghatowar DIBRUGARH	14.00	11.50	11.89	9.04	7.78	4.11	January, 13
5.	Smt. Bijoya Chakravarty GUWAHATI	14.00	14.00	14.03	11.33	9.47	4.56	January, 13
6.	Shri Bijoy Krishna Handique JORHAT	14.00	11.50	11.54	6.50	6.35	5.19	March, 12
7.	Shri Dip Gogoi KALIABOR	14.00	6.50	6.54	6.49	5.95	0.59	January, 13
8.	Shri Lalit Mohan Suklabaidya KARIMGANJ (SC)	14.00	11.50	11.50	8.20	7.59	3.91	January, 13
9.	Shri Sansuma Khunggur Bwismuthiary KOKRAJHAR (ST)	14.00	11.50	11.64	9.14	7.93	3.71	February, 13
10.	Smt. Ranee Narah LAKHIMPUR	14.00	6.50	6.75	5.05	4.05	2.70	January, 13
11.	Shri Ramen Deka MANGALDOI	14.00	11.50	11.62	9.17	8.43	3.19	January, 13
12.	Shri Rajen Gohain NOWGONG	14.00	11.50	11.58	8.90	8.20	3.38	January, 13
13.	Shri Kabindra Purkayastha SILCHAR	14.00	11.50	11.66	9.16	8.41	3.25	February, 13
14.	Shri Joseph Tappa TEZPUR	14.00	11.50	11.61	9.21	7.96	3.65	December, 12
Total		196.00	143.50	145.15	108.66	94.80	50.35	
State: Bihar								
1.	Shri Pradeep Kumar Singh ARARIA	14.00	6.98	7.14	5.32	2.42	4.72	February, 13
2.	Smt. Meena Singh ARRAH	14.00	11.98	12.11	11.29	9.21	2.90	February, 13
3.	Shri Sushil Kumar Singh AURANGABAD	14.00	11.98	11.98	6.04	4.50	7.48	February, 13
4.	Shri Baidyanath Prasad Mahto VALMIKI NAGAR	14.00	11.98	12.15	7.58	5.42	6.72	January, 13
5.	Dr. Sanjay Jaiswal PASCHIM CHAMPARAN	14.00	6.98	7.10	3.74	2.63	4.46	December, 12

1	2	3	4	5	6	7	8	9
6.	Smt. Putul Kumari BANKA	14.00	6.98	7.07	5.50	1.07	6.00	February, 13
7.	Shri Radha Mohan Singh PURVI CHAMPARAN	14.00	6.98	6.98	3.48	2.60	4.38	January, 13
8.	Dr. Monazir Hassan BEGUSARAI	14.00	11.98	12.02	6.62	5.07	6.94	February, 13
9.	Shri Vishwa Mohan Kumar SUPAUL	14.00	11.98	12.07	6.33	6.04	6.02	December, 12
10.	Shri Syed Shahnawaz Hussain BHAGALPUR	14.00	11.98	12.01	10.61	4.58	7.42	January, 13
11.	Shri Lalu Prasad SARAN	14.00	11.98	11.98	8.61	4.52	7.46	February, 13
12.	Shri Jagadanand Singh BUXAR	14.00	11.98	12.12	10.95	10.12	2.00	February, 12
13.	Smt. Aswamedh Devi UJJARPUR	14.00	6.98	7.09	3.25	1.80	5.28	January, 13
14.	Shri Kirti Azad DARBHANGA	14.00	6.98	7.08	8.03	3.69	3.38	January, 13
15.	Shri Hari Manjhi GAYA (SC)	14.00	11.98	12.08	6.95	6.24	5.84	December, 12
16.	Shri Purnmasi Ram GOPALGANJ (SC)	14.00	14.48	14.58	11.37	9.62	4.96	February, 13
17.	Shri Ram Sundar Das HAJIPUR (SC)	14.00	11.98	12.14	8.34	8.18	3.96	January, 13
18.	Shri Jagdish Sharma JAHANABAD	14.00	6.98	7.08	9.01	3.25	3.82	February, 13
19.	Shri Mangani Lal Mandai JHANJHARPUR	14.00	6.98	6.99	3.17	2.55	4.44	February, 13
20.	Shri Nikhil Kumar Chaudhary KATI HAR	14.00	6.98	7.02	5.30	3.08	3.94	January, 13
21.	Shri Dinesh Chandra Yadav KHAGARIA	14.00	6.98	7.08	3.37	2.68	4.40	September, 12
22.	Shri Mohammad Asrarul Haque KISHANGANJ	14.00	6.98	7.08	5.45	3.75	3.32	December, 12
23.	Shri Sharad Yadav MADHEPURA	14.00	11.98	12.06	9.35	6.79	5.26	October, 12
24.	Shri Hukmadeo Narayan Yadav MADHUBANI	14.00	6.98	6.99	6.58	2.86	4.12	February, 13
25.	Shri Uma Shanker Singh MAHARAJGANJ	14.00	3.48	3.63	2.01	1.29	2.34	January, 13
26.	Shri Rajiv Ranjan (Lalan) Singh MUNGER	14.00	6.98	7.06	5.40	1.10	5.96	February, 13

1	2	3	4	5	6	7	8	9
27.	Shri Ranjan Prasad Yadav PATALIPUTRA	14.00	11.98	12.02	11.01	5.01	7.00	February, 13
28.	Captain Jainarain Prasad Nishad MUZAFFARPUR	14.00	11.98	12.09	8.06	6.41	5.68	January, 13
29.	Shri Kaushalendra Kumar NALANDA	14.00	11.98	12.11	9.88	6.42	5.68	February, 13
30.	Dr. Bholu Singh NAWADA	14.00	11.98	11.99	6.98	4.49	7.50	January, 13
31.	Shri Shatrughan Prasad Sinha PATNA SAHIB	14.00	11.98	12.02	6.51	6.41	5.60	February, 13
32.	Shri Mahabali Singh KARAKAT	14.00	11.98	11.98	9.02	6.85	5.12	December, 12
33.	Shri Bhudeo Chaudhary JAMUI (SC)	14.00	6.98	7.02	5.19	2.37	4.64	December, 12
34.	Shri Maheshwar Hazari SAMASTIPUR (SC)	14.00	11.98	12.14	9.15	4.63	7.50	February, 13
35.	Smt. Meira Kumar SASARAM (SC)	14.00	11.98	12.24	10.25	9.66	2.58	February, 13
36.	Smt. Rama Devi SHEOHAR	14.00	6.98	7.04	6.79	4.58	2.46	January, 13
37.	Shri Arjun Roy SITAMARHI	14.00	6.98	7.02	4.03	3.09	3.92	January, 13
38.	Shri Om Prakash Yadav SIWAN	14.00	6.98	7.22	7.01	5.53	1.68	February, 13
39.	Dr. Raghuvansh Prasad Singh VAISHALI	14.00	6.98	7.11	8.65	3.37	3.74	February, 13
40.	Mr. Uday Singh PURNEA	14.00	6.98	7.11	3.04	2.95	4.16	January, 13
Total		560.00	378.00	381.60	279.22	186.83	194.77	

State: Goa

1.	Shri Shripad Yesso Naik NORTH GOA	14.00	12.50	12.83	9.19	6.25	6.58	January, 13
2.	Shri Francisco Sardinha SOUTH GOA	14.00	11.50	11.92	8.41	7.03	4.89	January, 13

State: Gujarat

1.	Shri Harin Pathak AHMEDABAD EAST	14.00	11.58	11.65	11.72	8.69	2.96	January, 13
2.	Shri Naranbhai Kachhadia AMRELI	14.00	11.58	12.38	13.71	9.24	3.14	January, 13
3.	Shri Bharatbhai Madhavsinh Solanki ANAND	14.00	11.58	12.42	12.20	6.93	5.49	January, 13

1	2	3	4	5	6	7	8	9
4.	Shri Mukesh Bhairavdanji Gadhi BANASKANTHA	14.00	6.58	7.31	13.71	5.40	1.91	February,13
5.	Shri Balkrishna Khanderao Shukla (Balu Shukla), VADDARA	14.00	6.58	7.38	10.20	4.93	2.45	January, 13
6.	Shri Rajendra Sinh Ghanashyam Sinh Rana, BHAVNAGAR	14.00	6.58	7.55	9.68	5.31	2.24	February, 13
7.	Shri Mansukhbhai Dhanjibhai Vasava BHARUCH	14.00	6.58	7.39	11.36	6.92	0.47	September, 12
8.	Dr. Kirit Premjibhai Solanki AHMEDABAD WEST (SC)	14.00	11.58	11.67	14.98	10.24	1.43	January, 13
9.	Shri Ramsinh Patalyabhai Rathwa CHHOTA UDAIPUR (ST)	14.00	6.58	7.28	8.43	5.14	2.14	January, 13
10.	Shri Dinsha J. Patel KHEDA	14.00	11.58	12.36	14.79	7.87	4.49	January, 13
11.	Dr. (Smt.) Prabha Kishore Taviad DAHOD(ST)	14.00	6.58	7.43	7.11	3.04	4.39	September, 12
12.	Shri Lal Krishna Advani GANDHI NAGAR	14.00	6.58	6.65	9.70	3.78	2.87	January, 13
13.	Shri Prabhatsinh Chauhan PANCHMAHAL	14.00	14.08	14.90	13.72	10.70	4.20	February, 12
14.	Shri Vikrambhai Arjanbhai Maadam JAM NAGAR	14.00	11.58	12.47	11.80	10.27	2.20	January, 13
15.	Shri Dinubhai Boghabhai Solanki JUNAGADH	14.00	11.58	12.43	13.30	6.33	6.10	January, 13
16.	Shri Tusharbai A. Chaudhary BARDOLI (ST)	14.00	11.58	12.37	8.85	5.82	6.55	February, 13
17.	Shri C. R. Patil NAVSARI	14.00	11.58	12.05	9.53	6.61	5.44	February, 13
18.	Smt. Poonam Veljibhai Jat KACHCHH (SC)	14.00	11.58	12.38	9.11	7.02	5.36	February, 13
19.	Shri Kishanbhai Vestabhai Patel VALSAD (ST)	14.00	11.58	12.29	12.69	8.31	3.98	August,12
20.	Smt Jayshreeben Kanubhai Patel MAHESANA	14.00	11.58	12.22	11.64	9.49	2.73	January, 13
21.	Shri Jagdish Thakor PATAN	14.00	11.58	12.36	11.88	8.75	3.61	January, 13
22.	Shri Vitthalbhai Hansrajibhai Radadiya PORBANDAR	14.00	11.58	11.65	9.12	5.79	5.86	December, 12
23.	Shri Kuvarjibhai Mohanbhai Bavalia RAJKOT	14.00	11.58	11.94	8.01	6.66	5.28	November, 12

1	2	3	4	5	6	7	8	9
24.	Dr. Mahendrasinh P. Chauhan SABARKANTHA	14.00	6.58	7.13	10.84	5.99	1.14	January, 13
25.	Smt. Darshana Vikram Jardosh SURAT	14.00	11.58	12.22	11.37	7.43	4.79	February, 13
26.	Shri Somabhai Gandadal Koli Patel SURENDRANAGAR	14.00	11.58	12.02	12.88	6.85	5.17	August, 12
Total		364.00	263.50	279.82	292.33	183.51	96.31	

State: Haryana

1.	Smt. Shruti Chaudhry BHIWANI-MAHENDRAGARH	14.00	14.00	14.41	12.91	10.08	4.33	December, 12
2.	Shri Avtar Singh Bhadana FARIDABAD	14.00	14.00	14.26	13.22	11.38	2.88	February, 12
3.	Shri Kuldeep Bishnoi HISAR	14.00	11.50	11.64	8.14	5.19	6.45	February, 13
4.	Dr. Arvind Kumar Sharma KARNAL	14.00	14.00	14.36	11.63	9.90	4.46	February, 13
5.	Shri Naveen Jindal KURUKSHETRA	14.00	14.00	14.24	13.56	10.03	4.21	February, 13
6.	Shri Inderjit Singh Rao GURGAON	14.00	14.00	14.25	11.68	9.47	4.78	February, 13
7.	Shri Deepender Singh Hooda ROHTAK	14.00	14.00	14.38	11.95	11.20	3.18	February, 13
8.	Shri Ashok Tanwar SIRSA (SC)	14.00	11.50	11.60	12.15	9.17	2.43	January, 13
9.	Shri Jitender Singh Malik SONEPAT	14.00	14.00	14.20	11.65	9.22	4.98	January, 13
10.	Kumari Selja AMBALA (SC)	14.00	11.50	11.65	7.65	5.82	5.83	July, 12
Total		140.00	132.50	134.99	114.54	91.46	43.53	

State: Himachal Pradesh

1.	Shri Anurag Singh Thakur HAMIRPUR	14.00	14.00	14.73	12.03	10.27	4.46	October, 12
2.	Dr. Rajan Sushant KANGRA	14.00	14.00	15.15	11.73	11.73	3.42	November, 12
3.	Shri Virbhadra Singh MANDI	14.00	14.00	15.10	15.01	12.36	2.74	January, 13
4.	Shri Virender Kashyap SHIMLA (SC)	14.00	14.00	14.28	11.71	9.29	4.99	February, 13
Total		56.00	56.00	59.26	50.48	43.65	15.61	

1	2	3	4	5	6	7	8	9
State: Jammu and Kashmir								
1.	Dr. Mirza Mehboob Beg ANANTNAG	14.00	11.50	11.65	13.25	7.06	4.59	December, 12
2.	Shri Sharifuddin Shariq BARAMULLAH	14.00	12.50	12.61	15.40	9.62	2.99	January, 13
3.	Shri Madan Lal Sharma JAMMU	14.00	14.00	14.10	11.21	9.95	4.15	January, 13
4.	Shri Hassan Khan LADAKH	14.00	14.50	14.55	9.83	8.82	5.73	December, 12
5.	Dr. Farooq Abdullah SRINAGAR	14.00	12.50	12.61	12.71	8.72	3.89	January, 13
6.	Shri Chaudhary Lal Singh UDHAMPUR	14.00	12.50	12.56	12.55	6.69	5.87	January, 13
Total		84.00	77.50	78.08	74.95	50.86	27.22	
State: Karnataka								
1.	Shri P.C. Gaddigoudar BAGALKOT	14.00	12.11	12.74	13.33	10.24	2.50	February, 13
2.	Shri D. B. Chandre Gowda BANGALORE NORTH	14.00	12.11	12.35	14.68	12.31	0.04	January, 13
3.	Shri Ananth Kumar BANGALORE SOUTH	14.00	12.11	12.42	11.75	7.41	5.01	September, 12
4.	Shri Suresh Chanabasappa Angadi BELGAUM	14.00	12.11	12.20	7.70	6.43	5.77	November, 12
5.	Smt. J. Shantha BELLARY (SI)	14.00	7.11	7.17	3.45	1.69	5.48	December, 11
6.	Shri N. Dharam Singh BIDAR	14.00	12.11	12.38	11.77	6.59	5.79	January, 13
7.	Shri Ramesh Chandappa Jigajinagi BIJAPUR(SC)	14.00	7.11	7.31	6.97	4.63	2.68	December, 12
8.	Shri Rangaswamy Dhuvanarayana CHAMARAJA NAGAR (SC)	14.00	14.61	14.83	12.20	9.88	4.95	December, 12
9.	Dr. M. Veerappa Moily CHIKBALLAPUR	14.00	12.11	12.34	6.82	6.20	6.14	October, 12
10.	Shri Ramesh Vishwanath Katti CHIKKODI	14.00	12.11	12.50	8.75	6.64	5.86	November, 12
11.	Shri D.V.Sadananda Gowda/ Jayaprakas UDUPI CHIKMAGALUR	14.00	12.11	12.48	9.38	7.19	5.29	February, 13
12.	Shri Janardhana Swamy CHITRADURGA (SC)	14.00	12.11	12.59	11.18	8.16	4.43	February, 13

1	2	3	4	5	6	7	8	9
13.	Shri G.M. Siddeswara DAVANAGERE	14.00	12.11	12.54	13.31	11.94	0.60	January, 13
14.	Shri Pralhad Venkatesh Joshi DHARWAD	14.00	12.11	13.34	8.29	6.36	6.98	October, 12
15.	Shri Udasi Shivkumar Chanabasappa HAVER	14.00	12.11	12.44	8.67	7.18	5.26	January, 13
16.	Shri Mallikarjun Kharge GULBARGA (SC)	14.00	12.11	12.43	12.83	10.04	2.39	January, 13
17.	Shri H.D. Deve Gowda HASSAN	14.00	12.11	12.43	9.13	9.13	3.30	January, 13
18.	Shri Ananth kumar Hegde UTTARA KANNADA	14.00	7.11	7.63	11.90	3.63	4.00	February, 13
19.	Shri Nalin Kumar Kateel DAKSHINA KANNADA	14.00	12.11	12.50	9.52	8.18	4.32	February, 13
20.	Shri K.H. Muniyappa KOLAR (SC)	14.00	12.11	12.67	7.66	6.61	6.06	October, 12
21.	Shri Shivarama Gouda KOPPAL	14.00	12.11	12.51	8.44	5.98	6.53	December, 12
22.	Shri N. Chaluvarya Swamy MANDYA	14.00	7.11	7.40	11.80	4.22	3.18	January, 13
23.	Shri H. D. Kumaraswamy BANGALORE RURAL	14.00	12.11	12.40	10.35	10.35	2.05	February, 13
24.	Shri Adagooru H. Vishwanath MYSORE	14.00	12.11	12.34	7.61	6.00	6.34	January, 13
25.	Shri S. Pakkirappa RAICHUR (ST)	14.00	7.11	7.33	6.43	3.34	3.99	November, 12
26.	Shri Raghavendra Yeddyurappa SHIMOGA	14.00	12.11	12.53	12.34	7.20	5.33	January, 13
27.	Shri G. S. Basavaraj TUMKUR	14.00	7.11	7.26	9.10	7.03	0.23	January, 13
28.	Shri P. C. Mohan BANGALORE CENTRAL	14.00	7.11	7.44	11.58	5.30	2.14	February, 13
Total		392.00	306.50	316.42	276.94	199.86	116.56	

State: Kerala

1.	Shri Kumbakudi Sudhakaran KANNUR	14.00	12.10	12.64	13.76	7.15	5.49	February, 13
2.	Shri K. C. Venugopal ALAPPUZHA	14.00	12.10	12.64	14.82	8.50	4.14	February, 13
3.	Shri Mullappally Ramachandran VADAKARA	14.00	12.10	12.62	13.19	6.17	6.45	January, 13

1	2	3	4	5	6	7	8	9
4.	Shri M. K. Raghavan KOZHIKODE	14.00	12.10	12.54	14.99	6.38	6.16	January, 13
5.	Shri M. I. Shanavas WAYANAD	14.00	14.60	14.68	15.29	10.83	3.85	February, 13
6.	Shri E. Ahamed MALAPPURAM	14.00	12.10	12.73	13.60	8.42	4.31	February, 13
7.	Prof. K. Varkey Thomas ERNAKULAM	14.00	12.10	12.72	12.73	5.68	7.04	February, 13
8.	Shri P. T. Thomas IDUKKI	14.00	12.10	12.70	16.07	9.04	3.66	January, 13
9.	Shri P. Karunakaran KASARAGOD	14.00	12.10	12.60	14.69	5.25	7.35	February, 13
10.	Shri Jose K. Mani KOTTAYAM	14.00	12.10	12.68	15.02	8.96	3.72	February, 13
11.	Shri P. Kuttappan Biju ALATHUR (SC)	14.00	7.10	7.56	12.75	4.91	2.65	February, 13
12.	Shri Suresh Kodikkunnil MAVELIKKARA (SC)	14.00	12.10	12.48	14.54	8.43	4.05	February, 13
13.	Shri K. P. Dhanapalan CHALAKUDY	14.00	12.10	12.64	13.19	6.95	5.69	February, 13
14.	Shri Anto Antony PATHANAMTHITTA	14.00	12.10	12.56	15.04	9.65	2.91	January, 13
15.	Shri M. B. Rajesh PALAKKAD	14.00	12.10	12.62	13.14	8.77	3.85	February, 13
16.	Shri E. T. Mohammed Basheer PONNANI	14.00	12.10	12.68	10.41	5.73	6.95	February, 13
17.	Shri N. Peethambara Kurup KOLLAM	14.00	12.10	12.53	12.71	6.16	6.37	February, 13
18.	Shri P. C. Chacko THRISSUR	14.00	12.10	12.45	15.44	6.40	6.05	February, 13
19.	Dr. Sashi Tharoor THIRUVANANTHAPURAM	14.00	12.10	12.10	12.54	6.95	5.15	February, 13
20.	Shri Anirudhan Sampath ATTINGAL	14.00	12.10	12.67	14.68	8.55	4.12	March, 13
Total		280.00	239.50	248.84	278.60	148.88	99.96	
State: Madhya Pradesh								
1.	Shri K. D. Deshmukh BALAGHAT	14.00	14.03	14.33	11.56	11.19	3.14	February, 13
2.	Smt. Jyoti Dhurve BETUL (ST)	14.00	11.53	11.90	9.14	9.14	2.76	January, 13

1	2	3	4	5	6	7	8	9
3.	Shri Ashok Argal BHIND (SC)	14.00	11.53	11.54	8.96	8.96	2.58	January, 13
4.	Shri Kailash Joshi BHOPAL	14.00	11.53	11.57	8.24	6.54	5.03	November, 12
5.	Shri Kamal Nath CHHINDWARA	14.00	11.53	12.19	10.79	7.99	4.20	February, 13
6.	Shri Shivraj Singh Lodhi DAMOH	14.00	11.53	11.88	9.42	8.03	3.85	February, 13
7.	Shri Gajendra Singh Rajukhedi DHAR (ST)	14.00	14.03	14.40	11.60	10.87	3.53	January, 13
8.	Shri Jyotiraditya Madhavrao Scindia GUNA	14.00	11.53	12.01	11.01	6.53	5.48	February, 13
9.	Smt. Yashodhara Raje Scindia GWALIOR	14.00	11.53	12.03	14.28	9.92	2.11	January, 13
10.	Shri Uday Pratap Singh HOSHANGABAD	14.00	11.53	11.80	6.03	4.38	7.42	March, 12
11.	Smt. Sumitra Mahajan INDORE	14.00	14.03	14.38	12.82	12.77	1.61	January, 13
12.	Shri Rakesh Singh JABALPUR	14.00	11.53	11.99	13.55	10.90	1.09	February, 13
13.	Shri Virendra Kumar TIKAMGARH (SC)	14.00	6.53	6.95	7.90	5.71	1.24	January, 13
14.	Shri Jeetendra Singh Bundela KHAJURAHO	14.00	11.53	11.96	8.62	8.62	3.34	December, 12
15.	Shri Arun Subhashchandra Yadav KHANDWA	14.00	11.53	11.60	6.55	5.85	5.75	September, 12
16.	Shri Makhan Singh Solanki (Babuji) KHARGONE (ST)	14.00	11.53	11.94	8.59	9.02	2.92	January, 13
17.	Shri Basori Singh Masram MANDLA (ST)	14.00	11.53	11.79	10.65	9.65	2.14	February, 13
18.	Km. Meenakshi Natrajan MANDSOUR	14.00	14.03	14.30	10.94	9.55	4.75	February, 13
19.	Shri Narendra Singh Tomar MORENA	14.00	11.53	11.82	6.67	5.31	6.51	February, 13
20.	Shri Narayan Singh Amlabe RAJGARH	14.00	14.03	14.41	11.00	10.83	3.58	January, 13
21.	Shri Deoraj Singh Patel REWA	14.00	11.53	11.94	11.59	10.57	1.37	January, 13
22.	Shri Bhoopendra Singh SAGAR	14.00	14.03	14.44	13.73	12.10	2.34	February, 13

1	2	3	4	5	6	7	8	9
23.	Shri Ganesh Singh SATNA	14.00	11.53	11.84	9.60	9.15	2.69	January, 13
24.	Shri. Sajjan Singh Verma DEWAS (SC)	14.00	11.53	11.66	7.21	6.66	5.00	Odober, 12
25.	Smt. Rajesh Nandini Singh SHAHDOL (ST)	14.00	14.03	14.45	12.67	10.27	4.18	February, 13
26.	Shri Kantilal Bhuria RATLAM (ST)	14.00	11.53	11.71	8.85	7.69	4.02	January, 13
27.	Shri Govind Prasad Mishra SIDHI	14.00	11.53	11.79	10.58	9.70	2.09	February, 13
28.	Shri Premchand Guddu UJJAIN (SC)	14.00	14.03	14.40	13.23	10.85	3.55	January, 13
29.	Smt. Sushma Swaraj VJDISHA	14.00	14.03	14.32	13.91	13.05	1.27	February, 13
Total		406.00	352.00	361.47	299.69	261.80	99.67	

State: Maharashtra

1.	Shri Dilipkumar Mansukhlal Gandhi AHMEDNAGAR	14.00	11.85	12.78	14.65	9.79	2.99	January, 13
2.	Shri Sanjay Shamrao Dhotre AKOLA	14.00	11.85	11.98	14.68	7.71	4.27	November, 12
3.	Shri Anandrao Vithoba Adsul AMRAVATI (SC)	14.00	11.85	11.98	12.24	6.80	5.18	August, 12
4.	Shri Chandrakant Bhaurao Khaire AURANGABAD	14.00	11.85	12.88	14.21	10.63	2.25	February, 13
5.	Smt. Supriya Sadanand Sule BARAMATI	14.00	11.85	12.84	13.19	8.39	4.45	February, 13
6.	Shri Praful Manoharbai Patel BHANDARA-GONDIYA	14.00	11.85	12.96	9.14	7.14	5.82	December, 12
7.	Shri Gopinath Pandurang Munde BEED	14.00	11.85	12.05	12.60	8.05	4.00	December, 12
8.	Shri Sanjay Nirupam MUMBAI NORTH	14.00	11.85	11.98	14.31	8.26	3.72	January, 13
9.	Smt. Priya Sunil Dutt MUMBAINORTH-CENTRAL	14.00	11.85	11.97	11.78	9.20	2.77	December, 12
10.	Shri Sanjay Dina Patil MUMBAI NORTH EAST	14.00	11.85	11.96	9.40	6.88	5.08	December, 12
11.	Shri Gurudas Vasant Kamat MUMBAINORTH WEST	14.00	11.85	12.03	11.24	6.22	5.81	January, 13
12.	Shri Milind Muri Deora MUMBAI SOUTH	14.00	11.85	12.55	12.81	7.32	5.23	February, 13

1	2	3	4	5	6	7	8	9
13.	Shri Eknath Mahadeo Gaikwad MUMBAI SOUTH CENTRAL	14.00	11.85	12.42	6.23	6.23	6.19	February, 13
14.	Shri Prataprao Ganpatrao Jadhav BULDHANA	14.00	6.85	7.15	7.69	4.14	3.01	January, 13
15.	Shri Hansraj Gangaram Ahir CHANDRAPUR	14.00	11.85	11.93	9.35	9.35	2.58	November, 12
16.	Shri Marotrao Sainuji Kowase GADCHIROLI-CHIMUR (ST)	14.00	11.85	11.90	11.17	6.93	4.97	March, 12
17.	Shri Haribhau Madhav Jawale RAVER	14.00	11.85	11.97	11.45	6.51	5.46	November, 12
18.	Shri Pratap Narayanrao Sonawane DHULE	14.00	11.85	12.78	9.21	7.54	5.24	January, 13
19.	Shri Harishchandra Deoram Chavan DINDORI (ST)	14.00	11.85	11.85	9.34	6.50	5.35	June, 12
20.	Shri Subhash Bapurao Wankhede HINGOLI	14.00	6.85	6.91	7.81	6.91	0.00	January, 13
21.	Shri Baliram Sukur Jadhav PALGHAR (ST)	14.00	11.85	12.85	13.30	10.22	2.63	January, 13
22.	Shri A. T. Nana Patil JALGAON	14.00	11.85	12.04	9.88	5.86	6.18	November, 12
23.	Shri Raosaheb Danve Patil JALNA	14.00	11.85	12.00	12.99	10.20	1.80	February, 13
24.	Shri Suresh Kashinath Taware BHIWANDI	14.00	11.85	12.03	9.88	7.56	4.47	January, 13
25.	Shri Anand Prakash Paranjpe KALYAN	14.00	11.85	12.42	13.87	9.90	2.52	January, 13
26.	Shri Gajanan Dharmshi Babar MAVAL	14.00	14.35	15.32	13.60	11.44	3.88	February, 13
27.	Shri Sadashiv Rao Dadoba Mandlik KOLHAPUR	14.00	11.85	12.71	12.46	7.16	5.55	December, 12
28.	Shri Anant Gangaram Geete RAIGAD	14.00	11.85	11.96	8.98	4.98	6.98	October, 12
29.	Shri Jaywant Gangaram Awale LATUR (SC)	14.00	11.85	12.77	12.20	7.05	5.72	January, 13
30.	Shri Shivaji Adhalrao Patil SHIRUR	14.00	14.35	15.39	15.26	10.86	4.53	February, 13
31.	Shri Vilas Baburao Muttemwar NAGPUR	14.00	6.85	7.80	6.60	3.38	4.42	February, 13
32.	Shri Bhaskarrao Bapurao Khatgaonkar Pa NANDED	14.00	11.85	12.00	11.17	6.35	5.65	October, 12

1	2	3	4	5	6	7	8	9
33.	Shri Manikrao Hodlya Gavit NANDURBAR (ST)	14.00	11.85	12.03	13.43	10.29	1.74	January, 13
34.	Shri Sameer Magan Bhujbal NASHIK	14.00	6.85	6.85	7.22	4.91	1.94	June, 12
35.	Dr. Padamsinha Bajirao Patil OSMANABAD	14.00	6.85	8.00	10.16	8.00	0.00	February, 13
36.	Shri Bhausaheb Rajaram Wakchaure, SHIRDI (SC)	14.00	11.85	12.83	14.99	9.30	3.53	January, 13
37.	Shri Ganeshrao Nagorao Dudhgaonkar PARBHANI	14.00	11.85	11.99	12.67	9.95	2.04	February, 13
38.	Shri Suresh Kalmadi PUNE	14.00	11.85	12.83	11.43	8.39	4.44	February, 13
39.	Shri Sharad Chandra Govindrao Pawar MADHA	14.00	11.85	12.79	13.41	6.58	6.21	February, 13
40.	Shri Mukul Balkrishna Wasnik RAMTEK (SC)	14.00	6.85	7.82	9.33	6.32	1.50	February, 13
41.	Dr. Nilesh Narayan Rane RATNAGIRI-SINDHUDURG	14.00	6.85	7.74	12.58	4.35	3.39	December, 12
42.	Shri Pratik Prakashbapu Patil SANGLI	14.00	11.85	12.91	14.17	10.65	2.26	February, 13
43.	Shri Udayanraje Pratapsingh Bhonsle SATARA	14.00	11.85	12.01	12.04	6.85	5.16	January, 13
44.	Shri Sushil Kumar Sambhajirao Shinde SOLAPUR (SC)	14.00	6.85	7.83	8.64	4.97	2.86	February, 13
45.	Dr. Sanjeev Ganesh Naik THANE	14.00	6.85	7.49	12.10	6.06	1.43	January, 13
46.	Shri Datta RaghobajiMeghe WARDHA	14.00	11.85	11.98	12.33	7.04	4.94	December, 12
47.	Shri Raju Alias Devappa Anna Shetti HATKANANGLE	14.00	11.85	12.77	11.84	7.96	4.81	December, 12
48.	Smt. Bhavana Gawali (Patil) YAVATMAL-WASHIM	14.00	11.85	11.91	9.15	5.45	6.46	May, 12
Total		672.00	529.00	554.14	548.18	362.53	191.61	
State: Manipur								
1.	Dr. Thokchom Meinya INNER MANIPUR	14.00	14.00	14.05	11.50	10.55	3.50	February, 13
2.	Shri Thangso Baite OUTER MANIPUR (ST)	14.00	14.00	14.13	11.50	10.42	3.71	February, 13
Total		28.00	28.00	28.18	23.00	20.97	7.21	

1	2	3	4	5	6	7	8	9
State: Meghalaya								
1.	Shri Vicent H. Pala SHILLONG	14.00	11.50	12.18	13.04	9.63	2.55	November, 12
2.	Km. Agatha K. Sangma TURA	14.00	11.50	11.92	9.95	7.48	4.44	January, 13
Total		28.00	23.00	24.10	22.99	17.11	6.99	
State: Mizoram								
1.	Shri C. L Ruala MIZORAM (ST)	14.00	14.00	14.11	11.23	10.42	3.69	February, 13
Total		14.00	14.00	14.11	11.23	10.42	3.69	
State: Nagaland								
1.	Shri C. M. Chang NAGALAND	14.00	14.00	14.03	10.60	10.06	3.97	September, 12
Total		14.00	14.00	14.03	10.60	10.06	3.97	
State: Odisha								
1.	Shri Nityananda Pradhan ASKA	14.00	6.50	6.77	8.46	4.51	2.26	January, 13
2.	Shri Srikant Kumar Jena BALASORE	14.00	11.50	11.87	11.16	6.91	4.96	February, 13
3.	Shri Sidhant Mohapatra BERHAMPUR	14.00	6.50	6.78	7.56	4.45	2.33	January, 13
4.	Shri Arjun Charan Sethi BHADRAK (SC)	14.00	11.50	11.83	11.82	8.08	3.75	December, 12
5.	Dr. (Prof.) Prasanna Kumar Patasani BHUBANESWAR	14.00	11.50	11.88	9.62	7.29	4.59	February, 13
6.	Shri Kalikesh Narayan Singh Deo BOLANGIR	14.00	11.50	11.55	11.66	9.17	2.38	November, 12
7.	Shri Bhartruhari Mahtab CUTTACK	14.00	11.50	11.61	9.05	9.05	2.56	October, 12
8.	Shri Rudra Madhab Ray KANDHAMAL	14.00	14.00	14.26	11.66	9.79	4.47	December, 12
9.	Shri Tathagata Satpathy DHENKANAL	14.00	11.50	11.73	9.27	5.63	6.10	February, 13
10.	Shri Bibhu Prasad Tarai JAGATSINGHPUR (SC)	14.00	11.50	11.80	10.10	8.58	3.22	February, 13
11.	Shri Mohan Jena JAJPUR (SC)	14.00	11.50	11.79	6.73	4.32	7.47	December, 12
12.	Shri Bhakta Charan Das KALAHANDI	14.00	11.50	11.91	11.83	9.46	2.45	January, 13
13.	Shri Baijayant Panda KENDRAPARA	14.00	11.50	11.82	8.18	4.57	7.25	January, 13

1	2	3	4	5	6	7	8	9
14.	Shri Yashbant Narayan Singh Laguri KEONJHAR (ST)	14.00	14.00	14.26	11.76	9.74	4.52	February, 13
15.	Shri Jayaram Pangi KORAPUT(ST)	14.00	6.50	6.73	6.69	4.75	1.98	February, 13
16.	Shri Laxman Tudu MAYURBHANJ (ST)	14.00	14.00	14.27	12.89	9.79	4.48	January, 13
17.	Shri Pradeep Majhi NABARANGPUR (ST)	14.00	11.50	11.92	7.27	5.97	5.95	December, 12
18.	Shri Sunjay Bhoi BARGARH	14.00	11.50	11.57	6.36	5.58	5.99	March, 12
19.	Shri Pinaki Misra PURI	14.00	11.50	11.74	11.44	9.63	2.11	February, 13
20.	Shri Amarnath Pradhan SAMBALPUR	14.00	14.00	14.40	11.16	9.43	4.97	February, 13
21.	Shri Hemanand Biswal SUNDARGARH (ST)	14.00	11.50	11.80	6.78	4.72	7.08	November, 12
Total		294.00	236.50	242.29	201.45	151.42	90.87	

State: Punjab

1.	Shri Navjot Singh Sidhu AMRITSAR	14.00	11.50	11.78	9.37	7.97	3.81	February, 13
2.	Smt Harsimrat Kaur Badal BHATINDA	14.00	11.50	11.99	9.39	6.26	5.73	January, 13
3.	Smt. Paramjit Kaur Gulshan FARIDKOT(SC)	14.00	14.00	14.50	11.41	9.58	4.92	February, 13
4.	Shri Sher Singh Ghubaya FIROZPUR	14.00	14.00	14.45	11.78	9.85	4.60	February, 13
5.	Shri Partap Singh Bajwa GUROASPUR	14.00	11.50	11.95	10.39	7.87	4.08	January, 13
6.	Smt. Santosh Chowdhary HOSHIARPUR (SC)	14.00	14.00	14.38	13.15	10.07	4.31	February, 13
7.	Shri Mohinder Singh Kaypee JALANDHAR (SC)	14.00	11.50	12.00	7.52	7.84	7.16	January, 13
8.	Shri Manish Tewari LUDHIANA	14.00	11.50	11.95	6.34	4.74	7.21	August, 13
9.	Smt. Preneet Kaur PATIALA	14.00	14.00	14.44	13.41	11.31	3.13	January, 13
10.	Shri Sukhdev Singh Libra FATEHGARH SAHIB (SC)	14.00	11.50	12.05	11.14	8.89	3.16	February, 13
11.	Shri Ravneet Singh ANANDPUR SAHIB	14.00	14.00	14.49	11.75	9.98	4.51	February, 13

1	2	3	4	5	6	7	8	9
12.	Shri Vijay Inder Singla SANGRUR	14.00	14.00	14.52	11.57	9.61	4.91	February, 13
13.	Dr. Rattan Singh Ajnala KHADDOOR SAHIB	14.00	14.00	14.46	13.09	12.17	2.29	February, 13
Total		182.00	167.00	172.96	140.31	113.14	59.82	

State: Rajasthan

1.	Shri Sachin Pilot AJMER	14.00	11.50	11.69	12.50	6.50	5.19	November, 12
2.	Shri Jitendra Singh ALWAR	14.00	11.50	11.51	10.20	4.94	6.57	February, 13
3.	Shri Tarachand Bhagora BANSWARA (ST)	14.00	11.50	11.66	11.16	9.20	2.46	October, 12
4.	Shri Harish Choudhary BARMER	14.00	11.50	11.50	10.87	5.75	5.75	February, 13
5.	Shri Gopal Singh Shekhawat RAJSAMANO	14.00	14.00	14.25	11.48	9.26	4.99	January, 13
6.	Shri Ratan Singh BHARATPUR (SC)	14.00	11.50	11.50	8.71	6.39	5.11	November, 12
7.	Dr. C. P. Joshi BHILWARA	14.00	6.50	6.85	7.33	6.00	0.85	February, 13
8.	Shri Arjun Ram Meghwal BIKANER (SC)	14.00	11.50	11.50	12.37	7.83	3.67	February, 13
9.	Dr. (Kum.) Girija Vyas CHITIORGARH	14.00	11.50	11.78	11.76	8.15	3.63	February, 13
10.	Shri Ram Singh Kaswan CHURU	14.00	11.50	12.14	13.71	9.26	2.88	November, 12
11.	Shri Kirodial Lal Meena DAUSA (ST)	14.00	11.50	11.74	9.78	6.79	4.95	December, 12
12.	Shri Bharat Ram Meghwal GANGANAGAR (SC)	14.00	11.50	11.81	10.54	8.89	2.92	February, 13
13.	Shri Lal Chand Kataria JAIPUR RURAL	14.00	14.00	14.34	14.11	11.83	2.51	January, 13
14.	Shri Devji Mansingram Patel JALORE	14.00	11.50	11.52	10.06	7.14	4.38	December, 12
15.	Shri Dushyant Singh JHALAWAR-BARAN	14.00	11.50	11.50	11.22	6.50	5.00	September, 12
16.	Shri Sheesh Ram Ola JHUNJHUNU	14.00	14.00	14.25	12.67	11.21	3.04	February, 13
17.	Smt. Chandresh Kumari Katoch JODHPUR	14.00	11.50	11.77	8.79	7.39	4.38	February, 13
18.	Shri Ijyaraj Singh KOTA	14.00	11.50	11.60	7.66	4.15	7.45	November, 12

1	2	3	4	5	6	7	8	9
19.	Dr. (Smt.) Jyoti Mirdha NAGAUR	14.00	6.50	6.69	6.09	5.72	0.97	December, 12
20.	Shri Badri Ram Jakhar PALI	14.00	11.50	11.90	10.90	8.56	3.34	February, 13
21.	Shri Khiladi Lal Bairwa KARAUU-OHOLPUR (SC)	14.00	11.50	11.53	8.11	4.52	7.01	April, 12
22.	Shri Namu Narain Meena TONK-SAWAIMADHOPUR	14.00	11.50	11.59	8.02	7.00	4.59	October, 12
23.	Shri Mahadeo Singh Khandela SIKAR	14.00	14.00	14.39	13.93	10.26	4.13	January, 13
24.	Dr. Mahesh Joshi JAIPUR	14.00	14.00	14.29	13.51	11.73	2.56	January, 13
25.	Shri Raghuvir Singh Meena UDAIPUR (ST)	14.00	14.00	14.00	10.89	9.06	4.94	February, 13
Total		350.00	292.50	297.30	266.37	194.03	103.27	
State: Sikkim								
1.	Shri Prem Das Rai SIKKIM	14.00	14.00	14.32	13.84	11.21	3.11	February, 13
Total		14.00	14.00	14.32	13.84	11.21	3.11	
State: Tamil Nadu								
1.	Dr. S. Jagathrakshakan ARAKKONAM	14.00	14.03	14.38	13.86	11.51	2.87	February, 13
2.	Shri Viswanathan Perumal KANCHEEPURAM (SC)	14.00	11.53	11.74	13.85	10.02	1.72	December, 12
3.	Shri Thirumaa Valavan Thol CHIDAMBARAM (SC)	14.00	11.53	11.93	10.07	9.97	1.96	January, 13
4.	Shri P.R. Natarajan COIMBATORE	14.00	11.53	11.93	12.16	5.28	6.65	February, 13
5.	Shri Sambandam Keerapalayam Alagiri CUDDALORE	14.00	11.53	11.93	14.13	11.53	0.40	January, 13
6.	Shri R. Thamaraiselvan DHARAMAPURI	14.00	11.53	11.88	12.22	7.55	4.33	January, 13
7.	Shri N.S.V. Chitthan DINDIGUL	14.00	14.03	14.40	13.21	11.09	3.31	January, 13
8.	Shri M. Krishnasswamy ARANI	14.00	14.03	14.36	13.71	10.54	3.82	February, 13
9.	Shri Munisamy Thambidurai KARUR	14.00	11.53	12.06	13.97	6.72	5.34	February, 13
10.	Shri E.G. Sugavanam KRISHNAGIRI	14.00	11.53	13.08	11.97	7.83	5.25	February, 13
11.	Shri Dayanidhi Maran CHENNAICENTRAL	14.00	6.53	6.96	3.46	2.41	4.55	January, 13

1	2	3	4	5	6	7	8	9
12.	Shri T. K. S. Elangovan CHENNAI NORTH	14.00	6.53	6.95	6.20	5.32	1.63	January, 13
13.	Shri C. Rajendran CHENNAI SOUTH	14.00	6.53	7.04	9.56	5.49	1.55	January, 13
14.	Shri M. K. Alagiri MADURAI	14.00	11.53	11.84	8.90	7.31	4.53	September, 12
15.	Shri O. S. Manian MAYILADUTHURAI	14.00	11.53	11.81	14.70	11.31	0.50	February, 13
16.	Shri A. K. S. Vijayan NAGAPATTINAM (SC)	14.00	11.53	12.30	13.23	10.39	1.91	February, 13
17.	Shri K. Murugesan Anandan VILUPPURAM (SC)	14.00	11.53	11.59	13.80	9.42	2.17	February, 13
18.	Shri Andimuthu Raja NILGIRIS (SC)	14.00	11.53	11.61	13.24	6.51	5.10	February, 13
19.	Shri Adhi Sankar KALLAKURICHI	14.00	11.53	11.63	14.09	11.62	0.01	February, 13
20.	Dr. Ponnusamy Venugopal TIRUVALLUR (SC)	14.00	11.53	11.78	10.64	6.63	5.15	October, 12
21.	Shri D. Napoleon PERAMBALUR	14.00	14.03	14.34	14.38	11.43	2.91	February, 13
22.	Shri K. Sugumar POLLACHI	14.00	11.53	11.97	13.07	6.36	5.61	February, 13
23.	Shri S. Gandhiselvan NAMAKKAL	14.00	11.53	12.32	8.62	8.10	4.22	February, 13
24.	Shri K.J. K. Ritheesh Shvakumar RAMANATHAPURAM	14.00	11.53	11.57	13.80	6.55	5.02	January, 13
25.	Shri A. Ganeshamurthi ERODE	14.00	14.03	14.40	13.83	11.20	3.20	February, 13
26.	Shri S. Semmalai SALEM	14.00	11.53	12.21	13.47	10.20	2.01	January, 13
27.	Shri Palaniappan Chidambaram SIVAGANGA	14.00	11.53	11.90	13.61	9.45	2.45	February, 13
28.	Shri C. Sivasami TIRUPPUR	14.00	11.53	11.92	13.59	8.22	3.70	February, 13
29.	Shri Thalikkottai Rajuthevar Baalu SRIPERUMBUDUR	14.00	11.53	11.53	10.99	5.70	5.83	December, 12
30.	Shri P. Lingam TENKASI (SC)	14.00	11.53	11.96	12.72	10.03	1.93	January, 13
31.	Shri S.S. Palanimanickam THANJAVUR	14.00	11.53	11.68	12.86	6.36	5.32	February, 13

1	2	3	4	5	6	7	8	9
32.	Shri Danapal Venugopal TIRUVANNAMALAI	14.00	14.03	14.37	13.93	10.50	3.87	February, 13
33.	Shri S. R. Jeyadurai THOOTHUKKUDI	14.00	14.03	14.72	14.03	12.95	1.77	February, 13
34.	Shri J.M. Aaroon Rasheed THENI	14.00	11.53	11.55	11.32	6.04	5.51	November, 12
35.	Shri P. Kumar TIRUCHIRAPPALLI	14.00	11.53	11.62	13.66	6.59	5.03	January, 13
36.	Shri S.S. Ramasubbu TIRUNELVELI	14.00	11.53	11.93	14.09	11 '15	0.78	January, 13
37.	Shri Manicka Tagore VIRUDHUNAGAR	14.00	11.53	12.40	12.21	6.15	6.25	January, 13
38.	Smt. Davidson J. Helen KANNIYAKUMARI	14.00	14.03	14.35	14.07	11.39	2.96	February, 13
39.	Shri Abdul Rahman Rahman VELLORE	14.00	14.03	14.37	13.92	11.47	2.90	February, 13
Total		546.00	457.00	472.14	485.14	338.29	133.85	
State: Tripura								
1.	Shri Baju Ban Riyan TRIPURA EAST (ST)	14.00	7.50	7.72	4.10	2.76	4.96	January, 13
2.	Shri Khagen Das TRIPURA WEST	14.00	11.50	11.51	11.53	9.61	1.90	February, 13
Total		28.00	19.00	19.23	15.63	12.37	6.86	
State: Uttar Pradesh								
1.	Dr. (Prof.) Ram Shankar Verma AGRA (SC)	14.00	14.06	14.26	11.56	10.56	3.70	February, 13
2.	Shri Raja Ram Pal AKBARPUR	14.00	11.56	11.60	6.54	6.15	5.45	October, 12
3.	Smt. Raj Kumari Chauhan ALIGARH	14.00	14.06	14.35	11.70	9.75	4.60	February, 13
4.	Shri Kunwar Rewati Raman Singh ALLAHABAD	14.00	11.56	11.70	6.53	4.95	6.75	January, 13
5.	Shri Rahul Gandhi AMETHI	14.00	11.56	11.70	6.27	4.53	7.17	November, 12
6.	Shri Devendra Nagpal AMROHA	14.00	11.56	12.26	8.62	6.87	5.39	January, 13
7.	Smt. Maneka Gandhi AONLA	14.00	11.56	11.67	5.87	4.18	7.49	May, 12
8.	Shri Ramakant Yadav AZAMGARH	14.00	14.06	14.40	11.90	10.21	4.19	January, 13
9.	Shri Ajit Singh BAGHPAT	14.00	11.56	11.85	11.14	7.64	4.21	February, 12

1	2	3	4	5	6	7	8	9
10.	Shri Kamal Kishor BAHRAICH (SC)	14.00	11.56	11.86	6.36	5.61	6.25	November, 12
11.	Shri Neeraj Shekhar BALLIA	14.00	11.56	11.77	6.12	4.72	7.05	October, 12
12.	Shri Vinay Kumar Vinnu Pandey SHRAWASTI	14.00	11.56	11.63	6.45	5.81	5.82	May, 12
13.	Shri Kamlesh Paswan BANSGAON (SC)	14.00	11.56	11.63	6.24	4.22	7.41	October, 12
14.	Shri R. K. Singh Patel BANDA	14.00	11.56	11.70	8.26	6.40	5.30	December, 12
15.	Shri P. L. Punia BARABANKI (SC)	14.00	14.06	14.11	13.92	11.13	2.98	February, 13
16.	Shri Praveen Singh Aron BAREILLY	14.00	11.56	11.74	8.83	6.81	4.93	June, 12
17.	Shri Arvind Kumar Chaudhary BASTI	14.00	11.56	11.78	9.14	8.36	3.42	February, 13
18.	Shri Sanjay Singh Chauhan BIJNOR	14.00	14.06	14.31	11.66	9.32	4.99	February, 13
19.	Shri Gorakh Nath Pandey BHADOHI	14.00	11.56	11.65	7.11	6.82	4.83	October, 12
20.	Shri Dharmendra Yadav BADAUN	14.00	11.56	11.56	6.49	6.49	5.07	June, 12
21.	Shri Kamlesh Balmiki BULANDSHAHR(SC)	14.00	11.56	11.91	8.51	6.63	5.28	February, 13
22.	Shri Surendra Singh Nagar GAUTAM BUDDHA NAGAR	14.00	11.56	11.87	6.73	4.88	6.99	January,13
23.	Shri Ram Kishun CHANDAULI	14.00	11.56	11.82	6.49	6.06	5.76	July,12
24.	Shri Gorakh Prasad Jaiswal DEORIA	14.00	11.56	11.76	6.18	4.65	7.11	October, 12
25.	Shri Jagdambika Pal DOMARIYAGANJ	14.00	11.56	11.75	8.33	10.36	1.39	February, 13
26.	Shri Kalyan Singh ETAH	14.00	11.56	11.83	6.61	4.77	7.06	January, 13
27.	Shri Premdas Katheria ETAWAH (SC)	14.00	14.06	14.25	11.43	9.42	4.83	January, 13
28.	Shri Nirmal Khatri FAIZABAD	14.00	14.06	14.21	11.61	10.24	3.97	February, 13
29.	Shri Salman Khursheed FARRUKHABAD	14.00	11.56	11.84	6.67	4.61	7.23	February, 13

1	2	3	4	5	6	7	8	9
30.	Shri Rakesh Sachan FATEHPUR	14.00	6.56	6.89	2.73	2.39	4.50	February, 13
31.	Shri Raj Babbar FIROZABAD	14.00	11.56	11.71	8.73	7.77	3.94	November, 12
32.	Shri Rakesh Pandey AMBEDKAR NAGAR	14.00	11.56	11.61	6.16	5.02	6.59	April, 12
33.	Shri Radhey Mohan Singh GHAZIPUR	14.00	14.06	14.34	10.89	9.51	4.83	February, 13
34.	Shri Dara Singh Chauhan GHOSI	14.00	11.56	12.27	12.64	11.83	0.44	February, 13
35.	Shri Beni Prasad Verma GONDA	14.00	11.56	11.79	10.08	6.36	5.43	February, 13
36.	Shri Yogi Adityanath GORAKHPUR	14.00	11.56	11.82	9.10	5.87	5.95	January, 13
37.	Shri Vijay Bahadur Singh HAMIRPUR	14.00	6.56	6.63	3.12	2.74	3.89	April, 12
38.	Shri Yashvir Singh NAGINA (SC)	14.00	11.56	11.74	10.30	8.06	3.68	February, 13
39.	Smt. Usha Venna HARDOI (SC)	14.00	11.56	11.70	10.98	7.82	3.88	February, 13
40.	Smt. Sarika Devendra Singh Baghel HATHRAS (SC)	14.00	11.56	11.90	6.54	4.41	7.49	February, 13
41.	Shri Ghansyam Anuragi JALAUN (SC)	14.00	11.56	11.87	6.17	6.00	5.87	January, 13
42.	Shri Bhism Shankar <i>Alias</i> Kushal Tiwari SANT KABIR NAGAR	14.00	11.56	11.58	6.56	6.56	5.02	March, 12
43.	Shri Dhananjay Singh JAUNPUR	14.00	11.56	11.63	7.18	6.20	5.43	October, 12
44.	Shri Pradeep Kumar Jain (Aditya) JHANSI	14.00	11.56	11.80	6.31	4.46	7.34	February, 13
45.	Smt. Begum Tabassum Hasan KAIRANA	14.00	11.56	11.67	7.81	6.39	5.28	December, 12
46.	Shri Brijhushan Sharan Singh KAISERGANJ	14.00	11.56	11.91	8.67	7.27	4.64	February, 13
47.	Shri Dimple Yadav KANNAUJ	14.00	11.56	11.68	6.52	5.97	5.71	June, 12
48.	Shri Shriprakash Jaiswal KANPUR	14.00	11.56	11.82	6.62	6.46	5.36	September, 12
49.	Shri Shailendra Kumar KAUSHAMBI (SC)	14.00	11.56	11.69	6.67	6.03	5.66	February, 13

1	2	3	4	5	6	7	8	9
50.	Shri Zafar Ali Naqvi KHERI	14.00	11.56	11.90	6.39	4.76	7.14	December, 12
51.	Shri Kunwar Jitin Prasad DHAURAHRA	14.00	11.56	11.72	6.34	4.44	7.28	September, 12
52.	Shri Lal Ji Tandon LUCKNOW	14.00	11.56	11.65	6.54	4.95	6.70	March, 12
53.	Shri Soraj Tufani MACHHUSHAHR (SC)	14.00	14.06	14.32	10.85	9.34	4.98	November, 12
54.	Shri Harsh Vardhan MAHARAJGANJ	14.00	11.56	11.72	6.73	4.58	7.14	September, 12
55.	Shri Mulayam Singh Yadav MAINPURI	14.00	14.06	14.33	11.73	9.48	4.85	February, 13
56.	Shri Jayant Chaudhary MATHURA	14.00	14.06	14.35	14.02	9.37	4.98	February, 13
57.	Shri Rajendra Agarwal MEERUT	14.00	11.56	11.88	10.50	8.36	3.52	February, 13
58.	Shri Bal Kumar Patel MIRZAPUR	14.00	14.06	14.28	12.54	9.46	4.82	February, 13
59.	Shri Ashok Kumar Rawat MISRIKH (SC)	14.00	11.56	11.63	10.07	7.49	4.14	February, 13
60.	Smt. Sushila Saroj MOHANLALGANJ (SC)	14.00	11.56	11.70	11.80	10.15	1.55	February, 13
61.	Shri adir Rana MUZAFFARNAGAR	14.00	14.06	14.37	10.90	9.39	4.98	December, 12
62.	Shri Rajnath Singh GHAZIABAD	14.00	11.56	11.67	6.51	5.87	5.80	October, 12
63.	Shri Kapil Muni Karwariya PHULPUR	14.00	11.56	11.73	6.72	5.08	6.65	January, 13
64.	Shri Feroze Varun Gandhi PILIBHIT	14.00	14.06	14.43	11.87	9.62	4.81	January, 13
65.	Smt. Rajkumari Ratna Singh PRATAPGARH	14.00	11.56	11.56	8.74	6.89	4.67	November, 12
66.	Smt. Sonia Gandhi RAE BARELI	14.00	11.56	11.78	6.58	5.48	6.30	February, 13
67.	Smt. Jaya Prada Nahata RAMPUR	14.00	11.56	11.76	7.28	5.66	6.10	December, 12
68.	Shri Pakauri Lal ROBERTSGANJ (SC)	14.00	11.56	11.87	8.90	8.00	3.87	January, 13
69.	Shri Jagdish Singh Rana SAHARANPUR	14.00	14.06	14.30	11.50	9.51	4.79	February, 13
70.	Ku. Ratanjeet Pratap Narain Singh KUSHINAGAR	14.00	11.56	11.80	6.02	5.07	6.73	January, 13

1	2	3	4	5	6	7	8	9
71.	Shri Ramashankar Rajbhar SALEMPUR	14.00	11.56	11.73	6.39	5.16	6.57	October, 12
72.	Dr. Shaftqur Rahman Barq SAMBHAL	14.00	6.56	6.57	2.97	2.22	4.35	January, 12
73.	Smt. Seema Upadhyay FATEHPUR SIKRI	14.00	14.06	14.28	11.75	11.16	3.12	February, 13
74.	Shri Mithlesh Kumar SHAHJAHANPUR (SC)	14.00	11.56	11.67	9.10	7.52	4.15	November, 12
75.	Smt. Qaiser Jahan SITAPUR	14.00	11.56	11.70	11.28	9.79	1.91	February, 13
76.	Dr. Sanjay Singh SULTANPUR	14.00	6.56	6.73	4.14	2.91	3.82	January, 13
77.	Smt. Annu Tandon UNNAO	14.00	11.56	11.77	6.43	4.85	6.92	February, 13
78.	Dr. Murl Manohar Joshi VARANASI	14.00	11.56	11.92	10.99	9.46	2.46	February, 13
79.	Shri Mohammed Azharuddin MORADABAD	14.00	11.56	11.78	8.92	6.71	5.07	December, 12
80.	Dr. Baliram LALGANJ (SC)	14.00	11.56	11.83	9.34	5.57	6.26	January, 13
Total		1120.00	945.00	961.75	670.89	547.57	414.18	

State: West Bengal

1.	Shri Manohar Tirkey ALIPURDUARS (ST)	14.00	12.64	12.71	7.70	5.32	7.39	January, 13
2.	Shri Sakti Mohan Malik ARAMBAG (SC)	14.00	7.64	8.18	7.68	5.75	2.43	February, 13
3.	Shri Bansa Gopal Choudhary ASANSOL	14.00	12.64	13.07	11.94	6.29	6.78	February, 13
4.	Shri Prasanta Kumar Majumdar BALURGHAT	14.00	7.64	8.38	7.94	5.94	2.44	February, 13
5.	Shri Basudeb Acharia BANKURA	14.00	12.64	13.03	10.69	7.30	5.73	January, 13
6.	Dr. (Smt.) Kakoli Ghosh Dastidar BARASAT	14.00	15.14	15.52	14.01	12.95	2.57	January, 13
7.	Shri Dinesh Trivedi BARRACKPUR	14.00	15.14	15.45	14.36	12.75	2.70	January, 13
8.	Shri Sk. Nurul Islam BASIRHAT	14.00	15.14	15.54	15.06	12.62	2.92	January, 13
9.	Shri Adhir Ranjan Chowdhury BAHARAMPUR	14.00	7.64	8.08	9.45	4.10	3.98	January, 13
10.	Smt. Satabdi Roy BIRBHUM	14.00	12.64	13.40	8.76	6.85	6.55	February, 13

1	2	3	4	5	6	7	8	9
11.	Dr. Ram Chandra Dome BOLPUR (SC)	14.00	7.64	8.33	9.32	5.98	2.35	February, 13
12.	Shri Sk. Saidul Haque BARDHAMAN-DURGAPUR	14.00	7.64	8.08	10.67	6.01	2.07	February, 13
13.	Shri Anup Kumar Saha BARDHAMAN PURBA (SC)	14.00	7.64	8.11	10.63	5.76	2.35	February, 13
14.	Shri Prabodh Panda MEDINIPUR	14.00	12.64	12.69	10.14	9.07	3.62	December, 12
15.	Kum. Subrata Bakshi KOLKATA DAKSHIN	14.00	12.64	13.43	12.55	9.14	4.29	February, 13
16.	Shri Sisir Kumar Adhikari KANTHI	14.00	15.14	15.58	14.93	10.82	4.76	February, 13
17.	Shri Nripendra Nath Roy COOCHBEHAR (SC)	14.00	15.14	15.58	13.03	12.11	3.47	October, 12
18.	Shri Jaswant Singh DARJEELING	14.00	7.64	8.18	8.14	8.14	0.04	January, 13
19.	Shri Somendra Nath Mitra DIAMOND HARBOUR	14.00	7.64	8.09	4.74	3.87	4.22	December, 12
20.	Prof. Saugata Roy DUMDUM	14.00	12.64	13.01	9.61	9.00	4.01	January, 13
21.	Smt. Susmita Bauri BISHNUPUR (SC)	14.00	7.64	8.01	8.56	3.72	4.29	January, 13
22.	Dr. Ratna De (Nag) HOOGHLY	14.00	12.64	13.22	13.48	9.49	3.73	February, 13
23.	Smt. Ambica Banerjee HOWRAH	14.00	12.64	13.13	9.71	6.62	6.51	January, 13
24.	Shri Kabir Suman JADAVPUR	14.00	12.64	12.98	8.30	5.71	7.27	December, 12
25.	Shri Mahendra Kumar Roy JALPAIGURI (SC)	14.00	12.64	12.70	7.68	5.27	7.43	December, 12
26.	Shri Pranab Mukherjee JANGIPUR	14.00	7.64	8.14	6.50	4.97	3.17	January, 13
27.	Dr. Pulin Bihari Baske JHARGRAM (ST)	14.00	12.64	12.68	10.14	8.72	3.96	October, 12
28.	Dr. Tarun Mandai JOYNAGAR (SC)	14.00	7.64	8.00	5.09	3.62	4.38	November, 12
29.	Shri Abu Hasem Khan Choudhury MALDAHA DAKSHIN	14.00	7.64	7.64	6.74	5.59	2.05	January, 13
30.	Shri Tapas Paul KRISHNANAGAR	14.00	12.64	13.16	10.67	7.18	5.98	February, 13
31.	Km. Mausam Noor MALDAHA UTTAR	14.00	12.64	12.64	6.64	5.26	7.38	January, 13
32.	Shri Mohan Jatua Choudhury MATHURAPUR (SC)	14.00	12.64	13.02	10.37	8.09	4.93	December, 12

1	2	3	4	5	6	7	8	9
33.	Shri Gurudas Dasgupta GHATAL	14.00	12.64	12.69	10.14	9.71	2.98	January, 13
34.	Shri Abdul Mannan Hossain MURSHIDABAD	14.00	12.64	13.20	13.14	9.19	4.01	January, 13
35.	Shri Kalyan Banerjee SREERAMPUR	14.00	12.64	13.16	14.28	9.33	3.83	February, 13
36.	Shri Sudip Bandyopadhyay KOLKATA UTTAR	14.00	12.64	13.42	12.33	7.10	6.32	February, 13
37.	Shri Narahari Mahato PURULIA	14.00	7.64	8.03	8.52	5.09	2.94	February, 13
38.	Smt. Deepa Dasmunsi RAIGANJ	14.00	7.64	8.17	6.19	3.79	4.38	January, 13
39.	Shri Sucharu Ranjan Haldar RANAGHAT (SC)	14.00	12.64	13.14	12.68	7.57	5.57	February, 13
40.	Shri Suvendu Adhikari TAMLUK	14.00	15.14	15.61	14.81	11.38	4.23	February, 13
41.	Shri Sultan Ahmed ULUBERIA	14.00	12.64	13.15	12.29	8.07	5.08	January, 13
42.	Shri Gobinda Chandra Naskar BANGAON (SC)	14.00	15.14	15.43	12.63	12.03	3.40	January, 13
Total		588.00	478.50	495.88	432.24	317.27	178.61	
State: Andaman and Nicobar Islands								
1.	Shri Bishnu Pada Ray ANDAMAN AND NICOBAR ISLANDS	14.00	12.50	13.94	11.14	11.18	2.76	February, 13
Total		14.00	12.50	13.94	11.14	11.18	2.76	
State: Chandigarh								
1.	Shri Pawan Kumar Bansal CHANDIGARH	14.00	7.50	7.78	8.20	6.14	1.64	February, 13
Total		14.00	7.50	7.78	8.20	6.14	1.64	
State: Dadra and Nagar Haveli								
1.	Shri Natubhai Gomanbhai Patel DADRA AND NAGAR HAVELI (ST)	14.00	12.50	13.65	13.06	13.61	0.04	February, 13
Total		14.00	12.50	13.65	13.06	13.61	0.04	
State: Daman and Diu								
1.	Shri Lalubhai Babubhai Patel DAMAN AND DIU	14.00	14.00	14.34	11.62	10.16	4.18	December, 12
Total		4.00	14.00	14.34	11.62	10.16	4.18	
State: Delhi								
1.	Shri Mahabal Mishra WEST DELHI	14.00	7.00	9.68	12.20	7.20	2.48	January, 13
2.	Shri Sandeep Dikshit EAST DELHI	14.00	5.00	7.65	4.42	1.27	6.38	February, 13

1	2	3	4	5	6	7	8	9
3.	Smt. Krishna Tirath NORTH WEST DELHI (SC)	14.00	7.00	9.87	10.53	4.93	4.94	February, 13
4.	Shri Ajay Maken NEW DELHI	14.00	7.00	9.89	12.46	4.20	5.69	February, 13
5.	Shri Jai Prakash Agarwal NORTH EAST DELHI	14.00	10.50	13.28	16.05	11.84	1.44	February, 13
6.	Shri Ramesh Kumar SOUTH DELHI	14.00	7.00	9.76	2.78	1.91	7.85	January, 13
7.	Shri Kapil Sibal CHANDINI CHOWK	14.00	10.50	13.18	15.62	8.76	4.42	February, 13
Total		98.00	54.00	73.31	74.06	40.11	33.20	
State: Lakshdweep								
1.	Shri Hamdullah Sayeed LAKSHADWEEP (ST)	14.00	12.50	18.07	14.04	14.04	4.03	February, 13
Total		14.00	12.50	18.07	14.04	14.04	4.03	
State: Puducherry								
1.	Shri V. Narayanasamy PUDUCHERRY	14.00	4.00	4.03	5.30	1.50	2.53	January, 13
Total		14.00	4.00	4.03	5.30	1.50	2.53	
State: Chhattisgarh								
1.	Shri Dinesh Kashyap BASTAR (ST)	14.00	14.09	14.55	12.34	10.88	3.67	February, 13
2.	Shri Dilip Singh Judev BILASPUR	14.00	11.59	12.03	11.44	11.43	0.60	February, 13
3.	Kum. Saraj Pandey DURG	14.00	11.59	12.08	7.90	6.74	5.34	January, 13
4.	Smt Kamla Devi Patle JANJGIR CHAMPA (SC)	14.00	11.59	12.00	8.92	8.75	3.25	October, 12
5.	Shri Sohan Potai KANKER (ST)	14.00	11.59	11.73	8.15	5.86	5.87	December, 12
6.	Shri Chandulal Sahu (Chandu Bhaiya) MAHASAMUND	14.00	11.59	11.67	8.06	6.04	5.63	February, 13
7.	Shri Vishnu Deo Sai RAIGARH (ST)	14.00	11.59	11.71	8.45	8.17	3.54	December, 12
8.	Shri Ramesh Bais RAIPUR	14.00	11.59	11.86	10.26	10.26	1.60	February, 13
9.	Shri Madhusudan Yadav RAJNANDGAON	14.00	11.59	12.19	11.16	10.76	1.43	January, 13
10.	Dr. Charan Das Mahant KORBA	14.00	11.59	12.01	6.94	6.62	5.39	January, 13
11.	Shri Murarilal Singh SARGUJA (ST)	14.00	11.59	11.69	9.00	8.31	3.38	January, 13
Total		154.00	130.00	133.53	102.62	93.82	39.71	

1	2	3	4	5	6	7	8	9
State: Uttarakhand								
1.	Shri Pradeep Tamta ALMORA (SC)	14.00	11.50	11.58	6.49	4.30	7.28	October, 12
2.	Shri Satpal Maharaj GARHWAL	14.00	11.50	11.57	6.60	4.23	7.34	October, 12
3.	Shri Harish Rawat HARDWAR	14.00	11.50	11.57	8.02	5.62	5.95	April, 12
4.	Shri K.C. Singh Baba NAINITAL UDHAM SINGH NAG	14.00	11.50	11.61	7.44	5.12	6.49	January, 13
5.	Smt Mala Rajya Laxmi Shah TEHRI GARHWAL	14.00	9.00	9.30	7.71	7.16	2.14	January, 13
Total		70.00	55.00	55.63	36.26	26.43	29.20	
State: Jharkhand								
1.	Shri Inder Singh Namdhari CHATRA (SC)	14.00	14.14	14.24	11.73	10.09	4.15	February, 13
2.	Shri Pashupati Nath Singh DHANBAD	14.00	11.64	11.81	11.98	11.02	0.79	January, 13
3.	Shri Shibu Soren DUMKA (ST)	14.00	11.64	11.87	9.64	7.73	4.14	December, 12
4.	Shri Ravindra Kumar Pandey GIRIDIH	14.00	14.14	15.24	11.88	11.77	3.47	February, 13
5.	Shri Nishikant Dubey GOODA	14.00	6.64	6.85	3.06	3.06	3.79	September, 12
6.	Shri Yashwant Sinha HAZARIBAGH	14.00	14.14	14.19	11.48	9.20	4.99	February, 13
7.	Dr. Ajay Kumar JAMSHEDPUR	14.00	14.14	14.16	13.48	9.63	4.53	February, 13
8.	Shri Karia Munda KHUNTI (ST)	14.00	11.64	11.65	6.63	6.35	5.30	August, 12
9.	Shri Babulal Marandi KODARMA	14.00	6.64	6.69	4.24	2.91	3.78	November, 11
10.	Shri Sudarshan Bhagat LOHARDAGA (ST)	14.00	11.64	11.64	11.30	10.66	0.98	February, 13
11.	Shri Kameshwar Baitha PALAMU (SC)	14.00	14.14	14.43	11.67	9.46	4.97	February, 13
12.	Shri Devidhan Besra RAJMAHAL (ST)	14.00	6.64	6.81	5.74	4.55	2.26	February, 13
13.	Shri Subodh Kant Sahay RANCHI	14.00	14.14	14.14	11.47	11.13	3.01	January, 13
14.	Shri Madhu Kora SINGHBHUM (ST)	14.00	6.64	6.71	4.00	2.32	4.39	February, 13
Total		196.00	158.00	160.47	128.30	109.88	50.59	
Grand Total		7630.00	6182.00	6400.69	5586.98	4098.28	2302.41	

Artisan Welfare Fund Trusts

5023. SHRI BADRI RAM JAKHAR: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the State-wise number of Artisan Welfare Fund Trusts (AWFTs) set up by the Khadi and Village Industries Commission (KVIC) in the country;

(b) the details of the various activities undertaken by AWFTs;

(c) whether the Government has received any complaints regarding the working of AWFTs;

(d) if so, the details thereof during each of the last three years and current year, State/UT-wise; and

(e) the action taken by the Government in this regard, State/UT-wise?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K.H. MUNIYAPPA): (a) State-wise number of Artisan Welfare Fund Trusts (AWFTs) set up by the Khadi and Village Industries Commission (KVIC) in the country is given in the enclosed Statement.

(b) Khadi Institutions enlisted with the KVIC/ Khadi and Village Industries Boards (KVIBs) of States / Union Territories are required to create AWFTs with a view to extending security and other help to artisans. The works undertaken by the AWFTs include providing financial help required by the artisans in their hours of need such as daughter's marriage, medical treatment, education of children, construction of house/ purchase of property etc. Amount accruing to Artisan Welfare Fund (AWF) is kept in fixed deposits in Nationalized Banks. Khadi Institutions are required to contribute 12 percent of wages of artisans to AWF whose benefit is extended to all artisans except those who are salaried employees of Khadi Institutions. Separate accounts in respect of each artisan showing the subscriptions made by him/her together with the contribution made by the institution are maintained. Each artisan, subscribing to this fund is issued a pass book by the Khadi Institution. In the case of death of an artisan, the entire amount to his/her credit in AWFTs is paid to his/her legal heirs or nominees.

(c) to (e) No complaints as such have been received in the Ministry regarding the working of AWFTs. However, complaints received in KVIC are dealt with in normal course by KVIC on a continuing basis.

Statement

State-wise number of Artisan Welfare Fund Trusts (AWFTs)

Sl. No.	State/Union Territory	Number of AWFTs
1.	Jammu and Kashmir	1
2.	Himachal Pradesh	1
3.	Punjab	1
4.	UT Chandigarh	Covered under AWFT for Punjab
5.	Uttarakhand	1
6.	Haryana	1
7.	Delhi	Covered under AWFT for Meerut Region (UP)
8.	Rajasthan	1
9.	Uttar Pradesh	2
10.	Bihar	1
11.	Sikkim	Covered under AWFT for Assam
12.	Arunachal Pradesh	Covered under AWFT for Assam
13.	Nagaland	Covered under AWFT for Assam
14.	Manipur	Covered under AWFT for Assam
15.	Mizoram	Covered under AWFT for Assam
16.	Tripura	Covered under AWFT for Assam
17.	Meghalaya	Covered under AWFT for Assam
18.	Assam	1
19.	West Bengal	1
20.	Jharkhand	1

Sl. No.	State/Union Territory	Number of AWFTs
21.	Odisha	1
22.	Chhattisgarh	1
23.	Madhya Pradesh	1
24.	Gujarat*	1
25.	Maharashtra**	1
26.	Andhra Pradesh	1
27.	Karnataka	1
28.	Goa	-
29.	Lakshadweep	-
30.	Kerala	1
31.	Tamil Nadu	1
32.	Puducherry	Covered under AWFT for Tamil Nadu
33.	Adaman and Nicobar Islands	-
Total		21

*Including Daman and Diu

**Including Dadra and Nagar Haveli

Mandatory Voting System

5024. SHRI KAPIL MUNI KARWARIA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether any democratic countries in the world have made voting in elections to the legislative bodies mandatory to their citizens;

(b) if so, the details thereof;

(c) whether the Union Government has initiated any action for starting the said system in the country;

(d) if so, the details thereof; and

(e) whether the State Governments have made any proposals in this regard and if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) and (b) The details of number of democratic countries of the world where there is system of compulsory voting are not available with the Government.

(c) and (e) No, Madam,

(d) Does not arise,

[English]

Vitamins and Nutraceuticals Markets

5025. SHRI M. VENUGOPALA REDDY: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government is planning to tighten the regulatory landscape of Rs. 4500 crore vitamins and nutraceuticals markets in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) The information is being collected and will be laid on the Table of the House.

Benefits under MSMEs

5026. SHRI NARANBHAI KACHHADIA: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether there is any proposal to allow Micro, Small and Medium Enterprises (MSMEs) to avail the benefits they now enjoy even after graduating to higher category for three years;

(b) if so, the details thereof;

(c) the mechanism for implementation and providing benefits of the above scheme to all MSMEs; and

(d) the steps taken by the Government to spread awareness of the above scheme?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K.H. MUNIYAPPA): (a) and (b) Yes, Madam. A proposal, for extending the benefits or preferences enjoyed by Micro, Small and Medium Enterprises (MSME) upto three years after they grow out of the category in which they obtained the benefit, has been announced in the budget speech for the year 2013-14.

(c) The mechanism for implementation and providing benefits are already defined in the specific schemes.

(d) This budget proposal has been disseminated through electronic and print media all over the country. Micro, Small and Medium Enterprise Development Institutes and other related organization are being asked to hold awareness seminars.

Water Supply in Karnataka

5027. SHRI B. Y. RAGHAVENDRA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether it is true that drought like conditions exist in Karnataka and there is perpetual shortage of drinking water;

(b) if so, the details thereof;

(c) whether the Union Government has received any proposal from the State Government for seeking financial assistance to provide adequate drinking water to every household; and

(d) if so, the response of the Union Government in this regard?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) and (b) Ministry of Agriculture has declared drought-affected condition during 2012-13 in 26 districts (142 talukas) out of 30 districts in Karnataka State. The names of drought-affected districts is given below:

Bagalkote, Bangalore Rural, Bangalore Urban, Belgaum, Bellary, Bider, Bijapur, Chamarajanagar, Chikkaballapura, Chikkamagalur, Chitradurge, Davangere, Dharwad, Gadag, Gulbarga, Hassan, Haveri, Kolar, Koppal, Mandya, Mysore, Raichure, Ramanagar, Shimoga, Tumkur, Yadgiri.

As per India Meteorological Department (IMD), the variation of +19 to -19% from the normal rainfall to actual rainfall is treated as normal rainfall and variation of -20% to -59% is treated as deficient rainfall. The deficient rainfall during monsoon 2012 for Karnataka State as per IMD, is given below:

(Rainfall in Milimetres)

Sl. No.	Met. Sub-Division	Normal rainfall	Actual rainfall	% variation
1.	North Interior Karnataka	506	326	-36
2.	South Interior Karnataka	660	509	-23

(c) and (d) The proposal for seeking financial assistance has been received by Union Government. The Government of India has approved Rs. 526.06 crore from National Disaster Response Fund (NDRF) subject to adjustment of 75% of balance available in the State Disaster Response Fund (SDRF) account for the instant calamity. Government of India has also approved an assistance of Rs.14.20 crore from Special Component of National Rural Drinking Water Programme (NRDWP) for repair of damaged drinking water supply works.

An Inter-Ministerial Central Team including a representative of the Ministry of Drinking Water and Sanitation, visited Karnataka to assess the drought and drinking water situation in the State. The Ministry of Drinking Water and Sanitation has released Rs. 869.24 crore under NRDWP during 2012-13, out of which Rs. 38.20 crore has been released for restoring drinking water supply in the drought affected areas of Karnataka on the basis of the Inter-Ministerial Central team and the recommendations of the Inter-Ministerial Group.

Financial Assistance to NGOs

5028. KUMARI MAUSAM NOOR: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) the number of Non-Governmental Organization's (NGOs) in West Bengal that have received the financial assistance under Maulana Azad Education Foundation (MAEF) during each of last three years and current year;

(b) the funds sanctioned by the Government through MAEF to various States/UTs during the said period, State/UT-wise;

(c) the amount of scholarships given and hostels created through MAEF during the said period, State/UT-wise;

(d) whether any proposal has been received from the Government of West Bengal to establish hostels under MAEF;

(e) if so, the details thereof; and

(f) the criterion for application of funds for sanctioning scholarships to different States every year?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING): (a) The details of Non-Governmental Organization's (NGOs) in West Bengal that have received the financial assistance under Maulana Azad Education Foundation (MAEF) during each of last three years and current year are given below:

Year	NGOs Assisted	Amount (Rs.)
2010-11	NIL	0
2011-12	1. Beluni Jankalyan Sangha, PO: Dholahat, Block: Kulpi, Distt: South 24-Parganas	1,500,000
	2. Charaktala Manab Sampad Bikash Samiti, Vill: Charaktala, PO: Gangaprasad, Distt: Malda-732207 (WB)	500,000
2012-13	1. Muslim Welfare and Educational Trust, 40/4B, Ekbalpore Lane, Kolkata (WB)	1,500,000

Year	NGOs Assisted	Amount (Rs.)
2013-14 (as on 20.04.2013)	Nil	0
Total		35,000,000

(b) No fund is sanctioned by the Government through MAEF to various State/UTs. However, the MAEF has sanctioned grant-in-aid of Rs. 40.24 crore to 305 NGOs in various State/UTs during the last three years. The Year-wise/State-wise list is enclosed as Statement-I.

(c) The MAEF has sanctioned scholarships of Rs. 72.22 crore to 60182 meritorious girl students belonging to minorities during the last three years. The State-wise/UT-wise list is enclosed as Statement-II.

The MAEF has also sanctioned funds to 68 NGOs for constructions of hostel buildings during the last three years. The State-wise list of 68 NGOs is enclosed as Statement-III.

(d) and (e) No, Madam.

(f) The MAEF allocates funds for scholarship on the basis of minorities' population in different States/UTs as per 2001 Census.

Statement-I

Maulana Azad Education Foundation Details of grant-in-aid sanctioned during the last three years

Sl. No.	Name and Address of the NGO	Year of Sanction	Purpose of grant	Grant-in-aid Sanctioned (Rs.)
1	2	3	4	5
Andhra Pradesh				
1.	Mahmoodia Educational and Welfare Society, Nirmal, Opp-Kasba High School, Nirmal, Distt. Adilabad	2011-12	Prurchase Computer/Science Lab Equipments for school	225,000
2.	Gowthami Educational Society 1-1A, Jyothi Swaroopa Nilayam, Tangutur-523274, Distt. Prakasham (AP)	2011-12	Prurchase Computer/Science Lab Equipments for school	300,000
3.	Alpha Educational Society, 9/185-4, Saipet, Distt. Cuddapah-516001 (AP)	2011-12	Expension of School Bldg.	2,000,000

1	2	3	4	5
Arunachal Pradesh				
4.	Ziro Valley Charity Mission Society, C/o Ziro Valley School, Vill. Lempia, PS/PO: Ziro, Distt. Lower Subansiri (Arunachal Pradesh)	2011-12	Construction of Boy's Hostel Bldg.	3,000,000
Assam				
5.	Jana Kalyan Sangstha, HO: Dhupaguri, PO: Dhupaguri, Distt. Nagaon - 782123 (Assam)	2011-12	Expansion of Middle School Bldg.	800,000
6.	Aid for the Disabled Society, Morigaon Town, Ward No. 7, PO and Distt. Morigaon-782105 (Assam)	2011-12	Construction of B.Ed. College Bldg.	1,500,000
7.	Tazzuddin Ahamad Educational Trust, C/o Dispur Public School, Notbama, Near Housefed Complex Road, PO: Secretariat, Dispur, Hatigaon, Guwahati-38, Distt. Kamrup (Assam)	2011-12	Expansion of School Bldg. & Purchase of Science/Computer Lab Equipments	1,300,000
8.	Adarsh Samaj Kalyan Samity, Vill. Beloguri, Natun Bazar, P: Solmari, Via -Haiborgaon, Distt. Nagaon-782002 (Assam)	2011-12	Expansion of High School Bldg.	1,000,000
9.	Pathrakandi College of Education, PO: Patharkandi, Distt. Karimganj-788724 (Assam)	2011-12	Construction of Boys Hostel Bldg.	1,000,000
10.	North East Paramedical and Nursing Institute, C/o NEPNI School of Nursing, Ambika Mansion, Hatigaon Main Road, Dispur, Distt. Guwahati-781006 (Assam)	2011-12	Construction of Girls Hostel Bldg.	3,000,000
Bihar				
11.	Kainat Foundation, C/o Kainat Inter School, Kainat Nagar, Kako, Distt: Jahanabad-804418	2011-12	Construction of Hostel Bldg.	1,470,000
Delhi				
12.	Faisal Education Society, C/o Rajdhani Public School, A-1, Babu Ngar, Tiraha Shiv Vihar, Delhi	2011-12	Purchase of Computers for School Lab	250,000
Chhattisgarh				
13.	Osmani Educational Society, Chhotapara, Near Masjid, Raipur-492001	2011-12	Construction of Hr. Sec. School Bldg.	2,500,000
Gujarat				
14.	Pir Haji Alishah Bukhari High School Samakhiyali Trust, National Highway No. 8, Nr. Char Rasta, Samakhiyari, Tq. Bhachau, Distt. Kuchchh	2011-12	Construction of 30 Bedded Boys Hostel Bldg.	1,000,000
15.	Darul Uloom Faizur-rahman Trust, Opp. Vrudhhashram, R.T.O. Road, Junagadh- 362001	2011-12	Construction of 100 Bedded Girls Hostel Bldg.	3,000,000

1	2	3	4	5
16.	Doctor Nakadar Charitable Trust, N. B. Complex, Pirbordi Chakla, Kadi (N.G.) Distt. Mehsana-382715,	2011-12	Expansion of High School Bldg.	1,000,000
17.	Gulshan-e-Maher Muslim Minority Public Education Trust, 4085, "GULSHAN", Opp. Delta Aptt., Kalyaniwad, Khanpur, Ahmedabad-380001	2011-12	Expansion of Primary School Bldg.	600,000
18.	Nutan Education Sarvajanic Trust, Nava Chowk, Vahorvad, Sojitra, Distt. Anand -387240 (Gujarat)	2011-12	Construction of High School Bldg.	2,000,000
19.	Sarvoday Kelavani Mandal, At. & PO: Kanodar, Ta. Palanpur, Distt. Banaskantha-385520 (Gujarat)	2011-12	Expansion of Hr. Sec. School Bldg	1,500,000
20.	Madarsa-e-Gharib Nawaz Trust, Chandroda, Tq. Becharaji, Distt. Mehsana -384030 (Gujarat)	2011-12	Expansion of High School Bldg	1,000,000
21.	National Education Trust, Green Park, Bhagdavada, Distt. Valsad -396001 (Gujarat)	2011-12	Consturction of School Building.	600,000
Haryana				
22.	Mewat Education Board, C/o Choudhary Mohd. Yasin Khan High School, Nuh, Distt. Mewat,	2011-12	Expansion of High School Bldg.	1,000,000
23.	Education and Development Society, Village Khushpuri, PO: Nagina, Distt. Mewat -122108	2011-12	Expansion of High School Bldg.	1,000,000
24.	Mewat Educational and Welfare Sangathan, Bhadas, Nagina, Distt. Mewat-122108	2011-12	Expansion of High School Bldg.	1,000,000
25.	Ch. Azmat Khan Memorial Human Welfare Soceity, Vill: Neemkhera, Alipur Tigra Tehsil Ferozpur Jhirka, Distt. Mewat-122104	2011-12	Construction of 30 Bedded Boys Hostel Bldg.	1,000,000
26.	Anishiea Educational and Welfare Society, Vill: Jhimrawat, Tehsil Firozpur Jhirka, Distt: Mewat	2011-12	Expansion of High School Bldg.	1,000,000
27.	Gramin Vikas and Siksha Sudhar Samiti, C/o Mewat Vikas High School, Mahun Chopra, Tehsil FP Jhirka, PO: Mandekhera Distt. Mewat-122108 (Haryana)	2011-12	Expansion of High School Bldg.	1,000,000
28.	Jan Vikas Avam Shiksha Samiti, Vill. Dungeja, PO: Pinangwan, Tehsil: FP Jhirka, Distt. Mewat-Nuh-122508 (Haryana)	2011-12	Expansion of High School Bldg.	1,000,000
29.	Mewat Educational and Development Society, C/o M.G. Middle School, Ranyala Khurd (Jhanda), Tehsil: Hathin, Distt. Palwal (Haryana)	2011-12	Expansion of Middle School Bldg.	800,000

1	2	3	4	5
30.	Mewat Educational Organisation, C/o Utopian Sr. Sec. School, Vill. Punhana, Distt. Mewat-122508 (Haryana)	2011-12	Construction of High School Bldg.	2,000,000
31.	Mewat Educational and Development Society, Dungeja, PO: Pinangwan, Tehsil F.P. Jhirka, Distt. Mewat-122508 (Haryana)	2011-12	Expansion of Sr. Sec. School Bldg.	1,500,000
32.	Mewat Shiksha Sudhar Samiti, Vill. Mundheta, PO: Pinangwan, Teh. Punhana, Distt. Mewat-Nuh-122508 (Haryana)	2011-12	Construction of High School Bldg.	1,000,000
33.	Jan Vikas Evam Shiksha Sudhar Samiti, No. 64, Pachanka, PO: Hathin, Distt. Palwal (Haryana)	2011-12	Expansion of School Bldg.	600,000
34.	Sahil Education Society, Khori Kalan (Tauru) Distt. Mewat-122105 (Haryana)	2011-12	Construction of school bldg	2,500,000
Jammu and Kashmir				
35.	Child Right Education Society, C/o New Spring Buds Educational Institute, Wehdatpura, Distt. Budgam (Jammu and Kashmir)	2011-12	Construction of High School Bldg	1,000,000
Jharkhand				
36.	Hafiz Alhaz Zakariya Education Trust, Patratoli, Kanke, Distt. Ranchi-834006 (Jharkhand)	16.09.09	Expansion of School Bldg.	1,000,000
37.	Abdur Razzaque Ansari Memorial Welfare Society, Irba, Ormanjhi, Distt. Ranchi-835238 (Jharkhand)	20.07.10	Construction of Girls Hostel Bldg.	3,000,000
Karnataka				
38.	The Mavalli Education Society, #64, 2nd Cross, Lalbagh Fort Road, Dodda Mavalli, Bangalore-560004	2011-12	Expansion of School Bldg.	1,000,000
39.	Saquafia Millat Education Society, Vivekanad Nagar, Gadag	2011-12	Construction of 30 Bedded Boys Hostel Bldg.	1,000,000
40.	Mathruvani Educational Society, Kamakshipalya, 2nd Stage, Basaveshwaranagar, Bangalore-560079	2011-12	Purchase of computers/science lab equipments	300,000
41.	Aftab Educaiton Trust, Yermarus Camp -584135, Tq. and Distt.-Raichur	2011-12	Construction of 100 Bedded Boys Hostel Bldg.	3,000,000
42.	Radiance Education Society, Talikoti, Tq. Muddebihal, Distt. Bijapur-586214	2011-12	Expansion of Primary School Bldg.	600,000
43.	Azad Educational Society, C/o Abul Kalam Azad High School, Athani-591304, Belgaum (Karnataka) (Ph: 251692)	2011-12	Construction of 100 Bedded Girls Hostel Bldg.	3,000,000

1	2	3	4	5
44.	Ar-Rehan Educational Trust, Assar Mohalla, Sira-572137, Distt. Tumkur (Karnataka)	2011-12	Consturction of 30 Bedded Boys Hostel Bldg	1,000,000
45.	MMU Trust, Konkani Doddi, Ramadevara Betta Road, Ramanagaram-571511, Distt. Bangalore (Karnataka)	2011-12	Construction of 30 Bedded Girls Hostel Bldg.	1,000,000
46.	People's Education Society & Trust, Shaikh Campus, Nehru Nagar, Distt. Belgaum -590010 (Karnataka)	2011-12	Construction of 100 Bedded Boys Hostel Bldg.	3,000,000
47.	Millat Education and Welfare Society, Basha Nagar, Distt. Davangere-577001 (Karnataka)	2011-12	Purchase of Equipments/ machinary/tools/furniture for VTC	500,000
48.	Royal Education Society, Old Exhibition Building, Sheshadri Iyer Road, Distt. Mysore (Karnataka)	2011-12	Construction of School Bldg.	600,000
49.	Noor Afzal Educational & Charitable Trust, Opp. Raj- Rajeshwari Hotel Vasant Nagar, MSK Mill Road, Gulbarga -585102 (Karnataka)	2011-12	Purchase of Lab Equipment	500,000
Kerala				
50.	Nadvathul Islam, Vaduthala, C/o Nadvathul Islam School, PO: Nadvath Nagar, Distt. Alappuzha	2011-12	Expansion of Primary School Bldg.	600,000
51.	Nusrathul Islam Trust, C/o Rahmath Public Hr. Sec. School, Pullur, Karuvam-bram PO: Manjeri-3, Distt. Malappuram-676123	2011-12	Expansion of Hr. Sec. School Bldg.	1,500,000
52.	Valapattanam Muslim Welfare Association, C/o Tajum Uloom English Medium High School, Village and PO: Valapattanam, Distt. Kannur-670010	2011-12	Expansion of High School Bldg.	1,000,000
53.	Al-Arif Educational and Charitable Trust, Ashoka Road, Kaloora, Cochin	2011-12	Expansion of High School Bldg.	1,000,000
54.	Islahiya Association, Chennamangallur, Mukkam, Calicut	2011-12	Construction of 100 Bedded Girls Hostel Bldg.	3,000,000
55.	Ansarul Islam Charitable Trust, C/o Markazul Uloom Eng. School, At & PO: Kondotty-673638, Distt. Malappuram (Kerala)	2011-12	Construction of 100 Bedded Girls Hostel Bldg.	3,000,000
56.	Guidance Islamic Centre, Kattuppara, PO: Chelakkad, Via Pulamanthole, Distt. Malappuram-679323 (Kerala)	2011-12	Expansion of Hr. Sec. School Bldg.	1,500,000
57.	Mankada Anadha Sala Sangham, C/o Mufeed Al-Uloom Arabic College, Post-Mankada, Distt. Malappuram-679324 (Kerala)	2011-12	Construction of 30 Bedded Girls Hostel Bldg.	1,000,000

1	2	3	4	5
58.	Irshad Educational & Charitable Trust, C/o Irshad High School, Mannarkkad, Distt.-Palakkad-678582 (Kerala)	2011-12	Expansion of High School Bldg.	1,000,000
59.	Koppam Muslim Education Trust, PO: Pulassery, Koppam, Distt. Palakkad-679307 (Kerala)	2011-12	Construction of Girls Hostel Bldg.	1,000,000
60.	Muslim Cultural Trust, PO. Melmuri, Distt. Malappuram (Kerala)	2011-12	Construction of Girls Hostel Bldg.	3,000,000
61.	Thaikkattukara Muslim Jamath Educational & Charitable Trust, PO: Thaikkattukara, Aluva, Distt. Ernakulam (Kerala)	2011-12	Expansion of School building	1,000,000
62.	Kumaranellur Islahiya Arabic College & Orphanage Committee, C/o Islahiya Orphanage School, Kumaranellur, PO: Angadi, Distt. Palakkad-679552 (Kerala)	2011-12	Construction of Hostel Bldg.	1,500,000
Madhya Pradesh				
63.	Anand Vihar Shiksha Samiti Evam Samaj Kalyan, Opp. Telephone Exchange, Samrat Nagar, Waraseoni, Distt. Balaghat-481371	2011-12	Expansion of High School Bldg.	1,000,000
64.	Abhilasha Sanskritik Evam Shaikshanik Sangthan, F-14, Misha Apartment, Karbala Road, Bhopal (MP)	2011-12	Expansion of B.Ed. College Bldg.	1,500,000
Maharashtra				
65.	Masoomen Education Society, C/o Super English Medium High School, Mangal Colony, Sahyadri Nagar, Sangli	2011-12	Purchase of Science/Computer Lab Equipments	300,000
66.	Minority Educational Society, Plot No. 6, Shadab Bagh, Bhosa Road, Distt. Yavatmal	2011-12	Construction of High School Bldg.	2,000,000
67.	Yavatmal Zilla Alpsankhayak Mahila Vikas Bahuddeeshiya Sanstha, C/o Urdu D.Ed College, Alsaminagar, Panderlowada Road, Near Reliance Petrol Pump, At & Post-Yavatmal-445001	2011-12	Expansion of D.Ed. College Bldg.	1,000,000
68.	Cosmopolitan Educational & Welfare Society, Opp. Shivaji Park, Nankheda Road, Nanal Peth, Parbhani-431401	2011-12	Expansion of B.Ed. College Bldg.	1,000,000
69.	Darul Uloom Zakaria, At.& PO- Kondave, Tal & Distt.-Satara-415002 (MS)	2011-12	Expansion of Primary School Bldg.	600,000
70.	Tiger Welfare Association, At. Post-Jaihind Saw Mill, Subhash Road, Beed-431122 (MS)	2011-12	Expansion of D.Ed College Bldg.	1,000,000

1	2	3	4	5
71.	Raja Education & Bahuuddeshiya Society, Pimpalgain, Raja, Tq. Khamgaon, Distt. Buldana (MS)	2011-12	Construction of High School Bldg.	2,000,000
72.	Maulana Azad Urdu Education Society, Wadner Gangai, Tq. Daryapur, Distt. Amravati -444819 (MS)	2011-12	Expansion of High School Bldg.	1,000,000
73.	Mahatma Gandhi Education Society C/o Khan Abdul Gaffar Khan Urdu High School, Fakrabad, Mohalla -Pathri, Distt. Parbhani -431506 (MS)	2011-12	Construction of School Bldg.	2,500,000
74.	Mother Teresa Educational Trust, Old Collector Compound, Plot No. 15, Room No. 45, Gate No. 05, Malad (W), Mumbai -400095 (MS)	2011-12	Construction of School Bldg.	2,500,000
75.	Walawa Taluka Baudha Society, C/o Wanlesswadi High School, Wanlesswadi, Tal. Miraj, Distt. Sangli-416416 (MS)	2011-12	Construction of Boys hostel Bldg.	3,000,000
76.	Shri Umajirao Sanamadikar Medical Foundation, Jath, Tal. Jath, Distt. Sangli -416404 (MS)	2011-12	Construction of Boys Hostel Bldg.	3,000,000
Manipur				
77.	The Rural Development Backward Organisation, Vill. Changamdabi Mathak Sagallou, PO/PS: Yairipok-795149, Distt.-Imphal East-II (Manipur)	2011-12	Expansion of Middle School Bldg.	800,000
78.	The A. Ghani Educational Society, Minthuthong, Hafiz Hatta, PO: Imphal, Distt. East Imphal-795001	2011-12	Expansion of High School Bldg.	1,000,000
79.	Nilofar Education Development Society, Khergao, Imphal East-795001 (Manipur)	2011-12	Construction of High School Bldg.	1,200,000
80.	Kashung Thoyiba Leingaila Educational Resource Centre, PB No. 38, Phungreitang, Circle Road (Zingsho Phungreitang/Seipet Ramlung) Distt. Ukhrul-795142 (Manipur)	2011-12	Construction of Boys Hostel Bldg.	3,000,000
Tamil Nadu				
81.	Texcity Medical and Educational Trust, Texcity Campus, Podanur Main Road, Coimbatore-641023	2011-12	Consturction of Girls Hostel Bldg.	2,500,000
82.	Takwa Education Trust, C/o TET Teacher Training Institute for Women, 6/907, Trichy Main Road, Netaji Nagar, Distt. Namakkal-637001	2011-12	Expansion of D.Ed. College Bldg.	1,000,000
Uttar Pradesh				
83.	Eram Educational Society, C-Block, Indiranagar, Lucknow	2011-12	Construction of 30 Bedded Girls Hostel Bldg.	1,000,000

1	2	3	4	5
84.	Aman Social Welfare Society, 58, Bhitargaon, Neoria, Hussainpur, Pilibhit	2011-12	Expansion of High School Bldg	1,000,000
85.	Habib Shiksha Prasar Samiti, C/o Habib Kanya Inter College, Nayagaon, Jungle Kaur, Distt. Gorakhpur	2011-12	Expansion of Middle School Bldg.	800,000
86.	Alp Sankhyak Samaj Swasthiya Evam Shiksha Samiti, Mohalla Upadiyan, Town-Kethore, Distt.-Meerut-250104	2011-12	Expansion High School Bldg.	1,000,000
87.	Rafi Ahmad Usmani Kanya Inter College Samiti, Vill & Post: Kafara, Distt.-Lakhimpur Khiri- 262701	2011-12	Purchase of Computer/Science Lab Equipment	500,000
88.	Khaliq Ahmad Usmani Girls Inter College Samiti, Village & Post-Padriyatula Distt.-Lakhimpur Khiri-262701	2011-12	Purchase of Computer/Science Lab Equipments	500,000
89.	Najibabad Educational Society, C/o Najibuddaula Girls Inter College, Najibabad, Mohalla-Bisatyan, Distt.-Bijnor-246763	2011-12	Expansion of Hr. Sec. School Bldg	1,500,000
90.	Maulana Azad Sikshan Sansthan, Village-Naudar, PO: Ramgarh, Distt. Chandauli	2011-12	expansion of Hr. Sec. School Bldg.	1,500,000
91.	Athar Educational Society, F-16, Guiyan Bagh, Distt. Moradabad-244001	2011-12	Expansion of High School bldg	1,000,000
92.	Lalla Miyan Janta Education Society, Town & P.O. Saidpur, Tehsil -Bisauli, Distt. Badaun-202525	2011-12	Construction of High School Bldg.	2,000,000
93.	Qasimul Uloom Shiksha Samiti, Mohalla-Azad Nagar, Vill & Post-Mankapur, Distt.-Gonda-271302	2011-12	Expansion of Middle School Bldg.	800,000
94.	Saint Saif Shikshan Sansthan, C/o Saint Saif J. H. School, Mohallahnaipura, Gazraula, Distt.-J.P. Nagar	2011-12	Expansion of High School Bldg.	1,000,000
95.	Tasadduque Husain Muslim Educational Society, C/o Waseem Turki Muslim Degree College, Vill. Fatehpur Mafi, Post Palaula, Distt. JP Nagar-244222	2011-12	Construction of 30 Bedded Boys Hostel Bldg.	1,000,000
96.	Zafar Shiksha Pracharani Samiti, C/o Zafarul Millat Memorial High School, Nizamabad, Azamgarh-276206	2011-12	Expansion of High School Bldg.	1,000,000
97.	Smt. Mariyam Bibi Sewa Samarpan Sansthan, Village Pure Lahuria, Kodaras Khurd, Block Amawan, Distt. Raibareli	2011-12	Construction of VTC Bldg. & Purchase of Machinery/Tools Equipment	2,000,000

1	2	3	4	5
98.	Naseem Memorial & Welfare Society, Village Seemara, Ramnagar Road, PO: Katesar, Distt. Chandauli	2011-12	Expansion of Hr. Sec. school Bldg.	1,500,000
99.	Madarsa Nisarul Uloom Shahzadpur, Akbarpur, Ambedkar Nagar-224122	2011-12	Construction of 100 Bedded Boy's Hostel Bldg.	3,000,000
100.	Maulana Abul Kalam Azad Welfare Society, Ajay Nagar, New Ismail, Lucknow C/o Maulana Azad Prathmik Vidhyala, Dakshintola, Town: Banki, Distt. Barabanki (UP)	2011-12	Expansion of Middle School Bldg.	800,000
101.	Abu Hurairah Model School Samiti Madina Colony, Firozabad-283203	2011-12	Expansion of High School Bldg.	1,000,000
102.	Abrar Hussain Educational Society, Bldhuna Road, Saurikh, Distt.-Kannauj -209728	2011-12	Expansion of High School Bldg.	1,000,000
103.	Abdul Bari Muslim Educational Society, C/o S.B.M. Girls Inter College, Pakka Bagh, Bijnore Road, Amroha-244221, Distt.-J.P. Nagar	2011-12	Purchase of Computer/Science Lab Equipments	300,000
104.	Nasrullah Montessori Nursery School, Ansar Nagar, Sirsia, PO: Balua, Distt. Maharajganj-273302	2011-12	Expansion of Primary School Bldg.	600,000
105.	Maulana Azad Educational Society, Kot West, Idgah Road, Hasanpur-244241, Distt. J.P. Nagar	2011-12	Construction of Primary School Bldg.	1,000,000
106.	A.N. Ambedkar Siksha Sansthan, C/o A. N. Ambedkar High School, Gram Machhriya Gaon, 506, Yashoda Nagar, Kanpur	2011-12	Construction of 100 Bedded Boys Hostel Bldg.	3,000,000
107.	Shahid Memorial Educational Society, C/o Shahid Memorial Junior High School, Near Ravan Chungi, Qaboolpura, Badaun-243601	2011-12	Construction of 30 Bedded Boys Hostel Bldg.	1,000,000
108.	The Modern Educational Society, Near Jama Masjid, Deoband-247554 Distt. Saharanpur	2011-12	Construction of Primary School Bldg.	1,000,000
109.	Greenfield Modern Society, Arya Nagar, Chhutmalpur, Distt.-Saharanpur -247662	2011-12	Construction of Middle School Bldg.	1,500,000
110.	Islamic Association, C/o Shabnam Memorial Hr. Sec. School, Barhalganj, Distt. Gorakhpur	2011-12	Expansion of High School Bldg.	1,000,000
111.	Mary Children Academy, C/o Jesus & Mary Inter College, PO: Nawabganj, Distt. Bareilly -243406	2011-12	Expansion of Hr. Sec. school Bldg.	1,500,000
112.	Sunbeam Elimentary School Samiti, Vill. & Post Abdullahpur, Distt. Meerut	2011-12	Expansion of Hr. Sec. school Bldg.	1,500,000

1	2	3	4	5
113.	Dalit Pichhra Varg Alpsankhyak Avam Nirasharit Mahila Utthan Samiti, V/P-Inhauna, Singhpur, Tiloi, Raebareli -229801	2011-12	Construction of Boys & Girls Hostel Bldg.	3,000,000
114.	Warsi Higher Secondary School Society, Vill: Qazipur, PO: Afzalpurwari, Sirathu, Distt. Kaushambi-212217 (UP)	2011-12	Expansion of Hr. Sec. School Bldg.	1,500,000
115.	Kisan Mahavidyalaya Shikshan Sansthan, Vill. Mahuwa Pakar, PO: Gavra Chauki, Tehsil Mankapur, Distt. Gonda-271312 (UP)	2011-12	Expansion of B.Ed. College Bldg.	1,500,000
116.	Mutakallim Muslim Educational Society, C/o Shaikh Rajab Ali Hr. Sec. School, Bamhaur, Azamgarh (UP)	2011-12	Expansion of High School Bldg.	1,000,000
117.	Darul Uloom Qadria Gulshan-e-Barkat, Parasarai, PO: Intyathol, Distt. Gonda	2011-12	Construction of Girls Hostel Bldg.	2,500,000
118.	Saima Shiksha Samiti C/o Saima Intermediate College, Vill. & Post: Majhil Gaon, Tehsil Kunda, Distt. Pratapgarh-230204 (UP)	2011-12	Expansion of Hr. Sec. School Bldg.	1,500,000
119.	Madarsa Saqlania Asgar Ali Darul Uloom Ahle Sunnat School Samiti, C/o DMA Public Jr. High School, Vill. Dhanori, Tehsil Swar, Distt. Rampur (UP)	2011-12	Expansion of Middle School Bldg.	800,000
120.	Bhartiya Shiksha Prachar Sansthan, Bhikampur, Block Bijauli, Aligarh-202130	2011-12	Expansion of High School Bldg. & computer lab equipment	1,250,000
121.	Prayagraj Welfare Society, C/o Benhur High School, 592-B, Sultanpur Bhawa, Allahabad-211003 (UP)	2011-12	Expansion of High School Bldg.	1,000,000
122.	Society for Educational and Rural Development, C/o Indian Public School, Pakbara Road, Dingerpur, Distt. Moradabad -244301 (UP)	2011-12	Expansion of Middle School Bldg.	800,000
123.	Oxford Public School Siksha Samiti, C/o Oxford Veer Abdul Hameed High School, Mohalla-Fatehullah Ganj, Ward No. 19, Thakurdwara, Distt. Moradabad-244601 (UP)	2011-12	Construction of boys hostel Bldg.	1,300,000
124.	Sheikh Gulam Hasan Parshikshan Sansthan, Vill. Razzak Khera, PO: Asahi Azampur, Distt. Hardoi-241305 (UP)	2011-12	Expansion of Primary School Bldg.	600,000
125.	Azizia Montessori School Samiti, Mohalla-Pureniya Talab, Distt. Balrampur (UP)	2011-12	Expansion of Middle School Bldg.	800,000
126.	Ruksana Begum Educational Society, Vill. Atrasi Kalan, Distt. J.P. Nagar-244236 (UP)	2011-12	Expansion of High School Bldg.	1,000,000

1	2	3	4	5
127.	Mirza Ahsanullah Beg Education & Social Welfare Society, Vill. & Post: Anjan-Shaheed, Distt. Azamgarh-276125 (UP)	2011-12	Construction of 100 bedded Girls Hostel Bldg.	3,000,000
128.	Shaheed Ashfaqullah Khan Memorial Welfare Society, 12, Mohanpura, Orai, Distt. Jalaun -285001 (UP)	2011-12	Expansion of Hr. Sec. School Bldg.	1,500,000
129.	Faujdar Hasnain Educational & Social Welfare Society, Vill. Shahabad, PO: Bridge-Manganj, Distt. Maharajganj -273157 (UP)	2011-12	Expansion of High School Bldg.	1,000,000
130.	Mohammad Arif Islamiya Education Society, C/o M. A. Islamiya Hr. Sec. School, Divyapur Road, Bidhuna, Distt. Auraiya-206243 (UP)	2011-12	Expansion of High School Bldg. & Purchase Computers & Equipments	1,300,000
131.	Navada Gramudhyog Vikas Samiti, Mohalla Bagla, Amroha, Distt. JP Nagar -244221 (UP)	2011-12	Construction of Middle School Bldg.	1,000,000
132.	Jamia Darussalam Society, 609, Sector-4, Shastri Nagar, Meerut, C/o Jamia Darus-salam School, Mohalla Purab Thok, Patiyali Road, Ganjdundwara, Distt. Kashiram Nagar-207242	2011-12	Expansion of Primary School Bldg.	600,000
133.	Indira Balika Shikshan Samiti, Vill. & Post Tekuatar-Ramkola, Distt. Kushinagar (UP)	2011-12	Expansion of Hr. Sec. school Bldg.	1,500,000
134.	Smt. Sumitra Devi Balika Uchchatar Madhiyamik Vidyalaya Shiksha Samiti, Vill. Ramchandrapur, PO: Sithora, Distt. Fatehpur (UP)	2011-12	Purchase of Computer and Science Lab Equipments	500,000
135.	M. Jauhar Ali Educational Society, C/o Maulana Jauhar Ali Girls School, Vill. Purnaha Buzurg, Kinder Patti, Distt. Kushinagar (UP)	2011-12	Construction of Middle School Bldg.	800,000
136.	Arjun Seva Samiti, Vill. Khojpur, PO: Manjhanpur, Distt. Kaushambi (UP)	2011-12	Purchase of Computer Lab Equipments	300,000
137.	Shri Sadhu Saran Singh Bal Vidya Niketan, Vill. & Post: Barayepur, Distt. Fatehpur-212656 (UP)	2011-12	Expansion of Hr. Sec. school Bldg.	1,500,000
138.	Swargiya Abdul Jabbar Uchattar Madhyamik Vidyalaya Samiti, Vill. Sukhankheda, PO: Bhatoli, Tehsil -Sandeela, Distt. Hardoi-241001 (UP)	2011-12	Construction of Boys Hostel Bldg.	1,000,000
139.	Arshi Modern Nursery & Primary School Society, C/o Arshi Girls Inter College, 88/156, Chaman Ganj, Md. Ali Park, Kanpur (UP)	2011-12	purchase of computer/ science lab equipments at Arshi Girls Inter College & expansion of Arshi Public Education Centre (school) Bldg.	1,300,000
140.	Rabia Khatoon Memorial Balika Vidlaya Society, Post Kampil, Tehsil-Kaimganj, Farrukhabad (UP)	2011-12	Expansion of Middle School Bldg.	800,000

1	2	3	4	5
141.	Madarsa Islamia Maqtab Committee, Vill. Alhadpur, Post Fazil Nagar, Distt. Kushi-Nagar-274401 (UP)	2011-12	Expansion of Middle School Bldg.	800,000
142.	Haji Ali Jan Khan Memorial Educational Society, Villgae & Post -Shareef Nagar, Tehsil-Thakudwara, Distt. Moradabad-244602 (UP)	2011-12	Construction of 100 Bedded Dormitory type boys hostel Bldg.	3,000,000
143.	Khawaja Gareeb Nawaz Public School Samiti, Vill. Chandkheri, Post -Dilari, Distt. Moradabad-244401 (UP)	2011-12	Expension of High School Bldg.	1,000,000
144.	Bazm-e-Adab Society, Mohalla Qazi Sarai 1st, Nagina, Distt. Bijnor -246762 (UP)	2011-12	Expention of Middle School Bldg.	800,000
145.	Babar Shiksha Samiti, Village-Hazrat Nagar Garhi, Tehsil-Sambhal, Distt. Moradabad-244301 (UP)	2011-12	Expansion of High School Bldg.	1,000,000
146.	Rafeeq Educational & Welfare Society, Mohalla Neemtala, Gamgoh, Distt. Saharanpur.	2011-12	Construction of Primary School Bldg.	1,000,000
147.	Dr. Mehmood Ahmed Memorial Society, C/o A. B. Convent Juniour High School, Khera, Gariya Gaon, Nagra, Distt.- Jhansi -284003 (UP)	2011-12	Construction of Middle School Bldg.	1,500,000
148.	Muslim Progressive and Educational Council of UP, Abul Barkat, Deoband, Distt. Saharan-pur -247554 (UP)	2011-12	Construction of 100 bedded girls hostel Bldg.	3,000,000
149.	Shri Gafoor Khan Islamia Shiksha Samiti,Vill: Rampur, PO: Farida, Teh: Jasrana, Distt. Firozabad.	2011-12	Expansion of High School Bldg	1,000,000
150.	N. Rahman Allahabad Public School Society, Noorulla Road, Allahabad-211003 (UP)	2011-12	Construction of 100 bedded Girls Hostel Bldg.	3,000,000
151.	Shri Munawwar Hussain Muslim Shiksha Vikas Samiti, C/o M. S. Sainik High School, Ameenpur Sanvrow, Post -Karari, Tehsil -Manjhanpur, Distt. Kaushambi (UP)	2011-12	Expansion of High School Bldg.	1,000,000
152.	New Indian Montessory School Samiti, Vill. Sonversa, Post -Vishnupur Beria, Block -Padrikripal, Atroli Road, Distt. Gonda-271601 (UP)	2011-12	Construction of High School Bldg.	1,000,000
153.	Era Educational Society, Kasba & Po: Shahi, Teh: Meerganj, Distt. Baraily-243505 (UP)	2011-12	Expansion of High School Bldg.	1,000,000
154.	Shakeel Educational Society, A-645, Indira Nagar, Distt. Lucknow (UP)	2011-12	Expansion of Primary School Bldg.	500,000

1	2	3	4	5
155.	Sardar Khan Alp Sankhyak Vikas Sansthan, C/o Sardar Khan Alp Sankhayak Higher Secondary School, Vill. & Post -Kailai, Distt. Firozabad-225122 (UP)	2011-12	Expansion of High School Bldg.	1,000,000
156.	Maharana Pratap Balika Uchchar Madhyamik Vidyalay Samiti, Karchalpur, Distt. Fatehpur (UP)	2011-12	Construction of 30 Bedded Boys Hostel Bldg.	1,000,000
157.	Anjuman-e-Shaikhul Hind Society, Kasimabad, Post-Anjan Shaheed, Teh: Sagrhi, Distt. Azamgarh-276125 (UP)	2011-12	Expansion of School Bldg.	600,000
158.	Menhadi Hasan Memorial Education Centre School Samiti, Jarari, Distt. Farrukhabad (UP)	2011-12	Construction of School Bldg.	800,000
159.	Anjuman Islahul Muslemin, Post & Town -Dasna, Distt. Ghaziabad-201001 (UP)	2011-12	Expansion of School Bldg.	1,500,000
160.	Manav Sewa Sansthan, 36, ITI Road, Dakshini Gautam Nagar, Distt. Fatehpur (UP)	2011-12	Purchase of Computer and Science Lab Equipments	500,000
161.	Maharaja Aditya Narayan High School Association, Bhadohi, Distt. Sant Ravidas Nagar-221401 (UP)	2011-12	Expansion of School Bldg. & Purchase of Lab Equipment	1,500,000
162.	M.K. Sewa Sansthan, Vill. Kabra, Barayepur, Distt. Fatehpur (UP)	2011-12	Expansion of school Bldg.	600,000
163.	Freedom Fighter Maulana Hussain Ahmed Madni Educational Trust, Madni Manzil, Madni Nagar, Deoband, Distt. Saharanpur-247554 (UP)	2011-12	Construction of Girls Hostel Bldg.	3,000,000
164.	Maulana Abul Kalam Azad Academy, Nagla-Sahu, PO: Jaee, Distt. Meerut-250406 (UP)	2011-12	Expansion of School Bldg.	800,000
165.	Maulana Abul Kalam Azad Memorial Welfare Society, Mohalla -Pathanpura, Deoband, Distt. Saharanpur (UP)	2011-12	Construction of School Bldg.	1,000,000
Uttarakhand				
166.	Madarsa Gulzar Farid Society, C/o M.G.F.M. Inter College, Dargah Imam Sahab Piran Kaliyar, Post Khas Roorkee, Distt. Haridwar -247667	2011-12	Construction of 100 Bedded Boys Hostel Bldg.	3,000,000
167.	Mother India Alp Sankhyak Siksha Samiti, Missarwala, Post Kunda, Tehsil Kashipur, Distt. U.S. Nagar	2011-12	Expansion of High School Bldg.	1,000,000
West Bengal				
168.	Beluni Janakalyan Sangha, PO: Dholahat, Block: Kulpi, Distt. South 24-Parganas	2011-12	Construction of 50 bedded Hostel Bldg.	1,500,000

1	2	3	4	5
169.	Charaktala Manab Sampad Bikash Samity, Vill. Charaktala, PO Gangaprasad, Distt. Malda-732207 (West Bengal)	2011-12	Purchase of Machinery/Tools/ Equipment for VTC	500,000
Andhra Pradesh				
170.	Iqra educational Socity, Ward No. 10, Rakkaspet, Bodhan, Distt. Nizamabad (A.P.)	2012-13	For construction of High School Building	1,350,000
171.	Ararsh Vidya Mandir, Kondapeta, Banaganapalli, Distt. Kurnool (A.P.)	2012-13	For purchase of Computer/ Science Lab. Equipment	250,000
172.	Sister Care Education Society, 2-14-151, Syamala Nagar, Nr. Railway Gate, Distt. Guntur (A.P.)	2012-13	For construction of 100 bedded Girls Hostel Bldg.	3,000,000
173.	Khwaja Garib Nawaz Educational Society, Main Road, Kangala Distt. Guntur (A.P.)	2012-13	For construction of 30 bedded Girls Hostel Bldg.	1,000,000
174.	Muslim Minorities Education & Welfare Society, Vijaynagar Distt. Hyderabad (A.P.)	2012-13	For construction of 100 bedded Girls Hostel Bldg.	3,000,000
175.	Godavari Educational Society, D. No. 16-2-70, Opp. Old Water Tank, Wednesday Market, Bhimavaram, Distt. West Godavari (A.P.)	2012-13	Expansion of Primary School Bldg.	600,000
Bihar				
176.	Edara Al-Nishat Muslemeen Educational Society, Indrapuri Colony, Ashiana Road, Raja Bazar, Distt. Patna (Bihar)	2012-13	For expansion of B.Ed College Bldg.	1,500,000
177.	Alp Sankhyak Viaks Paristhan Kendra Nalanda Kaghzi Mohalla, Bihar Sharif, Distt. Nalanda (Bihar)	2012-13	For construction of 100 bedded Boys Hostel Bldg.	3,000,000
178.	Edara Falahul Muslemin, Phulwari Sharif, Patna (Bihar)	2012-13	For construction of 100 bedded Girls Hostel Bldg.	3,000,000
Gujarat				
179.	Azad Education Trust, B-11/12, Rehan Park Society, Opp. Welfare Hospital, Bharuch, (Gujarat)	2012-13	For Purchase of Computer/ Science Lab. Equipment	250,000
180.	Napad Vanta Minority Educational Trust, At. Napad (Vanta), Distt. Anand (Gujarat)	2012-13	For construction of High School Building	2,000,000
181.	Dhandhuka Taluka Muslim Kelwani Mandal, Nr. Pirasar Talav, Dhandhuka, Distt. Ahmedabad (Gujarat)	2012-13	For expansion of High School Building	1,000,000
182.	Borsad Taluka Muslim Education Trust, Borsad 388540, Distt. Anand (Gujarat)	2012-13	For Purchase of Computer/ Science Lab. Equipment for School	250,000

1	2	3	4	5
183.	Faiz Charitable Trust, Bapunagar, Shital Char Rasta, Rander Road, D.Surat (Gujarat)	2012-13	For expansion of Higher Secondary School Bldg.	1,500,000
Haryana				
184.	Gramin Bal Vikas Avm Education Samiti, Neemka, The Punhana, PO: Bichhor, Distt. Mewat (Haryana)	2012-13	For expansion of Higher Secondary School Bldg.	1,500,000
185.	Mohd. Samsuddin Education & Social Society, Vill. Diahara, PO: Tauru, Distt. Mewat (Haryana)	2012-13	For construction of High School Building	2,000,000
Jharkhand				
186.	Chakradharpur Millat Educational Development Society, Main Road, PO Chakardharpur,W. Singhbhum (Jharkhand)	2012-13	For expansion of High School Building	1,000,000
187.	Hazrat Munam Pak Talimee Mission, Hazari Bagh (Jharkhand)	2012-13	For construction of 50 bedded Boys Hostel Bldg.	1,500,000
Karnataka				
188.	Noor Educational Trust, Noor Colony, Nr. Horticulture Centre, Haladkeri, Hyderabad Road, Distt. Bidar (Karnataka)	2012-13	For construction of 30 bedded Boys Hostel Bldg.	1,000,000
189.	The Huda Educational Society, Cowl Bazar, Bellary (Karnataka)	2012-13	For construction of 30 bedded Girls Hostel Bldg.	1,000,000
190.	Vocational Education Society, Old Jewargi Road, Gulbarga (Karnataka)	2012-13	For construction of ITI Bldg.	1,000,000
191.	Khidmath-UI-Muslameen, Jambunath Road, Rahmat Nagar, Hospet, Distt. Bellary (Karnataka)	2012-13	For expansion of D.Ed. College Bldg.	1,000,000
192.	The Bijapur District Socio-Economic & Cultural Association (SECAB Association) Naubag, Bijapur (Karnataka)	2012-13	For Purchase of Science Lab. Equipment for School	290,000
193.	Minorities Women Multipurpose Society & Rural Social Welfare Trust, Kalkeri Sindagi, Distt. Bijapur (Karnataka)	2012-13	For Construction of ITI (VTC) Bldg.	1,000,000
194.	Jafaria Education & Welfare Trust, Potenahalli, Gauribdnur Taluk, Distt. Chickbalapur-561213 (Karnataka)	2012-13	Construction of 30 Bedded Boy's Hostel Bldg.	1,000,000
195.	Al-Farooq Education Society (C/o Al-Farooq Pre-Primary, Hr. Primary & High School), Behind Tehsil Office, Aland, Distt. Gulbarga-582302 (Karnataka)	29.09.11	Expansion of High School Bldg.	1,000,000
196.	Saint Tact English School, No.566, 2nd Main, Kushal Nagar, K.G. Hall, Bangalore (Karnataka)	28.02.12	Construction of High School Bldg.	2,000,000

1	2	3	4	5
Kerala				
197.	Jamia Nadwiya Trust, Salah Nagar, PO. Edavanna Distt. Malappuram (Kerala)	2012-13	For construction of 100 bedded Girls Hostel Bldg.	3,000,000
198.	Taleemul Islam Trust, PO: Payangadi, Distt. Kannur (Kerala)	2012-13	For purchase of Tools/Equipment for ITI	800,000
199.	Al-Aman Educational and Charitable Trust, C/o Al-Ameen Public School Pathanapuram, Distt. Kollam (Kerala)	2012-13	For expansion of High School Building	1,000,000
200.	Manarul Huda Trust, P.B. No. 5829, Emke Manzil, Kallattumukka, Manacaud, Thiruvananthapuram (Kerala)	2012-13	For Purchase of Computer / Science Lab. Equipment	300,000
201.	Makhdoomiya Islamika Samskarika Complex Committee, Athanikkal, PO: Velluvambram, Distt. Malappuram (Kerala)	2012-13	For construction of 100 bedded Girls Hostel Bldg.	3,000,000
202.	J & J Educational & Charitable Institution, PO: Karupadanna, Distt. Thrissur (Kerala)	2012-13	For Expansion of Higher Secondary School Bldg.	1,500,000
203.	Al-Azhar Muslim Educational Charitable Society, Mala, Distt. Thrissur (Kerala)	2012-13	For Expansion of Higher Secondary School Bldg.	1,500,000
204.	Alloor Educational Society, Allor, PO: Kanmanam Thekkumuri, Via Kalpakancherry, Distt. Malappuram (Kerala)	2012-13	For Expansion of Higher Secondary School Bldg.	1,500,000
205.	Karuvanthiruthy Khidmathul Islam Sangham, PO: Karuvanthiruthy, Feroke, D. Calicut (Kerala)	2012-13	For expansion of Primary School Building	600,000
206.	Majma'a Malabar Al-Islami, Rahmath Nagar, PO: Kavanur-673644, Distt. Malappuram (Kerala)	2012-13	Expansion of B.Ed. College Bldg	1,500,000
207.	Oachira Thanveerul Islam Sangham Trust, PO: Oachira, Distt. Kollam -690526 (Kerala)	2012-13	Expansion of Hr. Sec. School Bldg.	1,500,000
208.	Salafi Charitable Trust, C/o Narikkuni English Medium School, PO: Punnur Cheripalam, Narikkuni, Distt. Kozhikode-678585 (Kerala)	2012-13	Expansion of High School Bldg.	1,000,000
209.	Narukara Pattarkulam, Hayathul Islam Sangam, PO: Narukara Manjeri, Distt. Malappuram-676522 (Kerala)	2012-13	Expansion of High School Bldg.	1,000,000
210.	Manjeri Thurakkal Hidaythul Muslimeen Sangham, Thurakkal, PO: Manjeri, Distt. Malappuram-676121 (Kerala)	2012-13	Purchase of Equipments/ Machinery/Tools for ITI	800,000
211.	Areacode Educational Trust, PO: Areacode, Ernad, Distt. Malappuram-673639 (Kerala)	2012-13	Expansion of High School Bldg.	1,000,000

1	2	3	4	5
212.	Kuniyil Humathul Islam Sangam, Kuniyil, PO: Kizhuparamba, Via-Areacode, Distt. Malappuram-673639 (Kerala)	2012-13	Expansion of High School Bldg.	1,000,000
213.	Islamic Development Council (IDC), C/o IDC English School, Orumanayur, PO: Chavakkad, Distt. Thrissur (Kerala)	2012-13	Construction of 30 Bedded Girls Hostel Bldg.	1,000,000
214.	Panamaram Islamic & Educational Society (PICES), C/o Crescent Public High School, PO: Panamaram, Distt. Wayanad (Kerala)	2012-13	Expansion of High School Bldg.	1,000,000
215.	Kannur Association of Social and Economic Reforms Trust (KAOSER Charitable Trust) Kaoser Complex, Caltex Junction, PO Box No. 439, Distt. Kannur-670002 (Kerala)	2012-13	Expansion of Hr. Sec. School Bldg.	1,500,000
216.	Cherukara Manfaul Uloom Islamic Complex Committi, C/o MIC English Medium Sr. Sec. School, PO: Cherukara, Parintalmanna, Distt. Malappuram (Kerala)	2012-13	Expansion of Hr. Sec. School Bldg.	1,500,000
Madhya Pradesh				
217.	Abhilashi Sanskritik Evam Shaikshanik Samiti, Machna Colony, Bhopal (MP)	2012-13	For expansion of B.Ed College Bldg.	1,500,000
218.	Nav Hind Mahila Evam Bal Vikas Samiti, C/o Happy Memorial High School, Haraypura Road, Distt. Shajapur (MP)	2012-13	For Construction of Higher Secondary School Bldg.	2,500,000
219.	Bright Educational, Technical and Vocational Society, 43, Vikram Nagar, Behind Kanya Mahavidhyalaya, Ujjain Road Etawa, Distt. Dewas	2012-13	Purchase of Science/Computer Lab Equipments	250,000
220.	Anjuman Nurul Islam Sikshan Samiti, Nagori Colony, Mahidpur, Distt. Ujjain	2012-13	Expansion of Middle School Bldg.	800,000
Maharashtra				
221.	Husamiah Education Society, Kampte Road, Shantinagar, Nagpur (MS)	2012-13	For purchase of Computer / Science Lab. Equipment	125,000
222.	Taj Educational & Social Welfare Trust, C/o Urdu High School, Takli RR. Tq. Khuldabad, Distt. Aurangabad (MS)	2012-13	For construction of High School Building	2,000,000
223.	Sufa Educational & Welfare Society, 39A, Gulkada Professors Colony, Himayat Bagh, Distt. Aurangabad (MS)	2012-13	For expansion of B.Ed College Bldg.	1,500,000
224.	Natioanl Education Society, C/o National Industrial Training Centre, Near railway over Bridge, Shivaji Nagar, D.Nanded (MS)	2012-13	For purchase of Machinery/ Tools/Equipment for ITI	800,000

1	2	3	4	5
225.	Amina Gramin Vikas Sansthan, Plot no. 6 Behind Police Line Takli, Nr. Post Office, Jafar Nagar, Distt. Nagpur (MS)	2012-13	For construction of Higher Secondary School Bldg.	2,500,000
226.	Central India Sarvajanic Wachanally, Sadar Bazar, Distt. Nagpur (MS)	2012-13	For purchase of Computer/ Science Lab. Equipment for Technical Institute	800,000
227.	Maulana Abul Kalam Azad Hindustani Shikshan Sanstha, Shirur (Tajbad), Tq. Ahmedpur, Distt. Latur (MS)	2012-13	For purchase of Computer Lab. Equipment	200,000
228.	Bhiwandi Weavers Education Society, Samad Nagar, Kanery, Bhiwandi, Distt. Thane (MS)	2012-13	For purchase of Science / Computer Lab. Equipment for school	300,000
229.	Dr. Allama Iqbal Education Society, Ladkhed, Tq. Carwaha, Distt. Yavatmal (MS)	2012-13	For purchase of Science / Computer Lab. Equipment for school	200,000
230.	Habib Educational & Welfare Society, Habib Educational Complex, M.H.Mohani Raod, Kausa, Mumbra Distt. Thane (MS)	2012-13	For purchase of Science / Computer Lab. Equipment for school	300,000
231.	Natioanal Education Society, C/o Anglo Urdu High School, Mohalla - Mujawar, Distt. Nandurbar (MS)	2012-13	For purchase of Science / Computer Lab. Equipment for school	500,000
232.	Father Stephens Academy, C/o Father Stephens Academy School, Giriz Vasai, Distt. Thane (MS)	2012-13	For purchase of Science / Computer Lab. Equipment for school	250,000
233.	Anjuman Tahzeeb-ul-Akhlaque, C/o Tahzeeb High School, S.N.221/22, Tahzeeb Nagar, Malegaon, Distt. Nasik (MS)	2012-13	For construction of High School Building	2,000,000
234.	Dhavadvadi Education Society, Dhavadvadi, Tq. Jat, Distt. Sangli (MS)	2012-13	For expansion of Middle School Bldg.	800,000
235.	Quadriya Education & Social Welfare Society, C/o Tehzeeb Urdu High School & Jr. College, Peer Musa Quadri Nagar, Chalisgaon, Distt. Jalgaon (MS)	2012-13	For purchase of Science/ Computer Lab. Equipment for School	500,000
236.	Abdul Majeed Central Education Society, 502, Amar Sajjan Towers, D. Nagpur (MS)	2012-13	For construction of 100 Bedded Boys Hostel Bldg.	3,000,000
237.	Muslim Education Society, Tq. Pusad, Tilak Ward Pusad, Distt. Yavatmal-445204 (MS)	2012-13	Construction of High School Bldg.	2,000,000
238.	Muslim Youth Welfare Asso-ciation, 95/6, I.L.H. Colony, Distt. Nanded-431602 (MS)	2012-13	Construction of 30 Bedded Boys Hostel Bldg.	1,000,000

1	2	3	4	5
Manipur				
239.	The Muolvaipei Rural Health & Research Centre, Muolvaipei, Distt. Churachandpur (Manipur)	2012-13	For construction of 30 bedded Girls Hostel Bldg.	1,000,000
240.	Chil Chil Asian Mission Society, Campus Distt. Kanglatngbi (Manipur)	2012-13	For construction of 100 bedded Girls Hostel Bldg.	3,000,000
241.	The Social Development & Rehabilitation Council, C/o Emida Public School, Phauden, PO & Distt. Thoubal-795 138 (Manipur)	2012-13	Expansion of Middle School Bldg.	800,000
Meghalaya				
242.	The Salesian Sister of Northen India, Auxilium Convent Nongthymmai., Shillong (Meghalaya)	2012-13	For expansion of Higher Secondary School Bldg.	1,500,000
Nagaland				
243.	Lima Aier Memorial School, Lingrijan, Distt. Dimapur (Nagaland)	2012-13	For construction of 100 bedded Girls Hostel Bldg.	2,500,000
244.	Vision Home Club, C/o Vision Home Hr. Sec. School, Diphupar (4th Mile), Central Jail Road, Dimapur (Nagaland)	2012-13	For Expansion of Higher Secondary School Bldg.	1,500,000
Odisha				
245.	Diligent Action Group For Neglected Inform & Economically Low for All Round Salvation (DANIELS), Shastrinagar, PO: Brajrajnagar, Distt. Jharsuguda (Odisha)	2012-13	For Expansion of High School Bldg.	1,000,000
Rajasthan				
246.	Darul Uloom Faize Siddiqia (Sunnia Hanfia) Sansthan, Vill. Sujan Ka Niwan, Post: Nawatala (Bakhasar) Teh. Choutan, Distt. Barmer (Rajasthan)	2012-13	For construction of 100 bedded Boys Hostel Bldg.	3,000,000
247.	Iqra Manav Seva Sansthan, C/o Rajasthan Public School, Vill. & PO: Kaithwara, Teh. Pahari, Distt. Bharatpur-321024 (Rajasthan)	2012-13	Expansion of Middle School Bldg.	800,000
Tamil Nadu				
248.	Saracens Educational Society, Saracens Building, 51, Shivaganga Road, Distt. Madurai (TN)	2012-13	For expansion of Higher Secondary School Bldg.	1,200,000
249.	Popular Educational Trust, Cape Road, Edalakudy, Kottar, Nagercoil, D. Vallioor (TN)	2012-13	For expansion of B.Ed College Bldg.	1,500,000
250.	Dr. Rahman's Trust, C/o Munna Australian Matriculation Hr. Sec. School, No.22/10, Gummath Palli Street, Parangipettai, Distt. Cuddalore-608502 (TN)	2012-13	Construction of 50 bedded girls hostel Bldg.	1,500,000

1	2	3	4	5
Uttarakhand				
251.	Edara Shabab-e-Islami, Library Complex, Mehuwala Mafi, Distt. Dehradun (Uttarakhand)	2012-13	For expansion of Middle School Bldg.	800,000
252.	Holy Mary School Samiti, C/o Holy Mary School, Green Park, (Brahampuri), Niranjanpura Majra, Distt. Dehradun (Uttarakhand)	2012-13	For expansion of Middle School Bldg.	800,000
253.	Sir Syed Ahmed Khan Education & Welfare Society, Mohalla Pashchimi Chhipiyan, Town-Jaspur, Distt. U.S. Nagar (Uttarakhand)	2012-13	For Construction of Middle School Bldg.	1,500,000
254.	Madarsa Zia-ul-Uloom Samiti, Mohalla -Nai Basti, Jaspur. Distt. U.S.Nagar-244712 (Uttarakhand)	2012-13	Expansion of High School Bldg.	1,000,000
255.	Siddiqui Muslim Education Society, Mohalla -Ali Khan, Kashipur, Distt. U.S. Nagar-244713 (Uttarakhand)	2012-13	Expansion of Hr. Sec. School Bldg.	1,500,000
Uttar Pradesh				
256.	Mirza Anwer Beg educational Society, Userahta, Shahganj, Jaunpur (UP)	2012-13	For Expansion of Higher Secondary School Bldg.	1,500,000
257.	M.B. Educational & Welfare Society, Radhna Inayatpur, Kithor, D. Meerut (UP)	2012-13	For construction of Primary School Bldg.	1,000,000
258.	Rasheed Memorial Welfare Trust Society, Khurja Distt. Bulandshahar (UP)	2012-13	For Purchase of Lab, Equipment for Middle School	200,000
259.	Iram Educational, Cultural & Social Welfare Society, C/o Iram Public School, Azad Nagar, Town & PO Tambaur, Distt. Sitapur (UP)	2012-13	For construction of Middle School Bldg.	1,000,000
260.	Veer Abdul Hameed Smarak Shiksha Prasar Samiti, Vill. Hathoda, PO: Baldeo, The. Mahavan, Distt. Mathura (UP)	2012-13	For construction of Middle School Bldg.	1,500,000
261.	Madarsa Hadeesul Quran Social Development & Awareness Society, Kasba: Laliyana, Distt. Meerut (UP)	2012-13	For construction of Primary School Bldg.	1,000,000
262.	Iqra Public School & Welfare Educational Society, Vill. Post Khairabad, D. Mau (UP)	2012-13	For Expansion of High School Bldg.	1,000,000
263.	Shamsuddin Memorial Shiksha Gramin Vikas Sansthan, Vill. Seelpur, Post Kundarki, Distt. Moradabad (UP)	2012-13	For construction of Middle School Bldg.	1,500,000
264.	Khan Memorial Public School Samiti, Vill. Khana Gotiya Bandiya, Post - Tilyapur, C.B. Ganj, Distt. Bareilly (UP)	2012-13	For expansion of Middle School Bldg.	800,000

1	2	3	4	5
265.	Maulana Azad Educational Society, Vill. & Post Laliyana, Distt. Meerut (UP)	2012-13	For Expansion of Higher School Bldg. & Purchase of Science & Computer Lab Equipment for School	1,800,000
266.	Mirza Anwer Beg Charitable Trust, Erekiyana, Shahganj, Jaunpur (UP)	2012-13	For construction of 30 bedded Girls Hostel Bldg.	1,000,000
267.	Abdul Gaffar Hashmi Inter College Association, Vill. & PO: Sahdullah Nagar, Distt. Balrampur (UP)	2012-13	For construction of 100 bedded Boys Hostel Bldg.	3,000,000
268.	Imamia Educational Society, A-Block, GTB Nagar Kareli, Distt. Allahabad (UP)	2012-13	For Expansion of Higher Secondary School Bldg.	1,500,000
269.	Majeediya Society, C/o Majeediya Public School, Eidgaha Road, Sardhana, Distt. Meerut (UP)	2012-13	For expansion of Middle School Bldg.	800,000
270.	Janta Public School Society, Deorania Distt. Bareilly (UP)	2012-13	For expansion of Middle School Bldg.	800,000
271.	Murtaza Zaidi Educational & Charitable Society, 6 Mohsin Manzil (Purani Kothi), Zaidi Farm, Distt. Meerut (UP)	2012-13	For expansion of Middle School Bldg.	800,000
272.	Rural Education Development Society, Vill. Dhondheypur, PO: Tarabganj, D. Gonda (UP)	2012-13	For expansion of Primary School Building	600,000
273.	Dr. Zakir Hussain Memorial Shiksha Samiti, Vill. & PO: Khujnawar, Dist. Saharanpur (UP)	2012-13	For construction of Middle School Bldg.	1,500,000
274.	Hakimul Ummat Educational & Social Welfare Society, Vill. & Post Parwar, Distt. Sultanpur (UP)	2012-13	For expansion of Primary School Building	600,000
275.	Abbasi Charitable & Educational Society, Kailsa Road, Amroha, Distt. JP Nagar (UP)	2012-13	For expansion of B.Ed College Bldg.	1,500,000
276.	Ahsan Educational Development Evam Welfare Society, Kasba & PO: Mubarkpur, Tehsil Sadar, Distt. Azamgarh (UP)	2012-13	For expansion of Primary School Building	600,000
277.	Mohammad Haroon Educational Society, Vill. & PO: Umri, Distt. Bijnor (UP)	2012-13	For expansion of Higher Secondary School Building	1,500,000
278.	Jafar Memorial Girls Educational Society, Vill. & PO: Jaganpur, Distt. Faizabad (UP)	2012-13	For expansion of Higher Secondary School Building	1,500,000
279.	Sunrays Public School Samiti, C-506, Yashoda Nagar, Distt. Kanpur (UP)	2012-13	For construction of Higher Secondary School Building	2,500,000

1	2	3	4	5
280.	Firasat Gram Vikas Evam Shiksha Sansthan, Vill. Devrania Shumali, PO: Khas, Tehsil- Sadar, Distt. Rampur (UP)	2012-13	For construction of Primary School Building	1,000,000
281.	Pragati Modern School Samiti, Vill. Dhanauri, Tehsil Swar, Distt. Rampur (UP)	2012-13	For expansion of Middle School Bldg.	800,000
282.	Abdul Rahman Shiksha Samiti, Vill. Rampur-Shahpur, Block Chandous, Tehsil Ghabana, Distt. Aligarh (UP)	2012-13	For expansion of Middle School Bldg.	800,000
283.	Guru Tegh Bahadur Educational Society, Powayan Road, Banda, Distt. Shahjahanpur (UP)	2012-13	For construction of 100 bedded Boys Hostel Bldg.	3,000,000
284.	Siraje Hind Educational Society, Vill. & PO: Murki, Kerakat, Distt. Jaunpur	2012-13	For expansion of Higher Secondary School Building	1,500,000
285.	Shalesh Jan Kalyan Samiti, Vill. Nagdinpur, Post, Baraipur, Distt. Ftehpur	2012-13	For expansion of High School Building	1,000,000
286.	Abdul Rasheed Samaj Seva Samiti, Milak-Amaati, PO: Dilari, Distt. Moradabad	2012-13	For expansion of Middle School Bldg.	800,000
287.	Foundation for Social Care, 173/35, 2nd Floor, Dr. B. N. Verma Road, Aminabad, Distt. Lucknow-226018 (UP)	2012-13	Expansion of High School Bldg.	1,000,000
288.	Little Nest Public Educational Society, Vill. & PO: Jargawan, Distt. Barabanki-225416 (UP)	2012-13	Expansion of Middle School Bldg.	800,000
289.	Mariyam Hoor Memorial Educational Welfare Society, Vill. & PO: Gosaiganj, Tehsil -Sadar, Distt. Faizabad (UP)	2012-13	Expansion of Middle School Bldg.	800,000
290.	Linh Son Buddhist Dong Faap Intermediate College Society, In-front of Imperial Hotel, Vill. & Post: Kushinagar, Distt. Kushinagar-274403 (UP)	2012-13	Expansion of High School Bldg.	1,000,000
291.	Weaker Section Education & Common Welfare Society, Town & Post. Kunderki, Tehsil -Bilari, Distt. Moradabad -202413 (UP)	2012-13	Construction of Middle School Bldg.	1,500,000
292.	Mukhiya Shabbir Education Society, Vill. Wakarpur, Atayan, Post -Baheri Brahma-nan, Distt. Moradabad-244402 (UP)	2012-13	Expansion of High School Bldg.	1,000,000
293.	Muslim Fund Kopaganj, C/o Habib Hr. Sec. School, Madani Manzil, Chaman Road, Kopalganj, Ghousi, Distt. Mau-275305 (UP)	2012-13	Purchase of Computers & Science Lab Equipment	140,000

1	2	3	4	5
294.	Iqbal Gafoor Public School Samiti, Manjhola Billoch, Post & Block -Noorpur, Distt. Bijnor-246727 (UP)	2012-13	Construction of 100 Bedded Boys Hostel Bldg.	3,000,000
295.	A.I.A. Educational Society, Akhter building, 36, Tavela Street, Nr. Gokuldas Degree College, Distt. Moradabad-244001 (UP)	2012-13	Construction of 100 Bedded Girls Hostel Bldg.	2,500,000
296.	Naseeran Memorial Educational Society, C/o Janta Degree College, PO: Noorpur, Distt. Bijnor-246734 (UP)	2012-13	Construction of Girls Hostel Bldg.	3,000,000
297.	Citizen Care & Upliftment Foundation, C/o Decent Collegiate, Hauda Talab Post Kakori, Distt. Lucknow (UP)	2012-13	Construction of Primary School Bldg.	1,000,000
298.	Abdul Rauf Khan Shiksha Samiti, C/o Abdul Rauf Khan Memorial Jr. High School, Vill. Sharfabad, PO: Jarari, Distt. Farrukhabad-209739	2012-13	Construction of Middle School Bldg.	1,500,000
299.	Janta Public School Samiti, C/o HKS Hr. Sec. School, Vill. Usmanpur, PO: Sultanpur, Distt. Moradabad-244001 (UP)	2012-13	Expansion of High School Bldg.	1,000,000
300.	Ekta Prathmic Vidhalay Samiti, C/o Abdul Hakim Memorial Inter College, Vill. Sultan Pur Munda, PO: Sahaspur, Tehsil -Thakur-dwara, Distt. Moradabad-244401 (UP)	2012-13	Expansion of Hr. Sec. School Bldg.	1,500,000
301.	Mohaddis-e-Azam Mission School Samiti, Kichaucha Shariff, Distt. Ambedkar Nagar (UP)	2012-13	Expansion of High School Bldg.	1,000,000
302.	Subedar Allaudin Educational and Welfare Society, H.No.17, Abul Fazal Enclave-I, Jamia Nagar, Okhla, New Delhi-110025	2012-13	Expansion of National Public School Bldg. at Vill. Harsoli, Distt. Muzaffarnagar (UP)	800,000
303.	Muslim Educational and Social Welfare Association, C/o Deoband Unani Medical College, Mohalla -Naya Bans, Nr. Talheri Chungi, Deoband, Distt. Saharanpur-247554 (UP)	2012-13	Construction of 100 Bedded Boys Hostel Bldg.	3,000,000
304.	Tahira Begum Memorial Educational and Welfare Society, 93/103, B.C. Bunkar Colony, Narai Bandh, PO: Maunath-Bhanjan, Distt. Mau-275101 (UP)	2012-13	Expansion of Primary School Bldg.	500,000
West Bengal				
305.	Muslim Welfare & Educational Trust, 40/4B, Ekbalpore Lane, Kolkatta (WB)	2012-13	For construction of 50 Bedded Girls Hostel Bldg.	1,500,000
Total				402,450,000

NOTE: No Grant-in-aid was sanctioned during the year 2010-11

Statement-II*Maulana Azad Education Foundation**Summary of State-wise Sanction of Scholarship during the last three years (2010-11 to 2012-13)*

Sl. No.	Name of State/UT	Amount (Rs. in lakh)							
		2010-11		2011-12		2012-13		Total	
		No. of Girls	Amount	No. of Girls	Amount	No. of Girls	Amount	No. of Girls	Amount
1	2	3	4	5	6	7	8	9	10
1.	Andaman and Nicobar Islands	2	0.24	0	0.00	0	0.00	2	0.24
2.	Andhra Pradesh	924	110.88	903	108.36	1323	158.76	3150	378.00
3.	Arunachal Pradesh	0	0.00	2	0.24	0	0.00	2	0.24
4.	Assam	429	51.48	487	58.44	717	86.04	1633	195.96
5.	Bihar	1425	171.00	1490	178.80	2642	317.04	5557	666.84
6.	Chandigarh	0	0.00	0	0.00	18	2.16	18	2.16
7.	Chhattisgarh	13	1.56	5	0.60	4	0.48	22	2.64
8.	Dadra and Nagar Haveli	0	0.00	0	0.00	0	0.00	0	0.00
9.	Daman and Diu	0	0.00	1	0.12	0	0.00	1	0.12
10.	Goa	5	0.60	3	0.36	2	0.24	10	1.20
11.	Gujarat	610	73.20	604	72.48	877	105.24	2091	250.92
12.	Haryana	28	3.36	16	1.92	42	5.04	86	10.32
13.	Himachal Pradesh	1	0.12	0	0.00	0	0.00	1	0.12
14.	Jammu and Kashmir	7	0.84	10	1.20	33	3.96	50	6.00
15.	Jharkhand	556	66.72	539	64.68	718	86.16	1813	217.56
16.	Karnataka	546	65.52	1015	121.80	1488	178.56	3049	365.88
17.	Kerala	2338	280.56	2318	278.16	3330	399.60	7986	958.32
18.	Lakshadweep	0	0.00	0	0.00	0	0.00	0	0.00
19.	Madhya Pradesh	400	48.00	483	57.96	731	87.72	1614	193.68
20.	Maharashtra	1394	167.28	1476	177.12	2230	267.60	5100	612.00
21.	Manipur	11	1.32	43	5.16	41	4.92	95	11.40
22.	Meghalaya	4	0.48	4	0.48	6	0.72	14	1.68
23.	Mizoram	0	0.00	0	0.00	0	0.00	0	0.00
24.	Nagaland	0	0.00	15	1.80	2	0.24	17	2.04
25.	NCT of Delhi	228	27.36	228	27.36	332	39.84	788	94.56

1	2	3	4	5	6	7	8	9	10
26.	Odisha	43	5.16	39	4.68	87	10.44	169	20.28
27.	Puducherry	10	1.20	15	1.80	4	0.48	29	3.48
28.	Punjab	1685	202.20	215	25.80	167	20.04	2067	248.04
29.	Rajasthan	561	67.32	636	76.32	680	81.60	1877	225.24
30.	Sikkim	0	0.00	0	0.00	0	0.00	0	0.00
31.	Tamil Nadu	1176	141.12	1230	147.60	1802	216.24	4208	504.96
32.	Tripura	3	0.36	0	0.00	2	0.24	5	0.60
33.	Uttar Pradesh	3676	441.12	3909	469.08	5791	694.92	13376	1605.12
34.	Uttaranchal	32	3.84	38	4.56	77	9.24	147	17.64
35.	West Bengal	1219	146.28	1976	237.12	2010	241.20	5205	624.60
Total		17326	2079.12	17700	2124	25156	3018.72	60182	7221.84

Statement-III*Maulana Azad Education Foundation**State-wise details of grant-in-aid sanctioned for Hostels during the last three years*

Sl. No.	Name and Address of the NGO	Year of Sanction	Purpose of grant	Grant-in-aid Sanctioned (Rs.)
1	2	3	4	5
Andhra Pradesh				
1.	Sister Care Education Society, 2-14-151, Syamala Nagar, Nr. Railway Gate, Distt. Guntur (A.P.)	2012-13	For construction of 100 bedded Girls Hostel Bldg.	3,000,000
2.	Khwaja Garib Nawaz Educational Society, Main Road, Kangala Distt. Guntur (A.P.)	2012-13	For construction of 30 bedded Girls Hostel Bldg.	1,000,000
3.	Muslim Minorities Education & Welfare Society, Vijaynagar Distt. Hyderabad (A.P.)	2012-13	For construction of 100 bedded Girls Hostel Bldg.	3,000,000
Arunachal Pradesh				
4.	Ziro Valley Charity Mission Society, C/o Ziro Valley School, Vill. Lempia, PS/PO: Ziro, Distt. Lower Subansiri (Arunachal Pradesh)	2011-12	Construction of Boy's Hostel Bldg.	3,000,000
Assam				
5.	Pathrakandi College of Education, PO: Patharkandi, Distt. Karimganj-788724 (Assam)	2011-12	Construction of Boys Hostel Bldg.	1,000,000
6.	North East Paramedical and Nursing Institute, C/o NEPNI School of Nursing, Ambika Mansion, Hatigaon Main Road, Dispur, Distt. Guwahati-781006 (Assam)	2011-12	Construction of Girls Hostel Bldg.	3,000,000

1	2	3	4	5
Bihar				
7.	Kainat Foundation, C/o Kainat Inter School, Kainat Nagar, Kako, Distt: Jahanabad-804418	2011-12	Construction of Hostel. bldg.	1,470,000
8.	Alp Sankhyak Viaks Paristhan Kendra Nalanda Kaghzi Mohalla, Bihar Sharif, Distt. Nalanda (Bihar)	2012-13	For construction of 100 Bedded Boys Hostel Bldg.	3,000,000
9.	Edara Falahul Muslemin, Phulwari Sharif, Patna (Bihar)	2012-13	For construction of 100 bedded Girls Hostel Bldg.	3,000,000
Gujarat				
10.	Pir Haji Alishah Bukhari High School Samakhiyali Trust, National Highway No. 8, Nr. Char Rasta, Samakhiyari, Tq. Bhachau, Distt. Kuchchh	2011-12	Construction of 30 Bedded Boys Hostel Bldg.	1,000,000
11.	Darul Uloom Faizur-Rahman Trust, Opp. Vrudhhashram, R.T.O. Road, Junagadh-362001	2011-12	Construction of 100 Bedded Girls Hostel Bldg.	3,000,000
Haryana				
12.	Ch. Azmat Khan Memorial Human Welfare Socieity, Vill: Neemkhera, Alipur Tigra Tehsil Ferozepur Jhirka, Distt. Mewat-122104	2011-12	Construction of 30 Bedded Boys Hostel bldg.	1,000,000
Jharkhand				
13.	Abdur Razzaque Ansari Memorial Welfare Society, Irba, Ormanjhi, Distt. Ranchi-835238 (Jharkhand)	20.07.10	Construction of Girls Hostel Bldg.	3,000,000
14.	Hazrat Munam Pak Talimee Mission, Hazari Bagh (Jharkhand)	2012-13	For construction of 50 Bedded Boys Hostel Bldg.	1,500,000
Karnataka				
15.	Saquafia Millat Education Society, Vivekanad Nagar, Gadag	2011-12	Construction of 30 Bedded Boys Hostel bldg.	1,000,000
16.	Aftab Educaiton Trust, Yermarus Camp -584135, Tq. & Distt. -Raichur	2011-12	Construction of 100 Bedded Boys Hostel Bldg.	3,000,000
17.	Azad Educational Society, C/o Abul Kalam Azad High School, Athani-591304, Belgaum (Karnataka) (Ph: 251692)	2011-12	Construction of 100 Bedded Girls Hostel bldg.	3,000,000
18.	Ar-Rehan Educational Trust, Assar Mohalla, Sira -572137, Distt. Tumkur (Karnataka)	2011-12	Consturction of 30 Bedded Boys Hostel Bldg.	1,000,000
19.	MMU Trust, Konkani Doddi, Ramadevara Betta Road, Ramanagaram-571511, Distt. Bangalore (Karnataka)	2011-12	Construction of 30 Bedded Girls Hostel Bldg.	1,000,000
20.	People's Education Society & Trust, Shaikh Campus, Nehru Nagar, Distt. Belgaum-590010 (Karnataka)	2011-12	Construction of 100 Bedded Boys Hostel bldg.	3,000,000

1	2	3	4	5
21.	Noor Educational Trust, Noor Colony, Nr. Horticulture Centre, Haladkeri, Hyderabad Road, Distt. Bidar (Karnataka)	2012-13	For construction of 30 Bedded Boys Hostel Bldg.	1,000,000
22.	The Huda Educational Society, Cowl Bazar, Bellary (Karnataka)	2012-13	For construction of 30 Bedded Girls Hostel Bldg.	1,000,000
23.	Jafaria Education & Welfare Trust, Potenahalli, Gauribdnur Taluk, Distt. Chickbalapur-561213 (Karnataka)	2012-13	Construction of 30 Bedded Boy's Hostel Bldg.	1,000,000
Kerala				
24.	Islahiya Association, Chennamangallur, Mukkam, Calicut	2011-12	Construction of 100 Bedded Girls Hostel bldg.	3,000,000
25.	Ansarul Islam Charitable Trust, C/o Markazul Uloom Eng. School, At & PO: Kondotty-673638, Distt. Malappuram (Kerala)	2011-12	Construction of 100 Bedded Girls Hostel bldg.	3,000,000
26.	Mankada Anadha Sala Sangham, C/o Mufeed Al-Uloom Arabic College, Post-Mankada, Distt. Malappuram-679324 (Kerala)	2011-12	Construction of 30 Bedded Girls Hostel Bldg.	1,000,000
27.	Koppam Muslim Education Trust, PO: Pulassery, Koppam, Distt. Palakkad -679307 (Kerala)	2011-12	Construction of Girls Hostel Bldg.	1,000,000
28.	Muslim Cultural Trust, PO. Melmuri, Distt. Malappuram (Kerala)	2011-12	Construction of Girls Hostel Bldg.	3,000,000
29.	Kumaranellur Islahiya Arabic College & Orphanage Commit-tee, C/o Islahiya Orphanage School, Kumaranellur, PO: Angadi, Distt. Palakkad-679552 (Kerala)	2011-12	Construction of Hostel Bldg	1,500,000
30.	Jamia Nadwiyaa Trust, Salah Nagar, PO. Edavanna Distt. Malappuram (Kerala)	2012-13	For construction of 100 Bedded Girls Hostel Bldg.	3,000,000
31.	Makhdoomiya Islamika Samskarika Complex Committee, Athanikkal, PO: Velluvambram, Distt. Malappuram (Kerala)	2012-13	For construction of 100 Bedded Girls Hostel Bldg.	3,000,000
32.	Islamic Development Council (IDC), C/o IDC English School, Orumanayur, PO: Chavakkad, Distt. Thrissur (Kerala)	2012-13	Construction of 30 Bedded Girls Hostel bldg.	1,000,000
Maharashtra				
33.	Walawa Taluka Baudha Society, C/o Wanlesswadi High School, Wanlesswadi, Tal. Miraj, Distt. Sangli-416416 (MS)	2011-12	Construction of Boys Hostel Bldg.	3,000,000
34.	Shri Umajirao Sanamadikar Medical Foundation, Jath, Tal. Jath, Distt. Sangli-416404 (MS)	2011-12	Construction of Boys Hostel Bldg.	3,000,000

1	2	3	4	5
35.	Abdul Majeed Central Education Society, 502, Amar Sajjan Towers, D. Nagpur (MS)	2012-13	For construction of 100 Bedded Boys Hostel Bldg.	3,000,000
36.	Muslim Youth Welfare Association, 95/6, I.L.H. Colony, Distt. Nanded-431602 (MS)	2012-13	Construction of 30 Bedded Boys Hostel Bldg.	1,000,000
Manipur				
37.	Kashung Thoyiba Leingaila Educational Resource Centre, PB No. 38, Phungreitang, Circle Road (Zingsho Phungreitang/Seipet Ramlung) Distt. Ukhrul-795142 (Manipur)	2011-12	Construction of Boys Hostel Bldg.	3,000,000
38.	The Muolvaiphei Rural Health & Research Centre, Muolvaiphei, Distt. Churachandpur (Manipur)	2012-13	For construction of 30 Bedded Girls Hostel Bldg.	1,000,000
39.	Chil Chil Asian Mission Society, Campus Distt. Kanglatngbi (Manipur)	2012-13	For construction of 100 Bedded Girls Hostel Bldg.	3,000,000
Nagaland				
40.	Lima Aier Memorial School, Lingrijan, Distt. Dimapur (Nagaland)	2012-13	For construction of 100 Bedded Girls Hostel Bldg.	2,500,000
Rajasthan				
41.	Darul Uloom Faize Siddiqia (Sunnia Hanfia) Sansthan, Vill. Sujan Ka Niwan, Post: Nawatala (Bakhasar) Teh. Choutan, Distt. Barmer (Rajasthan)	2012-13	For construction of 100 Bedded Boys Hostel Bldg.	3,000,000
Tamil Nadu				
42.	Texcity Medical & Educational Trust, Texcity Campus, Podanur Main Road, Coimbatore-641023 (TN)	2011-12	Consturction of Girls Hostel Bldg.	2,500,000
43.	Dr. Rahman's Trust, C/o Munna Australian Matriculation Hr. Sec. School, No.22/10, Gummath Palli Street, Parangipettai, Distt. Cuddalore-608502 (TN)	2012-13	Construction of 50 Bedded Girls Hostel Bldg.	1,500,000
Uttar Pradesh				
44.	Eram Educational Society, C-Block, Indiranagar, Lucknow	2011-12	Construction of 30 Bedded Girls Hostel Bldg.	1,000,000
45.	Tasadduque Husain Muslim Educational Society, C/o Waseem Turki Muslim Degree College, Vill. Fatehpur Mafi, Post Palaula, Distt. JP Nagar-244222	2011-12	Construction of 30 Bedded Boys Hostel Bldg.	1,000,000
46.	Madarsa Nisarul Uloom Shahzadpur, Akbarpur, Ambedkar Nagar-224122	2011-12	Construction of 100 Bedded Boys Hostel Bldg.	3,000,000

1	2	3	4	5
47.	A.N. Ambedkar Siksha Sansthan, C/o A. N. Ambedkar High School, Gram Machhriya Gaon, 506, Yashoda Nagar, Kanpur	2011-12	Construction of 100 Bedded Boys Hostel Bldg.	3,000,000
48.	Shahid Memorial Educational Society, C/o Shahid Memorial Junior High School, Near Ravan Chungi, Qaboolpura, Badaun -243601	2011-12	Construction of 30 Bedded Boys Hostel Bldg.	1,000,000
49.	Dalit Pichhra Varg Alpsankhyak Avam Nirasharit Mahila Utthan Samiti, V/P-Inhauna, Singhpur, Tiloi, Raebareli-229801	2011-12	Construction of Boys & Girls Hostel Bldg.	3,000,000
50.	Darul Uloom Qadria Gulshan-e-Barkat, Parasarai, PO: Intyathol, Distt. Gonda	2011-12	Construction of Girls Hostel Bldg.	2,500,000
51.	Oxford Public School Siksha Samiti, C/o Oxford Veer Abdul Hameed High School, Mohalla -Fatehullah Ganj, Ward No. 19, Thakurdwara, Distt. Moradabad-244601 (UP)	2011-12	Construction of Boys Hostel Bldg.	1,300,000
52.	Mirza Ahsanullah Beg Education & Social Welfare Society, Vill. & Post: Anjan-Shaheed, Distt. Azamgarh -276125 (UP)	2011-12	Construction of 100 Bedded Girls Hostel Bldg	3,000,000
53.	Swargiya Abdul Jabbar Uchattar Madhyamik Vidyalaya Samiti, Vill. Sukhankheda, PO: Bhatoli, Tehsil-Sandeela, Distt. Hardoi-241001 (UP)	2011-12	Construction of Boys Hostel Bldg.	1,000,000
54.	Haji Ali Jan Khan Memorial Educational Society, Villgae & Post-Shareef Nagar, Tehsil-Thakudwara, Distt. Moradabad-244602 (UP)	2011-12	Construction of 100 Bedded Dormitory type Boys Hostel Bldg.	3,000,000
55.	Muslim Progressive and Educational Council of UP, Abul Barkat, Deoband, Distt. Saharanpur-247554 (UP)	2011-12	Construction of 100 bedded girls hostel bldg.	3,000,000
56.	N. Rahman Allahabad Public School Society, Noorulla Road, Allahabad-211003 (UP)	2011-12	Construction of 100 Bedded Girls Hostel Bldg.	3,000,000
57.	Maharana Pratap Balika Uchchatar Madhyamik Vidyalay Samiti, Karchalpur, Distt. Fatehpur (UP)	2011-12	Construction of 30 Bedded Boys Hostel Bldg.	1,000,000
58.	Freedom Fighter Maulana Hussain Ahmed Madni Educational Trust, Madni Manzil, Madni Nagar, Deoband, Distt. Saharanpur-247554 (UP)	2011-12	Construction of Girls Hostel Bldg.	3,000,000
59.	Mirza Anwer Beg Charitable Trust, Erekiyana, Shahganj, Jaunpur (UP)	2012-13	For construction of 30 Bedded Girls Hostel Bldg.	1,000,000
60.	Abdul Gaffar Hashmi Inter College Association, Vill. & PO: Sahdullah Nagar, Distt. Balrampur (UP)	2012-13	For construction of 100 Bedded Boys Hostel Bldg.	3,000,000

1	2	3	4	5
61.	Guru Tegh Bahadur Educational Society, Powayan Road, Banda, Distt. Shahjahanpur (UP)	2012-13	For construction of 100 Bedded Boys Hostel Bldg.	3,000,000
62.	Iqbal Gafoor Public School Samiti, Manjhola Billoch, Post & Block-Noorpur, Distt. Bijnor-246727 (UP)	2012-13	Construction of 100 Bedded Boys Hostel Bldg.	3,000,000
63.	A.I.A. Educational Society, Akhter Building, 36, Tavela Street, Nr. Gokuldas Degree College, Distt. Moradabad-244001 (UP)	2012-13	Construction of 100 Bedded Girls Hostel Bldg.	2,500,000
64.	Naseeran Memorial Educational Society, C/o Janta Degree College, PO: Noorpur, Distt. Bijnor-246734 (UP)	2012-13	Construction of Girls Hostel Bldg.	3,000,000
65.	Muslim Educational & Social Welfare Association, C/o Deoband Unani Medical College, Mohalla-Naya Bans, Nr. Talheri Chungi, Deoband, Distt. Saharanpur-247554 (UP)	2012-13	Construction of 100 Bedded Boys Hostel Bldg.	3,000,000
Uttarakhand				
66.	Madarsa Gulzar Farid Society, C/o M.G.F.M. Inter College, Dargah Imam Sahab Piran Kaliyar, Post Khas Roorkee, Distt. Haridwar-247667	2011-12	Construction of 100 Bedded Boys Hostel Bldg.	3,000,000
West Bengal				
67.	Beluni Janakalyan Sangha, PO: Dholahat, Block: Kulpi, Distt. South 24-Parganas	2011-12	Construction of 50 Bedded Hostel Bldg.	1,500,000
68.	Muslim Welfare & Educational Trust, 40/4B, Ekbalpore Lane, Kolkatta (WB)	2012-13	For construction of 50 Bedded Girls Hostel Bldg.	1,500,000
Total				149,270,000

Rural Road Package

5029. SHRI NILESH NARAYAN RANE: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has cleared rural road package to ensure growth and remove Maoist influence in forested tribal area;

(b) if so, the details thereof along with the amount allocated for this purpose, State-wise;

(c) whether any norms has been relaxed for this purpose;

(d) if so, the details thereof; and

(e) the time by which the aforesaid package will be finalised?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA): (a) and (b) Rural Road connectivity under Pradhan Mantri Gram Sadak Yojana (PMGSY) is a key component of Rural Development by promoting access to economic and social services and thereby generating increased agricultural incomes and productive employment opportunities, resultantly in ensuring sustainable poverty reduction and growth in Left Wing affected tribal areas of 82 districts, as identified under Integrated Action Plan (IAP) by the Ministry of Home Affairs and Planning Commission. State-wise details of the works cleared and amount allocated are given in the enclosed Statement-I.

(c) and (d) Yes, Madam. For effective implementation of PMGSY Scheme in the districts under Integrated Action

Plan (IAP) as identified by the Ministry of Home Affairs and Planning Commission, relaxations provided under the programme guidelines are detailed at Statement-II.

(e) Rural Road is a State subject and PMGSY is a one-time special intervention of Central Government to improve the Rural Infrastructure through construction of roads. The rural roads under PMGSY are constructed, maintained and owned by the respective State/UT Governments in accordance to PMGSY guidelines. As such, the responsibility of timely completion of these roads and action for delay in completion of these lies with the State/UT Governments.

Statement-I

(Rs. in crore)

Sl. No.	Name of State(s)	No. of roads cleared	Amount allocated
1.	Andhra Pradesh	2,846	2,191
2.	Bihar	3,300	5,326
3.	Chhattisgarh	3,370	4,315
4.	Jharkhand	2,739	3,249
5.	Madhya Pradesh	3,948	4,725
6.	Maharashtra	468	476
7.	Odisha	6,702	9,895
8.	Uttar Pradesh	726	689
9.	West Bengal	449	1,084
Grand Total		24,548	31,950

Report upto March 2013

Statement-II

Relaxations in the PMGSY Guidelines for IAP district

- (i) All habitations in Integrated Action Plan (IAP) districts, whether in schedule-V areas or not, with a population of 250 and above (as per 2001 Census) made eligible for coverage under PMGSY as against the population of 500 and above (as per 2001 Census) in other areas.
- (ii) In Integrated Action Plan (IAP) districts, cost of bridges upto 75 metres under PMGSY is borne by

the Government of India as against upto 50 metres for other areas.

- (iii) In case of IAP districts, the minimum tender package amount has been reduced to 50 lakhs.
- (iv) The time limit upto 24 calendar months is allowed for completion of work in IAP districts. However, no extra liability, if any, on account of cost escalation shall be met from the programme fund provided by the Ministry of Rural Development, Government of India.
- (v) While formulating estimates and preparing DPRs, cost of insurance premium against risks such as damaging or burning of plants and machinery etc. of contractors can also be included.
- (vi) The difference in cost between Cement Concrete road and bituminous road can be shared by Centre and States concerned in the ratio of 90:10 instead of 50:50 in the case of other States. Proposals of such Cement Concrete roads up to 20% of the total newly proposed roads in the highly affected blocks can be accepted as against 10% in respect of other areas.
- (vii) General approval under Section 2 of Forest (Conservation) Act, 1980 for diversion of forest land up to 5 ha for selected public infrastructure projects in IAP districts has been accorded by the Ministry of Environment and Forest and orders have been issued.

[Translation]

Employment in Rural Areas

5030. SHRI RAJU SHETTI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to appoint some officials in the rural areas to promote avenues of employment in the rural areas;
- (b) if so, the details thereof;
- (c) the time by which these appointments are proposed to be made?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (c) The Ministry of Rural Development does not have any proposal to appoint officials in the rural areas to promote avenues of employment in rural areas.

[English]

Monitoring System for Fertilizers

5031. SHRI M. SREENIVASULU REDDY: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Monitoring System for fertilizers production etc. adopted by the Government seems to have not yielded the desired results;

(b) if so, the details thereof along with the reasons therefor, State-wise; and

(c) the steps being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) The Fertilizer Monitoring System (FMS-*www.urvarak.co.in*) adopted by the Department of Fertilizers monitors production of fertilizers, movement of imported/indigenous fertilizers etc. at various stages in the value chain. This system enables overall management of movement of fertilizers in the country, upto the District level, and empowers all stake holders with real time information regarding availability.

The production of fertilizers is normally tracked by this system plant-wise across the country.

(c) In order to bring more transparency in fertilizer movement, the Department has taken proactive approach by extending the fertilizer tracking from District to the last point of the retailer through mFMS.

[Translation]

Rake Points

5032. SHRIMATI KAMLA DEVI PATLE:
SHRI P. L. PUNIA:

Will the Minister of RAILWAYS be pleased to state:

(a) the criteria adopted by the Railways for allotment of rake points for fertilizers/commodities to various States in the country;

(b) whether the non-functional rake points at Naila Janjgir under Bilaspur zone was set up without fulfilling the said criteria;

(c) if so, the reasons therefor along with the steps taken/being taken against those responsible for the said non-functional rake point;

(d) whether the Railways propose to revive/ make the said rake point functional along with other non-functional rake points in the country, if so, the details thereof, and the if not the reasons therefore;

(e) whether the Railways have received proposals from various States particularly from Uttar Pradesh for setting up of more rake points; and

(f) if so, the details thereof along with the details of action taken thereon by the Railways, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) The rake points are planned/identified for fertilizers and all other commodities on the basis of operational requirement and commercial viability reflected through traffic projections, technical feasibility and resource availability.

(b) No, Madam.

(c) and (d) After opening of the goods shed at Naila Janjgir only a few rakes were loaded and no indents were placed thereafter. Railways have taken initiative to revive this goods shed through initiation of dialogue with industry and FCI. Steps have been taken to provide the necessary infrastructural facilities required for the efficient working of the goods shed.

(e) Yes, Madam.

(f) Government of Uttar Pradesh had asked for construction and development of rake points at nine places. The details along with Railway's comments are as under:

Sl. No.	Station/District	Comments		Result
		Present Constraints	Nearest rake point available	
1	2	3	4	5
1.	Gurusahai Ganj/Kannauj	<p>1. At Gursahai Ganj station, half rake siding of 350 mts. is available with single entry from Khudaganj side. Direct loading/unloading from truck is not possible due to less width (5.5 mts) of rake handling platform. Development/Extension of platform is not possible due to severe space constraint.</p> <p>2. This station was opened for Potato loading for six months [<i>Vide</i> Rate Circular No. 341/2006 dated 28.12.2006] but no loading was offered in this period.</p>	At present, in Kannauj district, fertiliser, is being supplied from goods sheds at Kanpur (102 kms away from Gurusahai Ganj) and Farrukhabad (37 kms away from Gursahai Ganj) without any problem.	Not feasible
2.	Kasganj/Kanshiram Nagar	Full rake handling siding is already available. A total of 11 rakes were dealt with at this goods shed last year that included 7 inward (Salt) and 04 outward (maize) rakes.		Already available
3.	Sirathu/Kaushambi	At Sirathu, construction and development of rake point facility is not feasible due to space constraint.	<p>1. The nearest goods shed is Fatehpur [60 kms from Sirathu] where only 6-7 rakes are dealt with per month. Spare capacity to deal with additional rakes is therefore available.</p> <p>2. Naini is another nearby goods shed, located 62 kms from Sirathu, where 30 rakes are dealt with per year.</p>	Not feasible
4.	Karvi/ Chitrakoot		The nearest goods shed is Banda, located 68 kms away, where only 5 inward rakes per month were dealt with in the last financial year and it has spare capacity to deal with extra rakes.	Commercially not viable.

1	2	3	4	5
5.	BawvahSumerpur/ Hamirpur	Bharwa Sumerpur already has a 330 mts. long goods shed that can accommodate 25 BCN wagons. It was twice opened for traffic for a period of six months each but no traffic was offered. It is still open for traffic with effect from 11.8.2011 as a two point combination point with Banda or Bhimsen.		Commercially not viable on account of insufficient traffic.
6.	Bagpat/Bagpat	This 3 line station on Delhi-Shamli section of Delhi division of NR has H/L PFs provided on both the loop lines. Loop line no. 1 has access from Bagpat town, which can only be used for passenger traffic. Loop line no. 3, besides having an H/L PF, does not have road approach to cater to any usage by way of freight handling.	Shamli and Gaziabad are functional goods sheds located 54 kms. and 48 kms. respectively from Bagpat with spare capacity available for freight handling.	Commercially not viable.
7.	Phaphoond/Auriya	At Phaphoond Construction and development of rake point facility is not feasible due to space constraints.	The nearest goods shed is Etawah [56 kms from Phaphoond and CPC [Kanpur – 80 kms from Phaphoond].	Not feasible
8.	Robertsganj/Sonbhadra	Robertsganj station was opened for freight traffic from 04.10.2010 to 03.04.2011 but neither any inward nor any outward traffic was offered here. To honour the request of UP Govt., it has been re-opened <i>w.e.f</i> 2707/12 on an experimental basis for a period of six months for handling of chemical fertilizers.	The nearest rake point to Robertsganj is Chunar, which is 56 km away. It is further mentioned that if firm traffic is offered, this station can be developed for rake handling in future.	Re-opened <i>w.e.f</i> 27.07.12 on an experimental basis for a period of six months for handling of chemical fertilizers
9.	Jarwal Road/Bahraich	It is a road side station on Gonda-Barabanki main line with 4 lines (02 main line, one UP loop and one DN loop).	In radius of approx. 50 kms around Jarwal Road station, there are 4 stations 1. Gonda (46 km) 2. Gonda Katcheri (41 km), 3. Tahsil Fatehpur (38 km) 4. Mohmoodabad Awadh (54 km) with rake handling	Commercially not viable

1	2	3	4	5
				<p>facilities. Another goods shed is being developed at Subhagpur station (52 kms from Jarwal Road). Gauge Conversion of Gonda-Bahraich section is already sanctioned. In Gauge Conversion, goods shed is being developed at Chilwariya station which is only 12 kms from Bahraich station.</p> <p>Development of a full rake point at Jarwal Nagar, located in close proximity to 4 goods sheds and 2 addl. Goods sheds being planned, is neither operationally required nor commercially justified.</p>

Capacity Augmentation and improvement in Goods shed all over the country is an on-going activity. Proposals are examined based on operational requirement, commercial justification, technical feasibility and resource availability. The justification depends upon the traffic projections, availability of other goods sheds in close proximity and spare capacity available with them. 101 works for goods sheds improvement at a cost of Rs. 1124.23 cr. are sanctioned and on-going all over Indian Railways. This includes 5 works, that were sanctioned in last two Budgets, at a cost 27.42 cr.

[English]

Rairangpur Station

5033. SHRI LAXMAN TUDU: Will the Minister of RAILWAYS be pleased to state:

(a) the present status of category of Rairangpur station under South Eastern Railway;

(b) whether it is a fact that the Passenger facilities have not been provided as per allotted category;

(c) if so, the reasons therefor; and

(d) the steps taken/proposed to be taken to provide the facilities and amenities as per its category?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) As per passenger earnings of 2011-12, Rairangpur station falls under 'E' category.

(b) Minimum essential amenities as per category of the station are available at this station.

(c) and (d) Do not arise.

Electoral Reforms

5034. SHRI NRIPENDRA NATH ROY: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Law Commission of India has submitted its suggestions on electoral reforms in the country;

(b) if so, the salient features of the suggestions and the further steps being taken thereon;

(c) whether the amendment to the People's Representation Act particularly on disqualification of candidates with criminal records is also under consideration; and

(d) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) The 20th Law Commission was requested to submit concrete suggestions on electoral reforms within three months from 16th January, 2013. However, the Commission has informed that recommendations on electoral reforms would require extensive consultations within the Law Commission, other stakeholders including Election Commission and Political Parties. The Law Commission has started deliberation on the issue and are likely to submit their suggestions to Government soon.

(b) to (d) Do not arise.

[Translation]

Railway Halt at Jaroda Jat

5035. SHRI JAGDISH SINGH RANA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have taken any steps for setting up of railway halt in a village Jaroda Jat located 18 kilometres from Deoband railway station on Saharanpur-Meerut rail route;

(b) if so, whether the Northern Railway has received requests from public representatives in this regard;

(c) if so, the details thereof; and

(d) the action taken/proposed to be taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) to (d) A reference was received from the Hon'ble MP regarding opening of a halt station at Jaroda Jat near Deoband on Saharanpur-Meerut railway route. The halt at the proposed location has neither been found operationally feasible nor commercially viable.

[English]

Introduction of new phase of PMGSY

5036. SHRI NALIN KUMAR KATEEL:
SHRI SHIVARAMA GOUDA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government proposes to introduce the second phase of Pradhan Mantri Gram Sadak Yojana (PMGSY) in some States of the country;

(b) if so, the details and the objectives thereof; and

(c) the funds allocated to each State for the said purpose?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA): (a) and (b) Yes, Madam. The Pradhan Mantri Gram Sadak Yojana-II (PMGSY-II) Scheme is proposed with the objective of consolidation and upgradation of the existing rural road network as part of the poverty alleviation strategy.

(c) The Pradhan Mantri Gram Sadak Yojana-II (PMGSY-II) Scheme is yet to be approved. As such funds have not been allocated for the purpose to the States.

Polavaram Project

5037. SHRI ANANTHA VENKATARAMI REDDY: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government of Andhra Pradesh has requested the Union Government to declare Indira Sagar Polavaram Project as a national project; and

(b) if so, the status of the proposal?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) and (b) Yes, Madam. State Government of Andhra Pradesh has submitted the proposal of Indirasagar Polavaram Project for inclusion as National Project in April, 2009 to Central Water Commission. The project was recommended for inclusion as National Project by the High Powered Steering Committee of Ministry of Water Resources in August, 2009. The Expenditure Finance Committee (EFC) Memorandum was discussed in the EFC meeting held on 5.3.2010 and it was *inter-alia* decided

that State Government may work out realistic cost & implementation programme of the project. The revised cost estimate of the project submitted by the State Government in August 2010 has been found acceptable by Advisory Committee of Ministry of Water Resources (MoWR) for Rs 16010.45 crores (Price Level 2010-11) in January 2011. Investment clearance from Planning Commission for revised cost estimate is to be obtained by State Government of Andhra Pradesh. Planning Commission has indicated that after considering all the facts of the project, it is decided to wait for further orders of the Supreme Court in the case before taking any action as the matter is *sub-judice*.

Desalination Plants

5038. SHRI HAMDULLAH SAYEED: Will the Minister of EARTH SCIENCES be pleased to state:

(a) whether National Institute of Ocean Technology has any scheme to commission desalination plants at nine locations in Lakshadweep;

(b) if so, the details of the locations of the said plants along with the current status and the costs incurred for the same;

(c) the reasons for the delay in setting up of such plants and action being taken in this regard;

(d) the details of the funds allocated for the setting up of such plants and the amount utilized; and

(e) the details of the expected production capacity of each of these plants, plant-wise?.

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI S. JAIPAL REDDY): (a) Yes, Madam.

(b) The first demonstration plant in Lakshadweep Islands at Kavaratti was commissioned in 2005 followed by two more desalination plants in Minicoy and Agatti in 2011. All the three plants were handed over to Lakshadweep Administration. Expenditures amounting to about Rs. 5 crores, Rs. 13 crores and Rs. 21 crores were incurred for commissioning the plants at Kavaratti, Minicoy and Agatti respectively.

(c) The delay in obtaining requisite approval for expenditure and the cost escalation of Rs. 55 crores

sought by the contractor to proceed with the work for establishment of plants at Androth, Kadamath, Amini, Chetlat, Kiltan and Kalpeni in Lakshadweep Islands halted the work. Since, the cost escalation sought is not permissible as per the contract, an action for termination of contract with M/s KCEL and simultaneous preparation of Detailed Project Report(DPR) with revised cost estimates for establishing desalination plants in six islands has been initiated.

(d) Out of Rs. 59.28 crores deposited by Lakshadweep Administration for establishing six plants, an amount of Rs. 42.55 crores was incurred for completion of two plants at Agatti and Minicoy, and supply of major equipment for setting up a plant at Androth.

(e) The production capacity of each of the LTTD plants set up at Kavaratti, Minicoy, Agatti and the proposed at Amini, Chetlet, Kadamath, Kalpeni, Kiltan and Androth is 1 lakh liter per day of potable water.

[Translation]

Violation of Guidelines by Big Industries

5039. SHRI ANJANKUMAR M. YADAV:
SHRI YASHBANT LAGURI:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether big/multi-national companies are violating the guidelines/norms pertaining to Micro, Small and Medium Enterprises (MSMEs) leading to closure of MSMEs;

(b) if so, the details thereof;

(c) whether any action has been taken by the Government against such companies;

(d) if so, the details thereof and the reasons therefor;

(e) the status of the cases reported/registered under Reservation Policy; and

(f) the steps taken by the Government to implement Reservation Policy in letter and spirit?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K.H. MUNIYAPPA): (a) and (b) Madam, 18 cases of

alleged violation of the policy of reservation for exclusive manufacture in Micro and Small Enterprises (MSE) Sector have been reported. However, such violations have not lead to closure of MSMEs.

(c) and (d) Action has been initiated against all the enterprises which have allegedly violated the policy of

reservation for exclusive manufacture in MSE Sector. The details are given in the Statement.

(e) and (f) The Government initiates legal action against enterprises violating the above reservation policy. The status of the cases has been given in the enclosed Statement.

Statement

Sl.No.	Name of the Unit	Address	Item(s) of Manufacture	Status of the case
1.	M/s Tupperware India Pvt. Ltd. & M/s Dart Mfg. India Pvt. Ltd.	Works: Building No.2, Plot No: L-1, Elmot Estate, Nacharam, IDA, Uppal Mandal, Rangareddy District Hyderabad-500076.	Plastic Products (Injection Moulded)	The case has been disposed off by the Court.
2.	M/s Ramswaroop Engineering Industries Ltd.	Works: Plot-No.6 &7, 'D' Block, Kalyani, Industrial Area, Nodia, (W.B.)	Stranded Wire	The case has been disposed off by the Court.
3.	M/s Dharm Pal Satya Pal Ltd.(Formerly known as D.S. Foods Ltd.)	Works: B-19, Sector-3, Noida, Gautam Buddh Nagar, U.P.	Ground & Processed Spices	The matter is <i>sub-judice</i> in the High Court, Allahabad
4.	M/s Jay Chemicals	Works: Plot No. 137, off Silvassa Road, Phase-II, GIDC, Vapi-396195 Distt.: Valsad. (Gujarat)	(i)Fast Blue BB Base and (ii)Fast Red B Base	The case has been disposed off by the Court.
5.	M/s Thirumalai Chemicals Ltd.	Factory: SIPCOT Industrial Complex Phase-I, Ranipet, Vellore District, Tamil Nadu-632403.	DEP(Diethyl Phthalate)/DOP(Dioctyl Phthalate)	The matter is <i>sub-judice</i> in High Court, Chennai
6.	M/s J.R. Packages Pvt. Ltd.	Factory: 10th K.M. Kelanangalam Road, Augondapalli, Hosur, Distt. Krishnagiri, Tamil Nadu-635110.	Corrugated Boxes	The matter is <i>sub-judice</i> in High Court, Chennai
7.	M/s Supack Industries Pvt. Ltd.	Add: Opp. Motel the Village, Rajkot-Kalawad State Highway, Village Haripar(PAL), Lodhika, Rajkot, Gujarat-360005	Corrugated Boxes, Sheets and Rolls	The case has been disposed off by the Court.
8.	M/s Synthetic Industrial Chemicals Ltd.	Address: Fragrance Division, 6/103, Marudur, Coimbatore,Tamil Nadu. Pin Code 641104.	Resinoids, Floral Concretes, and Absolutes Natural Essential Oils	The matter is <i>sub-judice</i> in High Court, Chennai

Sl.No.	Name of the Unit	Address	Item(s) of Manufacture	Status of the case
9.	M/s Papyrus Printing and Packaging Products, Nagpur	Address: C-46, Hingna, MIDC, Nagpur-440028	Exercise Book	The matter is <i>sub-judice</i> in Judicial Magistrate of First Class Court at Nagpur
10	M/s Ceramic Industries, Jaipur	Address: S-707(A) Road No.6,V.K.I Area, Jaipur, Rajasthan. Pin.302013	Bone China Crockery and Ceramic Tableware	The case has been disposed off by the Court.
11.	M/s Araco Automotive India (P) Ltd, Bangalore	Address:41, Bhimenahalli, M.N. Halli, Post Bidadi, Tehsil- Ramnagaram, District- Bangalore Rural, Karnataka-562109	Seating System and Interiors for Passenger Cars (Seat Cushion, Seat for Buses and Trucks and Sun Visors)	The matter is <i>sub-judice</i> in the Court of Metropolitan Magistrate, Bangalore.
12.	M/s Shakti Press Ltd. Nagpur	Address:U-116, MIDC Industrial Area, Hinga Road, Nagpur-440016	Exercise Books & Registers	The matter is <i>sub-judice</i> in the Court of Judicial Magistrate of First Class Court at Nagpur
13.	M/s Magic International Pvt. Ltd.	Works: Plot No.28, Sector 34, EHTP, Gurgaon-122001 (HR)	Exercise books and registers	The matter is <i>sub-judice</i> in the Court of Chief Judicial Magistrate, District Court, Gurgaon, Haryana
14.	M/s Solvey Vishnu Barium Private Limited	Address: Suvey No.27/1A, Urandur (V),Maddiledu PO. Srikalahasti Mandal, Chittoor Distt., Andhra Pradesh-517641	Barium Carbonate	The matter is <i>sub-judice</i> in the Court of Addl. District Magistrate, Srikalahasti
15.	M/s Great Eastern Impex Pvt. Ltd,	Address: 285, Udyog Vihar, Phase-II, Gurgaon, Pin-122016	Paper Labels Price Marking System	The matter is <i>sub-judice</i> in the Court of Chief Judicial Magistrate, District Court, Gurgaon, Haryana
16.	M/s Sunbeam High Tech. Medicare	Address: Plot No.148, Sector-5, IMT Manesar, Gurgaon (HR)-122050	Adjustable Beds-Hospitals, Steel table-Hospitals, Trolleys-Iron & Steel and Steel Furniture-All Other Types	The matter is <i>sub-judice</i> in the Court of Chief Judicial Magistrate, District Court, Gurgaon, Haryana

Sl.No.	Name of the Unit	Address	Item(s) of Manufacture	Status of the case
17.	M/s ITC Ltd.	Address: M/s. ITC Limited, Greetings, Gifting & Stationery Business, ITC Centre, 5th Floor, GGSB, 760, Anna Salai, Chennai-600002.	Exercise Books & Registers	The field station, concerned, has been ordered to initiate action.
18.	M/s Ballarpur Industries Limited (BILT)	Address: First India Place, Tower C, Mehrauli- Gurgaon Road, Gurgaon, Haryana-122002.	Exercise Books & Registers	The matter is <i>sub- judice</i> in the Court of Chief Judicial Magistrate, District Court, Gurgaon, Haryana

[English]

Landless Families

5040. SHRI E.G. SUGAVANAM: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the estimated number of landless families presently living in the country;

(b) whether the Government has any proposal to provide land to the poor families in rural areas for their living and whether any directions were issued to the State Governments in this regard;

(c) if so, the details thereof and the number of families likely to be benefited under the scheme, State-wise; and

(d) the time by which the above proposal is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA):

(a) Statement-I giving Proportion of Landless Households in the country is enclosed.

(b) to (d) Yes, Madam. A Scheme of Homestead sites was launched on 24th August, 2009 as part of Indira Awas Yojana (IAY), to provide funds for purchase/acquisition of homestead sites for those rural Below Poverty Line (BPL) households who have neither agricultural land nor a housesite. Under this Scheme, a homestead site of 100-250 sq.mt. is provided to those rural BPL households

who have neither land nor a housesite. For this purpose, Rs. 10,000/- per beneficiary is provided to the District Rural Development Agencies (DRDAs) which is shared by the Centre and the States in the ratio of 50:50. It has now been decided to increase the amount from Rs, 10,000/- to Rs 20,000/- with effect from April, 2013. Statement-II showing the State-wise funds released under Homestead Scheme for purchase of housesites under IAY is enclosed.

Statement-I

Proportion of landless households in the country

State	Percentage of landless households*
1	2
Andhra Pradesh	14.3
Assam	8.1
Bihar ¹	7.6
Gujarat	13.6
Haryana	9.2
Himachal Pradesh	15.0
Jammu and Kashmir	3.3
Karnataka	14.1
Kerala	4.8
Madhya Pradesh ²	12.1
Maharashtra	17.7

1	2
Odisha	9.6
Punjab	4.6
Rajasthan	5.7
Tamil Nadu	16.6

1	2
Uttar Pradesh ³	3.8
West Bengal	6.2
All India	10.0

*As per National Sample Survey Organization 2003

¹Includes Jharkhand ²Includes Chhattisgarh ³Includes Uttarakhand

Statement-II

Funds Released under Homestead Schemes for Purchase of Homesite under Indira Awas Yojana

Sl. No.	States/UTs	2009-10			2010-11		
		Purchase of Homesite			Purchase of Homesite		
		No. of District	Amount Released (Rs in lakh)	No of Homesteaded Site to be purchased Acquired	No. of District	Amount Released (Rs in lakh)	No of Homesteaded Site to be purchased Acquired
1.	Andhra Pradesh				22	10228.400	204568
2.	Bihar	38	5333.700	106674			
3.	Kerala	14	3209.450	64189			
4.	Maharashtra				33	2500.000	50000
5.	Sikkim	1	83.295	1666			
6.	Uttar Pradesh				48	189.500	3790
7.	Karnataka	11	5400.000	108000	18	6081.700	121634
8.	Rajasthan	11	1720.600	34412			
	Total	75	15747.045	314941	121	18999.600	379992

No States/UT has taken funds in 2011-12 and 2012-13

Power Projects in West Bengal

5041. SHRI SOMENDRA MITRA: Will the Minister of POWER be pleased to state:

(a) the details of the proposed and approved power projects in private, PPP and PSU sectors in West Bengal during the last three years along with their power generation capacity, project and sector-wise;

(b) the present status of such power projects, project-wise; and

(c) the likely time frame by which power generation is expected to commence from these projects, project-wise?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) to (c) As regards the Thermal Power Projects, after the enactment of Electricity Act 2003, Techno-Economic approval/clearance of Central Electricity Authority (CEA) is not required for setting up of Thermal Power Projects. As such, proposals for setting up of new thermal power projects are not being received in CEA. However, sector-wise details of Thermal Power Project under construction in West Bengal are enclosed as Statement.

As regards the Hydro Power Projects, no Detailed Project Report (DPR) of Hydro Power Project in Private, PPP and PSU sectors in West Bengal during the last three

years has been cleared by CEA. Also no Detailed Project Report of Hydro Power Project in private, PPP and PSU Sectors in West Bengal is under examination in CEA.

However, one Hydro electric power project viz. Teesta Low Dam-IV (4X40 MW=160 MW) is under construction in West Bengal and is likely to be commissioned in 2014-15.

Statement

Details of Thermal Power Projects which are presently under construction in the State of West Bengal

Project Name	Unit No	Cap. (MW)	Date of Award	Anticipated date of Commissioning	Status
Central Sector					
Raghunathpur TPP-I	U-1	600	14.12.2007	07/2013	Boiler light up completed in 10/2012. TG Boxed up in 5/2012. Steam Blowing off could not be started due to non completion of Boiler insulation work.
Raghunathpur TPP-I	U-2	600		02/2014	Hydro test completed in 5/2012. TG erection yet to start.
Raghunathpur TPP-II	U-1	660	SGT- 04.09.12, SG- 07.09.2012	01/2017	Order for main plant equipment placed (SG- on M/s BGR and TG on BHEL)
Raghunathpur TPP-II	U-2	660		07/2017	
State Sector					
Durgapur TPS Extn	U-8	250	28.07.2010	01/2014	Hydro Test completed in 1/2013. Boiler light up expected in 7/2013. TG erection started in Feb 2013 and Box up expected in 10/2013.
Sagardidhi TPP-II	U-3	500	22.02.2011	11/2014	Boiler Dum lifted in 9/2012. Condenser erection started in 11/2012.
Sagardidhi TPP-II	U-4	500		02/2015	Boiler erection is in progress. TG deck casted
Private Sector					
Haldia TPP-I	U-1	300	14.09.2011	08/2014	Boiler drukjm lifted in 3/2013.
	U-2	300		11/2014	Boiler structural erection is in progress. Drum lifting is expected in 5/2013.

Impact of Subsidy on Crop Nutrients

5042. SHRI ADHI SANKAR: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government is planning to hire a consultant to assess the impact of subsidy on crop nutrients

after the introduction of the Nutrient Based Subsidy (NBS) Scheme in 2010;

(b) if so, the details thereof;

(c) whether the Government had invited a few firms for presentation in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (d) Yes, Madam. Government had floated a tender against which nine firms have applied.

Cyber Threat to Power Grids

5043. SHRI M. KRISHNASSWAMY: Will the Minister of POWER be pleased to state:

(a) the steps being taken by the Government for securing the grids and other power installations from cyber threats; and

(b) the amount spent for this purpose during the 11th Five Year Plan period and the quantum of funds allocated and spent so far the same during the 12th Five Year Plan period?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) The CERT-In (Indian Computer Emergency Response Teams), Department of Information Technology, Ministry of Communication and Information Technology, Government of India has prepared a Crisis Management Plan (CMP) for countering cyber attacks and cyber terrorism for preventing the large scale disruption in the functioning of critical information systems of Government, public and private sector resources and services. Ministry of Power has also constituted CERT-Thermal, CERT-Hydro and CERT- Transmission with nodal agencies as NTPC, NHPC and POWERGRID respectively, to take necessary action to prevent cyber attacks on the utilities under their jurisdiction.

(b) As per information provided by Power Grid Corporation of India Ltd. (PGCIL) and National Hydro-Electric Power Corporation Ltd. (NHPC), Cyber Security provisions are an integral part of Information Technology (IT) based projects. As such, there is no separate fund allocation for this purpose. NTPC has informed that to implement Crisis Management Plan, since its first release in 2009, it has incurred Rs.3.95 crore in the 11th Five Year Plan and has planned an expenditure of Rs.17 crore in 12th Five Year Plan.

[Translation]

Availability of Groundwater

5044. SHRI PASHUPATI NATH SINGH: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government has constituted any committee to assess the availability of groundwater resources in the country;

(b) if so, the details thereof; and

(c) the future-plan of the Government to solve the problem of depletion of underground water?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) and (b) Ministry of Water Resources has constituted a Central Level Expert Group headed by Chairman, Central Ground Water Board (CGWB) and comprising of 27 Members including representatives of Central Government, State Governments and Academicians. The Terms of Reference (TOR) of the Expert Group, *inter-alia*, includes:-

- (i) Ensuring assessment of ground water available in deep/unconfined aquifers.
 - (ii) Assessment of annual replenishable ground water resources of the States in coordination with the respective State Level Committees for the reference year 2011.
 - (iii) Supervise estimation of utilization of the annual replenishable ground water resource of States as on 31st March 2011.
 - (iv) Prepare a National Level Report on assessment of ground water resources and its utilization as on 31st March, 2011.
 - (v) Integration of ground water and surface water data with a view to facilitating planning for constructive/integrated use of water resources.
- (c) For solving the problem of depletion of ground water, Central Government has taken following steps:-

- (i) Extending technical and financial support to States/UTs under Schemes such as Accelerated Irrigation Benefit Programme; Command Area Development and Water

Management; Repair, Renovation and Restoration of Water Bodies for conservation of water resources in the country.

- (ii) CGWB has prepared a Master Plan for artificial recharge to ground water in the country.
- (iii) Setting up of National Water Mission with the objective of, *inter-alia*, conservation of water resources.
- (iv) Circulation of a Model Bill by the Ministry of Water Resources to all the States/UTs to enable them to enact ground water legislation for its regulation, development and conservation; and
- (v) Advisory by Central Ground Water Authority (CGWA) to all the Chief Secretaries of the States and Administrators of the Union Territories, having 'Over-exploited' blocks, to take measures to promote/adopt artificial recharge to ground water/rain water harvesting.

[English]

Maintenance of Irrigation Projects in Punjab

5045. SHRI RAVNEET SINGH: Will the Minister of WATER RESOURCES be pleased to state:

(a) the funds allocated by the Union Government to the Punjab Government for maintenance and repair of irrigation projects in the State during the last four years; and

(b) the amount actually spent by the State Government during each year?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) and (b) Government of India has been providing Central Assistance (CA) under Accelerated Irrigation Benefits Programme (AIBP) to the States for approved and eligible Extension, Renovation and Modernization (ERM) Projects on year to year basis for their expeditious completion. The details of CA released under AIBP and the expenditure incurred to the ERM Projects of Punjab during the last four years (2009-10 to 2012-13) are given as below:

(Amount in Rs. crore)

Sl No.	Name of the Project	2009-10		2010-11		2011-12		2012-13	
		CA released	Expenditure incurred	CA released	Expenditure incurred	CA released	Expenditure incurred	CA released	Expenditure incurred
1.	Kandi Canal Extension (Ph.II)	0.000	22.620	14.540	24.200	43.630	49.107	0.000	NA
2.	Rehabilitation of Ist Patiala Feeder and Kotla Branch Project	11.250	31.590	4.860	28.570	0.000	3.742	0.000	NA
3.	Relining of Rajasthan Feeder Cannal	0.000	0.000	105.840	0.000	0.000	0.000	0.000	NA

NA-Expenditure incurred for the financial year 2012-13 is yet to be submitted by State Government.

Travelling Slips

5046. SHRI S. S. RAMASUBBU: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is proposed to issue Travelling Slips to pilgrims travelling by rail to Vaishno Devi and Tirupati

at the time of booking rail tickets; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) and (b) The proposal for examining the feasibility of creating a

facility in computerised Passenger Reservation System (PRS) software for identification of passenger travelling for Darshan to Vaishno Devi has been approved.

Thermal Power Project in Gujarat

5047. SHRIMATI DARSHANA JARDOSH: Will the Minister of POWER be pleased to state:

(a) whether the Union Government is aware that the State Government of Gujarat has approved the implementation of 2 x 660 MW Thermal Power Project by the Thermal Power Corporation Limited (NTPC) at Dhuvaram in Gujarat;

(b) if so, the details thereof and the progress made by the NTPC in this regard;

(c) whether the Gujarat Government has requested the Union Government to allow the State Generating Company to implement the project by itself due to lack of progress shown by the NTPC in this regard; and

(d) if so, the details thereof and the response of the Union Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) Government of Gujarat *vide* letter dated 1.7.2010 has given in-principle clearance for setting up of 2x660 MW Dhuvaran Thermal Power Project by NTPC in surplus land available within the existing premises of Gujarat State Electricity Corp. Ltd. (GSECL).

Following progress has been made in this project, as given below:

- Topographic Survey, Preliminary Geo-Tech Study, Transportation Logistic Study completed.
- PPA signed with all beneficiaries of Western Region, namely, Gujarat, Madhya Pradesh, Goa, Dadra and Nagar Haveli, Daman and Diu, Chhattisgarh and Maharashtra.
- Environment Impact Assessment (EIA) study completed.
- Application for getting NOC from Airport Authority of India (AAI) submitted.
- Feasibility Report under preparation.

However, land allocation and linkage of coal will be required for further progress of project. Further, as per High Tide Line (HTL) drawn by Space Application Centre, Ahmedabad, the project is not under Coastal Regulation Zone (CRZ) but MoEF shall be approached for formal clearance under CRZ notification after finalization of Feasibility Report.

(c) No request has been received in this Ministry in this regard.

(d) In view of (c) above does not arise.

Appointment in PSUs

5048. SHRI N. CHELUVARAYA SWAMY: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the Government has issued any instructions for making appointment under minority quota in Central Public Sector Undertakings (PSUs);

(b) if so, the details thereof; and

(c) the extent to which these have been implemented?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) and (b) As per Department of Personnel and Training's O.M. No. 41018/2/2011-Estt. (Res.) dated 22nd December, 2011, the Government has decided to carve out a sub-quota of 4.5% for minorities, as defined under Section 2(c) of the National Commission for Minorities Act, 1992, from within the 27% reservation for Other Backward Classes (OBCs). These instructions have been extended by the Department of Public Enterprises to the Central Public Sector Enterprises (CPSEs) *vide* O.M. No.6/6/2011-DPE (SC/ST Cell) dated 2nd January, 2012 for compliance in recruitments/appointments in the CPSEs. These instructions have taken effect from 1st January, 2012 and the instructions issued already on the reservation for OBCs stand modified to that extent.

(c) Implementation of instructions on reservation for various categories in CPSEs is monitored by the Administrative Ministries/Departments concerned with the CPSEs.

Setting up of PCPIR in Chhattisgarh

5049. SHRI DILIP SINGH JUDEV: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Union Government proposes to set up any integrated Petroleum, Chemicals and Petrochemicals Investment Region (PCPIR) in Raipur region of Chhattisgarh State;

(b) if so, the details thereof;

(c) whether the approval has been obtained and conveyed to the State Government from the Ministry of Environment and Forests; and

(d) if not, the time by which the approval is likely to be obtained?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) No, Madam.

(b) to (d) Not Applicable in view of (a) above.

[Translation]

Study on effectiveness of Drug Policy

5050. SHRI MAHENDRASINH P. CHAUHAN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government has conducted any study to assess the effectiveness of Drug Policy and price control mechanism so as to check the earning of profits by the drug manufacturing companies; and

(b) if so, the details thereof and the steps taken/proposed to be taken in pursuance thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) No, Madam.

(b) In view of reply to (a) above, does not arise.

[English]

Growth of Power Sector

5051. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of POWER be pleased to state:

(a) whether there are enough possibilities for immense growth of power sector with just 700 unit of per capita power consumption in the country at present;

(b) if so, the perspective plans in this regard for the 12th Five Year Plan period;

(c) the cost difference between power generation by public sector and the private sector;

(d) whether the Government proposes to launch cost cutting measures to bring the cost of power generation in the public sector at par or lower than that of the private sector; and

(e) if so, the details thereof along with the steps being taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) Yes, Madam.

(b) Capacity addition programme to meet the demand of power in the country is planned keeping in view the overall growth of the economy and the demand for power from various sectors. As per Planning Commission, a capacity addition programme of 88,537 MW has been finalized from conventional sources during 12th Five Year Plan on an all-India basis. With this level of capacity addition demand for power on an all-India basis is likely to be met by the terminal year of 12th Five Year Plan.

(c) The cost of power generation varies from project to project and depends upon the type of power plant, type of fuel used, its transportation cost and project's financial package etc. Therefore, it would not be appropriate to compare the cost difference between generation of power by public sector and private sector projects.

(d) and (e) The Tariff Policy notified by the Central Government, *inter-alia*, provides that tariff of all new

generation projects should be decided on the basis of competitive bidding, with some exemptions in hydro sector. Competition will lead to significant benefits to consumers through reduction in capital costs and efficiency of operations.

Solar Power by NTPC

5052. SHRI C. SIVASAMI: Will the Minister of POWER be pleased to state:

(a) whether the National Thermal Power Corporation Limited (NTPC) proposes to add 20 MW solar photo voltaic power capacity during the next fiscal;

(b) if so, the details thereof;

(c) whether various solar photo voltaic plants of NTPC have already commenced commercial power generation; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) NTPC is yet to finalize the target for solar photovoltaic power capacity addition for the next fiscal (2014-15). However, work on following three projects is already under progress and at least 20 Mega Watt (MW) is targeted for commissioning during 2013-14 in line with Government Memorandum of Understanding.

Sl. No.	Project	Location	Capacity
1.	Ramagundam Solar Photo Voltaic (PV)	Andhra Pradesh	10 MW
2.	Unchahar Solar PV	Uttar Pradesh	10 MW
3.	Talcher Kaniha Solar PV	Odisha	10 MW

(c) and (d) Yes, Madam. NTPC has already commenced commercial power generation of 10 MW solar

photovoltaic power in the Financial Year 2012-13. Details of the same are given below:

Sl. No.	Project	Location	Capacity	Commercial Operation Date
1.	Dadri Solar PV	Uttar Pradesh	5 MW	30.03.13
2.	A & N Solar PV	Andaman & Nicobar	5 MW	31.03.13

Delays in Completion of Projects

5053. SHRI MANICKA TAGORE: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether many projects started by his Ministry are running behind schedule and are yet to be completed;

(b) if so, the details thereof including the names of such projects alongwith reasons for delay, State-wise; and

(c) the amount spent on each of these projects and amount required for completion of the projects?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) to (c) Irrigation being a State subject, the irrigation projects are planned, executed and maintained by State Governments from their own resources and as per their priorities. However, Government of India has been providing Central Assistance (CA) under Accelerated Irrigation Benefits Programme (AIBP) to the States for approved and eligible major, medium and surface minor irrigation projects on year to year basis for their expeditious completion. The details of the ongoing major and medium irrigation projects surface minor irrigation Schemes under AIBP which are delayed along with reasons for delay, amount spent and amount required for completion of these projects are given in the enclosed Statement-I and Statement-II respectively.

Statement-I*List of Major/Medium/ERM Projects under AIBP with reasons of delay for completion*

Sl. No.	State/Project Name	Year of Inclusion in AIBP	Target year of Completion	Reasons of Delay	Expenditure figure as available (Rs. in crores)	Likely balance cost (Rs. in crores)
1	2	3	4	5	6	7
Andhra Pradesh						
1.	Yerrakalva Res.	2000-01	2012-13	Land acquisition problems	71.5	18.07
2.	FFC of SRSP	2005-06	2013-14	Land acquisition problems & R & R, NH & Railway Crossing	2422.54	579.93
3.	SRSP St.II	2005-06	2013-14	Land acquisition problems, Slow progress of works	522.91	212.67
4.	Tadipudi LIS	2006-07	2012-13	Land acquisition problems, Construction of balance structures	346.84	-61.1
5.	Pushkara LIS	2006-07	2012-13	Land acquisition problems & R & R, NH & Railway Crossing, HPCL & GAIL Pipe Line Crossing	397.31	-201.07
6.	Ralivagu	2006-07	2011-12	Urbanisation in contemplated ayacut under one of the distributaries	38.72	-8.9
7.	Gollavagu	2006-07	2012-13	Construction of Aqueduct at RD 11.83 Km	71.25	4.43
8.	Mathadivagu	2006-07	2012-13	Land acquisition problems & NH & Railway Crossing	45.89	-3.68
9.	Peddavagu	2006-07	2012-13	Forest Clearance Slow Progress of works	74.61	8.29
10.	Gundlakdamma	2005-06	2012-13	Land acquisition problems & R & R issue, Court Cases, Damage due to Cyclone	479.96	56.18

1	2	3	4	5	6	7
11.	J. Chokka Rao LIS	2006-07	2013-14	Land acquisition problems & Poor respons from bidders	5139.32	3061.38
12.	Nilwai	2006-07	2013-14	Slow progress of work. Issues related tendering process	75.484	56.91
13.	Sri Komaram Bheem	2006-07	2012-13	Forest Clearance Railway Crossing	297.21	-59.17
14.	Thotapally Barrage	2005-06	2013-14	NH & Railway Crossing, Tender for balance works	440.83	-19.89
15.	Tarakarama Thirtha Sagaram	2005-06	2013-14	Land acquisition problems, Forest Clearance, Railway Crossing	82.82	137.22
16.	Palemvagu	2005-06	2013-14	Land acquisition, Forest Clearance & Railway Crossing	113.08	-49.57
17.	Musurumilli	2007-08	2012-13	No Bottlenecks Reported	140.44	13.09
18.	Rajiv Bhima LIS	2007-08	2013-14	Land acquisition problems & Railway Crossing	979.77	397.23
19.	Indra Sagar Polavaram	2008-09	2014-15	Land acquisition problems & R & R, Court Cases	2530.64	3444.08
Assam						
1.	Dhansiri	1996-97	2012-13	Disturbed area extensive repairs due to floods.	180.99	86.91
2.	Champamati	1996-97	2012-13	Land acquisition problems	53.79	217.91
3.	Borolia	1996-97	2012-13	R&R	49.45	7.98
4.	Burhi Dihing	1997-98	2012-13	R&R, Cost is to be revised	10.04	5.16
Bihar						
1.	Western Kosi	1996-97	2012-13	Land acquisition	1076	-6.75
2.	Durgawati	1996-97	2013-14	Land acquisition, R & R	399.51	497.14

1	2	3	4	5	6	7
3.	Bansagar	1997-98	2011-12	Nil, Cost is to be revised	334.87	31.96
4.	Batane	2000-01	2013-14	Land acquisition	48.37	26.67
5.	Punpun	2007-08	2013-14	Land acquisition	220.67	398.41
Chhattisgarh						
5.	Kosarteda	2002-03	2010-11	Land acquisition, R & R	129.64	22.292
Goa						
1.	Tillari I.S (Goa Share)	2000-01	2012-13	Land acquisition problems	736.31	82.42
Gujarat						
1.	Sardar Sarovar	1996-97	2015-16	Delay in land acquisition, R & R, Lack of planning, & execution.	2474.44	8254.36
Himachal Pradesh						
1.	Shahnehar Irr. Project	1997-98	2011-12	Non availability of sufficient funds in time & non payment of share of Punjab State.	No further CA required, Completion Report to be submitted by State Government	
2.	Sidhata	2000-01	2011-12	Slow pace of Tunneling & approval from railway for canal passing.	No further CA required, Completion Report to be submitted by State Government	
Jammu and Kashmir						
1.	Mod. of Ranbir Canal*	1999-2000	2012-13	Lack of funds & less working time	141.13	5.71
2.	Rajpora Lift	2000-01	2012-13	Lack of funds & summer unrest for 3 consecutive year	59.771	4.808
3.	Tral Lift	2000-01	2012-13	Lack of funds & summer unrest for 3 consecutive year	67.116	54.48
4.	Prakachik Khows Canal	2007-08	2013-14	Lack of funds & less working time	19.38	13.22
Jharkhand						
1.	Gumani	1997-98	2012-13	Land acquisition problems	133.08	28.64

1	2	3	4	5	6	7
2.	Sonua	1997-98	2012-13	Land acquisition problems, R&R	54.21	6.93
3.	Surangi	1997-98	2012-13	Land acquisition problems, R&R	31.79	2.92
4.	Upper Sankh	2004-05	2012-13	Land acquisition problems	84.01	5.05
5.	Panchkhero	2004-05	2012-13	Land acquisition problems, R&R	47.68	6.97
Karnataka						
1.	Upper Krishna St. I	1996-97	2017-18	1. LA problem 2. Court cases 3. Agitation by farmers.	6678	213.59
2.	Malaprabha	1996-97	2012-13	1. Remodelling works of two aqueducts. 2. Lack of funds.	71.22	150.92
3.	Karanja	1997-98	2012-13	1. R&R problem 2. LA Court cases.	20.71	-1.88
4.	Upper Krishna St. II	2001-02	2010-11	1. Delay in tendering process.	3598.96	360.84
5.	Varahi	2007-08	2013-14	Tunnel collapses in VRBC which is being tackled	31.87	373.42
Kerala						
1.	Muvattupuzha	2000-01	Dec/12	No progress in the work of railway crossing for 2 years.	295.35	-2.35
2.	Karapuzha	2006-07	Dec/13	Land acquisition problem	11.65	116.36
Madhya Pradesh						
1.	Indira Sagar Unit I	1996-97	2011-12	No clearance of forest land & land acquisition problem	1045.1	309.57
	Indira Sagar Unit II	1996-97	2011-12	No clearance of forest land.	0.000	0.000
	Bansagar (Unit II)	2003-04	2011-12	Land acquisition, No budget provision, realignment of Purwa canal system & delay in fixing agency	1237.31	311.43

1	2	3	4	5	6	7
2.	Sindh Phase II	1998-99	2013-14	Land acquisition problems, delay in fixing agency, forest clearance & non availability of fund.	1244.74	603.11
3.	Mahi	2000-01	2012-13	Delay in fixing of agency for balance works, R & R and limited working time due to flow in canal	379.24	54.72
4.	Bariarpur LBC	2000-01	2010-11	Delay in finalisation of design, fixing of agency for works, Land acquisition & R & R. Water Scarcity for construction.	328.06	37.72
5.	Bawanthadi	2003-04	2012-13	No clearance of forest land. Higher compensation asked by the villagers	339.73	24.63
6.	Mahan	2003-04	2012-13	No budget provision, failure of contractors & R & R. Repeated hindrance and agitation by PAP's affected by Mahan Dam.	245.37	133.93
7.	Omkareshwar, Ph.-I	2001-02	2011-12	Land acquisition problems & clearance of forest land	408.07	168.57
8.	Bargi Diversion Ph-I	2002-03	2012-13	Land acquisition problems. Limited and partial approach for transportation of material to site. Shifting of electricity lines. Delay in construction of NH & Railway crossing. Delay in fixing agency for construction.	372.85	38.15

1	2	3	4	5	6	7
	Bargi Diversion Ph-II	2007-08	2012-13	Land acquisition problems. Limited and partial approach for transportation of material to site. Shifting of electricity lines.	274.68	48.03
	Bargi Diversion Ph-III	2007-08	2014-15	Land acquisition problems. Delay in floating tenders due to dispute in alignment of branch canal	246.32	982.83
9.	Pench Div-I	2007-08	2013-14	Land acquisition problems, Agitation by PAP's and R&R	72.5	269.5
	Omkareshwar, Ph.-II	2007-08	2012-13	Land acquisition problems-Reported	142.99	144.07
	Omkareshwar, Ph.-III	2007-08	2012-13	Land acquisition problems-Reported	333.77	148.59
Maharashtra						
1.	Gosikhurd	1996-97	2013-14	Shoratge of fund, R & R & Land acquisition problems	5819	1377
2.	Waghur (Works)	1996-97	2014-15	Land acquisition problems & stoppage of Railway crossing	409.61	649.38
3.	Upper Manar (W)	2002-03	2012-13	Land acquisition problems	251.33	86.71
4.	Upper Penganga	2004-05	2014-15	Land acquisition, agitation of PAP & delay in construction of railway/State Highway crossings.	1179.99	331.84
	Bawanthadi	2004-05	2012-13	For want of forest land from the States of Maharashtra & M.P	523.61	155.2
5.	Lower Dudhna (W)	2005-06	2012-13	Land acquisition & agitation of PAP	682.11	374.31
	Tillari (Maharashtra Portion)(W)	2005-06	2012-13	Land acquisition, delay in construction of canal net work,	312.34	97.58

1	2	3	4	5	6	7
				shortage of construction materials non closure of canal due to supply of drinking water and for irrigation to Goa population.		
6.	Warna	2005-06	2015-16	Proposal not received for the last 3 years	229.14	355.86
7.	Punad	2006-07	2012-13	Land acquisition problems	121.01	40.41
8.	Lower Wardha (W)	2006-07	2014-15	Land acquisition, R & R, Forest clearance, due to change in Scope and additional potential creation and delay in fund provision	781.1	961.75
9.	Khadakpurna (W)	2006-07	2012-13	Land acquisition & R & R	607.71	85.66
10.	Dongargaon Tank	2005-06	2012-13	Problems in land acquisition from Private & Forest dept.	35.82	-4.53
11.	Gul	2005-06	2011-12	Land acquisition problems	48.77	7.3
12.	Bembla	2007-08	2013-14	Shortage of funds & Court case	839.87	512.66
13.	Uttermand	2007-08	2013-14	Shortage of funds	22.89	10.08
14.	Sangola Branch Canal	2007-08	2012-13	Involving lining and strengthening of structures and opposition of farmers	135.23	48.01
15.	Tarali	2007-08	2012-13	Land acquisition, demand of farmers canal by closed pipeline instead of open canal & non availability of funds.	282.32	199.34
16.	Dhom Balakwadi	2007-08	2012-13	Farmers opposed to give land, change in canal alignment, delay in fund provision and ban on lifting of sand in river	233.44	218.49

1	2	3	4	5	6	7
17.	Morna (Gureghar)	2007-08	2013-14	Opposition by PAP	57.48	11.42
18.	Arjuna	2007-08	2013-14	Land acquisition approval of alignment of canals.	264.31	69.56
Manipur						
1.	Khuga	1996-97	2012-13	In adequate fund allotments & land acquisition problems.	319.71	36.55
2.	Thoubal	1997-98	2014-15	Land acquisition problem	762.92	497.3
3.	Dolaithabi Barrage	2002-03	2013-14	Land acquisition problem	190.26	150.07
Odisha						
1.	Upper Indravati (KBK)	1996-97	2012-13	Inadequet fund allotment & Land acquisition problem	366.18	198.59
2.	Subernarekha	1996-97	2016-17	Land acquisition problem and R&R	1905.73	1849.49
3.	Rengali	1996-97	2016-17	Land acquisition problems, Forest Clearance, R&R, NH Crossing	812.95	47..98
4.	Anandpur Barr./ Integrated Anandpur Barr.	1996-97	2016-17	Land acquisition problem	355.34	1306.57
5.	Lower Indra (KBK)	1999-2000	2013-14	Land acquisition problem and R&R	1103.63	78.6
6.	Lower Suktel (KBK)	1999-2000	2016-17	Land acquisition problem and R&R, Agitation by PAP	367.26	674.55
7.	Telengiri (KBK)	2003-04	2014-15	Land acquisition problem	193.09	280.96
8.	RET Irrigation (KBK)	2003-04	2014-15	Land acquisition problem and R&R, Agitation by PAP	130.11	143.73
9.	Kanupur	2003-04	2014-15	Land acquisition problem	783.88	283.63
10.	Chheligada Dam	2003-04	2016-17	R&R	101.81	105.2

1	2	3	4	5	6	7
Punjab						
1.	Shahpur Kandi Dam	2001-02	2014-15	National Project	268.48	385.54
2.	Kandi Canal Extension (Ph.II)	2002-03	2011-12	Delay in Land Acquisitation, R & R and planning and execution	225.23	75.2
3.	Rehabilitation of Ist Patiala Feeder and Kotla Branch Project	2007-08	2010-11	Non availability of sufficient funds	120.78	2.52
Rajasthan						
1.	IGNP Stage-II	1997-98	2013-14	Delay in Land Acquisitation, R & R and planning and execution	4122.9	1879
2.	Narmada Canal	1998-99	2012-13	Delay in Land Acquisitation, R & R and planning and execution	1551.92	303.19
3.	Mod. of Gang Canal	2000-01	2012-13	Delay in Land Acquisitation, R & R and planning and execution	430.88	190.54
Tripura						
1.	Gumti	1996-97	2012-13	Land acquisition problems	45.42	28.12
2.	Manu	1996-97	2013-14	Land acquisition problems	45.49	13.4
3.	Khowai	1996-97	2011-12	Land acquisition problems	54.26	0.39
Uttar Pradesh						
1.	Saryu Nahar	1996-97	2014-15	Land acquisition	2708.35	3082.06
2.	Bansagar Canal	1997-98	2014-15	Land acquisition, R & R, Geotechnical complications and seepage problems.	2208.31	634.51
3.	Mod. of Lachhura Dam	2005-06	2011-12	Inadequate funds released to the project authority	No further CA required, Completion Report to be submitted by State Government	

1	2	3	4	5	6	7	
4.	Improving Irr. Intensity of Hardoi Branch System	2006-07	2011-12	Court Case regarding payment to Contractor- Reported	No further CA required, Completion Report to be submitted by State Government		
West Bengal							
1.	Teesta Barrage	1996-97	2014-15	Now in National Project	1357.57	1631.04	
2.	Tatko	2000-01	2012-13	Land acquisition problems	5.35	6.18	
3.	Patloi	2000-01	2012-13	Land acquisition problems, R&R	6.76	4.56	
4.	Subernrekha Barrage	2001-02	2015-16	Land acquisition	4.56	870.05	

LA-Land Acquisition, R&R-Rehabilitation & Resettlement. PAP - Project Affected Persons

Statement-II

Details of delayed Surface Minor Irrigation Schemes under AIBP

(Rs. in crore)

Sl. No.	State	Nos. of MI schemes included	Year of inclusion	Target date of completion	Nos. of Delayed MI schemes	Reasons for delay	Amount spent	Amount required for completion
1	2	3	4	5	6	7	8	9
Special Category States								
1.	Assam	505	2009-10	31.3.2012	384	Law & Order problem and inadequate budget kept by the State	1053.57	728.27
2.	Sikkim	225	2010-11	31.3.2013	80	Limited working season, delay in transportation of construction material due to widening of NH-31 A	53.098	10.129
3.	Tripura	37	2009-10	31.3.2012	25	Limited working season, land acquisition problem, delay in transportation of construction material for storage scheme	63.889	10.306

1	2	3	4	5	6	7	8	9
4.	Himachal Pradesh	181	2010-11	31.3.2013	168	Less working season and inadequate budget kept by the State	142.268	36.167
5.	Jammu and Kashmir					Schemes located in militancy prone area, lesser working season, poor connectivity to the scheme, prolong agitation over the Amarnath land dispute		
	(A) Jammu Region	1	2009-10	31.3.2012	1		24.84	0.16
	(B) Kashmir Region	76	2008-09	31.3.2011	27		275.422	5.807
	(C) Ladhak Region	11	2009-10	31.3.2012	11		34.319	25.301
6.	Odisha (KBK)	20	2007-08	31.3.2010	8	Law and Order problem, Insufficient budget provision kept by the State for MI Schemes under AIBP	45.707	4.393
		37	2008-09	31.0.2011	26		53.135	20.644
7.	Uttarakhand	492	2010-11	31.3.2013	451	Lessere working season, inadequate budget kept by the State	407.54	39.95
Non-Special Category States								
1.	Andhra Pradesh	55	2006-07	31.3.2009	33	Land acqusiition problem and abnormal hike in cement and steel rate, local disturbances, unprecedented heavy flood in 2009	152.4	2.70
		28	2008-09	31.3.2011	8		166.5	42.403
2.	Chhattisgarh	70	2007-08	31.3.2010	8	Land acquisition problem and Naxal affected area	137.625	4.248
		58	2008-09	31.3.2011	23		116.40	0.58
		22	2009-10	31.3.2012	5		55.538	4.19
3.	Madhya Pradesh	63	2008-09	31.3.2011	18	Land acqusiition problem, forest clearance problem and interference of Adiwasi Mukti Sangthan in MI Schemes coming under tribal area	214.634	0.585
		19	2010-11	31.3.2013	11		65.16	2.79

1	2	3	4	5	6	7	8	9
4.	Maharashtra	96	2006-07	31.3.2009	11	Land acquisition problem	320.166	21.70
		38	2007-08	31.3.2010	23		118.870	16.195
		6	2008-09	31.3.2011	6		49.183	3.268
		46	2010-11	31.3.2013	46		550.122	147.837
5.	Bihar	32	2010-11	31.3.2013	32	Scheme located in naxal affected area, inadequate budget kept by the State	32.735	31.762
6.	Rajasthan	7	2009-10	31.3.2012	6	Land acquisition problem, forest clearance	15.744	23.977
7.	Karnataka	201	2010-11	31.3.2013	67	Insufficient budget provision kept by the State for MI Schemes under AIBP	123.855	144.543
8.	Jharkhand	285	2010-11	31.3.2013	149	Extremists affected area, non carries of material due to standing crops in the field and local disturbances	438.92	21.840

Employment in Khadi and Village Industries

5054. SHRI KIRTI AZAD: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the number of people employed in the Khadi and Village Industries Sector, State/UT-wise;

(b) the total production of Khadi items during each of the last three years, State/UT and year-wise;

(c) the total amount spent on development of such industries by the Government during the said period;

(d) the details of the schemes for the development of Khadi Industries;

(e) whether the Khadi items are sold in global market; and

(f) if so, the manner in which assistance is provided by the Government in selling Khadi items in global market?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K.H. MUNIYAPPA): (a) State/UT-wise estimated number of persons employed in Khadi and Village Industries Sector is given in the enclosed Statement-I.

(b) State/UT-wise production of Khadi in terms of their rupee value during the last three years is given in the enclosed Statement-II.

(c) The quantum of funds released to Khadi and Village Industries Commission (KVIC) under various Plan Schemes of the Ministry during the last three years is given below:

Year	Total funds provided to KVIC under Plan Schemes (in Rs. crore)
2010-11	1447.37
2011-12	1258.47
2012-13	1466.20

(d) KVIC implements a number of Schemes, *inter alia*, for the development of Khadi Industries. The Schemes for Khadi include: (i) Market Development Assistance (MDA), (ii) Interest Subsidy Eligibility Certificate (ISEC) Scheme, (iii) Workshed Scheme for Khadi Artisans, (iv) Product Development, Design Intervention and Packaging (PRODIP) Scheme, (v) Scheme for Strengthening Infrastructure of Existing Weak Khadi Institutions and Assistance for Marketing Infrastructure, (vi) Scheme for Enhancing Productivity and Competitiveness of Khadi Industry and Artisans, (vii) Scheme of Fund for Regeneration of Traditional Industries (SFURTI), and (viii) Khadi Reform and Development Programme (KRDP).

(e) Yes, Madam.

(f) The Government, in order to boost export of Khadi Products, has given deemed 'Export Promotion Council' status to KVIC under which KVIC has already enlisted more than 900 exporters.

There is a provision of providing incentive in the form of 5% Free on Board (FOB) value of direct export of Khadi Products. Besides, KVIC has also been focusing on quality participation in International Exhibitions and Buyer-Seller Meets abroad to tap new/emerging markets for Khadi Products.

Statement-I

State/UT-wise employment in Khadi and Village Industries Sector

Sl. No.	State/UT	Estimated Number of persons employed in Khadi and Village Industries Sector (cumulative upto 2012-13) (in lakh persons)
1	2	3
1.	Jammu and Kashmir	2.92
2.	Himachal Pradesh	2.52
3.	Punjab	4.05
4.	UT Chandigarh	0.22
5.	Uttarakhand	1.50

1	2	3
6.	Haryana	3.78
7.	Delhi	0.37
8.	Rajasthan	10.27
9.	Uttar Pradesh	19.67
10.	Bihar	4.52
11.	Sikkim	0.28
12.	Arunachal Pradesh	0.14
13.	Nagaland	0.67
14.	Manipur	0.84
15.	Mizoram	1.04
16.	Tripura	0.76
17.	Meghalaya	0.52
18.	Assam	4.49
19.	West Bengal	10.27
20.	Jharkhand	0.65
21.	Odisha	3.84
22.	Chhattisgarh	1.52
23.	Madhya Pradesh	4.98
24.	Gujarat*	2.74
25.	Maharashtra**	8.98
26.	Andhra Pradesh	9.15
27.	Karnataka	5.70
28.	Goa	0.20
29.	Lakshadweep	0.01
30.	Kerala	5.30
31.	Tamil Nadu	17.74
32.	Puducherry	0.10
33.	Andaman and Nicobar Islands	0.26
Total		130.00

* including Daman and Diu.

** including Dadra and Nagar Haveli

Statement-II*State/UT-wise production of Khadi*

(Rs. in lakh)

Sl. No.	State/UT	2010-11	2011-12	2012-13 (Provisional)
1.	Jammu and Kashmir	1158.98	1301.72	1379.82
2.	Himachal Pradesh	480.70	465.27	493.19
3.	Punjab	1195.82	1210.17	1282.78
4.	UT Chandigarh	1.30	1.35	1.43
5.	Uttarakhand	1473.82	1632.87	1730.84
6.	Haryana	6234.20	7011.24	7431.91
7.	Delhi	248.09	258.01	273.49
8.	Rajasthan	4477.72	4524.73	4796.21
9.	Uttar Pradesh	17027.92	17701.93	18764.04
10.	Bihar	1254.31	1338.72	1419.04
11.	Sikkim	0.00	0.00	0.00
12.	Arunachal Pradesh	11.93	12.34	13.08
13.	Nagaland	72.00	75.00	79.50
14.	Manipur	71.39	73.88	78.31
15.	Mizoram	2.03	2.09	2.21
16.	Tripura	0.69	1.84	1.95
17.	Meghalaya	2.26	4.44	4.71
18.	Assam	907.55	992.83	1052.40
19.	West Bengal	7869.42	8924.80	9460.29
20.	Jharkhand	517.54	837.15	887.38
21.	Odisha	531.75	638.10	678.37
22.	Chhattisgarh	1450.92	1628.26	1725.96
23.	Madhya Pradesh	957.06	966.25	1024.23
24.	Gujarat*	3604.87	3640.55	3858.98
25.	Maharashtra**	490.45	495.26	524.97
26.	Andhra Pradesh	2711.87	2737.63	2901.89
27.	Karnataka	4287.28	4329.72	4589.50
28.	Goa	0.00	0.00	0.00
29.	Lakshadweep	0.00	0.00	0.00

Sl. No.	State/UT	2010-11	2011-12	2012-13 (Provisional)
30.	Kerala	2752.52	2783.00	2949.98
31.	Tamil Nadu	7506.49	8105.74	8592.08
32.	Puducherry	0.00	3.61	3.83
33.	Andaman and Nicobar Islands	0.00	0.00	0.00
Total		67300.88	71698.55	76002.37

*including Daman and Diu.

**including Dadra and Nagar Haveli

[Translation]

Delay in construction of New Power Plants

5055. SHRIMATI RAMA DEVI:
DR. SANJAY SINGH:

Will the Minister of POWER be pleased to state:

(a) whether the administrative red tapism is one of the major reasons for delay in construction of new and the completion of under construction power plants in the country;

(b) if so, the details and the reaction of the Union Government thereto;

(c) whether the Union Government proposes to carry out reforms in the existing procedures for early construction and commissioning of the power projects; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) to (d) The major reasons for delay in construction of new and completion of under construction power generation plants, *inter-alia*, include delay in the placement of orders for main plant equipment, slow progress of civil works, contractual disputes between project developer and contractor and their sub-vendors/sub-contractors, poor geology, flash flood,

delay in land acquisition, environmental concern, law and order problems/local issues and difficult climate conditions. Several steps have been taken by the Government for early construction and commissioning of power projects in a timely manner. These, *inter alia*, include constitution of a Task Force on Hydro Project Development to look into all issues relating to development of hydro-power including issues of rehabilitation and resettlement of project affected persons; constitution of an Inter-Ministerial Group (IMG) to evolve a suitable framework to guide and accelerate the development of hydropower in the North-East; setting up of a Power Project Monitoring Panel by the Ministry of Power to independently follow up and monitor the progress of the hydro/thermal projects to ensure that projects are executed in time; and setting up of an Advisory Group under the Chairmanship of Hon'ble Minister of State for Power (Independent Charge) to discuss and deliberate periodically issues pertaining to the Power Sector and suggest reform in different areas related to the sector.

[English]

MADAM SPEAKER: The House stands adjourned to meet tomorrow, the 26th April, 2013 at 11 a.m.

11.03 hours

The Lok Sabha then adjourned till Eleven of the Clock on Friday, April 26, 2013/Vaisakha 6, 1935 (Saka).

ANNEXURE-I

Member-wise Index to Starred Questions

Sl. No.	Member's Name	Question Number
1	2	3
1.	Shri Agarwal Jai Prakash	424
2.	Smt. Baghel Sarika Devendra Singh	432
3.	Shri Chavan, Harishchandra	436
4.	Shri Chitthan N.S.V.	440
5.	Shri Deo, Kalikesh Narayan Singh	426
6.	Smt. Devi Ashwamedh	438
7.	Shri Dudhgaonkar, Ganeshrao Nagorao	438
8.	Shri Gaikwad Eknath Mahadeo	440
9.	Shri Gowda Chandre D.B.	433
10.	Shri Jadhao, Prataprao Ganpatrao	426
11.	Shri Karunakaran, P.	434
12.	Shri Kashyap Dinesh	430
13.	Shri Mahato, Narahari	423
14.	Shri Majhi Pradeep	422
15.	Shri Muttemwar Vilas	439
16.	Shri Nirupam Sanjay	421
17.	Shri Owaisi Asaduddin	437
18.	Shri Paranjpe Anand Prakash	429
19.	Shri Patel, Kishanbhai V.	428
20.	Shri Patel, A.T. Nana	432
21.	Shri Roy Arjun	425
22.	Shri Reddy, Anantha Venkatarami	437
23.	Shri Roy Nripendra Nath	423
24.	Shri S. Algagiri	429
25.	Shri S. R. Jeyadurai	433
26.	Shri Sharma, Jagdish	439
27.	Shri Skekhar, Neeraj	427
28.	Shri Singh, Pashupati Nath	434
29.	Shri Singh, Ravneet	428
30.	Shri Singh, Yashvir	427

1	2	3
31.	Shri Singh, Rajiv Ranjan <i>Alias</i> Lalan Singh	425
32.	Shri Singh, Vijay Bahadur	431
33.	Shri Tudu Laxman	435
34.	Shri Vasava, Mansukhbhai D.	435
35.	Shri Yaskhi Madhu Goud	422

Member-wise Index to Unstarred Questions

Sl. No.	Member's Name	Question Number
1	2	3
1.	Shri A.K.S. Vijayan	4829, 5002, 5010, 5020
2.	Shri Acharia, Basu Deb	4946
3.	Shri Adhalrao, Patil Shivaji	4840, 4954, 5009, 5014
4.	Shri Adhi Sankar	4878, 5042
5.	Shri Adsul Anandrao	4840, 4954, 5009
6.	Shri Agrawal, Rajendra	4863
7.	Shri Ahir, Hansraj G.	4833, 5022
8.	Shri Ahmed, Sultan	4983
9.	Dr. Ajnala, Rattan Singh	4972
10.	Shri Ananth, Kumar	4922
11.	Shri Anant Kumar, Hegde	4911, 5013
12.	Shri Azad, Kirti	4906, 5054
13.	Shri Babar, Gajanan D.	4840, 4954, 5009
14.	Smt. Badal Harsimarat Kaur	4999
15.	Shri Bajwa, Pratap Singh	4896
16.	Shri Basheer Mohammed E.T.	4921
17.	Shri Baske, Pulin Bihari	4944
18.	Shri Bhadana, Avtar Singh	4938
19.	Shri Bhagat, Sudarshan	4994
20.	Shri Bhagora, Tarachand	4942
21.	Shri Bhoi Sanjay	5003
22.	Shri Bhujbal Sameer	4948, 4966
23.	Shri Biju, P.K.	4919

1	2	3
24.	Shri Biswal Hemanand	4843, 5009
25.	Shri Bundela Jitendra Singh	5007
26.	Shri Bwiswmuthiary, Sansuma Khunggur	4907
27.	Shri C. Sivasami	4903, 5007, 5052
28.	Shri Choudhary, Harish	4851, 4931
29.	Shri Chaudhary, Arvind Kumar	4962, 4963, 5009, 5018
30.	Shri Chauhan Mahendrasinh P.	4892, 5007, 5050
31.	Shri Chitthan N.S.V.	5005
32.	Shri Choudhary, Bhudeo	4962, 4996, 5006
33.	Shri Choudhary, Nikhil Kumar	4962, 4963, 5006, 5009, 5018
34.	Smt. Choudhry Shruti	4832, 4982, 5021
35.	Shri Das, Khagen	4915
36.	Smt. Davidson J. Helen	4944
37.	Shri Deka Ramen	4943
38.	Shri Deo, Kalikesh Narayan Singh	4928
39.	Shrimati Devi Ashwamedh	5006
40.	Smt. Devi Rama	4871, 5006, 5055
41.	Shri Dhotre Sanjay	4926
42.	Shri R. Dhruvanarayana	4885, 5014
43.	Shri Dias, Charles	4861, 4891
44.	Shri Dubey, Nishikant	4959
45.	Shri Gaddigoudar, P.C.	4995, 5006
46.	Shri Gaikwad, Eknath Mahadeo	5003, 5005
47.	Smt. Gandhi, Maneka	4955
48.	Shri Gandhi, Varun	4955, 5017
49.	Shri Gopal, L. Raja	4992
50.	Shri Gouda, Shivarama	4868, 4984, 5006, 5036
51.	Shri Gowda, Chandre D.B.	4971
52.	Smt. Gulshan, Paramjit Kaur	4949
53.	Shri Hazari, Mahaeshwar	4826
54.	Shri Hedge, K. Jayaprakash	4964

1	2	3
55.	Shri Hussain, Syed Shah Nawaz	4895, 4945
56.	Shri Jadhao, Prataprao Ganpatrao	4857, 5011
57.	Shri Jadhav, Baliram	4930
58.	Shri Jaiswal, Gorakh Prasad	4857
59.	Shri Jakhar, Badri Ram	4834, 5023
60.	Smt. Jardosh, Darshana	4884, 5047
61.	Dr. Joshi, Murl Manohar	4911, 4933
62.	Shri Joshi, Pralhad	4860, 5009
63.	Shri Judev, Dilip Singh	4889, 5010, 5049
64.	Shri K. Shivakumar <i>Alias</i> J. K. Ritheesh	4980
65.	Shri Kalmadi, Suresh	4948
66.	Shri Karwaria, Kapil Muni	4836, 5024
67.	Shri Kashyap, Virender	5015
68.	Shri Kaswan, Ram Singh	4875, 4943
69.	Shri Kateel, Nalin Kumar	4868, 5006, 5036
70.	Shri Khaire, Chandrakant	4855, 4953
71.	Dr. Kirodi Lal Meena	4904, 5008
72.	Shri Kowase, Marotrao Sainuji	4887, 4936
73.	Shri Kumar, Ajay	4991
74.	Shri Kumar, P.	4862, 5009
75.	Shri Kumar, Shailendra	4965
76.	Smt. Kumari, Putul	4962, 4963, 5009, 5018
77.	Shri Laguri, Yashbant	4880, 4936, 5039
78.	Shri Lingam, P.	4960
79.	Shri M. Krishnasswamy	4879, 5043
80.	Shri Madam, Vikrambhai Arjanbhai	4902, 4950, 5051
81.	Smt. Mahajan, Sumitra	4957, 5015
82.	Shri Mahato, Baidyanath Prasad	4945, 4966
83.	Shri Mahtab Bhartruhari	4928
84.	Shri Mani Jose K.	4965
85.	Shri Meghe, Datta	5017

1	2	3	1	2	3
86.	Shri Meghwal, Arjun Ram	4893, 5004	118.	Smt. Patle, Kamla Devi	4854, 5032
87.	Shri Meghwal, Bharat Ram	4859, 4941	119.	Shri Potai, Sohan	4973
88.	Dr. Meinya, Thokchom	4977	120.	Shri Prabhakar, Ponnarn	4869, 4980
89.	Shri Mitra, Somen	4877, 5041	121.	Shri Pradhan, Amarnath	4876, 4928
90.	Shri Munde, Gopinath	4897	122.	Shri Pradhan, Nityananda	4993
91.	Shri Nagar, Surendra Singh	4908	123.	Shri Premchand Guddu	4873
92.	Dr. Naik, Sanjeev Ganesh	4930, 4934, 4979, 5003	124.	Shri Punia, P.L.	4945, 5008, 5010, 5032
93.	Shri Nama, Nageswara Rao	4917, 5016	125.	Shri Purkayastha, Kabindra	4952
94.	Shri Naqvi, Zafar Ali	4852, 4916	126.	Shri Raghavendra, B.Y.	4844, 5006, 5027
95.	Shri Naranbhai, Kachhadia	4842, 5026	127.	Shri Rahman, Abdul	4974
96.	Smt. Noor, Mausam	4846, 5028	128.	Shri Rajesh, M.B.	4919
97.	Shri Owaisi, Asaduddin	4866, 4981, 5017, 5019	129.	Shri Ram Purnmasi	4987
98.	Shri P.R. Natarajan	4982	130.	Prof. Ram Shankar	4901, 4938
99.	Shri Pal, Jagdambika	4925, 4944	131.	Shri Ramkishun	4945
100.	Shri Panda, Baijayant	4950	132.	Shri Rana Jagdish Singh	4865, 4943, 4966, 4971, 5035
101.	Shri Pandey, Ravindra Kumar	4848	133.	Shri Rane, Nilesh Narayan	4849, 4980, 5029
102.	Km. Pandey, Saroj	4969	134.	Shri Rao K. Narayana	5016
103.	Shri Pandey, Gorakhnath	4839	135.	Shri Rathwa Ramsinh	4847, 4932, 4951, 5002
104.	Shri Pangi, Jayaram	4830	136.	Shri Rawat, Ashok Kumar	4912
105.	Shri Paranipe, Anand Prakash	5003, 5005	137.	Shri Ray, Rudramadhab	4867, 4928
106.	Shri Patel, Deoraj Singh	4873	138.	Shri Reddy, Gutha Sukhender	4929
107.	Shri Patel, Devji M.	4841	139.	Shri Reddy, M. Sreenivasulu	4853, 5031
108.	Smt. Patel, Jayshreeben	4874, 4923, 5001	140.	Shri Reddy, Anantha Venkatarami	5037
109.	Shri Patel, Bal Kumar	4940	141.	Shri Reddy, M. Venugopala	4838, 4988, 5025
110.	Shri Pathak, Harin	4937	142.	Shri Roy, Nripendra Nath	5012, 5034
111.	Shri Patil, Sanjay Dina	4827, 4930, 4934, 5003	143.	Shri Roy, Mahendra Kumar	4978
112.	Shri Patil, A.T. Nana	5007	144.	Shri S. Semmalai	4920, 5015
113.	Smt. Patil, Bhavana Gawali	4960	145.	Shri S., Pakkirappa	4866, 5006
114.	Shri Patel, C.R.	4937, 5001	146.	Shri S.S. Ramasubbu	4838, 4883, 5046
115.	Shri Patel, Raosaheb Danve	4927	147.	Dr. Saha, Anup Kumar	4990
116.	Shri Patil, Khatgaonkar Bhaskarrao Bapurao	5003, 5005	148.	Shri Sai, Vishnu Dev	4914
117.	Dr. Patil, Padmasinha Bajirao	4967	149.	Shri Sanjoy Takam	4968

1	2	3
150.	Shri Sardinha Francisco Cosme	4935
151.	Shri Saroj, Tufani	4947, 5014
152.	Shri Sayeed, Hamdullah	4870, 5002, 5038
153.	Smt. Scindia, Yashodhara Raje	4890
154.	Smt. Shah, Mala Rajya Laxmi	4900
155.	Shri Shanavas M.I.	4988
156.	Shri Shekhawat Gopal Singh	4918
157.	Shri Shetkar, Suresh Kumar	4853, 4882
158.	Shri Shetti Raju	4850, 4936, 5030
159.	Shri Anto Antony	4981
160.	Shri Shukla, Balkrishna Khanderao	4923
161.	Shri Siddeshwara, G. M.	4894, 4898, 4951
162.	Dr. Singh, Bhola	5002
163.	Shri Singh, Bhoopendra	4886
164.	Shri Singh, Dushyant	4910
165.	Shri Singh, Ganesh	4837
166.	Shri Singh, Ijyaraj	4855, 4953
167.	Shri Singh, Jagdanand	4909
168.	Shri Singh, Mahabali	5000
169.	Smt. Singh Meena	5006
170.	Shri Singh, Murari Lal	4858
171.	Shri Singh, Pashupati Nath	4932, 5002, 5044
172.	Shri Singh, Radha Mohan	4970, 5006
173.	Dr. Singh, Raghuvansh Prasad	4958, 5006
174.	Shri Singh, Ratan	4835
175.	Shri Singh Ravneet	5045
176.	Shri Singh, Sushil Kumar	4913
177.	Shri Singh, Uday	4941, 4986
178.	Shri Singh, Radhe Mohan	4961
179.	Shri Singh, Rajiv Ranjan Alias Lalan Singh	4911
180.	Singh, Rajkumari Ratna	4835, 4932, 4945
181.	Shri Singh, Vijay Bahadur	5006
182.	Dr. Singh, Sanjay	4932, 5011, 5055
183.	Shri Siricilla Rajaiah	4885, 5014

1	2	3
184.	Dr. Solaki Kirit Premjibhai	4961
185.	Shri Solaki, Makan Singh	4936
186.	Shri Sugavanam, E. G.	4831, 5040
187.	Shri Sugumar, K.	4899
188.	Smt. Sule, Supriya	4934, 5003
189.	Shri Swamy, N. Cheluvarayya	4888, 4980, 5048
190.	Shri Tagore Manicka	4828, 5053
191.	Smt. Tandon, Annu	4946, 4976
192.	Shri Tanwar Ashok	4975
193.	Shri Taware, Suresh Kashinath	4989
194.	Shri Thakur Anurag Singh	4866
195.	Shri Thamaraiselvan, R.	4905, 5008
196.	Dr. Thambidurai, M.	4939, 5008
197.	Shri Thomas, P.T.	4924, 5007, 5017
198.	Shri Tirkey, Manohar	5012
199.	Shri Tiwari, Bhisma Shankar Alias Kushal	4864, 4957
200.	Shri Tomar, Narendra Singh	4881
201.	Shri Toppo, Joseph	4956
202.	Shri Tudu, Laxman	5033
203.	Smt. Upadhyay, Seema	4826
204.	Shri Vardhan, Harsh	4826, 5008
205.	Shri Vasava, Mansukhbhai D.	4931, 5006
206.	Dr. Venugopal, P.	4845, 5017
207.	Shri Verma, Sajjan	4973
208.	Smt. Verma, Usha	4826
209.	Shri Virendra Kumar	4914, 4985
210.	Shri Vishwanath, Adagooru H.	4936, 4998
211.	Shri Viswanathan, P.	4856
212.	Shri Wakchaure, Bhausahab Rajaram	4997
213.	Shri Yadav, Anjan Kumar M.	4872, 5039
214.	Shri Yada, Dharmendra	4840, 4954, 5009
215.	Shri Yadav, Dinesh Chandra	4933, 5013
216.	Prof. Yadav Ranjan Prasad	4951
217.	Shri Yadav, Madhusudan	4927
218.	Shri Yaskhi Madhu Goud	4840

ANNEXURE-II

Ministry-wise Index to Starred Questions

Chemical and Fertilizers	:	425, 427
Corporate Affairs	:	429
Drinking Water and Sanitation	:	435
Earth Sciences	:	422, 439
Heavy Industries and Public Enterprises	:	
Law and Justice	:	431
Micro, Small and Medium Enterprises	:	424
Minority Affairs	:	436
Power	:	428, 432, 437, 440
Railways	:	423, 430, 433, 438
Rural Development	:	426
Science and Technology	:	
Statistics and Programme Implementation	:	
Water Resources	:	421, 434

Ministry-wise Index to Unstarred Questions

Chemical and Fertilizers	:	4827, 4830, 4832, 4840, 4843, 4860, 4869, 4876, 4878, 4884, 4888, 4896, 4898, 4908, 4911, 4915, 4917, 4918, 4921, 4933, 4935, 4941, 4951, 4979, 4984, 4987, 4988, 4989, 4991, 5002, 5025, 5031, 5042, 5049, 5050
Corporate Affairs	:	4862, 4950
Drinking Water and Sanitation	:	4854, 4931, 5009, 5010
Earth Sciences	:	4836, 5038
Heavy Industries and Public Enterprises	:	4975, 5000, 5013, 5020, 5048
Law and Justice	:	4838, 4877, 4880, 4902, 4924, 4930, 4939, 4942, 4946, 4949, 4959, 4965, 4978, 5007, 5008, 5019, 5024, 5034
Micro, Small and Medium Enterprises	:	4842, 4858, 4868, 4885, 4887, 4910, 4922, 4967, 4976, 4995, 5023, 5026, 5039, 5054
Minority Affairs	:	4852, 4891, 4893, 4969, 4974, 4981, 5028
Power	:	4826, 4828, 4829, 4831, 4835, 4848, 4849, 4857, 4863, 4883, 4889, 4890, 4894, 4900, 4903, 4904, 4907, 4909, 4913, 4916, 4919, 4920, 4923, 4945, 4958, 4968, 4970, 4971, 4982, 4990, 4998, 5001, 5021, 5041, 5043, 5047, 5051, 5052, 5055
Railways	:	4839, 4845, 4861, 4866, 4867, 4872, 7886, 4895, 4899, 4901, 4912, 4914, 4926, 4928, 4929, 4934, 4936, 4938, 4940, 4943, 4947, 4956, 4957, 4960, 4961, 4966, 4980, 4983, 4992, 4996, 5012, 5017, 5018, 5031, 5032, 5033, 5035, 5046

Rural Development	:	4851, 4855, 4864, 4865, 4874, 4879, 4882, 4937, 4944, 4953, 4955, 4972, 4973, 4993, 4997, 5003, 5004, 5011, 5014, 5016, 5029, 5030, 5036, 5040
Science and Technology	:	4844, 4850, 4892, 4905, 4906, 4986
Statistics and Programme Implementation	:	4870, 5015, 5022
Water Resources	:	4833, 4834, 4837, 4841, 4846, 4847, 4853, 4856, 4859, 4871, 4873, 4875, 4881, 4897, 4925, 4927, 4932, 4948, 4952, 4954, 4962, 4963, 4964, 4977, 4985, 4994, 4999, 5005, 5006, 5027, 5037, 5044, 5045, 5053.

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website at the following address:

<http://www.parliamentofindia.nic.in>

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Lok Sabha T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

LOK SABHA DEBATES ON SALE

Printed copies of Lok Sabha Debates of Original version, English version, Hindi version and indices thereto, DRSCs reports and other Parliamentary Publications and Souvenir items with logo of Parliament are available for sale at the Sales Counter, Reception, Parliament House, (Tel. Nos. 23034726, 23034495, 23034496) New Delhi-110001. The information about all these publications and items is also available on the website mentioned above.

© 2013 By Lok Sabha Secretariat

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business in Lok Sabha
(Fourteenth Edition) and Printed by M/s DRV Grafix Print, 41 Institutional Area, D-Block Janakpuri, New Delhi-110058
